



---

# *Treaty Series*

---

*Treaties and international agreements  
registered  
or filed and recorded  
with the Secretariat of the United Nations*

---

VOLUME 1201

---

# *Recueil des Traités*

---

*Traités et accords internationaux  
enregistrés  
ou classés et inscrits au répertoire  
au Secrétariat de l'Organisation des Nations Unies*

United Nations • Nations Unies  
New York, 1989

*Treaties and international agreements  
registered or filed and recorded  
with the Secretariat of the United Nations*

VOLUME 1201

1980

I. Nos. 19171-19186  
II. Nos. 859-860

TABLE OF CONTENTS

I

*Treaties and international agreements  
registered from ~~10~~ October 1980 to ~~24~~ October 1980*

	<i>Page</i>
<b>No. 19171. United Nations (United Nations Revolving Fund for Natural Resources Exploration) and Sudan:</b>	
Project Agreement— <i>Natural Resources Exploration Project</i> (with annexes). Signed at Khartoum on 25 October 1979 .....	3
<b>No. 19172. World Health Organization and Zimbabwe:</b>	
Basic Agreement for the establishment of technical co-operation relations. Signed at Brazzaville on 25 September 1980 .....	5
<b>No. 19173. United Nations (United Nations Capital Development Fund) and Bhutan:</b>	
Grant Agreement— <i>Suspension Bridges</i> (with annexes). Signed at Thimphu on 28 November 1979 .....	15
<b>No. 19174. Belgium and Philippines:</b>	
Agreement for the avoidance of double taxation and the prevention of fiscal evasion with respect to taxes on income (with protocol). Signed at Manila on 2 October 1976 .....	17
<b>No. 19175. German Democratic Republic and Hungary:</b>	
Treaty of friendship, co-operation and mutual assistance. Signed at Berlin on 24 March 1977 .....	19
<b>No. 19176. German Democratic Republic and Mongolia:</b>	
Treaty of friendship and co-operation. Signed at Berlin on 6 May 1977 .....	35
<b>No. 19177. Spain and Cuba:</b>	
Air Transport Agreement (with annex and route schedules). Signed at Madrid on 19 June 1951 .....	49
<b>No. 19178. Spain and Senegal:</b>	
Agreement on trade. Signed at Madrid on 15 November 1978 .....	71

*Traités et accords internationaux  
enregistrés ou classés et inscrits au répertoire  
au Secrétariat de l'Organisation des Nations Unies*

VOLUME 1201

1980

I. N<sup>os</sup> 19171-19186  
II. N<sup>os</sup> 859-860

TABLE DES MATIÈRES

I

*Traités et accords internationaux  
enregistrés du 10 octobre 1980 au 24 octobre 1980*

	<i>Pages</i>
<b>N° 19171. Organisation des Nations Unies (Fonds de roulement des Nations Unies pour l'exploration des ressources naturelles) et Soudan :</b> Accord relatif à un projet – <i>Projet concernant l'exploration des ressources naturelles (avec annexes)</i> . Signé à Khartoum le 25 octobre 1979 .....	3
<b>N° 19172. Organisation mondiale de la santé et Zimbabwe :</b> Accord de base concernant l'établissement de rapports de coopération technique. Signé à Brazzaville le 25 septembre 1980 .....	5
<b>N° 19173. Organisation des Nations Unies (Fonds d'équipement des Nations Unies) et Bhoutan :</b> Accord de don – <i>Ponts suspendus (avec annexes)</i> . Signé à Thimphu le 28 novembre 1979 .....	15
<b>N° 19174. Belgique et Philippines :</b> Convention tendant à éviter la double imposition et à prévenir l'évasion fiscale en matière d'impôts sur le revenu (avec protocole). Signée à Manille le 2 octobre 1976 .....	17
<b>N° 19175. République démocratique allemande et Hongrie :</b> Traité d'amitié, de coopération et d'assistance mutuelle. Signé à Berlin le 24 mars 1977 .....	19
<b>N° 19176. République démocratique allemande et Mongolie :</b> Traité d'amitié et de coopération. Signé à Berlin le 6 mai 1977 .....	35
<b>N° 19177. Espagne et Cuba :</b> Accord relatif aux transports aériens (avec annexes et tableaux de routes). Signé à Madrid le 19 juin 1951 .....	49
<b>N° 19178. Espagne et Sénégal :</b> Accord commercial. Signé à Madrid le 15 novembre 1978 .....	71

	<i>Page</i>
<b>No. 19179. Spain and Romania:</b>	
Convention for the avoidance of double taxation with respect to taxes on income and on capital. Signed at Madrid on 24 May 1979.....	79
<b>No. 19180. Spain and France:</b>	
Agreement concerning co-operation in the field of public finance. Signed at Madrid on 23 July 1979 .....	143
<b>No. 19181. Spain and Bulgaria:</b>	
Agreement on scientific and technical co-operation. Signed at Sofia on 7 March 1980.....	151
<b>No. 19182. World Meteorological Organization and Burundi:</b>	
Agreement concerning the World Meteorological Organization (WMO) Regional Office for Africa in the Republic of Burundi (with protocol). Signed at Geneva on 1 October 1980 .....	161
<b>No. 19183. Multilateral:</b>	
Convention (No. 150) concerning labour administration: role, functions and organisation. Adopted by the General Conference of the International Labour Organisation at its sixty-fourth session, Geneva, 26 June 1978 .....	179
<b>No. 19184. Multilateral:</b>	
International Natural Rubber Agreement, 1979 (with annexes). Done at Geneva on 6 October 1979	
Objection by the United Kingdom of Great Britain and Northern Ireland to the reservation made upon signature by the Union of Soviet Socialist Republics .	191
<b>No. 19185. Libyan Arab Jamabiriya and Cbad:</b>	
Treaty of friendship and alliance. Signed at Tripoli on 15 June 1980 .....	399
<b>No. 19186. United Kingdom of Great Britain and Northern Ireland and Malaysia:</b>	
Agreement concerning public officers' pensions in respect of services in Malaysia. Signed at Kuala Lumpur on 1 November 1977 .....	407

11

*Treaties and international agreements  
filed and recorded from 1 October 1980 to 24 October 1980*

<b>No. 859. World Health Organization and Kiribati:</b>	
Basic Agreement for the establishment of technical advisory co-operation relations. Signed at Manila on 19 August 1980 and at Tarawa on 3 September, 1980.....	427

	<i>Pages</i>
<b>N° 19179. Espagne et Roumanie :</b>	
Convention tendant à éviter la double imposition en matière d'impôts sur le revenu et d'impôts sur la fortune. Signée à Madrid le 24 mai 1979 . . . . .	79
<b>N° 19180. Espagne et France :</b>	
Accord relatif à la coopération dans le domaine des finances publiques. Signé à Madrid le 23 juillet 1979 . . . . .	143
<b>N° 19181. Espagne et Bulgarie :</b>	
Convention en matière de coopération scientifique et technique. Signée à Sofia le 7 mars 1980 . . . . .	151
<b>N° 19182. Organisation météorologique mondiale et Burundi :</b>	
Accord relatif au Bureau régional de l'Organisation météorologique mondiale (OMM) pour l'Afrique dans la République du Burundi (avec protocole). Signé à Genève le 1 <sup>er</sup> octobre 1980 . . . . .	161
<b>N° 19183. Multilatéral :</b>	
Convention (n° 150) concernant l'administration du travail : rôle, fonctions et organisation. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa soixante-quatrième session, Genève, 26 juin 1978 . . . .	179
<b>N° 19184. Multilatéral :</b>	
Accord international de 1979 sur le caoutchouc naturel (avec annexes). Fait à Genève le 6 octobre 1979	
Objection du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord à la réserve faite lors de la signature par l'Union des Républiques socialistes soviétiques . .	191
<b>N° 19185. Jamahiriya arabe libyenne et Tchad :</b>	
Traité d'amitié et d'alliance. Signé à Tripoli le 15 juin 1980 . . . . .	399
<b>N° 19186. Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et Malaisie :</b>	
Accord relatif aux pensions versées aux agents de la fonction publique pour services accomplis en Malaisie. Signé à Kuala Lumpur le 1 <sup>er</sup> novembre 1977 . . . .	407

## II

### *Traités et accords internationaux classés et inscrits au répertoire du 1<sup>er</sup> octobre 1980 au 24 octobre 1980*

<b>N° 859. Organisation mondiale de la santé et Kiribati :</b>	
Accord de base pour l'établissement de relations de coopération technique de caractère consultatif. Signé à Manille le 19 août 1980 et à Tarawa le 3 septembre 1980 . . . . .	427

**No. 860. United Nations and Kiribati:**

- Agreement concerning the arrangements for the ninth session of the Committee for Co-ordination of Joint Prospecting for Mineral Resources in South Pacific Offshore Areas of the United Nations Economic and Social Commission for Asia and the Pacific to be held in Tarawa from 20 to 28 October 1980. Signed at Bangkok and Tarawa on 20 October 1980 ..... 435

**ANNEX A. Ratifications, accessions, prorogations, etc., concerning treaties and international agreements registered with the Secretariat of the United Nations****No. 15034. International Coffee Agreement, 1976. Concluded at London on 3 December 1975:**

- Accession by the Philippines ..... 438

**No. 15167. Grant Agreement — *Composting Facility* — between the United Nations Capital Development Fund and the People's Democratic Republic of Yemen. Signed at Aden on 20 December 1976:**

- Termination ..... 438

**No. 15961. Grant Agreement — *Potable water supply for three towns* — between the Government of the Republic of Haiti and the United Nations Capital Development Fund. Signed at Port-au-Prince on 21 October 1977:**

- Agreement amending the above-mentioned Agreement. Signed at Port-au-Prince on 21 October 1980 ..... 439

**No. 16200. International Sugar Agreement, 1977. Concluded at Geneva on 7 October 1977:**

- Accession by Zimbabwe ..... 440

**No. 16510. Customs Convention on the international transport of goods under cover of TIR carnets (TIR Convention). Concluded at Geneva on 14 November 1975:**

- Accession by Canada ..... 440

Pages

<b>N° 860. Organisation des Nations Unies et Kiribati :</b>	
Accord relatif aux arrangements pour la neuvième session du Comité de la Commission économique et sociale des Nations Unies pour l'Asie et le Pacifique pour la coordination de la prospection commune des ressources minérales au large des côtes du Pacifique Sud devant se réunir à Tarawa du 20 au 28 octobre 1980. Signé à Bangkok et à Tarawa le 20 octobre 1980 .....	435
<b>ANNEXE A. Ratifications, adhésions, prorogations, etc., concernant des traités et accords internationaux enregistrés au Secrétariat de l'Organisation des Nations Unies</b>	
<b>N° 15034. Accord international de 1976 sur le café. Conclu à Londres le 3 décembre 1975 :</b>	
Adhésion des Philippines .....	438
<b>N° 15167. Accord de don — Installations pour la fabrication de compost — entre le Fonds d'équipement des Nations Unies et le Gouvernement de la République démocratique populaire du Yémen. Signé à Aden le 20 décembre 1976 :</b>	
Abrogation .....	438
<b>N° 15961. Accord de don — Approvisionnement de trois villes en eau potable — entre le Gouvernement de la République d'Haïti et le Fonds d'équipement des Nations Unies. Signé à Port-au-Prince le 21 octobre 1977 :</b>	
Accord modifiant l'Accord susmentionné. Signé à Port-au-Prince le 21 octobre 1980 .....	439
<b>N° 16200. Accord international de 1977 sur le sucre. Conclu à Genève le 7 octobre 1977 :</b>	
Adhésion du Zimbabwe .....	440
<b>N° 16510. Convention douanière relative au transport international de marchandises sous le couvert de carnets TIR (Convention TIR). Conclue à Genève le 14 novembre 1975 :</b>	
Adhésion du Canada .....	440

#### NOTE BY THE SECRETARIAT

Under Article 102 of the Charter of the United Nations every treaty and every international agreement entered into by any Member of the United Nations after the coming into force of the Charter shall, as soon as possible, be registered with the Secretariat and published by it. Furthermore, no party to a treaty or international agreement subject to registration which has not been registered may invoke that treaty or agreement before any organ of the United Nations. The General Assembly, by resolution 97 (I), established regulations to give effect to Article 102 of the Charter (see text of the regulations, vol. 859, p. VIII).

The terms "treaty" and "international agreement" have not been defined either in the Charter or in the regulations, and the Secretariat follows the principle that it acts in accordance with the position of the Member State submitting an instrument for registration that so far as that party is concerned the instrument is a treaty or an international agreement within the meaning of Article 102. Registration of an instrument submitted by a Member State, therefore, does not imply a judgement by the Secretariat on the nature of the instrument, the status of a party or any similar question. It is the understanding of the Secretariat that its action does not confer on the instrument the status of a treaty or an international agreement if it does not already have that status and does not confer on a party a status which it would not otherwise have.

\*  
\* \*

Unless otherwise indicated, the translations of the original texts of treaties, etc., published in this *Series* have been made by the Secretariat of the United Nations.

---

#### NOTE DU SÉCRÉTARIAT

Aux termes de l'Article 102 de la Charte des Nations Unies, tout traité ou accord international conclu par un Membre des Nations Unies après l'entrée en vigueur de la Charte sera, le plus tôt possible, enregistré au Secrétariat et publié par lui. De plus, aucune partie à un traité ou accord international qui aurait dû être enregistré mais ne l'a pas été ne pourra invoquer ledit traité ou accord devant un organe des Nations Unies. Par sa résolution 97 (I), l'Assemblée générale a adopté un règlement destiné à mettre en application l'Article 102 de la Charte (voir texte du règlement, vol. 859, p. IX).

Le terme «traité» et l'expression «accord international» n'ont été définis ni dans la Charte ni dans le règlement, et le Secrétariat a pris comme principe de s'en tenir à la position adoptée à cet égard par l'Etat Membre qui a présenté l'instrument à l'enregistrement, à savoir que pour autant qu'il s'agit de cet Etat comme partie contractante l'instrument constitue un traité ou un accord international au sens de l'Article 102. Il s'ensuit que l'enregistrement d'un instrument présenté par un Etat Membre n'implique, de la part du Secrétariat, aucun jugement sur la nature de l'instrument, le statut d'une partie ou toute autre question similaire. Le Secrétariat considère donc que les actes qu'il pourrait être amené à accomplir ne confèrent pas à un instrument la qualité de «traité» ou d'«accord international» si cet instrument n'a pas déjà cette qualité, et qu'ils ne confèrent pas à une partie un statut que, par ailleurs, elle ne posséderait pas.

\*  
\* \*

Sauf indication contraire, les traductions des textes originaux des traités, etc., publiés dans ce *Recueil* ont été établies par le Secrétariat de l'Organisation des Nations Unies.



# I

## *Treaties and international agreements*

*registered*

*from 10 October 1980 to 24 October 1980*

*Nos. 19171 to 19186*

---

## *Traités et accords internationaux*

*enregistrés*

*du 10 octobre 1980 au 24 octobre 1980*

*Nos 19171 à 19186*



No. 19171

---

**UNITED NATIONS  
(UNITED NATIONS REVOLVING FUND  
FOR NATURAL RESOURCES EXPLORATION)  
and  
SUDAN**

**Project Agreement – *Natural Resources Exploration Project* (with annexes). Signed at Khartoum on 25 October 1979**

*Authentic text: English.*

*Registered ex officio on 10 October 1980.*

---

**ORGANISATION DES NATIONS UNIES (FONDS  
DE ROULEMENT DES NATIONS UNIES POUR  
L'EXPLORATION DES RESSOURCES NATURELLES)  
et  
SOUDAN**

**Accord relatif à un projet – *Projet concernant l'exploration des ressources naturelles* (avec annexes). Signé à Kbartoum le 25 octobre 1979**

*Texte authentique : anglais.*

*Enregistré d'office le 10 octobre 1980.*

[TRADUCTION — TRANSLATION]

**PROJECT AGREEMENT<sup>1</sup> BETWEEN THE UNITED NATIONS (UNITED NATIONS REVOLVING FUND FOR NATURAL RESOURCES EXPLORATION) AND THE SUDAN—NATURAL RESOURCES EXPLORATION PROJECT**

**ACCORD RELATIF À UN PROJET<sup>1</sup> ENTRE L'ORGANISATION DES NATIONS UNIES (FONDS DE ROULEMENT DES NATIONS UNIES POUR L'EXPLORATION DES RESSOURCES NATURELLES) ET LE SUDAN — PROJET CONCERNANT L'EXPLORATION DES RESSOURCES NATURELLES**

---

*Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.*

---

---

*Publication effectuée conformément à l'article 12, paragraphe 2, du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.*

---

---

<sup>1</sup> Came into force on 10 October 1980, the date on which the Fund dispatched to the Government of the Sudan a notice confirming its acceptance of the certificate provided by the latter under section 11.01, and the approval of the Project by the Governing Body of the Fund, in accordance with section 11.02.

---

<sup>1</sup> Entré en vigueur le 10 octobre 1980, date à laquelle le Fonds a donné avis au Gouvernement soudanais de son acceptation du certificat fourni par ce dernier en application du paragraphe 11.01, et de l'approbation du projet par le Conseil d'administration du Fonds, conformément au paragraphe 11.02.

No. 19172

---

**WORLD HEALTH ORGANIZATION  
and  
ZIMBABWE**

**Basic Agreement for the establishment of technical co-operation relations. Signed at Brazzaville on 25 September 1980**

*Authentic text: English.*

*Registered by the World Health Organization on 13 October 1980.*

---

**ORGANISATION MONDIALE DE LA SANTÉ  
et  
ZIMBABWE**

**Accord de base concernant l'établissement de rapports de coopération technique. Signé à Brazzaville le 25 septembre 1980**

*Texte authentique : anglais.*

*Enregistré par l'Organisation mondiale de la santé le 13 octobre 1980.*

## BASIC AGREEMENT<sup>1</sup> BETWEEN THE WORLD HEALTH ORGANIZATION AND THE GOVERNMENT OF ZIMBABWE FOR THE ESTABLISHMENT OF TECHNICAL COOPERATION RELATIONS

The World Health Organization (hereinafter referred to as “the Organization”) and the Government of Zimbabwe (hereinafter referred to as “the Government”),

Desiring to give effect to the resolutions and decisions of the United Nations and of the Organization relating to technical cooperation, and to obtain mutual agreement concerning the purpose and scope of each project and the responsibilities which shall be assumed and the services which shall be provided by the Government and the Organization,

Declaring that their mutual responsibilities shall be fulfilled in a spirit of friendly cooperation,

Have agreed as follows:

### *Article I. ESTABLISHMENT OF TECHNICAL COOPERATION*

1. The Organization shall establish technical cooperation with the Government, subject to budgetary limitation or the availability of the necessary funds. The Organization and the Government shall cooperate in arranging, on the basis of the requests received from the Government and approved by the Organization, mutually agreeable plans of operation for the carrying out of the technical cooperation.

2. Such technical cooperation shall be established in accordance with the relevant resolutions and decisions of the World Health Assembly, the Executive Board and other organs of the Organization.

3. Such technical cooperation may consist of:

- (a) Making available the services of personnel in order to render services and cooperate with the Government or with other parties;
- (b) Organizing and conducting seminars, training programmes, demonstration projects, expert working groups and related activities in such places as may be mutually agreed;
- (c) Awarding scholarships and fellowships or making other arrangements under which candidates nominated by the Government and approved by the Organization shall study or receive training outside the country;
- (d) Preparing and executing projects, tests, experiments or research in such places as may be mutually agreed upon;
- (e) Carrying out any other form of technical cooperation which may be agreed upon by the Organization and the Government.

4. (a) Personnel who are to render services to and cooperate with the Government or with other parties shall be selected by the Organization in consultation with the Government. They shall be responsible to the Organization;

(b) In the performance of their duties, the personnel shall act in close consultation with the Government and with persons or bodies so authorized by the Govern-

<sup>1</sup> Came into force on 25 September 1980 by signature, in accordance with article VI (1).

ment, and shall comply with instructions from the Government as may be appropriate to the nature of their duties and the cooperation in view and as may be mutually agreed upon between the Organization and the Government;

(c) The personnel shall, in the course of their work, make every effort to collaborate with any technical staff the Government may associate with them, in their professional methods, techniques and practices, and in the principles on which these are based.

5. Any technical equipment or supplies which may be furnished by the Organization shall remain its property unless and until such time as title may be transferred in accordance with the policies determined by the World Health Assembly and existing at the date of transfer.

6. The Government shall be responsible for dealing with claims which may be brought by third parties against the Organization and its personnel and shall hold harmless the Organization and its employees in case of any claims or liabilities resulting from operations under this Agreement, except where it is agreed by the Government and the Organization that such claims or liabilities arise from the gross negligence or wilful misconduct of such employees.

#### *Article II. PARTICIPATION OF THE GOVERNMENT IN TECHNICAL COOPERATION*

1. The Government shall do everything in its power to ensure the effective development of the technical cooperation.

2. The Government and the Organization shall consult together regarding the publication, as appropriate, of any findings and reports of personnel that may prove of benefit to other countries and to the Organization.

3. The Government shall actively collaborate with the Organization in the furnishing and compilation of findings, data, statistics and such other information as will enable the Organization to analyse and evaluate the results of the programmes of technical cooperation.

#### *Article III. ADMINISTRATIVE AND FINANCIAL OBLIGATIONS OF THE ORGANIZATION*

1. The Organization shall defray, in full or in part, as may be mutually agreed upon, the costs necessary to the technical cooperation which are payable outside the country, as follows:

- (a) The salaries and subsistence (including duty travel per diem) of the personnel;
- (b) The costs of transportation of the personnel during their travel to and from the point of entry into the country;
- (c) The cost of any other travel outside the country;
- (d) Insurance of the personnel;
- (e) Purchase and transport to and from the point of entry into the country of any equipment or supplies provided by the Organization;
- (f) Any other expenses outside the country approved by the Organization.

2. The Organization shall defray such expenses in local currency as are not covered by the Government pursuant to Article IV, paragraph 1, of this Agreement.

#### *Article IV. ADMINISTRATIVE AND FINANCIAL OBLIGATIONS OF THE GOVERNMENT*

1. The Government shall contribute to the cost of technical cooperation by paying for, or directly furnishing, the following facilities and services:

- (a) Local personnel services, technical and administrative, including the necessary local secretarial help, interpreter-translators and related support;
- (b) The necessary office space and other premises;
- (c) Equipment and supplies produced within the country;
- (d) Transportation of personnel, supplies and equipment for official purposes within the country;
- (e) Postage and telecommunications for official purposes;
- (f) Facilities for receiving medical care and hospitalization by the international personnel.

2. The Government shall defray such portion of the expenses to be paid outside the country as are not covered by the Organization, and as may be mutually agreed upon.

3. In appropriate cases the Government shall put at the disposal of the Organization such labour, equipment, supplies and other services or property as may be needed for the execution of its work and as may be mutually agreed upon.

#### *Article V. FACILITIES, PRIVILEGES AND IMMUNITIES*

1. The Government, insofar as it is not already bound to do so, shall apply to the Organization, its staff, funds, properties and assets the appropriate provisions of the Convention on the Privileges and Immunities of the Specialized Agencies.<sup>1</sup>

2. Staff of the Organization, including personnel engaged by it as members of the staff assigned to carry out the purposes of this Agreement, shall be deemed to be officials within the meaning of the above Convention. If the WHO Programme Coordinator is internationally appointed to Zimbabwe he/she shall be afforded the treatment provided for under Section 21 of the said Convention.

#### *Article VI*

1. This Basic Agreement shall enter into force upon signature by the duly authorized representatives of the Organization and of the Government.

2. This Basic Agreement may be modified by agreement between the Organization and the Government, each of which shall give full and sympathetic consideration to any request by the other for such modification.

3. This Basic Agreement may be terminated by either party upon written notice to the other party and shall terminate sixty days after receipt of such notice.

---

<sup>1</sup> United Nations, *Treaty Series*, vol. 33, p. 261. For the final and revised texts of annexes published subsequently, see vol. 71, p. 318; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 298; vol. 314, p. 308; vol. 323, p. 364; vol. 327, p. 326; vol. 371, p. 266; vol. 423, p. 284; vol. 559, p. 348; vol. 645, p. 340; vol. 1057, p. 320, and vol. 1060, p. 337.



IN WITNESS WHEREOF the undersigned, duly appointed representatives of the Organization and the Government respectively, have, on behalf of the Parties, signed the present Agreement in the English language in four copies.

For the Government of Zimbabwe:

*[Signed]*

Dr. H. S. M. USHEWOKUNZE  
Minister of Health

Signed at Brazzaville  
this 25th day of September 1980

For the World Health Organization  
Regional Office for Africa:

*[Signed]*

COMLAN A. A. QUENUM, M.D.  
Regional Director

Signed at Brazzaville  
this 25th day of September 1980

---

[TRADUCTION<sup>1</sup> — TRANSLATION<sup>2</sup>]

ACCORD DE BASE<sup>3</sup> ENTRE L'ORGANISATION MONDIALE DE LA  
SANTÉ ET LE GOUVERNEMENT DU ZIMBABWE CONCERNANT  
L'ÉTABLISSEMENT DE RAPPORTS DE COOPÉRATION TECH-  
NIQUE DE CARACTÈRE CONSULTATIF

L'Organisation mondiale de la Santé (dénommée ci-après «l'Organisation») et le Gouvernement du Zimbabwe (dénommé ci-après «le Gouvernement»),

Désireux de donner effet aux résolutions et décisions des Nations Unies et de l'Organisation concernant la coopération technique de caractère consultatif et de parvenir à un accord mutuel sur le but et la portée de chaque projet, ainsi que sur les responsabilités à assumer et les services à fournir par le Gouvernement et l'Organisation,

Déclarant qu'ils s'acquitteront de leurs obligations réciproques dans un esprit d'amicale coopération,

Sont convenus de ce qui suit :

*Article I. ÉTABLISSEMENT D'UNE COOPÉRATION TECHNIQUE  
DE CARACTÈRE CONSULTATIF*

1. L'Organisation établira avec le Gouvernement une coopération technique de caractère consultatif dans les limites de ses possibilités budgétaires ou sous réserve que les fonds nécessaires soient disponibles. L'Organisation et le Gouvernement collaboreront en vue d'élaborer, d'un commun accord, sur la base des demandes émanant du Gouvernement et approuvées par l'Organisation, des plans d'opérations pour la mise en œuvre de cette coopération technique de caractère consultatif.

2. Cette coopération technique de caractère consultatif sera établie conformément aux résolutions et décisions pertinentes de l'Assemblée mondiale de la Santé, du Conseil exécutif et des autres organes de l'Organisation.

3. Cette coopération technique de caractère consultatif peut consister :

- a) A fournir les services de personnel chargé de donner des avis et de coopérer avec le Gouvernement ou avec d'autres parties;
- b) A organiser et à diriger des cycles d'études, des programmes de formation professionnelle, des projets de démonstrations, des groupes de travail d'experts et des activités connexes en des lieux dont il sera convenu d'un commun accord;
- c) A attribuer des bourses d'études et de perfectionnement ou à prendre d'autres dispositions permettant aux candidats désignés par le Gouvernement et agréés par l'Organisation de faire des études ou de recevoir une formation professionnelle hors du pays;
- d) A préparer et à exécuter des projets types, des essais, des expériences ou des recherches en des lieux dont il sera convenu d'un commun accord;
- e) A assurer selon accord entre l'Organisation et le Gouvernement toute autre forme de coopération technique de caractère consultatif.

<sup>1</sup> Traduction fournie par l'Organisation mondiale de la santé.

<sup>2</sup> Translation supplied by the World Health Organization.

<sup>3</sup> Entré en vigueur le 25 septembre 1980 par la signature, conformément à l'article VI, paragraphe 1.

4. *a)* L'Organisation choisira, en consultation avec le Gouvernement, le personnel chargé de prêter des services et de coopérer avec le Gouvernement ou avec d'autres parties. Ces conseillers seront responsables envers l'Organisation.

*b)* Dans l'exercice de ses fonctions, le personnel agira en liaison étroite avec le Gouvernement et avec les personnes ou organismes habilités par lui à cet effet; il se conformera aux instructions du Gouvernement qui seront applicables, eu égard à la nature de leurs fonctions et de l'assistance envisagée, et dont l'Organisation et le Gouvernement seront convenus.

*c)* Dans l'exercice de ses fonctions consultatives, le personnel de l'Organisation mondiale de la Santé n'épargnera aucun effort pour mettre le personnel technique que le Gouvernement pourra associer à ses travaux au courant des méthodes, des techniques et des pratiques appliquées dans leur domaine, ainsi que des principes sur lesquels ces méthodes techniques et pratiques sont fondées.

5. L'Organisation conservera la propriété de tout le matériel technique ou de toutes les fournitures qu'elle aura procurés, tant qu'elle n'aura pas cédé les droits de propriété y afférents conformément aux règles arrêtées par l'Assemblée mondiale de la Santé et en vigueur à la date de la cession.

6. Le Gouvernement devra répondre à toutes réclamations que des tiers pourraient formuler contre l'Organisation et son personnel; il mettra hors de cause l'Organisation et son personnel en cas de réclamation et les dégagera de toute responsabilité découlant d'opérations exécutées en vertu du présent Accord, sauf si le Gouvernement et l'Organisation conviennent que ladite réclamation ou ladite responsabilité résulte d'une négligence grave ou d'une faute intentionnelle des intéressés.

#### *Article II. PARTICIPATION DU GOUVERNEMENT À L'ASSISTANCE TECHNIQUE DE CARACTÈRE CONSULTATIF*

1. Le Gouvernement fera tout en son pouvoir pour assurer le déroulement efficace de la coopération technique de caractère consultatif.

2. Le Gouvernement et l'Organisation se consulteront au sujet de la publication, dans les conditions voulues, des conclusions et rapports de personnel dont les autres pays et l'Organisation elle-même pourraient tirer parti.

3. Le Gouvernement prêtera à l'Organisation sa collaboration active dans la fourniture et l'élaboration de conclusions, de données, de statistiques et de tous autres renseignements susceptibles de permettre à l'Organisation d'analyser et d'évaluer les résultats des programmes de coopération technique de caractère consultatif.

#### *Article III. OBLIGATIONS ADMINISTRATIVES ET FINANCIÈRES DE L'ORGANISATION*

1. L'Organisation prendra à sa charge, en totalité ou en partie, selon les modalités fixées d'un commun accord, les dépenses afférentes à la coopération technique de caractère consultatif, payables en dehors du pays, et indiquées ci-après :

- a)* Les traitements et les indemnités de subsistance du personnel (y compris les indemnités quotidiennes de voyage en mission);
- b)* Les frais de transport du personnel pendant son voyage à destination ou en provenance du point d'entrée dans le pays;
- c)* Les frais entraînés par tout autre voyage effectué hors du pays;
- d)* Les primes des assurances contractées au profit du personnel;
- e)* L'achat et le transport, à destination et en provenance du point d'entrée dans le pays, de tout matériel ou de tous articles fournis par l'Organisation;

- f) Toutes autres dépenses engagées hors du pays, et approuvées par l'Organisation.
2. L'Organisation prendra à sa charge les dépenses en monnaie locale qui n'incombent pas au Gouvernement en vertu de l'article IV, paragraphe 1, du présent Accord.

*Article IV. OBLIGATIONS ADMINISTRATIVES ET FINANCIÈRES DU GOUVERNEMENT*

1. Le Gouvernement participera aux frais de la coopération technique de caractère consultatif en prenant à sa charge ou en fournissant directement les facilités et services suivants :

- a) Les services du personnel technique et administratif local, notamment les services locaux de secrétariat, d'interprétation, de traduction et autres services annexes qui seront nécessaires;
- b) Les bureaux et autres locaux nécessaires;
- c) Le matériel et les fournitures qui sont produits dans le pays;
- d) Les transports à l'intérieur du pays, et pour des raisons de service, de personnel, de fournitures et de matériel;
- e) L'utilisation de la poste et des télécommunications pour les besoins officiels;
- f) Des facilités afférentes au traitement médical et à l'hospitalisation éventuelle des membres du personnel international.

2. Le Gouvernement prendra à sa charge, dans les conditions fixées d'un commun accord, la fraction des dépenses payables hors du pays qui n'incombe pas à l'Organisation.

3. Le Gouvernement mettra, le cas échéant, à la disposition de l'Organisation dans les conditions fixées d'un commun accord, la main-d'œuvre, le matériel, les fournitures et les autres services ou biens qui pourront être nécessaires à l'exécution de sa tâche.

*Article V. FACILITÉS, PRIVILÈGES ET IMMUNITÉS*

1. Le Gouvernement, s'il n'est pas déjà tenu de le faire, appliquera à l'Organisation, à son personnel et à ses fonds, biens et avoirs, les dispositions pertinentes de la Convention sur les privilèges et immunités des institutions spécialisées<sup>1</sup>.

2. Les membres du personnel de l'Organisation, y compris le personnel engagé par elle en qualité de personnel affecté à la réalisation des fins visées par le présent Accord, seront considérés comme fonctionnaires de l'Organisation au sens de ladite Convention. Le Coordonnateur de programme OMS nommé au Zimbabwe bénéficiera des dispositions de la section 21 de la Convention susvisée.

*Article VI*

1. Le présent Accord de base entrera en vigueur à la date de sa signature par les représentants dûment autorisés de l'Organisation et du Gouvernement.

2. Le présent Accord de base pourra être modifié par voie d'accord entre l'Organisation et le Gouvernement, qui examineront avec une sympathique attention toute demande de modification présentée par l'autre Partie.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 33, p. 261. Pour les textes finals et révisés des annexes publiées ultérieurement, voir vol. 71, p. 319; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 299; vol. 314, p. 309; vol. 323, p. 365; vol. 327, p. 327; vol. 371, p. 267; vol. 423, p. 285; vol. 559, p. 349; vol. 645, p. 341; vol. 1057, p. 322, et vol. 1060, p. 337.

3. Le présent Accord de base pourra être dénoncé par l'une ou l'autre des Parties, moyennant notification écrite adressée à l'autre Partie, la dénonciation prenant effet soixante jours après réception de la notification.

EN FOI DE QUOI les soussignés, représentants dûment désignés par l'Organisation et par le Gouvernement, respectivement, ont au nom des Parties, signé le présent Accord, en quatre exemplaires en langue anglaise.

Pour le Gouvernement du Zimbabwe :

[Signé]

D<sup>r</sup> H. S. M. USHEWOKUNZE  
Ministre de la Santé  
Signé à Brazzaville  
ce 25 septembre 1980

Pour l'Organisation mondiale  
de la Santé, Bureau régional de l'Afrique :

[Signé]

D<sup>r</sup> COMLAN A. A. QUENUM  
Directeur régional  
Signé à Brazzaville  
ce 25 septembre 1980



**No. 19173**

---

**UNITED NATIONS  
(UNITED NATIONS CAPITAL DEVELOPMENT FUND)  
and  
BHUTAN**

**Grant Agreement — *Suspension Bridges* (with annexes).  
Signed at Thimphu on 28 November 1979**

*Authentic text: English.*

*Registered ex officio on 16 October 1980.*

---

**ORGANISATION DES NATIONS UNIES  
(FONDS D'ÉQUIPEMENT DES NATIONS UNIES)  
et  
BHOUTAN**

**Accord de don — *Ponts suspendus* (avec annexes). Signé à  
Thimphu le 28 novembre 1979**

*Texte authentique : anglais.*

*Enregistré d'office le 16 octobre 1980.*

[TRANSDUCTION — TRANSLATION]

GRANT AGREEMENT<sup>1</sup> BETWEEN  
THE ROYAL GOVERNMENT  
OF BHUTAN AND THE UNITED  
NATIONS CAPITAL DEVELOP-  
MENT FUND

ACCORD DE DON<sup>1</sup> ENTRE LE  
ROYAUME DU BHOUTAN ET  
LE FONDS D'ÉQUIPEMENT  
DES NATIONS UNIES

---

*Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.*

---

*Publication effectuée conformément à l'article 12, paragraphe 2, du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.*

---

<sup>1</sup> Came into force on 16 October 1980, the date on which the Fund had notified the Government of Bhutan that the conditions for effectiveness specified in annex II had been fulfilled, in accordance with section 6.01.

---

<sup>1</sup> Entré en vigueur le 16 octobre 1980, date à laquelle le Fonds a notifié au Gouvernement bhoutanais que les conditions d'entrée en vigueur stipulées dans l'annexe II avaient été satisfaites, conformément à la section 6.01.



**No. 19174**

---

**BELGIUM  
and  
PHILIPPINES**

**Agreement for the avoidance of double taxation and the prevention of fiscal evasion with respect to taxes on income (with protocol). Signed at Manila on 2 October 1976**

*Authentic text: English.*

*Registered by Belgium on 17 October 1980.*

---

**BELGIQUE  
et  
PHILIPPINES**

**Convention tendant à éviter la double imposition et à prévenir l'évasion fiscale en matière d'impôts sur le revenu (avec protocole). Signée à Manille le 2 octobre 1976**

*Texte authentique : anglais.*

*Enregistré par la Belgique le 17 octobre 1980.*

[TRANSDUCTION — TRANSLATION]

AGREEMENT<sup>1</sup> BETWEEN THE KINGDOM OF BELGIUM AND THE REPUBLIC OF THE PHILIPPINES FOR THE AVOIDANCE OF DOUBLE TAXATION AND THE PREVENTION OF FISCAL EVASION WITH RESPECT TO TAXES ON INCOME

CONVENTION<sup>1</sup> ENTRE LE ROYAUME DE BELGIQUE ET LA RÉPUBLIQUE DES PHILIPPINES TENDANT À ÉVITER LA DOUBLE IMPOSITION ET À PRÉVENIR L'ÉVASION FISCALE EN MATIÈRE D'IMPÔTS SUR LE REVENU

*Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.<sup>2</sup>*

*Publication effectuée conformément à l'article 12, paragraphe 2, du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.<sup>2</sup>*

<sup>1</sup> Came into force on 9 July 1980, i.e., 30 days after the date of the exchange of the instruments of ratification, which took place at Brussels on 9 June 1980, in accordance with article 29 (1) and (2).

<sup>2</sup> For the text of the Agreement, see *International Tax Agreements*, Supplement No. 35, No. 428 (United Nations publication, Sales No. E.80.XVI.2).

<sup>1</sup> Entrée en vigueur le 9 juillet 1980, soit 30 jours après la date de l'échange des instruments de ratification qui a eu lieu à Bruxelles le 9 juin 1980, conformément à l'article 29, paragraphes 1 et 2.

<sup>2</sup> Pour le texte de la Convention, voir *Recueil des Conventions fiscales*, Supplément n° 35, n° 428 (publication des Nations Unies, numéro de vente F.80.XVI.2).

**No. 19175**

---

**GERMAN DEMOCRATIC REPUBLIC  
and  
HUNGARY**

**Treaty of friendship, co-operation and mutual assistance.  
Signed at Berlin on 24 March 1977**

*Authentic texts: German and Hungarian.*

*Registered by the German Democratic Republic on 17 October 1980.*

---

**RÉPUBLIQUE DÉMOCRATIQUE ALLEMANDE  
et  
HONGRIE**

**Traité d'amitié, de coopération et d'assistance mutuelle.  
Signé à Berlin le 24 mars 1977**

*Textes authentiques : allemand et hongrois.*

*Enregistré par la République démocratique allemande le 17 octobre 1980.*

[GERMAN TEXT — TEXTE ALLEMAND]

## VERTRAG ÜBER FREUNDSCHAFT, ZUSAMMENARBEIT UND GEGENSEITIGEN BEISTAND ZWISCHEN DER DEUTSCHEN DEMOKRATISCHEN REPUBLIK UND DER UNGARISCHEN VOLKSREPUBLIK

Die Deutsche Demokratische Republik und die Ungarische Volksrepublik haben,

ausgehend von der brüderlichen Freundschaft und der allseitigen Zusammenarbeit, die auf der Grundlage des Marxismus-Leninismus und des sozialistischen Internationalismus zwischen der Deutschen Demokratischen Republik und der Ungarischen Volksrepublik bestehen;

gewillt, ihre freundschaftlichen Beziehungen zum Nutzen beider Staaten und Völker sowie der Gemeinschaft der sozialistischen Länder umfassend weiterzuentwickeln und den gesetzmäßigen Prozeß der weiteren Annäherung der sozialistischen Länder und Nationen zu fördern;

der weiteren Vervollkommnung der politischen und ideologischen Zusammenarbeit, der Entwicklung und Vertiefung der sozialistischen ökonomischen Integration große Bedeutung beimessend;

in dem Bestreben, gemäß den vom proletarischen Internationalismus bestimmten Grundsätzen und Zielen sozialistischer Außenpolitik die günstigsten internationalen Bedingungen für die Errichtung des Sozialismus und Kommunismus zu gewährleisten;

eingedenk der erstrangigen Bedeutung, die dem Schutz der territorialen Integrität und Souveränität beider Staaten gegenüber jeglichen Anschlägen zukommt;

entschlossen, die sich aus dem Warschauer Vertrag über Freundschaft, Zusammenarbeit und gegenseitigen Beistand vom 14. Mai 1955 ergebenden Verpflichtungen konsequent zu erfüllen;

bekräftigend, daß die Unterstützung, die Festigung und der Schutz der sozialistischen Errungenschaften, die dank der heldenhaften Anstrengungen und der aufopferungsvollen Arbeit der Völker erzielt wurden, gemeinsame internationalistische Pflicht der sozialistischen Länder sind;

in der festen Absicht, die weitere Festigung des Friedens und der Sicherheit in Europa und der ganzen Welt zu fördern und ihren Beitrag dazu zu leisten, auf der Grundlage der kollektiv ausgearbeiteten Prinzipien der Beziehungen zwischen Staaten mit unterschiedlicher Gesellschaftsordnung eine fruchtbringende und gegenseitig vorteilhafte Zusammenarbeit auf dem europäischen Kontinent zu entwickeln und allen entspannungsfeindlichen Kräften entschlossen entgegenzutreten;

in der Überzeugung, daß das zwischen sozialistischen Staaten und kapitalistischen Staaten abgeschlossene Vertragssystem und dessen weiterer Ausbau für die Gewährleistung der Sicherheit und für die Unantastbarkeit der bestehenden Grenzen in Europa von grundlegender Bedeutung ist;

angesichts dessen, daß die Deutsche Demokratische Republik, die die Grundsätze des Potsdamer Abkommens erfüllt hat, als souveräner, unabhängiger sozialistischer Staat vollberechtigtes Mitglied der Vereinten Nationen geworden ist;

in der Absicht der weiteren Entwicklung der vertragsrechtlichen Grundlage ihrer gegenseitigen Beziehungen und unter Berücksichtigung der Veränderungen, die sich in Europa und in der ganzen Welt vollzogen haben;

geleitet von den Zielen und Grundsätzen der Charta der Vereinten Nationen, folgendes vereinbart:

*Artikel 1.* Die Hohen Vertragschließenden Seiten werden in Übereinstimmung mit den Prinzipien des sozialistischen Internationalismus auch künftig die Beziehungen der immerwährenden, unverbrüchlichen Freundschaft und der brüderlichen gegenseitigen Hilfe auf allen Gebieten ausbauen und festigen. Sie werden die allseitige Zusammenarbeit planmäßig und unablässig entwickeln und vertiefen und einander allseitige Hilfe und Unterstützung gewähren auf der Grundlage der Achtung der staatlichen Souveränität und Unabhängigkeit, der Gleichberechtigung und Nichteinmischung in die inneren Angelegenheiten.

*Artikel 2.* Die Hohen Vertragschließenden Seiten werden ihre Anstrengungen für die Errichtung der sozialistischen und kommunistischen Gesellschaft und die Festigung der sozialistischen Gemeinschaft vereinen und die materiellen und geistigen Potenzen ihrer Völker und Staaten effektiver nutzen.

Geleitet von den Grundsätzen und Zielen der sozialistischen ökonomischen Integration und um die materiellen und kulturellen Bedürfnisse ihrer Völker immer besser zu befriedigen, werden sie die gegenseitig vorteilhafte zwei- und mehrseitige wirtschaftliche und wissenschaftlich-technische Zusammenarbeit, einschließlich der Zusammenarbeit im Rahmen des Rates für Gegenseitige Wirtschaftshilfe, festigen und erweitern.

Beide Seiten werden die langfristige Koordinierung und Abstimmung der Volkswirtschaftspläne fortführen, die Spezialisierung und Kooperation in Produktion und Forschung erweitern, die bei der Errichtung des Sozialismus und Kommunismus gewonnenen Erfahrungen und Erkenntnisse austauschen und zur Erhöhung der Effektivität der gesellschaftlichen Produktion ein immer engeres Zusammenwirken der Volkswirtschaften beider Staaten sichern.

*Artikel 3.* Die Hohen Vertragschließenden Seiten fördern die Zusammenarbeit zwischen den Organen der Staatsmacht und den gesellschaftlichen Organisationen. Sie werden die Zusammenarbeit auf den Gebieten der Wissenschaft und Kultur, des Bildungswesens, der Literatur und Kunst, der Presse, des Rundfunks, des Filmwesens und des Fernsehens, des Gesundheitswesens, des Umweltschutzes, des Tourismus, der Körperkultur und des Sports sowie auf anderen Gebieten weiter vertiefen. Sie unterstützen die Entwicklung von direkten Kontakten zwischen den Werktätigen beider Länder und tragen auch dadurch zur Annäherung beider Völker bei.

*Artikel 4.* Die Hohen Vertragschließenden Seiten werden maximal zur weiteren Entwicklung der brüderlichen Beziehungen zwischen allen Staaten der sozialistischen Gemeinschaft beitragen und stets im Geiste der Festigung ihrer Einheit und Geschlossenheit handeln. Sie sind bereit, die Maßnahmen zu treffen, die zum Schutz und zur Verteidigung der historischen Errungenschaften des Sozialismus, der Sicherheit und der Unabhängigkeit beider Länder notwendig sind.

*Artikel 5.* Die Hohen Vertragschließenden Seiten werden sich auch in Zukunft konsequent für die Verwirklichung der Prinzipien der friedlichen Koexistenz von Staaten mit unterschiedlicher Gesellschaftsordnung, für die Erweiterung und Vertiefung des Entspannungsprozesses in den internationalen Beziehungen einsetzen und aktiv dazu beitragen, den Krieg endgültig aus dem Leben der Völker zu verbannen. Sie werden beharrlich dafür wirken, den internationalen Frieden und die Sicherheit der Völker gegen Anschläge aggressiver Kräfte des Imperialismus und der Reaktion zu schützen, das Wettrüsten einzustellen, zur allgemeinen und vollständigen Abrüstung beizutragen, den Kolonialismus in all seinen Formen und Erscheinungen endgültig zu beseitigen und die von kolonialer Unterdrückung befreiten Staaten bei der Stärkung ihrer nationalen Unabhängigkeit und Souveränität zu unterstützen.

*Artikel 6.* Die Hohen Vertragschließenden Seiten betrachten die Unverletzlichkeit der Staatsgrenzen in Europa als wichtigste Voraussetzung für die Gewährleistung der europäischen Sicherheit und sind fest entschlossen, gemeinsam und im Bündnis mit den anderen Teilnehmerstaaten des Warschauer Vertrages die Unantastbarkeit der Grenzen der Teilnehmerstaaten dieses Vertrages, wie sie im Ergebnis des zweiten Weltkrieges und der Nachkriegsentwicklung entstanden sind, einschließlich der Grenzen zwischen der Deutschen Demokratischen Republik und der Bundesrepublik Deutschland, zu gewährleisten.

Beide Seiten werden gemeinsame Anstrengungen unternehmen, um jeglichen Erscheinungen des Revanchismus und Militarismus entgegenzuwirken und die strikte Einhaltung der mit dem Ziel der Festigung der europäischen Sicherheit abgeschlossenen Verträge anstreben.

*Artikel 7.* In Übereinstimmung mit dem Vierseitigen Abkommen vom 3. September 1971 werden die Hohen Vertragschließenden Seiten ihre Verbindungen zu Westberlin ausgehend davon unterhalten und entwickeln, daß es kein Bestandteil der Bundesrepublik Deutschland ist und auch weiterhin nicht von ihr regiert wird.

*Artikel 8.* Im Falle eines bewaffneten Überfalles irgendeines Staates oder irgendeiner Staatengruppe auf eine der Hohen Vertragschließenden Seiten wird die andere Hohe Vertragschließende Seite dies als einen Angriff auf sich selbst betrachten und ihr unverzüglich jeglichen Beistand, einschließlich militärischen, leisten und sie in Ausübung des Rechts auf individuelle oder kollektive Selbstverteidigung entsprechend Artikel 51 der Charta der Vereinten Nationen mit allen ihr zur Verfügung stehenden Mitteln unterstützen.

Über die auf Grund dieses Artikels ergriffenen Maßnahmen werden die Hohen Vertragschließenden Seiten unverzüglich den Sicherheitsrat der Vereinten Nationen unterrichten und im Einklang mit den Bestimmungen der Charta der Vereinten Nationen handeln.

*Artikel 9.* Die Hohen Vertragschließenden Seiten werden in allen wichtigen internationalen Fragen einander informieren, sich konsultieren und ausgehend von der gemeinsamen Position, die entsprechend den Interessen beider Staaten abgestimmt wurde, handeln.

*Artikel 10.* Dieser Vertrag bedarf der Ratifikation und tritt mit dem Austausch der Ratifikationsurkunden, der in Budapest erfolgt, in Kraft.

*Artikel 11.* Dieser Vertrag wird für die Dauer von fünfundzwanzig Jahren abgeschlossen und um jeweils weitere zehn Jahre verlängert, wenn nicht eine der Hohen Vertragsschließenden Seiten zwölf Monate vor Ablauf der Geltungsdauer den Wunsch äußert, ihn zu kündigen.

AUSGEFERTIGT in Berlin am 24. März 1977 in zwei Exemplaren jedes in deutscher und ungarischer Sprache, wobei beide Texte gleichermaßen gültig sind.

Für die Deutsche Demokratische  
Republik:

[*Signed — Signé*]<sup>1</sup>

Für die Ungarische  
Volksrepublik:

[*Signed — Signé*]<sup>2</sup>

[*Signed — Signé*]<sup>3</sup>

---

<sup>1</sup> Signed by E. Honecker — Signé par E. Honecker.

<sup>2</sup> Signed by J. Kádár — Signé par J. Kádár.

<sup>3</sup> Signed by Gy. Lázár — Signé par Gy. Lázár.

[HUNGARIAN TEXT — TEXTE HONGROIS]

## BARÁTSÁGI, EGYÜTTMŰKÖDÉSI ÉS KÖLCSÖNÖS SEGÍTSÉG- NYUJTÁSI SZERZŐDÉS A NÉMET DEMOKRATIKUS KÖZTÁRSASÁG ÉS A MAGYAR NÉPKÖZTÁRSASÁG KÖZÖTT

A Német Demokratikus köztársaság és a Magyar Népköztársaság, kiindulva a Német Demokratikus Köztársaság és a Magyar Népköztársaság testvéri barátságából és sokoldalú együttműködéséből, amely a marxizmus-leninizmuson és a szocialista internacionalizmuson alapul;

attól a szándéktól vezérelve, hogy baráti kapcsolataikat mindkét állam és nép, valamint a szocialista országok közössége javára átfogóan fejlesszék és elősegítsék a szocialista országok és nemzetek további közeledésének törvényszerű folyamatát;

nagy jelentőséget tulajdonítva a politikai és ideológiai együttműködés további tökéletesítésének, a szocialista gazdasági integráció fejlesztésének és elmélyítésének;

attól a törekvéstől vezérelve, hogy a szocialista külpolitika proletár internacionalizmus által meghatározott elveinek és céljainak megfelelően biztosítsák a szocializmus és a kommunizmus felépítésének legkedvezőbb nemzetközi feltételeit;

szem előtt tartva a két ország területi épsége és szuverenitása megvédésének elsőrendű jelentőségét bármely támadástól;

eltökélve, hogy következetesen eleget tesznek az 1955. május 14.-én Varsóban aláírt barátsági, együttműködési és kölcsönös segítségnyújtási szerződésből eredő kötelezettségeknek;

megerősítve, hogy a népek hősiességű erőfeszítései és önfeláldozó munkája árán elért szocialista vívmányok támogatása, megszilárdítása és védelme a szocialista országok közös internacionalista kötelessége;

kifejezve szilárd eltökéltségüket, hogy előmozdítják a béke és a biztonság további megszilárdítását Európában és az egész világon, hogy a különböző társadalmi rendszerű országok kapcsolatainak közösen kidolgozott elvei alapján hozzájárulnak a gyümölcsöző és kölcsönösen előnyös együttműködés fejlődéséhez az európai földrészen, s határozottan szembeszállnak minden enyhülésellenes erővel;

abban a meggyőződésben, hogy a szocialista és a kapitalista országok között létrejött szerződéses rendszer és annak további kiépítése a biztonság szavatolása és a fennálló határok sérthetlensége szempontjából alapvető jelentőségű Európában;

fekindettel arra, hogy a Német Demokratikus Köztársaság, amely megvalósította a Poptsdami Egyezmény alapelveit, szuverén, független szocialista államként az ENSZ teljes jogú tagja lett;

attól a szándéktól vezérelve, hogy kölcsönös kapcsolataik szerződéses-jogi alapjait továbbfejlesszék, figyelembe véve az Európában és az egész világon végbement változásokat;

az Egyesült Nemzetek Alapokmánya céljaitól és elveitől vezérelve;  
a következőkben állapodtak meg:

*1. cikk.* A Magas Szerződő Felek a szocialista internacionalizmus elveivel összhangban a jövőben is minden területen fejlesztik és erősítik az örök és megbontha-



atlan barátságon és a kölcsönös testvéri segítségnyújtáson alapuló kapcsolataikat. Tervszerűen és fáradhatatlanul fejlesztik és mélyítik a sokoldalú együttműködést, és sokrétű segítséget, támogatást nyújtanak egymásnak az állami szuverenitás és függetlenség, az egyenjogúság és a belügyekbe való be nem avatkozás tiszteletben tartása alapján.

2. cikk. A Magas Szerződő Felek a szocialista és a kommunista társadalom felépítése és a szocialista közösség megszilárdítása érdekében egyesítik erőfeszítéseiket és hatékonyabban használják fel népeik és államaik anyagi és szellemi erőforrásait.

A szocialista gazdasági integráció alapelveitől és céljaitól vezettetve, népeik anyagi és kulturális igényei egyre jobb kielégítése érdekében erősítik és szélesítik a kölcsönösen előnyös két- és többoldalú gazdasági és műszaki-tudományos együttműködést, beleértve a Kölcsönös Gazdasági Segítség Tanácsa keretében folyó együttműködést.

Mindkét Magas Szerződő Fél folytatja a népgazdasági tervek hosszútávú összehangolását és egyeztetését, szélesíti a szakosítást és együttműködést a termelésben és a kutatásban, kicseréli a szocializmus és a kommunizmus építése során szerzett tapasztalatokat és ismereteket, biztosítja a két állam népgazdaságának mind szorosabb együttműködését a társadalmi termelés hatékonyságának növelése érdekében.

3. cikk. A Magas Szerződő Felek előmozdítják az állami szervek és a társadalmi szervezetek együttműködését. Tovább mélyítik az együttműködést a tudomány és a kultúra, a művelődés, az irodalom és a művészet, a sajtó, a rádió, a film és a televízió, az egészségügy, a környezetvédelem, a turizmus, a testnevelés és a sport, valamint más területeken. Támogatják a két ország dolgozói közvetlen kapcsolatainak fejlesztését, s ezzel is hozzájárulnak a két nép közeledéséhez.

4. cikk. A Magas Szerződő Felek minden lehetséges módon hozzájárulnak a szocialista közösség államai testvéri kapcsolatainak további fejlesztéséhez és mindig egységük és összeforrottságuk szellemében tevékenykednek. Készek megtenni a szükséges intézkedéseket a szocializmus történelmi vívmányainak, a két ország biztonságának és függetlenségének védelme érdekében.

5. cikk. A Magas Szerződő Felek a jövőben is következetesen sikraszállnak a különböző társadalmi rendszerű államok békés egymás mellett élése elveinek megvalósításáért, az enyhülési folyamat szélesítéséért és elmélyítéséért a nemzetközi kapcsolatokban és aktívan hozzájárulnak ahhoz, hogy a háborút véglegesen kiküszöböljék a népek életéből. Kitartóan tevékenykednek annak érdekében, hogy megvédelmezzék a nemzetközi békét és a népek biztonságát az imperializmus és a reakció agresszív erőinek támadásaitól, továbbá, hogy megszűnjék a fegyverkezési verseny, hogy hozzájáruljanak az általános és teljes leszereléshez, hogy végérvényesen felszámolják a gyarmatosítást minden megjelenési formájában, valamint támogassák a gyarmati elnyomás alól felszabadult államokat nemzeti függetlenségük és szuverenitásuk erősítésében.

6. cikk. A Magas Szerződő Felek az európai államhatárok sérthetlenségét az európai biztonság legfontosabb feltételének tekintik és kifejezik szilárd elszántságukat, hogy közösen és a Varsói Szerződés tagállamaival szövetségben biztosítják a szerződésben résztvevő államok határainak sérthetlenségét, ahogy azok a második világháború és a háború utáni fejlődés eredményeként kialakultak, beleértve a Német Demokratikus Köztársaság és a Német Szövetségi Köztársaság Közti határokat is.

Mindkét Magas Szerződő Fél közös erőfeszítéseket tesz a revansizmus és a militarizmus minden megnyilvánulásának elfojtása és az európai biztonság megszilárdítása céljából kötött szerződések maradéktalan betartása érdekében.

*7. cikk.* Az 1971. szeptember 3-i Négyoldalú Megállapodásnak megfelelően a Magas Szerződő Felek abból kiindulva fogják fenntartani és fejleszteni kapcsolataikat Nyugat-Berlinnel, hogy az nem alkotó része a Német Szövetségi Köztársaságnak és továbbra sem kormányozható általa.

*8. cikk.* Abban az esetben, ha a Magas Szerződő Felek egyikét valamely más állam vagy államcsoport részéről fegyveres támadás éri, a másik Magas Szerződő Fél azt saját maga ellen irányuló támadásnak tekinti és haladéktalanul megad minden segítséget, beleértve a katonai segítséget is, a másik Magas Szerződő Fél számára, továbbá minden rendelkezésre álló eszközzel támogatja, hogy az Egyesült Nemzetek Alapokmánya 51. cikkének megfelelően gyakorolhassa egyéni és kollektív jogát az önvédelemre.

Az e cikk alapján fogantatott intézkedésekről a Magas Szerződő Felek haladéktalanul tájékoztatják az Egyesült Nemzetek Biztonsági Tanácsát és az Egyesült Nemzetek Alapokmányában foglalt rendelkezések szerint járnak el.

*9. cikk.* A Magas Szerződő Felek tájékoztatják egymást és konzultálnak minden fontos nemzetközi kérdésben és a két állam érdekeinek megfelelően kialakított közös álláspont szerint járnak el.

*10. cikk.* E Szerződést meg kell erősíteni és az a megerősítő okiratok Budapesten történő kicserélésének napján lép hatályba.

*11. cikk.* E Szerződés huszonöt évig marad érvényben és hatálya mindig 10 évre meghosszabbodik, amennyiben az érvényességi időtartam lejártát megelőzően 12 hónappal egyik Magas Szerződő Fél sem közli felmondási szándékát.

Készült Berlinben, az 1977 évi március hó 24. napján, két példányban, mindegyik német és magyar nyelven, mindkét nyelvű szöveg egyaránt hiteles.

A Német Demokratikus Köztársaság  
nevében:

[Signed—Signé]<sup>1</sup>

A Magyar Népköztársaság  
nevében:

[Signed—Signé]<sup>2</sup>  
[Signed—Signé]<sup>3</sup>

<sup>1</sup> Signed by E. Honecker—Signé par E. Honecker.

<sup>2</sup> Signed by J. Kádár—Signé par J. Kádár.

<sup>3</sup> Signed by Gy. Lázár—Signé par Gy. Lázár.

[TRANSLATION<sup>1</sup> — TRADUCTION<sup>2</sup>]

TREATY<sup>3</sup> OF FRIENDSHIP, CO-OPERATION AND MUTUAL ASSISTANCE BETWEEN THE GERMAN DEMOCRATIC REPUBLIC AND THE HUNGARIAN PEOPLE'S REPUBLIC

The German Democratic Republic and the Hungarian People's Republic,

Mindful of the fraternal friendship and all-round co-operation existing between the German Democratic Republic and the Hungarian People's Republic on the basis of Marxism-Leninism and socialist internationalism,

Willing to further develop their friendly relations on a broad scale for the benefit of the two States and peoples and of the community of socialist countries and to promote the law-governed process of progressing convergence between the socialist countries and nations,

Attaching great importance to further improving their political and ideological co-operation and to developing and deepening socialist economic integration,

Inspired by the desire to ensure, in keeping with the principles and aims of socialist foreign policy as determined by proletarian internationalism, optimum international conditions for the building of socialism and communism,

Attaching primary importance to the protection of the territorial integrity and sovereignty of the two States against any assault,

Determined strictly to fulfil the obligations arising from the Warsaw Treaty<sup>4</sup> of Friendship, Co-operation and Mutual Assistance of 14 May 1955,

Reaffirming that it is the common internationalist duty of the socialist countries to support, strengthen and protect the socialist gains achieved through the heroic efforts and dedicated work of the peoples,

Firmly resolved to work for the further strengthening of peace and security in Europe and the world at large and to make their contribution to the development of fruitful and mutually beneficial co-operation on the European continent, on the basis of the collectively formulated principles governing relations between States with different social systems, and resolutely to oppose all forces that are hostile to détente,

Convinced that the system of treaties concluded between socialist and capitalist States and its further development is of basic importance for ensuring security and the inviolability of the existing frontiers in Europe,

Considering that the German Democratic Republic, having lived up to the principles of the Potsdam Agreement,<sup>5</sup> as a sovereign and independent socialist State, became a full-fledged Member of the United Nations,

Intending to further develop the contractual basis of their mutual relations, and taking into account the changes that have taken place in Europe and the world at large,

<sup>1</sup> Translation supplied by the Government of the German Democratic Republic.

<sup>2</sup> Traduction fournie par le Gouvernement de la République démocratique allemande.

<sup>3</sup> Came into force on 11 July 1977 by the exchange of the instruments of ratification, which took place at Budapest, in accordance with article 10.

<sup>4</sup> United Nations, *Treaty Series*, vol. 219, p. 3.

<sup>5</sup> *British and Foreign State Papers*, vol. 145, p. 852.

Guided by the purposes and principles of the Charter of the United Nations,  
Have agreed as follows:

*Article 1.* The High Contracting Parties, in keeping with the principles of socialist internationalism, shall continue to expand and strengthen their relations of everlasting and indestructible friendship and of fraternal mutual assistance in all fields. They shall systematically and steadily develop and deepen their all-round co-operation and render each other every assistance and support on the basis of respect for each other's State sovereignty and independence and of equal rights and non-interference in each other's internal affairs.

*Article 2.* The High Contracting Parties shall combine their efforts for the purpose of building the socialist and communist society and strengthening the socialist community and make more effective use of the material and spiritual potential of their peoples and States.

Guided by the principles and aims of socialist economic integration and with a view of ever better satisfying the material and cultural needs of their peoples, they shall strengthen and expand mutually advantageous bilateral and multilateral economic, scientific and technological co-operation, including co-operation within the framework of the Council for Mutual Economic Assistance.

Both Parties shall continue co-ordinating and harmonizing their national economic plans on a long-term basis, extend the degree of specialization and co-operative arrangements in production and research, exchange the experience and knowledge acquired in the process of building socialism and communism, and ensure ever closer co-operation between the national economies of the two States with a view to increasing the efficiency of social production.

*Article 3.* The High Contracting Parties shall promote co-operation between their organs of State power and between their social organizations. They shall further intensify co-operation in the fields of science, culture, education, literature and art, the press, radio, cinematography and television, health, protection of the environment, tourism, physical culture and sport, and in other areas. They shall support the development of direct contacts between workers of the two countries and will help to bring the two peoples closer together.

*Article 4.* The High Contracting Parties shall do everything possible to promote the further development of fraternal relations between all the States of the socialist community and shall work constantly to strengthen their unity and cohesion. They are ready to take the measures necessary to protect and defend the historic achievements of socialism and the security and independence of both countries.

*Article 5.* The High Contracting Parties shall also in future consistently work for the implementation of the principles of peaceful coexistence of States with different social systems and for the expansion and intensification of the process of détente in international relations, and they shall play an active part in the endeavour to banish war for all times from the life of peoples. They shall make persistent effort to protect international peace and the security of peoples from assaults of aggressive forces of imperialism and reaction, to halt the arms race, to promote general and complete disarmament, to bring about the final elimination of colonialism in all its forms and manifestations, and to support the States which have liberated themselves

from colonial oppression in their striving to consolidate their national independence and sovereignty.

*Article 6.* The High Contracting Parties consider that the main precondition for maintaining European security is the inviolability of the State frontiers in Europe, and they are firmly resolved, jointly and in concert with the other States parties to the Warsaw Treaty, to guarantee the inviolability of the frontiers of the States parties to that Treaty as they were established as a result of the Second World War and post-war developments, including the frontiers between the German Democratic Republic and the Federal Republic of Germany.

The Parties shall exert joint efforts to counter any manifestations of revanchism and militarism and will work for strict compliance with the treaties concluded with a view to strengthening European security.

*Article 7.* In conformity with the Quadripartite Agreement of 3 September 1971,<sup>1</sup> the High Contracting Parties shall maintain and develop their ties with West Berlin on the understanding that it is not a constituent part of the Federal Republic of Germany and continues not to be governed by it.

*Article 8.* In the event of an armed attack on one of the High Contracting Parties by any State or group of States, the other High Contracting Party shall regard such event to be an attack upon itself and shall immediately afford the first-mentioned Party every kind of assistance, military included, and support it with all the means at its disposal, in exercise of the right to individual or collective self-defence under Article 51 of the Charter of the United Nations.

The High Contracting Parties shall immediately notify the Security Council of the United Nations of the measures taken pursuant to this Article and shall act in accordance with the provisions of the Charter of the United Nations.

*Article 9.* On all important international issues, the High Contracting Parties shall inform and consult each other and proceed in their actions from the joint position agreed upon in accordance with the interests of the two States.

*Article 10.* This Treaty is subject to ratification and shall enter into force with the exchange of instruments of ratification, which will take place in Budapest.

*Article 11.* This Treaty is concluded for a term of 25 years and shall be extended for successive terms of ten years unless one of the High Contracting Parties, twelve months before the expiry of the current term, expresses its desire to terminate it.

DONE in Berlin the 24 March 1977, in two copies, each in the German and Hungarian languages, both texts being equally authentic.

For the German Democratic  
Republic:

[E. HONECKER]

For the Hungarian People's  
Republic:

[J. KÁDÁR]

[GY. LÁZÁR]

---

<sup>1</sup> United Nations, *Treaty Series*, vol. 880, p. 115.

[TRADUCTION<sup>1</sup> — TRANSLATION<sup>2</sup>]

## TRAITÉ<sup>3</sup> D'AMITIÉ, DE COOPÉRATION ET D'ASSISTANCE MUTUELLE ENTRE LA RÉPUBLIQUE DÉMOCRATIQUE ALLEMANDE ET LA RÉPUBLIQUE POPULAIRE HONGROISE

La République démocratique allemande et la République populaire hongroise, Partant de l'amitié fraternelle et la coopération sur tous les plans qui existent entre la République démocratique allemande et la République populaire hongroise sur la base du marxisme-léninisme et de l'internationalisme socialiste,

Désireuses de développer davantage dans tous les domaines leurs relations amicales pour le bien des deux Etats et peuples ainsi que de la communauté des pays socialistes et de favoriser le processus objectif de rapprochement continu des pays et nations socialistes,

Attachant une grande importance à la poursuite du perfectionnement de la coopération politique et idéologique, du développement et de l'approfondissement de l'intégration économique socialiste,

Animées du désir d'assurer, conformément aux buts et principes de la politique extérieure socialiste déterminés par l'internationalisme prolétarien, les conditions internationales les plus favorables à l'édification du socialisme et du communisme,

Conscientes de l'importance primordiale que revêt la défense de l'intégrité territoriale et de la souveraineté des deux Etats contre toute atteinte,

Résolues à accomplir conséquemment les engagements découlant du Traité de Varsovie sur l'amitié, la coopération et l'assistance mutuelle en date du 14 mai 1955<sup>4</sup>,

Réaffirmant que le soutien, le renforcement et la défense des conquêtes socialistes, réalisées au prix des efforts héroïques et du travail dévoué des peuples, constituent le devoir internationaliste commun des pays socialistes,

Ayant la ferme volonté de favoriser le renforcement continu de la paix et de la sécurité en Europe et dans le monde entier et de contribuer, sur la base des principes collectivement élaborés qui régissent les relations entre Etats à ordres sociaux différents, à développer une coopération fructueuse et mutuellement avantageuse sur le continent européen et à s'opposer résolument à toutes les forces hostiles à la détente,

Convaincues que le système de traités conclus entre des Etats socialistes et des Etats capitalistes et l'élargissement de ce système sont d'une importance fondamentale pour garantir la sécurité et l'intangibilité des frontières existant en Europe,

Etant donné que la République démocratique allemande, ayant mis en œuvre les principes des accords de Potsdam<sup>5</sup>, est devenue, en tant qu'Etat socialiste souverain et indépendant, Membre à part entière de l'Organisation des Nations Unies,

<sup>1</sup> Traduction fournie par le Gouvernement de la République démocratique allemande.

<sup>2</sup> Translation supplied by the Government of the German Democratic Republic.

<sup>3</sup> Entré en vigueur le 11 juillet 1977 par l'échange des instruments de ratification, qui a eu lieu à Budapest, conformément à l'article 10.

<sup>4</sup> Nations Unies, *Recueil des Traités*, vol. 219, p. 3.

<sup>5</sup> La Documentation française, *Notes documentaires et titres*, n° 664 du 10 juillet 1947, p. 7.

Désireuses de développer davantage les bases contractuelles de leurs relations mutuelles et prenant en considération les changements intervenus en Europe et dans le monde entier,

Inspirées par les buts et principes de la Charte des Nations Unies,  
Ont convenu ce qui suit :

*Article 1<sup>er</sup>.* Les Hautes Parties contractantes, conformément aux principes de l'internationalisme socialiste, continueront d'élargir et de renforcer dans tous les domaines les relations d'amitié éternelle et indéfectible et d'entraide fraternelle. Elles développeront et approfondiront systématiquement et sans défaillance la coopération dans tous les domaines et s'accorderont mutuellement toute aide et assistance, se fondant sur le respect mutuel de la souveraineté et de l'indépendance nationales, de l'égalité en droit et de la non-ingérence dans les affaires intérieures.

*Article 2.* Les Hautes Parties contractantes réuniront leurs efforts en vue d'établir la société socialiste et communiste et de renforcer la communauté socialiste et utiliseront plus efficacement le potentiel matériel et intellectuel de leurs peuples et Etats.

Conformément aux principes et aux objectifs de l'intégration économique socialiste et pour mieux satisfaire les besoins matériels et culturels de leurs peuples, elles renforceront et élargiront la coopération économique et scientífico-technique bilatérale et multilatérale mutuellement avantageuse, y compris dans le cadre du Conseil d'aide économique mutuelle.

Les deux Parties continueront de coordonner et d'harmoniser à long terme leurs plans d'économie nationale, élargiront la spécialisation et la coopération dans la production et la recherche, procéderont à l'échange des expériences et connaissances acquises dans l'édification du socialisme et du communisme et assureront une interaction toujours plus étroite des économies des deux Etats en vue d'accroître l'efficacité de la production sociale.

*Article 3.* Les Hautes Parties contractantes encourageront la coopération entre les organismes du pouvoir d'Etat et les organisations sociales. Elles continueront d'approfondir la coopération dans les domaines de la science et de la culture, de l'éducation, des lettres et des arts, de la presse, de la radiodiffusion, du cinéma et de la télévision, de la santé, de la protection de l'environnement, du tourisme, de la culture physique et des sports ainsi que dans d'autres domaines. Elles soutiendront le développement de contacts directs entre les travailleurs des deux pays et contribueront ainsi au rapprochement des deux peuples.

*Article 4.* Les Hautes Parties contractantes feront un effort maximal pour contribuer à la poursuite du développement des rapports fraternels entre tous les Etats de la communauté socialiste et agiront sans cesse dans l'esprit du renforcement de leur unité et cohésion. Elles sont prêtes à prendre les mesures indispensables à la sauvegarde et à la défense des conquêtes historiques du socialisme, de la sécurité et de l'indépendance des deux pays.

*Article 5.* Les Hautes Parties contractantes continueront d'agir avec conséquence pour l'application des principes de coexistence pacifique entre Etats à ordres sociaux différents, pour l'extension et l'approfondissement du processus de détente dans les relations internationales; elles contribueront activement à bannir à tout

jamais la guerre de la vie des peuples. Elles agiront avec persévérance pour protéger la paix internationale et la sécurité des peuples contre les atteintes des forces agressives de l'impérialisme et de la réaction, pour arrêter la course aux armements, contribuer au désarmement général et complet, liquider définitivement le colonialisme sous toutes ses formes et manifestations et soutenir les Etats qui se sont libérés de l'oppression coloniale dans l'effort qu'ils déploient pour consolider leur indépendance nationale et leur souveraineté.

*Article 6.* Les Hautes Parties contractantes considèrent l'inviolabilité des frontières d'Etat en Europe comme étant la condition majeure pour garantir la sécurité européenne et expriment leur ferme détermination, ensemble et en alliance avec les autres Etats membres du Traité du Varsovie, d'assurer l'intangibilité des frontières des Etats membres de ce Traité, telles qu'elles se sont établies à l'issue de la deuxième guerre mondiale et de l'évolution d'après-guerre, y compris les frontières entre la République démocratique allemande et la République fédérale d'Allemagne.

Les deux Parties déploieront des efforts conjoints pour s'opposer à toute manifestation d'esprit revanchard et de militarisme, et respecteront scrupuleusement les traités conclus afin de renforcer la sécurité européenne.

*Article 7.* Conformément à l'Accord quadripartite du 3 septembre 1971<sup>1</sup>, les Hautes Parties contractantes maintiendront et développeront leurs liens avec Berlin-Ouest compte tenu du fait que ce dernier n'est pas un élément constitutif de la République fédérale d'Allemagne et continue de n'être pas gouverné par elle.

*Article 8.* Au cas où l'une des Hautes Parties contractantes serait l'objet d'une attaque armée de la part d'un Etat ou groupe d'Etats quelconques, l'autre Haute Partie contractante considérera cela comme une attaque contre elle-même et lui accordera sans délai toute assistance, y compris militaire, et la soutiendra avec tous les moyens dont elle dispose, au titre de l'exercice du droit de légitime défense individuelle ou collective, conformément à l'Article 51 de la Charte des Nations Unies.

Les Hautes Parties contractantes informeront sans délai le Conseil de sécurité des Nations Unies des mesures prises en vertu du présent article et se conformeront aux dispositions de la Charte des Nations Unies.

*Article 9.* Les Hautes Parties contractantes s'informeront, se consulteront et agiront dans toutes les questions internationales importantes, à partir d'une position commune concertée, au mieux des intérêts des deux Etats.

*Article 10.* Le présent Traité est sujet à ratification et entrera en vigueur le jour de l'échange des instruments de ratification, lequel sera effectué à Budapest.

*Article 11.* Le présent Traité est conclu pour une période de vingt-cinq ans et sera tacitement reconduit de dix ans en dix ans, à moins que l'une des Hautes Parties contractantes ne communique à l'autre, douze mois avant l'expiration, son désir de le dénoncer.

---

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 880, p. 115.



FAIT à Berlin, le 24 mars 1977, en double exemplaire, chacun en langues allemande et hongroise, les deux textes faisant également foi.

Pour la République démocratique  
allemande :

[E. HONECKER]

Pour la République populaire  
hongroise :

[J. KÁDÁR]

[GY. LÁZÁR]

---



**No. 19176**

---

**GERMAN DEMOCRATIC REPUBLIC  
and  
MONGOLIA**

**Treaty of friendship and co-operation. Signed at Berlin on  
6 May 1977**

*Authentic texts: German and Mongolian.*

*Registered by the German Democratic Republic on 17 October 1980.*

---

**RÉPUBLIQUE DÉMOCRATIQUE ALLEMANDE  
et  
MONGOLIE**

**Traité d'amitié et de coopération. Signé à Berlin le 6 mai  
1977**

*Textes authentiques : allemand et mongol.*

*Enregistré par la République démocratique allemande le 17 octobre 1980.*

[GERMAN TEXT — TEXTE ALLEMAND]

## VERTRAG ÜBER FREUNDSCHAFT UND ZUSAMMENARBEIT ZWISCHEN DER DEUTSCHEN DEMOKRATISCHEN REPUBLIK UND DER MONGOLISCHEN VOLKSREPUBLIK

Die Deutsche Demokratische Republik und die Mongolische Volksrepublik, haben feststellend, daß die Beziehungen der brüderlichen Freundschaft, der allseitigen Zusammenarbeit und der kameradschaftlichen gegenseitigen Hilfe zwischen der Deutschen Demokratischen Republik und der Mongolischen Volksrepublik auf der Grundlage des Marxismus-Leninismus und des sozialistischen Internationalismus fruchtbare Ergebnisse zum Wohle der Völker beider Staaten und der gesamten sozialistischen Staatengemeinschaft gezeitigt haben;

ihrem aufrichtigen Streben Ausdruck verleihend, diese Beziehungen zum Nutzen beider Staaten und Völker umfassend weiterzuentwickeln und damit den gesetzmäßigen Prozeß der wachsenden Gemeinsamkeiten in Politik, Wirtschaft und im sozialen Leben, der weiteren Annäherung der sozialistischen Länder und Nationen zielstrebig zu fördern;

in der Auffassung, daß die enge ökonomische Zusammenarbeit zwischen beiden Staaten voll und ganz den Zielen und Aufgaben der weiteren Entwicklung und Vervollkommnung der sozialistischen ökonomischen Integration entspricht;

geleitet vom entschiedenen Bemühen, zur Stärkung der Geschlossenheit aller Länder der sozialistischen Gemeinschaft beizutragen, die auf der Gemeinsamkeit der Gesellschaftsordnung und der Endziele beruht;

bekräftigend, daß die Festigung, der Ausbau und der Schutz der sozialistischen Errungenschaften, die durch aufopferungsvolle Arbeit jedes Volkes erreicht wurden, internationalistische Pflicht beider Seiten ist;

geleitet von dem Streben, gemäß den Grundsätzen und Zielen der sozialistischen Außenpolitik die günstigsten internationalen Bedingungen für die Errichtung des Sozialismus und Kommunismus zu gewährleisten;

in der festen Entschlossenheit, die weitere Festigung des Friedens und der Sicherheit in Europa, in Asien und in der ganzen Welt zu fördern und zur Entwicklung und Erweiterung der Beziehungen zwischen Staaten mit unterschiedlicher Gesellschaftsordnung auf der Grundlage der Prinzipien der friedlichen Koexistenz entsprechen den Zielen und Grundsätzen der Charta der Vereinten Nationen beizutragen;

der weiteren Entwicklung und Vervollkommnung der vertragsrechtlichen Grundlage ihrer gegenseitigen Beziehungen große Bedeutung beimessend und unter Berücksichtigung der Veränderungen in der internationalen Lage;

beschlossen, diesen Vertrag abzuschließen, und zu diesem Zweck folgendes vereinbart:

*Artikel 1.* Die Hohen Vertragschließenden Seiten werden, geleitet von den Prinzipien des sozialistischen Internationalismus, auch künftig die enge unverbrüchliche Freundschaft zwischen den Völkern der Deutschen Demokratischen Republik und der Mongolischen Volksrepublik festigen sowie die Beziehungen der

alle Gebiete des gesellschaftlichen Lebens umfassenden Zusammenarbeit und der kameradschaftlichen gegenseitigen Hilfe auf der Grundlage der Achtung der staatlichen Souveränität und der Unabhängigkeit, der völligen Gleichberechtigung und der Nichteinmischung in die inneren Angelegenheiten allseitig vertiefen und entwickeln.

*Artikel 2.* Die Hohen Vertragschließenden Seiten werden in Übereinstimmung mit den Grundsätzen und Zielen der sozialistischen ökonomischen Integration und zur ständig besseren Befriedigung der materiellen und kulturellen Bedürfnisse ihrer Völker die gegenseitig vorteilhafte bi- und multilaterale wirtschaftliche und wissenschaftlich-technische Zusammenarbeit, einschließlich der Zusammenarbeit im Rahmen des Rates für Gegenseitige Wirtschaftshilfe, festigen und erweitern. Die Seiten werden durch ihre Mitarbeit bei der Verwirklichung des Komplexprogramms der sozialistischen ökonomischen Integration und durch die Verwirklichung des Prinzips der kameradschaftlichen gegenseitigen Hilfe allseitig zur schrittweisen Annäherung und Angleichung des Niveaus der ökonomischen Entwicklung der Mitgliedsländer des Rates für Gegenseitige Wirtschaftshilfe beitragen. Beide Seiten werden die langfristige Koordinierung und Abstimmung ihrer Volkswirtschaftspläne fortführen.

*Artikel 3.* Die Hohen Vertragschließenden Seiten werden auch fernerhin die Zusammenarbeit auf den Gebieten der Kultur und Wissenschaft, des Bildungswesens, des Gesundheitswesens, der Literatur, der Kunst, der Presse, des Rundfunks, des Fernsehens, des Films, des Tourismus sowie der Körperkultur und des Sports erweitern.

*Artikel 4.* Die Hohen Vertragschließenden Seiten werden die weitere Entwicklung der Zusammenarbeit und der Beziehungen zwischen staatlichen Organen und gesellschaftlichen Organisationen sowie die Herstellung und Vertiefung von Kontakten zwischen den Werktätigen beider Länder als wichtiges Mittel zur Annäherung der Völker der Deutschen Demokratischen Republik und der Mongolischen Volksrepublik und zum gegenseitigen Kennenlernen ihres Lebens und ihrer Erfahrungen beim Aufbau der sozialistischen Gesellschaft in beiden Ländern in breitem Maße fördern.

*Artikel 5.* Die Hohen Vertragschließenden Seiten werden auch fernerhin alle Maßnahmen zur weiteren Stärkung der Einheit und Geschlossenheit der sozialistischen Staatengemeinschaft als Hauptstütze aller revolutionären und fortschrittlichen Kräfte ergreifen.

*Artikel 6.* Die Hohen Vertragschließenden Seiten werden auch künftig die Politik der friedlichen Koexistenz zwischen Staaten mit unterschiedlicher Gesellschaftsordnung verfolgen, zur Vertiefung des Entspannungsprozesses in den internationalen Beziehungen beitragen und alles tun, was in ihren Kräften steht, um den Krieg für immer aus dem Leben der Völker zu verbannen. Sie werden gemeinsame Anstrengungen unternehmen, um jeglichen Erscheinungen des Revanchismus und Militarismus entgegenzuwirken.

Beide Seiten werden alles daran setzen, um den Frieden und die Sicherheit der Völker zu festigen und sie gegen Anschläge aggressiver Kräfte des Imperialismus und der Reaktion zu schützen, das Wettrüsten einzustellen, zur allgemeinen und vollständigen Abrüstung beizutragen, den Kolonialismus in all seinen Erscheinungsformen

endgültig zu beseitigen und die Völker, die sich von kolonialer Unterdrückung befreit haben, bei der Festigung ihrer nationalen Unabhängigkeit und Souveränität zu unterstützen.

*Artikel 7.* Die Hohen Vertragschließenden Seiten werden die strikte Einhaltung der Vereinbarungen zur Festigung der europäischen Sicherheit und alle Anstrengungen zur Lösung des Problems der Sicherheit in Asien auf der Grundlage der Prinzipien der friedlichen Koexistenz unterstützen.

*Artikel 8.* Die Hohen Vertragschließenden Seiten werden in Übereinstimmung mit dem Vierseitigen Abkommen vom 3. September 1971 ihre Verbindungen zu Westberlin ausgehend davon unterhalten und entwickeln, daß es kein Bestandteil der Bundesrepublik Deutschland ist und auch weiterhin nicht von ihr regiert wird.

*Artikel 9.* Die Hohen Vertragschließenden Seiten werden einander über alle wichtigen internationalen und andere Fragen von beiderseitigem Interesse informieren, sich beraten und bei ihrem Handeln von der vereinbarten Position ausgehen.

*Artikel 10.* Dieser Vertrag bedarf der Ratifikation und tritt mit dem Tage des Austausches der Ratifikationsurkunden, der in Kürze in Ulan-Bator erfolgt, in Kraft.

*Artikel 11.* Dieser Vertrag wird für die Dauer von 25 Jahren abgeschlossen und automatisch um jeweils weitere 10 Jahre verlängert, wenn nicht eine der Hohen Vertragschließenden Seiten zwölf Monate vor Ablauf der Geltungsdauer den Wunsch äußert, ihn zu kündigen.

AUSGEFERTIGT in Berlin, am 6. Mai 1977, in zwei Exemplaren, jedes in deutscher und mongolischer Sprache, wobei beide Texte gleichermaßen gültig sind.

Für die Deutsche Demokratische  
Republik:

[Signed — Signé]<sup>1</sup>

Für die Mongolische  
Volksrepublik:

[Signed — Signé]<sup>2</sup>

---

<sup>1</sup> Signed by E. Honecker — Signé par E. Honecker.

<sup>2</sup> Signed by Y. Tsedenbal — Signé par Y. Tsedenbal.

## [MONGOLIAN TEXT — TEXTE MONGOL]

**БҮГД НАЙРАМДАХ АРДЧИЛСАН ГЕРМАН УЛС, БҮГД НАЙРАМДАХ  
МОНГОЛ АРД УЛСЫН ХООРОНДЫН НАЙРАМДАЛ, ХАМТЫН  
АЖИЛЛАГААНЫ ТУХАЙ ГЭРЭЭ**

Бүгд Найрамдах Ардчилсан Герман Улс, Бүгд Найрамдах Монгол Ард Улс,

Марксизм-ленинизм, социалист интернационализмын зарчимд тулгуурласан Бүгд Найрамдах Ардчилсан Герман Улс, Бүгд Найрамдах Монгол Ард Улсын хөөрөндын ах дүүгийн найрамдал, бүх талын хамтын ажиллагаа болон нөхөр ёсоор харилцан туслах харилцаа нь тус хоёр орны ард түмний бөлөн нийт социалист хамтын нөхөрлөлийн тусын тулд үр бүтээлтэй хөгжин нрснийг тэмдэглэн,

Эл харилцааг хоёр орон, ард түмний эрх ашгийн үүднээс цаашнд бүхий л талаар зузаатган бэхжүүлж, улмаар социалст өрөн, үндэстнүүдийн улс төр, эдийн засаг, нийгмийн амьдрал дахь өсөк нэмэгдсээр байгаа нийтлэг байдалд болон тэдний ойртон иягтрах зүй тогтоелт үйл явцад тууштай тус дөхөм үзүүлэхийг чин сэтгэлээсээ эрмэлзэж байгааг илэрхийлэн,

Тус хоёр улсын эдийн засгийн нягт хамтын ажиллагаа нь эдийн засгийн социалист интеграцийг цаашнд хөгжүүлэн төгс боловсронгуй болгох чиг зорилгод бүрэн нийцэж байна гэж үзэн,

Нийтлэг нийгмийн байгуулал, нэгдмэл туйлын зорилгонд тулгуурласан социалст хамтын нөхөрлөлийн бүх орны эв нэгдлийг бэхжүүлэхэд хувь нэмрээ оруулах чин эрмэлзлийг удирдлага болгон, ард түмний шургуу хөдөлмөрийн үрээр олсон социалст ололт амжилтмг бататган хөгжүүлж хамгаалах явдал бол хоёр орны интернациональч үүрэг мөн гэдгийг нотлон,

Социализм, коммунизм байгуулах олон улсын хамгийн таатай нөхцлийг социалист гадаад бодлогын зарчим, зорилгын дагуу хангах эрмэлзлийг илэрхийлэн,

Европ, Ази болон даян дэлхнйд энх тайван, аюулгүй байдлыг цаашид бэхжүүлэхэд тус дөхөм үзүүлэн, нийгмийн янз бүрний байгуулал бүхний улсуудын хөөрөндын харилцааг энх тайвнаар зэрэгцээ орших зарчмын үндсэн дээр Нэгдсэн Үндэстний Байгууллагын Дүрмийн зорилго, зарчмын дагуу өргөтгөн хөгжүүлэхэд хувь нэмрээ оруулах шийдвэр төгс байгаагаа илэрхийлэн,

Өөр хоорондын харилцааны гэрээ, хууль эрхийн үндсийг цаашид хөгжүүлэн төгс боловсронгуй болгох нь чухал ач холбогдолтой гэж үзэхийн хамт олоо улсын байдалд гарсан өөрчлөлтийг харгалзан,

Энэхүү Гэрээг байгуулахаар шийдэж, энэ зорилгөөр дөр дурдсан зүйлсийг хэлэлцэн тохиров. Үүнд:

*Нэгдүгээр зүйл.* Хэлэлцэн Тохирогч Эрхэм хоёр Этгээд социалист интернационализмын зарчмыг удирдлага болгон төрний бүрэн эрхт байдал, тусгаар тогтнол, тэгш эрх, дотоод хэрэгт үл оролцох зарчмыг хүндэтгэх үндсэн дээр Бүгд Найрамдах Ардчилсан Герман Улс, Бүгд Найрамдах Монгол Ард Улсын ард түмний эвдэршгүй нягт зузаан найрамдлыг улам

бэхжүүлж, нийгмийн амьдралын бүх салбарт хамтран ажиллах, нөхөр ёсоор харилцан туслах харилцааг бүхий л талаар гүнзгнйрүүлэн хөгжүүлэх болно.

*Хоёрдугаар зүйл.* Хэлэлцэи Тохирогч Эрхэм хоёр Этгээд эдийн засгийн социалист интеграцийн зарчм, зорилгын дагуу өөрсдийн ард түмний аж амьдрал, соёлын хэрэгцээг байнга ханган сайжруулах зорилгоор Эдний Засгийн Харилцан Туслах Зөвлөлийн хүрээнд хамтран ажиллах явдлыг оролцуулан хоёр талын болон олон талын эдийн засаг, шинжлэх ухаан-техникийн харилцан ашигтай хамтын ажиллагааг бэхжүүлж өргөжүүлнэ. Хоёр Этгээд социалист эдийн засгийн интеграцийн Цогцолбор Программыг хэрэгжүүлэх үйлсэд хамтран ажиллаж, нөхөр ёсоор харилцан туслах зарчмыг хэрэгжүүлснээрээ Эдний Засгийн Харилцан Туслах Зөвлөлийн гишүүн орнуудын эдийн засгийн хөгжлийн төвшинг аажмаар ойртуулан жигдрүүлэхэд бүхий л аргаар тус дөхөм үзүүлэх болно. Хоёр Этгээд өөрсдийн улс ардын аж ахуйн төлөвлөгөөг удаан хугацаагаар зөвлөлдөн зохицуулах ажлыг үргэлжлүүлэн гүйцэтгэнэ.

*Гуравдугаар зүйл.* Хэлэлцэн Тохирогч Эрхэм хоёр Этгээд соёл, шинжлэх ухаан, боловсрол, эрүүлийг хамгаалах, утга зохиол, урлаг, хэвлэл, радио, телевиз, кино, аялал жуулчлал, биеийн тамир, спортын салбарт хамтран ажиллах явдлыг цаашид өрөгжүүлэн хөгжүүлнэ.

*Дөрөвдүгээр зүйл.* Хэлэлцэи Тохирогч Эрхэм хоёр Этгээд хоёр улсын төрийн болон олон нийтийн байгууллагуудын хооронд хамтын ажллагаа, харилцаа холбоог цаашид хөгжүүлж, хөдөлмөрчдийн хооронд хэлхээ холбоо тогтоон гүнзгийрүүлэх нь Бүгд Найрамдах Ардчилсан Герман Улс, Бүгд Найрамдах Монгол Ард Улсын ард түмнийг ойртуулан нягтруулж, тэднийг тус хоёр орны социалист нийгмийн бүтээн байгуулалтын туршлага, амьдралтай харилцан танлцуулах чухал хэрэглүүр мөн гэж үзэж бүхий л аргаар тус дөхөм үзүүлнэ.

*Тавдугаар зүйл.* Хэлэлцэн Тохирогч Эрхэм хоёр Этгээд хувьсгалт, дэвшинлт бүх хүчний гол түшиг тулгуур болсон социалист хамтын нөхөрлөлийн улсуудын нэгдэл нягтралыг улам зузаатган бэхжүүлэх талаар хойшнд ч бүхий л арга хэмжээ авч байх болио.

*Зургадугаар зүйл.* Хэлэлцэн Тохирогч Эрхэм хоёр Этгээд нийгмийн янз бүрийн байгуулал бүхий улсуудтай энх тайвнаар зэрэгцэн орших бодлогыг тууштай явуулж, олон улсын харилцаанд намжмал байдлыг гүизгийрүүлэх явдалд тус дөхөм үзүүлж, дайныг улс түмний амьдралаас эгнэгт арилган зайлуулахын тулд бололцоотой бүхнийг хийх болно. Хоёр Этгээд хонзогнох, цэрэгжих явдлын алнваа илрэлийн эсрэг хамтран тэмцэх болно.

Хоёр Этгээд улс түмний энх тайван, аюулгүй байдлыг империализм, харгислалын түрэмгий хүчний хандлага өнгөлзлөгөөс хамгаалан бэхжүүлэх, зэвсгээр хөөцөлдөх явдлыг зогсоох, зэвсгийг бүх нийтээр бүрэн хураах болон колончлолын бүхний л илрэлийг эцэслэн устгахад тус дөхөм үзүүлэх, колонийн дарлалаас чөлөөлөгдсөн улс түмний үндэсний тусгаар тогтнол, бүрэн эркт байдлыг бэхжүүлэхэд дэмжлэг үзүүлэхийн тулд бололцоотой бүхнийг хийх боляо.



*Долдугаар зүйл.* Хэлэлцэн Тохирогч Эрхэм хоёр Этгээд Европын аюулгүй байдлыг бэхжүүлэх талаар хэлэлцэи тохирсон зүйлсийг чандлан сахих явдлыг дэмжнхийн хамт Азийн аюулгүй байдлын асуудлыг энх тайвиаар зэрэгцэн орших зарчмын үндсэн дээр шийдвэрлэхэд чиглэсэн бүх хүчин чармайлтыг дэмжих болио.

*Наймдугаар зүйл.* Хэлэлцэн Тохирогч Эрхэм хоёр Этгээд Баруун Берлинтэй харилцахдаа Баруун Берлин нь Холбооны Бүгд Найрамдах Герман Улсын бүрэлдэхүүн хэсэг биш бөгөөд хойшид ч түүний эрх мэдэлд байхгүй гэдгийг үндэслэи 1971 оиы есдүгээр сарыи 3-иы Дөрвөи этгээдийн хэлэлцээрийг барнмталж байх болно.

*Есдүгээр зүйл.* Хэлэлцэн Тохирогч Эрхэм хоёр Этгээд олон улсыи бүх чухал асуудлаар, түүнчлэн тэдний соиирхолыг татсан бусад асуудлаар саиал мэдээлэл солилцон зөвлөлдөж, харилцаи зохицуулсан байр сууринаас үйл ажиллагаагаа явуулах болно.

*Аравдугаар зүйл.* Энэхүү Гэрээ иь батлагдах бөгөөд батламж жуух бичгүүдийг Улаанбаатар хотноо нэк богино хугацаанд солилцсон өдрөөс эхлэн хүчин төгөлдөр болио.

*Арван нэгдүгээр зүйл.* Энэхүү Гэрээг 25 жилийн хугацаатай байгуулсан бөгөөд Хэлэлцэн Тохирогч Эрхэм хоёр Этгээдийн аль нэг нь зохих хугацааг дуусахаас арвай хоёр сарын өмне уг Гэрээг цуцлах тухайгаа эс мэдэгдвэл арав арван жилээр аяндаа суигагдаж байна.

Энэхүү Гэрээг 1977 оны 5-р сарын 6 өдөр Берлин хотноо герман, монгол хэлээр тус бүр хоёр хувь үйлдсэи бөгөөд хоёр эх нь адил хүчинтэй байна.

Бүгд Найрамдах Ардчилсан Гермаи

Улсын Өмнөөс:

[Signed — Signé]<sup>1</sup>

Бүгд Найрамдах Монгол Ард

Улсыи Өмнөөс:

[Signed — Signé]<sup>2</sup>

<sup>1</sup> Signed by E. Honecker — Signé par E. Honecker.

<sup>2</sup> Signed by Y. Tsedenbal — Signé par Y. Tsedenbal.

[TRANSLATION<sup>1</sup> — TRADUCTION<sup>2</sup>]

TREATY<sup>3</sup> OF FRIENDSHIP AND CO-OPERATION BETWEEN THE  
GERMAN DEMOCRATIC REPUBLIC AND THE MONGOLIAN  
PEOPLE'S REPUBLIC

---

The German Democratic Republic and the Mongolian People's Republic,

Noting that the relations of fraternal friendship, all round co-operation and comradely mutual assistance between the German Democratic Republic and the Mongolian People's Republic on the basis of Marxism-Leninism and socialist internationalism have yielded fruitful results for the good of the peoples of the two States and the community of socialist States as a whole,

Expressing their sincere desire to further develop these relations on a broad scale for the benefit of the two States and peoples and thus to systematically promote the law-governed process of growing mutualities in politics, economics and social patterns and of progressing convergence between the socialist countries and nations,

Believing that the close economic co-operation between the two States fully corresponds with the objectives and tasks of further developing and enhancing socialist economic integration,

Guided by the firm resolve to contribute to the strengthening of cohesion of all countries of the socialist community, which is based on the commonality of their social systems and ultimate goals,

Reaffirming that it is the internationalist duty of the two Parties to consolidate, develop and protect the socialist gains achieved through the heroic efforts of the two peoples,

Guided by the desire to create, in accordance with the principles and aims of socialist foreign policy, optimum international conditions for the building of socialism and communism,

Firmly resolved to promote the further strengthening of peace and security in Europe, in Asia and the world at large and to contribute to the development and expansion of relations between States with different social systems on the basis of the principles of peaceful coexistence, in accordance with the purposes and principles of the Charter of the United Nations,

Attaching great importance to further developing and improving the contractual basis of their mutual relations, and taking into account the changes that have taken place in the international situation,

Have resolved to conclude this Treaty and for this purpose have agreed as follows:

*Article 1.* The High Contracting Parties, guided by the principles of socialist internationalism, shall continue to strengthen the close and indestructible friendship between the peoples of the German Democratic Republic and the Mongolian

---

<sup>1</sup> Translation supplied by the Government of the German Democratic Republic.

<sup>2</sup> Traduction fournie par le Gouvernement de la République démocratique allemande.

<sup>3</sup> Came into force on 9 August 1977 by the exchange of the instruments of ratification, which took place at Ulan Bator, in accordance with article 10.

People's Republic and to intensify and develop their relations of co-operation in all spheres of social activity and their comradely mutual assistance on the basis of respect for each other's state sovereignty and independence and of full equality and non-interference in each other's internal affairs.

*Article 2.* The High Contracting Parties, in accordance with the principles and aims of socialist economic integration and with a view to ever better satisfying the material and cultural needs of their peoples, shall strengthen and expand mutually advantageous bilateral and multilateral economic, scientific and technological co-operation, including co-operation within the framework of the Council for Mutual Economic Assistance. By co-operating in the implementation of the Comprehensive Programme of Socialist Economic Integration and by giving effect to the principle of comradely mutual assistance, the Parties shall, in every respect, contribute to the gradual adjustment and equalization of the levels of economic development of the member States of the Council for Mutual Economic Assistance. Both Parties shall continue to coordinate and harmonize their national economic plans on a long-term basis.

*Article 3.* The High Contracting Parties shall continue to expand co-operation in the fields of culture, science, education, health, literature, art, the press, radio, television, cinema, tourism as well as physical culture and sport.

*Article 4.* The High Contracting Parties shall, on a broad scale, promote the further development of co-operation and relations between their organs of State power and between their social organizations as well as the establishment and intensification of contacts between workers of the two countries as an important means of bringing the peoples of the German Democratic Republic and the Mongolian People's Republic closer together and of broadening mutual knowledge of their life and of their experience in building the socialist society in the two countries.

*Article 5.* The High Contracting Parties shall continue to take all measures for the further strengthening of the unity and cohesion of the community of socialist States as the mainstay of all revolutionary and progressive forces.

*Article 6.* The High Contracting Parties shall continue to pursue the policy of peaceful coexistence between States with different social systems, to contribute to the intensification of the process of détente in international relations and to do their utmost to banish war for all times from the life of nations. They shall make joint efforts to counter any manifestation of revanchism and militarism.

The Parties shall spare no effort to strengthen the world peace and security of the peoples and to protect them from the assaults of aggressive forces of imperialism and reaction, to halt the arms race and promote general and complete disarmament, to bring about the final elimination of colonialism in all its forms and manifestations, and to support the peoples which have freed themselves from colonial oppression in consolidating their national independence and sovereignty.

*Article 7.* The High Contracting Parties shall advocate strict compliance with the treaties and agreements concluded with a view to strengthening European security and shall support all efforts aimed at solving the problem of security in Asia on the basis of the principles of peaceful coexistence.

*Article 8.* The High Contracting Parties shall, in accordance with the Quadripartite Agreement of 3 September 1971,<sup>1</sup> maintain and develop their ties with West Berlin on the understanding that it is not a constituent part of the Federal Republic of Germany and continues not to be governed by it.

*Article 9.* On all major international issues and other questions of mutual interest, the High Contracting Parties shall inform and consult each other and proceed in their action from an agreed position.

*Article 10.* This Treaty is subject to ratification and shall enter into force on the date of the exchange of the instruments of ratification, which will take place in Ulan Bator in the near future.

*Article 11.* This Treaty is concluded for a term of 25 years and shall automatically be extended for successive periods of ten years, unless one of the High Contracting Parties expresses the desire to terminate it twelve months before the expiry of the current term.

DONE in Berlin on 6 May 1977, in two copies, each in the German and Mongolian languages, both texts being equally authentic.

For the German Democratic  
Republic:

[E. HONECKER]

For the Mongolian People's  
Republic:

[Y. TSEDENBAL]

---

<sup>1</sup> United Nations, *Treaty Series*, vol. 880, p. 115.

[TRADUCTION<sup>1</sup> — TRANSLATION<sup>2</sup>]

## TRAITÉ<sup>3</sup> D'AMITIÉ ET DE COOPÉRATION ENTRE LA RÉPUBLIQUE DÉMOCRATIQUE ALLEMANDE ET LA RÉPUBLIQUE POPULAIRE MONGOLE

La République démocratique allemande et la République populaire mongole,

Constatant que les relations d'amitié fraternelle, de coopération sur tous les plans et d'entraide basée sur la camaraderie, qui existent entre la République démocratique allemande et la République populaire mongole sur la base du marxisme-léninisme et de l'internationalisme socialiste, ont produit des résultats fructueux pour le bien des peuples des deux Etats et de toute la communauté des Etats socialistes,

Exprimant leurs aspirations sincères de continuer à développer ces relations dans tous les domaines au profit des deux Etats et peuples et de favoriser ainsi systématiquement le processus objectif des communautés croissantes dans les domaines de la politique, de l'économie et de la vie sociale, du rapprochement continu des pays et nations socialistes,

Estimant que l'étroite coopération économique entre les deux Etats correspond pleinement aux objectifs et tâches de la poursuite du développement et perfectionnement de l'intégration économique socialiste,

Fermement décidées à contribuer au renforcement de la cohésion de tous les pays de la communauté socialiste reposant sur l'identité des systèmes sociaux et des objectifs finals,

Réaffirmant que la consolidation, l'élargissement et la défense des conquêtes socialistes réalisées au prix du travail dévoué de chaque peuple sont le devoir internationaliste des deux Parties,

Désireuses de garantir, en conformité avec les principes et objectifs de la politique étrangère socialiste, les conditions internationales les plus favorables pour l'édification du socialisme et du communisme,

Fermement décidées de favoriser le renforcement continu de la paix et de la sécurité en Europe, en Asie et dans le monde entier et de contribuer, sur la base des principes de la coexistence pacifique et en conformité avec les buts et principes de la Charte des Nations Unies, à développer et à élargir les relations entre Etats à ordres sociaux différents,

Attachant une grande importance au développement et perfectionnement ultérieurs des bases contractuelles de leurs relations mutuelles et prenant en considération les changements intervenus dans la situation internationale,

Ont décidé de conclure le présent Traité et, à cet effet, ont convenu ce qui suit :

*Article premier.* Les Hautes Parties contractantes, conformément aux principes de l'internationalisme socialiste, continueront de renforcer l'amitié étroite et indéfectible entre les peuples de la République démocratique allemande et de la

<sup>1</sup> Traduction fournie par le Gouvernement de la République démocratique allemande.

<sup>2</sup> Translation supplied by the Government of the German Democratic Republic.

<sup>3</sup> Entré en vigueur le 9 août 1977 par l'échange des instruments de ratification, qui a eu lieu à Oulan-Bator, conformément à l'article 10.

République populaire mongole. Elles approfondiront et développeront dans tous les domaines de la vie sociale les relations de coopération et d'entraide fraternelle sur la base du respect de la souveraineté et de l'indépendance nationales, de la pleine égalité en droit et de la non-ingérence dans les affaires intérieures.

*Article 2.* Les Hautes Parties contractantes, conformément aux principes et objectifs de l'intégration économique socialiste et pour toujours mieux satisfaire les besoins matériels et culturels de leurs peuples, renforceront et élargiront la coopération économique et scientifico-technique bilatérale et multilatérale mutuellement avantageuse, y compris celle dans le cadre du Conseil d'aide économique mutuelle. En participant à la réalisation du programme complexe de l'intégration économique socialiste et en appliquant le principe de l'entraide fraternelle, les deux Parties apporteront une large contribution au rapprochement et à l'égalisation graduels du niveau du développement économique des pays membres du Conseil d'aide économique mutuelle. Les deux Parties continueront de coordonner et d'harmoniser à long terme leurs plans d'économie nationale.

*Article 3.* Les Hautes Parties contractantes continueront, à l'avenir aussi, d'élargir la coopération dans les domaines de la culture et des sciences, de l'éducation nationale, de la santé publique, de la littérature, des arts, de la presse, de la radio-diffusion, de la télévision, du film, du tourisme ainsi que de la culture physique et des sports.

*Article 4.* Les Hautes Parties contractantes encourageront dans une large mesure le développement continu de la coopération et des rapports entre les organismes d'Etat et les organisations sociales et favoriseront l'établissement et l'approfondissement des contacts entre les travailleurs des deux pays, qui sont un moyen important permettant aux peuples de la République démocratique allemande et de la République populaire mongole de se rapprocher et de connaître mutuellement leur vie et leurs expériences dans l'édification de la société socialiste des deux pays.

*Article 5.* Les Hautes Parties contractantes continueront, à l'avenir aussi, de prendre toutes les mesures susceptibles de renforcer davantage l'unité et la cohésion des Etats de la communauté socialiste, support principal de toutes les forces révolutionnaires et progressistes.

*Article 6.* Les Hautes Parties contractantes continueront de pratiquer la politique de la coexistence pacifique entre Etats à ordres sociaux différents, de contribuer à approfondir le processus de détente dans les rapports internationaux et faire de leur mieux pour bannir à tout jamais la guerre de la vie des peuples. Elles déploieront des efforts conjoints pour combattre toute manifestation de l'esprit de revanche et de militarisme.

Les deux Parties mettront tout en œuvre pour renforcer la paix et la sécurité des peuples et les protéger contre les atteintes des forces agressives de l'impérialisme et de la réaction, pour arrêter la course aux armements, contribuer au désarmement général et complet, liquider définitivement le colonialisme sous toutes ses formes et manifestations et aider les peuples qui se sont libérés de l'oppression coloniale à consolider leur indépendance et leur souveraineté nationales.

*Article 7.* Les Hautes Parties contractantes soutiendront le strict respect des accords conclus pour consolider la sécurité européenne et tous les efforts en vue de ré-

soudre les problèmes de la sécurité en Asie, sur la base des principes de la coexistence pacifique.

*Article 8.* Conformément à l'Accord quadripartite du 3 septembre 1971<sup>1</sup>, les Hautes Parties contractantes maintiendront et développeront leurs liens avec Berlin-Ouest, compte tenu du fait que ce dernier n'est pas un élément constitutif de la République fédérale d'Allemagne et continue de n'être pas gouverné par elle.

*Article 9.* Les Hautes Parties contractantes s'informeront, se consulteront et agiront dans toutes les questions internationales importantes et autres questions d'intérêt commun, à partir de leur position concertée.

*Article 10.* Le présent Traité est sujet à ratification et entrera en vigueur le jour de l'échange des instruments de ratification, lequel sera effectué prochainement à Oulan-Bator.

*Article 11.* Le présent Traité est conclu pour une période de vingt-cinq ans et sera tacitement reconduit de dix ans en dix ans, à moins que l'une des Hautes Parties contractantes ne communique à l'autre, douze mois avant l'expiration, son désir de le dénoncer.

FAIT à Berlin, le 6 mai 1977, en double exemplaire, chacun en langues allemande et mongole, les deux textes faisant également foi.

Pour la République démocratique  
allemande :

[E. HONECKER]

Pour la République populaire  
mongole :

[Y. TSEDENBAL]

---

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 880, p. 115.





**No. 19177**

---

**SPAIN  
and  
CUBA**

**Air Transport Agreement (with annex and route schednles).  
Signed at Madrid on 19 June 1951**

*Authentic text: Spanish.*

*Registered by Spain on 22 October 1980.*

---

**ESPAGNE  
et  
CUBA**

**Accord relatif aux transports aériens (avec annexe et  
tableaux de routes). Signé à Madrid le 19 juin 1951**

*Texte authentique : espagnol.*

*Enregistré par l'Espagne le 22 octobre 1980.*

[SPANISH TEXT — TEXTE ESPAGNOL]

## CONVENIO AÉREO HISPANO-CUBANO

---

El Estado español y el Gobierno de la República de Cuba, deseosos de celebrar un Convenio con el propósito de establecer, tan pronto como sea posible, servicios aéreos entre los territorios de España y Cuba y más allá de los mismos, han designado al efecto a los Plenipotenciarios abajo firmantes, quienes, debidamente autorizados a este fin por sus respectivos Gobiernos, han acordado lo siguiente:

*Artículo I.* Cada una de las Partes Contratantes otorga a la otra los derechos que se especifican en el Anexo a este Convenio, con el objeto de establecer los servicios aéreos que en dicho Anexo se describen y que en adelante se denominarán en este instrumento “Servicios Acordados”.

*Artículo II.* Constituye para ambas Partes Contratantes un derecho fundamental y primordial la explotación del tráfico aéreo entre sus respectivos territorios.

*Artículo III.* Para los fines de este Convenio y de su Anexo, a menos que el texto indique otra cosa:

*a)* La expresión “Autoridades de Aeronáutica” designará en el caso de España la Dirección General de Aviación Civil del Ministerio del Aire, y en el caso de la República de Cuba, la Comisión Nacional de Transportes, por conducto de la Junta de Aeronáutica Civil, y cualquier otra persona o entidad autorizada para desempeñar las funciones que ejerce en la actualidad la citada Comisión, o funciones similares.

*b)* La expresión “Empresas aéreas designadas” significará las empresas de transporte aéreo que las Autoridades de Aeronáutica de cada una de las Partes Contratantes hayan notificado por escrito a las Autoridades de Aeronáutica de la otra Parte Contratante, como empresas aéreas designadas por ellas, de conformidad con el Artículo IV del presente Convenio, para las rutas especificadas en dicha notificación.

La expresión “Empresa aérea” será empleada en el presente Convenio para referirse a la empresa o empresas aéreas designadas por las Partes Contratantes de conformidad con lo que precede.

*c)* El término “territorio” tendrá el significado que se le da en el Artículo II de la Convención de Aviación Civil Internacional, abierta a la firma en Chicago el 7 de diciembre de 1944.

*d)* Tendrán aplicación las definiciones contenidas en los párrafos *a)*, *b)* y *d)* del Artículo 96 de la Convención de Aviación Civil Internacional, abierta a la firma en Chicago el 7 de diciembre de 1944.

*Artículo IV.* 1) Los servicios acordados pueden ser inaugurados inmediatamente o en una fecha ulterior, a opción de la Parte Contratante a la cual se hayan otorgado los derechos, pero no antes que:

*a)* La Parte Contratante a la cual se haya otorgado los derechos, haya designado una empresa aérea para la ruta o rutas especificadas; y

b) La Parte Contratante que otorga los derechos haya concedido el correspondiente permiso de explotación a la empresa aérea designada en dicha forma, lo que efectuará sin demora, a reserva de lo estipulado en el párrafo 2) de este Artículo y en el Artículo VIII.

2) Puede exigirse a cada empresa aérea que demuestre satisfactoriamente ante las Autoridades de Aeronáutica de la Parte Contratante que concede los derechos, que está capacitada para cumplir los requisitos establecidos por las Leyes, Reglamentos y demás disposiciones vigentes para la explotación de servicios aéreos comerciales.

3) Cada Parte Contratante, previa notificación a la otra Parte, tendrá el derecho de sustituir por otra empresa a la empresa designada para explotar los servicios acordados, así como el de designar empresas aéreas adicionales. La nueva empresa aérea designada tendrá los mismos derechos y obligaciones que las anteriores.

*Artículo V.* 1) Las tasas que cada una de las Partes Contratantes establezca o permita que se exijan, para la utilización de los aeropuertos y otras instalaciones, a la empresa designada por la otra Parte, no serán más elevadas que aquellas que pagarían por la utilización de dichos aeropuertos e instalaciones sus empresas nacionales o la empresa aérea de la Nación más favorecida, que exploten servicios internacionales.

2) Las aeronaves de la empresa aérea designada por una Parte Contratante, y el carburante, lubricante, repuestos, equipos regulares y pertrechos de las aeronaves que estuvieren a bordo de las mismas a su llegada al territorio de la otra Parte Contratante, y que continúen a bordo a su salida, disfrutará en dicho territorio de franquicia de derechos de Aduana, tasas de inspección e impuestos y gravámenes similares de carácter nacional o local.

3) El carburante, lubricante, repuestos, equipos regulares y pertrechos de las aeronaves no comprendidas en el párrafo 2), introducidos en el territorio de una Parte Contratante o cargados dentro del mismo por la otra Parte, por su empresa aérea designada o por cuenta de ella, destinados únicamente al uso de las aeronaves de esa empresa, disfrutará del siguiente trato respecto de derechos de Aduana y demás gravámenes:

- a) En el caso de carburante y lubricante cargados en las aeronaves en dicho territorio y que se encuentren a bordo en el último aeropuerto en que las mismas toquen antes de su salida de ese territorio: franquicia de salida;
- b) En el caso de repuestos y equipos regulares de aeronaves introducidos en dicho territorio: franquicia de entrada;
- c) En el caso de carburante, lubricante, repuestos, equipos regulares y pertrechos de aeronaves no incluidos en los párrafos a) y b): trato no menos favorable que el concedido a artículos semejantes introducidos en dicho territorio y destinados al uso de las aeronaves de una empresa aérea nacional o de la empresa aérea extranjera más favorecida, que exploten servicios aéreos internacionales.

*Artículo VI.* Los certificados de Navegabilidad aérea, de aptitud y las licencias, expedidos o aceptados por una Parte Contratante y que se hallen vigentes, serán reconocidos como válidos por la otra Parte en el funcionamiento de los servicios acordados. Cada Parte Contratante se reserva el derecho, sin embargo, de no aceptar, para los vuelos sobre su propio territorio, los certificados de aptitud y las licencias expedidos a sus propios nacionales por la otra Parte o por cualquier Estado.

*Artículo VII.* Cada empresa aérea designada podrá mantener en el territorio de la otra Parte Contratante su propio personal técnico y administrativo, sin perjuicio de las disposiciones nacionales de las respectivas Partes Contratantes. Queda entendido que esta autorización comprende el personal mínimo indispensable para el funcionamiento normal de los servicios.

*Artículo VIII.* Las Administraciones postales de ambas Partes Contratantes llegarán a un acuerdo para el transporte de correo aéreo, de conformidad con las normas de las Convenciones Internacionales vigentes en la materia.

*Artículo IX.* Las Autoridades de Aeronáutica de las Partes Contratantes, dentro de los límites que les impongan las obligaciones derivadas de los Acuerdos multilaterales que hayan suscrito, harán todo lo posible para llegar a un acuerdo sobre el mínimo de instalación a ofrecer recíprocamente en los aeropuertos y en otros puntos de las rutas especificadas, respecto a materias tales como instalaciones de navegación aérea, intercambios de información, unidades de medida, lengua a usar y claves.

*Artículo X.* 1) Las Leyes, Reglamentos y demás disposiciones de cada Parte Contratante, relativos a la entrada y permanencia en su territorio, así como a la salida del mismo, de aeronaves utilizadas en la navegación aérea internacional, o que regulen la explotación, maniobra y navegación de dichas aeronaves, se aplicarán respectivamente a las aeronaves de la empresa aérea designada por la otra Parte, mientras se encuentren dentro de los límites del referido territorio.

2) Las Leyes, Reglamentos y demás disposiciones de cada Parte Contratante, relativos a la entrada y permanencia en su territorio, así como a la salida del mismo, de pasajeros, tripulación o carga de aeronaves (tales como disposiciones relativas a entrada, despacho, pasaportes, aduanas, inmigración, emigración, policía, sanidad y régimen de divisas), se aplicarán respectivamente a los pasajeros, tripulación o carga de las aeronaves de la empresa aérea designada por la otra Parte, mientras se encuentren dentro de los límites del referido territorio.

3) Mientras subsista el requisito del visado para la admisión de extranjeros en el territorio de cualquiera de las Partes Contratantes, los tripulantes inscritos en el manifiesto de a bordo de cualquier aeronave que explote un servicio acordado en el presente Convenio, estarán exentos de la exigencia del visado siempre que se trate de nacionales de la otra Parte y estén en posesión de un pasaporte válido y de un documento de identidad, expedido éste por la empresa aérea designada, a la cual pertenezca la aeronave.

*Artículo XI.* Previa consulta con la otra Parte, que se tramitará dentro de un período de sesenta días contados desde la fecha de la solicitud, cada una de las Partes Contratantes se reserva el derecho de negar o revocar el ejercicio de los derechos especificados en el Anexo del presente Convenio, o de imponer las condiciones que estime pertinentes, a la empresa designada por la otra Parte, cuando considere que la propiedad de la empresa aérea, en proporción dominante, y el control efectivo de la misma, no pertenecen a la otra Parte o a sus nacionales. Igualmente podrá, sin necesidad de previa consulta, negar o revocar el ejercicio de los derechos citados o imponer las condiciones que estime pertinentes, en el caso de que la empresa aérea no cumpliera las Leyes, Reglamentos y demás disposiciones a que se refiere el Artículo X de este Convenio, o si de otro modo dejare de cumplir las condiciones bajo las cuales se le otorgaron los mencionados derechos.

*Artículo XII.* Este Convenio será registrado en el Consejo de la Organización de Aviación Civil Internacional, conforme a lo estipulado en el Artículo 83 de la Convención abierta a la firma en Chicago el 7 de diciembre de 1944.

*Artículo XIII.* Si cualquiera de las Partes Contratantes considerase conveniente modificar las condiciones del Anexo a este Convenio, podrá solicitar consulta entre las Autoridades de Aeronáutica de ambas Partes, la cual se tramitará dentro de un período de sesenta días, contados desde la fecha de la solicitud. Si dichas Autoridades acuerdan modificaciones en el Anexo, estas modificaciones entrarán en vigor cuando hayan sido confirmadas mediante un Canje de Notas por la vía diplomática.

Caso de no llegarse a un acuerdo, las Partes podrán ejercitar los derechos que les reserva el Artículo XVI de este Convenio, a partir de la fecha en que terminara la consulta.

*Artículo XIV.* 1) Cualquier discrepancia relativa a la interpretación o aplicación del presente Convenio o de su Anexo, que no haya podido resolverse mediante negociación entre las Partes, tramitada dentro de un período de sesenta días contados desde la fecha en que cualquiera de ellas la solicitara, podrá ser sometida a los efectos de un informe consultivo, al Consejo de la Organización de Aviación Civil Internacional, o al arbitraje de una persona, entidad o Tribunal designados por acuerdo entre las Partes. Estas se comprometen a cumplir cualquier decisión resultante de dicho arbitraje.

2) En el caso en que se sometiese la discrepancia a un Tribunal arbitral, la constitución y funcionamiento del mismo se ajustará a lo que se determina en los párrafos siguientes:

- a) El Tribunal estará integrado por tres árbitros. Cada Parte Contratante nombrará un árbitro y el tercero será designado por acuerdo de los dos anteriores y no podrá ser nacional de ninguna de ellas;
- b) El nombramiento de los dos primeros árbitros se hará dentro del término de quince días a contar de la fecha en que una de las Partes reciba la nota diplomática de la otra solicitando el arbitraje; el tercer árbitro será nombrado dentro de los treinta días siguientes al nombramiento de los dos primeros;
- c) Si no se llegase, dentro del período especificado, a un acuerdo en cuanto al nombramiento del tercer árbitro, las Partes Contratantes solicitarán del Presidente del Consejo de la Organización de Aviación Civil Internacional que designe dicho tercer árbitro, eligiéndolo de la lista de personas que a tal efecto mantiene la mencionada Organización;
- d) El Tribunal arbitral así nombrado deberá emitir su fallo en un plazo no mayor de 30 días, contados desde la fecha de su constitución.

*Artículo XV.* Si una Convención aérea multilateral, ratificada por ambas Partes Contratantes, entrase en vigor, este Convenio será modificado a fin de conformarlo a las disposiciones de dicha Convención.

*Artículo XVI.* Cada Parte Contratante podrá, en cualquier momento, notificar a la otra Parte su deseo de poner término a este Convenio. Dicha notificación será hecha simultáneamente al Consejo de la Organización de Aviación Civil Internacional. En tal caso, este Convenio expirará ciento ochenta días después de la fecha de recibo de la notificación por la otra Parte, a menos que la citada notificación haya sido retirada de común acuerdo antes del transcurso de dicho plazo. Si la otra Parte Contra-

tante no acusara recibo de la notificación, ésta se considerará recibida catorce días después de haberlo sido por el Consejo de la Organización de Aviación Civil Internacional.

*Artículo XVII.* a) El presente Convenio entrará provisionalmente en vigor en la fecha de su firma, y definitivamente en la de su ratificación.

b) Mientras se hace el depósito de los instrumentos de ratificación y entra definitivamente en vigor este Convenio, se comprometen las Partes Contratantes a hacer efectivas, hasta donde lo permitan sus facultades constitucionales, las disposiciones del mismo, a partir de la fecha de su firma.

En el caso de que no exista la reciprocidad o se desea poner fin a la aplicación provisional del Convenio, se hará previa notificación escrita a la otra Parte con tres meses de antelación.

EN FE DE LO CUAL, los Plenipotenciarios infrascritos, debidamente autorizados por sus respectivos Gobiernos, firman y sellan el presente Convenio.

HECHO en Madrid, a diez y nueve de junio de mil novecientos cincuenta y uno, en doble ejemplar en lengua española.

Por el Gobierno español:

[Signed — Signé]

TOMÁS SUÑER  
Subsecretario de Economía Exterior  
y Comercio

Por el Gobierno  
de la República de Cuba:

[Signed — Signé]

ENRIQUE PATTERSON  
Encargado de Negocios

[Signed — Signé]

MARIO TORRES MENIER

[Signed — Signé]

GUALTERIO LEZA

[Signed — Signé]

ULISES VALDÉS LLANSÓ

#### ANEXO

Para los fines de la explotación de los servicios aéreos en las rutas especificadas en el Cuadro adjunto a este Anexo, la empresa aérea de cada Parte disfrutará, en el territorio de la otra, de los derechos de tránsito y de efectuar escalas técnicas en los aeropuertos habilitados por cada país para tráfico internacional, así como de embarcar y desembarcar tráfico internacional de pasajeros, mercancía y correo, procedente del territorio de cualquiera de las Partes, en las condiciones establecidas en este Anexo.

Con el fin de regular ordenadamente estos servicios, las Partes contratantes acuerdan:

a) La capacidad de transporte aéreo que se ofrezca tendrá como objetivo esencial atender a las necesidades del tráfico entre los puntos terminales de las rutas especificadas.

b) Las empresas aéreas de ambas Partes disfrutarán de igualdad de oportunidades para explotar las rutas especificadas.

c) Los servicios que preste cada empresa tendrán como objetivo principal proporcionar, con un coeficiente de utilización razonable, una capacidad de transporte adecuada a las demandas de tráfico, normal y razonablemente previsibles, procedente de o destinado al territorio de la Parte que ha designado la empresa.

d) Las capacidades que inicialmente ofrezcan las empresas designadas, después de tomar en consideración los principios anteriormente establecidos, serán estipuladas en el Protocolo adicional al presente Convenio, y podrán modificarse cuando las estadísticas de tráfico demuestren que existe una demanda de tráfico principal para cada empresa que lo justifique económicamente.

Las nuevas frecuencias se fijarán por consulta entre las Autoridades de Aeronáutica.

Si las estadísticas acusaran que, durante el período de seis meses anterior al aumento propuesto, la utilización de la capacidad ofrecida por las aeronaves de la empresa designada por una Parte Contratante, que pide el aumento de capacidad, se hace con un coeficiente de carga inferior al 60%, la otra Parte podrá rechazar el aumento de frecuencia solicitado.

e) A título complementario, las empresas designadas podrán recoger en los puntos terminales de sus rutas, tráfico destinado a puntos intermedios de la mismas, y a las inversa, estarán autorizadas para recoger en los puntos intermedios tráfico destinado a los puntos terminales. Tal capacidad complementaria no deberá afectar indebidamente al desarrollo de los servicios locales y regionales correspondientes.

f) Las Autoridades de Aeronáutica de ambas Partes se consultarán entre sí periódicamente, o en cualquier momento, a petición de una de ellas y en un plazo de quince días, a contar de dicha petición, para determinar si los principios de este Anexo son debidamente observados por las empresas designadas.

Las Autoridades de Aeronáutica de cada Parte deberán facilitar a las de la otra, a petición de éstas:

1. Las estadísticas de tráfico que puedan ser apropiadas para la revisión de las frecuencias y capacidades de los servicios acordados;
2. Los informes periódicos que razonablemente se necesiten, relativos al tráfico transportado por su empresa aérea en las rutas especificadas, incluyendo los datos relativos al origen y destino de dicho tráfico.

g) Las tarifas que se apliquen para el transporte de pasajeros, mercancías y correo, por las empresas aéreas a que se refiere este Anexo, serán fijadas, en primera instancia, por acuerdo entre ellas, en consulta con otras empresas aéreas que exploten las mismas rutas o cualquier sección de las mismas, y se basarán, cuando sea posible, en los datos que suministre la Oficina Especial para Cálculo de Tarifas de la Asociación Internacional de Transporte Aéreo (I.A.T.A.).

Las tarifas así fijadas estarán sujetas a la aprobación de las Partes Contratantes. En caso de desacuerdo entre las empresas aéreas, las Partes Contratantes procurarán llegar a una solución, y de no lograrla, el asunto será sometido a arbitraje, tal como se dispone en el Artículo XIV del Convenio.

h) Las tarifas que se establezcan conforme al párrafo g), serán fijadas a niveles justos y razonables, teniendo en cuenta todos los factores pertinentes, tales como la explotación económica, utilidades razonables, diferencias en las características del servicio, incluso las de velocidad y comodidad, así como las tarifas cobradas por otras empresas que sirvan la misma ruta.

i) Cada Parte Contratante, dentro de los límites de sus facultades legales, se asegurará de que ninguna tarifa nueva o revisada entre en vigor mientras exista disconformidad sobre la misma entre las Autoridades de Aeronáutica de ambas Partes.

## CUADRO DE RUTAS

A) *Ruta española*

España-Lisboa-Azores (Gander)-Bermudas-Nassau-La Habana y puntos más allá, en ambas direcciones.

Por conveniencias operativas puede sustituirse en cualquier dirección por la siguiente:

España-Isla de la Sal-Paramaribo-Cayena-Georgetown-Trinidad-Puerto Rico-Santo Domingo-La Habana y puntos más allá, en ambas direcciones.

Cualquiera de los puntos intermedios en las rutas señaladas puede suprimirse por conveniencias de la empresa que ejerza el tráfico.

## CUADRO DE RUTAS

B) *Ruta cubana*

Cuba-Nassau-Bermudas (Gander)-Azores-Lisboa-Madrid, y puntos más allá, en ambas direcciones.

Por conveniencias operativas, puede sustituirse en cualquier dirección por la siguiente:

Cuba-Santo Domingo-Puerto Rico-Trinidad-Georgetown-Cayena-Paramaribo-Belem do Pará-Natal-Isla de la Sal-Madrid y puntos más allá, en ambas direcciones.

Cualquiera de los puntos intermedios en las rutas señaladas puede suprimirse por conveniencia de la empresa que ejerza el tráfico.

---



[TRANSLATION — TRADUCTION]

## SPANISH-CUBAN AIR TRANSPORT AGREEMENT<sup>1</sup>

The Spanish State and the Government of the Republic of Cuba, desiring to conclude an agreement for the purpose of establishing, as soon as possible, air service between the territories of Spain and Cuba and points beyond, have to that end appointed the undersigned plenipotentiaries who, being duly authorized for this purpose by their respective Governments, have agreed as follows:

*Article I.* Each Contracting Party shall grant to the other the rights specified in the annex to this Agreement, for the purpose of establishing the air services described in that annex, hereinafter referred to as “agreed services”.

*Article II.* The operation of air traffic between their respective territories is, for both Contracting Parties, a fundamental and primary right.

*Article III.* For the purposes of this Agreement and its annex, unless the text indicates otherwise:

(a) The term “aeronautical authorities” shall mean, in the case of Spain, the Department of Civil Aviation of the Air Ministry and, in the case of the Republic of Cuba, the National Transport Commission, through the Civil Aeronautics Board, and any other person or agency authorized to perform the functions currently performed by that Commission, or similar functions.

(b) The term “designated airlines” shall mean the airlines which the aeronautical authorities of each Contracting Party have notified the aeronautical authorities of the other Contracting Party in writing as being the airlines designated by them in accordance with article IV of this Agreement for the routes specified in such notification.

The term “airline” shall be used in this Agreement to refer to the airline or airlines designated by the Contracting Parties in accordance with the above provisions.

(c) The term “territory” shall have the meaning given it in article 2 of the Convention on International Civil Aviation opened for signature at Chicago on 7 December 1944.<sup>2</sup>

(d) The definitions contained in article 96 (a), (b) and (d) of the Convention on International Civil Aviation, opened for signature at Chicago on 7 December 1944, shall apply.

*Article IV.* (1) The agreed services may be started immediately or at a later date, at the choice of the Contracting Party to which rights have been granted, but not before:

(a) The Contracting Party to which rights have been granted has designated an airline for the specified route or routes; and

<sup>1</sup> Applied provisionally from 19 June 1951, the date of signature, and came into force definitively on 9 April 1953 by the exchange of the instruments of ratification, which took place at Havana, in accordance with article XVII (b).

<sup>2</sup> United Nations, *Treaty Series*, vol. 15, p. 295. For the texts of the Protocols amending this Convention, see vol. 320, pp. 209 and 217; vol. 418, p. 161; vol. 514, p. 209; vol. 740, p. 21; vol. 893, p. 117; vol. 958, p. 217; vol. 1008, p. 213, and vol. 1175, p. 297.

(b) The Contracting Party granting the rights has issued the corresponding operating permit to the airline designated in the aforementioned manner, which it shall do without delay subject to the provisions of paragraph 2 of this article and of article VIII.

(2) Each airline may be required to satisfy the aeronautical authorities of the Contracting Party granting rights that it is able to fulfil the conditions prescribed by the laws, regulations and other provisions in force governing the operation of commercial air services.

(3) Each Contracting Party, subject to giving prior notice to the other Party, shall have the right to substitute another airline for the airline designated to operate the agreed services, as well as the right to designate additional airlines. The new designated airline shall have the same rights and obligations as earlier ones.

*Article V.* (1) The charges which either Contracting Party imposes or allows to be imposed, for the use of airports and other installations, on the designated airline of the other Party shall not be higher than those which would be paid for the use of the said airports and installations by its national airlines, or the airline of the most favoured nation, engaged in international services.

(2) Aircraft of the airline designated by a Contracting Party, and fuel, lubricants, spare parts, usual equipment and stores on board such aircraft when they arrive in the territory of the other Contracting Party and still on board when they leave, shall be exempt in that territory from customs duties, inspection fees and similar national and local duties and taxes.

(3) Fuel, lubricants, spare parts, usual equipment and aircraft stores not covered by paragraph 2 which are brought into the territory of a Contracting Party or taken on board in it by the other Party, by its designated airline or on its behalf and which are intended solely for the use of aircraft of that airline shall enjoy the following treatment with respect to customs duties and other taxes:

- (a) In the case of fuel and lubricants taken on board aircraft while in that territory and still on board at the last airport in which they land before leaving that territory: exemption on departure;
- (b) In the case of spare parts and usual aircraft equipment brought into that territory: exemption on entry;
- (c) In the case of fuel, lubricants, spare parts, usual equipment and aircraft stores not covered by paragraphs (a) and (b): treatment no less favourable than that granted to similar articles brought into that territory and intended for the use of aircraft of a national airline, or of the most favoured foreign airline, engaged in international air services.

*Article VI.* Certificates of airworthiness, certificates of competency and licences issued or accepted by one Contracting Party and still in force shall be recognized as valid by the other Party for the operation of the agreed services. Each Contracting Party reserves the right, however, not to accept, for flights over its own territory, certificates of competency and licences issued to its own nationals by the other Party or by any other State.

*Article VII.* Each designated airline may maintain in the territory of the other Contracting Party its own technical and administrative staff, subject to the domestic

provisions of the respective Contracting Parties. This authorization is understood to cover the minimum staff essential to the normal functioning of services.

*Article VIII.* The postal administrations of the two Contracting Parties shall reach agreement on the carriage of air mail, in accordance with the norms of the international conventions in force on this subject.

*Article IX.* The aeronautical authorities of the Contracting Parties, within the limits imposed on them by the obligations deriving from multilateral agreements signed by them, shall make every effort to reach an agreement on the minimum services that they will provide to each other at airports and other points on the specified routes, with regard to such matters as air navigation services, exchanges of information, units of measurement, language to be used and keys.

*Article X.* (1) The laws, regulations and other provisions of each Contracting Party relating to the entry into, stay in and departure from its territory of aircraft engaged in international air navigation, or regulating the operation, handling and navigation of such aircraft, shall apply to aircraft of the airline designated by the other Party while they are within the boundaries of that territory.

(2) The laws, regulations and other provisions of each Contracting Party relating to the entry into, stay in and departure from its territory of aircraft passengers, crew or cargo (such as provisions concerning entry, dispatch, passports, customs, immigration, emigration, police, health and foreign currency rules) shall apply to the passengers, crew or cargo of aircraft of the airline designated by the other Party while they are within the boundaries of that territory.

(3) As long as a visa is required for the admission of foreigners to the territory of either Contracting Party, crew members listed in the manifest of any aircraft operating a service agreed to in this Agreement shall be exempt from the visa requirement provided that they are nationals of the other Party and are in possession of a valid passport and of an identity document issued by the designated airline to which the aircraft belongs.

*Article XI.* Subject to prior consultation with the other Party, which shall take place within a period of 60 days from the date of the request, each Contracting Party reserves the right to deny or revoke or impose such conditions as it may deem relevant on the exercise by the designated airline of the other Party of the rights specified in the annex of this Agreement, if it considers that substantial ownership and effective control of the airline are not vested in the other Party or in its nationals. It may also, without prior consultation, deny or revoke or impose such conditions as it may deem relevant on the exercise of the said rights if the airline does not comply with the laws, regulations and other provisions referred to in article X of this Agreement, or otherwise fails to comply with the conditions under which the aforementioned rights were granted to it.

*Article XII.* This Agreement shall be registered with the Council of the International Civil Aviation Organization, in accordance with the provisions of article 83 of the Convention opened for signature at Chicago on 7 December 1944.

*Article XIII.* Should either Contracting Party consider it desirable to amend the terms of the annex to this Agreement, it may request consultation between the aeronautical authorities of the two Parties, which shall take place within a period of

60 days from the date of the request. If those authorities agree to amendments in the annex, these amendments shall enter into force after they have been confirmed by an exchange of notes through the diplomatic channel.

If no agreement is reached, the Parties may exercise the rights reserved to them under article XVI of this Agreement, as of the date on which the consultation ends.

*Article XIV.* (1) Any dispute relating to the interpretation or application of this Agreement or its annex which has not been resolved through negotiation between the Parties, taking place within a period of 60 days from the date on which either of them requested it, may be submitted for an advisory report to the Council of the International Civil Aviation Organization, or for arbitration to a person, entity or tribunal designated by agreement between the Parties. The Parties undertake to abide by any ruling resulting from such arbitration.

(2) If the dispute is submitted to an arbitral tribunal, the composition and functioning of that tribunal shall conform to the provisions of the following paragraphs:

- (a) The tribunal shall consist of three arbitrators. Each Contracting Party shall appoint one arbitrator; the third arbitrator shall be designated by agreement between the two already nominated and may not be a national of either Party;
- (b) The first two arbitrators shall be appointed within a period of 15 days from the date on which either Party receives from the other Party a diplomatic note requesting arbitration; the third arbitrator shall be appointed within the 30 days following the appointment of the first two;
- (c) If no agreement is reached within the period specified, on the appointment of the third arbitrator, the Contracting Parties shall request the President of the Council of the International Civil Aviation Organization to designate the third arbitrator. The latter shall be chosen from the list of persons kept for this purpose by that Organization;
- (d) The arbitral tribunal thus appointed shall issue a ruling within 30 days from the date on which it was set up.

*Article XV.* Should a multilateral air convention ratified by the two Contracting Parties enter into force, this Agreement shall be amended to bring it into line with the provisions of that convention.

*Article XVI.* Either Contracting Party may at any time give notice to the other Party of its desire to terminate this Agreement. Such notice shall be communicated simultaneously to the Council of the International Civil Aviation Organization. In that event, this Agreement shall terminate 180 days after the date on which the other Party received such notice, unless the notice is withdrawn by mutual agreement before that period expires. If the other Contracting Party does not acknowledge receipt of such notice, the latter shall be deemed to have been received 14 days after the date of its receipt by the Council of the International Civil Aviation Organization.

*Article XVII.* (a) This Agreement shall enter into force provisionally on the date of its signature and definitively on the date of its ratification.

(b) Until the instruments of ratification are deposited and this Agreement enters into force definitively, the Contracting Parties undertake to give effect, in so

far as their constitutional powers allow, to the provisions of the Agreement as of the date of its signature.

If there is no reciprocity or if one Party wishes to terminate the provisional application of the Agreement, three months advance notice shall be given in writing to the other Party.

IN WITNESS WHEREOF, the undersigned Plenipotentiaries, being duly authorized by their respective Governments, hereby sign and seal this Agreement.

DONE at Madrid, on 19 June 1951, in duplicate in the Spanish language.

For the Spanish Government:

[Signed]

TOMÁS SUÑER  
Under-Secretary  
for the External Economy and Trade

For the Government  
of the Republic of Cuba:

[Signed]

ENRIQUE PATTERSON  
Chargé d'affaires

[Signed]

MARIO TORRES MENIER

[Signed]

GUALTERIO LEZA

[Signed]

ULISES VALDÉS LLANSÓ

#### ANNEX

For the purpose of operating air services on the routes specified in the schedule attached to this annex, the airlines of each Party shall enjoy, in the territory of the other, the right of transit and the right to make technical stopovers at the airports authorized by each country for international traffic, as well as to take on and discharge international traffic in passengers, cargo and mail coming from the territory of either of the Parties, on the terms established in this annex.

For the purpose of orderly regulation of these services, the Contracting Parties agree as follows:

(a) The main object of the air transport capacity offered shall be to meet traffic needs between the terminal points of the specified routes.

(b) The airlines of the two Parties shall enjoy equal opportunities to operate the specified routes.

(c) The primary objective of the services provided by each airline shall be to provide, with a reasonable rate of use, adequate transport capacity for normal and reasonably foreseeable demands for traffic from or to the territory of the Party designating the airline.

(d) The capacities offered initially by the designated airlines, after taking into consideration the above principles, shall be stipulated in the additional protocol to this Agreement and may be modified if traffic statistics show that there is a primary traffic demand for each airline which would justify such modification economically.

New frequencies shall be established by consultation between the aeronautical authorities.

If statistics show that, during the six months prior to the proposed increase, the capacity offered by the aircraft of the designated airline of a Contracting Party which is requesting the increase in capacity is being used at a rate of less than 60 per cent of full load, the other Party may reject the requested increase in frequency.

(e) On a complementary basis, designated airlines may pick up at terminal points on their routes traffic destined for intermediate points on those routes and, conversely, shall be authorized to pick up, at intermediate points, traffic destined for terminal points. Such complementary capacity shall not unduly affect the operation of the corresponding local and regional services.

(f) The aeronautical authorities of the two Parties shall consult together periodically, or at any time at the request of either of them and within a period of 15 days from such request, to determine whether the principles of this annex are being duly observed by the designated airlines.

The aeronautical authorities of each Party shall supply to those of the other Party, at their request:

1. Such traffic statistics as may be appropriate for reviewing the frequencies and capacities of the agreed services;
2. Such periodical reports as may reasonably be required on the traffic carried by the airline of the Party concerned on the specified routes, including data on the origin and destination of such traffic.

(g) The tariffs to be charged for the carriage of passengers, cargo and mail by the airlines referred to in this annex shall be fixed, in the first instance, by agreement between them, in consultation with other airlines operating on all or part of the same routes, and shall be based, wherever possible, on the information provided by the special office for the calculation of tariffs of the International Air Transport Association (IATA).

The tariffs so fixed shall be subject to the approval of the Contracting Parties. If the airlines cannot agree on a tariff, the Contracting Parties shall endeavour to find a solution. If no solution is found, the matter shall be submitted to arbitration, as provided for in article XIV of the Agreement.

(h) Tariffs established in accordance with paragraph (g) shall be fixed at fair and reasonable levels, due regard being paid to all relevant factors such as economical operation, reasonable profits, differences in the characteristics of the service — including differences in speed and comfort — and the tariffs charged by other airlines serving the same route.

(i) Each Contracting Party shall, within the limits of its legal powers, ensure that no new or revised tariff enters into force as long as there is disagreement over it between the aeronautical authorities of the two Parties.

#### ROUTE SCHEDULE

##### (A) *Spanish route*

Spain–Lisbon–Azores (Gander)–Bermuda–Nassau–Havana and points beyond, in both directions.

For operating convenience, the above route may be replaced in either direction by the following:

Spain–Isla de la Sal–Paramaribo–Cayenne–Georgetown–Trinidad–Puerto Rico–Santo Domingo–Havana and points beyond, in both directions.

Any of the intermediate points on the above routes may be omitted at the convenience of the airline operating the traffic.

## ROUTE SCHEDULE

(B) *Cuban route*

Cuba-Nassau-Bermuda (Gander)-Azores-Lisbon-Madrid and points beyond, in both directions.

For operating convenience, the above route may be replaced in either direction by the following:

Cuba-Santo Domingo-Puerto Rico-Trinidad-Georgetown-Cayenne-Paramaribo-Belem do Pará-Natal-Isla de la Sal-Madrid and points beyond, in both directions.

Any of the intermediate points on the above routes may be omitted at the convenience of the airline operating the traffic.

---

[TRADUCTION — TRANSLATION]

## ACCORD<sup>1</sup> HISPANO-CUBAIN RELATIF AUX TRANSPORTS AÉRIENS

L'Etat espagnol et le Gouvernement de la République de Cuba, désireux de conclure un accord afin d'établir dès que possible des services aériens entre les territoires de l'Espagne et de Cuba et au-delà ont nommé à cet effet les plénipotentiaires soussignés, lesquels à ce dûment autorisés par leurs gouvernements respectifs, sont convenus de ce qui suit :

*Article premier.* Chacune des Parties contractantes accorde à l'autre les droits spécifiés dans l'annexe au présent Accord afin d'établir les services aériens décrits dans ladite annexe, ci-après dénommés les «services convenus».

*Article II.* L'exploitation de services de transports aériens entre leurs territoires respectifs constitue un droit fondamental et primordial pour les deux Parties contractantes.

*Article III.* Aux fins du présent Accord et de son Annexe, et sauf indication contraire du contexte :

a) L'expression «autorités aéronautiques» s'entend, en ce qui concerne l'Espagne, de la Direction générale de l'aviation civile du Ministère de l'air, et, en ce qui concerne la République de Cuba, de la Commission nationale des transports, agissant par l'intermédiaire de l'Office de l'aéronautique civile, ainsi que de l'institution ou de la personne habilitée à remplir les fonctions actuellement exercées par la Commission ou des fonctions semblables.

b) L'expression «entreprises aériennes désignées» s'entend des entreprises de transports aériens que les autorités aéronautiques de chacune des Parties contractantes auront désignées par écrit aux autorités aéronautiques de l'autre Partie, conformément aux dispositions de l'article IV du présent Accord, comme autorisées à exploiter les routes spécifiées dans ladite notification.

L'expression «entreprise aérienne» désigne, dans le présent Accord, l'entreprise ou les entreprises aériennes désignées par les Parties contractantes conformément aux dispositions qui précèdent.

c) L'expression «territoire» s'entend comme elle est définie à l'article 2 de la Convention relative à l'aviation civile internationale, ouverte à la signature à Chicago le 7 décembre 1944<sup>2</sup>.

d) Les expressions définies aux alinéas a, b et d de l'article 96 de la Convention relative à l'aviation civile internationale, ouverte à la signature à Chicago le 7 décembre 1944, ont la même signification dans le présent Accord.

<sup>1</sup> Appliqué à titre provisoire à compter du 19 juin 1951, date de la signature, et entré en vigueur à titre définitif le 9 avril 1953 par l'échange des instruments de ratification, qui a eu lieu à La Havane, conformément à l'article XVII, paragraphe b.

<sup>2</sup> Nations Unies, *Recueil des Traités*, vol. 15, p. 295. Pour les textes des Protocoles amendant cette Convention, voir vol. 320, p. 209 et 217; vol. 418, p. 161; vol. 514, p. 209; vol. 740, p. 21; vol. 893, p. 117; vol. 958, p. 217; vol. 1008, p. 213, et vol. 1175, p. 297.



*Article IV.* 1) Les services convenus pourront être inaugurés immédiatement ou à une date ultérieure, au gré de la Partie contractante à laquelle ont été accordés les droits correspondants, mais pas avant que :

- a) La Partie contractante, à laquelle les droits correspondants ont été accordés n'ait désigné une entreprise aérienne pour exploiter la route ou les routes spécifiées; et
- b) La Partie contractante ayant accordé les droits correspondants n'ait accordé le permis d'exploitation à l'entreprise aérienne désignée conformément aux dispositions du présent Accord, ce qu'elle devra faire sans retard, sous réserve des dispositions du paragraphe 2 du présent article et de l'article VIII.

2) Les autorités aéronautiques de la Partie contractante ayant accordé les droits correspondants pourront exiger que l'entreprise aérienne désignée démontre qu'elle est en condition de répondre aux obligations prescrites par les lois et règlements et autres dispositions en vigueur concernant l'exploitation de services aériens commerciaux.

3) Chacune des Parties contractantes, moyennant notification préalable à l'autre Partie, peut remplacer l'entreprise désignée pour exploiter les services convenus par une autre entreprise, ainsi que désigner d'autres entreprises aériennes. La nouvelle entreprise aérienne désignée aura les mêmes droits et les mêmes obligations que les précédentes.

*Article V.* 1) Les taxes imposées par l'une des Parties contractantes pour l'utilisation des aéroports et des autres installations par l'entreprise désignée par l'autre Partie ne devront pas être plus élevées que celles imposées pour l'utilisation desdits aéroports et desdites installations à ses entreprises nationales ou à l'entreprise aérienne de la nation la plus favorisée exploitant des services internationaux.

2) Les aéronefs de l'entreprise aérienne désignée par l'une des Parties contractantes, ainsi que leur équipement normal, le combustible, le lubrifiant, les pièces de rechange, les provisions qui se trouveront à bord de ceux-ci, seront exempts de tous droits de douane, d'inspection ou autres droits ou taxes à l'entrée sur le territoire de l'autre Partie, étant entendu que cet équipement et ces provisions resteront à bord jusqu'au moment de leur réexportation.

3) Le combustible, le lubrifiant, les pièces de rechange, l'équipement normal et les provisions des aéronefs autres que ceux qui sont visés au paragraphe 2 jouiront, lorsqu'ils sont introduits sur le territoire de l'une des Parties contractantes ou embarqués sur ce territoire par l'autre Partie, par l'entreprise aérienne qu'elle a désignée ou pour son compte pour l'usage exclusif des aéronefs de ladite entreprise, du traitement suivant en ce qui concerne les droits de douane et autres droits ou taxes :

- a) Dans le cas du combustible et du lubrifiant embarqués à bord des aéronefs sur le territoire et se trouvant à bord lors de la dernière escale avant de quitter ledit territoire : franchise de sortie;
- b) Dans le cas des pièces de rechange et de l'équipement normal des aéronefs introduits sur ledit territoire : franchise d'entrée;
- c) Dans le cas du carburant, du lubrifiant, des pièces de rechange, de l'équipement normal et des provisions des aéronefs autres que ceux prévus aux alinéas a et b : traitement non moins favorable que celui qui est accordé aux articles semblables introduits sur ledit territoire pour l'usage des aéronefs d'une entreprise aérienne nationale ou de l'entreprise aérienne étrangère la plus favorisée exploitant des services aériens internationaux.

*Article VI.* Les certificats de navigabilité, les brevets d'aptitude et les licences délivrés ou validés par l'une des Parties contractantes qui ne sont pas périmés sont reconnus par l'autre Partie pour l'exploitation des services convenus. Chaque Partie contractante se réserve néanmoins le droit de ne pas reconnaître, pour le survol de son propre territoire, les brevets d'aptitude et les licences délivrés à ses propres ressortissants par l'autre Partie contractante ou par tout autre Etat.

*Article VII.* Chaque entreprise aérienne désignée aura le droit d'envoyer et de maintenir sur le territoire de l'autre Partie contractante son propre personnel technique et administratif, sans préjudice des dispositions nationales applicables sur le territoire de chacune des Parties. Il est entendu que cette autorisation vaut pour le personnel minimal indispensable au fonctionnement normal des services.

*Article VIII.* Les administrations postales des deux Parties contractantes arrêteront d'un commun accord les modalités du transport du courrier aérien, conformément aux normes prévues par les conventions internationales en vigueur en la matière.

*Article IX.* Les autorités aéronautiques des Parties contractantes, dans les limites imposées par les obligations découlant des conventions internationales auxquelles elles sont parties, feront tout ce qui est en leur pouvoir pour parvenir à un accord sur les installations minimales qui devront être offertes réciproquement dans les aéroports et aux autres points des routes spécifiées dans des domaines comme les aides à la navigation aérienne, l'échange d'informations, les unités de mesures, la langue à employer et les codes.

*Article X.* 1) Les lois, règlements et autres dispositions de l'une des Parties contractantes relatifs à l'entrée sur son territoire ou à la sortie dudit territoire des aéronefs affectés à la navigation aérienne internationale ou relatifs à l'exploitation, à la manœuvre et à la navigation desdits aéronefs pendant leur présence dans les limites de son territoire, s'appliquent aux aéronefs de l'entreprise aérienne désignée par l'autre Partie contractante.

2) Les lois, règlements et autres dispositions de l'une des Parties contractantes régissant, sur son territoire, l'entrée, le séjour et la sortie des passagers, des équipages ou de la cargaison des aéronefs, de même que les règlements relatifs aux formalités d'entrée et de sortie du pays, de passeports, de douane, d'immigration, d'émigration, de police, de quarantaine et de devises, sont également applicables sur ledit territoire aux passagers, aux équipages ou à la cargaison des aéronefs de l'entreprise aérienne désignée par l'autre Partie.

3) Tant que l'obligation du visa pour l'admission d'étrangers sur le territoire de l'une ou l'autre des Parties contractantes subsistera, les membres de l'équipage inscrits au rôle de tout aéronef exploitant un service convenu conformément au présent Accord seront exempts de l'obligation du visa s'ils sont ressortissants de l'autre Partie et sont munis d'un passeport valide et d'un document d'identité délivré par l'entreprise aérienne désignée à laquelle appartient l'aéronef.

*Article XI.* Après consultations avec l'autre Partie, qui devront avoir lieu dans un délai de 60 jours à compter de la date de la demande, chacune des Parties contractantes se réserve le droit de refuser ou de révoquer le permis d'exercer les droits spécifiés dans l'annexe au présent Accord ou d'imposer les conditions qu'elle juge nécessaires pour l'exercice desdits droits à l'entreprise désignée par l'autre Par-

tie, lorsqu'elle n'est pas convaincue qu'une partie substantielle de la propriété et le contrôle effectif de cette entreprise sont aux mains de l'autre Partie ou de ses ressortissants. Elle pourra également, sans consultations préalables, refuser ou révoquer le permis d'exercer les droits susmentionnés ou d'imposer les conditions qu'elle juge nécessaires pour l'exercice desdits droits, lorsque cette entreprise ne se conforme pas aux lois, règlements et autres dispositions visés à l'article X du présent Accord ou lorsqu'elle cesse de remplir, à d'autres égards, les conditions auxquelles ont été accordés les droits susmentionnés.

*Article XII.* Le présent Accord sera enregistré auprès du Conseil de l'Organisation de l'aviation civile internationale, conformément aux dispositions de l'article 83 de la Convention ouverte à la signature à Chicago le 7 décembre 1944.

*Article XIII.* Au cas où l'une ou l'autre des Parties contractantes jugerait nécessaire de modifier les dispositions de l'annexe au présent Accord, elle pourra demander l'ouverture de consultations entre les autorités aéronautiques des deux Parties, qui devront avoir lieu dans un délai de 60 jours à compter de la date de la demande. Si lesdites autorités conviennent de modifier les dispositions de l'annexe, ces modifications entreront en vigueur lorsqu'elles auront été confirmées par un échange de notes par la voie diplomatique.

Si lesdites autorités ne peuvent pas parvenir à un accord, les Parties pourront exercer les droits prévus à l'article XVI du présent Accord dès la fin des consultations.

*Article XIV.* 1) Tout différend relatif à l'interprétation ou à l'application du présent Accord ou de son annexe qui n'aura pas pu être réglé par voie de négociation entre les Parties dans un délai de 60 jours à compter de la demande à cet effet formulée par l'une ou l'autre des Parties pourra être soumis, par rapports consultatifs, au Conseil de l'Organisation de l'aviation civile internationale ou à l'arbitrage d'une personne, d'une entité ou d'un tribunal désigné d'un commun accord entre les Parties. Celles-ci s'engagent à appliquer toute sentence rendue à l'issue d'un tel arbitrage.

2) Si le différend est soumis à un tribunal arbitral, la constitution et le fonctionnement du tribunal seront soumis aux dispositions ci-après :

- a) Le tribunal sera composé de trois arbitres; chacune des Parties contractantes nommera un arbitre, et le tiers arbitre sera choisi d'un commun accord entre les deux arbitres et ne pourra pas être ressortissant de l'une ou l'autre des Parties;
- b) La nomination des deux premiers arbitres devra être effectuée dans un délai de 15 jours à partir de la date à laquelle l'une des Parties aura reçu la note diplomatique dans laquelle l'autre Partie aura demandé l'arbitrage; le tiers arbitre sera nommé dans les 30 jours suivant la nomination des deux premiers;
- c) S'il n'est pas possible, dans le délai spécifié, de parvenir à un accord sur la nomination du tiers arbitre, les Parties contractantes demanderont au Président du Conseil de l'Organisation de l'aviation civile internationale de nommer le tiers arbitre, qui sera choisi sur la liste de personnes tenue à cette fin par ladite organisation;
- d) Le tribunal arbitral ainsi constitué devra rendre sa sentence dans un délai ne dépassant pas 30 jours à partir de la date de sa constitution.

*Article XV.* Le présent Accord sera modifié pour être rendu conforme à toute convention aérienne multilatérale ratifiée par les deux Parties contractantes.

*Article XVI.* Chacune des Parties contractantes pourra à tout moment notifier à l'autre son désir de mettre fin au présent Accord. Ladite notification sera faite simultanément au Conseil de l'Organisation de l'aviation civile internationale. En pareil cas, le présent Accord expirera 180 jours à partir de la date à laquelle l'autre Partie aura reçu la notification, à moins que celle-ci n'ait été retirée d'un commun accord avant l'expiration dudit délai. Si l'autre Partie contractante n'accuse pas réception de la notification, celle-ci sera réputée avoir été reçue 14 jours après l'avoir été par le Conseil de l'Organisation de l'aviation civile internationale.

*Article XVII. a)* Le présent Accord entrera en vigueur à titre provisoire à la date de sa signature, et définitivement à la date de sa ratification.

*b)* Avant le dépôt des instruments de ratification et l'entrée en vigueur définitive du présent Accord, les Parties contractantes s'engagent à appliquer ses dispositions, dans les limites autorisées par leurs dispositions constitutionnelles, à partir de la date de sa signature.

Faute de réciprocité ou si l'une des Parties souhaite mettre fin à l'application provisoire de l'Accord, elle en adressera notification écrite à l'autre Partie moyennant préavis de trois mois.

EN FOI DE QUOI, les plénipotentiaires soussignés, à ce dûment autorisés par leurs gouvernements respectifs, ont signé le présent Accord et y ont apposé leur sceau.

FAIT à Madrid le 19 juin 1951, en double exemple en langue espagnole.

Pour le Gouvernement espagnol :

[Signé]

TOMÁS SUÑER  
Sous-Secrétaire à l'économie extérieure  
et au commerce

Pour le Gouvernement  
de la République de Cuba :

[Signé]

ENRIQUE PATTERSON  
Chargé d'affaires

[Signé]

MARIO TORRES MENIER

[Signé]

GUALTERIO LEZA

[Signé]

ULISES VALDÉS LLANSÓ

#### ANNEXE

Aux fins de l'exploitation des services aériens sur les routes spécifiées dans le tableau joint à la présente annexe, l'entreprise aérienne de chacune des Parties contractantes jouira, sur le territoire de l'autre Partie, du droit de transit et de faire des escales techniques dans les aéroports agréés par chaque pays pour le trafic international, ainsi que du droit d'embarquer et de débarquer en trafic international des passagers, des marchandises et du courrier en provenance du territoire de l'une ou l'autre des Parties, conformément aux conditions stipulées dans la présente annexe.

Afin de régler méthodiquement ces services, les Parties contractantes sont convenues de ce qui suit :

a) La capacité de transport aérien offerte aura essentiellement pour objectif de satisfaire les besoins du trafic entre les points extrêmes des routes spécifiées.

b) Les entreprises aériennes des deux Parties contractantes jouiront de possibilités égales d'exploiter les routes spécifiées.

c) Les services assurés par chaque entreprise auront principalement pour objectif de fournir, avec un coefficient d'utilisation raisonnable, une capacité de transport correspondant à la demande du trafic normalement et raisonnablement prévisible, en provenance ou à destination du territoire de la Partie ayant désigné l'entreprise.

d) La capacité initialement offerte par les entreprises désignées, compte tenu des principes susmentionnés, sera stipulée dans le protocole additionnel au présent Accord, et pourra être modifiée lorsque les statistiques du trafic montreront qu'il existe pour chaque entreprise une demande de trafic le justifiant économiquement.

Les nouvelles fréquences seront arrêtées à la suite de consultations entre les autorités aéronautiques.

S'il ressort des statistiques que, pendant la période de six mois précédant l'augmentation proposée, l'utilisation de la capacité offerte par les aéronefs de l'entreprise désignée par la Partie contractante demandant l'augmentation de capacité est inférieure à un coefficient de charge de 60 p. 100, l'autre Partie pourra refuser l'augmentation de fréquence demandée.

e) A titre complémentaire, les entreprises désignées pourront embarquer aux points extrêmes de leur route du trafic à destination de points intermédiaires situés sur lesdites routes et, inversement, pourront embarquer aux points intermédiaires du trafic à destination des points extrêmes. Cette capacité complémentaire ne devra pas affecter indûment le développement des services locaux et régionaux.

f) Les autorités aéronautiques des deux Parties se consulteront périodiquement, ou à tout moment sur la demande de l'une d'elles, dans un délai de 15 jours à la date de cette demande, pour déterminer si les principes énoncés dans la présente annexe sont dûment observés par les entreprises désignées.

Les autorités aéronautiques de chacune des Parties contractantes devront communiquer aux autorités aéronautiques de l'autre Partie, sur leur demande :

1. Les statistiques du trafic éventuellement nécessaires en vue de la modification des fréquences et de la capacité des services convenus;
2. Les rapports périodiques pouvant raisonnablement être demandés concernant le trafic transporté par l'entreprise aérienne désignée par la Partie intéressée sur les routes spécifiées, y compris les données relatives à l'origine et à la destination de ce trafic.

g) Les tarifs appliqués au transport de passagers, de marchandises et de courrier par les entreprises aériennes visées dans la présente annexe seront, si possible, fixés d'un commun accord par les entreprises désignées par les deux Parties, après consultation des autres entreprises exploitant tout ou partie des mêmes routes, et devront être fondés autant que possible, sur les données fournies par le Bureau spécial du calcul des tarifs de l'Association internationale du transport aérien (IATA).

Les tarifs convenus devront être soumis à l'approbation des Parties contractantes. En cas de désaccord entre les entreprises aériennes, les Parties contractantes s'efforceront de parvenir à une solution, faute de quoi la question sera soumise à l'arbitrage comme prévu à l'article XIV de l'Accord.

h) Les tarifs établis conformément à l'alinéa g seront fixés à des niveaux justes et raisonnables, compte dûment tenu de tous les éléments d'appréciation, notamment du coût de l'exploitation, d'un bénéfice raisonnable, des différences de caractéristiques des services, y com-

pris en ce qui concerne la vitesse et le confort, et des tarifs appliqués par les autres entreprises desservant la même route.

i) Chacune des Parties contractantes, dans les limites de ses pouvoirs légaux, veillera à ce qu'aucun tarif nouveau ou révisé n'entre en vigueur tant qu'il subsiste un désaccord à son propos entre les autorités aéronautiques des deux Parties.

#### TABLEAU DE ROUTES

##### A) *Route espagnole*

Espagne-Lisbonne-Açores (Gander)-Bermudes-Nassau-La Havane et points au-delà, dans les deux sens.

Cette route peut, pour des raisons opérationnelles, être remplacée dans l'un ou l'autre sens par la route ci-après :

Espagne-île du Sel-Paramaribo-Cayenne-Georgetown-Trinidad-Porto Rico-Saint-Domingue-La Havane et points au-delà, dans les deux sens.

L'entreprise assurant le service peut, à son gré, omettre l'un quelconque des points intermédiaires situés sur les routes susmentionnées.

#### TABLEAU DE ROUTES

##### B) *Route cubaine*

Cuba-Nassau-Bermudes (Gander)-Açores-Lisbonne-Madrid et points au-delà, dans les deux sens.

Cette route peut, pour des raisons opérationnelles, être remplacée dans l'un ou l'autre sens par la route ci-après :

Cuba-Saint-Domingue-Porto Rico-Trinidad-Georgetown-Cayenne-Paramaribo-Belem do Pará-Natal-île du Sel-Madrid et points au-delà, dans les deux sens.

L'entreprise assurant le service peut, à son gré, omettre l'un quelconque des points intermédiaires situés sur les routes susmentionnées.

---

**No. 19178**

—

**SPAIN  
and  
SENEGAL**

**Agreement on trade. Signed at Madrid on 15 November 1978**

*Authentic texts: Spanish and French.*

*Registered by Spain on 22 October 1980.*

—————

**ESPAGNE  
et  
SÉNÉGAL**

**Accord commercial. Signé à Madrid le 15 novembre 1978**

*Textes authentiques : espagnol et français.*

*Enregistré par l'Espagne le 22 octobre 1980.*

[SPANISH TEXT — TEXTE ESPAGNOL]

## ACUERDO COMERCIAL ENTRE EL GOBIERNO DEL REINO DE ESPAÑA Y EL GOBIERNO DE LA REPÚBLICA DE SENEGAL

El Gobierno del Reino de España y el Gobierno de la República de Senegal, deseados de reforzar las relaciones económicas y comerciales entre los dos países, sobre la base de la igualdad de derechos y ventajas mutuas, han acordado lo siguiente:

*Artículo 1.* Para cumplir los objetivos del presente Acuerdo, las Partes Contratantes reafirman que se conceden en sus relaciones comerciales mutuas, con efecto inmediato, el trato de nación más favorecida por lo que respecta a los derechos de aduana, tasas, impuestos y cargas afines, y en lo que se refiere a las formalidades y reglamentos referentes a la importación y exportación. Este trato sólo se aplicará a las mercancías originarias y procedentes de los territorios de las Partes Contratantes.

*Artículo 2.* Las disposiciones del artículo 1 no se aplican a:

- a) ventajas que una de las Partes Contratantes conceda o pueda conceder en el futuro a los países limítrofes para facilitar el tráfico de vecindad;
- b) ventajas que se deriven de una unión aduanera o de una zona de libre cambio concluidas o que pudieran concluirse por una de las Partes Contratantes.

*Artículo 3.* Los intercambios de mercancías entre los dos países se efectuarán de acuerdo con las leyes y reglamentos en vigor en cada país mediante la conclusión de contratos entre personas físicas y jurídicas residentes en Senegal y personas físicas o jurídicas residentes en España y autorizadas al ejercicio del comercio exterior.

*Artículo 4.* Los servicios competentes de las Partes Contratantes se comunicarán mutuamente, en la medida de lo posible, toda la información útil susceptible de contribuir al desarrollo de los intercambios comerciales entre los dos países.

*Artículo 5.* Las Partes Contratantes se concederán mutuamente el beneficio de la importación temporal a condición de que no sean destinadas a la venta a:

- a) muestras de mercancías, material y películas publicitarias;
- b) mercancías y objetos para ferias y exposiciones.

*Artículo 6.* Cada Parte Contratante en el marco de sus leyes y reglamentos en vigor, concederá todas las facilidades posibles para el transbordo, depósito y tránsito de mercancías destinadas a la otra Parte Contratante.

*Artículo 7.* Los pagos referidos a las operaciones comerciales entre las Partes Contratantes se hará en divisas libremente convertibles.

*Artículo 8.* Con el fin de asegurar la buena ejecución de las disposiciones del presente Acuerdo se establece una Comisión Mixta que estará compuesta por representantes de las dos Partes Contratantes. Esta Comisión se reunirá una vez al año alternativamente en uno u otro país o a solicitud de una de las Partes Contratantes. Podrá proponer todas las medidas susceptibles de favorecer el desarrollo de los intercambios entre los dos países.



*Artículo 9.* Las disposiciones del presente Acuerdo serán obligatorias, incluso después de su término, para todos los contratos incluidos durante el período de su validez que no hayan sido enteramente ejecutados a la fecha de su término.

*Artículo 10.* El presente Acuerdo entrará en vigor después de notificación mutua de su aprobación según los procedimientos previstos por las leyes en vigor en cada una de las Partes Contratantes. Tendrá una validez de un año desde su entrada en vigor. Es renovable anualmente por tácita reconducción, a menos que una u otra de las Partes Contratantes lo denuncie o solicite modificaciones por escrito con un preaviso de tres meses.

HECHO en Madrid, el 15 de noviembre de 1978, en doble ejemplar, en lenguas española y francesa.

Por el Gobierno  
del Reino de España:

[Signed — Signé]

MARCELINO OREJA AGUIRRE  
Ministro de Asuntos Exteriores

Por el Gobierno  
de la República de Senegal:

[Signed — Signé]

MOUSTAPHA NIASSE  
Ministro de Asuntos Exteriores

---

## ACCORD<sup>1</sup> COMMERCIAL ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DU SÉNÉGAL ET LE GOUVERNEMENT DU ROYAUME D'ESPAGNE

---

Le Gouvernement de la République du Sénégal et le Gouvernement du Royaume d'Espagne, désireux de renforcer les relations économiques et commerciales entre les deux pays sur la base de l'égalité des droits et des avantages mutuels, sont convenus de ce qui suit :

*Article 1.* Pour réaliser les objectifs du présent Accord, les Parties Contractantes réaffirment qu'elles s'octroient dans leurs relations commerciales mutuelles, avec effet immédiat, le traitement de la nation la plus favorisée en ce qui concerne les droits de douane, taxes, impôts et procédés y afférents, ainsi que les formalités et réglementations relatives à l'importation et à l'exportation. Ce traitement ne sera applicable qu'aux marchandises originaires et en provenance des territoires des Parties Contractantes.

*Article 2.* Les dispositions de l'article 1 ne s'appliquent pas :

- a) Aux avantages que l'une des Parties Contractantes accorde ou accordera à l'avenir aux pays limitrophes pour faciliter le trafic frontalier;
- b) Aux avantages découlant d'une union douanière ou d'une zone de libre échange conclues ou qui pourraient être conclues par l'une des Parties Contractantes.

*Article 3.* Les échanges de marchandises entre les deux pays s'effectueront conformément aux lois et règlements en vigueur dans chaque pays par la conclusion de contrats entre les personnes physiques ou morales résidant au Sénégal et les personnes physiques ou morales résidant en Espagne et habilitées à s'occuper du commerce extérieur.

*Article 4.* Les services compétents des Parties Contractantes se communiqueront mutuellement, dans la mesure du possible, tous les renseignements utiles pouvant contribuer au développement des échanges commerciaux entre les deux pays.

*Article 5.* Les Parties Contractantes s'accorderont mutuellement le bénéfice de l'importation temporaire, à condition qu'ils ne soient pas vendus :

- a) D'échantillons de marchandises, matériel et films publicitaires;
- b) De marchandises et objets pour foires et expositions.

*Article 6.* Chaque Partie Contractante accordera dans le cadre de ses lois et règlements en vigueur toutes les facilités possibles pour le transbordement, l'entreposage et le transit des marchandises destinées à l'autre Partie Contractante.

*Article 7.* Les paiements afférents aux opérations commerciales entre les deux Parties Contractantes se feront en devises librement convertibles.

---

<sup>1</sup> Entré en vigueur le 3 octobre 1979, date de la dernière des notifications (effectuées les 14 mai et 3 octobre 1979) par lesquelles les Parties contractantes se sont informées de son approbation, conformément à l'article 10.

*Article 8.* Afin d'assurer la bonne exécution des dispositions du présent Accord, il est institué une commission mixte qui sera composée de représentants des deux Parties contractantes. Cette Commission se réunira une fois par an alternativement dans l'un ou l'autre pays, ou à la demande de l'une des Parties Contractantes. Elle pourra proposer toutes mesures susceptibles de favoriser le développement des échanges entre les deux pays.

*Article 9.* Les dispositions du présent Accord demeurent obligatoires même après son expiration pour tous les contrats conclus dans la période de sa validité mais qui n'auront pas été entièrement exécutés le jour de son expiration.

*Article 10.* Le présent Accord prendra effet après notification mutuelle de son approbation selon les procédures prévues par les lois en vigueur dans chacune des deux Parties Contractantes. Il demeure valable pour une période d'un an à compter de son entrée en vigueur. Il est renouvelable d'année en année par tacite reconduction, sauf dénonciation ou demande de modification par écrit de l'une ou l'autre Partie contractante avec un préavis de trois mois.

FAIT à Madrid le 15 novembre 1978, en double exemplaire en langues française et espagnole.

Pour le Gouvernement  
de la République du Sénégal :

[Signé]

MOUSTAPHA NIASSE  
Ministro de Asuntos Exteriores<sup>1</sup>

Pour le Gouvernement  
du Royaume d'Espagne :

[Signé]

MARCELINO OREJA AGUIRRE  
Ministro de Asuntos Exteriores<sup>1</sup>

---

<sup>1</sup> Ministre des affaires extérieures.

[TRANSLATION — TRADUCTION]

AGREEMENT<sup>1</sup> ON TRADE BETWEEN THE GOVERNMENT OF THE  
KINGDOM OF SPAIN AND THE GOVERNMENT OF THE REPUB-  
LIC OF SENEGAL

The Government of the Kingdom of Spain and the Government of the Republic of Senegal, desiring to strengthen economic and trade relations between the two countries on the basis of equal rights and mutual benefit, have agreed as follows:

*Article 1.* In order to achieve the objectives of this Agreement, the Contracting Parties reaffirm that, effective immediately, they shall grant each other most-favoured-nation treatment in their reciprocal trade relations with respect to customs duties, fees, taxes and related charges and as regards the formalities and regulations relating to imports and exports. Such treatment shall apply only to goods originating in and coming from the territories of the Contracting Parties.

*Article 2.* Article 1 shall not apply to:

- (a) Advantages which are or may hereafter be accorded by one of the Contracting Parties to contiguous countries in order to facilitate frontier traffic;
- (b) Advantages deriving from a customs union or free-trade area of which one of the Contracting Parties is or may become a member.

*Article 3.* Products and goods shall be traded between the two countries in accordance with the laws and regulations in force in each country by means of contracts concluded between natural or juridical persons resident in Senegal and natural or juridical persons resident in Spain that are authorized to engage in foreign trade.

*Article 4.* The competent agencies of the Contracting Parties shall communicate to each other as far as possible any useful information likely to contribute to the development of trade between the two countries.

*Article 5.* The Contracting Parties shall grant each other temporary import facilities for the following articles, provided that they are not for sale:

- (a) Samples of goods and promotional material and films;
- (b) Goods and articles for fairs and exhibitions.

*Article 6.* Each Contracting Party shall grant all possible facilities under its existing laws and regulations for the trans-shipment, storage and transit of goods destined for the other Contracting Party.

*Article 7.* Payments relating to commercial transactions between the Contracting Parties shall be made in freely convertible currencies.

*Article 8.* With a view to ensuring the smooth functioning of this Agreement, a Joint Commission shall be established, consisting of representatives of the two

<sup>1</sup> Came into force on 3 October 1979, the date of the last of the notifications (effected on 14 May and 3 October 1979) by which the Contracting Parties informed each other of its approval, in accordance with article 10.

Contracting Parties. This Commission shall meet once a year in the two countries alternately, or at the request of one of the Contracting Parties. It may propose any measure likely to encourage the development of trade between the two countries.

*Article 9.* The provisions of this Agreement shall be binding, even after its expiry, on all contracts which are concluded while it is in force and which have not been fully executed by the date of its expiry.

*Article 10.* This Agreement shall enter into force after reciprocal notification of its approval according to the procedures provided for by the existing laws of each of the Contracting Parties. It shall be valid for one year from the date of its entry into force. It shall be renewed automatically from year to year, unless either Contracting Party denounces it or requests amendments in writing with three months' advance notice.

DONE at Madrid on 15 November 1978, in duplicate, in the Spanish and French languages.

For the Government  
of the Kingdom of Spain:

[Signed]

MOUSTAPHA NIASSE  
Minister for Foreign Affairs

For the Government  
of the Republic of Senegal:

[Signed]

MARCELINO OREJA AGUIRRE  
Minister for Foreign Affairs

---



**No. 19179**

---

**SPAIN  
and  
ROMANIA**

**Convention for the avoidance of double taxation with  
respect to taxes on income and on capital. Signed at  
Madrid on 24 May 1979**

*Authentic texts: Spanish and Romanian.  
Registered by Spain on 22 October 1980.*

---

**ESPAGNE  
et  
ROUMANIE**

**Convention tendant à éviter la double imposition en matière  
d'impôts sur le revenu et d'impôts sur la fortune. Signée  
à Madrid le 24 mai 1979**

*Textes authentiques : espagnol et roumain.  
Enregistrée par l'Espagne le 22 octobre 1980.*

[SPANISH TEXT — TEXTE ESPAGNOL]

CONVENIO ENTRE EL GOBIERNO DEL REINO DE ESPAÑA Y EL GOBIERNO DE LA REPÚBLICA SOCIALISTA DE RUMANIA PARA EVITAR LA DOBLE IMPOSICIÓN EN MATERIA DE IMPUESTOS SOBRE LA RENTA Y EL PATRIMONIO

El Gobierno del Reino de España y el Gobierno de la República Socialista de Rumania, deseosos de promover y reforzar las relaciones económicas entre los dos países, sobre la base del respeto de la soberanía e independencia nacionales, de la igualdad de los derechos, ventajas recíprocas y no injerencia en los asuntos internos, han acordado las disposiciones siguientes relativas a evitar la doble imposición en materia de impuestos sobre la renta y el patrimonio.

*Artículo I. PERSONAS COMPRENDIDAS*

El presente Convenio se aplica a las personas residentes de uno o de ambos Estados Contratantes.

*Artículo II. IMPUESTOS COMPRENDIDOS*

1. El presente Convenio se aplica a los impuestos sobre la renta y el patrimonio exigibles por cada uno de los Estados Contratantes, cualquiera que sea el sistema de exacción.

2. Se consideran impuestos sobre la renta y el patrimonio los que gravan la totalidad de la renta o del patrimonio, o cualquier parte de los mismos, incluidos los impuestos sobre las ganancias derivadas de la enajenación de bienes muebles o inmuebles.

3. Los impuestos actuales a los que, concretamente, se aplica este Convenio son:

a) En lo que se refiere a Rumania:

- el impuesto sobre las rentas obtenidas por personas físicas y jurídicas;
- el impuesto sobre las rentas de las sociedades mixtas constituidas en participación con organizaciones económicas rumanas y con socios extranjeros;
- el impuesto sobre las rentas obtenidas por actividades agrícolas (denominados en lo sucesivo “impuestos rumanos”);

b) En lo que se refiere a España:

- el impuesto general sobre la Renta de las Personas Físicas;
- el impuesto general sobre la Renta de Sociedades y demás Entidades Jurídicas;
- los impuestos a cuenta siguientes: las Contribuciones Territoriales Rústica y Urbana; el impuesto sobre los Rendimientos del Trabajo Personal; el impuesto sobre las Rentas del Capital; y el impuesto sobre Actividades y Beneficios Comerciales e Industriales;
- el Canon de Superficie y el impuesto sobre Beneficios Comerciales, regulados por la Ley de 27 de Junio de 1974, para las Empresas que se dedican a la investigación y explotación de hidrocarburos;



- el impuesto extraordinario sobre el Patrimonio de las Personas Físicas y el impuesto extraordinario sobre determinadas rentas del trabajo personal, regulados en la ley 50/1977 de 14 de Noviembre, sobre medidas urgentes de reforma fiscal

(denominados en lo sucesivo “impuestos españoles”).

4. El Convenio se aplicará, igualmente, a los impuestos de naturaleza idéntica o análoga y a los impuestos sobre el patrimonio que entren en vigor después de la firma del presente Convenio y que se añadan a los impuestos actuales o les sustituyan. Los Estados Contratantes se comunicarán las modificaciones introducidas en sus legislaciones fiscales respectivas.

### *Artículo III. DEFINICIONES GENERALES*

1. a) i) El término “Rumania” designa el territorio de la República Socialista de Rumania, así como las zonas situadas fuera de las aguas territoriales de Rumania sobre las cuales, de acuerdo con el Derecho Internacional, y según su legislación, Rumania pueda ejercer los derechos relativos al suelo y subsuelo marítimos, y a sus recursos naturales;

ii) El término “España” designa el Estado español y las zonas adyacentes a las aguas territoriales de España sobre las cuales, de conformidad con el Derecho Internacional, y según su legislación, España pueda ejercer los derechos relativos al fondo y subsuelo marítimos y a sus recursos naturales;

b) Las expresiones “un Estado Contratante” y “el otro Estado Contratante” se refieren, según el contexto a España o Rumania;

c) El término “persona” comprende las personas físicas, las sociedades y cualquier otra agrupación de personas;

d) El término “sociedad” significa cualquier persona jurídica — y comprende una sociedad mixta constituida conforme a la legislación rumana — o a cualquier entidad que se considere persona jurídica a efectos impositivos;

e) Las expresiones “empresa de un Estado Contratante” y “empresa del otro Estado Contratante” significan, respectivamente, una empresa explotada por un residente de un Estado Contratante y una empresa explotada por un residente del otro Estado Contratante;

f) La expresión “autoridad competente” designa:

i) En lo que se refiere a Rumania, el Ministro de Finanzas o su representante autorizado;

ii) En lo que respecta a España, el Ministro de Hacienda, o su representante autorizado;

g) El término “impuesto” se refiere, según el contexto, al impuesto rumano o al impuesto español;

h) El término “nacional” significa:

i) Toda persona física que posea la nacionalidad española o la ciudadanía rumana, según los casos;

ii) Toda persona jurídica, sociedad de personas y asociaciones constituidas conforme a la legislación vigente en un Estado Contratante;

i) Se considera como “tráfico internacional” todo transporte efectuado por un navío, aeronave o vehículo terrestre explotado por una empresa cuya sede de dirección efectiva esté situada en un Estado Contratante, salvo cuando el navío, aeronave

o vehículo terrestre no sea objeto de explotación más que entre dos puntos situados en el otro Estado Contratante;

j) La expresión “una unidad administrativa territorial” hace referencia a Rumania.

2. Para la aplicación del Convenio por un Estado Contratante, cualquier expresión no definida de otra manera tendrá, a menos que de su contexto se infiera una interpretación diferente, el significado que se le atribuya por la legislación de este Estado relativa a los impuestos que son objeto del presente Convenio.

#### *Artículo IV. DOMICILIO FISCAL*

1. A los efectos del presente Convenio, la expresión “residente de un Estado Contratante” significa toda persona que, en virtud de la legislación de este Estado, esté sujeta a imposición en él por razón de su domicilio, residencia, sede de dirección o cualquier otro criterio de naturaleza análoga. Sin embargo, esta expresión no incluye a las personas que estén sujetas a imposición en este Estado exclusivamente por la renta que obtengan procedente de fuentes situadas en el citado Estado o por el patrimonio que posean en el mismo.

2. Cuando en virtud de las disposiciones del párrafo 1, una persona física sea considerada residente de ambos Estados Contratantes, su situación se resolverá de la siguiente manera:

- a) Esta persona será considerada residente del Estado Contratante donde tenga una vivienda permanente a su disposición. Si tuviera una vivienda permanente a su disposición en ambos Estados, se considerará residente del Estado Contratante con el que mantenga relaciones personales y económicas más estrechas (centro de intereses vitales);
- b) Si no pudiera determinarse el Estado Contratante en el que dicha persona tiene el centro de sus intereses vitales, o si no tuviera una vivienda permanente a su disposición en ninguno de los Estados Contratantes, se considerará residente del Estado Contratante donde viva habitualmente;
- c) Si viviera habitualmente en ambos Estados Contratantes o no lo hiciera en ninguno de ellos, se considerará residente del Estado Contratante del que sea nacional;
- d) Si fuera nacional de ambos Estados Contratantes o no lo fuera de ninguno de ellos, las Autoridades competentes de los dos Estados Contratantes resolverán el caso de común acuerdo.

3. Cuando en virtud de las disposiciones del párrafo 1, una persona que no sea una persona física, sea residente de ambos Estados Contratantes, se considerará residente del Estado Contratante en que se encuentre su sede de dirección efectiva.

#### *Artículo V. ESTABLECIMIENTO PERMANENTE*

1. A efectos del presente Convenio la expresión “establecimiento permanente” significa un lugar fijo de negocios mediante el cual una empresa realiza toda o parte de su actividad.

2. La expresión “establecimiento permanente” comprende, en especial:

- a) Una sede de dirección;
- b) Una sucursal;
- c) Una oficina;
- d) Una fábrica;

- e) Un taller;
  - f) Una mina, una cantera o cualquier otro lugar de extracción de recursos naturales;
  - g) Una obra de construcción o de montaje cuya duración exceda de doce meses.
3. Se considera que el término “establecimiento permanente” no incluye:
- a) La utilización de instalaciones con el único fin de almacenar, exponer o entregar mercancías pertenecientes a la empresa;
  - b) El mantenimiento de un depósito de mercancías pertenecientes a la empresa con el único fin de almacenarlas, exponerlas o entregarlas;
  - c) El mantenimiento de un depósito de mercancías pertenecientes a la empresa con el único fin de que sean transformadas por otra empresa;
  - d) El mantenimiento de un lugar fijo de negocios con el único fin de comprar mercancías o recoger información para la empresa;
  - e) El mantenimiento de un lugar fijo de negocios utilizado por la empresa con el único fin de hacer publicidad, suministrar información, realizar investigaciones científicas o desarrollar otras actividades análogas que tengan carácter preparatorio o auxiliar;
  - f) El mantenimiento de un depósito de mercancías pertenecientes a la empresa y expuestas en una feria comercial o exposición, si son vendidas por la empresa con motivo de dicha feria o exposición.

4. Una persona que actúa en un Estado Contratante por cuenta de una empresa del otro Estado Contratante, salvo que se trate de un agente independiente comprendido en el párrafo 5, se considera que constituye establecimiento permanente en el Estado primeramente mencionado si tiene y ejerce habitualmente en este Estado poderes para concluir contratos en nombre de la empresa, a menos que sus actividades se limiten a la compra de mercancías para la misma.

5. No se considera que una empresa de un Estado contratante tiene establecimiento permanente en el otro Estado Contratante por el mero hecho de que realice actividades en este otro Estado por medio de un corredor, un comisionista general, o cualquier otro mediador que goce de un estatuto independiente, siempre que estas personas actúen dentro del marco ordinario de su actividad.

6. El hecho de que una sociedad residente de un Estado Contratante controle o sea controlada por una sociedad residente del otro Estado Contratante o que realice actividades en este otro Estado (ya sea por medio de establecimiento permanente o de otra manera) no convierte por sí solo a cualquiera de estas sociedades en establecimiento permanente de la otra.

#### *Artículo VI. RENTAS INMOBILIARIAS*

1. Las rentas procedentes de bienes inmuebles, incluidas las rentas de explotaciones agrícolas o forestales, pueden someterse a imposición en el Estado Contratante en que tales bienes estén situados.

2. La expresión “bienes inmuebles” tendrá el significado que le atribuya la Ley del Estado Contratante en que los bienes en cuestión estén situados. Dicha expresión comprende, en todo caso, los accesorios, el ganado y equipo utilizado en las explotaciones agrícolas y forestales, los derechos a los que se apliquen las disposiciones de derecho relativas a los bienes raíces, el usufructo de bienes inmuebles y los derechos a percibir pagos variables o fijos por la explotación o la concesión de la explotación de

yacimientos minerales, fuentes y otros recursos del suelo; los buques y aeronaves no se consideran bienes inmuebles.

3. Las disposiciones del párrafo 1 se aplican a las rentas derivadas de la utilización directa, del arrendamiento o aparcería, así como de cualquier otra forma de explotación de los bienes inmuebles.

4. Las disposiciones de los párrafos 1 y 3 se aplican igualmente a las rentas derivadas de los bienes inmuebles de una empresa y de los bienes inmuebles utilizados para el ejercicio de una profesión liberal.

#### *Artículo VII. BENEFICIOS DE LAS EMPRESAS*

1. Los beneficios de una empresa de un Estado Contratante solamente pueden someterse a imposición en este Estado, a no ser que la empresa realice su actividad en el otro Estado Contratante por medio de un establecimiento permanente situado en él. Si la empresa realiza su actividad de dicha manera, los beneficios de la empresa pueden someterse a imposición en el otro Estado, pero sólo en la medida en que puedan atribuirse a este establecimiento permanente.

2. Sin perjuicio de lo previsto en el párrafo 3, cuando una empresa de un Estado Contratante realice su actividad en el otro Estado Contratante por medio de un establecimiento permanente situado en él, en cada Estado Contratante se atribuirán a dicho establecimiento los beneficios que éste hubiera podido obtener de ser una empresa distinta y separada que realizase las mismas o similares actividades, en las mismas o similares condiciones, y tratase con total independencia con la empresa de la que es establecimiento permanente.

3. Para la determinación del beneficio del establecimiento permanente se permitirá la deducción de los gastos en que se haya incurrido para la realización de los fines del establecimiento permanente comprendidos los gastos de dirección y generales de administración para los mismos fines, tanto si se efectúan en el Estado en que se encuentre el establecimiento permanente como en otra parte.

4. Mientras sea usual en un Estado Contratante determinar los beneficios imputables a los establecimientos permanentes sobre la base de un reparto de los beneficios totales de la empresa entre sus diversas partes lo establecido en el párrafo 2, no impedirá que este Estado Contratante determine de esta manera los beneficios imposables; sin embargo, el método de reparto adoptado habrá de ser tal que el resultado obtenido esté de acuerdo con los principios contenidos en este artículo.

5. No se atribuirá ningún beneficio a un establecimiento permanente por el mero hecho de que éste compre mercancías para la empresa.

6. A efectos de los párrafos anteriores, los beneficios imputables al establecimiento permanente se calcularán cada año por el mismo método, a no ser que existan motivos válidos y suficientes para proceder de otra forma.

7. Cuando los beneficios comprendan rentas reguladas separadamente en otros artículos de este Convenio, las disposiciones de aquéllos no quedarán afectadas por las del presente artículo.

#### *Artículo VIII. EMPRESAS DE TRANSPORTE*

1. Los beneficios procedentes de la explotación de buques, aeronaves o vehículos terrestres, en tráfico internacional, sólo pueden someterse a imposición en el Estado Contratante en el que esté situada la sede de dirección efectiva de la empresa.

2. No obstante lo dispuesto en el párrafo 1, y en el artículo VII, los beneficios procedentes de la explotación de buques, aeronaves o vehículos terrestres utilizados principalmente para transportar pasajeros o mercancías entre puntos situados exclusivamente en un Estado Contratante pueden someterse a imposición en este Estado.

3. Las disposiciones de los párrafos 1 y 2 se aplican igualmente a los beneficios comprendidos en los citados párrafos, que una empresa de un Estado Contratante obtenga de su participación en un "pool", explotación en común, u organismo internacional de explotación.

#### *Artículo IX. EMPRESAS ASOCIADAS*

##### 1. Cuando

- a) Una empresa de un Estado Contratante participe, directa o indirectamente, en la dirección, control o capital de una empresa del otro Estado Contratante, o
- b) Las mismas personas participen, directa o indirectamente, en la dirección, control o capital de una empresa de un Estado Contratante y de una empresa del otro Estado Contratante,

y, en uno y otro caso, las dos empresas estén, en sus relaciones comerciales o financieras, unidas por condiciones aceptadas o impuestas, que difieran de las que serían acordadas por empresas independientes, los beneficios que una de las empresas habría obtenido de no existir estas condiciones y que de hecho no se han producido a causa de las mismas, pueden ser incluidos en los beneficios de esta empresa y sometidos a imposición en consecuencia.

2. Cuando un Estado Contratante incluye en los beneficios de una empresa de este Estado, y somete en consecuencia a imposición, los beneficios sobre los cuales una empresa de otro Estado Contratante ha sido sometida a imposición en este otro Estado, y los beneficios así incluidos son beneficios que habrían sido realizados por la empresa del primer Estado si las condiciones convenidas entre las dos empresas hubieran sido las que se hubiesen convenido entre dos empresas independientes, el primer Estado procederá al ajuste correspondiente del montante del Impuesto que ha percibido sobre esos beneficios.

Para determinar este ajuste se tendrán en cuenta las demás disposiciones del presente Convenio relativas a la naturaleza de la renta.

3. Un Estado Contratante no rectificará los beneficios de una empresa, en el supuesto contemplado en el párrafo 1, después de la expiración del plazo previsto en su legislación nacional.

#### *Artículo X. DIVIDENDOS*

1. Los dividendos pagados por una sociedad residente de un Estado Contratante a un residente del otro Estado Contratante pueden someterse a imposición en este otro Estado.

2. Sin embargo, estos dividendos pueden también someterse a imposición en el Estado Contratante en que resida la sociedad que pague los dividendos, y de acuerdo con la legislación de este Estado, pero si el perceptor de los dividendos es el beneficiario efectivo, el impuesto así exigido no podrá exceder del:

- a) 10 por ciento del importe bruto de los dividendos, si el beneficiario de los mismos es una sociedad que posee directamente al menos el 25 por ciento del capital de la sociedad que paga los dividendos;
- b) 15 por ciento del importe bruto de los dividendos, en todos los demás casos.

Las Autoridades competentes de los Estados Contratantes establecerán de mutuo acuerdo la forma de aplicar estos límites.

Este párrafo no afecta a la imposición de la sociedad respecto de los beneficios con cargo a los que se paguen los dividendos.

3. El término “dividendos” empleado en el presente artículo, comprende los rendimientos de las acciones, de las acciones o bonos de disfrute, de las partes de minas, de las partes de fundador o de otros derechos, excepto los de crédito, que permitan participar en los beneficios, así como las rentas de otras participaciones sociales sujetas al mismo régimen fiscal que los rendimientos de las acciones por la legislación fiscal del Estado en que reside la sociedad que los distribuya. Este término designa igualmente las rentas distribuidas a sus socios por las sociedades mixtas constituidas conforme a la legislación rumana.

4. Las disposiciones de los párrafos 1 y 2 no se aplican, si el beneficiario de los dividendos, residente de un Estado Contratante, ejerce en el otro Estado Contratante del que es residente la sociedad que paga los dividendos, una actividad industrial o comercial a través de un establecimiento permanente allí situado, o presta servicios profesionales por medio de una base fija allí situada, con los que la participación que genera los dividendos esté vinculada efectivamente. En estos casos se aplicarán las disposiciones del artículo VII o del artículo XV, según proceda.

5. Cuando una sociedad residente de un Estado Contratante obtenga beneficios o rentas procedentes del otro Estado Contratante, este otro Estado no puede exigir ningún impuesto sobre los dividendos pagados por la sociedad, salvo en la medida en que estos dividendos sean pagados a un residente de este otro Estado o la participación que genere los dividendos esté vinculada efectivamente a un establecimiento permanente o a una base fija situada en este otro Estado, ni someter los beneficios no distribuidos de la sociedad a un impuesto sobre los mismos, aunque los dividendos pagados o los beneficios no distribuidos consistan, total o parcialmente, en beneficios o rentas procedentes de este otro Estado.

#### *Artículo XI. INTERESES*

1. Los intereses procedentes de un Estado Contratante y pagados a un residente del otro Estado Contratante pueden someterse a imposición en este otro Estado.

2. Sin embargo, estos intereses pueden también someterse a imposición en el Estado Contratante del que procedan y de acuerdo con la legislación de este Estado pero si el receptor de los intereses es el beneficiario efectivo, el impuesto así exigido no puede exceder del 10 por ciento del importe de los intereses. Las Autoridades competentes de los Estados Contratantes establecerán de mutuo acuerdo la forma de aplicar este límite.

3. No obstante las disposiciones del párrafo 2, anterior, los intereses de préstamos directamente concedidos o garantizados por un Estado Contratante sólo pueden someterse a imposición en este Estado.

4. El término “intereses”, empleado en el presente artículo, comprende los rendimientos de créditos de cualquier naturaleza, con o sin garantías hipotecarias o cláusula de participación en los beneficios del deudor, y especialmente las rentas de fondos públicos y bonos u obligaciones, incluidos las primas y lotes unidos a estos títulos. Las penalizaciones por mora en el pago no se consideran como intereses a efectos del presente artículo.

5. Las disposiciones de los párrafos 1 y 2 no se aplican si el beneficiario de los intereses, residente de un Estado Contratante, ejerce en el otro Estado Contratante del que proceden los intereses, una actividad industrial o comercial a través de un establecimiento permanente allí situado, o presta servicios profesionales por medio de una base fija allí situada, con los que el crédito que genera los intereses esté vinculado efectivamente. En estos casos se aplicarán las disposiciones del artículo VII o del artículo XV, según proceda.

6. Los intereses se consideran procedentes de un Estado Contratante cuando el deudor es el propio Estado, una subdivisión política, una subdivisión administrativa territorial, una colectividad local o un residente de este Estado. Sin embargo, cuando el deudor de los intereses, sea o no residente de un Estado Contratante, tenga en un Estado Contratante un establecimiento permanente o una base fija en relación con los cuales se ha contraído la deuda que da origen al pago de los intereses y soporten la carga de los mismos, éstos se considerarán procedentes del Estado Contratante donde estén situados el establecimiento permanente o la base fija.

7. Cuando, por razón de las relaciones especiales existentes entre el deudor y el acreedor o de las que uno y otro mantengan con terceras personas, el importe de los intereses pagados, habida cuenta del crédito por el que se paguen, exceda del que hubieran convenido el deudor y el acreedor en ausencia de tales relaciones, las disposiciones de este artículo no se aplican más que a este último importe. En este caso, el exceso podrá someterse a imposición de acuerdo con la legislación de cada Estado Contratante y teniendo en cuenta las demás disposiciones de este Convenio.

#### *Artículo XII. CÁNONES*

1. Los cánones procedentes de un Estado Contratante y pagados a un residente del otro Estado Contratante sólo pueden someterse a imposición en este otro Estado.

2. Sin embargo estos cánones pueden también someterse a imposición en el Estado Contratante del que proceden y de acuerdo con la legislación de este Estado; pero, si el perceptor es el beneficiario efectivo, el impuesto así exigido no puede exceder del 10 por ciento del importe bruto de dichos cánones.

3. El término "cánones" empleado en el presente artículo comprende las cantidades de cualquier clase pagadas por el uso o la concesión de uso de un derecho de autor, de una patente, marca de fábrica o de comercio, dibujo o modelo, plano, fórmula o procedimiento secreto, así como por el uso o la concesión de uso de un equipo industrial, comercial o científico, y por las informaciones relativas a experiencias adquiridas en el terreno industrial, comercial o científico; este término comprende, asimismo, las cantidades de cualquier naturaleza referentes a películas cinematográficas y a obras registradas sobre películas y bandas magnetoscópicas destinadas a la televisión.

4. Las disposiciones de los párrafos 1 y 2 no se aplican si el beneficiario de los cánones, residente de un Estado Contratante, ejerce en el otro Estado Contratante, de donde proceden los cánones una actividad comercial o industrial a través de un establecimiento permanente allí situado o presta servicios profesionales por medio de una base fija allí situada, con los que el derecho o propiedad por los que se pagan los cánones estén vinculados efectivamente. En estos casos se aplicarán las disposiciones del artículo VII o del artículo XV, según proceda.

5. Los cánones se consideran procedentes de un Estado Contratante cuando el deudor es el propio Estado, una subdivisión política, una subdivisión administrativa

territorial, una colectividad local, o un residente de este Estado. Sin embargo, cuando el deudor de los cánones, sea o no residente de un Estado Contratante, tenga en un Estado Contratante un establecimiento permanente o una base fija en relación con los cuales se haya concluido el contrato que da origen al pago de los cánones y soporten la carga de los mismos, éstos se considerarán como procedentes del Estado Contratante donde estén situados el establecimiento permanente o la base fija.

6. Cuando por razón de las relaciones especiales existentes entre el deudor y el acreedor o de las que uno y otro mantengan con terceras personas, el importe de los cánones pagados, habida cuenta de la prestación por la que son pagados, exceda del importe que habría sido acordado por el deudor y el acreedor en ausencia de tales relaciones, las disposiciones de este artículo no se aplicarán más que a este último importe. En este caso, el exceso podrá someterse a imposición de acuerdo con la legislación de cada Estado Contratante, teniendo en cuenta las demás disposiciones de este Convenio.

### *Artículo XIII. COMISIONES*

1. Las comisiones procedentes de uno de los Estados Contratantes y pagadas a un residente del otro Estado Contratante pueden someterse a imposición en este otro Estado.

2. Sin embargo, estas comisiones pueden someterse también a imposición en el Estado Contratante de donde proceden y según la legislación de este Estado, pero si el perceptor de las mismas es el beneficiario efectivo, el impuesto así exigido no puede exceder del 5 por ciento de su importe bruto.

3. El término "comisiones" empleado en el presente artículo significa las retribuciones pagadas a cualquier persona por los servicios por ella prestados en calidad de intermediario; el término no comprende las retribuciones pagadas a título de rentas derivadas de actividades independientes comprendidas en el artículo XV, o de rentas de profesiones dependientes comprendidas en el artículo XVI.

4. Las disposiciones de los párrafos 1 y 2 no se aplican si el beneficiario de las comisiones, residente de un Estado Contratante, ejerce en el otro Estado Contratante de donde proceden las comisiones, una actividad industrial o comercial a través de un establecimiento permanente, tal como se define en el artículo V, que esté allí situado, o ejerce una profesión liberal por medio de una base fija allí situada, con los que estén vinculadas efectivamente las citadas comisiones. En estos casos se aplicarán las disposiciones del artículo VII o del artículo XV, según proceda.

5. Las comisiones se consideran procedentes de un Estado Contratante cuando el deudor es el propio Estado, una subdivisión política, una subdivisión administrativa territorial, una colectividad local o un residente de este Estado. Sin embargo, cuando el deudor de las comisiones, sea o no residente de un Estado Contratante, tenga en un Estado Contratante un establecimiento permanente o una base fija en relación con los cuales se ha contraído la obligación de pagar las comisiones y soporten la carga de las mismas, éstas se considerarán procedentes del Estado Contratante donde estén situados el establecimiento permanente o la base fija.

6. Cuando, por razón de las relaciones especiales existentes entre el deudor y el acreedor o de las que uno y otro mantengan con terceras personas, el importe de las comisiones, habida cuenta de los servicios por los que se paguen, exceda del importe normal que hubieran convenido el deudor y el acreedor en ausencia de tales relaciones, las disposiciones de este artículo no se aplican más que a este último importe. En este caso, el exceso de las Comisiones podrá someterse a imposición de acuerdo con



la legislación de cada Estado Contratante, y teniendo en cuenta las demás disposiciones de este Convenio.

*Artículo XIV. GANANCIAS DE CAPITAL*

1. Las ganancias procedentes de la enajenación de bienes inmuebles, conforme se definen en el párrafo 2 del artículo VI, pueden someterse a imposición en el Estado Contratante en que tales bienes estén situados.

2. Las ganancias derivadas de la enajenación de bienes muebles que formen parte del activo de un establecimiento permanente que una empresa de un Estado Contratante tenga en el otro Estado Contratante, o de bienes muebles que pertenezcan a una base fija que un residente de un Estado Contratante posea en el otro Estado Contratante para la prestación de servicios profesionales, comprendidas las ganancias derivadas de la enajenación global de este establecimiento permanente (sólo o con el conjunto de la empresa) o de esta base fija, pueden someterse a imposición en este otro Estado.

Sin embargo, las ganancias derivadas de la enajenación de bienes muebles comprendidas en el párrafo 3 del artículo XXIV sólo pueden someterse a imposición en el Estado Contratante en que tales bienes están sujetos a imposición en virtud del citado artículo.

3. Las ganancias derivadas de la enajenación de cualquier otro bien distinto de los mencionados en los párrafos 1 y 2, sólo pueden someterse a imposición en el Estado Contratante en que resida el transmitente.

*Artículo XV. PROFESIONES INDEPENDIENTES*

1. Las rentas que un residente de un Estado Contratante obtenga por la prestación de una profesión liberal o el ejercicio de otras actividades independientes de naturaleza análoga, sólo pueden someterse a imposición en este Estado, a no ser que este residente disponga de manera habitual en el otro Estado Contratante de una base fija para el ejercicio de sus actividades. Si dispone de dicha base fija, las rentas pueden someterse a imposición en el otro Estado, pero sólo en la medida en que sean imputables a esta base fija.

2. La expresión "profesiones liberales" comprende, especialmente, las actividades independientes de carácter científico, literario, artístico, educativo o pedagógico, así como las actividades independientes de los médicos, abogados, ingenieros, arquitectos, odontólogos y contables.

*Artículo XVI. PROFESIONES DEPENDIENTES*

1. Sin perjuicio de lo dispuesto en los artículos XVII, XIX y XX, los sueldos, salarios y remuneraciones similares obtenidos por un residente de un Estado Contratante por razón de un empleo, sólo pueden someterse a imposición en este Estado, a no ser que el empleo se ejerza en el otro Estado Contratante. En este último caso, las remuneraciones percibidas por este concepto pueden someterse a imposición en este otro Estado.

2. No obstante lo dispuesto en el párrafo 1, las remuneraciones obtenidas por un residente de un Estado Contratante por razón de un empleo ejercido en el otro Estado Contratante, sólo pueden someterse a imposición en el primer Estado si:

a) El perceptor no permanece en total en el otro Estado, en uno o varios períodos, más de 183 días durante el año fiscal considerado;

- b) Las remuneraciones se pagan por, o en nombre de, un empleador que no es residente del otro Estado; y
- c) Las remuneraciones no se soportan por un establecimiento permanente o una base fija que el empleador tenga en el otro Estado.

3. No obstante lo dispuesto anteriormente en este artículo, las remuneraciones obtenidas por razón de un empleo ejercido a bordo de un buque, aeronave o vehículo terrestre explotado en tráfico internacional, pueden someterse a imposición en el Estado Contratante en que se encuentre la sede de dirección efectiva de la empresa.

#### *Artículo XVII. MIEMBROS DEL CONSEJO DE ADMINISTRACIÓN*

Las participaciones, dietas de asistencia y otras retribuciones similares que un residente de un Estado Contratante obtenga como miembro de un Consejo de Administración o de vigilancia de una sociedad residente del otro Estado Contratante, pueden someterse a imposición en este otro Estado.

#### *Artículo XVIII. ARTISTAS Y DEPORTISTAS*

1. No obstante lo dispuesto en los artículos XV y XVI, las rentas que los profesionales del espectáculo, tales como artistas de teatro, cine, radio o televisión, y músicos, así como los deportistas obtengan por el ejercicio de sus actividades en su calidad de tal, pueden someterse a imposición en el Estado Contratante en que se realicen tales actividades.

2. No obstante lo dispuesto en los artículos VII, XV y XVI cuando las rentas derivadas de las actividades ejercidas por un artista del espectáculo o un deportista personalmente y en calidad de tal, se atribuyan no al propio artista o deportista sino a otra persona, estas rentas pueden someterse a imposición en el Estado Contratante en el que se realicen las actividades del artista o deportista.

3. Las rentas que los artistas del espectáculo o los deportistas residentes de un Estado Contratante obtengan con ocasión de actividades ejercidas en el otro Estado Contratante con motivo de intercambios culturales establecidos por Convenios Culturales concluidos entre los dos Estados Contratantes, sólo pueden someterse a imposición en el primer Estado Contratante.

#### *Artículo XIX. PENSIONES*

1. Sin perjuicio de lo dispuesto en el párrafo 1 del artículo XX, las pensiones y otras remuneraciones análogas, pagadas a un residente de un Estado Contratante por razón de un empleo anterior, sólo pueden someterse a imposición en este Estado.

2. Las pensiones alimenticias y otros pagos similares de mantenimiento procedentes de un Estado Contratante y pagados a un residente del otro Estado Contratante, que sea el beneficiario efectivo de los mismos, sólo pueden someterse a imposición en este otro Estado.

#### *Artículo XX. FUNCIONARIOS PÚBLICOS*

1. a) Las remuneraciones, excluidas las pensiones, pagadas por un Estado Contratante o una de sus subdivisiones políticas, subdivisiones administrativas territoriales, o colectividades locales a una persona física, por razón de servicios prestados en este Estado o a estas subdivisiones o colectividad, sólo pueden someterse a imposición en este Estado.

b) Sin embargo, estas remuneraciones sólo pueden someterse a imposición en el otro Estado Contratante si los servicios se prestan en este Estado y el beneficiario de la remuneración es un residente de este Estado que:

- i) Posee la nacionalidad de este Estado; o
- ii) No ha adquirido la condición de residente de este Estado solamente para prestar los servicios.

2. a) Las pensiones pagadas por un Estado Contratante o alguna de sus subdivisiones políticas, subdivisiones administrativas territoriales o colectividades locales, bien directamente o con cargo a fondos constituidos al efecto, a una persona física por razón de servicios prestados a este Estado o a estas subdivisiones o colectividades, sólo pueden someterse a imposición en este Estado.

b) Sin embargo, estas pensiones sólo pueden someterse a imposición en el otro Estado Contratante si el beneficiario fuera residente y nacional de este Estado.

3. Lo dispuesto en los artículos XVI, XVII y XIX se aplican a las remuneraciones y pensiones pagadas por razón de servicios prestados dentro del marco de una actividad industrial o comercial, realizada por un Estado Contratante, una de sus subdivisiones políticas, subdivisiones administrativas territoriales o colectividades locales.

#### *Artículo XXI. ESTUDIANTES Y PRACTICANTES*

1. Las cantidades que un estudiante, una persona en prácticas o una persona en curso de perfeccionamiento profesional, que sea o haya sido inmediatamente residente de un Estado Contratante, y permanezca en el otro Estado Contratante con el único fin de proseguir sus estudios o su formación, reciba para cubrir sus gastos de mantenimiento, estudios o formación, no pueden someterse a imposición en este otro Estado, siempre que procedan de fuentes situadas fuera de este otro Estado.

2. En el caso en que los estudiantes mencionados en el párrafo 1 realicen una actividad remunerada en el país en que siguen sus estudios, la remuneración así obtenida no será sometida a imposición en este último Estado, siempre que la duración de tal actividad no exceda de 5 años, y que la susodicha retribución no sea superior a 170.000 pesetas o su equivalente en lei, por año.

#### *Artículo XXII. PROFESORES*

1. Cualesquiera remuneraciones que los profesores u otros miembros del personal de enseñanza, distintas de las comprendidas en el párrafo 2 del artículo 15, residentes de un Estado Contratante al comienzo de su estancia en el otro Estado Contratante, y que permanezcan temporalmente en este último Estado para enseñar o dedicarse a las investigaciones científicas, durante un período que no exceda de 2 años, en una Universidad u otra institución de enseñanza oficialmente reconocida, sólo pueden someterse a imposición en el primer Estado Contratante.

2. La disposición del párrafo 1 no se aplica a las remuneraciones recibidas por la realización de trabajos de investigación, si tales trabajos son efectuados principalmente en interés particular de una o varias personas.

#### *Artículo XXIII. OTRAS RENTAS*

1. Las rentas de un residente de un Estado Contratante, cualquiera que fuese su procedencia, no mencionadas en los artículos anteriores del presente Convenio sólo pueden someterse a imposición en este Estado.

2. Lo dispuesto en el párrafo 1 no se aplica cuando el beneficiario de dichas rentas, residente de un Estado Contratante, realice en el otro Estado Contratante, una actividad industrial o comercial por medio de un establecimiento permanente situado allí, o preste unos servicios profesionales por medio de una base fija allí situada, con los que el derecho o propiedad por los que se pagan las rentas esté vinculado efectivamente. En estos casos, se aplican las disposiciones del artículo 7 o del artículo 15, según proceda.

#### *Artículo XXIV. PATRIMONIO*

1. El patrimonio constituido por bienes inmuebles, tal como se definen en el párrafo 2 del artículo 6, pueden someterse a imposición en el Estado Contratante en que tales bienes estén situados.

2. El patrimonio constituido por bienes muebles que formen parte del activo de un establecimiento permanente de una empresa, o por bienes muebles que pertenezcan a una base fija para el ejercicio de una profesión liberal, pueden someterse a imposición en el Estado Contratante donde estén situados tal establecimiento permanente o base fija.

3. Los buques, aeronaves y vehículos terrestres explotados en tráfico internacional, así como los bienes muebles afectos a su explotación, sólo pueden someterse a imposición en el Estado Contratante en que esté situada la sede de dirección efectiva de la empresa.

4. Todos los demás elementos del patrimonio de un residente de un Estado Contratante sólo pueden someterse a imposición en este Estado.

#### *Artículo XXV. EVITACIÓN DE LA DOBLE IMPOSICIÓN*

1. En lo que se refiere a Rumania, la doble imposición se evita de la manera siguiente:

- a) El impuesto pagado por un residente rumano sobre las rentas imponibles en España, por aplicación del presente Convenio, será deducible del importe de impuesto rumano exigible conforme a la legislación fiscal rumana;
- b) Los beneficios abonados por las empresas estatales rumanas al presupuesto del Estado se consideran como impuesto rumano.

2. En lo que se refiere a España, la doble imposición se evita de la manera siguiente:

- a) Cuando un residente de España obtenga rentas que, conforme al Convenio, puedan someterse a imposición en Rumania, España deducirá del impuesto que grave las rentas de ese residente un importe igual al impuesto pagado en Rumania; sin embargo, la suma así deducida no podrá exceder de la parte del impuesto, calculado antes de la deducción, correspondiente a las rentas obtenidas en Rumania; y aplicándose tal deducción tanto a los impuestos generales, como a los a cuenta;
- b) Cuando las rentas de una sociedad residente de España incluyan dividendos recibidos de una sociedad residente de Rumania, la primera sociedad tiene derecho a la misma deducción que se habría aplicado si ambas sociedades hubieran sido residentes de España.

3. Cuando con arreglo a cualquier disposición del Convenio las rentas obtenidas o el patrimonio poseído por un residente de un Estado Contratante están exentas de imposición en este Estado, éste puede, sin embargo, tener en cuenta esas rentas o

patrimonio a los efectos de calcular el importe del impuesto sobre el resto de las rentas o del patrimonio de ese residente.

4. Para la aplicación del presente artículo, los beneficios, rentas o ganancias de un residente de un Estado Contratante que hayan soportado el impuesto del otro Estado Contratante, conforme al presente Convenio, se consideran procedentes de fuentes situadas en este otro Estado.

#### *Artículo XXVI.* NO DISCRIMINACIÓN

1. Los nacionales de un Estado Contratante, sean o no residentes de cualquiera de los Estados Contratantes, no serán sometidos en el otro Estado Contratante a ningún impuesto ni obligación relativa al mismo que no se exijan o que sean más gravosos que aquéllos a los que estén o puedan estar sometidos los nacionales de este otro Estado que se encuentren en las mismas condiciones.

2. Un establecimiento permanente que una empresa de un Estado Contratante tenga en el otro Estado Contratante no será sometido a imposición en este Estado de manera menos favorable que las empresas de este otro Estado que realicen las mismas actividades.

La presente disposición no puede ser interpretada en el sentido de obligar a un Estado Contratante a conceder a los residentes del otro Estado Contratante las deducciones personales, desgravaciones y deducciones fiscales que otorgue a sus propios residentes en consideración a su estado civil o cargas familiares.

3. Salvo en el caso de la aplicación de las disposiciones del párrafo 1 del artículo IX, del párrafo 6 del artículo XI, y del párrafo 4 del artículo XII, los intereses, cánones y otras cantidades pagados por una empresa de un Estado Contratante a un residente del otro Estado Contratante son deducibles para la determinación de los beneficios imponibles de esta empresa, en las mismas condiciones que si hubieran sido pagados a un residente del primer Estado.

4. Las empresas de un Estado Contratante, cuyo capital esté en todo o en parte, directa o indirectamente, detentado o controlado por uno o varios residentes del otro Estado Contratante, no están sujetas en el primer Estado Contratante a ningún impuesto u obligación relativa al mismo, que no se exijan o que sean más gravosos que aquéllos a los que estén o puedan estar sujetas las otras empresas de la misma naturaleza de ese primer Estado.

5. Los impuestos sobre la renta, los beneficios y el patrimonio así como las cesiones de beneficios al presupuesto del Estado que, conforme al Derecho rumano, son exigibles a las Unidades Socialistas no recaerán más que sobre tales Unidades.

6. El término "imposición" se refiere en el presente artículo a los impuestos de cualquier naturaleza o denominación.

#### *Artículo XXVII.* PROCEDIMIENTO AMISTOSO

1. Cuando un residente de un Estado Contratante considere que las medidas adoptadas por uno o ambos Estados Contratantes, implican o pueden representar para él una imposición que no esté conforme con las disposiciones del presente Convenio, con independencia de los recursos previstos por la legislación nacional de estos Estados, podrá someter su caso a la Autoridad competente del Estado Contratante del que es residente. El caso deberá ser planteado dentro de los dos años siguientes a la primera notificación de la medida que implique una imposición no conforme al Convenio.

2. La Autoridad competente, si la reclamación le parece fundada y si ella misma no está en condiciones de adoptar sobre ello una solución satisfactoria, hará lo posible por resolver la cuestión mediante un acuerdo amistoso con la Autoridad competente del otro Estado Contratante, a fin de evitar una imposición que no se ajuste al Convenio.

3. Las Autoridades competentes de los Estados Contratantes harán lo posible por resolver, mediante un acuerdo amistoso, las dificultades o disipar las dudas que plantee la interpretación o aplicación del Convenio. También podrán ponerse de acuerdo para tratar de evitar la doble imposición en los casos no previstos en el Convenio.

4. Las Autoridades competentes de los Estados Contratantes pueden comunicarse directamente entre sí a fin de llegar a un acuerdo según se indica en los párrafos anteriores. Cuando se considere que unos contactos personales pueden facilitar el logro de este acuerdo, estos contactos pueden tener lugar en el seno de una Comisión, compuesta por representantes de las Autoridades competentes de los Estados Contratantes.

#### *Artículo XXVIII. CAMBIO DE INFORMACIÓN*

1. Las Autoridades competentes de los Estados Contratantes intercambiarán las informaciones necesarias para aplicar lo dispuesto en el presente Convenio o en el derecho interno de los Estados Contratantes relativo a los impuestos comprendidos en el Convenio, en la medida en que la imposición exigida por aquéllas sea conforme al Convenio. Las informaciones así intercambiadas serán mantenidas secretas y sólo se comunicarán a las personas o Autoridades encargadas de la gestión o recaudación de los impuestos comprendidos en el Convenio.

2. En ningún caso las disposiciones del párrafo 1 pueden interpretarse en el sentido de obligar a un Estado Contratante a:

- a) Adoptar medidas administrativas contrarias a su legislación o práctica administrativa o a las del otro Estado Contratante;
- b) Suministrar información que no se pueda obtener sobre la base de su propia legislación o en el ejercicio de su práctica administrativa normal o de las del otro Estado Contratante;
- c) Suministrar informaciones que revelen un secreto comercial, industrial o profesional o un procedimiento comercial, o informaciones cuya comunicación sea contraria al orden público.

#### *Artículo XXIX. FUNCIONARIOS DIPLOMÁTICOS Y CONSULARES*

Las disposiciones del presente Convenio no afectarán a los privilegios fiscales de que disfruten los funcionarios diplomáticos o consulares de acuerdo con los principios generales del Derecho internacional o en virtud de acuerdos especiales suscritos por los dos Estados Contratantes.

#### *Artículo XXX. ENTRADA EN VIGOR*

1. El presente Convenio será ratificado y los instrumentos de ratificación serán intercambiados en Bucarest.

2. El presente Convenio entrará en vigor a partir del intercambio de los instrumentos de ratificación, y sus disposiciones se aplicarán:

- a) Respecto del impuesto retenido en la fuente sobre cantidades pagadas o acreditadas a no residentes, a partir del primero de enero del año del intercambio de los instrumentos de ratificación; y
- b) Respecto de los demás impuestos, desde el ejercicio fiscal que comience a partir del primero de enero del año del intercambio de los instrumentos de ratificación.

*Artículo XXXI. DENUNCIA*

El presente Convenio permanecerá indefinidamente en vigor; sin embargo a partir del quinto año siguiente a aquél en que ha entrado en vigor, cualquiera de los Estados Contratantes podrá hasta el día 30 de junio inclusive de cada año civil, dar un aviso de denuncia al otro Estado Contratante y, en tal caso, el Convenio dejará de aplicarse:

- a) Respecto del impuesto retenido en la fuente sobre cantidades pagadas o acreditadas a no residentes, a partir del primero de enero del año inmediatamente posterior a aquél en que fue dado el aviso; y
- b) Respecto de los demás impuestos, el ejercicio fiscal que comience a partir del primero de enero del año inmediatamente posterior a aquél en que fue dado el aviso.

EN FE DE LO CUAL los abajo firmantes, debidamente autorizados a estos efectos, han firmado el presente Convenio.

Todo ello en doble ejemplar en Madrid, el 24 de mayo de 1979, en lenguas española y rumana, siendo ambas versiones igualmente fehacientes.

Por el Gobierno  
del Reino de España:

[Signed — Signé]

MARCELINO OREJA AGUIRRE  
Ministro de Asuntos Exteriores

Por el Gobierno  
de la República Socialista de Rumania:

[Signed — Signé]

STEFAN ANDREI  
Ministro de Asuntos Exteriores

[ROMANIAN TEXT — TEXTE ROUMAIN]

CONVENȚIE ÎNTRE GUVERNUL REGATULUI SPANIEI ȘI GUVERNUL REPUBLICII SOCIALISTE ROMÂNIA PENTRU EVITAREA DUBLEI IMPUNERI CU PRIVIRE LA IMPOZITELE PE VENIT ȘI PE AVERE

Guvernul Regatului Spaniei și guvernul Republicii Socialiste România, în dorința de a promova și de a întări relațiile economice între cele două țări pe baza respectării suveranității și independenței naționale, a egalității în drepturi, a avantajului reciproc și a neamestecului în treburile interne, au convenit asupra următoarelor dispoziții privind evitarea dublei impuneri cu privire la impozitele pe venit și pe avere :

*Articolul 1. PERSOANE VIZATE*

Prezenta Convenție se aplică persoanelor care sînt rezidente ale unui stat contractant sau ale fiecăruia din cele două state.

*Articolul 2. IMPOZITE VIZATE*

1. Prezenta Convenție se aplică impozitelor pe venit și pe avere percepute în contul fiecăruia dintre statele contractante, indiferent de sistemul de percepere.

2. Sînt considerate ca impozite pe venit și pe avere impozitele percepute pe venitul total, pe averea totală sau pe elemente de venit ori de avere, inclusiv impozitele pe cîștigurile provenind din înstrăinarea bunurilor mobile sau imobile.

3. Impozitele actuale la care se aplică Convenția sînt următoarele :

a) În ceea ce privește România :

- Impozitul pe veniturile realizate de persoanele fizice și juridice;
- Impozitul pe veniturile societăților mixte constituite cu participarea organizațiilor economice române și a partenerilor străini;
- Impozitul pe veniturile realizate din activități agricole (denumite în cele ce urmează «impozit român»);

b) În ceea ce privește Spania :

- Impozitul pe venitul persoanelor fizice;
- Impozitul pe venitul societăților și al altor persoane juridice;
- Prelevările anticipate în contul : contribuției funciare, agricole și urbane; impozitului pe veniturile din muncă personală; impozitului pe veniturile din capital și impozitului pe activitățile și beneficiile industriale și comerciale;
- Redevențele privind suprafața și impozitul pe beneficiile comerciale prevăzute de Legea din 27 iunie 1974, pentru întreprinderile care au ca obiect cercetarea și exploatarea hidrocarburilor;
- Impozitul extraordinar asupra bunurilor persoanelor fizice și impozitul extraordinar asupra anumitor venituri realizate din munca personală, reglementate de Legea nr. 50 din 14 noiembrie 1977 asupra măsurilor urgente de reformă fiscală

(denumite în cele ce urmează «impozit spaniol»).



4. Convenția se va aplica, de asemenea, impozitelor de natură identică sau analoagă și impozitelor pe avere care vor intra în vigoare după data semnării prezentei Convenții și care s-ar adăuga celor existente sau care le vor înlocui. Statele contractante își vor comunica reciproc modificările aduse legislației lor fiscale respective.

### Articolul 3. DEFINIȚII GENERALE

1. a) i) Termenul «România» indică teritoriul Republicii Socialiste România precum și zonele situate în afara apelor teritoriale ale României, asupra cărora, în conformitate cu dreptul internațional și potrivit legislației sale, România exercită drepturi suverane referitoare la solul și subsolul mării și la resursele naturale ale acestora;

ii) Termenul «Spania» indică statul spaniol și zonele adiacente apelor teritoriale ale Spaniei, asupra cărora, în conformitate cu dreptul internațional și potrivit legislației sale, Spania poate exercita drepturile privitoare la fundul mării, la subsolul marin și la resursele naturale ale acestora;

b) Expresiile «un stat contractant» și «celălalt stat contractant» indică, după context, România sau Spania;

c) Termenul «persoană» cuprinde persoanele fizice, societățile și orice alte grupări de persoane;

d) Termenul «societate» indică orice persoană juridică — inclusiv o societate mixtă constituită în conformitate cu prevederile legislației române — sau oricare entitate care este considerată ca o persoană juridică în vederea impozitării;

e) Expresiile «întreprindere a unui stat contractant» și «întreprindere a celuilalt stat contractant», indică, după caz, o întreprindere exploatată de un rezident al unui stat contractant și o întreprindere exploatată de un rezident al celuilalt stat contractant;

f) Expresia «autoritate competentă» indică :

i) În ceea ce privește România, ministrul finanțelor sau reprezentantul său autorizat;

ii) În ceea ce privește Spania, ministrul finanțelor sau reprezentantul său autorizat;

g) Termenul «impozit» indică, după context, impozitul român sau impozitul spaniol;

h) Termenul național, indică :

i) Orice persoane fizice care posedă, după caz, naționalitatea spaniolă sau cetățenia română;

ii) Orice persoane juridice, societăți de persoane și asociații constituite în conformitate cu legislația în vigoare într-un stat contractant;

i) Prin «trafic internațional» se înțelege orice transport efectuat de către o navă, aeronavă sau un vehicul rutier exploatat de către o întreprindere care are sediul conducerii efective situat într-un stat contractant, cu excepția cazului când nava, aeronava sau vehiculul rutier sînt exploatate numai între puncte situate în celălalt stat contractant;

j) Expresia «o unitate administrativ-teritorială» se referă la România.

2. Pentru aplicarea Convenției de către un stat contractant, orice expresie care nu este altfel definită are sensul atribuit de legislația statului menționat care regle-

mentează impozitele ce fac obiectul Convenției, în măsura în care contextul nu cere o interpretare diferită.

#### *Articolul 4. DOMICILIU FISCAL*

1. În sensul prezentei Convenții expresia «rezident al unui stat contractant» indică orice persoană care, în virtutea legislației aceluși stat, este subiect de impunere în acest stat datorită domiciliului său, rezidenței sale, sediului conducerii sau pe baza oricărui alt criteriu de natură analoagă. Totuși, această expresie nu cuprinde persoanele care sînt impozabile în acest stat numai pentru venitul pe care îl obțin din surse situate în statul menționat sau pentru averea pe care o posedă în acest stat.

2. Cînd, potrivit dispozițiilor paragrafului 1, o persoană fizică este considerată rezidentă a fiecăruia dintre statele contractante, situația sa se reglementează în modul următor :

- a) Persoana va fi considerată rezidentă a statului contractant în care dispune de o locuință permanentă. Dacă ea dispune de o locuință permanentă în fiecare din statele contractante, va fi considerată rezidentă a statului contractant cu care legăturile sale personale și economice sînt cele mai strînse (centrul intereselor vitale);
- b) Dacă statul contractant în care această persoană are centrul intereselor sale vitale nu poate fi determinat sau dacă nu dispune de o locuință permanentă în nici unul dintre statele contractante, atunci va fi considerată rezidentă a statului contractant în care locuiește în mod obișnuit;
- c) Dacă această persoană locuiește în mod obișnuit în fiecare dintre statele contractante sau dacă nu locuiește în mod obișnuit în nici unul dintre ele, ea va fi considerată rezidentă a statului contractant a cărui cetățenie o are;
- d) Dacă această persoană are cetățenia fiecăruia dintre statele contractante sau dacă nu are cetățenia nici unuia dintre ele, autoritățile competente ale statelor contractante rezolvă problema de comun acord.

3. Cînd, potrivit dispozițiilor paragrafului 1, o persoană, alta decît o persoană fizică este considerată ca rezidentă a fiecăruia dintre statele contractante, ea este considerată ca rezidentă a statului contractant unde se găsește sediul conducerii sale efective.

#### *Articolul 5. SEDIU PERMANENT*

1. În sensul prezentei Convenții, expresia «sediul permanent» indică un loc fix de afaceri unde întreprinderea exercită în total sau în parte activitatea sa.

2. Expresia «sediul permanent» cuprinde îndeosebi :

- a) Un sediu de conducere;
- b) O sucursală;
- c) Un birou;
- d) O uzină;
- e) Un atelier;
- f) O mină, o carieră sau orice alt loc de extracție a bogățiilor naturale;
- g) Un șantier de construcții sau de montaj a cărui durată depășește 12 luni.

3. Nu se consideră că există sediu permanent dacă :

- a) Se folosesc instalații numai în scopul depozitării, expunerii sau livrării mărfurilor aparținînd întreprinderii;

- b) Mărfurile aparținând întreprinderii sînt păstrate numai în scopul depozitării, expunerii sau livrării;
- c) Mărfurile aparținînd întreprinderii sînt păstrate numai în scopul prelucrării de către o altă întreprindere;
- d) Un loc fix de afaceri este folosit numai în scopul de a cumpăra mărfuri sau de a strînge informații pentru întreprindere;
- e) Un loc fix de afaceri este folosit pentru întreprindere numai în scopuri de publicitate, de a furniza informații, de cercetări științifice sau activități analoage care au caracter preparatoriu sau auxiliar;
- f) Mărfurile aparținînd întreprinderii și expuse la un tîrg comercial sau la o expoziție sînt vîndute de către întreprindere la închiderea aceluia tîrg sau expoziție.

4. O persoană activînd într-un stat contractant în contul unei întreprinderi din celălalt stat contractant — alta decît un agent cu un statut independent în sensul paragrafului 5 — se consideră «sediul permanent» în primul stat dacă ea dispune în acest stat de puteri pe care le exercită în mod obișnuit, permițîndu-i să încheie contracte în numele întreprinderii, cu condiția ca activitatea acestei persoane să nu fie limitată la cumpărarea de mărfuri pentru întreprindere.

5. Nu se consideră că o întreprindere a unuia dintre statele contractante are un sediu permanent în celălalt stat contractant numai prin faptul că aceasta își exercită activitatea sa prin intermediul unui curțier, a unui comisionar general sau al oricărui alt intermediar cu statut independent, cu condiția ca aceste persoane să acționeze în cadrul obișnuit al activității lor.

6. Faptul că o societate rezidentă a unui stat contractant controlează sau este controlată de către o societate care este rezidentă a celuilalt stat contractant sau care exercită activitatea sa (fie prin intermediul unui sediu permanent sau nu) nu este prin el însuși suficient pentru a face din una dintre aceste societăți un sediu permanent al celeilalte.

#### Articolul 6. VENITURI IMOBILIARE

1. Veniturile provenind din bunuri imobile inclusiv veniturile din exploatarea agricolă și forestieră sînt impozabile în statul contractant în care aceste bunuri sînt situate.

2. Expresia «bunuri imobile» este definită în conformitate cu legislația statului contractant în care sînt situate bunurile în discuție. Expresia cuprinde, în toate cazurile, accesoriile, inventarul viu sau mort al exploatarea agricole și forestiere, drepturile asupra cărora se aplică dispozițiile dreptului comun privind proprietatea funciară, uzufructul bunurilor imobile și drepturile la rente variabile sau fixe pentru exploatarea sau concesionarea exploatarea zăcămintelor minerale, surselor și a altor bogății ale solului; navele și aeronavele nu sînt considerate ca bunuri imobile.

3. Dispozițiile paragrafului 1 se aplică veniturilor provenind din exploatarea directă, din închiriere sau din arendare, precum și din orice altă formă de exploatarea a bunurilor imobile.

4. Dispozițiile paragrafelor 1 și 3 se aplică, de asemenea, veniturilor provenind din bunuri imobile ale unei întreprinderi, precum și veniturilor din bunuri imobile folosite la exercitarea unei profesii libere.

### *Articolul 7. BENEFICIILE ÎNTEPRINDERILOR*

1. Beneficiile unei întreprinderi a unui stat contractant sînt impozabile numai în acest stat, cu condiția ca întreprinderea să nu exercite activitatea sa în celălalt stat contractant prin intermediul unui sediu permanent situat în acel stat. Dacă întreprinderea exercită activitatea sa în acest fel, beneficiile întreprinderii sînt impozabile în celălalt stat, dar numai în măsura în care acestea sînt atribuibile aceluia sediu permanent.

2. Prin derogare de la prevederile paragrafului 3, cînd o întreprindere a unui stat contractant exercită activitatea sa în celălalt stat contractant prin intermediul unui sediu permanent situat în acel stat, se atribuie în fiecare stat contractant, aceluia sediu permanent, beneficiile pe care le-ar fi putut realiza dacă ar fi constituit o întreprindere distinctă și separată exercitînd activități identice sau analoage în condiții identice sau analoage și tratînd cu toată independența cu întreprinderea al cărui sediu permanent este.

3. La determinarea beneficiilor unui sediu permanent sînt admise la scădere cheltuielile destinate scopurilor urmărite de acest sediu permanent, inclusiv cheltuielile de conducere și cheltuielile generale de administrare, fie că s-au efectuat în statul contractant în care se află sediul permanent, fie în altă parte.

4. În măsura în care într-un stat contractant se obișnuiește ca beneficiile atribuibile unui sediu permanent să fie determinate pe baza unei repartizări a beneficiilor totale ale întreprinderii între diversele ei părți componente, nici o dispoziție a paragrafului 2 nu împiedică acest stat contractant să determine beneficiile impozabile potrivit repartiției uzuale; metoda de repartizare adoptată trebuie să fie totuși de așa natură încît rezultatul obținut să fie conform cu principiile cuprinse în prezentul articol.

5. Nici un beneficiu nu se va atribui unui sediu permanent numai pentru faptul că acest sediu permanent a cumpărat mărfuri pentru întreprindere.

6. În vederea aplicării prevederilor paragrafelor precedente, beneficiile atribuibile unui sediu permanent se determină în fiecare an prin aceeași metodă, în afară de cazul cînd există motive valabile și suficiente pentru a proceda altfel.

7. Cînd beneficiile cuprind elemente de venit tratate separat în alte articole ale prezentei Convenții, dispozițiile acelor articole nu sînt afectate de dispozițiile prezentului articol.

### *Articolul 8. ÎNTEPRINDERI DE TRANSPORT*

1. Beneficiile provenind din exploatarea în trafic internațional a navelor, aeronavelor sau a vehiculelor rutiere nu sînt impozabile decît în statul contractant în care este situat sediul conducerii efective a întreprinderii.

2. Prin derogare de la dispozițiile paragrafului 1 și ale articolului 7, beneficiile provenite din exploatarea navelor, aeronavelor sau a vehiculelor rutiere folosite în principal pentru transportul pasagerilor sau al mărfurilor exclusiv între puncte situate într-un stat contractant sînt impozabile în acest stat.

3. Dispozițiile paragrafelor 1 și 2 se aplică, de asemenea, beneficiilor avute în vedere la paragrafele respective pe care o întreprindere a unui stat contractant le obține din participarea sa la un pool, la o exploatare în comun sau la un organism internațional de transporturi.

### Articolul 9. ÎNTEPRINDERI ASOCIATE

1. Atunci cînd :

- a) O întreprindere a unui stat contractant participă direct sau indirect la conducerea, controlul sau capitalul unei întreprinderi a celuiilalt stat contractant sau cînd
- b) Aceleași persoane participă direct sau indirect la conducerea, controlul sau capitalul unei întreprinderi a unui stat contractant și a unei întreprinderi a celuiilalt stat contractant,

sin cînd, într-un caz sau în celălalt, cele două întreprinderi sînt legate în relațiile lor comerciale sau financiare prin condiții acceptate sau impuse, care diferă de acelea care ar fi fost stabilite între întreprinderi independente, beneficiile care, fără aceste condiții, ar fi fost obținute de una dintre întreprinderi, dar nu au putut fi obținute în fapt datorită acestor condiții, pot fi incluse în beneficiile acestei întreprinderi și impuse în consecință.

2. Cînd beneficiile pentru care o întreprindere a unui stat contractant a fost impusă în acest stat sînt de asemenea incluse în beneficiile unei întreprinderi a celuiilalt stat contractant și impuse în consecință și cînd beneficiile astfel incluse sînt beneficii care ar fi fost realizate de această întreprindere din celălalt stat, dacă condițiile convenite între cele două întreprinderi erau cele care ar fi fost stabilite între întreprinderi independente, atunci primul stat va proceda la modificarea corespunzătoare a cuantumului impozitului pe care l-a perceput asupra acestor beneficii. Pentru determinarea modificării de făcut se va ține seama de celelalte dispoziții ale prezentei Convenții referitoare la natura veniturilor.

3. Un stat contractant nu va modifica beneficiile unei întreprinderi în cazurile avute în vedere la paragraful 1, după expirarea termenelor prevăzute de legislația sa națională.

### Articolul 10. DIVIDENDE

1. Dividendele plătite de către o societate care este rezidentă a unui stat contractant unui rezident al celuiilalt stat contractant sînt impozabile în acest celălalt stat.

2. Totuși, aceste dividende pot fi impuse în statul contractant al cărui rezident este societatea plătitoare de dividende și potrivit legislației acestui stat, numai dacă persoana care încasează dividendele este beneficiarul efectiv; impozitul astfel stabilit nu poate depăși :

- a) 10 la sută din suma brută a dividendelor dacă beneficiarul dividendelor este o societate care dispune direct de cel puțin 25 la sută din capitalul societății plătitoare a dividendelor;
- b) 15 la sută din suma brută a dividendelor, în toate celelalte cazuri.

Autoritățile competente ale statelor contractante vor stabili de comun acord modalitățile de aplicare a acestei limitări.

Prevederile acestui paragraf nu se referă la impozitarea societății pentru beneficiile din care au fost plătite dividendele.

3. Termenul «dividende» folosit în prezentul articol indică veniturile provenind din acțiuni, acțiuni sau titluri de folosință, părți miniere, părți de fondator sau alte părți care dau dreptul la beneficiu, cu excepția creanțelor, precum și veniturile din alte părți sociale supuse aceluiași regim fiscal ca și veniturile din acțiuni, de către legislația fiscală a statului în care este rezidentă societatea distribuitoare.

Acest termen indică, de asemenea, beneficiile repartizate asociațiilor lor de societăți mixte constituite în conformitate cu legislația română.

4. Dispozițiile paragrafelor 1 și 2 nu se aplică când beneficiarul dividendelor, rezident al unui stat contractant exercită, în celălalt stat contractant în care societatea plătitoare de dividende este rezidentă, fie o activitate industrială sau comercială prin intermediul unui sediu permanent situat în acel celălalt stat, fie o profesie liberă folosind o bază fixă situată în acel celălalt stat și de care se leagă în mod efectiv participarea generatoare de dividende. În această situație sînt aplicabile, după caz, dispozițiile articolului 7 sau ale articolului 15.

5. Când o societate rezidentă a unui stat contractant realizează beneficii sau venituri din celălalt stat contractant, acest celălalt stat nu poate nici să perceapă vreun impozit asupra dividendelor plătite de societate, decît în măsura în care aceste dividende sînt plătite unui rezident al acestui celălalt stat sau în măsura în care participarea generatoare de dividende este legată efectiv de un sediu permanent sau de o bază fixă situată în acest celălalt stat, nici să preleve vreun impozit cu titlu de impunere a beneficiilor nedistribuite, asupra beneficiilor nedistribuite ale societății, chiar dacă dividendele plătite sau beneficiile nedistribuite constau, în total sau în parte, din beneficii sau venituri provenind din acest celălalt stat.

#### *Articolul 11. DOBÎNZI*

1. Dobînzile provenind dintr-un stat contractant și plătite unui rezident al celuilalt stat contractant sînt impozabile în acest celălalt stat contractant.

2. Totuși, aceste dobînzii pot fi impuse în statul contractant din care provin, potrivit legislației aceluși stat, numai dacă beneficiarul este titularul real al dreptului; impozitul astfel stabilit nu poate depăși 10 la sută din suma dobînzilor.

Autoritățile competente ale statelor contractante vor stabili de comun acord modalitățile de aplicare a acestei limitări.

3. Prin derogare de la prevederile paragrafului 2 de mai sus, dobînzile provenite din împrumuturi acordate direct sau garantate de un stat contractant nu sînt impozabile decît în acest stat.

4. Termenul «dobînzii» folosit în prezentul articol indică veniturile din creanțe de orice natură însoțite sau nu de garanții ipotecare sau de o clauză de participare la beneficiile debitorului și în special veniturile din fonduri publice și din obligațiuni de împrumut, inclusiv primele și premiile decurgînd din aceste titluri. Penalizările pentru plățile cu întârziere nu sînt considerate ca dobînzii în sensul prezentului articol.

5. Dispozițiile paragrafelor 1 și 2 nu se aplică dacă beneficiarul dobînzilor, rezident al unui stat contractant, exercită în celălalt stat contractant din care provin dobînzile, fie o activitate comercială sau industrială prin intermediul unui sediu permanent, fie o profesie liberă prin mijlocirea unei baze fixe și de care sînt legate efectiv creanțele generatoare de dobînzii. În această situație sînt aplicabile, după caz, prevederile articolului 7 sau ale articolului 15.

6. Dobînzile sînt considerate ca provenind dintr-un stat contractant când debitorul este chiar acest stat, o subdiviziune politică, o unitate administrativ-teritorială, o colectivitate locală sau un rezident al aceluși stat. Totuși, când debitorul dobînzilor, fie că este sau nu rezident al unui stat contractant, are într-un stat contractant un sediu permanent sau o bază fixă în legătură cu care a fost contractat împrumutul generator de dobînzii și care suportă plata acestora, dobînzile respective sînt considerate că provin din statul contractant în care este situat sediul permanent sau baza fixă.

7. Dacă, urmare relațiilor speciale existente între debitor și creditor sau a relațiilor pe care și unul și celălalt le întreține cu terțe persoane, suma dobânzilor plătite, ținând cont de creanța pentru care ele sînt plătite, depășește pe aceea asupra căreia ar fi convenit debitorul și creditorul în lipsa unor astfel de relații, dispozițiile prezentului articol nu se aplică decît la această ultimă sumă. În acest caz, partea excedentară a dobânzilor rămîne imposabilă în conformitate cu legislația fiecărui stat contractant și ținînd seama de celelalte dispoziții ale prezentei Convenții.

#### Articolul 12. REDEVENȚE

1. Redevențele provenind dintr-un stat contractant și plătite unui rezident al celuilalt stat contractant sînt impuse în acest celălalt stat.

2. Totuși, aceste redevențe pot fi impuse în statul contractant din care provin, potrivit legislației aceluia stat; însă dacă primitorul este beneficiarul efectiv impozitul astfel stabilit nu poate depăși 10 la sută din suma brută a redevențelor.

3. Termenul «redevențe» folosit în prezentul articol indică remunerațiile de orice natură plătite pentru folosirea sau concesiunea folosirii unui drept de autor, a unui brevet de invenție a unei mărci de fabrică sau de comerț, a unui desen sau a unui model, a unui plan, a unei formule sau a unui procedeu secret, ca și pentru folosirea sau concesiunea folosirii unui echipament industrial, comercial sau științific și pentru informațiile relative la experiența cîștigată în domeniul industrial, comercial sau științific; acest termen cuprinde de asemenea remunerațiile de orice natură privind filmele cinematografice și operele înregistrate pe film și benzile magnetice destinate televiziunii.

4. Dispozițiile paragrafelor 1 și 2 nu se aplică cînd beneficiarul redevențelor, rezident al unui stat contractant exercită în celălalt stat contractant din care provin redevențele, fie o activitate comercială sau industrială prin intermediul unui sediu permanent, fie o profesie liberă prin mijlocirea unei baze fixe și de care este legat efectiv dreptul sau bunul generator de redevențe. În această situație sînt aplicabile, după caz, dispozițiile articolului 7 sau ale articolului 15.

5. Redevențele sînt considerate ca provenind dintr-un stat contractant cînd debitorul este chiar acest stat, o subdiviziune politică, o unitate administrativ-teritorială, o colectivitate locală sau un rezident al aceluia stat. Totuși, cînd debitorul redevențelor, fie că este sau nu rezident al unui stat contractant, are într-un stat contractant un sediu permanent sau o bază fixă pentru care a fost încheiat contractul care dă loc plății redevențelor și care suportă sarcina acestora, redevențele sînt considerate ca provenind din statul contractant în care este situat sediul permanent sau baza fixă.

6. Dacă, urmare relațiilor speciale existente între debitor și creditor sau pe care unul sau celălalt le întreține cu terțe persoane, suma redevențelor plătite, ținînd cont de prestarea pentru care ele sînt plătite, depășește pe aceea asupra căreia ar fi convenit debitorul și creditorul în lipsa unor asemenea relații, dispozițiile prezentului articol nu se aplică decît la această ultimă sumă. În acest caz partea excedentară a plăților rămîne imposabilă în conformitate cu legislația fiecărui stat contractant și ținînd cont de celelalte dispoziții ale prezentei Convenții.

#### Articolul 13. COMISIOANE

1. Comisiunile provenind din unul din statele contractante și plătite unui rezident al celuilalt stat contractant sînt impozabile în acest celălalt stat.

2. Totuși, aceste comisioane pot fi impuse în statul contractant de unde provin, potrivit legislației acestui stat, numai dacă persoana care încasează comisioanele

este beneficiarul efectiv; impozitul astfel stabilit nu poate depăși 5 la sută din suma lor brută.

3. Termenul «comisioane» folosit în prezentul articol indică remunerațiile plătite oricărei persoane pentru serviciile pe care le-a prestat în calitate de intermediar; acest termen nu cuprinde remunerațiile plătite cu titlu de venituri din activități independente menționate la articolul 15 sau venituri din profesii dependente menționate la articolul 16.

4. Dispozițiile paragrafelor 1 și 2 nu se aplică dacă beneficiarul de comisioane, rezident al unuia din statele contractante, exercită în celălalt stat contractant de unde provin comisioanele fie o activitate industrială sau comercială prin intermediul unui sediu permanent, astfel cum este definit la articolul 5, care este situat acolo, fie o profesie liberă prin folosirea unei baze fixe care este situată acolo și de care sînt legate efectiv comisioanele. În această situație sînt aplicabile, după caz, dispozițiile articolului 7 sau ale articolului 15.

5. Comisioanele sînt considerate ca provenind din unul din statele contractante dacă debitorul este chiar acest stat, o subdiviziune politică, o unitate administrativ-teritorială, o colectivitate locală sau un rezident al acestui stat. Totuși, dacă debitorul comisioanelor, fie că este sau nu, rezident al unuia din statele contractante, are în unul din statele contractante un sediu permanent sau o bază fixă în legătură cu care a fost contractată obligația de a plăti comisioanele și care suportă sarcina plății acestora, comisioanele sînt considerate că provin din statul contractant unde este situat sediul permanent sau baza fixă.

6. Dacă, urmare a relațiilor speciale existente între debitor și creditor sau pe care unul și celălalt le întrețin cu terțe persoane, suma comisioanelor, ținînd seama de serviciile pentru care ele sînt plătite, depășește suma normală asupra căreia ar fi convenit debitorul și creditorul în lipsa unor atari relații, dispozițiile prezentului articol nu se aplică decît la această ultimă sumă. În acest caz, partea excedentară a comisioanelor rămîne impozabilă conform legislației fiecăruia din statele contractante și ținînd cont de celelalte dispoziții ale prezentei Convenții.

#### *Articolul 14. CÎȘTIGURI DIN CAPITAL*

1. Cîștigurile provenind din înstrăinarea bunurilor imobile, astfel cum sînt definite la paragraful 2 al articolului 6 sînt impozabile în statul în care aceste bunuri sînt situate.

2. Cîștigurile provenind din înstrăinarea bunurilor mobile făcînd parte din activul unui sediu permanent pe care o întreprindere a unui stat contractant îl are în celălalt stat contractant sau de bunuri mobile constitutive ale unei baze fixe de care dispune un rezident al unui stat contractant în celălalt stat contractant pentru exercitarea unei profesii libere, inclusiv cîștigurile provenind din înstrăinarea globală a acestui sediu permanent (singur sau cu întreaga întreprindere) sau a acestei baze fixe sînt impozabile în acest celălalt stat. Cu toate acestea, cîștigurile provenind din înstrăinarea bunurilor mobile arătate la paragraful 3 al articolului 24 nu sînt impozabile decît în statul contractant în care bunurile respective sînt impozabile în virtutea aceluia articol.

3. Cîștigurile provenind din înstrăinarea oricăror bunuri, altele decît cele menționate la paragrafele 1 și 2 sînt impozabile numai în statul contractant al cărui rezident este cedentul.



### Articolul 15. PROFESII INDEPENDENTE

1. Veniturile pe care un rezident al unui stat contractant le realizează dintr-o profesie liberă sau din alte activități independente cu caracter analog sînt impozabile numai în acel stat, cu condiția ca acest rezident să nu dispună în mod obișnuit în celălalt stat contractant de o bază fixă pentru exercitarea activității sale. Dacă dispune de o astfel de bază veniturile sînt impozabile în celălalt stat contractant dar numai în măsura în care acestea sînt atribuibile bazei fixe menționate.

2. Expresia «profesii libere» cuprinde, în special, activitățile independente de ordin științific, literar, artistic, educativ sau pedagogic, precum și activitățile independente ale medicilor, avocaților, inginerilor, arhitecților, dentiștilor și contabililor.

### Articolul 16. PROFESII DEPENDENTE

1. Sub rezerva dispozițiilor articolelor 17, 19 și 20 retribuțiile (*los salarios*) și alte remunerații similare pe care un rezident al unui stat contractant le primește pentru o activitate retribuită nu sînt impozabile decît în acest stat, cu condiția ca activitatea să nu fie exercitată în celălalt stat contractant; în acest ultim caz remunerațiile primite cu acest titlu sînt impozabile în acel celălalt stat.

2. Prin derogare de la dispozițiile paragrafului 1, remunerațiile pe care un rezident al unui stat contractant le primește pentru o activitate retribuită exercitată în celălalt stat contractant nu sînt impozabile decît în primul stat contractant, dacă :

- a) Beneficiarul rămîne în celălalt stat o perioadă sau perioade care nu depășesc în total 183 de zile în cursul anului fiscal vizat;
- b) Remunerațiile sînt plătite de către o persoană care încadrează în muncă sau în numele unei persoane care încadrează în muncă și care nu este rezidentă a celui-lalt stat; și
- c) Sarcina remunerațiilor nu este suportată de către un sediu permanent sau de o bază fixă pe care persoana care încadrează în muncă o are în celălalt stat.

3. Prin derogare de la dispozițiile precedente ale acestui articol, remunerațiile pentru o activitate retribuită exercitată la bordul unei nave, aeronave sau a unui vehicul rutier în trafic internațional sînt impozabile în statul contractant în care este situat sediul conducerii efective a întreprinderii.

### Articolul 17. MEMBRII CONSILIILOR DE ADMINISTRAȚIE

Tantiemele, jetoanele de prezență și alte remunerații similare pe care un rezident al unui stat contractant le primește în calitate sa de membru al consiliului de administrație sau de supraveghere a unei societăți rezidentă în celălalt stat contractant sînt impozabile în acest celălalt stat.

### Articolul 18. ARTIȘTI SI SPORTIVI

1. Prin derogare de la dispozițiile articolelor 15 și 16, veniturile pe care artiștii de spectacole, cum sînt artiștii de teatru, de cinema, de radio sau televiziune și interpreții muzicali, precum și sportivii, le obțin din activitățile lor personale exercitate în această calitate sînt impozabile în statul contractant în care aceste activități sînt exercitate.

2. Cînd venitul din activitățile exercitate personal de un artist de spectacole sau de un sportiv este atribuit unei alte persoane decît artistul sau sportivul însuși, prin derogare de la dispozițiile articolelor 7, 15 și 16, el poate fi impus în statul contractant în care artistul sau sportivul exercită activitatea.

3. Veniturile pe care artiștii de spectacole sau sportivii, rezidenți ai unui stat contractant le realizează cu prilejul unor activități desfășurate în celălalt stat contractant în cadrul schimburilor culturale stabilite prin acorduri culturale încheiate între cele două state contractante nu sînt impozabile decît în primul stat contractant.

#### *Articolul 19. PENSII*

1. Sub rezerva dispozițiilor paragrafului 1 al articolului 20 pensiile și alte remunerații similare plătite unui rezident al unui stat contractant pentru o activitate anterioară prestată ca personal muncitor nu sînt impozabile decît în acest stat.

2. Pensiile alimentare și celelalte plăți similare de întreținere provenind dintr-un stat contractant și plătite unui rezident al celuilalt stat contractant, care este beneficiarul efectiv, nu sînt impozabile decît în acest celălalt stat.

#### *Articolul 20. FUNCȚII PUBLICE*

1. a) Remunerațiile, altele decît pensiile plătite de un stat contractant, o subdiviziune politică, o unitate administrativ-teritorială, sau o colectivitate locală unei persoane fizice, pentru servicii prestate acestui stat, unități sau colectivități nu sînt impozabile decît în acest stat.

b) Totuși aceste remunerații nu sînt impozabile decît în celălalt stat contractant dacă serviciile sînt prestate în acest stat și dacă beneficiarul remunerației este rezident al acestui stat care :

i) Posedă cetățenia acelu stat, sau

ii) Nu a devenit rezident al acelu stat numai în scopul prestării serviciilor.

2. a) Pensiile plătite de către un stat contractant sau de una din subdiviziunile sale politice ori unitățile administrativ-teritoriale sau de o colectivitate locală fie direct fie prin prelevarea din fondurile pe care le-au constituit, unei persoane fizice, pentru serviciile prestate acestui stat, subdiviziunilor, unităților sau colectivităților sale nu sînt impozabile decît în acest stat.

b) Totuși, aceste pensii nu sînt impozabile decît în celălalt stat contractant, dacă beneficiarul este rezident al acestui stat și dacă posedă naționalitatea acestuia.

3. Dispozițiile articolelor 16, 17 și 19 se aplică remunerațiilor sau pensiilor plătite pentru servicii prestate în cadrul unei activități industriale sau comerciale exercitate de unul din statele contractante sau de una din subdiviziunile sale politice, unitățile administrativ-teritoriale sau colectivități locale.

#### *Articolul 21. STUDENȚI ȘI STAGIARI*

1. Sumele pe care un student, un stagiar sau o persoană în curs de perfecționare profesională, care este sau care a fost înainte rezident al unui stat contractant și care locuiește în celălalt stat contractant numai în scopul de a-și continua studiile sau pregătirea le primește pentru acoperirea cheltuielilor de întreținere, studii sau de formare nu sînt impozabile în acest celălalt stat, cu condiția ca ele să provină din surse aflate în afara acestui celălalt stat.

2. În cazul cînd studenții menționați la paragraful 1, desfășoară o activitate remunerată în țara în care își urmează studiile, remunerația obținută cu acest titlu nu va fi impozabilă în acest din urmă stat, cu condiția ca durata acestei activități să nu depășească cinci ani și suma acestor remunerații să nu depășească anual 170.000 pesetas sau echivalentul în lei.

*Articolul 22. PROFESORI*

1. Orice remunerații ale profesorilor și altor membri ai personalului didactic, alții decât cei vizați la paragraful 2 al articolului 15, rezidenți ai unuia din statele contractante la începutul șederii în celălalt stat contractant, care locuiesc temporar în acest ultim stat pentru a preda sau pentru a întreprinde cercetări științifice, pe o perioadă care nu depășește doi ani, la o universitate sau la o altă instituție de învățământ recunoscută oficial, nu sînt impozabile decât în primul stat.

2. Dispozițiile paragrafului 1 nu se aplică remunerațiilor primite pentru o activitate de cercetări, dacă aceste lucrări sînt întreprinse, în principal, în interesul personal al uneia sau mai multor persoane.

*Articolul 23. ALTE VENITURI*

1. Elementele de venit ale unui rezident al unui stat contractant, ori de unde ar proveni acestea, despre care nu se tratează în articolele precedente ale prezentei Convenții, nu sînt impozabile decât în acest stat.

2. Dispozițiile paragrafului 1 nu se vor aplica dacă beneficiarul venitului, rezident al unui stat contractant, exercită în celălalt stat contractant, fie o activitate industrială sau comercială prin intermediul unui sediu permanent situat în acel celălalt stat, fie o profesie liberă cu ajutorul unei baze fixe situată acolo și dacă dreptul sau bunul generator de venit este legat efectiv de acestea. În această situație sînt aplicabile, după caz, dispozițiile articolului 7 sau ale articolului 15.

*Articolul 24. AVERE*

1. Avera constînd din bunuri imobile, așa cum sînt ele definite la paragraful 2 al articolului 6, este impozabilă în statul contractant unde aceste bunuri sînt situate.

2. Avera constînd din bunuri mobile făcînd parte din activul unui sediu permanent al unei întreprinderi sau din bunuri mobile constitutive ale unei baze fixe servind la exercitarea unei profesii libere este impozabilă în statul contractant unde este situat sediul permanent sau baza fixă.

3. Navele, aeronavele și vehiculele rutiere exploatare în trafic internațional, precum și bunurile mobile afectate exploatareii lor, nu sînt impozabile decât în statul contractant unde este situat sediul conducerii efective a întreprinderii.

4. Toate celelalte elemente ale averii unui rezident al unui stat contractant nu sînt impozabile decât în acest stat.

*Articolul 25. EVITAREA DUBLEI IMPUNERI*

1. În ce privește România, dubla impunere este evitată după cum urmează :

- a) Impozitul plătit de un rezident român asupra veniturilor impozabile în Spania, în aplicarea prezentei Convenții va fi dedus din suma impozitului român exigibil conform cu legislația fiscală română;
- b) Beneficiile vărsate de întreprinderile de stat române la bugetul statului sînt considerate ca impozit român.

2. În ce privește Spania, dubla impunere este evitată după cum urmează :

- a) Cînd un rezident al Spaniei primește venituri care, în conformitate cu prevederile Convenției, sînt impozabile în România, Spania, din impozitul pe care îl stabilește asupra veniturilor acestui rezident, acordă o deducere egală cu suma impozitului plătit în România. Suma astfel dedusă nu poate totuși depăși fracțiunea de impozit, calculată anterior deducerii, corespunzînd veniturilor primite

din România și această deducere din impozitul spaniol se aplică atît impozitelor generale cît și prelevărilor anticipate;

b) Cînd veniturile unei societăți rezidente în Spania cuprind dividende primite de la o societate rezidentă în România, prima societate are dreptul la o scădere identică cu cea care ar fi aplicată dacă cele două societăți ar fi rezidente în Spania.

3. Cînd, în conformitate cu vreo dispoziție oarecare a Convenției, veniturile primite de un rezident al unui stat contractant sau averea pe care o posedă sînt scutite de impozit în acel stat, acesta, totuși, în vederea calculării sumei impozitului asupra restului veniturilor sau averii acestui rezident, poate ține cont de acele venituri sau de acea avere.

4. Pentru aplicarea prezentului articol, beneficiile, veniturile sau cîștigurile unui rezident al unui stat contractant, care au suportat impozitul celui alt stat contractant conform prezentei Convenții, sînt considerate că provin din surse situate în acest celălalt stat contractant.

#### *Articolul 26. NEDISCRIMINARE*

1. Naționali unii stat contractant, fie că sînt sau nu rezidenți ai unuia din statele contractante, nu sînt supuși în celălalt stat contractant nici unei impozitări sau obligații legate de impunere, diferită sau mai împovărătoare decît aceea la care sînt sau pot fi supuși naționali celui celălalt stat aflați în aceeași situație.

2. Impozitarea unui sediu permanent pe care o întreprindere a unui stat contractant îl are în celălalt stat contractant nu se stabilește în acest celălalt stat în condiții mai puțin favorabile decît impozitarea întreprinderilor acestui celălalt stat care desfășoară aceeași activitate.

Această dispoziție nu poate fi interpretată ca obligînd un stat contractant să acorde rezidenților celui alt stat contractant deduceri personale, scăderi și reduceri de impozit, în funcție de situația sau de sarcinile familiale pe care le acordă propriilor săi rezidenți.

3. În afară de cazul cînd se aplică dispozițiile paragrafului I al articolului 9, paragrafului 6 al articolului II sau ale paragrafului 4 al articolului 12, dobînzile, redevențele și alte speze plătite de o întreprindere a unui stat contractant unui rezident din celălalt stat contractant sînt deductibile, pentru determinarea beneficiilor impozabile ale acestei întreprinderi, în aceleași condiții ca și cum ar fi fost plătite unui rezident al primului stat.

4. Întreprinderile unui stat contractant, al căror capital este, în totalitate sau în parte, direct sau indirect, deținut sau controlat de unul sau mai mulți rezidenți ai celui alt stat contractant, nu sînt supuse în primul stat contractant nici unei impozitări sau obligații legate de impunere, diferită sau mai împovărătoare decît aceea la care sînt sau pot fi supuse alte întreprinderi de aceeași natură din acest prim stat.

5. Impozitele pe venit, beneficii și avere, precum și vîrsămintele de beneficii la bugetul statului care, în conformitate cu dreptul român, sînt în sarcina unităților socialiste nu se aplică decît acestor unități.

6. Termenul «impozitare» indică în prezentul articol impozitele de orice natură sau denumire.

#### *Articolul 27. PROCEDURA AMIABILĂ*

1. Cînd un rezident al unui stat contractant apreciază că măsurile luate de un stat contractant sau de fiecare din cele două state îi atrag sau îi vor atrage o impozi-

tare care nu este conformă cu prezenta Convenție, el poate, indiferent de căile de atac prevăzute de legislația națională a acestor state, să supună cazul său autorității competente a statului contractant al cărui rezident este. Cazul va fi sesizat în cei doi ani următori primei notificări a măsurii care antrenează o impozitare neconformă cu Convenția.

2. Această autoritate competentă se va strădui, dacă reclamația îi pare întemeiată și dacă ea însăși nu este în măsură să dea o soluție satisfăcătoare, să rezolve problema pe calea unei înțelegeri amiabile cu autoritatea competentă a celuilalt stat contractant, în vederea evitării unei impozitări neconforme cu Convenția.

3. Autoritățile competente ale statelor contractante se vor strădui să rezolve pe calea înțelegerii amiabile dificultățile sau să înlăture dubiile la care poate da loc interpretarea sau aplicarea Convenției. Ele pot, de asemenea, să se pună de acord în vederea evitării dublei impuneri în cazurile neprevăzute de Convenție.

4. Autoritățile competente ale statelor contractante pot comunica direct între ele în vederea realizării unei înțelegeri, așa cum se prevede în paragrafele precedente. Dacă se consideră că schimburile de vederi orale sînt de natură să faciliteze înțelegerea, aceste schimburi de vederi pot avea loc în cadrul unei comisii compusă din reprezentanți ai autorităților competente ale statelor contractante.

#### *Articolul 28. SCHIMB DE INFORMAȚII*

1. Autoritățile competente ale statelor contractante vor schimba informațiile necesare pentru aplicarea dispozițiilor prezentei Convenții și cele ale legilor interne ale statelor contractante privitoare la impozitele vizate de Convenție, în măsura în care impozitarea pe care ele o prevăd este conformă cu Convenția. Orice informație astfel schimbată va fi ținută secret și nu va putea fi comunicată decît persoanelor sau autorităților însărcinate cu stabilirea sau încasarea impozitelor vizate de prezenta Convenție.

2. Dispozițiile paragrafului 1 nu pot fi în nici un caz interpretate ca impunînd unuia din statele contractante obligația :

- a) De a lua măsuri administrative derogînd de la propria sa legislație sau de la practica sa administrativă sau a celor ale celuilalt stat contractant;
- b) De a furniza informații care nu ar putea fi obținute pe baza propriei sale legislații sau în cadrul practicii sale administrative normale sau a celor ale celuilalt stat contractant;
- c) De a transmite informații care ar putea divulga un secret comercial, industrial, profesional sau un procedeu comercial sau informații a căror comunicare ar fi contrară ordinii publice.

#### *Articolul 29. FUNCȚIONARI DIPLOMATICI ȘI CONSULARI*

Dispozițiile prezentei Convenții nu afectează privilegiile fiscale de care beneficiază funcționarii diplomați sau consulari în virtutea fie a regulilor generale ale dreptului internațional, fie a dispozițiilor din acordurile speciale semnate de cele două state contractante.

#### *Articolul 30. INTRAREA ÎN VIGOARE*

1. Prezenta Convenție va fi ratificată și instrumentele de ratificare vor fi schimbate la București.

2. Prezenta Convenție va intra în vigoare imediat după schimbarea instrumentelor de ratificare și dispozițiile sale vor fi aplicabile :

- a) Cu privire la impozitul reținut la sursă asupra sumelor plătite nerezidenților sau virate în contul lor de la 1 ianuarie al anului în care s-au schimbat instrumentele de ratificare; și
- b) Cu privire la celelalte impozite, pentru orice an de impunere începînd de la 1 ianuarie al anului în care s-au schimbat instrumentele de ratificare.

*Articolul 31. DENUNTAREA*

Prezenta Convenție va rămîne în vigoare pe o durată nedeterminată; totuși, începînd din cel de al cincilea an următor celui în cursul căruia aceasta a intrat în vigoare, oricare dintre statele contractante va putea, pînă la 30 iunie inclusiv al fiecărui an calendaristic, să transmită o notă de denunțare celuiilalt stat contractant și în acest caz, Convenția va înceta să fie aplicabilă :

- a) Cu privire la impozitul reținut la sursă asupra sumelor plătite unor nerezidenți sau virate în contul lor începînd cu 1 ianuarie al anului imediat următor celui în care s-a dat nota; și
- b) Cu privire la celelalte impozite, pentru orice an de impunere începînd de la 1 ianuarie al anului imediat următor celui în care s-a dat nota.

DREPT CARE, subsemnații, autorizați legal în acest scop, au semnat prezenta Convenție.

FĂCUTĂ în dublu exemplar în Madrid la 24 mai 1979 în limbile spaniolă și română, ambele texte avînd aceeași valabilitate.

Pentru Guvernul  
Regatului Spaniei :

[Signed — Signé]

MARCELINO OREJA AGUIRRE  
Ministro de Asuntos Exteriores

Pentru Guvernul  
Republicii Socialiste România :

[Signed — Signé]

STEFAN ANDREI  
Ministro de Asuntos Exteriores

[TRANSLATION — TRADUCTION]

CONVENTION<sup>1</sup> BETWEEN THE GOVERNMENT OF THE KINGDOM OF SPAIN AND THE GOVERNMENT OF THE SOCIALIST REPUBLIC OF ROMANIA FOR THE AVOIDANCE OF DOUBLE TAXATION WITH RESPECT TO TAXES ON INCOME AND ON CAPITAL

The Government of the Kingdom of Spain and the Government of the Socialist Republic of Romania, desiring to promote and strengthen economic relations between the two countries, on the basis of respect for national sovereignty and independence, equal rights, mutual advantages and non-interference in internal affairs, have agreed on the following provisions for the avoidance of double taxation with respect to taxes on income and on capital:

*Article I. PERSONAL SCOPE*

This Convention shall apply to persons who are residents of one or both of the Contracting States.

*Article II. TAXES COVERED*

1. This Convention shall apply to taxes on income and on capital imposed by each of the Contracting States, irrespective of the manner in which they are levied.

2. There shall be regarded as taxes on income and on capital all taxes imposed on total income, on total capital, or on elements of income or of capital, including taxes on gains from the alienation of movable or immovable property.

3. The existing taxes to which the Convention shall apply are in particular:

(a) In the case of Romania:

- The tax on incomes derived by individuals and corporate bodies;
- The tax on the income of joint companies constituted with the participation of some Romanian economic organizations and some foreign partners;
- The tax on income realized from agricultural activities (hereinafter referred to as “Romanian tax”);

(b) In the case of Spain:

- The general income tax on individuals;
- The general corporation tax;
- The following prepayments: the tax on rural and urban land; the tax on earned income; the tax on income from capital; and the tax on business and industrial activities;
- The “surface royalty” and the tax on corporation profits, regulated by the Act of 27 June 1974 applicable to enterprises engaged in prospecting and exploiting oil wells;

<sup>1</sup> Came into force on 28 June 1980 by the exchange of the instruments of ratification, which took place at Bucharest, in accordance with article XXX.

- The special tax on the capital of individuals and the special tax on certain earned income, regulated by Act 50/1977 of 14 November concerning urgent tax reform measures  
(hereinafter referred to as “Spanish tax”).

4. The Convention shall apply also to any identical or substantially similar taxes and any taxes on capital which are imposed after the date of signature of this Convention in addition to, or in place of, the existing taxes. The Contracting States shall notify each other of changes which have been made in their respective taxation laws.

### *Article III. GENERAL DEFINITIONS*

1. (a) (i) The term “Romania” means the territory of the Socialist Republic of Romania, including any areas beyond the territorial waters of Romania where, in accordance with international law and with its own law, Romania may exercise rights with respect to the sea-bed and subsoil and their natural resources;

(ii) The term “Spain” means the Spanish State and the areas adjacent to the territorial waters of Spain where, in accordance with international law and with its own law, Spain may exercise rights with respect to the sea-bed and subsoil and their natural resources;

(b) The terms “a Contracting State” and “the other Contracting State” means Spain or Romania, as the context requires;

(c) The term “person” includes an individual, a company and any other body of persons;

(d) The term “company” means any body corporate, including a joint company constituted in accordance with Romanian law, or any entity which is treated as a body corporate for tax purposes;

(e) The terms “enterprise of a Contracting State” and “enterprise of the other Contracting State” mean respectively an enterprise carried on by a resident of a Contracting State and an enterprise carried on by a resident of the other Contracting State;

(f) The term “competent authority” means:

(i) In the case of Romania, the Minister of Finance or his authorized representative;

(ii) In the case of Spain, the Minister of Finance or his authorized representative;

(g) The term “tax” means Romanian tax or Spanish tax, as the context requires;

(h) The term “national” means:

(i) Any individual possessing Spanish nationality or Romanian citizenship, as the case requires;

(ii) Any legal person, partnership or association constituted in accordance with the law in force in a Contracting State;

(i) The term “international traffic” means any transport by a ship, aircraft or land vehicle operated by an enterprise which has its place of effective management in a Contracting State, except when the ship, aircraft or land vehicle is operated solely between places in the other Contracting State;

(j) The term “a territorial administrative subdivision” is used with reference to Romania.



2. As regards the application of the Convention by a Contracting State, any term not otherwise defined shall, unless the context otherwise requires, have the meaning which it has under the law of that State relating to the taxes which are the subject of this Convention.

#### *Article IV. FISCAL DOMICILE*

1. For the purposes of this Convention, the term “resident of a Contracting State” means any person who, under the laws of that State, is liable to tax therein by reason of his domicile, residence, place of management or any other criterion of a similar nature. But this term does not include any person who is liable to tax in that State in respect only of income from sources in that State or capital situated therein.

2. Where by reason of the provisions of paragraph 1 an individual is a resident of both Contracting States, his status shall be determined as follows:

- (a) He shall be deemed to be a resident of the Contracting State in which he has a permanent home available to him. If he has a permanent home available to him in both States, he shall be deemed to be a resident of the Contracting State to which his personal and economic relations are closer (centre of vital interests);
- (b) If the Contracting State in which he has his centre of vital interests cannot be determined, or if he does not have a permanent home available to him in either Contracting State, he shall be deemed to be a resident of the Contracting State in which he has an habitual abode;
- (c) If he has an habitual abode in both Contracting States or in neither of them, he shall be deemed to be a resident of the Contracting State of which he is a national;
- (d) If he is a national of both Contracting States or of neither of them, the competent authorities of the two Contracting States shall settle the question by mutual agreement.

3. Where by reason of the provisions of paragraph 1 a person other than an individual is a resident of both Contracting States, it shall be deemed to be a resident of the Contracting State in which its place of effective management is situated.

#### *Article V. PERMANENT ESTABLISHMENT*

1. For the purposes of this Convention, the term “permanent establishment” means a fixed place of business through which the business of an enterprise is wholly or partly carried on.

2. The term “permanent establishment” includes especially:

- (a) A place of management;
- (b) A branch;
- (c) An office;
- (d) A factory;
- (e) A workshop;
- (f) A mine, a quarry or any other place of extraction of natural resources;
- (g) A building site or construction or assembly project which exists for more than twelve months.

3. The term “permanent establishment” shall be deemed not to include:

- (a) The use of facilities solely for the purpose of storage, display or delivery of goods or merchandise belonging to the enterprise;

- (b) The maintenance of a stock of goods or merchandise belonging to the enterprise solely for the purpose of storage, display or delivery;
- (c) The maintenance of a stock of goods or merchandise belonging to the enterprise solely for the purpose of processing by another enterprise;
- (d) The maintenance of a fixed place of business solely for the purpose of purchasing goods or merchandise or of collecting information for the enterprise;
- (e) The maintenance of a fixed place of business solely for the purpose of advertising, for the supply of information, for scientific research or for similar activities which have a preparatory or auxiliary character for the enterprise;
- (f) The maintenance of a stock of goods or merchandise belonging to the enterprise and displayed at a trade fair or exhibition, if the goods or merchandise are sold by the enterprise by reason of the said fair or exhibition.

4. A person acting in a Contracting State on behalf of an enterprise of the other Contracting State—other than an agent of an independent status to whom paragraph 5 applies—shall be deemed to be a permanent establishment in the first-mentioned State if he has, and habitually exercises in that State, an authority to conclude contracts in the name of the enterprise, unless his activities are limited to the purchase of goods or merchandise for the enterprise.

5. An enterprise of a Contracting State shall not be deemed to have a permanent establishment in the other Contracting State merely because it carries on business in that other State through a broker, general commission agent or any other agent of an independent status, provided that such persons are acting in the ordinary course of their business.

6. The fact that a company which is a resident of a Contracting State controls or is controlled by a company which is a resident of the other Contracting State, or which carries on business in that other State (whether through a permanent establishment or otherwise), shall not of itself constitute either company a permanent establishment of the other.

#### *Article VI. INCOME FROM IMMOVABLE PROPERTY*

1. Income from immovable property, including income from agriculture or forestry, may be taxed in the Contracting State in which such property is situated.

2. The term “immovable property” shall have the meaning which it has under the law of the Contracting State in which the property in question is situated. The term shall in any case include property accessory to immovable property, livestock and equipment used in agriculture and forestry, rights to which the provisions of general law respecting landed property apply, usufruct of immovable property and rights to variable or fixed payments as consideration for the working of, or the right to work, mineral deposits, sources and other natural resources; ships and aircraft shall not be regarded as immovable property.

3. The provisions of paragraph 1 shall apply to income derived from the direct use, letting, or use in any form of immovable property.

4. The provisions of paragraphs 1 and 3 shall also apply to the income from immovable property of an enterprise and to income from immovable property used for the performance of professional services.

*Article VII.* BUSINESS PROFITS

1. The profits of an enterprise of a Contracting State shall be taxable only in that State unless the enterprise carries on business in the other Contracting State through a permanent establishment situated therein. If the enterprise carries on business as aforesaid, the profits of the enterprise may be taxed in the other State but only so much of them as is attributable to that permanent establishment.

2. Subject to the provisions of paragraph 3, where an enterprise of a Contracting State carries on business in the other Contracting State through a permanent establishment situated therein, there shall in each Contracting State be attributed to that permanent establishment the profits which it might be expected to make if it were a distinct and separate enterprise engaged in the same or similar activities under the same or similar conditions and dealing wholly independently with the enterprise of which it is a permanent establishment.

3. In the determination of the profits of a permanent establishment, there shall be allowed as deductions expenses which are incurred for the purposes of the permanent establishment including executive and general administrative expenses so incurred, whether in the Contracting State in which the permanent establishment is situated or elsewhere.

4. In so far as it has been customary in a Contracting State to determine the profits to be attributed to a permanent establishment on the basis of an apportionment of the total profits of the enterprise to its various parts, nothing in paragraph 2 shall preclude that Contracting State from determining the profits to be taxed by such an apportionment as may be customary; the method of apportionment adopted shall, however, be such that the result shall be in accordance with the principles contained in the article.

5. No profits shall be attributed to a permanent establishment by reason of the mere purchase by that permanent establishment of goods or merchandise for the enterprise.

6. For the purposes of the preceding paragraphs, the profits to be attributed to the permanent establishment shall be determined by the same method year by year unless there is good and sufficient reason to the contrary.

7. Where profits include items of income which are dealt with separately in other articles of this Convention, the provisions of those articles shall not be affected by the provisions of this article.

*Article VIII.* TRANSPORT ENTERPRISES

1. Profits from the operation of ships, aircraft or land vehicles in international traffic shall be taxable only in the Contracting State in which the place of effective management of the enterprise is situated.

2. Notwithstanding the provisions of paragraph 1 and of article VII, profits derived from the operation of ships, aircraft or land vehicles used principally to transport passengers or goods exclusively between places in a Contracting State may be taxed in that State.

3. The provisions of paragraphs 1 and 2 shall also apply to profits referred to in those paragraphs derived by an enterprise of a Contracting State from its participation in a pool, a joint business or an international operating agency.

*Article IX. ASSOCIATED ENTERPRISES*

1. Where:

- (a) An enterprise of a Contracting State participates directly or indirectly in the management, control or capital of an enterprise of the other Contracting State, or
- (b) The same persons participate directly or indirectly in the management, control or capital of an enterprise of a Contracting State and an enterprise of the other Contracting State,

and in either case conditions are made or imposed between the two enterprises in their commercial or financial relations which differ from those which would be made between independent enterprises, then any profits which would, but for those conditions, have accrued to one of the enterprises, but, by reason of those conditions, have not so accrued, may be included in the profits of that enterprise and taxed accordingly.

2. Where a Contracting State includes in the profits of an enterprise of that State—and taxes accordingly—profits on which an enterprise of the other Contracting State has been charged to tax in that other State and the profits so included are profits which would have accrued to the enterprise of the first-mentioned State if the conditions made between the two enterprises had been those which would have been made between two independent enterprises, then the first-mentioned State shall make an appropriate adjustment to the amount of the tax charged therein on those profits.

In determining such adjustment, due regard shall be had to the other provisions of this Convention in relation to the nature of the income.

3. A Contracting State shall not adjust the profits of an enterprise in the circumstances referred to in paragraph 1, after the expiry of the time-limits provided in its domestic laws.

*Article X. DIVIDENDS*

1. Dividends paid by a company which is a resident of a Contracting State to a resident of the other Contracting State may be taxed in that other State.

2. However, such dividends may also be taxed in the Contracting State of which the company paying the dividends is a resident and according to the laws of that State, but if the recipient is the beneficial owner of the dividends the tax so charged shall not exceed:

- (a) 10 per cent of the gross amount of the dividends if the beneficial owner is a company which holds directly at least 25 per cent of the capital of the company paying the dividends;
- (b) 15 per cent of the gross amount of the dividends in all other cases.

The competent authorities of the Contracting States shall by mutual agreement settle the mode of application of these limitations.

This paragraph shall not affect the taxation of the company in respect of the profits out of which the dividends are paid.

3. The term “dividends” as used in this article means income from shares, *jouissance* shares or *jouissance* rights, mining shares, founders’ shares or other rights, not being debt-claims, participating in profits, as well as income from other corporate rights which is subjected to the same taxation treatment as income from shares by the taxation laws of the State of which the company making the distribution is a resident. This term also means income distributed to partners by joint companies constituted in accordance with Romanian law.

4. The provisions of paragraphs 1 and 2 shall not apply if the beneficial owner of the dividends, being a resident of a Contracting State, carries on business in the other Contracting State of which the company paying the dividends is a resident, through a permanent establishment situated therein, or performs in that other State professional services from a fixed base situated therein, and the holding in respect of which the dividends are paid is effectively connected with such permanent establishment or fixed base. In such cases the provisions of article VII or article XV, as the case may be, shall apply.

5. Where a company which is a resident of a Contracting State derives profits or income from the other Contracting State, that other State may not impose any tax on the dividends paid by the company, except in so far as such dividends are paid to a resident of that other State or in so far as the holding in respect of which the dividends are paid is effectively connected with a permanent establishment or a fixed base situated in that other State, nor subject the company's undistributed profits to a tax on the company's undistributed profits, even if the dividends paid or the undistributed profits consist wholly or partly of profits or income arising in such other State.

#### *Article XI. INTEREST*

1. Interest arising in a Contracting State and paid to a resident of the other Contracting State may be taxed in that other State.

2. However, such interest may also be taxed in the Contracting State in which it arises and according to the laws of that State, but if the recipient is the beneficial owner of the interest the tax so charged shall not exceed 10 per cent of the amount of the interest. The competent authorities of the Contracting States shall by mutual agreement settle the mode of application of this limitation.

3. Notwithstanding the provisions of paragraph 2 above, interest on loans directly granted or guaranteed by a Contracting State shall be taxable only in that State.

4. The term "interest" as used in this article means income from debt-claims of every kind, whether or not secured by mortgage and whether or not carrying a right to participate in the debtor's profits, and, in particular, income from government securities and income from bonds or debentures, including premiums and prizes attaching to such securities, bonds or debentures. Penalty charges for late payment shall not be regarded as interest for the purpose of this article.

5. The provisions of paragraphs 1 and 2 shall not apply if the beneficial owner of the interest, being a resident of a Contracting State, carries on business in the other Contracting State in which the interest arises, through a permanent establishment situated therein, or performs in that other State professional services from a fixed base situated therein, and the debt-claim in respect of which the interest is paid is effectively connected with such permanent establishment or fixed base. In such cases the provisions of article VII or article XV, as the case may be, shall apply.

6. Interest shall be deemed to arise in a Contracting State when the payer is that State itself, a political subdivision, a territorial administrative subdivision, a local authority or a resident of that State. Where, however, the person paying the interest, whether he is a resident of a Contracting State or not, has in a Contracting State a permanent establishment or a fixed base in connection with which the indebtedness on which the interest is paid was incurred, and such interest is borne by such permanent establishment or fixed base, then such interest shall be deemed to

arise in the Contracting State in which the permanent establishment or fixed base is situated.

7. Where, by reason of a special relationship between the payer and the recipient or between both of them and some other person, the amount of the interest, having regard to the debt-claim for which it is paid, exceeds the amount which would have been agreed upon by the payer and the recipient in the absence of such relationship, the provisions of this article shall apply only to the last-mentioned amount. In such case, the excess part of the payments shall remain taxable according to the laws of each Contracting State, due regard being had to the other provisions of this Convention.

#### *Article XII. ROYALTIES*

1. Royalties arising in a Contracting State and paid to a resident of the other Contracting State shall be taxed in that other State.

2. However, such royalties may also be taxed in the Contracting State in which they arise and according to the laws of that State; but if the recipient is the beneficial owner of the royalties, the tax so charged shall not exceed 10 per cent of the gross amount of the royalties.

3. The term "royalties" as used in this article means payments of any kind received as a consideration for the use of, or the right to use, any copyright, patent, trademark, design or model, plan, secret formula or process, or for the use of, or the right to use, industrial, commercial, or scientific equipment, or for information concerning industrial, commercial or scientific experience; this term also includes payments of any kind for cinematographic films and works recorded on film and tape for television broadcasting.

4. The provisions of paragraphs 1 and 2 shall not apply if the beneficial owner of the royalties, being a resident of a Contracting State, carries on business in the other Contracting State in which the royalties arise, through a permanent establishment situated therein, or performs in that other State professional services from a fixed base situated therein, and the right or property in respect of which the royalties are paid is effectively connected with such permanent establishment or fixed base. In such cases the provisions of article VII or article XV, as the case may be, shall apply.

5. Royalties shall be deemed to arise in a Contracting State when the payer is that State itself, a political subdivision, a territorial administrative subdivision, a local authority or a resident of that State. Where, however, the person paying the royalties, whether he is a resident of a Contracting State or not, has in a Contracting State a permanent establishment or a fixed base in connection with which the contract under which the royalties are paid was concluded, and such royalties are borne by such permanent establishment or fixed base, then such royalties shall be deemed to arise in the Contracting State in which the permanent establishment or fixed base is situated.

6. Where, by reason of a special relationship between the payer and the recipient or between both of them and some other person, the amount of the royalties, having regard to the use, right or information for which they are paid, exceeds the amount which would have been agreed upon by the payer and the recipient in the absence of such relationship, the provisions of this article shall apply only to the last-mentioned amount. In such case, the excess part of the payments shall remain taxable according to the laws of each Contracting State, due regard being had to the other provisions of this Convention.

*Article XIII. COMMISSION*

1. Commission arising in a Contracting State and paid to a resident of the other Contracting State may be taxed in that other State.

2. However, such commission may also be taxed in the Contracting State in which it arises and according to the laws of that State; but if the recipient is the beneficial owner of the commission, the tax so charged shall not exceed 5 per cent of the gross amount of the commission.

3. The term "commission" as used in this article means payments received by any person as a consideration for services rendered by him as an intermediary; this term does not include income derived from independent activities within the meaning of article XV or income from dependent personal services within the meaning of article XVI.

4. The provisions of paragraphs 1 and 2 shall not apply if the beneficial owner of the commission, being a resident of a Contracting State, carries on business in the other Contracting State in which the commission arises, through a permanent establishment, as defined in article V, situated therein, or performs in that other State professional services from a fixed base situated therein, and the commission is effectively connected with such permanent establishment or fixed base. In such cases the provisions of article VII or article XV, as the case may be, shall apply.

5. Commission shall be deemed to arise in a Contracting State when the payer is that State itself, a political subdivision, a territorial administrative subdivision, a local authority or a resident of that State. Where, however, the person paying the commission, whether he is a resident of a Contracting State or not, has in a Contracting State a permanent establishment or a fixed base in connection with which the liability to pay the commission was incurred, and such commission is borne by such permanent establishment or fixed base, then such commission shall be deemed to arise in the Contracting State in which the permanent establishment or fixed base is situated.

6. Where, by reason of a special relationship between the payer and the recipient or between both of them and some other person, the amount of the commission, having regard to the services for which it is paid, exceeds the normal amount which would have been agreed upon by the payer and the recipient in the absence of such relationship, the provisions of this article shall apply only to the last-mentioned amount. In such case, the excess part of the commission shall remain taxable according to the laws of each Contracting State, due regard being had to the other provisions of this Convention.

*Article XIV. CAPITAL GAINS*

1. Gains from the alienation of immovable property, as defined in paragraph 2 of article VI, may be taxed in the Contracting State in which such property is situated.

2. Gains from the alienation of movable property forming part of the business property of a permanent establishment which an enterprise of a Contracting State has in the other Contracting State or of movable property pertaining to a fixed base available to a resident of a Contracting State in the other Contracting State for the purpose of performing professional services, including such gains from the total alienation of such a permanent establishment (alone or together with the whole enterprise) or of such a fixed base, may be taxed in the other State.

However, gains from the alienation of movable property of the kind referred to in paragraph 3 of article XXIV shall be taxable only in the Contracting State in which such property is taxable according to the said article.

3. Gains from the alienation of any property other than that referred to in paragraphs 1 and 2 shall be taxable only in the Contracting State of which the alienator is a resident.

*Article XV. INDEPENDENT PERSONAL SERVICES*

1. Income derived by a resident of a Contracting State in respect of professional services or other independent activities of a similar character shall be taxable only in that State unless he has a fixed base regularly available to him in the other Contracting State for the purpose of performing his activities. If he has such a fixed base, the income may be taxed in the other State but only so much of it as is attributable to that fixed base.

2. The term “professional services” includes especially independent scientific, literary, artistic, educational or teaching activities as well as the independent activities of physicians, lawyers, engineers, architects, dentists and accountants.

*Article XVI. DEPENDENT PERSONAL SERVICES*

1. Subject to the provisions of articles XVII, XIX and XX, salaries, wages and other similar remuneration derived by a resident of a Contracting State in respect of an employment shall be taxable only in that State unless the employment is exercised in the other Contracting State. If the employment is so exercised, such remuneration as is derived therefrom may be taxed in that other State.

2. Notwithstanding the provisions of paragraph 1, remuneration derived by a resident of a Contracting State in respect of an employment exercised in the other Contracting State shall be taxable only in the first-mentioned State if:

- (a) The recipient is present in the other State for a period or periods not exceeding in the aggregate 183 days in the fiscal year concerned;
- (b) The remuneration is paid by, or on behalf of, an employer who is not a resident of the other State; and
- (c) The remuneration is not borne by a permanent establishment or a fixed base which the employer has in the other State.

3. Notwithstanding the preceding provisions of this article, remuneration derived in respect of an employment exercised aboard a ship, aircraft or land vehicle operated in international traffic may be taxed in the Contracting State in which the place of effective management of the enterprise is situated.

*Article XVII. DIRECTORS' FEES*

Directors' fees and similar payments derived by a resident of a Contracting State in his capacity as a member of the board of directors of a company which is a resident of the other Contracting State may be taxed in that other State.

*Article XVIII. ARTISTES AND ATHLETES*

1. Notwithstanding the provisions of articles XV and XVI, income derived by entertainers, such as theatre, motion picture, radio or television artistes, and musicians, and by athletes, from their personal activities as such may be taxed in the Contracting State in which these activities are exercised.



2. Where income in respect of personal activities as such of an entertainer or athlete accrues not to that entertainer or athlete himself but to another person, that income may, notwithstanding the provisions of articles VII, XV and XVI, be taxed in the Contracting State in which the activities of the entertainer or athlete are exercised.

3. Income derived by entertainers or athletes who are residents of a Contracting State in respect of activities exercised in the other Contracting State within the framework of cultural exchanges established under cultural agreements between the two Contracting States<sup>1</sup> shall be taxable only in the first-mentioned Contracting State.

#### *Article XIX. PENSIONS*

1. Subject to the provisions of paragraph 1 of article XX, pensions and other similar remuneration paid to a resident of a Contracting State in consideration of past employment shall be taxable only in that State.

2. Maintenance and other similar payments arising in a Contracting State and paid to a resident of the other Contracting State who is the beneficial owner thereof shall be taxable only in that other State.

#### *Article XX. PUBLIC SERVANTS*

1. (a) Remuneration, other than a pension, paid by a Contracting State or a political subdivision or a territorial administration subdivision or a local authority thereof to an individual in respect of services rendered to that State or subdivision or authority shall be taxable only in that State.

(b) However, such remuneration shall be taxable only in the other Contracting State if the services are rendered in that other State and the recipient of the remuneration is a resident of that State who:

- (i) Is a national of that State; or
- (ii) Did not become a resident of that State solely for the purpose of rendering the services.

2. (a) Any pension paid directly by, or out of funds created by, a Contracting State or a political subdivision or a territorial administrative subdivision or a local authority thereof to an individual in respect of services rendered to that State or subdivision or authority shall be taxable only in that State.

(b) However, such pension shall be taxable only in the other Contracting State if the recipient is a resident of, and a national of, that other State.

3. The provisions of articles XVI, XVII and XIX shall apply to remuneration and pensions in respect of services rendered in connection with a business carried on by a Contracting State or a political subdivision or a territorial administrative subdivision or a local authority thereof.

#### *Article XXI. STUDENTS AND APPRENTICES*

1. Payments which a student, apprentice or staff trainee who is or was immediately before visiting a Contracting State a resident of the other Contracting State and who is present in the first-mentioned State solely for the purpose of his education or training receives for the purpose of his maintenance, education or training shall not be taxed in that State, provided that such payments arise from sources outside that State.

<sup>1</sup> United Nations, *Treaty Series*, vol. 1177, p. 199.

2. If a student described in paragraph 1 engages in gainful activity in the State in which he is pursuing his training, the remuneration so derived shall not be taxable in that State, provided that the activity does not extend beyond 5 years and that the amount earned annually does not exceed 170,000 pesetas or its equivalent in lei.

#### *Article XXII. TEACHERS*

1. Any remuneration received by professors or other members of a teaching staff, with the exception of remuneration covered by paragraph 2 of article XV, who are residents of a Contracting State at the beginning of their visit to the other Contracting State and who are temporarily present in that other State for the purpose of teaching or conducting scientific research, for a period not exceeding two years, at a university or other officially recognized teaching institution shall be taxable only in the first-mentioned Contracting State.

2. The provisions of paragraph 1 shall not apply to remuneration received in respect of research if such research is conducted primarily for the private benefit of a specific person or persons.

#### *Article XXIII. OTHER INCOME*

1. Items of income of a resident of a Contracting State, wherever arising, not dealt with in the foregoing articles of this Convention shall be taxable only in that State.

2. The provisions of paragraph 1 shall not apply if the recipient of such income, being a resident of a Contracting State, carries on business in the other Contracting State through a permanent establishment situated therein, or performs professional services from a fixed base situated therein, and the right or property in respect of which the income is paid is effectively connected with such permanent establishment or fixed base. In such cases the provisions of article VII or article XV, as the case may be, shall apply.

#### *Article XXIV. CAPITAL*

1. Capital represented by immovable property, as defined in paragraph 2 of article VI, may be taxed in the Contracting State in which such property is situated.

2. Capital represented by movable property forming part of the business property of a permanent establishment of an enterprise, or by movable property pertaining to a fixed base used for the performance of professional services, may be taxed in the Contracting State in which the permanent establishment or fixed base is situated.

3. Ships, aircraft and land vehicles operated in international traffic and movable property pertaining to their operation shall be taxable only in the Contracting State in which the place of effective management of the enterprise is situated.

4. All other elements of capital of a resident of a Contracting State shall be taxable only in that State.

#### *Article XXV. ELIMINATION OF DOUBLE TAXATION*

1. In the case of Romania, double taxation shall be avoided as follows:

- (a) Tax paid by a Romanian resident on income taxable in Spain shall, in accordance with this Convention, be deducted from any Romanian tax payable under Romanian taxation law;
- (b) Profits paid by Romanian State enterprises to the State budget shall be deemed to be Romanian tax.

2. In the case of Spain, double taxation shall be avoided as follows:
- (a) Where a resident of Spain derives income which, in accordance with this Convention, may be taxed in Romania, Spain shall allow as a deduction from the tax on the income of that resident an amount equal to the tax paid in Romania. Such deduction shall not, however, exceed that part of the tax, as computed before the deduction is given, which is attributable to the income derived from Romania. The deduction shall be applied both to general taxes and to prepayment taxes;
  - (b) Where the profits of a company which is a resident of Spain include dividends from a company which is a resident of Romania, the first-mentioned company shall be entitled to the same relief as would have been applicable if both companies were residents of Spain.
3. Where in accordance with any provision of this Convention income derived or capital owned by a resident of a Contracting State is exempt from tax in that State, such State may nevertheless, in calculating the amount of tax on the remaining income or capital of such resident, take into account the exempted income or capital.
4. For the purpose of this article, profits, income or gains of a resident of a Contracting State which are taxed in the other Contracting State in accordance with this Convention shall be deemed to arise from sources in that other State.

*Article XXVI. NON-DISCRIMINATION*

1. Nationals of a Contracting State, whether or not they are residents of either Contracting State, shall not be subjected in the other Contracting State to any taxation or any requirement connected therewith which is other or more burdensome than the taxation and connected requirements to which nationals of that other State in the same circumstances are or may be subjected.

2. The taxation on a permanent establishment which an enterprise of a Contracting State has in the other Contracting State shall not be less favourably levied in that other State than the taxation levied on enterprises of that other State carrying on the same activities.

This provision shall not be construed as obliging a Contracting State to grant to residents of the other Contracting State any personal allowances, reliefs and reductions for taxation purposes on account of civil status or family responsibilities which it grants to its own residents.

3. Except where the provisions of paragraph 1 of article IX, paragraph 6 of article XI, or paragraph 4 of article XII apply, interest, royalties and other disbursements paid by an enterprise of a Contracting State to a resident of the other Contracting State shall, for the purpose of determining the taxable profits of such enterprise, be deductible under the same conditions as if they had been paid to a resident of the first-mentioned State.

4. Enterprises of a Contracting State, the capital of which is wholly or partly owned or controlled, directly or indirectly, by one or more residents of the other Contracting State, shall not be subjected in the first-mentioned Contracting State to any taxation or any requirement connected therewith which is other or more burdensome than the taxation and connected requirements to which other similar enterprises of the first-mentioned State are or may be subjected.

5. The taxes on income, profits and capital and the payments from profits to the State budget which, under Romanian law, are chargeable on socialist units shall apply only to those units.

6. In this article the term "taxation" means taxes of every kind and description.

*Article XXVII.* MUTUAL AGREEMENT PROCEDURE

1. Where a resident of a Contracting State considers that the actions of one or both of the Contracting States result or will result for him in taxation not in accordance with the provisions of this Convention, he may, irrespective of the remedies provided by the domestic law of those States, present his case to the competent authority of the Contracting State of which he is a resident. The case must be presented within two years from the first notification of the action resulting in taxation not in accordance with the Convention.

2. The competent authority shall endeavour, if the objection appears to it to be justified and if it is not itself able to arrive at a satisfactory solution, to resolve the case by mutual agreement with the competent authority of the other Contracting State, with a view to the avoidance of taxation which is not in accordance with the Convention.

3. The competent authorities of the Contracting States shall endeavour to resolve by mutual agreement any difficulties or doubts arising as to the interpretation or application of the Convention. They may also consult together for the elimination of double taxation in cases not provided for in the Convention.

4. The competent authorities of the Contracting States may communicate with each other directly for the purpose of reaching an agreement in the sense of the preceding paragraphs. When it seems advisable in order to reach agreement to have an oral exchange of opinions, such exchange may take place through a commission consisting of representatives of the competent authorities of the Contracting States.

*Article XXVIII.* EXCHANGE OF INFORMATION

1. The competent authorities of the Contracting States shall exchange such information as is necessary for carrying out the provisions of this Convention or of the domestic laws of the Contracting States concerning taxes covered by the Convention, in so far as the taxation thereunder is in accordance with the Convention. Any information so exchanged shall be treated as secret and shall be disclosed only to persons or authorities involved in the assessment or collection of the taxes which are the subject of the Convention.

2. In no case shall the provisions of paragraph 1 be construed so as to impose on a Contracting State the obligation:

- (a) To carry out administrative measures at variance with the laws or administrative practice of that or of the other Contracting State;
- (b) To supply information which is not obtainable under the laws or in the normal course of the administration of that or of the other Contracting State;
- (c) To supply information which would disclose any commercial, industrial or professional secret or trade process, or information the disclosure of which would be contrary to public policy (*ordre public*).

*Article XXIX.* DIPLOMATIC AGENTS AND CONSULAR OFFICERS

Nothing in this Convention shall affect the fiscal privileges of diplomatic agents or consular officers under the general rules of international law or under the provisions of special agreements signed by the two Contracting States.

*Article XXX.* ENTRY INTO FORCE

1. This Convention shall be ratified and the instruments of ratification shall be exchanged at Bucharest.

2. This Convention shall enter into force upon the exchange of the instruments of ratification, and its provisions shall have effect:

- (a) In respect of tax withheld at the source on amounts paid or credited to non-residents, on or after the first day of January in the year in which the instruments of ratification are exchanged; and
- (b) In respect of other taxes, for any fiscal year beginning on or after the first day of January in the year in which the instruments of ratification are exchanged.

*Article XXXI. TERMINATION*

This Convention shall remain in force indefinitely; however, beginning with the fifth year from that of its entry into force, either Contracting State may, on or before the thirtieth day of June in any calendar year, give notice of termination to the other Contracting State and, in such event, the Convention shall cease to have effect:

- (a) In respect of tax withheld at the source on amounts paid or credited to non-residents, on or after the first day of January in the year immediately following that in which the notice is given; and
- (b) In respect of other taxes, for any fiscal year beginning on the first day of January in the year immediately following that in which the notice is given.

IN WITNESS WHEREOF the undersigned, duly authorized thereto, have signed this Convention.

DONE in duplicate at Madrid on 24 May 1979 in the Spanish and Romanian languages, both texts being equally authoritative.

For the Government  
of the Kingdom of Spain:

[Signed]

MARCELINO OREJA AGUIRRE  
Minister for Foreign Affairs

For the Government  
of the Socialist Republic of Romania:

[Signed]

STEFAN ANDREI  
Minister for Foreign Affairs

[TRADUCTION — TRANSLATION]

CONVENTION<sup>1</sup> ENTRE LE GOUVERNEMENT DU ROYAUME D'ESPAGNE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE SOCIALISTE DE ROUMANIE TENDANT À ÉVITER LA DOUBLE IMPOSITION EN MATIÈRE D'IMPÔTS SUR LE REVENU ET D'IMPÔTS SUR LA FORTUNE

Le Gouvernement du Royaume d'Espagne et le Gouvernement de la République socialiste de Roumanie, désireux de promouvoir et de renforcer les relations économiques entre les deux pays, sur la base du respect de la souveraineté et de l'indépendance nationale, de l'égalité des droits, des avantages réciproques et de la non-ingérence dans les affaires intérieures, ont adopté les dispositions ci-après tendant à éviter la double imposition en matière d'impôts sur le revenu et d'impôts sur la fortune :

*Article premier.* PERSONNES VISÉES

La présente Convention s'applique aux personnes qui sont des résidents d'un Etat contractant ou des deux Etats contractants.

*Article II.* IMPÔTS VISÉS

1. La présente Convention s'applique aux impôts sur le revenu et sur la fortune perçus pour le compte de chacun des Etats contractants, quel que soit le système de perception.

2. Sont considérés comme impôts sur le revenu et sur la fortune les impôts perçus sur la totalité du revenu ou de la fortune ou sur des éléments de ces derniers, y compris les impôts sur les gains provenant de l'aliénation de biens mobiliers ou immobiliers.

3. Les impôts actuels auxquels s'applique la Convention sont :

a) En ce qui concerne la Roumanie :

- L'impôt sur le revenu des personnes physiques et des personnes morales;
- L'impôt sur le revenu des sociétés mixtes constituées en participation avec des organisations économiques roumaines et des partenaires étrangers;
- L'impôt sur le revenu des activités agricoles  
(impôts ci-après dénommés «impôts roumains»);

b) En ce qui concerne l'Espagne :

- L'impôt général sur le revenu des personnes physiques;
- L'impôt général sur le revenu des sociétés et autres entités juridiques;
- Les impôts ci-après : l'impôt foncier rural et l'impôt foncier urbain, l'impôt sur le revenu du travail, l'impôt sur le revenu du capital et l'impôt sur les activités ou bénéfices industriels ou commerciaux;
- La redevance tréfoncière et l'impôt spécial sur les bénéfices des sociétés, régis par la loi du 27 juin 1974, applicable aux entreprises qui se consacrent à la recherche et à l'exploitation des hydrocarbures;

<sup>1</sup> Entrée en vigueur le 28 juin 1980 par l'échange des instruments de ratification, qui a eu lieu à Bucarest, conformément à l'article XXX.

- L'impôt extraordinaire sur le patrimoine des personnes physiques et l'impôt extraordinaire sur certains revenus du travail personnel régis par la loi 50/1977 du 14 novembre, relative aux mesures urgentes de réforme fiscale (impôts ci-après dénommés «impôts espagnols»).

4. La présente Convention s'applique également aux impôts de nature identique ou analogue et aux impôts sur la fortune qui seraient établis après la date de signature de la présente Convention et qui s'ajouteraient aux impôts actuels ou les remplaceraient. Les Etats contractants se communiquent les modifications apportées à leurs législations fiscales respectives.

### *Article III. DÉFINITIONS GÉNÉRALES*

1. a) i) Le mot «Roumanie» désigne le territoire de la République socialiste de Roumanie ainsi que les zones situées à l'extérieur des eaux territoriales de la Roumanie sur lesquelles, conformément au droit international et à la législation roumaine, la Roumanie peut exercer des droits concernant le sol et le sous-sol marins et leurs ressources naturelles;

ii) Le mot «Espagne» désigne l'Etat espagnol et les zones contiguës aux eaux territoriales de l'Espagne sur lesquelles, conformément au droit international et à la législation espagnole, l'Espagne peut exercer des droits concernant le sol et le sous-sol marins et leurs ressources naturelles;

b) Les expressions «un Etat contractant» et «l'autre Etat contractant» désignent, selon le contexte, l'Espagne ou la Roumanie;

c) Le mot «personne» comprend les personnes physiques, les sociétés et tous autres groupements de personnes;

d) Le mot «société» désigne toute personne morale, y compris une société mixte constituée conformément à la législation roumaine, ou toute entité qui est considérée comme une personne morale aux fins d'imposition;

e) Les expressions «entreprise d'un Etat contractant» et «entreprise de l'autre Etat contractant» désignent respectivement une entreprise exploitée par un résident d'un Etat contractant et une entreprise exploitée par un résident de l'autre Etat contractant;

f) L'expression «autorité compétente» désigne :

i) En ce qui concerne la Roumanie, le Ministre des finances ou son représentant autorisé;

ii) En ce qui concerne l'Espagne, le Ministre des finances ou son représentant autorisé;

g) Le mot «impôt» désigne, selon le contexte, l'impôt roumain ou l'impôt espagnol;

h) Le mot «ressortissant» désigne :

i) Toute personne physique possédant la nationalité espagnole ou la nationalité roumaine, selon le cas;

ii) Toute personne morale, société de personnes ou association constituée conformément à la législation en vigueur dans un Etat contractant;

i) L'expression «trafic international» désigne tout transport effectué par un navire, un aéronef ou un véhicule terrestre exploité par une entreprise dont le siège de

direction effective est situé dans un Etat contractant, sauf lorsque le navire, l'aéronef ou le véhicule terrestre n'est exploité qu'entre des points situés dans l'autre Etat contractant;

j) L'expression «une unité administrative territoriale» se réfère à la Roumanie.

2. pour l'application de la Convention par un Etat contractant, toute expression qui n'y est pas définie a le sens que lui attribue le droit de cet Etat concernant les impôts auxquels s'applique la Convention, à moins que le contexte n'exige une interprétation différente.

#### *Article IV. DOMICILE FISCAL*

1. Au sens de la présente Convention, l'expression «résident d'un Etat contractant» désigne toute personne qui, en vertu de la législation de cet Etat, est assujettie à l'impôt dans cet Etat en raison de son domicile, de sa résidence, de son siège de direction ou de tout autre critère de nature analogue. Toutefois, n'est pas couverte par cette expression une personne assujettie à l'impôt dans cet Etat exclusivement au regard du revenu dont la source est dans cet Etat ou au regard du patrimoine qu'elle possède dans ledit Etat.

2. Lorsque selon les dispositions du paragraphe 1, une personne physique est un résident des deux Etats contractants, sa situation est réglée de la manière suivante :

- a) Cette personne est considérée comme un résident de l'Etat où elle dispose d'un foyer d'habitation permanent. Si elle dispose d'un foyer d'habitation permanent dans les deux Etats, elle est considérée comme un résident de l'Etat avec lequel ses liens personnels et économiques sont les plus étroits (centre des intérêts vitaux);
- b) Si l'Etat où cette personne a le centre de ses intérêts vitaux ne peut être déterminé ou si elle ne dispose d'un foyer d'habitation permanent dans aucun des Etats, elle est considérée comme un résident de l'Etat où elle séjourne de façon habituelle;
- c) Si cette personne séjourne de façon habituelle dans les deux Etats ou si elle ne séjourne de façon habituelle dans aucun d'eux, elle est considérée comme un résident de l'Etat dont elle possède la nationalité;
- d) Si cette personne possède la nationalité des deux Etats ou si elle ne possède la nationalité d'aucun d'eux, les autorités compétentes des Etats contractants tranchent la question d'un commun accord.

3. Lorsque, selon les dispositions du paragraphe 1, une personne autre qu'une personne physique est un résident des deux Etats contractants, elle est considérée comme un résident de l'Etat où son siège de direction effective est situé.

#### *Article V. ETABLISSEMENT STABLE*

1. Au sens de la présente Convention, l'expression «établissement stable» désigne une installation fixe d'affaires par l'intermédiaire de laquelle une entreprise exerce tout ou partie de son activité.

2. L'expression «établissement stable» comprend notamment :

- a) Un siège de direction;
- b) Une succursale;
- c) Un bureau;
- d) Une usine;
- e) Un atelier;
- f) Une mine, une carrière ou tout autre lieu d'extraction de ressources naturelles;



g) Un chantier de construction ou de montage si l'exécution de l'ouvrage dure plus de 12 mois.

3. On considère qu'il n'y a pas «établissement stable» si :

- a) Il est fait usage d'installations aux seules fins de stockage, d'exposition ou de livraison de marchandises appartenant à l'entreprise;
- b) Des marchandises appartenant à l'entreprise sont entreposées aux seules fins de stockage, d'exposition ou de livraison;
- c) Des marchandises appartenant à l'entreprise sont entreposées aux seules fins de transformation par une autre entreprise;
- d) Une installation fixe d'affaires est utilisée aux seules fins d'acheter des marchandises ou de recueillir des renseignements pour l'entreprise;
- e) Une installation fixe d'affaires est utilisée aux seules fins de faire de la publicité, de communiquer des renseignements, d'effectuer des recherches scientifiques ou d'exercer des activités analogues de caractère préparatoire ou auxiliaire;
- f) Des marchandises appartenant à l'entreprise sont entreposées aux fins d'être exposées dans une foire commerciale ou dans une exposition et sont vendues par l'entreprise à l'occasion de ladite foire ou exposition.

4. Toute personne qui agit dans l'un des Etats contractants pour le compte d'une entreprise de l'autre Etat — à moins qu'il ne s'agisse d'un agent jouissant d'un statut indépendant auquel s'applique le paragraphe 5 — est assimilée à un établissement stable sis dans le premier Etat si elle est investie des pouvoirs nécessaires pour passer dans le premier Etat des contrats pour le compte de l'entreprise, et exerce habituellement ces pouvoirs, à moins que son rôle ne se borne à l'achat de marchandises pour le compte de l'entreprise.

5. Une entreprise de l'un des Etats contractants n'est pas réputée avoir un établissement stable dans l'autre Etat contractant du seul fait qu'elle exerce des activités dans cet autre Etat par l'entremise d'un courtier, d'un commissionnaire général ou de tout autre intermédiaire jouissant d'un statut indépendant, si ces personnes agissent dans le cadre ordinaire de leurs activités.

6. Le fait qu'une société résidente de l'un des Etats contractants contrôle une société ou est contrôlée par une société qui est résidente de l'autre Etat, ou qui y exerce des activités (que ce soit par l'intermédiaire d'un établissement stable ou non), ne suffit pas, en lui-même, à faire de l'une quelconque de ces sociétés un établissement stable de l'autre.

#### *Article VI. REVENUS IMMOBILIERS*

1. Les revenus de biens immobiliers, y compris les revenus d'exploitations agricoles ou forestières, peuvent être assujettis à l'impôt dans l'Etat contractant dans lequel ces biens sont situés.

2. L'expression «biens immobiliers» a le sens que lui attribue la législation de l'Etat contractant où les biens considérés sont situés. L'expression comprend en tout cas les accessoires, le cheptel et le matériel utilisé dans les exploitations agricoles et forestières, les droits auxquels s'appliquent les dispositions de droit concernant la propriété foncière, l'usufruit des biens immobiliers et les droits à des paiements variables ou fixes pour l'exploitation ou la concession de l'exploitation de gisements minéraux, sources et autres ressources naturelles; les navires et aéronefs ne sont pas considérés comme des biens immobiliers.

3. Les dispositions du paragraphe 1 s'appliquent aux revenus provenant de l'exploitation directe, de la location ou de l'affermage, ainsi que de toute autre forme d'exploitation de biens immobiliers.

4. Les dispositions des paragraphes 1 et 3 s'appliquent également aux revenus provenant des biens immobiliers de l'entreprise ainsi qu'aux revenus des biens immobiliers servant à l'exercice d'une profession indépendante.

#### *Article VII. BÉNÉFICES DES ENTREPRISES*

1. Les bénéfices d'une entreprise d'un Etat contractant ne sont imposables que dans cet Etat, à moins que l'entreprise n'exerce son activité dans l'autre Etat contractant par l'intermédiaire d'un établissement stable qui y est situé. Si l'entreprise exerce son activité d'une telle façon, les bénéfices de l'entreprise sont imposables dans l'autre Etat, mais uniquement dans la mesure où ils sont imputables audit établissement stable.

2. Sous réserve des dispositions du paragraphe 3, lorsqu'une entreprise d'un Etat contractant exerce son activité dans l'autre Etat contractant par l'intermédiaire d'un établissement stable qui y est situé, il est imputé, dans chaque Etat contractant, à cet établissement stable les bénéfices qu'il aurait pu réaliser s'il avait constitué une entreprise distincte exerçant des activités identiques ou analogues dans des conditions identiques ou analogues et traitant en toute indépendance avec l'entreprise dont il constitue un établissement stable.

3. Pour déterminer les bénéfices d'un établissement stable, sont admises en déduction les dépenses engagées aux fins poursuivies par cet établissement stable, y compris les dépenses de direction et les frais généraux d'administration ainsi engagés, soit dans l'Etat où est situé cet établissement stable, soit ailleurs.

4. S'il est d'usage, dans un Etat contractant, de déterminer les bénéfices imputables à un établissement stable sur la base d'une répartition des bénéfices totaux de l'entreprise entre ses diverses parties, aucune disposition du paragraphe 2 n'empêche cet Etat contractant de déterminer ainsi les bénéfices imposables; la méthode de répartition doit cependant être telle que le résultat obtenu soit conforme aux principes contenus dans le présent article.

5. Il ne sera imputé aucun bénéfice à un établissement stable du simple fait que celui-ci achète des marchandises pour l'entreprise.

6. Aux fins des paragraphes précédents, les bénéfices à imputer à un établissement stable sont déterminés chaque année selon la même méthode, à moins qu'il n'existe des motifs valables suffisants de procéder autrement.

7. Lorsque les bénéfices comprennent des éléments de revenu traités séparément dans d'autres articles de la présente Convention, les dispositions desdits articles ne sont pas affectées par les dispositions du présent article.

#### *Article VIII. ENTREPRISES DE TRANSPORT*

1. Les bénéfices provenant de l'exploitation, en trafic international, de navires, d'aéronefs ou de véhicules terrestres, ne sont imposables que dans l'Etat contractant où le siège de direction effective de l'entreprise est situé.

2. Nonobstant les dispositions du paragraphe I du présent article et de l'article VII, les bénéfices provenant de l'exploitation de navires, aéronefs ou véhicules terrestres servant principalement à transporter des passagers ou des marchandises exclusivement entre des points situés dans un Etat contractant sont imposables dans ledit Etat.

3. Les dispositions des paragraphes 1 et 2 s'appliquent également aux bénéfices visés dans lesdits paragraphes, qui proviennent de la participation d'une entreprise d'un Etat contractant à un «pool», une exploitation en commun ou un organisme international d'exploitation.

#### *Article IX. ENTREPRISES ASSOCIÉES*

1. Lorsque :

- a) Une entreprise d'un Etat contractant participe directement ou indirectement à la direction, au contrôle ou au capital d'une entreprise de l'autre Etat contractant, ou que
- b) Les mêmes personnes participent, directement ou indirectement, à la direction, au contrôle ou au capital d'une entreprise d'un Etat contractant et d'une entreprise de l'autre Etat contractant,

et que, dans l'un et l'autre cas, les deux entreprises sont, dans leurs relations commerciales ou financières, liées par des conditions convenues ou imposées qui diffèrent de celles qui seraient convenues entre des entreprises indépendantes, les bénéfices qui, sans ces conditions, auraient été réalisés par l'une des entreprises mais n'ont pu l'être en fait à cause de ces conditions, peuvent être inclus dans les bénéfices de cette entreprise et imposés en conséquence.

2. Lorsqu'un Etat contractant inclut dans les bénéfices d'une entreprise de cet Etat — et impose en conséquence — des bénéfices sur lesquels une entreprise de l'autre Etat contractant a été imposée dans cet autre Etat, et que les bénéfices ainsi inclus sont des bénéfices qui auraient été réalisés par l'entreprise du premier Etat si les conditions convenues entre les deux entreprises avaient été celles qui auraient été convenues entre des entreprises indépendantes, l'autre Etat procède à un ajustement approprié du montant de l'impôt qui y a été perçu sur ces bénéfices.

Pour déterminer cet ajustement, il est tenu compte des autres dispositions de la Convention relatives à la nature du revenu.

3. Dans le cas prévu au paragraphe 1, un Etat contractant ne procédera à aucun ajustement des bénéfices d'une entreprise après l'expiration du délai prévu dans la législation nationale.

#### *Article X. DIVIDENDES*

1. Les dividendes payés par une société qui est un résident d'un Etat contractant à un résident de l'autre Etat contractant sont imposables dans cet autre Etat.

2. Toutefois, ces dividendes sont aussi imposables dans l'Etat contractant dont la société qui paie les dividendes est un résident, et selon la législation de cet Etat; mais si la personne qui reçoit les dividendes en est le bénéficiaire effectif, l'impôt ainsi établi ne peut excéder :

- a) Dix pour cent du montant brut des dividendes si le bénéficiaire effectif est une société qui détient directement au moins 25 p. 100 du capital de la société qui paie les dividendes;
- b) Quinze pour cent du montant brut des dividendes, dans tous les autres cas.

Les autorités compétentes des Etats contractants règlent d'un commun accord les modalités d'application de ces limitations.

Le présent paragraphe n'affecte pas l'imposition de la société au titre des bénéfices qui servent au paiement des dividendes.

3. Le terme «dividendes» employé dans le présent article désigne les revenus provenant d'actions, actions ou bons de jouissance, parts de mines, parts de fondateur ou autres parts bénéficiaires à l'exception des créances, ainsi que les revenus d'autres parts sociales soumis au même régime fiscal que les revenus d'actions par la législation fiscale de l'Etat dont la société distributrice est un résident. Ce terme désigne également les revenus distribués à leurs associés par les sociétés mixtes constituées conformément à la législation roumaine.

4. Les dispositions des paragraphes 1 et 2 ne s'appliquent pas lorsque le bénéficiaire effectif des dividendes, résident d'un Etat contractant, exerce dans l'autre Etat contractant dont la société qui paie les dividendes est un résident, soit une activité industrielle ou commerciale par l'intermédiaire d'un établissement stable qui y est situé, soit une profession indépendante au moyen d'une base fixe qui y est située, et que la participation génératrice des dividendes s'y rattache effectivement. Dans ces cas, les dispositions de l'article VII ou de l'article XV, suivant le cas, sont applicables.

5. Lorsqu'une société qui est un résident d'un Etat contractant tire des bénéfices ou des revenus de l'autre Etat contractant, cet autre Etat ne peut percevoir aucun impôt sur les dividendes payés par la société, sauf dans la mesure où ces dividendes sont payés à un résident de cet autre Etat ou dans la mesure où la participation génératrice des dividendes se rattache effectivement à un établissement stable ou à une base fixe situés dans cet autre Etat, ni prélever aucun impôt sur les bénéfices non distribués de la société, même si les dividendes payés ou les bénéfices non distribués consistent, en tout ou en partie, en bénéfices ou revenus provenant de cet autre Etat.

#### *Article XI. INTÉRÊTS*

1. Les intérêts provenant d'un Etat contractant et payés à un résident de l'autre Etat contractant sont imposables dans cet autre Etat.

2. Toutefois, ces intérêts sont aussi imposables dans l'Etat contractant d'où ils proviennent et selon la législation de cet Etat; mais si la personne qui reçoit les intérêts en est le bénéficiaire effectif, l'impôt ainsi établi ne peut excéder 10 p. 100 du montant des intérêts. Les autorités compétentes des Etats contractants règlent d'un commun accord les modalités d'application de cette limitation.

3. Nonobstant les dispositions du paragraphe 2, les intérêts des prêts consentis ou garantis directement par un Etat contractant ne sont imposables que dans cet Etat.

4. Le terme «intérêts», employé dans le présent article, désigne les revenus des créances de toute nature, assortis ou non de garanties hypothécaires ou d'une clause de participation aux bénéfices du débiteur, et notamment les revenus des fonds publics et des obligations d'emprunts, y compris les primes et lots attachés à ces titres. Les pénalisations pour paiement tardif ne sont pas considérées comme des intérêts au sens du présent article.

5. Les dispositions des paragraphes 1 et 2 ne s'appliquent pas lorsque le bénéficiaire des intérêts, résident d'un Etat contractant, exerce dans l'autre Etat contractant d'où proviennent les intérêts, soit une activité industrielle ou commerciale par l'intermédiaire d'un établissement stable qui y est situé, soit une profession indépendante au moyen d'une base fixe qui y est située, et que la créance génératrice des intérêts s'y rattache effectivement. Dans ces cas, les dispositions de l'article VII ou de l'article XV, suivant le cas, sont applicables.

6. Les intérêts sont considérés comme provenant d'un Etat contractant lorsque le débiteur est cet Etat lui-même, une subdivision politique, une subdivision adminis-

trative territoriale, une collectivité locale ou un résident de cet Etat. Toutefois, lorsque le débiteur des intérêts, qu'il soit ou non un résident d'un Etat contractant, a dans un Etat contractant un établissement stable ou une base fixe, pour lesquels la dette donnant lieu au paiement des intérêts a été contractée et qui supportent la charge de ces intérêts, ceux-ci sont considérés comme provenant de l'Etat où l'établissement stable, ou la base fixe, est situé.

7. Lorsque, en raison de relations spéciales existant entre le débiteur et le bénéficiaire effectif ou que l'un et l'autre entretiennent avec de tierces personnes, le montant des intérêts, compte tenu de la créance au titre de laquelle ils sont payés, excède celui dont seraient convenus le débiteur et le bénéficiaire effectif en l'absence de pareilles relations, les dispositions du présent article ne s'appliquent qu'à ce dernier montant. Dans ce cas, la partie excédentaire des paiements reste imposable selon la législation de chaque Etat contractant et compte tenu des autres dispositions de la présente Convention.

#### *Article XII. REDEVANCES*

1. Les redevances provenant d'un Etat contractant et payées à un résident de l'autre Etat contractant sont imposables uniquement dans cet autre Etat contractant.

2. Toutefois, ces redevances sont aussi imposables dans l'Etat contractant d'où elles proviennent et selon la législation de cet Etat; mais si la personne qui reçoit les redevances en est le bénéficiaire effectif, l'impôt ainsi établi ne peut excéder 10 p. 100 du montant brut desdites redevances.

3. Le terme « redevances » employé dans le présent article désigne les rémunérations de toute nature payées pour l'usage ou la concession de l'usage d'un droit d'auteur, d'un brevet, d'une marque de fabrique ou de commerce, d'un dessin ou d'un modèle, d'un plan, d'une formule ou d'un procédé secret ainsi que pour l'usage ou la concession de l'usage d'un équipement industriel, commercial ou scientifique, et pour des informations ayant trait à une expérience acquise dans le domaine industriel, commercial ou scientifique. Ce terme s'applique également aux redevances de quelque nature que ce soit versées pour des films cinématographiques, ainsi que pour des œuvres enregistrées sur pellicule ou bande magnétoscopique destinées à la télévision.

4. Les dispositions des paragraphes 1 et 2 ne s'appliquent pas lorsque le bénéficiaire des redevances, résident d'un Etat contractant, exerce dans l'autre Etat contractant d'où proviennent les redevances, soit une activité industrielle ou commerciale par l'intermédiaire d'un établissement stable qui y est situé, soit une profession indépendante au moyen d'une base fixe qui y est située, et que le droit ou le bien générateur des redevances s'y rattache effectivement. Dans ces cas, les dispositions de l'article VII ou de l'article XV, suivant le cas, sont applicables.

5. Les redevances sont considérées comme provenant d'un Etat contractant lorsque le débiteur est cet Etat lui-même, une subdivision politique, une subdivision administrative territoriale, une collectivité locale ou un résident de cet Etat. Toutefois, lorsque le débiteur des redevances, qu'il soit ou non un résident d'un Etat contractant, a dans un Etat contractant un établissement stable ou une base fixe, pour lesquels l'engagement donnant lieu aux redevances a été contracté et qui supportent la charge de ces redevances, celles-ci sont considérées comme provenant de l'Etat où l'établissement stable, ou la base fixe, est situé.

6. Lorsque, en raison de relations spéciales existant entre le débiteur et le créancier ou que l'un et l'autre entretiennent avec de tierces personnes, le montant des redevances, compte tenu de la prestation au titre de laquelle elles sont payées, excède

celui dont seraient convenus le débiteur et le bénéficiaire en l'absence de pareilles relations, les dispositions du présent article ne s'appliquent qu'à ce dernier montant. Dans ce cas, la partie excédentaire des paiements reste imposable selon la législation de chaque Etat contractant et compte tenu des autres dispositions de la présente Convention.

#### *Article XIII. COMMISSIONS*

1. Les commissions provenant d'un Etat contractant et payées à un résident de l'autre Etat contractant sont imposables dans cet autre Etat.

2. Toutefois, ces commissions sont aussi imposables dans l'Etat contractant d'où elles proviennent et selon la législation de cet Etat, mais si la personne qui reçoit les commissions en est le bénéficiaire effectif, l'impôt ainsi établi ne peut dépasser 5 p. 100 du montant brut des commissions.

3. Le terme «commissions» employé dans le présent article désigne les rémunérations versées à une personne pour les services rendus par elle en qualité d'intermédiaire; ce terme ne comprend pas les rémunérations versées au titre des revenus tirés des activités indépendantes visées à l'article XV, ou des professions dépendantes visées à l'article XVI.

4. Les dispositions des paragraphes 1 et 2 ne s'appliquent pas lorsque le bénéficiaire des commissions, résident d'un Etat contractant, exerce dans l'autre Etat contractant d'où proviennent les commissions, soit une activité industrielle ou commerciale par l'intermédiaire d'un établissement stable, tel que celui-ci est défini à l'article V, qui y est situé, soit une profession indépendante au moyen d'une base fixe qui y est située, auxquels lesdites commissions seraient effectivement rattachées. Dans ces cas, les dispositions de l'article VII ou de l'article XV, suivant le cas, sont applicables.

5. Les commissions sont considérées comme provenant d'un Etat contractant lorsque le débiteur est cet Etat lui-même, une subdivision politique, une subdivision administrative territoriale, une collectivité locale ou un résident de cet Etat. Toutefois, lorsque le débiteur des commissions, qu'il soit ou non un résident d'un Etat contractant, a dans un Etat contractant un établissement stable ou une base fixe, pour lesquels l'engagement donnant lieu aux commissions a été contracté et qui supportent la charge de ces commissions, celles-ci sont considérées comme provenant de l'Etat où l'établissement stable, ou la base fixe, est situé.

6. Lorsque, en raison de relations spéciales existant entre le débiteur et le bénéficiaire effectif ou que l'un et l'autre entretiennent avec de tierces personnes, le montant des commissions, compte tenu de la prestation au titre de laquelle elles sont payées, excède celui dont seraient convenus le débiteur et le bénéficiaire effectif en l'absence de pareilles relations, les dispositions du présent article ne s'appliquent qu'à ce dernier montant. Dans ce cas, la partie excédentaire des paiements reste imposable selon la législation de chaque Etat contractant et compte tenu des autres dispositions de la présente Convention.

#### *Article XIV. GAINS EN CAPITAL*

1. Les gains qu'un résident d'un Etat contractant tire de l'aliénation de biens immobiliers, tels qu'ils sont définis au paragraphe 2 de l'article VI, sont imposables dans l'Etat contractant où ces biens sont situés.

2. Les gains provenant de l'aliénation de biens mobiliers qui font partie de l'actif d'un établissement stable qu'une entreprise d'un Etat contractant a dans l'autre Etat contractant, ou de biens mobiliers qui appartiennent à une base fixe dont un résident

d'un Etat contractant dispose dans l'autre Etat contractant pour la prestation de services professionnels, y compris les gains provenant de l'aliénation de cet établissement stable (seul ou avec l'ensemble de l'entreprise) ou de cette base fixe, sont imposables dans cet autre Etat.

Toutefois, les gains provenant de l'aliénation de biens meubles visés au paragraphe 3 de l'article XXIV ne peuvent être assujettis à l'impôt que dans l'Etat contractant où ces biens sont imposables en vertu dudit article.

3. Les gains provenant de l'aliénation de tous biens autres que ceux mentionnés aux paragraphes 1 et 2 ne sont imposables que dans l'Etat contractant dont le cédant est un résident.

#### *Article XV. PROFESSIONS INDÉPENDANTES*

1. Les revenus qu'un résident d'un Etat contractant tire d'une profession libérale ou d'autres activités indépendantes de caractère analogue ne sont imposables que dans cet Etat, à moins que ce résident ne dispose de façon habituelle, dans l'autre Etat contractant, d'une base fixe pour l'exercice de ses activités. En ce cas, seule la fraction des revenus qui est imputable à ladite base fixe est imposable dans l'autre Etat contractant.

2. L'expression «professions libérales» comprend notamment les activités indépendantes d'ordre scientifique, littéraire, artistique, éducatif ou pédagogique, ainsi que les activités indépendantes des médecins, avocats, ingénieurs, architectes, dentistes et comptables.

#### *Article XVI. PROFESSIONS DÉPENDANTES*

1. Sous réserve des dispositions des articles XVII, XIX et XX, les salaires, traitements et autres rémunérations similaires qu'un résident d'un Etat contractant reçoit au titre d'un emploi salarié ne sont imposables que dans cet Etat, à moins que l'emploi ne soit exercé dans l'autre Etat contractant. Si l'emploi y est exercé, les rémunérations reçues à ce titre sont imposables dans cet autre Etat.

2. Nonobstant les dispositions du paragraphe 1, les rémunérations qu'un résident d'un Etat contractant reçoit au titre d'un emploi salarié exercé dans l'autre Etat contractant ne sont imposables que dans le premier Etat si :

- a) Le bénéficiaire séjourne dans l'autre Etat pendant une période ou des périodes n'excédant pas au total 183 jours au cours de l'année fiscale considérée;
- b) Les rémunérations sont payées par un employeur ou pour le compte d'un employeur qui n'est pas un résident de l'autre Etat; et
- c) La charge des rémunérations n'est pas supportée par un établissement stable ou une base fixe que l'employeur a dans l'autre Etat.

3. Nonobstant les dispositions précédentes du présent article, les rémunérations reçues au titre d'un emploi salarié exercé à bord d'un navire, d'un aéronef ou d'un véhicule terrestre exploité en trafic international sont imposables dans l'Etat contractant où le siège de direction effective de l'entreprise est situé.

#### *Article XVII. MEMBRES DU CONSEIL D'ADMINISTRATION*

Les tantièmes, jetons de présence et autres rétributions similaires qu'un résident d'un Etat contractant reçoit en sa qualité de membre du Conseil d'administration ou de surveillance d'une société qui est un résident de l'autre Etat contractant sont imposables dans cet autre Etat.

### Article XVIII. ARTISTES ET SPORTIFS

1. Nonobstant les dispositions des articles XV et XVI, les revenus que les professionnels du spectacle — artistes de théâtre, de cinéma, de la radio ou de la télévision et musiciens — ainsi que les sportifs tirent de leurs activités professionnelles sont imposables dans l'Etat contractant où ces activités sont exercées.

2. Lorsque les revenus des activités qu'un artiste du spectacle ou un sportif exerce personnellement et en cette qualité sont attribués non pas à l'artiste ou au sportif lui-même mais à une autre personne, ces revenus sont imposables, nonobstant les dispositions des articles XII, XV et XVI, dans l'Etat contractant où les activités de l'artiste ou du sportif sont exercées.

3. Les revenus que les artistes du spectacle ou les sportifs résidents d'un Etat contractant obtiennent à l'occasion d'activités exercées dans l'autre Etat contractant, dans le cadre d'échanges culturels faisant l'objet d'accords culturels conclus entre les deux Etats contractants<sup>1</sup>, ne sont imposables que dans le premier Etat contractant.

### Article XIX. PENSIONS

1. Sous réserve des dispositions du paragraphe 1 de l'article XX, les pensions et autres rémunérations similaires payées à un résident d'un Etat contractant au titre d'un emploi antérieur ne sont imposables que dans cet Etat.

2. Les pensions alimentaires et autres versements similaires destinés à couvrir des frais d'entretien, qui proviennent d'un Etat contractant et qui sont versés à un résident d'un autre Etat contractant, qui en est le bénéficiaire effectif, ne sont imposables que dans cet autre Etat.

### Article XX. FONCTIONNAIRES

1. a) Les rémunérations, autres que les pensions, payées par un Etat contractant ou l'une de ses subdivisions politiques, subdivisions administratives territoriales ou collectivités locales à une personne physique, au titre de services rendus à cet Etat ou à cette subdivision ou collectivité, ne sont imposables que dans cet Etat.

b) Toutefois, ces rémunérations ne sont imposables que dans l'autre Etat contractant si les services sont rendus dans cet Etat et si le bénéficiaire de la rémunération est un résident de cet Etat qui :

- i) Possède la nationalité de cet Etat, ou
- ii) N'est pas devenu un résident de cet Etat à seule fin de rendre les services.

2. a) Les pensions payées par un Etat contractant ou l'une de ses subdivisions politiques, subdivisions administratives territoriales ou collectivités locales, soit directement, soit par prélèvement sur des fonds qu'ils ont constitués, à une personne physique au titre de services rendus à cet Etat ou ses subdivisions ou collectivités, ne sont imposables que dans cet Etat.

b) Toutefois, ces pensions ne sont imposables que dans l'autre Etat contractant si le bénéficiaire est un résident de cet Etat et en possède la nationalité.

3. Les dispositions des articles XVI, XVII et XIX s'appliquent aux rémunérations et pensions payées au titre de services rendus dans le cas d'une activité industrielle ou commerciale exercée par un Etat contractant ou l'une de ses subdivisions politiques, subdivisions territoriales ou collectivités locales.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1177, p. 199.



*Article XXI. ETUDIANTS ET STAGIAIRES*

1. Les sommes qu'un étudiant, un stagiaire ou une personne en cours de perfectionnement professionnel, qui est ou qui était immédiatement avant de se rendre dans un Etat contractant un résident de l'autre Etat contractant et qui séjourne dans le premier Etat à seule fin d'y poursuivre ses études ou sa formation, reçoit pour couvrir ses frais d'entretien, d'études ou de formation ne sont pas imposables dans cet autre Etat à condition qu'elles proviennent de sources situées en dehors de cet Etat.

2. Si les étudiants visés au paragraphe 1 exercent une activité rémunérée dans le pays dans lequel ils poursuivent leurs études, la rémunération ainsi obtenue ne sera pas imposable dans ce dernier Etat, à condition que la durée de cette activité ne dépasse pas cinq ans et que la rémunération susmentionnée ne dépasse pas un montant annuel de 170 000 pesetas ou l'équivalent en lei.

*Article XXII. ENSEIGNANTS*

1. Les rémunérations, autres que celles visées au paragraphe 2 de l'article XV, perçues par les professeurs ou membres du personnel enseignant qui résidaient dans un Etat contractant avant leur séjour dans un autre Etat contractant et qui séjournent, pendant deux ans au plus, dans ce dernier Etat, pour enseigner ou se consacrer à des recherches scientifiques dans une université ou autre établissement d'enseignement officiellement reconnu, ne sont imposables que dans le premier Etat contractant.

2. Les dispositions du paragraphe 1 ne s'appliquent pas aux rémunérations reçues au titre de travaux de recherche, si ces derniers sont effectués principalement dans l'intérêt particulier d'une ou plusieurs personnes.

*Article XXIII. AUTRES REVENUS*

1. Les éléments du revenu d'un résident d'un Etat contractant, d'où qu'ils proviennent, qui ne sont pas traités dans les articles précédents de la présente Convention, ne sont imposables que dans cet Etat.

2. Les dispositions du paragraphe 1 ne s'appliquent pas lorsque le bénéficiaire de tels revenus, résident d'un Etat contractant, exerce dans l'autre Etat contractant soit une activité industrielle ou commerciale par l'intermédiaire d'un établissement stable qui y est situé, soit des activités professionnelles au moyen d'une base fixe qui y est située, et que le droit ou le bien générateur des revenus s'y rattache effectivement. Dans ces cas, les dispositions de l'article VII ou de l'article XV, selon le cas, sont applicables.

*Article XXIV. FORTUNE*

1. La fortune constituée par des biens immobiliers, tels qu'ils sont définis au paragraphe 2 de l'article VI, peut être assujettie à l'impôt dans l'Etat contractant dans lequel ces biens sont situés.

2. La fortune constituée par des biens mobiliers qui font partie de l'actif d'un établissement stable d'une entreprise, ou par des biens mobiliers qui appartiennent à une base fixe utilisée pour l'exercice d'une profession libérale, peut être assujettie à l'impôt dans l'Etat contractant où ledit établissement stable, ou ladite base fixe, est situé.

3. Les navires, aéronefs et véhicules terrestres exploités en trafic international, ainsi que les biens mobiliers affectés à leur exploitation, ne sont imposables que dans l'Etat contractant où le siège de direction effective de l'entreprise est situé.

4. Tous les autres éléments de la fortune d'un résident d'un Etat contractant ne sont imposables que dans cet Etat.

*Article XXV. ELIMINATION DE LA DOUBLE IMPOSITION*

1. En ce qui concerne la Roumanie, la double imposition est évitée de la manière suivante :

- a) L'impôt payé par un résident roumain sur les revenus imposables en Espagne, en vertu de l'application de la présente Convention, sera déductible du montant de l'impôt roumain exigible conformément à la législation fiscale roumaine;
- b) Les bénéfices versés à l'Etat par les entreprises d'Etat roumaines sont considérés comme un impôt roumain.

2. En ce qui concerne l'Espagne, la double imposition est évitée de la manière suivante :

- a) Lorsqu'un résident de l'Espagne reçoit des revenus qui, conformément à la Convention, sont imposables en Roumanie, l'Espagne déduit de l'impôt perçu sur les revenus de ce résident un montant égal à celui de l'impôt acquitté en Roumanie. Cette déduction ne peut toutefois excéder la fraction de l'impôt, calculée avant déduction, qui correspond aux revenus perçus en Roumanie. Cette déduction s'applique aussi bien aux impôts globaux sur le revenu qu'à ceux qui sont payés à l'avance;
- b) Lorsque les revenus d'une société résidente de l'Espagne comprennent les dividendes versés par une société résidente de la Roumanie, la première société a droit au même dégrèvement qui aurait été applicable si les deux sociétés étaient résidentes de l'Espagne.

3. Lorsque, conformément à une disposition quelconque de la Convention, des éléments du revenu qu'un résident d'un Etat contractant perçoit, ou de la fortune qu'il possède, sont exempts d'impôt dans cet Etat, celui-ci peut néanmoins, pour calculer le montant de l'impôt sur le reste des revenus ou de la fortune de ce résident, tenir compte de ces éléments du revenu ou de la fortune de ce résident.

4. Aux fins de l'application du présent article, les bénéfices, revenus ou gains d'un résident d'un Etat contractant qui sont imposables dans l'autre Etat contractant conformément aux dispositions de la présente Convention sont réputés provenir de sources situées dans cet autre Etat.

*Article XXVI. NON-DISCRIMINATION*

1. Aucun ressortissant d'un Etat contractant, qu'il soit ou non résident de l'un des Etats contractants, ne sera assujéti dans l'autre Etat contractant à une imposition ou à des obligations connexes autres ou plus lourdes que celles auxquelles sont ou peuvent être assujéti, dans les mêmes conditions, les ressortissants de cet autre Etat.

2. Aucun établissement permanent qu'une entreprise d'un Etat contractant possède dans l'autre Etat contractant ne sera assujéti à l'impôt dans cet Etat dans des conditions moins favorables que celles auxquelles sont assujétiées les entreprises de cet autre Etat qui exercent les mêmes activités.

La présente disposition ne saurait être interprétée comme obligeant un Etat contractant à accorder aux résidents de l'autre Etat contractant les dégrèvements, abattements ou réductions d'impôt qu'il accorde à ses propres résidents en raison de leur situation ou de leurs charges familiales.

3. A moins que les dispositions du paragraphe 1 de l'article IX, du paragraphe 6 de l'article XI et du paragraphe 4 de l'article XII ne soient applicables, les intérêts, redevances et autres sommes payées par une entreprise d'un Etat contractant à un résident de l'autre Etat contractant sont déductibles pour la détermination des bénéfices imposables de cette entreprise dans les mêmes conditions que s'ils avaient été payés à un résident du premier Etat.

4. Les entreprises d'un Etat contractant, dont le capital est en totalité ou en partie, directement ou indirectement, détenu ou contrôlé par un ou plusieurs résidents de l'autre Etat contractant, ne sont soumises dans le premier Etat à aucune imposition ou obligation y relative, qui serait autre ou plus lourde que celles auxquelles sont ou pourront être assujetties les autres entreprises similaires du premier Etat.

5. Les impôts sur le revenu, les bénéfices et la fortune ainsi que les bénéfices revenant à l'Etat qui, conformément à la législation roumaine, sont exigibles des entreprises socialistes ne seront exigés que de ces entreprises.

6. Aux fins du présent article, le mot « imposition » désigne tout impôt, quelle qu'en soit la nature ou la dénomination.

#### *Article XXVII. PROCÉDURE AMIABLE*

1. Lorsqu'une personne estime que les mesures prises par un Etat contractant ou par les deux Etats entraînent ou entraîneront pour elle une imposition non conforme aux dispositions de la présente Convention, elle peut, indépendamment des recours prévus par le droit interne de ces Etats, soumettre son cas à l'autorité compétente de l'Etat contractant dont elle est un résident. Le cas doit être soumis dans un délai de deux ans à partir de la première notification de la mesure qui implique une imposition non conforme à la présente Convention.

2. L'autorité compétente s'efforce, si la réclamation lui paraît fondée et si elle n'est pas elle-même en mesure d'y apporter une solution satisfaisante, de résoudre le cas par voie d'accord amiable avec l'autorité compétente de l'autre Etat contractant, en vue d'éviter une imposition non conforme à la présente Convention.

3. Les autorités compétentes des Etats contractants s'efforceront, par voie d'accord amiable, de résoudre les difficultés ou de dissiper les doutes auxquels peuvent donner lieu l'interprétation ou l'application de la Convention. Elle peuvent aussi se concerter en vue d'éviter la double imposition dans les cas non prévus par la Convention.

4. Les autorités compétentes des Etats contractants peuvent communiquer directement entre elles en vue de parvenir à un accord comme il est indiqué dans les paragraphes précédents. S'il est considéré que des contacts personnels peuvent faciliter la réalisation de cet accord, de tels contacts peuvent avoir lieu au sein d'une commission composée des représentants des autorités compétentes des Etats contractants.

#### *Article XXVIII. ECHANGE DE RENSEIGNEMENTS*

1. Les autorités compétentes des Etats contractants échangent les renseignements nécessaires pour appliquer les dispositions de la présente Convention ou celles de la législation interne des Etats contractants relative aux impôts visés par la Convention, dans la mesure où l'imposition qu'elle prévoit n'est pas contraire à la Convention. Les renseignements ainsi échangés seront tenus secrets et ne seront communiqués qu'aux personnes ou aux autorités chargées de l'établissement ou du recouvrement des impôts visés par la présente Convention.

2. Les dispositions du paragraphe 1 ne peuvent en aucun cas être interprétées comme imposant à un Etat contractant l'obligation :

- a) De prendre des mesures administratives dérogeant à sa législation ou à sa pratique administrative ou à celles de l'autre Etat contractant;
- b) De fournir des renseignements qui ne pourraient être obtenus sur la base de sa législation ou dans le cadre de sa pratique administrative normale ou de celles de l'autre Etat contractant;
- c) De fournir des renseignements qui révéleraient un secret commercial, industriel, professionnel ou un procédé commercial ou des renseignements dont la communication serait contraire à l'ordre public.

*Article XXIX. AGENTS DIPLOMATIQUES ET CONSULAIRES*

Les dispositions de la présente Convention ne portent pas atteinte aux privilèges fiscaux dont bénéficient les agents diplomatiques ou consulaires conformément aux principes généraux du droit international ou en vertu d'accords spéciaux signés par les deux Etats contractants.

*Article XXX. ENTRÉE EN VIGUEUR*

1. La présente Convention sera ratifiée et les instruments de ratification seront échangés à Bucarest.

2. La présente Convention entrera en vigueur dès l'échange des instruments de ratification et ses dispositions seront applicables :

- a) En ce qui concerne l'impôt retenu à la source sur les montants versés à des non-résidents ou portés à leur crédit, dès le 1<sup>er</sup> janvier de l'année au cours de laquelle aura lieu l'échange des instruments de ratification, et
- b) En ce qui concerne les autres impôts, à partir de l'exercice financier commençant le 1<sup>er</sup> janvier de l'année au cours de laquelle aura lieu l'échange des instruments de ratification.

*Article XXXI. DÉNONCIATION*

La présente Convention demeurera en vigueur indéfiniment. Toutefois, à partir de la cinquième année au cours de laquelle elle sera entrée en vigueur, chacun des Etats contractants pourra, jusqu'au 30 juin de chaque année civile, adresser une notification de dénonciation à l'autre Etat contractant. En pareil cas, la Convention cessera de s'appliquer :

- a) En ce qui concerne l'impôt retenu à la source sur les montants payés à des non-résidents ou portés à leur crédit, à partir du 1<sup>er</sup> janvier de l'année suivant immédiatement celle au cours de laquelle la dénonciation aura été notifiée, et
- b) En ce qui concerne les autres impôts, à partir de l'exercice commençant le 1<sup>er</sup> janvier de l'année suivant celle au cours de laquelle la dénonciation aura été notifiée.

EN FOI DE QUOI, les soussignés, à ce dûment autorisés, ont signé la présente Convention.

FAIT à Madrid, le 24 mai 1979, en double exemplaire, en espagnol et en roumain, les deux textes faisant également foi.

Pour le Gouvernement  
du Royaume d'Espagne :

Le Ministre des affaires extérieures,

[Signé]

MARCELINO OREJA AGUIRRE

Pour le Gouvernement  
de la République socialiste  
de Roumanie :

Le Ministre des affaires extérieures,

[Signé]

STEFAN ANDREI

---



**No. 19180**

---

**SPAIN  
and  
FRANCE**

**Agreement concerning co-operation in the field of public  
finance. Signed at Madrid on 23 July 1979**

*Authentic texts: Spanish and French.  
Registered by Spain on 22 October 1980.*

---

**ESPAGNE  
et  
FRANCE**

**Accord relatif à la coopération dans le domaine des finances  
publiques. Signé à Madrid le 23 juillet 1979**

*Textes authentiques : espagnol et français.  
Enregistré par l'Espagne le 22 octobre 1980.*

[SPANISH TEXT — TEXTE ESPAGNOL]

## ACUERDO ENTRE EL GOBIERNO DEL REINO DE ESPAÑA Y EL GOBIERNO DE LA REPÚBLICA FRANCESA RELATIVO A LA COOPERACIÓN EN EL CAMPO DE LA HACIENDA PÚBLICA

El Gobierno del Reino de España y el Gobierno de la República Francesa,  
Conforme a las disposiciones del Artículo 2º del Acuerdo Complementario entre el Gobierno del Estado Español y el Gobierno de la República Francesa para la aplicación del Artículo VI del Acuerdo de Cooperación Cultural, Científica y Técnica del 7 de febrero de 1969, firmado en Madrid el 28 de mayo de 1974,

Considerando las relaciones amistosas que unen a los dos países,

Deseosos de favorecer la cooperación científica y técnica en beneficio de ambos países,

Han convenido el siguiente Acuerdo.

*Artículo 1.* El Gobierno del Reino de España y el Gobierno de la República Francesa deciden cooperar en el campo de la Hacienda Pública, en materia de presupuesto y gasto público.

*Artículo 2.* Los temas que serán objeto de cooperación entre las dos Partes se establecerán por programas anuales por medio de un Intercambio de Notas por vía diplomática.

*Artículo 3.* La puesta en marcha de la cooperación se hará por medio de intercambio de información, de documentación, de especialistas y de becarios.

Estas actividades serán coordinadas, respectivamente, por los Ministerios de Economía y del Presupuesto en Francia, y por el Ministerio de Hacienda en España.

*Artículo 4.* Los expertos y becarios enviados al territorio de la otra Parte para desarrollar los programas de cooperación concertados, se beneficiarán de las facilidades previstas en el Artículo XVIII del Acuerdo de Cooperación Cultural, Científica y Técnica de 7 de febrero de 1969.

Los gastos de los expertos y becarios designados para la ejecución de los programas a los que se refiere el párrafo precedente serán liquidados de acuerdo con las disposiciones del Artículo 5 del Acuerdo Complementario de 28 de mayo de 1974.

*Artículo 5.* En el marco del Comité Especial creado por el Artículo 3 del Acuerdo Complementario de 28 de mayo de 1974, será constituido un Subcomité encargado del control de la ejecución del presente Acuerdo y de la elaboración de las proposiciones de programas de cooperación. Los programas deberán ser aprobados por el Comité Especial y establecidos en la forma prevista en el Artículo 2 del presente Acuerdo.

A petición de una de las dos Partes, el Subcomité podrá reunirse entre las Sesiones ordinarias del Comité Especial.



*Artículo 6.* El presente Acuerdo entrará en vigor en la fecha de la firma y tendrá la misma duración que el Acuerdo de Cooperación Cultural, Científica y Técnica de 7 de febrero de 1969.

HECHO en Madrid el 23 de julio de 1979, en cuatro ejemplares, dos en español y dos en francés, dando cada uno de los cuatro textos igualmente fe.

Por el Gobierno  
del Reino de España:

[Signed — Signé]

MARCELINO OREJA AGUIRRE  
Ministro de Asuntos Exteriores

Por el Gobierno  
de la República Francesa:

[Signed — Signé]

E. DE MARGERIE  
Embajador de Francia en España

---

## ACCORD<sup>1</sup> ENTRE LE GOUVERNEMENT DU ROYAUME D'ESPAGNE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE FRANÇAISE RE- LATIF À LA COOPÉRATION DANS LE DOMAINE DES FINAN- CES PUBLIQUES

Le Gouvernement du Royaume d'Espagne et le Gouvernement de la République française,

Conformément aux dispositions de l'article 2 de l'Accord complémentaire entre le Gouvernement de l'Etat espagnol et le Gouvernement de la République française pour l'application de l'article VI de l'Accord de coopération culturelle, scientifique et technique du 7 février 1969<sup>2</sup>, signé à Madrid le 28 mai 1974<sup>3</sup>,

Considérant les relations amicales qui unissent les deux pays,

Désireux de favoriser la coopération scientifique et technique au bénéfice des deux pays,

Sont convenus du suivant Accord :

*Article 1.* Le Gouvernement du Royaume d'Espagne et le Gouvernement de la République française décident de coopérer dans le domaine des finances publiques, en matière de budget et de dépense publique.

*Article 2.* Les thèmes qui feront l'objet de la coopération entre les deux Parties seront établis par programmes annuels au moyen d'un échange de notes par voie diplomatique.

*Article 3.* La mise en œuvre de la coopération se fera au moyen d'échanges d'information, de documentation, de spécialistes et de stagiaires.

Ces activités seront coordonnées, respectivement, par le Ministère des finances en Espagne et les Ministères de l'économie et du budget en France.

*Article 4.* Les experts et stagiaires envoyés sur le territoire de l'autre Partie pour le développement des programmes de coopération concertés bénéficieront des facilités prévues par l'article XVIII de l'Accord de coopération culturelle, scientifique et technique du 7 février 1969.

Les frais des experts et stagiaires désignés pour l'exécution des programmes auxquels se réfère le paragraphe précédent seront réglés selon les dispositions de l'article 5 de l'Accord complémentaire du 28 mai 1974.

*Article 5.* Dans le cadre du Comité spécial créé par l'article 3 de l'Accord complémentaire du 28 mai 1974, sera constitué un sous-comité chargé du contrôle de l'exécution du présent Accord et de l'élaboration des propositions de programmes de coopération. Les programmes devront être approuvés par le Comité spécial et établis sous la forme prévue par l'article 2 du présent Accord.

Sur la demande de l'une quelconque des deux Parties, le sous-comité pourra se réunir entre les sessions ordinaires du Comité spécial.

<sup>1</sup> Entré en vigueur le 23 juillet 1979 par la signature, conformément à l'article 6.

<sup>2</sup> Nations Unies, *Recueil des Traités*, vol. 746, p. 117.

<sup>3</sup> *Ibid.*, vol. 1150, p. 442.

*Article 6.* Le présent Accord entrera en vigueur à la date de sa signature et aura la même durée que l'Accord de coopération culturelle, scientifique et technique du 7 février 1969.

FAIT à Madrid le 23 juillet 1979 en quatre exemplaires, deux en français et deux en espagnol, chacun des quatre textes faisant également foi.

Pour le Gouvernement  
du Royaume d'Espagne :

[Signé]

M. OREJA AGUIRRE  
Ministro de Asuntos Exteriores<sup>1</sup>

Pour le Gouvernement  
de la République française :

[Signé]

E. DE MARGERIE  
Ambassadeur de France en Espagne

---

<sup>1</sup> Ministre des affaires extérieures.

[TRANSLATION — TRADUCTION]

AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE KINGDOM OF SPAIN AND THE GOVERNMENT OF THE FRENCH REPUBLIC CONCERNING CO-OPERATION IN THE FIELD OF PUBLIC FINANCE

The Government of the Kingdom of Spain and the Government of the French Republic,

In accordance with the provisions of article 2 of the Supplementary Agreement between the Government of the Spanish State and the Government of the French Republic for implementing article VI of the Agreement on Cultural, Scientific and Technical Co-operation of 7 February 1969,<sup>2</sup> signed at Madrid on 28 May 1974,<sup>3</sup>

Considering the friendly relations that exist between the two countries,

Desiring to promote scientific and technical co-operation for the benefit of the two countries,

Have agreed as follows:

*Article 1.* The Government of the Kingdom of Spain and the Government of the French Republic have decided to co-operate in the field of public finance with regard to matters relating to the budgetary and public expenditure.

*Article 2.* The topics which will be the subject of co-operation between the two Parties shall be established in annual programmes by means of an exchange of notes through the diplomatic channel.

*Article 3.* The co-operation shall take the form of exchanges of information, documentation, specialists and trainees.

These activities shall be co-ordinated, respectively, by the Ministry of Economic Affairs and Budget in France and the Ministry of Finance in Spain.

*Article 4.* The experts and trainees sent to the territory of the other Party for the development of joint co-operation programmes shall enjoy the facilities provided for in article XVIII of the Agreement on Cultural, Scientific and Technical Co-operation of 7 February 1969.

The expenses of the experts and trainees designated to execute the programmes referred to in the previous paragraph shall be defrayed in accordance with the provisions of article 5 of the Supplementary Agreement of 28 May 1974.

*Article 5.* Within the framework of the Special Committee established by article 3 of the Supplementary Agreement of 28 May 1974, a sub-committee shall be established to supervise the implementation of this Agreement and to prepare co-operation programme proposals. The programmes must be approved by the Special Committee and established in the manner provided for in article 2 of this Agreement.

<sup>1</sup> Came into force on 23 July 1979 by signature, in accordance with article 6.

<sup>2</sup> United Nations, *Treaty Series*, vol. 746, p. 117.

<sup>3</sup> *Ibid.*, vol. 1150, p. 444.

At the request of either Party, the Sub-Committee may meet between the ordinary sessions of the Special Committee.

*Article 6.* This Agreement shall enter into force on the date of its signature and shall be of the same duration as the Agreement on Cultural, Scientific and Technical Co-operation of 7 February 1969.

DONE at Madrid, on 23 July 1979, in four copies, two in Spanish and two in French, each of the four texts being equally authentic.

For the Government  
of the Kingdom of Spain:

*[Signed]*

M. OREJA AGUIRRE  
Minister for Foreign Affairs

For the Government  
of the French Republic:

*[Signed]*

E. DE MARGERIE  
Ambassador of France in Spain



**No. 19181**

---

**SPAIN  
and  
BULGARIA**

**Agreement on scientific and technical co-operation. Signed  
at Sofia on 7 March 1980**

*Authentic texts: Spanish, Bulgarian and French.*

*Registered by Spain on 22 October 1980.*

---

**ESPAGNE  
et  
BULGARIE**

**Convention en matière de coopération scientifique et tech-  
nique. Signée à Sofia le 7 mars 1980**

*Textes authentiques : espagnol, bulgare et français.*

*Enregistrée par l'Espagne le 22 octobre 1980.*

[SPANISH TEXT — TEXTE ESPAGNOL]

## CONVENIO DE COOPERACIÓN CIENTÍFICA Y TÉCNICA ENTRE EL GOBIERNO DE ESPAÑA Y EL GOBIERNO DE LA REPÚBLICA POPULAR DE BULGARIA

El Gobierno de España y el Gobierno de la República Popular de Bulgaria,  
Deseosos de desarrollar las relaciones entre ambos países en el campo de la  
Cooperación Científica y Técnica,  
Han convenido lo siguiente :

*Artículo 1.* Las Partes Contratantes declaran su deseo de estimular y de desarrollar la Cooperación Científica y Técnica entre ambos países. Los campos para la realización de esta cooperación, así como los medios para desarrollar la misma, serán fijados de común acuerdo.

Ambas Partes estimularán y facilitarán el establecimiento de relaciones directas de cooperación entre los Organismos nacionales respectivos que sean autorizados para desarrollar esta cooperación.

*Artículo 2.* Para la realización de la Cooperación Científica y Técnica, ambas Partes utilizarán y fomentarán las siguientes formas de cooperación:

1. Establecimiento de contactos entre los Institutos y Organismos de carácter científico y técnico de ambos países mediante la firma de Acuerdos de cooperación entre los mismos y que deberán ser aprobados por los Gobiernos.

2. Estudio en común de las investigaciones científicas básicas y aplicadas que representen un interés mutuo para ambas Partes y realización de investigaciones llevadas a cabo a petición de una de las Partes.

3. Intercambio de investigadores científicos y especialistas para adquisición de conocimientos especializados sobre problemas científicos y técnicos de interés para ambos países, mediante la atribución de ayudas para estudios y especialización.

4. Intercambio de informaciones científicas y técnicas dentro del marco previsto para la Legislación Nacional de cada Parte y por los Convenios Internacionales suscritos por ella.

*Artículo 3.* Con el fin de llevar a cabo la aplicación del presente Convenio, examinar los resultados obtenidos y fijar el programa de actuación, será creada una Comisión Mixta de Cooperación Científica y Técnica en cuyas reuniones podrán participar los Expertos que las Partes designen.

Esta Comisión Mixta podrá designar Grupos de Trabajo mixtos encargados de estudiar y promover los diferentes sectores de cooperación.

La Comisión Mixta a que se refiere el presente Artículo determinará la amplitud y las condiciones de la Cooperación Científica y Técnica.

*Artículo 4.* Ambas Partes se comprometen a no comunicar a terceros países, salvo acuerdo previo con la otra Parte, los resultados derivados de la Cooperación Científica y Técnica obtenidos como aplicación del presente Convenio.



*Artículo 5.* Las Partes contratantes se comprometen a conceder a los investigadores científicos y especialistas del otro país las facilidades necesarias para la realización de sus trabajos derivados del presente Convenio, dentro del marco de sus respectivas Legislaciones y con arreglo a normas de reciprocidad.

*Artículo 6.* Los gastos de viaje de los Expertos e Investigadores adscritos a programas de cooperación científica y técnica establecidos de común acuerdo por las Partes, correrán a cargo del país que los envíe.

Los gastos de estancia y viajes en el territorio del país de estancia, motivados por la ejecución de dichos programas de cooperación serán determinados de mutuo acuerdo en cada caso a través de la Comisión Mixta.

*Artículo 7.* El presente Convenio entrará en vigor en la fecha en que ambas Partes contratantes se notifiquen recíprocamente por vía diplomática que han sido cumplidos los requisitos constitucionales internos para su entrada en vigor.

La duración del presente Convenio será de 5 años, prorrogándose automáticamente por periodos sucesivos de un año, a no ser que una de las Partes contratantes denuncie por escrito el Convenio por lo menos seis meses antes de su vencimiento.

Si el Convenio fuera denunciado, sus disposiciones seguirán en vigor durante el periodo y en la medida que sean estrictamente necesarios para asegurar la terminación de los programas acordados de cooperación científica y técnica previstos en los acuerdos a que se refiere el Artículo 2.

HECHO en Sofía, el 7 de Marzo de 1980, en idiomas español, búlgaro y francés, en dos ejemplares cada texto, haciendo fe igualmente todos ellos.

En caso de disparidad de interpretación, las Partes utilizarán a estos efectos el redactado en idioma francés.

Por el Gobierno  
de España:

[Signed — Signé]

CARLOS ROBLES PIQUER  
Secretario de Estado  
de Asuntos Exteriores

Por el Gobierno  
de la República Popular Búlgara:

[Signed — Signé]

MARIJ IVANOV  
Primer Viceministro  
de Asuntos Exteriores

[BULGARIAN TEXT — TEXTE BULGARE]

## СПОРАЗУМЕНИЕ ЗА НАУЧНО И ТЕХНИЧЕСКОТО СЪТРУДНИЧЕСТВО МЕЖДУ ПРАВИТЕЛСТВОТО НА ИСПАНИЯ И ПРАВИТЕЛСТВОТО НА НАРОДНА РЕПУБЛИКА БЪЛГАРИЯ

Правителството на Испания и Правителството на Народна република България, водени от желанието да развият връзките между двете страни в областта на научно-техническото сътрудничество, се договориха за следното:

*Член 1.* Договорящите се страни изказват желание да поощряват и развият научно-техническото сътрудничество между двете страни. Областите за осъществяване на това сътрудничество и средствата за развитието му ще бъдат уточнени след взаимно договаряне.

Двете страни ще поощряват и улесняват установяването на пряки връзки за сътрудничество между съответните национални ведомства, упълномощени да развият това сътрудничество.

*Член 2.* За осъществяване научно-техническото сътрудничество, двете страни ще използват и развият следните форми на сътрудничество:

1. Установяване на контакти между институти и ведомства с научен и технически характер на двете страни, чрез подписване на Споразумение за сътрудничество между тези институти, след одобрения от двете правителства.

2. Съвместни научни фундаментални и приложни изследвания от взаимен интерес за двете страни и осъществяване на научни изследвания по молба на една от страните.

3. Размяна на научни работници и специалисти за усъвършеаване на знанията им по научни и технически въпроси от интерес на двете страни, чрез отпускане на стипендия за обучение и специализация.

4. Размяна на научно-техническа информация в рамките на законите на всяка страна и международните спогодби подписани от нея.

*Член 3.* С цел да доведе до край приложението на настоящото Споразумение, да разгледа получените резултати и да уточни програмата за действие, ще бъде създадена смесена комисия за научно-техническо сътрудничество, на чиито заседания ще могат да присъствуват експерти, определени от страните.

Тази смесена комисия ще може да създава смесени работни групи, натоварени да проучват и развият различните сектори на сътрудничеството.

Смесената комисия за която се отнася този член, ще определи размерите и условията на научно-техническото сътрудничество.

*Член 4.* Двете страни се ангажират да не съобщават на трета страна, освен след споразумение с другата страна, резултатите от научно-техническото сътрудничество, произтичащи от настоящото Споразумение.

**Член 5.** Договарящите се страни се ангажират да предоставят на научните работници и специалисти от другата страна необходимите условия за осъществяване на работните задачи, произтичащи от настоящето Споразумение, в рамките на съответните законодателства и на реципрочна основа.

**Член 6.** Пътните разходи на експертите и научните работници, включени в програмите за научно-техническото сътрудничество, установени по взаимно съгласие между страните, ще са за сметка на изпращащата страна.

Разходите по престоя и за вътрешен транспорт, свързан с осъществяване на програмите за сътрудничество, ще се определят при всеки отделен случай по взаимно съгласие чрез Смесената комисия.

**Член 7.** Настоящото Споразумение ще влезе в сила от датата, в която двете договарящи се страни се уведомяват взаимно по дипломатически път, че са изпълнили вътрешните конституционни изисквания за неговото влизане в сила.

Продължителността на настоящото Споразумение ще бъде от 5 години, като ще се продължава автоматически за следващите периоди от една година, освен ако една от договарящите се страни не го денонсира писмено най-малко 6 месеца преди изтичането му.

Ако Споразумението бъде денонсирано, неговите разпоредения ще продължават да бъдат в сила за период и в степен необходим, за да се осигури приключване на договорените програми за научно-техническо сътрудничество, предвидени в Споразумението, споменати в член 2.

Изготвено в София на 7 март 1980 год. на испански, български и френски език, в два екземпляра на всеки език, като всеки има еднаква сила.

В случай на различни тълкувания, двете страни ще използват редакцията на френски език.

За Правителството  
на Испания:

[Signed — Signé]

CARLOS ROBLES PIQUER  
Secretario de Estado  
de Asuntos Exteriores

За Правителството  
на Народна Република България:

[Signed — Signé]

MARI IVANOV  
Primer Viceministro  
de Asuntos Exteriores

CONVENTION<sup>1</sup> EN MATIÈRE DE COOPÉRATION SCIENTIFIQUE ET  
TECHNIQUE ENTRE LE GOUVERNEMENT DE L'ESPAGNE ET  
LE GOUVERNEMENT DE LA RÉPUBLIQUE POPULAIRE DE  
BULGARIE

Le Gouvernement de l'Espagne et le Gouvernement de la République populaire de Bulgarie,

Désireux de développer les relations entre les deux pays dans le domaine de la coopération scientifique et technique,

Sont convenus de ce qui suit :

*Article 1.* Les Parties contractantes déclarent leur volonté de promouvoir et de développer la coopération scientifique et technique entre les deux pays. Les domaines dans lesquels se déroulera cette coopération, ainsi que les moyens nécessaires à son développement, seront déterminés d'un commun accord.

Les deux Parties encourageront et faciliteront l'établissement de relations directes de coopération entre leurs organismes nationaux respectifs autorisés à mener à bien cette coopération.

*Article 2.* Pour mener à bien la coopération scientifique et technique, les deux Parties utiliseront et encourageront les formes de coopération suivantes :

1. Etablissement de contacts entre les instituts et organismes à caractère scientifique et technique des deux pays, par la conclusion d'accords de coopération qui devront être approuvés par les Gouvernements.

2. Etude en commun des travaux de recherche scientifique, fondamentale et appliquée, revêtant un intérêt mutuel pour les deux Parties, et réalisation d'activités de recherche à la demande de l'une des deux Parties.

3. Echange de chercheurs scientifiques revêtant un intérêt pour les deux pays, par l'octroi de bourses d'études et de spécialisation.

4. Echange d'informations scientifique et technique dans le cadre prévu par les conventions internationales souscrites par celles-ci.

*Article 3.* Dans le but d'assurer l'application de la présente Convention, d'examiner les résultats obtenus et de déterminer le programme d'action, on créera une Commission mixte [de coopération scientifique et technique] et aux réunions de laquelle pourront participer les experts désignés par les deux Parties.

La Commission mixte pourra créer des Groupes de travail mixtes, chargés d'étudier et de promouvoir les différents domaines de coopération.

La Commission mixte à laquelle se réfère le présent article déterminera l'ampleur et les conditions de la coopération scientifique et technique.

<sup>1</sup> Entrée en vigueur le 16 avril 1980, date de la dernière des notifications (effectuées les 25 mars et 16 avril 1980) par lesquelles les Parties contractantes se sont informées, par la voie diplomatique, de l'accomplissement des procédures constitutionnelles requises, conformément à l'article 7.

*Article 4.* Chaque Partie contractante s'engage à ne pas communiquer à des pays tiers, sauf accord préalable avec l'autre Partie, les résultats obtenus par la coopération scientifique et technique en vertu de l'application de la présente Convention.

*Article 5.* Chaque Partie contractante s'engage à réserver aux chercheurs scientifiques et aux experts de l'autre Partie les facilités nécessaires pour mener à bien les travaux qui leur sont confiés en application de la présente Convention, dans le cadre de la législation nationale de chacune d'elles et conformément aux normes de la réciprocité.

*Article 6.* Les frais de voyage des experts et chercheurs participant aux programmes de coopération scientifique et technique, établis d'un commun accord entre les deux Parties, seront à la charge du pays qui les envoie.

Les frais de séjour et les frais de déplacement sur le territoire du pays d'accueil, découlant de l'exécution des programmes de coopération, seront déterminés, cas par cas, d'un commun accord par l'intermédiaire de la Commission mixte.

*Article 7.* La présente Convention entrera en vigueur à la date à laquelle les deux Parties contractantes s'informeront réciproquement, par la voie diplomatique, que les conditions requises à cet effet par leurs Constitutions respectives ont été remplies.

La présente Convention aura une durée de 5 ans qui sera prorogée automatiquement pour des périodes successives d'un an, à moins que l'une des Parties contractantes ne dénonce par écrit la Convention, six mois au moins avant la date de son expiration.

Au cas où l'une des Parties contractantes dénoncerait la Convention, ses dispositions demeureront en vigueur pendant la période et dans la mesure strictement nécessaires pour assurer la conclusion des programmes de coopération scientifique et technique, prévus par les accords auxquels se réfère l'article 2.

FAIT à Sofia le 7 mars 1980 en espagnol, en bulgare et français, en deux exemplaires chacun, les trois textes faisant également foi.

En cas de conflit d'interprétation, les Parties utiliseront le texte rédigé en français.

Pour le Gouvernement  
de l'Espagne :

[Signé]

CARLOS ROBLES PIQUER  
Secretario de Estado  
de Asuntos Exteriores<sup>1</sup>

Pour le Gouvernement  
de la République populaire de Bulgarie :

[Signé]

MARIJ IVANOV  
Primer Viceministro  
de Asuntos Exteriores<sup>2</sup>

---

<sup>1</sup> Secrétaire d'Etat aux affaires extérieures.

<sup>2</sup> Premier Vice-Ministre des affaires extérieures.

[TRANSLATION — TRADUCTION]

AGREEMENT<sup>1</sup> ON SCIENTIFIC AND TECHNICAL CO-OPERATION  
BETWEEN THE GOVERNMENT OF SPAIN AND THE GOVERNMENT  
OF THE PEOPLE'S REPUBLIC OF BULGARIA

---

The Government of Spain and the Government of the People's Republic of Bulgaria,

Desiring to develop relations between the two countries in the field of scientific and technical co-operation,

Have agreed as follows:

*Article 1.* The Contracting Parties declare that they desire to encourage and develop scientific and technical co-operation between the two countries. The fields in which this co-operation will be undertaken and the means for developing it shall be established by mutual agreement.

Both Parties shall encourage and facilitate the establishment of direct relations for co-operation between the respective national bodies authorized to implement such co-operation.

*Article 2.* In order to implement scientific and technical co-operation, both Parties shall use and encourage the following forms of co-operation:

1. Establishment of contacts between scientific and technical institutes and bodies in both countries through the conclusion of co-operation agreements between them, which must be approved by the Governments.

2. Joint planning of basic and applied scientific research that is of mutual interest to both Parties, and the conduct of research at the request of one of the Parties.

3. Exchange of scientific researchers and experts for the purpose of acquiring specialized knowledge on scientific and technical problems of interest to both countries, through the granting of training and specialized training fellowships.

4. Exchange of scientific and technical information within the framework specified by the national legislation of each Party and in the international agreements they have signed.

*Article 3.* For the purpose of implementing this Agreement, evaluating its results and establishing a programme of action, a Joint Commission for scientific and technical co-operation shall be established, in the meetings of which the experts appointed by the Parties may participate.

The Joint Commission may establish joint working groups to study and promote co-operation in the various sections.

The Joint Commission referred to herein shall determine the scope of, and conditions for, scientific and technical co-operation.

---

<sup>1</sup> Came into force on 16 April 1980, the date of the last of the notifications (effected on 25 March and 16 April 1980) by which the Contracting Parties informed each other through the diplomatic channel of the completion of the required constitutional procedures, in accordance with article 7.

*Article 4.* Both Parties agree that the results of scientific and technical co-operation obtained through application of this Agreement shall not be divulged to other countries without the prior agreement of the other Party.

*Article 5.* Each Contracting Party agrees to grant to the scientific researchers and experts from the other country the facilities they need to perform the work assigned to them under this Agreement, within the framework of their respective national legislations and in accordance with the standards of reciprocity.

*Article 6.* The travel expenses of experts and researchers participating in the scientific and technical co-operation programmes shall be established by mutual agreement between the Parties and shall be defrayed by the sending country.

Living and travel expenses incurred in the territory of the best country in connection with the implementation of these co-operation programmes shall be determined by mutual agreement through the Joint Commission on a case-by-case basis.

*Article 7.* This Agreement shall enter into force on the date on which the Contracting Parties have notified one another through the diplomatic channel that the constitutional formalities required for its entry into force have been completed.

This Agreement shall remain in force for five years and shall be automatically renewed for successive periods of one year, unless one of the Contracting Parties denounces it in writing at least six months prior to the date of its expiry.

If this Agreement is denounced, its provisions shall remain in force for the period and to the extent strictly required to ensure the completion of the agreed scientific and technical co-operation programmes provided for in the agreements referred to in article 2.

DONE at Sofia on 7 March 1980 in the Spanish, Bulgarian and French languages, in two copies of each text, all three texts being equally authentic.

In the event of disagreements over interpretation, the Parties shall use the French text.

For the Government  
of Spain:

[Signed]

CARLOS ROBLES PIQUER  
Secretary of State  
for Foreign Affairs

For the Government  
of the People's Republic of Bulgaria:

[Signed]

MARIJ IVANOV  
First Deputy Minister  
for Foreign Affairs





No. 19182

---

**WORLD METEOROLOGICAL ORGANIZATION  
and  
BURUNDI**

**Agreement concerning the World Meteorological Organization (WMO) Regional Office for Africa in the Republic of Burundi (with protocol). Signed at Geneva on 1 October 1980**

*Authentic text: French.*

*Registered by the World Meteorological Organization on 22 October 1980.*

---

**ORGANISATION MÉTÉOROLOGIQUE MONDIALE  
et  
BURUNDI**

**Accord relatif au Bureau régional de l'Organisation météorologique mondiale (OMM) pour l'Afrique dans la République du Burundi (avec protocole). Signé à Genève le 1<sup>er</sup> octobre 1980**

*Texte authentique : français.*

*Enregistré par l'Organisation météorologique mondiale le 22 octobre 1980.*

## ACCORD<sup>1</sup> ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DU BURUNDI ET L'ORGANISATION MÉTÉOROLOGIQUE MONDIALE RELATIF AU BUREAU RÉGIONAL DE L'OMM POUR L'AFRIQUE DANS LA RÉPUBLIQUE DU BURUNDI

Le Gouvernement de la République du Burundi (ci-après appelé «le Gouvernement»), d'une part, et l'Organisation météorologique mondiale (ci-après appelée «l'Organisation»), d'autre part,

Notant la décision adoptée par le Huitième Congrès météorologique mondial concernant le transfert du Bureau régional de l'Organisation météorologique mondiale pour l'Afrique à un emplacement de la région africaine,

Notant l'offre faite par le Gouvernement de la République du Burundi d'accueillir le Bureau régional de l'OMM pour l'Afrique dans la ville de Bujumbura, capitale de la République du Burundi,

Désireux de conclure un accord régissant le statut juridique du Bureau régional de l'Organisation pour l'Afrique dans la République du Burundi,

Désireux de déterminer les privilèges, immunités et facilités à accorder par le Gouvernement à l'Organisation, aux représentants de ses Membres et à ses fonctionnaires, et

Désireux de régler d'autres questions connexes,

Ont convenu ce qui suit :

### *Article premier.* DÉFINITIONS

1.1. Aux fins du présent Accord et de son Protocole d'Exécution :

a) Les mots «biens, fonds et avoirs» figurant dans la Convention sur les privilèges et immunités des Nations Unies<sup>2</sup> comprennent les biens, avoirs et fonds administrés par l'Organisation dans l'accomplissement de ses fonctions constitutionnelles.

b) Le mot «Membres» vise les Membres de l'Association régionale de l'OMM pour la Région I (Afrique).

c) Les mots «représentants des Membres» figurant dans la Convention sur les privilèges et immunités des Nations Unies comprennent tous les représentants, délégués, délégués adjoints, suppléants, conseillers, experts techniques, consultants et secrétaires des délégations des Membres, quelles que soient les relations existant entre la République du Burundi et ces Membres.

d) Le mot «communications» figurant dans la Convention sur les privilèges et immunités des Nations Unies comprend toute la correspondance postale, télégraphique et téléphonique de l'Organisation.

e) Les mots «Secrétaire général» figurant dans la Convention sur les privilèges et immunités des Nations Unies visent le «Secrétaire général de l'Organisation».

f) Les mots «Organisation des Nations Unies» figurant dans la Convention sur les privilèges et immunités des Nations Unies visent «l'Organisation».

<sup>1</sup> Entré en vigueur le 1<sup>er</sup> octobre 1980 par la signature, conformément à l'article 13, paragraphe 1.

<sup>2</sup> Nations Unies, *Recueil des Traités*, vol. 1, p. 15.

g) Les mots «Bureau régional» visent le «Bureau régional de l'OMM pour l'Afrique».

h) Les mots «Directeur régional» visent le «Directeur régional de l'OMM pour l'Afrique».

i) Le mot «fonctionnaires» comprend «le personnel international recruté par l'Organisation et en particulier le Directeur régional, les consultants et les experts».

#### *Article 2. CHAMP D'APPLICATION DE L'ACCORD*

2.1. Les dispositions du présent Accord s'appliquent aux activités du Bureau régional telles qu'elles sont déterminées par l'Organisation. Toutes autres relations entre l'Organisation et la République du Burundi sont régies par les procédures établies entre l'OMM et ses Membres.

2.2. Sans préjudice de l'application des règles énoncées dans le présent Accord et, en vertu des dispositions de la Convention sur les privilèges et immunités qui s'appliquent à l'OMM dans le cadre dudit Accord, l'Organisation jouit dans la République du Burundi de la capacité juridique nécessaire à l'exercice des fonctions du Bureau régional. Elle jouit en outre des privilèges et immunités nécessaires au fonctionnement de son Bureau régional. Les représentants des Membres ainsi que les fonctionnaires de l'Organisation jouissent de même des privilèges et immunités nécessaires à l'exercice indépendant de leurs fonctions dans le cadre de l'Organisation en conformité avec les dispositions prévues dans les sections 14, 20 et 23 de la Convention sur les privilèges et immunités des Nations Unies.

#### *Article 3. INTERPRÉTATION*

3.1. Le présent Accord est interprété conformément aux articles 31 et 32 de la Convention de Vienne sur le droit des traités<sup>1</sup>.

3.2. La version française du présent Accord est considérée comme étant le texte authentique.

3.3. En cas de divergence de vues concernant l'application ou l'interprétation de la Convention sur les privilèges et immunités des Nations Unies et du présent Accord, les dispositions de ce dernier prévaudront.

#### *Article 4. LIBERTÉ D'ACTION ET DE RÉUNION*

4.1. Le Gouvernement garantit à l'Organisation, dans la République du Burundi, l'indépendance et la liberté d'action qui lui appartiennent, en sa qualité d'institution internationale.

4.2. Le Bureau régional jouit, dans la République du Burundi, d'une liberté de réunion absolue comprenant la liberté de discussion et de décision, dans le cadre des fonctions normales de l'Organisation.

#### *Article 5. FONCTIONNAIRES*

5.1. Le Secrétaire général, ou le Directeur régional agissant en qualité de représentant dûment mandaté du premier, détermine, en accord avec le Gouvernement :

- a) Les diverses catégories de fonctionnaires bénéficiant des dispositions des sections 4 et 6 du Protocole d'Exécution;
- b) L'étendue de ces immunités, privilèges et facilités applicable à chacune desdites catégories.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1155, p. 331.

En outre, le Directeur régional communique, en temps voulu, au Gouvernement une liste à jour des fonctionnaires susmentionnés, en indiquant les catégories auxquelles ils appartiennent.

5.2. Au terme de la section 19 de la Convention sur les privilèges et immunités des Nations Unies, outre les privilèges et immunités prévus à l'article 5.1 du présent Accord, le Secrétaire général et les fonctionnaires supérieurs des catégories désignées par celui-ci et approuvées par le Gouvernement jouissent, pour eux-mêmes, leurs conjoints et enfants mineurs, des privilèges, immunités, exemptions et facilités accordés aux envoyés diplomatiques.

#### *Article 6. ACCÈS AU BUREAU RÉGIONAL DE L'OMM AU BURUNDI*

6.1. Le Gouvernement du Burundi prend toutes les mesures nécessaires destinées à faciliter les formalités d'usage pour les personnes en transit, en provenance et à destination du Bureau régional appelées à y exercer des fonctions officielles ou invitées à s'y rendre par l'Organisation ou le Bureau régional.

6.2. Le Secrétaire général et les fonctionnaires supérieurs mentionnés à l'article 5.2 du présent Accord jouissent, lorsqu'ils voyagent à titre officiel, des mêmes facilités que les envoyés diplomatiques.

#### *Article 7. ABUS DES PRIVILÈGES*

Si le Gouvernement estime qu'il y a eu abus d'un privilège ou d'une immunité accordé par le présent Accord, des consultations auront lieu entre le Gouvernement et l'Organisation en vue de déterminer si un tel abus s'est produit et, dans l'affirmative, d'essayer d'en prévenir la répétition. Si de telles consultations n'aboutissent pas à un résultat satisfaisant pour le Gouvernement et l'Organisation, la question de savoir s'il y a eu abus d'un privilège ou d'une immunité sera portée devant la Cour internationale de Justice. Si la Cour internationale de Justice constate qu'un tel abus s'est produit, le Gouvernement aura le droit, après notification à l'Organisation, de cesser d'accorder, dans ses rapports avec l'Organisation, le bénéfice du privilège ou de l'immunité dont il aurait été fait abus.

#### *Article 8. SERVICES*

Pour la fourniture des services publics assurés par les services gouvernementaux ou les organismes contrôlés par lui, le Gouvernement s'efforcera dans toute la mesure du possible de les faire assurer au tarif et à des conditions favorables.

#### *Article 9. SÉCURITÉ NATIONALE*

Rien dans le présent Accord n'est interprété comme empêchant le Gouvernement de prendre toutes précautions appropriées dans l'intérêt de la sécurité de la République du Burundi et du maintien de l'ordre public.

#### *Article 10. NON-RESPONSABILITÉ DU BURUNDI*

La République du Burundi n'encourt, du fait de l'activité de l'Organisation sur son territoire, aucune responsabilité internationale quelconque pour les actes et omissions de l'Organisation ou pour ceux de ses fonctionnaires agissant ou s'abstenant dans le cadre de leurs fonctions.

#### *Article 11. EXÉCUTION*

Le Ministère des affaires étrangères est chargé de l'exécution du présent Accord, au nom du Gouvernement de la République du Burundi.

*Article 12. RÈGLEMENT DES DIFFÉRENDS*

12.1. L'Organisation prendra des dispositions appropriées en vue du règlement satisfaisant :

- a) Des différends en matière de contrats ou d'autres différends de droit privé dans lesquels l'Organisation serait partie;
- b) Des différends dans lesquels serait impliqué un fonctionnaire de l'Organisation qui, du fait de sa situation officielle jouit de l'immunité, si cette immunité n'a pas été levée par le Secrétaire général conformément aux dispositions des sections 20 et 23 de la Convention sur les privilèges et immunités des Nations Unies.

12.2. Toute divergence de vues entre l'Organisation et le Gouvernement portant sur l'interprétation ou l'application du présent Accord, de son Protocole d'Exécution ou de tout accord ou arrangement complémentaire qui n'aurait pas été réglé par voie de négociation, est déferée à un collège d'arbitres composé de trois membres; le premier de ces arbitres est nommé par le Gouvernement, le second par le Secrétaire général et le troisième, qui présidera le collège d'arbitres, par le Président de la Cour internationale de Justice, à moins que, dans un cas d'espèce, les parties au présent Accord ne conviennent d'avoir recours à un mode différent de règlement. Le collège d'arbitres sera saisi par l'une ou l'autre partie, par voie de requête écrite et arrêtera sa propre procédure.

*Article 13. DISPOSITIONS FINALES*

13.1. Le présent Accord entre en vigueur dès sa signature par le Gouvernement et par le Secrétaire général.

13.2. Dès l'entrée en vigueur du présent Accord, le Secrétaire général de l'Organisation météorologique mondiale en communique le texte au Secrétaire général des Nations Unies, pour enregistrement, conformément à l'article 1 du Règlement adopté par l'Assemblée générale des Nations Unies le 14 décembre 1946, aux fins de donner effet à l'Article 102 de la Charte des Nations Unies<sup>1</sup>.

13.3. Chacune des parties contractantes pourra faire connaître à l'autre son intention de dénoncer le présent Accord moyennant un préavis de six mois au minimum.

13.4. Le présent Accord peut être révisé à la demande de l'une ou l'autre partie.

13.5. A moins que l'une ou l'autre des parties n'exerce ses droits conformément aux dispositions de l'article 13.3 ou 13.4, le présent Accord sera tacitement renouvelé à la fin de chaque période financière quadriennale de l'Organisation, à savoir le 31 décembre 1983 pour la période actuelle.

13.6. La dénonciation du présent Accord :

- i) Décharge les deux parties de toute obligation de continuer à appliquer le présent Accord,
- ii) N'affecte aucun droit ni aucune obligation ou situation juridique des parties découlant de l'exécution du présent Accord antérieurement à la dénonciation.

13.7. Les dispositions du présent Accord sont complétées par le Protocole d'Exécution.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 859, p. IX.

EN FOI DE QUOI, le présent Accord a été conclu et signé à Genève le premier octobre 1980, en deux exemplaires en langue française; un exemplaire de ce texte a été remis au représentant de la République du Burundi et un autre au Secrétaire général de l'Organisation météorologique mondiale.

Pour le Gouvernement  
de la République du Burundi :  
Le Représentant permanent de la République du Burundi auprès des Organisations internationales à Genève,

TERENCE SANZE  
Ambassadeur

Pour l'Organisation  
météorologique mondiale :  
Secrétaire général,

A. C. WIIN-NIELSEN

## PROTOCOLE D'EXÉCUTION DE L'ACCORD ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DU BURUNDI ET L'ORGANISATION MÉTÉOROLOGIQUE MONDIALE RELATIF AU BUREAU RÉGIONAL DE L'OMM POUR L'AFRIQUE DANS LA RÉPUBLIQUE DU BURUNDI

### *Section 1. LIBRE DISPOSITION DES FONDS*

La réglementation nationale en vigueur en matière monétaire et financière ne portera pas atteinte à l'Organisation ou au Bureau régional qui pourra, au nom de celle-ci, être titulaire de comptes en toutes monnaies, transférer librement les fonds, devises, numéraires et autres valeurs mobilières de la République du Burundi à l'étranger, convertir en une monnaie toutes devises et tous numéraires détenus par elle ou lui au Burundi. Toutefois, l'Organisation acquitte les taxes pour services rendus.

### *Section 2. COMMUNICATIONS*

L'Organisation bénéficie, pour ses communications destinées à la presse et à la radiodiffusion, d'un traitement au moins aussi favorable que le traitement accordé par le Gouvernement à tous autres gouvernements, y compris leurs missions diplomatiques, en matière de priorités, tarifs et taxes sur le courrier, télégrammes, communications téléphoniques et autres communications.

### *Section 3. CARTE D'IDENTITÉ*

Le Gouvernement remet à l'Organisation, pour chaque fonctionnaire qui est affecté au Bureau régional pour une période d'au moins six mois, une carte d'identité munie de la photographie du titulaire. Cette carte, authentifiée par le Gouvernement et l'Organisation, servira à la légitimation du fonctionnaire à l'égard de toute autorité gouvernementale de la République du Burundi.

### *Section 4. FONCTIONNAIRES*

4.1. Tous les fonctionnaires, quelle que soit leur nationalité, sont au bénéfice des immunités et facilités suivantes :

- a) Exemption de toute juridiction pour les actes accomplis dans l'exercice de leurs fonctions;
- b) Exonération de tous impôts burundais directs et indirects sur les traitements, émoluments et indemnités qui leur sont versés par l'Organisation.

4.2. Les fonctionnaires qui n'ont pas la nationalité burundaise bénéficient en outre des exemptions et facilités suivantes :

- a) Exemption des restrictions à la liberté de change dans des conditions identiques à celles accordées aux membres des missions diplomatiques de rang comparable accrédités auprès du Gouvernement;
- b) Ils ne sont pas soumis, ainsi que leurs conjoints et les membres de leur famille vivant à leur charge, aux mesures restrictives à l'immigration ni aux formalités d'enregistrement des étrangers;
- c) En cas de crise internationale, facilités de rapatriement pour les fonctionnaires et les membres de leur famille identiques à celles accordées aux membres des missions diplomatiques de rang comparable accrédités auprès du Gouvernement.

4.3. En outre, les fonctionnaires qui n'ont pas la nationalité burundaise et qui sont affectés au Bureau pour une période d'au moins un an bénéficient des exemptions et facilités suivantes :

- a) Exonération des impôts burundais directs et indirects conformément aux usages établis pour le personnel non burundais des institutions internationales au Burundi;
- b) Le droit d'importer en franchise de douane, en une ou plusieurs fois, leur mobilier et leurs effets personnels dans les six mois qui suivent leur entrée en fonction effective, ainsi que certains produits destinés à leur consommation personnelle (produits alimentaires, boissons, etc.), dont la liste est arrêtée en accord avec le Gouvernement; toutefois, l'Organisation assume les frais pour services rendus;
- c) Le droit d'importer en franchise de douane, une fois tous les trois ans, une voiture automobile pour usage personnel, étant entendu que les droits de douane sur la valeur résiduelle du véhicule seront dus au cas où cette voiture serait vendue ou cédée, sauf dans le cas où l'acquéreur bénéficie lui-même de l'exemption.

#### Section 5. ABUS DES PRIVILÈGES

Les représentants des Membres et les fonctionnaires qui ne sont pas de nationalité burundaise qui abuseraient du privilège de résidence en exerçant dans le pays des activités sans rapport avec leurs fonctions officielles pourraient être invités à quitter le pays par le Gouvernement, conformément à la procédure prévue à la section 25 de la Convention sur les privilèges et immunités des institutions spécialisées<sup>1</sup>.

#### Section 6. VISAS, PERMIS DE SÉJOUR, LAISSEZ-PASSER DES NATIONS UNIES

6.1. Le Gouvernement prend toutes mesures nécessaires pour faciliter l'entrée et le séjour sur le territoire de la République du Burundi, ainsi que le départ de ce territoire, de toutes les personnes appelées en qualité officielle auprès de l'Organisation, à savoir :

- i) Les représentants des Membres;
- ii) Les fonctionnaires;
- iii) Toutes autres personnes, quelle qu'en soit la nationalité, appelées ou invitées par l'Organisation.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 33, p. 261. Pour les textes finals et révisés des annexes publiées ultérieurement, voir vol. 71, p. 319; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 299; vol. 314, p. 309; vol. 323, p. 365; vol. 327, p. 327; vol. 371, p. 267; vol. 423, p. 285; vol. 559, p. 349; vol. 645, p. 341; vol. 1057, p. 322, et vol. 1060, p. 337.

6.2. Les règlements de police visant à restreindre l'entrée des étrangers dans la République du Burundi ou à réglementer les conditions de leur séjour ne s'appliquent pas aux personnes visées à la présente section.

6.3. Les personnes mentionnées à la présente section ne sont pas dispensées de l'observation des règlements en matière de quarantaine et de santé publique.

6.4. Les dispositions de la présente section s'appliquent au conjoint et aux enfants de la personne intéressée s'ils vivent avec elle et n'exercent pas de profession ou d'occupation indépendante.

6.5. Le Gouvernement reconnaît et accepte comme titre de voyage valable le «laissez-passer» des Nations Unies délivré aux fonctionnaires et le certificat de famille des Nations Unies délivré aux personnes à leur charge conformément aux arrangements administratifs conclus entre le Secrétaire général de l'Organisation météorologique mondiale et le Secrétaire général des Nations Unies.

#### *Section 7. SÉCURITÉ DES LOCAUX*

7.1. Le Gouvernement exerce la surveillance policière nécessaire à la protection des locaux de l'Organisation et au maintien de l'ordre dans les environs immédiats de ces locaux.

7.2. Lorsqu'il est prouvé ou qu'il y a de sérieuses raisons de soupçonner que des personnes recherchées pour des crimes ou délits de droit commun ou pour des atteintes à la sécurité de l'Etat se trouvent dans lesdits locaux, ou que des personnes non autorisées se sont introduites par la force dans ceux-ci, ou y ont introduit illégalement des documents ou des objets, le Secrétaire général, ou le Directeur régional, au nom de celui-ci, s'entendra avec les autorités gouvernementales en vue de lever l'immunité accordée en vertu des sections III et IV de la Convention sur les privilèges et immunités des Nations Unies.

#### *Section 8. SÉCURITÉ NATIONALE*

8.1. Au cas où il jugerait nécessaire d'appliquer les dispositions de l'article 9 de l'Accord, le Gouvernement se met, aussi rapidement que les circonstances le permettent, en rapport avec l'Organisation en vue d'arrêter, d'un commun accord, les mesures nécessaires à la protection des intérêts de l'Organisation.

8.2. L'Organisation collabore avec les autorités gouvernementales en vue d'éviter tout préjudice à la sécurité du Burundi du fait de son activité.

#### *Section 9. DRAPEAU ET EMBLÈME DE L'OMM*

9.1. Le Code et les règles relatifs au drapeau de l'OMM s'appliquent au présent Protocole d'Exécution.

9.2. Le nom et l'emblème officiel de l'Organisation peuvent être apposés sur les locaux principaux du Bureau régional, de même que sur ses véhicules officiels.

#### *Section 10. RÈGLEMENT DES DIFFÉRENDS*

10.1. Les différends définis à l'article 12.1 *a*) de l'Accord sont réglés conformément aux règles et principes généraux du droit international privé.

10.2. Les différends définis à l'article 12.1 *b*) de l'Accord sont réglés conformément aux procédures établies par les dispositions de l'article 12.2 de l'Accord.



*Section 11.* DISPOSITIONS FINALES

Sans préjudice des dispositions de l'Accord, le présent Protocole d'Exécution peut être révisé à la demande de l'une ou l'autre des parties.

EN FOI DE QUOI, le présent Protocole d'Exécution a été conclu et signé à Genève le premier octobre 1980, en deux exemplaires en langue française; un exemplaire de ce texte a été remis au représentant de la République du Burundi et un autre au Secrétaire général de l'Organisation météorologique mondiale.

Pour le Gouvernement  
de la République du Burundi :  
Le Représentant permanent de la République du Burundi auprès des Organisations internationales à Genève,

TERENCE SANZE  
Ambassadeur

Pour l'Organisation  
météorologique mondiale :  
Secrétaire général,

A. C. WIIN-NIELSEN

---

[TRANSLATION — TRADUCTION]

AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE REPUBLIC OF BURUNDI AND THE WORLD METEOROLOGICAL ORGANIZATION CONCERNING THE WMO REGIONAL OFFICE FOR AFRICA IN THE REPUBLIC OF BURUNDI

The Government of the Republic of Burundi (hereinafter referred to as “the Government”), on the one hand, and the World Meteorological Organization (hereinafter referred to as “the Organization”), on the other,

Noting the decision adopted by the Eighth World Meteorological Congress concerning the transfer of the WMO Regional Office for Africa to a location in the African Region,

Noting the offer made by the Government of the Republic of Burundi to accept the location of the WMO Regional Office for Africa in the city of Bujumbura, capital of the Republic of Burundi,

Desiring to conclude an agreement governing the juridical status of the Organization's Regional Office for Africa in the Republic of Burundi,

Desiring to specify the privileges, immunities and facilities to be granted by the Government to the Organization, the representatives of its Members and its officials, and

Desiring to settle other related questions,

Have agreed as follows:

*Article 1. DEFINITIONS*

1.1. For the purposes of this Agreement and its Protocol on Implementation:

(a) The words “property, funds and assets” in the Convention on the Privileges and Immunities of the United Nations<sup>2</sup> include the property, funds and assets administered by the Organization in the exercise of its constitutional functions.

(b) The word “Members” means the Members of the WMO Regional Association for Region I (Africa).

(c) The words “representatives of Members” in the Convention on the Privileges and Immunities of the United Nations cover all the representatives, delegates, deputy delegates, alternates, advisers, technical experts, consultants and secretaries of Members' delegations, irrespective of the relations existing between the Republic of Burundi and those Members.

(d) The word “communications” in the Convention on the Privileges and Immunities of the United Nations includes all the Organization's correspondence by mail, telegraph and telephone.

(e) The words “Secretary-General” in the Convention on the Privileges and Immunities of the United Nations mean the “Secretary-General of the Organization”.

<sup>1</sup> Came into force on 1 October 1980 by signature, in accordance with article 13 (1).

<sup>2</sup> United Nations, *Treaty Series*, vol. 1, p. 15, and vol. 90, p. 327 (corrigendum to vol. 1, p. 18).

(f) The words “United Nations” in the Convention on the Privileges and Immunities of the United Nations mean “the Organization”.

(g) The words “Regional Office” mean the “WMO Regional Office for Africa”.

(h) The words “Regional Director” mean the “WMO Regional Director for Africa”.

(i) The word “officials” includes “the international staff recruited by the Organization and in particular the Regional Director, consultants and experts”.

#### *Article 2. SCOPE OF THE AGREEMENT*

2.1. The provisions of this Agreement shall apply to the activities of the Regional Office as determined by the Organization. All other relations between the Organization and the Republic of Burundi shall be governed by the procedures established between WMO and its Members.

2.2. Without prejudice to the implementation of the rules laid down in this Agreement, and in pursuance of the provisions of the Convention on Privileges and Immunities which apply to WMO under the said Agreement, the Organization shall possess the legal capacity necessary in the Republic of Burundi for the exercise of the functions of the Regional Office. It shall also enjoy the privileges and immunities necessary for the functioning of its Regional Office. The representatives of Members, as well as the officials of the Organization, shall also enjoy such privileges and immunities as are necessary for the independent exercise of their functions in connection with the Organization, in accordance with the provisions laid down in sections 14, 20 and 23 of the Convention on the Privileges and Immunities of the United Nations.

#### *Article 3. INTERPRETATION*

3.1. This Agreement shall be interpreted in accordance with articles 31 and 32 of the Vienna Convention on the Law of Treaties.<sup>1</sup>

3.2. The French version of this Agreement shall be the authentic text.

3.3. In the case of disagreement concerning the application or interpretation of the Convention on the Privileges and Immunities of the United Nations and of this Agreement, the provisions of the latter shall prevail.

#### *Article 4. FREEDOM OF ACTION AND REUNION*

4.1. The Government guarantees the Organization, in the Republic of Burundi, the independence and freedom of action to which it is entitled as an international institution.

4.2. The Regional Office shall enjoy complete freedom of assembly in the Republic of Burundi, including freedom of discussion and decision, in connection with the normal functions of the Organization.

#### *Article 5. OFFICIALS*

5.1. The Secretary-General, or the Regional Director acting as his duly authorized representative, shall determine, by agreement with the Government:

(a) The various categories of officials which shall have the benefit of the provisions of sections 4 and 6 of the Protocol on Implementation;

<sup>1</sup> United Nations, *Treaty Series*, vol. 1155, p. 331.

(b) The extent of the immunities, privileges and facilities applicable to each of the said categories.

In addition, the Regional Director shall provide the Government, in good time, with an up-to-date list of the above-mentioned officials indicating the categories to which they belong.

5.2. In accordance with section 19 of the Convention on the Privileges and Immunities of the United Nations, the Secretary-General and senior officials of the categories designated by him and approved by the Government shall, in addition to the immunities and privileges specified in article 5.1 of this Agreement, be accorded in respect of themselves, their spouses and minor children, the privileges, immunities, exemptions and facilities accorded to diplomatic envoys.

*Article 6. ACCESS TO THE WMO REGIONAL OFFICE IN BURUNDI*

6.1. The Government of Burundi shall take all measures necessary to facilitate the customary procedures for persons in transit, proceeding from and travelling to the Regional Office who are called upon to exercise their official functions or invited to go there by the Organization or the Regional Office.

6.2. The Secretary-General and the senior officials mentioned in article 5.2 of this Agreement shall, when travelling on official business, be accorded the same facilities as are accorded to diplomatic envoys.

*Article 7. ABUSES OF PRIVILEGE*

If the Government considers that there has been an abuse of a privilege or immunity conferred by this Agreement, consultations shall be held between the Government and the Organization to determine whether any such abuse has occurred and, if so, to attempt to ensure that no repetition occurs. If such consultations fail to achieve a result satisfactory to the Government and the Organization, the question whether an abuse of a privilege or immunity has occurred shall be submitted to the International Court of Justice. If the International Court of Justice finds that such an abuse has occurred, the Government shall have the right, after notification to the Organization, to withhold from the Organization the benefits of the privilege or immunity so abused.

*Article 8. SERVICES*

With regard to the provision of public services by Government departments or bodies under its control, the Government shall make every effort to ensure that such services are provided at favourable rates and favourable terms.

*Article 9. NATIONAL SECURITY*

Nothing in this Agreement shall be construed as preventing the Government from taking every appropriate precaution in the interests of the security of the Republic of Burundi and the preservation of public order.

*Article 10. NON-RESPONSIBILITY OF BURUNDI*

The Republic of Burundi shall not incur, as a result of the activity of the Organization in its territory, any international responsibility of any kind for the acts or omissions of the Organization or of those of its officials acting or failing to act in the performance of their duties.

*Article 11. IMPLEMENTATION*

The Ministry of Foreign Affairs shall be responsible for the implementation of this Agreement, on behalf of the Government of the Republic of Burundi.

*Article 12. SETTLEMENT OF DISPUTES*

12.1. The Organization shall make appropriate provisions for the satisfactory settlement of:

- (a) Disputes arising out of contracts or other disputes of a private character to which the Organization is a party;
- (b) Disputes involving any official of the Organization who enjoys immunity by reason of his official position, if immunity has not been waived by the Secretary-General in accordance with the provisions of sections 20 and 23 of the Convention on the Privileges and Immunities of the United Nations.

12.2. Any disagreement between the Organization and the Government concerning the interpretation or application of this Agreement, of its Protocol of Execution or of any supplementary agreement or arrangement which shall not have been settled by negotiation, shall be referred to a panel of arbitrators having three members. The first shall be appointed by the Government, the second by the Secretary-General and the third, who shall be the Chairman of the panel of arbitrators, by the President of the International Court of Justice, unless, in any specific case, the parties to this Agreement agree to have recourse to a different mode of settlement. Matters may be referred to the panel of arbitrators by either party, by means of a written application, and the panel shall determine its own procedures.

*Article 13. FINAL PROVISIONS*

13.1. This Agreement shall enter into force immediately after it has been signed by the Government and by the Secretary-General.

13.2. Immediately after the entry into force of this Agreement, the Secretary-General of the World Meteorological Organization shall transmit the text to the Secretary-General of the United Nations for registration in accordance with article I of the Regulations adopted by the United Nations General Assembly on 14 December 1946, for the purpose of giving effect to Article 102 of the United Nations Charter.<sup>1</sup>

13.3. Each of the Contracting Parties may inform the other of its intention to denounce this Agreement, provided that at least six months' notice is given.

13.4. This Agreement may be revised at the request of either Party.

13.5. Unless one of the Parties exercises its rights in accordance with the provisions of article 13.3 or article 13.4, this Agreement shall be automatically renewed at the end of each four-year financial period of the Organization, i.e., on 31 December 1983 for the current period.

13.6. Denunciation of this Agreement:

- (i) Relieves both Parties of any obligation to continue to apply this Agreement;
- (ii) Does not affect any right, obligation or legal position of the Parties resulting from the operation of this Agreement prior to denunciation.

13.7. The provisions of this Agreement are supplemented by the Protocol on Implementation.

<sup>1</sup> United Nations, *Treaty Series*, vol. 859, p. VIII.

IN WITNESS WHEREOF, this Agreement has been concluded and signed at Geneva on 1 October 1980, in duplicate in the French language; one copy of the text has been given to the representative of the Republic of Burundi and another to the Secretary-General of the World Meteorological Organization.

For the Government  
of the Republic of Burundi:

TERENCE SANZE  
Ambassador

Permanent Representative of the Republic of Burundi to the international organizations at Geneva

For the World Meteorological  
Organization:

A. C. WIIN-NIELSEN  
Secretary-General

## PROTOCOL ON THE IMPLEMENTATION OF THE AGREEMENT BETWEEN THE GOVERNMENT OF THE REPUBLIC OF BURUNDI AND THE WORLD METEOROLOGICAL ORGANIZATION CONCERNING THE WMO REGIONAL OFFICE FOR AFRICA IN THE REPUBLIC OF BURUNDI

### *Section 1. FREE ACCESS TO FUNDS*

National regulations in force with regard to currency and financial matters shall not adversely affect the Organization or the Regional Office, which may, on behalf of the former, hold accounts in all currencies, freely transfer funds, currencies, legal tender and other transferable securities from the Republic of Burundi to other countries, and convert into another currency all currencies and legal tender possessed by the Organization or the Regional Office in Burundi. However, the Organization shall pay any charges for services provided in this connection.

### *Section 2. COMMUNICATIONS*

The Organization shall enjoy, for its communications to the press, radio and television, treatment not less favourable than that accorded by the Government to all other Governments, including their diplomatic missions, in the matter of priorities, rates and charges for mails, telegrams, telephone and other communications.

### *Section 3. IDENTITY CARD*

The Government shall supply the Organization with an identity card bearing the photograph of the holder for each official who is assigned to the Regional Office for a period of not less than six months. This card, validated by the Government and the Organization, shall serve as the credentials of the official *vis-à-vis* all governmental authorities of the Republic of Burundi.

### *Section 4. OFFICIALS*

4.1. All officials, whatever their nationality, have the benefit of the following immunities and facilities:

- (a) Immunity from legal process for acts resulting from the exercise of their functions;
- (b) Exemption from all direct and indirect Burundi taxes on the salaries, emoluments and allowances which they receive from the Organization.

4.2. Officials who are not of Burundi nationality shall, in addition, have the benefit of the following exemptions and facilities:

- (a) Exemption from currency exchange restrictions on the same terms as those accorded to members of diplomatic missions of comparable rank who are accredited to the Government;
- (b) Exemption in respect of themselves, their spouses and dependent family members, from immigration restrictions and alien registration requirements;
- (c) In the event of an international crisis, repatriation facilities for officials and their families, identical with those accorded to members of diplomatic missions of comparable rank who are accredited to the Government.

4.3. In addition, officials who are not of Burundi nationality and who are assigned to the Office for a period of not less than one year shall have the benefit of the following exemptions and facilities:

- (a) Exemption from direct and indirect Burundi taxes in accordance with the existing practices in respect of the non-Burundi staff of international agencies in Burundi;
- (b) The right to import their furniture and personal effects, free of customs duties, on one or more occasions during the six months following the date on which they take up their duties, together with certain goods intended for their personal consumption (food products, beverages, etc.), a list of which shall be drawn up by agreement with the Government; however, the Organization shall be responsible for the payment of expenses for any services provided in this connection;
- (c) The right to import a duty-free motor vehicle for personal use once every three years, subject to payment of customs duties on the depreciated value of the vehicle in the event that it should be sold or otherwise transferred, unless the person acquiring the vehicle also has the benefit of this exemption.

#### *Section 5. ABUSES OF PRIVILEGE*

Representatives of Members, and officials who are not of Burundi nationality, who abuse the privilege of residence by engaging in the country in activities which are outside their official functions may be required by the Government to leave the country, in accordance with the procedure laid down in section 25 of the Convention on the Privileges and Immunities of the Specialized Agencies.<sup>1</sup>

#### *Section 6. VISAS, RESIDENCE PERMITS, UNITED NATIONS LAISSEZ-PASSER*

6.I. The Government shall take all measures necessary to facilitate the entry into, stay in and departure from the territory of the Republic of Burundi of all persons called upon in an official capacity to present themselves at the Organization, namely:

- (i) The representatives of Members;
- (ii) Officials;
- (iii) All other persons, whatever their nationality, summoned or invited by the Organization.

---

<sup>1</sup> United Nations, *Treaty Series*, vol. 33, p. 261. For the final and revised texts of annexes published subsequently, see vol. 71, p. 318; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 298; vol. 314, p. 308; vol. 323, p. 364; vol. 327, p. 326; vol. 371, p. 266; vol. 423, p. 284; vol. 559, p. 348; vol. 645, p. 340; vol. 1057, p. 320, and vol. 1060, p. 337.

6.2. Police regulations aimed at restricting the entry of aliens into the Republic of Burundi or at regulating the conditions of their stay shall not apply to the persons covered by this section.

6.3. The persons referred to in this section shall not be exempted from the observance of regulations with regard to quarantine and public health.

6.4. The provisions of this section shall apply to the spouse and children of the person concerned if they live with him and do not carry on any profession or independent occupation.

6.5. The Government recognizes and accepts as a valid travel document the United Nations laissez-passer issued to officials and the United Nations family certificate issued to their dependants, in accordance with the administrative arrangements drawn up between the Secretary-General of the World Meteorological Organization and the Secretary-General of the United Nations.

#### *Section 7. SECURITY OF PREMISES*

7.1. The Government shall provide the necessary policing for the protection of the premises of the Organization and the preservation of order in the immediate vicinity of those premises.

7.2. Whenever it is established or there are serious reasons to suspect that persons wanted for crimes, offences against the law or breaches of State security are on the said premises, or that unauthorized persons have entered those premises by force, or have illegally brought documents or objects into them, the Secretary-General, or the Regional Director on his behalf, shall make arrangements with the Government authorities with a view to waiving the immunity granted under sections III and IV of the Convention on the Privileges and Immunities of the United Nations.

#### *Section 8. NATIONAL SECURITY*

8.1. Should it be deemed necessary to apply the provisions of article 9 of the Agreement, the Government shall establish contact with the Organization, as soon as circumstances permit, with a view to deciding, by common agreement, on the measures necessary for the protection of the interests of the Organization.

8.2. The Organization shall co-operate with the Government authorities in order to prevent any adverse effects on the security of Burundi resulting from the Organization's activities.

#### *Section 9. FLAG AND EMBLEM OF WMO*

9.1. The Code and regulations relating to the flag of WMO shall apply to this Protocol on Implementation.

9.2. The name and official emblem of the Organization may be displayed on the main premises of the Regional Office, as well as on its official vehicles.

#### *Section 10. SETTLEMENT OF DISPUTES*

10.1. The disputes specified in article 12.1 (a) of the Agreement shall be settled in accordance with the rules and general principles of private international law.

10.2. The disputes specified in article 12.1 (b) of the Agreement shall be settled in accordance with the procedures established by the provisions of article 12.2 of the Agreement.



*Section 11.* FINAL PROVISIONS

This Protocol on Implementation may be revised at the request of either party, without prejudice to the provisions of the Agreement.

IN WITNESS WHEREOF this Protocol on Implementation has been concluded and signed at Geneva on 1 October 1980, in duplicate in the French language; one copy of the text has been given to the representative of the Republic of Burundi and another to the Secretary-General of the World Meteorological Organization.

For the Government  
of the Republic of Burundi:

TERENCE SANZE  
Ambassador

Permanent Representative of the Republic of Burundi to the international organizations at Geneva

For the World Meteorological  
Organization:

A. C. WIIN-NIELSEN  
Secretary-General



**No. 19183**

---

**MULTILATERAL**

**Convention (No. 150) concerning labour administration: role, functions and organisation. Adopted by the General Conference of the International Labour Organisation at its sixty-fourth session, Geneva, 26 June 1978**

*Authentic texts: English and French.*

*Registered by the International Labour Organisation on 23 October 1980.*

---

**MULTILATÉRAL**

**Convention (n° 150) concernant l'administration dn travail : rôle, fonctions et organisation. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa soixante-quatrième session, Genève, 26 juin 1978**

*Textes authentiques : anglais et français.*

*Enregistrée par l'Organisation internationale du Travail le 23 octobre 1980.*

## CONVENTION<sup>1</sup> CONCERNING LABOUR ADMINISTRATION: ROLE, FUNCTIONS AND ORGANISATION

The General Conference of the International Labour Organisation,

Having been convened at Geneva by the Governing Body of the International Labour Office, and having met in its Sixty-fourth Session on 7 June 1978, and

Recalling the terms of existing international labour Conventions and Recommendations, including in particular the Labour Inspection Convention, 1947,<sup>2</sup> the Labour Inspection (Agriculture) Convention, 1969,<sup>3</sup> and the Employment Service Convention, 1948,<sup>4</sup> which call for the exercise of particular labour administration activities, and

Considering it desirable to adopt instruments establishing guidelines regarding the overall system of labour administration, and

Recalling the terms of the Employment Policy Convention, 1964,<sup>5</sup> and of the Human Resources Development Convention, 1975;<sup>6</sup> recalling also the goal of the creation of full and adequately remunerated employment and affirming the need for programmes of labour administration to work towards this goal and to give effect to the objectives of the said Conventions, and

Recognizing the necessity of fully respecting the autonomy of employers' and workers' organisations, recalling in this connection the terms of existing international labour Conventions and Recommendations guaranteeing rights of association, organisation and collective bargaining — and particularly the Freedom of Association and Protection of the Right to Organise Convention, 1948,<sup>7</sup> and the Right to Organise and Collective Bargaining Convention, 1949<sup>8</sup> — which forbid any interference by public authorities which would restrict these rights or impede the lawful exercise thereof, and considering that employers' and workers' organisations have essential roles in attaining the objectives of economic, social and cultural progress, and

<sup>1</sup> Came into force on 11 October 1980 in respect of the following two members of the International Labour Organisation, i.e., 12 months after the date on which their ratifications had been registered with the Director-General of the International Labour Office, on the dates indicated, in accordance with article 12 (2):

Sweden .....	11 June	1979
Gabon .....	11 October	1979

Subsequently, ratifications by the following members of the International Labour Organisation were registered by the Director-General of the International Labour Office on the dates indicated, to take effect 12 months after their respective dates of registration, in accordance with article 12 (3):

Israel .....	7 December	1979
Finland .....	25 February	1980
Norway .....	19 March	1980
United Kingdom of Great Britain and Northern Ireland ...	19 March	1980
Upper Volta .....	3 April	1980
Iraq .....	10 July	1980
Netherlands .....	8 August	1980
Zambia .....	19 August	1980

<sup>2</sup> United Nations, *Treaty Series*, vol. 54, p. 3.

<sup>3</sup> *Ibid.*, vol. 812, p. 87.

<sup>4</sup> *Ibid.*, vol. 70, p. 85.

<sup>5</sup> *Ibid.*, vol. 569, p. 65.

<sup>6</sup> *Ibid.*, vol. 1050, p. 9.

<sup>7</sup> *Ibid.*, vol. 68, p. 17.

<sup>8</sup> *Ibid.*, vol. 96, p. 257.

## CONVENTION<sup>1</sup> CONCERNANT L'ADMINISTRATION DU TRAVAIL : RÔLE, FONCTIONS ET ORGANISATION

La Conférence générale de l'Organisation internationale du Travail,  
Convoquée à Genève par le Conseil d'administration du Bureau international du  
Travail, et s'y étant réunie le 7 juin 1978, en sa soixante-quatrième session;

Rappelant les termes des conventions et recommandations internationales du  
travail existantes — notamment de la convention sur l'inspection du travail, 1947<sup>2</sup>,  
de la convention sur l'inspection du travail (agriculture), 1969<sup>3</sup>, et de la convention  
sur le service de l'emploi, 1948<sup>4</sup> — qui demandent la mise en œuvre de certaines acti-  
vités particulières relevant de l'administration du travail;

Considérant qu'il est souhaitable d'adopter des instruments formulant des direc-  
tives relatives au système d'administration du travail dans son ensemble;

Rappelant les termes de la convention sur la politique de l'emploi, 1964<sup>5</sup>, et de la  
convention sur la mise en valeur des ressources humaines, 1975<sup>6</sup>, rappelant aussi l'ob-  
jectif du plein emploi convenablement rémunéré, et convaincue de la nécessité  
d'adopter une politique d'administration du travail qui soit de nature à permettre la  
poursuite de cet objectif et à donner effet aux buts desdites conventions;

Reconnaissant la nécessité de respecter pleinement l'autonomie des organisa-  
tions d'employeurs et de travailleurs; rappelant à cet égard les termes des conventions  
et recommandations internationales du travail existantes qui garantissent la liberté et  
les droits syndicaux et d'organisation et de négociation collective — particulièrement  
la convention sur la liberté syndicale et la protection du droit syndical, 1948<sup>7</sup>, et la  
convention sur le droit d'organisation et de négociation collective, 1949<sup>8</sup> — et qui  
interdisent tous actes d'ingérence de la part des autorités publiques de nature à limiter  
ces droits ou à en entraver l'exercice légal; considérant également que les organisa-  
tions d'employeurs et de travailleurs jouent un rôle essentiel dans la poursuite des  
objectifs du progrès économique, social et culturel;

<sup>1</sup> Entrée en vigueur le 11 octobre 1980 à l'égard des deux membres suivants de l'Organisation internationale du  
Travail, soit 12 mois après la date à laquelle leurs ratifications eurent été enregistrées par le Directeur général du Bureau in-  
ternational du Travail, aux dates ci-après, conformément à l'article 12, paragraphe 2 :

Suède .....	11 juin	1979
Gabon .....	11 octobre	1979

Par la suite, les ratifications des membres suivants de l'Organisation internationale du Travail ont été enregistrées par  
le Directeur général du Bureau international du Travail aux dates indiquées pour prendre effet 12 mois après ces dates,  
conformément à l'article 12, paragraphe 3 :

Israël .....	7 décembre	1979
Finlande .....	25 février	1980
Norvège .....	19 mars	1980
Royaume-Uni de Grande-Bretagne et d'Irlande du Nord ...	19 mars	1980
Haute-Volta .....	3 avril	1980
Iraq .....	10 juillet	1980
Pays-Bas .....	8 août	1980
Zambie .....	19 août	1980

<sup>2</sup> Nations Unies, *Recueil des Traités*, vol. 54, p. 3.

<sup>3</sup> *Ibid.*, vol. 812, p. 87.

<sup>4</sup> *Ibid.*, vol. 70, p. 85.

<sup>5</sup> *Ibid.*, vol. 569, p. 65.

<sup>6</sup> *Ibid.*, vol. 1050, p. 9.

<sup>7</sup> *Ibid.*, vol. 68, p. 17.

<sup>8</sup> *Ibid.*, vol. 96, p. 257.

Having decided upon the adoption of certain proposals with regard to labour administration: role, functions and organisation, which is the fourth item on the agenda of the session, and

Having determined that these proposals shall take the form of an international Convention,

Adopts this twenty-sixth day of June of the year one thousand nine hundred and seventy-eight the following Convention, which may be cited as the Labour Administration Convention, 1978:

*Article 1.* For the purpose of this Convention:

(a) The term “labour administration” means public administration activities in the field of national labour policy.

(b) The term “system of labour administration” covers all public administration bodies responsible for and/or engaged in labour administration — whether they are ministerial departments or public agencies, including parastatal and regional or local agencies or any other form of decentralised administration — and any institutional framework for the co-ordination of the activities of such bodies and for consultation with and participation by employers and workers and their organisations.

*Article 2.* A Member which ratifies this Convention may, in accordance with national laws or regulations, or national practice, delegate or entrust certain activities of labour administration to non-governmental organisations, particularly employers’ and workers’ organisations, or — where appropriate — to employers’ and workers’ representatives.

*Article 3.* A Member which ratifies this Convention may regard particular activities in the field of its national labour policy as being matters which, in accordance with national laws or regulations, or national practice, are regulated by having recourse to direct negotiations between employers’ and workers’ organisations.

*Article 4.* Each Member which ratifies this Convention shall, in a manner appropriate to national conditions, ensure the organisation and effective operation in its territory of a system of labour administration, the functions and responsibilities of which are properly co-ordinated.

*Article 5.* 1. Each Member which ratifies this Convention shall make arrangements appropriate to national conditions to secure, within the system of labour administration, consultation, co-operation and negotiation between the public authorities and the most representative organisations of employers and workers, or — where appropriate — employers’ and workers’ representatives.

2. To the extent compatible with national laws and regulations, and national practice, such arrangements shall be made at the national, regional and local levels as well as at the level of the different sectors of economic activity.

*Article 6.* 1. The competent bodies within the system of labour administration shall, as appropriate, be responsible for or contribute to preparation, administration, co-ordination, checking and review of national labour policy, and be the in-

Après avoir décidé d'adopter certaines propositions relatives à l'administration du travail : rôle, fonctions et organisation, question qui constitue le quatrième point à l'ordre du jour de la session;

Après avoir décidé que ces propositions prendraient la forme d'une convention internationale,

Adopte, ce vingt-sixième jour de juin mil neuf cent soixante-dix-huit, la convention ci-après, qui sera dénommée Convention sur l'administration du travail, 1978 :

*Article 1.* Aux fins de la présente convention :

a) Les termes «administration du travail» désignent les activités de l'administration publique dans le domaine de la politique nationale du travail.

b) Les termes «système d'administration du travail» visent tous les organes de l'administration publique responsables ou chargés de l'administration du travail — qu'il s'agisse d'administrations ministérielles ou d'institutions publique compris les organismes para-étatiques et les administrations régionales ou locales ou toute autre forme décentralisée d'administration — ainsi que toute structure institutionnelle établie en vue de coordonner les activités de ces organes et d'assurer la consultation et la participation des employeurs, des travailleurs et de leurs organisations.

*Article 2.* Tout Membre qui ratifie la présente convention peut déléguer ou confier, en vertu de la législation ou de la pratique nationales, certaines activités d'administration du travail à des organisations non gouvernementales, notamment des organisations d'employeurs et de travailleurs, ou — le cas échéant — à des représentants d'employeurs et de travailleurs.

*Article 3.* Tout Membre qui ratifie la présente convention peut considérer certaines activités, relevant de sa politique nationale du travail, comme faisant partie des questions qui, en vertu de la législation ou de la pratique nationales, sont réglées par le recours à la négociation directe entre les organisations d'employeurs et de travailleurs.

*Article 4.* Tout Membre qui ratifie la présente convention devra, de façon appropriée aux conditions nationales, faire en sorte qu'un système d'administration du travail soit organisé et fonctionne de façon efficace sur son territoire, et que les tâches et les responsabilités qui lui sont assignées soient convenablement coordonnées.

*Article 5.* 1. Tout Membre qui ratifie la présente convention devra prendre des dispositions adaptées aux conditions nationales en vue d'assurer, dans le cadre du système d'administration du travail, des consultations, une coopération et des négociations entre les autorités publiques et les organisations d'employeurs et de travailleurs les plus représentatives, ou — le cas échéant — des représentants d'employeurs et de travailleurs.

2. Dans la mesure où cela est compatible avec la législation et la pratique nationales, ces dispositions devront être prises aux niveaux national, régional et local ainsi que des divers secteurs d'activité économique.

*Article 6.* 1. Les organes compétents au sein du système d'administration du travail devront, selon le cas, être chargés de la préparation, de la mise en œuvre, de la coordination, du contrôle et de l'évaluation de la politique nationale du travail, ou

strument within the ambit of public administration for the preparation and implementation of laws and regulations giving effect thereto.

2. In particular, these bodies, taking into account relevant international labour standards, shall:

- (a) Participate in the preparation, administration, co-ordination, checking and review of national employment policy, in accordance with national laws and regulations, and national practice;
- (b) Study and keep under review the situation of employed, unemployed and under-employed persons, taking into account national laws and regulations and national practice concerning conditions of work and working life and terms of employment, draw attention to defects and abuses in such conditions and terms and submit proposals on means to overcome them;
- (c) Make their services available to employers and workers, and their respective organisations, as may be appropriate under national laws or regulations, or national practice, with a view to the promotion— at national, regional and local levels as well as at the level of the different sectors of economic activity— of effective consultation and co-operation between public authorities and bodies and employers' and workers' organisations, as well as between such organisations;
- (d) Make technical advice available to employers and workers and their respective organisations on their request.

*Article 7.* When national conditions so require, with a view to meeting the needs of the largest possible number of workers, and in so far as such activities are not already covered, each Member which ratifies this Convention shall promote the extension, by gradual stages if necessary, of the functions of the system of labour administration to include activities, to be carried out in co-operation with other competent bodies, relating to the conditions of work and working life of appropriate categories of workers who are not, in law, employed persons, such as:

- (a) Tenants who do not engage outside help, sharecroppers and similar categories of agricultural workers;
- (b) Self-employed workers who do not engage outside help, occupied in the informal sector as understood in national practice;
- (c) Members of co-operatives and worker-managed undertakings;
- (d) Persons working under systems established by communal customs or traditions.

*Article 8.* To the extent compatible with national laws and regulations and national practice, the competent bodies within the system of labour administration shall contribute to the preparation of national policy concerning international labour affairs, participate in the representation of the State with respect to such affairs and contribute to the preparation of measures to be taken at the national level with respect thereto.

*Article 9.* With a view to the proper co-ordination of the functions and responsibilities of the system of labour administration, in a manner determined by national laws or regulations, or national practice, a ministry of labour or another comparable body shall have the means to ascertain whether any parastatal agencies



participer à chacune de ces phases, et être, dans le cadre de l'administration publique, les instruments de la préparation et de l'application de la législation qui la concrétise.

2. Ils devront notamment, tenant compte des normes internationales du travail pertinentes :

- a) Participer à la préparation, à la mise en œuvre, à la coordination, au contrôle et à l'évaluation de la politique nationale de l'emploi selon les modalités prévues par la législation et la pratique nationales;
- b) Etudier d'une manière suivie la situation des personnes qui ont un emploi, aussi bien que des personnes qui sont sans emploi ou sous-employées, au vu de la législation et de la pratique nationales relatives aux conditions de travail, d'emploi et de vie professionnelle, appeler l'attention sur les insuffisances et les abus constatés dans ce domaine et soumettre des propositions sur les moyens d'y remédier;
- c) Offrir leurs services aux employeurs et aux travailleurs ainsi qu'à leurs organisations respectives, dans les conditions permises par la législation ou la pratique nationales, en vue de favoriser, aux niveaux national, régional et local ainsi que des divers secteurs d'activité économique, des consultations et une coopération effectives entre les autorités et organismes publics et les organisations d'employeurs et de travailleurs, ainsi qu'entre ces organisations;
- d) Répondre aux demandes d'avis techniques des employeurs et des travailleurs, ainsi que de leurs organisations respectives.

*Article 7.* Si les conditions nationales l'exigent pour satisfaire les besoins du nombre le plus large possible de travailleurs et dans la mesure où de telles activités ne sont pas encore assurées, tout Membre qui ratifie la présente convention devra encourager l'extension, le cas échéant progressive, des fonctions du système d'administration du travail de façon à y inclure des activités qui seront exercées en collaboration avec les autres organismes compétents et qui concerneront les conditions de travail et de vie professionnelle de catégories de travailleurs qui, aux yeux de la loi, ne sont pas des salariés, notamment :

- a) Les fermiers n'employant pas de main-d'œuvre extérieure, les métayers et les catégories analogues de travailleurs agricoles;
- b) Les travailleurs indépendants n'employant pas de main-d'œuvre extérieure, occupés dans le secteur non structuré tel qu'on l'entend dans la pratique nationale;
- c) Les coopérateurs et les travailleurs des entreprises autogérées;
- d) Les personnes travaillant dans un cadre établi par la coutume ou les traditions communautaires.

*Article 8.* Dans la mesure où la législation et la pratique nationales le permettent, les organes compétents au sein du système d'administration du travail devront participer à la préparation de la politique nationale dans le domaine des relations internationales du travail et à la représentation de l'Etat dans ce domaine ainsi qu'à la préparation des mesures qui doivent être prises à cet effet à l'échelon national.

*Article 9.* En vue d'assurer une coordination appropriée des tâches et des responsabilités du système d'administration du travail, de la manière déterminée conformément à la législation ou à la pratique nationales, le ministère du Travail ou tout autre organe semblable devra avoir les moyens de vérifier que les organismes

which may be responsible for particular labour administration activities, and any regional or local agencies to which particular labour administration activities may have been delegated, are operating in accordance with national laws and regulations and are adhering to the objectives assigned to them.

*Article 10.* 1. The staff of the labour administration system shall be composed of persons who are suitably qualified for the activities to which they are assigned, who have access to training necessary for such activities and who are independent of improper external influences.

2. Such staff shall have the status, the material means and the financial resources necessary for the effective performance of their duties.

*Article 11.* The formal ratifications of this Convention shall be communicated to the Director-General of the International Labour Office for registration.

*Article 12.* 1. This Convention shall be binding only upon those Members of the International Labour Organisation whose ratifications have been registered with the Director-General.

2. It shall come into force twelve months after the date on which the ratifications of two Members have been registered with the Director-General.

3. Thereafter, this Convention shall come into force for any Member twelve months after the date on which its ratification has been registered.

*Article 13.* 1. A Member which has ratified this Convention may denounce it after the expiration of ten years from the date on which the Convention first comes into force, by an act communicated to the Director-General of the International Labour Office for registration. Such denunciation shall not take effect until one year after the date on which it is registered.

2. Each Member which has ratified this Convention and which does not, within the year following the expiration of the period of ten years mentioned in the preceding paragraph, exercise the right of denunciation provided for in this Article, will be bound for another period of ten years and, thereafter, may denounce this Convention at the expiration of each period of ten years under the terms provided for in this Article.

*Article 14.* 1. The Director-General of the International Labour Office shall notify all Members of the International Labour Organisation of the registration of all ratifications and denunciations communicated to him by the Members of the Organisation.

2. When notifying the Members of the Organisation of the registration of the second ratification communicated to him, the Director-General shall draw the attention of the Members of the Organisation to the date upon which the Convention will come into force.

*Article 15.* The Director-General of the International Labour Office shall communicate to the Secretary-General of the United Nations for registration in accordance with Article 102 of the Charter of the United Nations full particulars of all ratifications and acts of denunciation registered by him in accordance with the provisions of the preceding Articles.

para-étatiques chargés de certaines activités dans le domaine de l'administration du travail et les organes régionaux ou locaux auxquels de telles activités auraient été déléguées agissent conformément à la législation nationale et respectent les objectifs qui leur ont été fixés.

*Article 10.* 1. Le personnel affecté au système d'administration du travail devra être composé de personnes convenablement qualifiées pour exercer les fonctions qui leur sont assignées, ayant accès à la formation nécessaire à l'exercice de ces fonctions et indépendantes de toute influence extérieure indue.

2. Ce personnel bénéficiera du statut, des moyens matériels et des ressources financières nécessaires à l'exercice efficace de ses fonctions.

*Article 11.* Les ratifications formelles de la présente convention seront communiquées au Directeur général du Bureau international du Travail et par lui enregistrées.

*Article 12.* 1. La présente convention ne liera que les Membres de l'Organisation internationale du Travail dont la ratification aura été enregistrée par le Directeur général.

2. Elle entrera en vigueur douze mois après que les ratifications de deux Membres auront été enregistrées par le Directeur général.

3. Par la suite, cette convention entrera en vigueur pour chaque Membre douze mois après la date où sa ratification aura été enregistrée.

*Article 13.* 1. Tout Membre ayant ratifié la présente convention peut la dénoncer à l'expiration d'une période de dix années après la date de la mise en vigueur initiale de la convention, par un acte communiqué au Directeur général du Bureau international du Travail et par lui enregistré. La dénonciation ne prendra effet qu'une année après avoir été enregistrée.

2. Tout Membre ayant ratifié la présente convention qui, dans le délai d'une année après l'expiration de la période de dix années mentionnée au paragraphe précédent, ne fera pas usage de la faculté de dénonciation prévue par le présent article sera lié pour une nouvelle période de dix années et, par la suite, pourra dénoncer la présente convention à l'expiration de chaque période de dix années dans les conditions prévues au présent article.

*Article 14.* 1. Le Directeur général du Bureau international du Travail notifiera à tous les Membres de l'Organisation internationale du Travail l'enregistrement de toutes les ratifications et dénonciations qui lui seront communiquées par les Membres de l'Organisation.

2. En notifiant aux Membres de l'Organisation l'enregistrement de la deuxième ratification qui lui aura été communiquée, le Directeur général appellera l'attention des Membres de l'Organisation sur la date à laquelle la présente convention entrera en vigueur.

*Article 15.* Le Directeur général du Bureau international du Travail communiquera au Secrétaire général des Nations Unies, aux fins d'enregistrement, conformément à l'article 102 de la Charte des Nations Unies, des renseignements complets au sujet de toutes ratifications et de tous actes de dénonciation qu'il aura enregistrés conformément aux articles précédents.

*Article 16.* At such times as it may consider necessary, the Governing Body of the International Labour Office shall present to the General Conference a report on the working of this Convention and shall examine the desirability of placing on the agenda of the Conference the question of its revision in whole or in part.

*Article 17.* 1. Should the Conference adopt a new Convention revising this Convention in whole or in part, then, unless the new Convention otherwise provides:

- (a) The ratification by a Member of the new revising Convention shall *ipso jure* involve the immediate denunciation of this Convention, notwithstanding the provisions of Article 13 above, if and when the new revising Convention shall have come into force;
- (b) As from the date when the new revising Convention comes into force, this Convention shall cease to be open to ratification by the Members.

2. This Convention shall in any case remain in force in its actual form and content for those Members which have ratified it but have not ratified the revising Convention.

*Article 18.* The English and French versions of the text of this Convention are equally authoritative.

The foregoing is the authentic text of the Convention duly adopted by the General Conference of the International Labour Organisation during its Sixty-fourth Session which was held at Geneva and declared closed the twenty-eighth day of June 1978.

IN FAITH WHEREOF we have appended our signatures this twenty-seventh day of June 1978.

---

*Article 16.* Chaque fois qu'il le jugera nécessaire, le Conseil d'administration du Bureau international du Travail présentera à la Conférence générale un rapport sur l'application de la présente convention et examinera s'il y a lieu d'inscrire à l'ordre du jour de la Conférence la question de sa révision totale ou partielle.

*Article 17.* 1. Au cas où la Conférence adopterait une nouvelle convention portant révision totale ou partielle de la présente convention, et à moins que la nouvelle convention ne dispose autrement :

- a) La ratification par un Membre de la nouvelle convention portant révision entraînerait de plein droit, nonobstant l'article 13 ci-dessus, dénonciation immédiate de la présente convention, sous réserve que la nouvelle convention portant révision soit entrée en vigueur;
- b) A partir de la date de l'entrée en vigueur de la nouvelle convention portant révision, la présente convention cesserait d'être ouverte à la ratification des Membres.

2. La présente convention demeurerait en tout cas en vigueur dans sa forme et teneur pour les Membres qui l'auraient ratifiée et qui ne ratifieraient pas la convention portant révision.

*Article 18.* Les versions française et anglaise du texte de la présente convention font également foi.

Le texte qui précède est le texte authentique de la convention dûment adoptée par la Conférence générale de l'Organisation internationale du Travail dans sa soixante-quatrième session qui s'est tenue à Genève et qui a été déclarée close le 28 juin 1978.

EN FOI DE QUOI ont apposé leurs signatures, ce vingt-septième jour de juin 1978 :

The President of the Conference:  
Le Président de la Conférence :

PEDRO OJEDA PAULLADA

The Director-General of the International Labour Office:  
Le Directeur général du Bureau international du Travail :

FRANCIS BLANCHARD

---



**No. 19184**

---

**MULTILATERAL**

**International Natural Rubber Agreement, 1979 (with annexes). Done at Geneva on 6 October 1979**

**Objection by the United Kingdom of Great Britain and Northern Ireland to the reservation made upon signature by the Union of Soviet Socialist Republics**

*Authentic texts: English, French, Chinese, Russian and Spanish.  
Registered ex officio on 23 October 1980.*

---

**MULTILATÉRAL**

**Accord international de 1979 sur le caoutchouc naturel (avec annexes). Fait à Genève le 6 octobre 1979**

**Objection du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord à la réserve faite lors de la signature par l'Union des Républiques socialistes soviétiques**

*Textes authentiques : anglais, français, chinois, russe et espagnol.  
Enregistré d'office le 23 octobre 1980.*

INTERNATIONAL NATURAL RUBBER AGREEMENT,<sup>1</sup> 1979

## PREAMBLE

The contracting parties,

Recalling the Declaration and the Programme of Action on the Establishment of a New International Economic Order,<sup>2</sup>

Recognizing in particular the importance of the United Nations Conference on Trade and Development resolution 93 (IV),<sup>3</sup> adopted at its fourth session, and resolution 124 (V),<sup>4</sup> adopted at its fifth session, on the Integrated Programme for Commodities,

Recognizing the importance of natural rubber to the economies of members, particularly to the exports of exporting members and to supply requirements of importing members,

Recognizing further that the stabilization of natural rubber prices is in the interests of producers, consumers and natural rubber markets, and that an international

<sup>1</sup> Came into force provisionally in respect of the following States on 23 October 1980, the date by which Governments accounting for at least 65 per cent of net exports as set out in annex A, and Governments accounting for at least 65 per cent of net imports as set out in annex B, had deposited with the Secretary-General of the United Nations their instrument of ratification, acceptance, approval or a notification under article 60 that they would apply the Agreement provisionally, in accordance with article 61 (2):

<i>Importing or exporting State *</i>	<i>Date of deposit of the instrument of ratification, acceptance (A), approval (AA), or date of receipt of the notification of provisional application (n)</i>
Australia .....	9 September 1980 <i>n</i>
Belgium .....	3 October 1980 <i>n</i> †
Brazil .....	1 October 1980 <i>n</i> †
China .....	15 September 1980
Czechoslovakia .....	17 September 1980 <i>AA</i>
Denmark .....	30 September 1980
European Economic Community .....	29 September 1980 <i>n</i>
France .....	30 September 1980 <i>n</i> †
Germany, Federal Republic of .....	30 September 1980 <i>n</i> †
*Indonesia .....	28 August 1980
Ireland .....	29 September 1980
Japan .....	13 June 1980 <i>A</i>
Luxembourg .....	3 October 1980 <i>n</i> †
*Malaysia .....	29 January 1980
Netherlands .....	30 September 1980 <i>n</i> †
(For the Kingdom in Europe.)	
Norway .....	30 September 1980 <i>n</i> †
Sweden .....	30 September 1980
United Kingdom of Great Britain and Northern Ireland .....	26 September 1980 <i>n</i> †
United States of America .....	23 October 1980 <i>n</i> †

† Those States have provided that, in accordance with article 60 (2) of the Agreement, they will apply the Agreement only within the limitations of their constitutional and/or legislative procedures.

<sup>2</sup> See resolution 3201 (S-VI) in United Nations, *Official Records of the General Assembly, Sixth Special Session, Supplement No. 1 (A/9559)*, p. 3, and resolution 3202 (S-VI), *ibid.*, p. 5.

<sup>3</sup> *United Nations Conference on Trade and Development, Fourth Session, 1976*, vol. 1, *Report and Annexes*, p. 6.

<sup>4</sup> *Ibid.*, *Fifth Session, 1979*, vol. 1, *Report and Annexes*, p. 9.



natural rubber agreement can significantly assist the growth and development of the natural rubber industry to the benefit of both producers and consumers,

Have agreed as follows:

## CHAPTER I. OBJECTIVES

### Article 1. OBJECTIVES

The objectives of the International Natural Rubber Agreement, 1979 (hereinafter referred to as this Agreement), with a view to achieving the relevant objectives as adopted by the United Nations Conference on Trade and Development in its resolutions 93 (IV) and 124 (V) on the Integrated Programme for Commodities, are *inter alia* as follows:

- (a) To achieve a balanced growth between the supply of and demand for natural rubber, thereby helping to alleviate the serious difficulties arising from surpluses or shortages of natural rubber;
- (b) To achieve stable conditions in natural rubber trade through avoiding excessive natural rubber price fluctuations, which adversely affect the long-term interests of both producers and consumers, and stabilizing these prices without distorting long-term market trends, in the interests of producers and consumers;
- (c) To help stabilize the export earnings from natural rubber of exporting members, and to increase their earnings based on expanding natural rubber export volumes at fair and remunerative prices, thereby helping to provide the necessary incentives for a dynamic and rising rate of production and the resources for accelerated economic growth and social development;
- (d) To seek to ensure adequate supplies of natural rubber to meet the requirements of importing members at fair and reasonable prices and to improve the reliability and continuity of these supplies;
- (e) To take feasible steps in the event of a surplus or shortage of natural rubber to mitigate the economic difficulties that members might encounter;
- (f) To seek to expand international trade in and to improve market access for natural rubber and processed products thereof;
- (g) To improve the competitiveness of natural rubber by encouraging research and development on the problems of natural rubber;
- (h) To encourage the efficient development of the natural rubber economy by seeking to facilitate and promote improvements in the processing, marketing and distribution of raw natural rubber; and
- (i) To further international co-operation in and consultations on natural rubber matters affecting supply and demand, and to facilitate promotion and co-ordination of natural rubber research, assistance and other programmes.

## CHAPTER II. DEFINITIONS

### Article 2. DEFINITIONS

For the purposes of this Agreement:

- (1) "Natural rubber" means the unvulcanized elastomer, whether in solid or liquid forms, from *Hevea brasiliensis* and any other plant which the Council may decide for the purposes of this Agreement.

(2) “Contracting party” means a Government, or an intergovernmental organization referred to in article 5, which has consented to be bound by this Agreement provisionally or definitively.

(3) “Member” means a contracting party as defined in definition (2) above.

(4) “Exporting member” means a member which exports natural rubber and has declared itself to be an exporting member, subject to the agreement of the Council.

(5) “Importing member” means a member which imports natural rubber and has declared itself to be an importing member, subject to the agreement of the Council.

(6) “Organization” means the International Natural Rubber Organization referred to in article 3.

(7) “Council” means the International Natural Rubber Council referred to in article 6.

(8) “Special vote” means a vote requiring at least two thirds of the votes cast by exporting members present and voting and at least two thirds of the votes cast by importing members present and voting, counted separately, on condition that these votes are cast by at least half the members in each category present and voting.

(9) “Exports of natural rubber” means any natural rubber which leaves the customs territory of any member, and “imports of natural rubber” means any natural rubber which enters the customs territory of any member, provided that for the purposes of these definitions, customs territory shall, in the case of a member which comprises more than one customs territory, be deemed to refer to the combined customs territories of that member.

(10) “Distributed simple majority vote” means a vote requiring more than half of the total votes of exporting members present and voting and more than half of the total votes of importing members present and voting, counted separately.

(11) “Freely usable currencies” means the deutsche mark, the French franc, the Japanese yen, the pound sterling, and the United States dollar.

(12) “Financial year” means the period from 1 January to 31 December inclusive.

(13) “Entry into force” means the date on which this Agreement enters into force provisionally or definitively in accordance with article 61.

(14) “Tonne” means a metric ton, i.e., 1,000 kilogrammes.

(15) “Government undertaking” means the financial obligations to the Council which are committed by members as security for financing the contingency Buffer Stock and which can be called by the Council to meet its financial obligations in accordance with article 28; members shall be liable solely to the Council up to the amount of their undertakings.

(16) “Malaysian/Singapore cent” means the average of the Malaysian sen and the Singapore cent at the prevailing rates of exchange.

(17) “Time-weighted net contribution of a member” means its net contributions weighted by the number of years of its membership in the Organization.

### CHAPTER III. ORGANIZATION AND ADMINISTRATION

#### *Article 3.* ESTABLISHMENT, HEADQUARTERS AND STRUCTURE OF THE INTERNATIONAL NATURAL RUBBER ORGANIZATION

1. The International Natural Rubber Organization is hereby established to administer the provisions and supervise the operation of this Agreement.

2. The Organization shall function through the International Natural Rubber Council, its Executive Director and its staff, and such other bodies as are provided for in this Agreement.

3. At its first session the Council shall, by special vote, decide that the headquarters of the Organization shall be in Kuala Lumpur or London.

4. The headquarters of the Organization shall at all times be located in the territory of a member.

#### *Article 4.* MEMBERSHIP IN THE ORGANIZATION

1. There shall be two categories of membership, namely:

(a) Exporting; and

(b) Importing.

2. The Council shall establish criteria regarding a change by a member in its category of membership as defined in paragraph 1 of this article, taking fully into account the provisions of articles 25 and 28. A member which meets such criteria may change its category of membership subject to the agreement of the Council by special vote.

3. Each contracting party shall constitute a single member of the Organization.

#### *Article 5.* MEMBERSHIP BY INTERGOVERNMENTAL ORGANIZATIONS

1. Any reference in this Agreement to a "Government" or "Governments" shall be construed as including a reference to the European Economic Community and to any intergovernmental organization having responsibilities in respect of the negotiation, conclusion and application of international agreements, in particular commodity agreements. Accordingly, any reference in this Agreement to signature, ratification, acceptance or approval, or to notification of provisional application, or to accession shall, in the case of such intergovernmental organizations, be construed as including a reference to signature, ratification, acceptance or approval, or to notification of provisional application, or to accession, by such intergovernmental organizations.

2. In the case of votes on matters within their competence, such intergovernmental organizations shall exercise their voting rights with a number of votes equal to the total number of votes attributed, in accordance with article 15, to their member States.

### CHAPTER IV. THE INTERNATIONAL NATURAL RUBBER COUNCIL

#### *Article 6.* COMPOSITION OF THE INTERNATIONAL NATURAL RUBBER COUNCIL

1. The highest authority of the Organization shall be the International Natural Rubber Council, which shall consist of all the members of the Organization.

2. Each member shall be represented in the Council by one delegate, and may designate alternates and advisers to attend sessions of the Council.

3. An alternate delegate shall be empowered to act and vote on behalf of the delegate during the latter's absence or in special circumstances.

*Article 7. POWERS AND FUNCTIONS OF THE COUNCIL*

1. The Council shall exercise all such powers and perform or arrange for the performance of all such functions as are necessary to carry out the provisions of this Agreement.

2. The Council shall, by special vote, adopt such rules and regulations as are necessary to carry out the provisions of this Agreement and are consistent therewith. These shall include its own rules of procedure and those of the committees established under article 19, rules for the administration and operation of the Buffer Stock, and the financial and staff regulations of the Organization. The Council may, in its rules of procedure, provide for a procedure whereby it may, without meeting, decide specific questions.

3. The Council shall keep such records as are required for the performance of its functions under this Agreement.

4. The Council shall publish an annual report on the activities of the Organization and such other information as it considers appropriate.

*Article 8. BORROWING IN EXCEPTIONAL CIRCUMSTANCES*

1. The Council may, by special vote, borrow from commercial sources for the Buffer Stock and/or Administrative Accounts to cover any deficits on either Account caused by lags between authorized expenditures and required contributions. If the borrowing results from a delay in the receipt of a contribution from a member, the financial costs incurred by the Council in such borrowing shall be met by the member in arrears in addition to the full payment of its contribution.

2. Any member may, at its own discretion, elect to contribute cash directly to the appropriate Account, in lieu of commercial borrowing by the Council for that member's share of the required funds.

*Article 9. DELEGATION OF POWERS*

1. The Council may, by special vote, delegate to any committee established under article 19 the exercise of any or all of its powers which, in accordance with the provisions of this Agreement, do not require a special vote of the Council. Notwithstanding this delegation, the Council may at any time discuss and decide any issue that may have been delegated to any of its committees.

2. The Council may, by special vote, revoke any power delegated to a committee.

*Article 10. CO-OPERATION WITH OTHER ORGANIZATIONS*

1. The Council may make whatever arrangements are appropriate for consultation or co-operation with the United Nations, its organs and specialized agencies, and other intergovernmental organizations as appropriate.

2. The Council may also make arrangements for maintaining contact with appropriate international non-governmental organizations.

*Article 11. ADMISSION OF OBSERVERS*

The Council may invite any non-member Government, or any of the organizations referred to in article 10, to attend as an observer any of the meetings of the Council or of any committee established under article 19.

*Article 12. CHAIRMAN AND VICE-CHAIRMAN*

1. The Council shall elect for each year a Chairman and a Vice-Chairman.
2. The Chairman and the Vice-Chairman shall be elected, one from among the representatives of exporting members and the other from among the representatives of importing members. These offices shall alternate each year between the two categories of members, provided, however, that this shall not prohibit the re-election of either or both, under exceptional circumstances, by special vote of the Council.
3. In the temporary absence of the Chairman, he shall be replaced by the Vice-Chairman. In the temporary absence of both the Chairman and the Vice-Chairman or the permanent absence of one or both of them, the Council may elect new officers from among the representatives of the exporting members and/or from among the representatives of the importing members, as appropriate, on a temporary or permanent basis as may be required.
4. Neither the Chairman nor any other officer presiding at a meeting of the Council shall vote at that meeting. He may, however, empower another representative from the same category of membership to exercise the voting rights of the member which he represents.

*Article 13. EXECUTIVE DIRECTOR, BUFFER STOCK MANAGER AND OTHER STAFF*

1. The Council shall, by special vote, appoint an Executive Director and a Buffer Stock Manager.
2. The terms and conditions of appointment of the Executive Director and the Buffer Stock Manager shall be determined by the Council.
3. The Executive Director shall be the chief administrative officer of the Organization and shall be responsible to the Council for the administration and operation of this Agreement in accordance with decisions of the Council.
4. The Buffer Stock Manager shall be responsible to the Executive Director and the Council for the functions conferred upon him by this Agreement, as well as for such additional functions as the Council may determine. The Buffer Stock Manager shall be responsible for the day-to-day operation of the Buffer Stock, and shall keep the Executive Director informed of the general operations of the Buffer Stock so that the Executive Director may ensure its effectiveness in meeting the objectives of this Agreement.
5. The Executive Director shall appoint the staff in accordance with regulations established by the Council. The staff shall be responsible to the Executive Director.
6. Neither the Executive Director nor any member of the staff, including the Buffer Stock Manager, shall have any financial interest in the rubber industry or trade, or associated commercial activities.
7. In the performance of their duties, the Executive Director, the Buffer Stock Manager and other staff shall not seek or receive instructions from any member or from any other authority external to the Council or to any committee established under article 19. They shall refrain from any action which might reflect on their positions as international officials responsible only to the Council. Each member shall respect the exclusively international character of the responsibilities of the Executive Director, the Buffer Stock Manager and other staff and shall not seek to influence them in the discharge of their responsibilities.

*Article 14. SESSIONS*

1. As a general rule, the Council shall hold one regular session in each half of the year.

2. In addition to sessions in circumstances specifically provided for in this Agreement, the Council shall also meet in special session whenever it so decides or at the request of:

- (a) The Chairman of the Council;
- (b) The Executive Director;
- (c) A majority of the exporting members;
- (d) A majority of the importing members;
- (e) An exporting member or exporting members holding at least 200 votes; or
- (f) An importing member or importing members holding at least 200 votes.

3. Sessions shall be held at the headquarters of the Organization unless the Council, by special vote, decides otherwise. If on the invitation of any member the Council meets elsewhere than at the headquarters of the Organization, that member shall pay the additional costs incurred by the Council.

4. Notice of any sessions and the agenda for such sessions shall be communicated to members by the Executive Director at least 30 days in advance, except in cases of emergency when notice shall be communicated at least seven days in advance.

*Article 15. DISTRIBUTION OF VOTES*

1. The exporting members shall together hold 1,000 votes and the importing members shall together hold 1,000 votes.

2. Each exporting member shall receive one initial vote out of the 1,000 votes except that in the case of an exporting member with net exports of less than 10,000 tonnes annually the initial vote shall not apply. The remainder of such votes shall be distributed among the exporting members as nearly as possible in proportion to the volume of their respective net exports of natural rubber for the period of five calendar years commencing six calendar years prior to the distribution of votes, except that Singapore's net exports of natural rubber for such period shall be calculated at 13 per cent of its total exports for that period.

3. The votes of importing members shall be distributed among them in proportion to the average of their respective net imports of natural rubber during the period of three calendar years commencing four calendar years prior to the distribution of votes, except that each importing member shall receive one vote even if its proportional net import share is otherwise not sufficiently large to so justify.

4. For the purposes of paragraphs 2 and 3 of this article, paragraphs 2 and 3 of article 28 relating to contributions of importing members and article 39, the Council shall, at its first session, establish a table of net exports of exporting members and a table of net imports of importing members which shall be revised annually in accordance with this article.

5. There shall be no fractional votes. Except as provided in paragraph 3 of this article, any fraction less than 0.5 shall be rounded downward, and any fraction greater than or equal to 0.5 shall be rounded upward.

6. The Council shall distribute the votes for each financial year at the beginning of the first session of that year in accordance with the provisions of this article.

Such distribution shall remain in effect for the rest of that year, except as provided for in paragraph 7 of this article.

7. Whenever the membership of the Organization changes or when any member has its voting rights suspended or restored under any provision of this Agreement, the Council shall redistribute the votes within the affected category or categories of members in accordance with the provisions of this article.

8. In the event of the exclusion of a member pursuant to article 65, or the withdrawal of a member pursuant to article 64 or 63, resulting in the reduction of the total trade share of those members remaining in either category below 80 per cent, the Council shall meet and decide on the terms, conditions and future of this Agreement, including in particular the need to maintain effective buffer stock operations without causing undue financial burden to the remaining members.

#### *Article 16. VOTING PROCEDURE*

1. Each member shall be entitled to cast the number of votes it holds in the Council and shall not be entitled to divide its votes.

2. By written notification to the Chairman of the Council, any exporting member may authorize any other exporting member, and any importing member may authorize any other importing member, to represent its interests and to exercise its voting rights at any session or meeting of the Council.

3. A member authorized by another member to cast the latter member's votes shall cast such votes as authorized.

4. When abstaining, a member shall be deemed not to have cast its votes.

#### *Article 17. QUORUM*

1. The quorum for any meeting of the Council shall be the presence of a majority of exporting members and a majority of importing members, provided that such members hold at least two thirds of the total votes in their respective categories.

2. If there is no quorum in accordance with paragraph 1 of this article on the day fixed for the meeting and on the following day, the quorum on the third day and thereafter shall be the presence of a majority of exporting members and a majority of importing members, provided that such members hold a majority of the total votes in their respective categories.

3. Representation in accordance with paragraph 2 of article 16 shall be considered as presence.

#### *Article 18. DECISIONS*

1. All decisions of the Council shall be taken and all recommendations shall be made by distributed simple majority vote, unless otherwise provided for in this Agreement.

2. Where a member avails itself of the provisions of article 16 and its votes are cast at a meeting of the Council, such member shall, for the purpose of paragraph 1 of this article, be considered as present and voting.

#### *Article 19. ESTABLISHMENT OF COMMITTEES*

1. The following committees are hereby established:

- (a) Committee on Administration;
- (b) Committee on Buffer Stock Operations;

- (c) Committee on Statistics; and
- (d) Committee on Other Measures.

Additional committees may also be established by special vote of the Council.

2. Each committee shall be responsible to the Council. The Council shall, by special vote, determine the membership and terms of reference of each committee.

#### *Article 20.* PANEL OF EXPERTS

1. The Council shall establish a panel of experts from the rubber industry and trade of exporting and importing members.

2. The Panel shall be available to provide advice and assistance to the Council and its committees, particularly on buffer stock operations and on the other measures referred to in article 44.

3. The membership, functions and administrative arrangements of the Panel shall be determined by the Council.

### CHAPTER V. PRIVILEGES AND IMMUNITIES

#### *Article 21.* PRIVILEGES AND IMMUNITIES

1. The Organization shall have legal personality. It shall in particular have the capacity to contract, to acquire and dispose of movable and immovable property, and to institute legal proceedings.

2. The Organization shall, as soon as possible after the entry into force of this Agreement, seek to conclude with the Government of the country in which the headquarters of the Organization is to be situated (hereinafter referred to as the host Government) an agreement (hereinafter referred to as Headquarters Agreement) relating to such status, privileges and immunities of the Organization, of its Executive Director, staff and experts, and of members' delegations, as are reasonably necessary for the purpose of discharging their functions.

3. Pending the conclusion of the Headquarters Agreement, the Organization shall request the host Government to grant, to the extent consistent with its laws, exemption from taxation on remuneration paid by the Organization to its employees, and on the assets, income and other property of the Organization.

4. The Organization may also conclude, with one or more Governments, agreements to be approved by the Council relating to such privileges and immunities as may be necessary for the proper functioning of this Agreement.

5. If the headquarters of the Organization is moved to another country, the Government of that country shall, as soon as possible, conclude with the Organization a Headquarters Agreement to be approved by the Council.

6. The Headquarters Agreement shall be independent of this Agreement. It shall, however, terminate:

- (a) By agreement between the host Government and the Organization;
- (b) In the event that the headquarters of the Organization is moved from the country of the host Government; or
- (c) In the event that the Organization ceases to exist.



## CHAPTER VI. ACCOUNTS AND AUDIT

*Article 22. FINANCIAL ACCOUNTS*

1. For the operation and administration of this Agreement, there shall be established two accounts:

- (a) The Buffer Stock Account; and
- (b) The Administrative Account.

2. All the following receipts and expenditures in the creation, operation and maintenance of the Buffer Stock shall be brought into the Buffer Stock Account: contributions from members under article 28, borrowings for the Buffer Stock Account under article 8, repayment of principal and interest on such borrowings, revenues from sales of buffer stocks, interest on deposits of the Buffer Stock Account, stock acquisition costs, commissions, storage, transportation and handling charges, insurance, and costs of rotation. The Council may, however, by special vote, bring any other type of receipts or expenditures attributable to buffer stock transactions or operations into the Buffer Stock Account.

3. All other receipts and expenditures relating to the operation of this Agreement shall be brought into the Administrative Account. Such expenditures shall normally be met by contributions from members assessed in accordance with article 25.

4. The Organization shall not be liable for the expenses of delegations or observers to the Council or to any committee established under article 19.

*Article 23. FORM OF PAYMENT*

Cash payments to the Administrative and Buffer Stock Accounts shall be payable in freely usable currencies or currencies which are convertible in the major foreign exchange markets into freely usable currencies, and shall be exempt from foreign exchange restrictions.

*Article 24. AUDIT*

1. The Council shall appoint auditors for the purpose of auditing its books of account.

2. An independently audited statement of the Administrative and Buffer Stock Accounts shall be made available to members as soon as possible, but not earlier than three months, after the close of each financial year and be considered for approval by the Council at its next session as appropriate. A summary of the audited accounts and balance sheet shall thereafter be published.

## CHAPTER VII. THE ADMINISTRATIVE ACCOUNT

*Article 25. BUDGET CONTRIBUTIONS*

1. The Council shall at its first session after the entry into force of this Agreement approve the budget of the Administrative Account for the period between the date of entry into force and the end of the first financial year. Thereafter, during the second half of each financial year, the Council shall approve the budget of the Administrative Account for the following financial year. The Council shall assess the contribution of each member to that budget in accordance with paragraph 2 of this article.

2. The contribution of each member to the administrative budget for each financial year shall be in the proportion which the number of its votes at the time the

administrative budget for that financial year is approved bears to the total votes of all the members. In assessing contributions, the votes of each member shall be calculated without regard to the suspension of any member's voting rights or any redistribution of votes resulting therefrom.

3. The initial contribution to the administrative budget of any Government which becomes a member after the entry into force of this Agreement shall be assessed by the Council on the basis of the number of votes to be held by it and the period remaining in the current financial year, but the assessment made upon other members shall not be altered.

*Article 26. PAYMENT OF CONTRIBUTIONS TO THE ADMINISTRATIVE BUDGET*

1. Contributions to the first administrative budget shall become due on a date to be decided by the Council at its first session. Contributions to subsequent administrative budgets shall become due on the first day of each financial year. The contribution of a Government which becomes a member after the entry into force of this Agreement, assessed in accordance with paragraph 3 of article 25, shall, for the financial year concerned, become due on a date to be decided by the Council.

2. If a member has not paid its full contribution to the administrative budget within two months after such contribution becomes due in accordance with paragraph 1 of this article, the Executive Director shall request that member to make payment as quickly as possible. If a member has not paid its contribution within two months after such request by the Executive Director, its voting rights in the Organization shall be suspended unless the Council, by special vote, decides otherwise. If a member has still not paid its contribution within four months after such request by the Executive Director, all rights of that member under this Agreement shall be suspended by the Council unless the Council, by special vote, decides otherwise.

3. For contributions received late, the Council shall levy an interest charge at the prime rate in the host country from the date the contributions become due, or at the commercial rate in the event of borrowing under article 8, whichever is appropriate.

4. A member whose rights have been suspended under paragraph 2 of this article shall in particular remain liable to pay its contribution and to meet any other of its financial obligations under this Agreement.

CHAPTER VIII. THE BUFFER STOCK

*Article 27. SIZE OF THE BUFFER STOCK*

In order to achieve the objectives of this Agreement, an international Buffer Stock shall be established. The total capacity of the Buffer Stock shall be of 550,000 tonnes. It shall be the sole instrument of market intervention for price stabilization in this Agreement. The Buffer Stock shall comprise:

- (a) The normal Buffer Stock of 400,000 tonnes; and
- (b) The contingency Buffer Stock of 150,000 tonnes.

*Article 28. FINANCING OF THE BUFFER STOCK*

1. Members commit themselves to finance the total cost of the international Buffer Stock of 550,000 tonnes established under article 27.

2. The financing of both the normal Buffer Stock and the contingency Buffer Stock shall be shared equally between the exporting and importing categories of

members. Contributions of members to the Buffer Stock Account shall be apportioned according to their shares of the votes in the Council, except as provided for in paragraphs 3 and 4 of this article.

3. Any importing member whose share of total net imports as set out in the table to be established by the Council under paragraph 4 of article 15 represents 0.1 per cent or less of total net imports shall contribute to the Buffer Stock Account as follows:

- (a) If its share of total net imports is less than or equal to 0.1 per cent but more than 0.05 per cent, such member shall contribute an amount assessed on the basis of its actual share of total net imports;
- (b) If its share of total net imports is 0.05 per cent or less, such member shall contribute an amount assessed on the basis of a share of 0.05 per cent of total net imports.

4. During any period in which this Agreement is in force provisionally either under paragraph 2 or subparagraph (b) of paragraph 4 of article 61, the financial commitment of each exporting or importing member to the Buffer Stock Account shall not in total exceed that member's contribution, calculated on the basis of the number of votes corresponding to the percentage shares set out in the tables to be established by the Council under paragraph 4 of article 15, of the totals of 275,000 tonnes falling to the exporting and importing categories of members respectively. The financial obligations of members when this Agreement is in force provisionally shall be shared equally by exporting and importing categories of members. At any time when the aggregate commitment of one category exceeds that of the other, the larger of the two aggregates shall be brought equal to the smaller of the two aggregates, each member's votes in that aggregate being reduced in proportion to the shares of votes derived from the tables to be established by the Council under paragraph 4 of article 15.

5. The total costs of the normal Buffer Stock of 400,000 tonnes shall be financed by contributions by members in cash to the Buffer Stock Account. Such contributions may, when relevant, be paid by the appropriate agencies of members concerned.

6. The total costs of the contingency Buffer Stock of 150,000 tonnes shall be financed by contributions by members in the form of:

- (a) Cash borrowed from commercial sources by the Council upon the security of both stock warrants and government guarantees/government undertakings; and/or
- (b) Cash.

Such contributions may, when relevant, be provided by the appropriate agencies of members concerned.

7. The choice under subparagraph (a) or (b) of paragraph 6 of this article, or both, shall be at the discretion of each member; in all cases, the cash shall be deposited in the Buffer Stock Account. In the case of borrowing under subparagraph (a) of paragraph 6, the value of stock warrants, as a proportion of the value of the total Buffer Stock at the time, shall not exceed those members' proportionate shares of votes in the Council. Members on whose behalf the Council has undertaken commercial borrowing under subparagraph (a) of paragraph 6 shall be responsible for all their respective liabilities arising from such borrowing.

8. The total costs of the 550,000-tonne international Buffer Stock shall be paid from the Buffer Stock Account. Such costs shall include all expenses involved in acquiring and operating the 550,000-tonne international Buffer Stock. In the event

that the estimated cost, as given in annex C to this Agreement, cannot fully cover the total cost of acquisition and operations of the Buffer Stock, the Council shall meet and make the necessary arrangements to call up the required contributions to cover such costs according to percentage shares of votes.

*Article 29. PAYMENT OF CONTRIBUTIONS TO THE BUFFER STOCK ACCOUNT*

1. There shall be an initial contribution in cash to the Buffer Stock Account equivalent to 70 million Malaysian ringgits. This contribution shall be apportioned among all members according to their percentage shares of votes taking [into] consideration paragraph 3 of article 28. The contribution shall be called as soon as the Executive Director has been informed by all members that they are in a position to meet the financial requirements, within 18 months from the date of provisional entry into force of this Agreement. These initial contributions shall be due 45 days after the Executive Director calls for them.

2. The Executive Director may at any time call for contributions provided that the Buffer Stock Manager has certified that the Buffer Stock Account may require such funds in the next four months.

3. When a contribution is called, it shall be due from members within 30 days of the date of notification. If requested by any member or members accounting for 200 votes in the Council, the Council shall meet in special session and may modify or disapprove the call-up based on an assessment of the need for funds to support buffer stock operations in the next three months. If the Council cannot reach a decision, contributions shall be due from members in accordance with the Executive Director's decision.

4. Contributions called up for the normal and the contingency Buffer Stock shall be valued at the lower trigger action price in effect at the time such contributions are called.

5. The call-up of contributions to the contingency Buffer Stock shall be handled as follows:

- (a) At the 300,000-tonne review provided for in article 32, the Council shall:
- (i) Receive a statement from each member regarding the method by which it will finance its share of the contingency Buffer Stock pursuant to article 28; and
  - (ii) Make all financial and other arrangements which may be necessary for the prompt implementation of the contingency Buffer Stock including call-up of funds if necessary;
- (b) At the 400,000-tonne review provided for in article 32, the Council shall ensure that:
- (i) All members have provided financing for their respective shares of the contingency Buffer Stock; and
  - (ii) The contingency Buffer Stock has been invoked and is fully primed for action in accordance with the terms of article 31.

*Article 30. PRICE RANGE*

1. There shall be established, for the operations of the Buffer Stock:

- (a) A reference price;
- (b) A lower intervention price;

- (c) An upper intervention price;
- (d) A lower trigger action price;
- (e) An upper trigger action price;
- (f) A lower indicative price; and
- (g) An upper indicative price.

2. The reference price shall, on the entry into force of this Agreement, be initially fixed at 210 Malaysian/Singapore cents per kilogramme. It shall be reviewed and revised in accordance with section A of article 32.

3. There shall be an upper intervention price and a lower intervention price calculated respectively at plus and minus 15 per cent of the reference price unless the Council, by special vote, decides otherwise.

4. There shall be an upper trigger action price and a lower trigger action price calculated respectively at plus and minus 20 per cent of the reference price unless the Council, by special vote, decides otherwise.

5. The prices calculated in paragraphs 3 and 4 of this article shall be rounded to the nearest cent.

6. Except as otherwise provided for in this Agreement, the lower indicative price shall be 150 Malaysian/Singapore cents per kilogramme, and the upper indicative price shall be 270 Malaysian/Singapore cents per kilogramme, for the first 30 months after the entry into force of this Agreement.

#### *Article 31. OPERATION OF THE BUFFER STOCK*

1. If, in relation to the price range provided for in article 30, or as subsequently revised in accordance with the provisions of articles 32 and 40, the market indicator price provided for in article 33 is:

- (a) At or above the upper trigger action price, the Buffer Stock Manager shall defend the upper trigger action price by offering natural rubber for sale until the market indicator price falls below the upper trigger action price;
- (b) Above the upper intervention price, the Buffer Stock Manager may sell natural rubber in defence of the upper trigger action price;
- (c) At the upper or lower intervention price, or between them, the Buffer Stock Manager shall neither buy nor sell natural rubber, except in order to carry out his responsibilities for rotation under article 36;
- (d) Below the lower intervention price, the Buffer Stock Manager may buy natural rubber in defence of the lower trigger action price;
- (e) At or below the lower trigger action price, the Buffer Stock Manager shall defend the lower trigger action price by offering to buy natural rubber until the market indicator price exceeds the lower trigger action price.

2. When sales or purchases for the Buffer Stock reach the 400,000-tonne level, the Council shall, by special vote, decide whether to bring the contingency Buffer Stock into operation at:

- (a) The lower or upper trigger action price; or
- (b) Any price between the lower trigger action price and the lower indicative price, or the upper trigger action price and the upper indicative price.

3. Unless the Council, by special vote, decides otherwise under paragraph 2 of this article, the Buffer Stock Manager shall use the contingency Buffer Stock to

defend the lower indicative price by bringing the contingency Buffer Stock into operation when the market indicator price is at a level midway between the lower indicative price and the lower trigger action price, and to defend the upper indicative price by bringing the contingency Buffer Stock into operation when the market indicator price is at a level midway between the upper indicative price and the upper trigger action price.

4. The total facilities of the Buffer Stock, including the normal Buffer Stock and the contingency Buffer Stock, shall be fully utilized to ensure that the market indicator price does not fall below the lower indicative price or rise above the upper indicative price.

5. Sales and purchases by the Buffer Stock Manager shall be effected through established commercial markets at prevailing prices, and all his transactions shall be in physical rubber for delivery not later than three calendar months forward.

6. To facilitate the operation of the Buffer Stock, the Council shall establish branch offices and such facilities of the Buffer Stock Manager's office, where necessary, in established rubber markets and approved warehouse locations.

7. The Buffer Stock Manager shall prepare a monthly report on buffer stock transactions and the Buffer Stock Account's financial position. Sixty days after the end of each month, the report for that month shall be made available to members.

8. The information on buffer stock transactions shall include quantities, prices, types, grades and markets of all buffer stock operations, including rotations effected. The information on the Buffer Stock Account's financial position shall also include interest rates on and terms and conditions of deposits and loans, the currencies operated in and other relevant information on the items referred to in paragraph 2 of article 22.

#### *Article 32. REVIEW AND REVISION OF THE PRICE RANGE*

##### *A. Reference price*

1. Review and revision of the reference price shall be based on market trends and/or net changes in the Buffer Stock, subject to the provisions of this section of this article. The reference price shall be reviewed by the Council every 18 months after the entry into force of this Agreement:

- (a) If the average of the daily market indicator prices over the six-month period prior to a review is at the upper intervention price, at the lower intervention price or between these two prices, no revision of the reference price shall take place;
- (b) If the average of the daily market indicator prices over the six-month period prior to a review is below the lower intervention price, the reference price shall be automatically revised downwards by 5 per cent of its level at the time of the review, unless the Council, by special vote, decides on a different percentage adjustment downwards of the reference price;
- (c) If the average of the daily market indicator prices over the six-month period prior to a review is above the upper intervention price, the reference price shall be automatically revised upwards by 5 per cent of its level at the time of the review, unless the Council, by special vote, decides on a different percentage adjustment upwards of the reference price.

2. Following a net change in the Buffer Stock of 100,000 tonnes since the last assessment under this paragraph or the entry into force of this Agreement, the Executive Director shall convene a special session of the Council to assess the situa-

tion. The Council may, by special vote, decide to take appropriate measures which may include:

- (a) Suspension of buffer stock operations;
- (b) Change in the rate of buffer stock purchases or sales; and
- (c) Revision of the reference price.

3. If net buffer stock purchases or sales amounting to 300,000 tonnes have taken place since (a) the entry into force of this Agreement, (b) the last revision under this paragraph, or (c) the last revision under paragraph 2 of this article, whichever is most recent, the reference price shall be lowered or raised, respectively, by 3 per cent of its current level unless the Council, by special vote, decides to lower or raise it, respectively, by a different percentage amount.

4. Any adjustments of the reference price for any reason shall not be such as to allow the trigger action prices to breach the lower or upper indicative prices.

#### B. *Indicative prices*

5. The Council may, by special vote, revise the lower and upper indicative prices at reviews provided for in this section of this article.

6. The Council shall ensure that any revision of indicative prices is consistent with evolving market trends and conditions. In this connexion, the Council shall take into consideration the trend of natural rubber prices, consumption, supply, production costs and stocks, as well as the quantity of natural rubber held in the Buffer Stock and the financial position of the Buffer Stock Account.

7. The lower and upper indicative prices shall be reviewed:

- (a) Every 30 months after the entry into force of this Agreement;
- (b) In exceptional circumstances, at the request of a member or members accounting for 200 or more votes in the Council; and
- (c) When the reference price has been revised (i) downwards since the last revision of the lower indicative price or the entry into force of this Agreement, or (ii) upwards since the last revision of the upper indicative price or the entry into force of this Agreement, by at least 3 per cent under paragraph 3 of this article and at least 5 per cent under paragraph 1 of this article, or by at least this amount under paragraphs 1, 2 and/or 3 of this article, provided that the average of the daily market indicator price for the 60 days subsequent to the last revision of the reference price is either below the lower intervention price or above the upper intervention price, respectively.

8. Notwithstanding paragraphs 5, 6 and 7 of this article, there shall be no upward revision in the lower or upper indicative price if the average of the daily market indicator prices over the six-month period prior to a review of the price range under this article is below the reference price. Similarly, there shall be no downward revision in the lower or upper indicative price if the average of the daily market indicator prices over the six-month period prior to a review of the price range under this article is above the reference price.

#### *Article 33. MARKET INDICATOR PRICE*

1. There shall be established a daily market indicator price which shall be a composite, weighted average — reflecting the market in natural rubber — of daily official current-month prices on the Kuala Lumpur, London, New York and Singapore markets. Initially, the daily market indicator price shall comprise RSS 1,

RSS 3 and TSR 20, and their weighting shall be equal. All quotations shall be converted into f.o.b. Malaysian/Singapore ports in Malaysian/Singapore currency.

2. The type/grade composition weightings and method of computing the daily market indicator price shall be reviewed and may, by special vote, be revised by the Council to ensure that it reflects the market in natural rubber.

3. The market indicator price shall be deemed above, at or below price levels specified in this Agreement if the average of the daily market indicator prices for the last five market days is above, at or below such price levels.

#### *Article 34. COMPOSITION OF BUFFER STOCKS*

1. At its first session after the entry into force of this Agreement, the Council shall name the internationally recognized standard grades and types of ribbed smoked sheets and technically specified rubbers for inclusion in the Buffer Stock, provided that the following criteria are met:

- (a) The lowest grade and type of natural rubber authorized for inclusion in the Buffer Stock shall be RSS 3 and TSR 20; and
- (b) All grades and types allowed under subparagraph (a) of this paragraph which account for at least 3 per cent of the previous calendar year's international trade in natural rubber shall be named.

2. The Council may, by special vote, change these criteria and/or selected types/grades, if necessary, to ensure that the composition of the Buffer Stock reflects the evolving market situation, attainment of the stabilization objectives of this Agreement and the need to maintain a high commercial standard of quality of buffer stocks.

3. The Buffer Stock Manager should attempt to ensure that the composition of the Buffer Stock reflects export/import patterns of natural rubber, while promoting the stabilization objectives of this Agreement.

4. The Council may, by special vote, direct the Buffer Stock Manager to change the composition of the Buffer Stock if the objective of price stabilization so dictates.

#### *Article 35. LOCATION OF BUFFER STOCKS*

1. The location of buffer stocks shall ensure economic and efficient commercial operations. In accordance with this principle, the buffer stocks shall be located in the territory of both exporting and importing members. The distribution of the buffer stocks among the members shall be effected in such a way as to attain the stabilization objectives of this Agreement while minimizing costs.

2. In order to maintain high commercial quality standards, buffer stocks shall be stored only in warehouses approved on the basis of criteria to be decided by the Council.

3. After the entry into force of this Agreement, the Council shall establish and approve a list of warehouses and the necessary arrangements for their use. The Council shall review this list periodically.

4. The Council shall also periodically review the location of the buffer stocks and may, by special vote, direct the Buffer Stock Manager to change the location of the buffer stocks to ensure economic and efficient commercial operations.



*Article 36. ROTATION OF BUFFER STOCKS*

The Buffer Stock Manager shall ensure that all buffer stocks are purchased and maintained at a high commercial standard of quality. He shall rotate natural rubber stored in the Buffer Stock as necessary to ensure such standards, taking into appropriate consideration the cost of such rotation and its impact on the stability of the market. The costs of rotation shall be brought into the Buffer Stock Account.

*Article 37. RESTRICTION OR SUSPENSION OF BUFFER STOCK OPERATIONS*

1. Notwithstanding the provisions of article 31, the Council, if in session, may, by special vote, restrict or suspend the operations of the Buffer Stock, if in its opinion the discharge of the obligations laid upon the Buffer Stock Manager by that article will not achieve the objectives of this Agreement.

2. If the Council is not in session, the Executive Director may, after consultation with the Chairman, restrict or suspend operations of the Buffer Stock, if in his opinion the discharge of the obligations laid upon the Buffer Stock Manager by article 31 will not achieve the objectives of this Agreement.

3. Immediately after a decision to restrict or suspend operations of the Buffer Stock under paragraph 2 of this article, the Executive Director shall convene a session of the Council to review such decision. Notwithstanding the provisions of paragraph 4 of article 14, the Council shall meet within seven days after the date of restriction or suspension and shall, by special vote, confirm or cancel such restriction or suspension. If the Council cannot come to a decision at that session, buffer stock operations shall be resumed without any restriction imposed under this article.

*Article 38. PENALTIES RELATING TO CONTRIBUTIONS TO THE BUFFER STOCK ACCOUNT*

1. If a member does not fulfil its obligation to contribute to the Buffer Stock Account by the date such contribution becomes due, it shall be considered to be in arrears. A member in arrears for 60 days or more shall not count as a member for the purpose of voting on matters covered in paragraph 2 of this article.

2. The voting and other rights in the Council of a member in arrears for 60 days or more under paragraph 1 of this article shall be suspended, unless the Council, by special vote, decides otherwise.

3. A member in arrears shall bear interest charges at the prime rate in the host country beginning on the day such payments become due, unless these arrears are met by borrowing by the Council under article 8, in which case that member in arrears shall bear the interest costs associated with such borrowing. Coverage of arrears by the remaining importing and exporting members shall be on a voluntary basis.

4. When the default has been remedied to the satisfaction of the Council, the voting and other rights of the member in arrears for 60 days or more shall be restored. If the arrears have been made good by other members, these members shall be fully reimbursed.

*Article 39. ADJUSTMENTS OF CONTRIBUTIONS TO THE BUFFER STOCK ACCOUNT*

1. When the votes are redistributed at the first session in each financial year the Council shall make the necessary adjustment of each member's contribution to the Buffer Stock Account in accordance with the provisions of this article. For this purpose, the Executive Director shall determine:

- (a) The net contribution of each member, by subtracting refunds of contributions to that member in accordance with paragraph 2 of this article from the sum of all contributions made by that member since the entry into force of this Agreement;
- (b) Total net contributions, by summing the net contributions of all members; and
- (c) The revised net contribution for each member, by apportioning the total net contributions among members on the basis of each member's revised voting share in the Council pursuant to article 15, subject to paragraph 3 of article 28, provided that the voting share of each member shall, for the purpose of this article, be calculated without regard to the suspension of any member's voting rights or any redistribution of votes resulting therefrom.

Where a member's net contribution exceeds its revised net contribution, a refund of the difference shall be made to that member from the Buffer Stock Account. Where a member's revised net contribution exceeds its net contribution, a payment of the difference shall be made by that member to the Buffer Stock Account.

2. If the Council, having regard to paragraphs 2 and 3 of article 29, decides that there are net contributions in excess of funds required to support buffer stock operations within the next four months, the Council shall refund such excess net contributions less initial contributions unless it decides, by special vote, either to make no such refund or to refund a smaller amount. Members' shares of the amount to be refunded shall be in proportion to their net cash contributions.

3. At the request of a member, the refund to which it is entitled may be retained in the Buffer Stock Account. If a member requests that its refund be retained in the Buffer Stock Account, this amount shall be credited against any additional contribution requested in accordance with article 29.

4. The Executive Director shall immediately notify members of any required payments or refunds resulting from adjustments made in accordance with paragraphs 1 and 2 of this article. Such payments by members or refunds to members shall be made within 60 days from the date the Executive Director issues such notification.

5. In the event that the amount of cash in the Buffer Stock Account, after repayment of borrowing, if any, exceeds the value of total net contributions paid by members, such surplus funds shall be distributed upon termination of this Agreement.

#### *Article 40. THE BUFFER STOCK AND CHANGES IN EXCHANGE RATES*

1. In the event that the exchange rate between the Malaysian ringgit/Singapore dollar and the currencies of the major natural rubber exporting and importing members changes to the extent that the operations of the Buffer Stock are significantly affected, the Executive Director shall, in accordance with article 37, or members may, in accordance with article 14, call for a special session of the Council. The Council shall meet within 10 days to confirm or cancel measures already taken by the Executive Director pursuant to article 37, and may, by special vote, decide to take appropriate measures, including the possibility of revising the price range, pursuant to the principles of the first sentences of paragraphs 1 and 6 of article 32.

2. The Council shall, by special vote, establish a procedure to determine a significant change in the parities of these currencies for the sole purpose of ensuring the timely convening of the Council.

3. In the event that there is a divergency between the Malaysian ringgit and the Singapore dollar to the extent that buffer stock operations are significantly affected, the Council shall meet to review the situation and may consider the adoption of a single currency.

*Article 41. LIQUIDATION PROCEDURES FOR THE BUFFER STOCK ACCOUNT*

1. On termination of this Agreement, the Buffer Stock Manager shall estimate the total expense of liquidating or transferring to a new international natural rubber agreement the assets of the Buffer Stock Account in accordance with the provisions of this article, and shall reserve that amount in a separate account. If these balances are inadequate, the Buffer Stock Manager shall sell a sufficient quantity of natural rubber in the Buffer Stock to provide the additional sum required.

2. Each member's share in the Buffer Stock Account shall be calculated as follows:

- (a) The value of the Buffer Stock shall be the value of the total quantity of natural rubber of each type/grade therein, calculated at the lowest of the current prices of the respective types/grades on markets referred to in article 33 during the 30 market days preceding the date of termination of this Agreement;
- (b) The value of the Buffer Stock Account shall be the value of the Buffer Stock plus the cash assets of the Buffer Stock Account on the date of the termination of this Agreement less any amount reserved under paragraph 1 of this article;
- (c) Each member's net contribution shall be the sum of its contributions throughout the duration of this Agreement less all refunds made under article 39;
- (d) If the value of the Buffer Stock Account is either greater or less than total net contributions, the surplus or deficit, as the case may be, shall be allocated among members in proportion to each member's time-weighted net contribution share under this Agreement;
- (e) Each member's share in the Buffer Stock Account shall comprise its net contribution, reduced or increased by its shares in deficits or surpluses in the Buffer Stock Account, and reduced by its share of liability, if any, for outstanding loans drawn by the Council on that member's behalf.

3. If this Agreement is to be immediately replaced with a new international natural rubber agreement, the Council shall, by special vote, adopt procedures to ensure efficient transfer to the new agreement, as required by that agreement, of shares in the Buffer Stock Account of members which intend to participate in the new agreement. Any member which does not wish to participate in the new agreement shall be entitled to the payment of its share:

- (a) From available cash in proportion to its percentage share of the total net contributions to the Buffer Stock Account, within two months; and
- (b) From the net proceeds from the disposal of the buffer stocks, by way of orderly sales or by way of transfer to the new international natural rubber agreement at current market prices, which must be concluded within 12 months;

unless the Council decides, by special vote, to increase payments under subparagraph (a) of this paragraph.

4. If this Agreement terminates without being replaced by a new international natural rubber agreement which provides for a buffer stock, the Council shall, by special vote, adopt procedures to govern orderly disposal of the Buffer Stock within

the maximum period specified in paragraph 7 of article 67, subject to the following constraints:

- (a) No further purchases of natural rubber shall be made;
- (b) The Organization shall incur no new expenses except those necessary to dispose of the Buffer Stock.

5. Subject to an election by any member to take natural rubber in accordance with paragraph 6 of this article, any cash which remains in the Buffer Stock Account shall be forthwith distributed to members in proportion to their shares as determined in paragraph 2 of this article.

6. In lieu of all or part of a cash payment, each member may elect to take its share in the assets of the Buffer Stock Account in natural rubber, subject to procedures adopted by the Council.

7. The Council shall adopt appropriate procedures for adjustment and payment of members' shares in the Buffer Stock Account. This adjustment shall account for:

- (a) Any discrepancy between the price of natural rubber specified in subparagraph (a) of paragraph 2 of this article and the prices at which part or all of the Buffer Stock is sold pursuant to procedures for disposal of the Buffer Stock; and
- (b) The difference between estimated and actual liquidation expenses.

8. The Council shall, within 30 days following final transactions of the Buffer Stock Account, meet to effect final settlement of accounts among members within 30 days thereafter.

#### CHAPTER IX. RELATIONSHIP WITH THE COMMON FUND

##### *Article 42. RELATIONSHIP WITH THE COMMON FUND*

When the Common Fund becomes operational, the Council shall take full advantage of the facilities of the Common Fund according to the principles set out therein. The Council shall for this purpose negotiate with the Common Fund mutually acceptable terms and modalities for an association agreement to be signed with the Common Fund.

#### CHAPTER X. SUPPLY MEASURES

##### *Article 43. SUPPLY AVAILABILITY*

1. Exporting members to the fullest extent possible undertake to pursue policies and programmes which ensure continuous availability to consumers of natural rubber supplies.

2. Exporting members shall continue to seek to upgrade natural rubber and to achieve uniformity in quality specifications and presentation of natural rubber, in accordance with technological and market developments.

3. In the event of a potential shortage of natural rubber developing, the Council may make recommendations to relevant members on possible appropriate steps to ensure as rapid an increase as possible in natural rubber supplies.

##### *Article 44. OTHER MEASURES*

1. With a view to achieving the objectives of this Agreement, the Council shall identify and propose appropriate measures and techniques directed towards promot-

ing the development of the natural rubber economy by producing members through expanded and improved production, productivity and marketing, thereby increasing the export earnings of producing members while at the same time improving the reliability of supply.

2. For this purpose, the Committee on Other Measures shall undertake economic and technical analyses in order to identify:

- (a) Natural rubber research and development programmes and projects of benefit to exporting and importing members, including scientific research in specific areas;
- (b) Programmes and projects to improve the productivity of the natural rubber industry;
- (c) Ways and means to upgrade natural rubber supplies and achieve uniformity in quality specification and presentation of natural rubber; and
- (d) Methods of improving the processing, marketing and distribution of raw natural rubber.

3. The Council shall consider the financial implications of such measures and techniques and seek to promote and facilitate the provision of adequate financial resources, as appropriate, from such sources as international financial institutions and the Second Account of the Common Fund when established.

4. The Council may make recommendations, as appropriate, to members, international institutions and other organizations to promote the implementation of specific measures under this article.

5. The Committee on Other Measures shall periodically review the progress of those measures which the Council decides to promote and recommend, and shall report thereon to the Council.

#### CHAPTER XI. CONSULTATION ON DOMESTIC POLICIES

##### *Article 45. CONSULTATION*

The Council shall consult, at the request of any member, on government natural rubber policies directly affecting supply or demand. The Council may submit its recommendations to members for their consideration.

#### CHAPTER XII. STATISTICS, STUDIES AND INFORMATION

##### *Article 46. STATISTICS AND INFORMATION*

1. The Council shall collect, collate and as necessary publish such statistical information on natural rubber and related areas as is necessary for the satisfactory operation of this Agreement.

2. Members shall promptly and to the fullest extent possible furnish to the Council available data concerning production, consumption and international trade in natural rubber by specific grades.

3. The Council may also request members to furnish other information, including information on related areas, which may be required for the satisfactory operation of this Agreement.

4. Members shall furnish all the above-mentioned statistics and information within a reasonable time to the fullest extent possible not inconsistent with their national legislation.

5. The Council shall establish close relationships with appropriate international organizations, including the International Rubber Study Group, and with commodity exchanges in order to help ensure the availability of recent and reliable data on production, consumption, stocks, international trade and prices of natural rubber, and other factors that influence demand and supply of natural rubber.

6. The Council shall endeavour to ensure that no information published shall prejudice the confidentiality of the operations of persons or companies producing, processing or marketing natural rubber or related products.

*Article 47. ANNUAL ASSESSMENT, ESTIMATES AND STUDIES*

1. The Council shall prepare and publish an annual assessment on the world natural rubber situation and related areas in the light of the information supplied by members and from all relevant intergovernmental and international organizations.

2. At least once in every half year, the Council shall also estimate production, consumption, exports and imports of natural rubber of all types and grades for the following six months. It shall inform the members of these estimates.

3. The Council shall undertake, or make appropriate arrangements to undertake, studies of trends in natural rubber production, consumption, trade, marketing and prices, as well as of the short-term and long-term problems of the world natural rubber economy.

*Article 48. ANNUAL REVIEW*

1. The Council shall annually review the operation of this Agreement in the light of the objectives set out in article 1. It shall inform members of the results of the review.

2. The Council may then formulate recommendations to members, and thereafter take measures within its competence to improve the effectiveness of the operation of this Agreement.

CHAPTER XIII. MISCELLANEOUS

*Article 49. GENERAL OBLIGATIONS OF MEMBERS*

1. Members shall for the duration of this Agreement use their best endeavours and co-operate to promote the attainment of the objectives of this Agreement and shall not take any action in contradiction to those objectives.

2. Members shall in particular seek to improve the conditions of the natural rubber economy and to encourage the production and use of natural rubber in order to promote the growth and the modernization of the natural rubber economy for the mutual benefit of producers and consumers.

3. Members shall accept as binding all decisions of the Council under this Agreement and will not implement measures which would have the effect of limiting or running counter to those decisions.

*Article 50. OBSTACLES TO TRADE*

1. The Council shall, in accordance with the annual assessment of the world natural rubber situation referred to in article 47, identify any obstacles to the expansion of trade in natural rubber in its raw, semi-processed or modified forms.

2. The Council may, in order to further the purposes of this article, make recommendations to members to seek in appropriate international fora mutually

acceptable practical measures designed to remove progressively, and where possible eliminate, such obstacles. The Council shall periodically examine the results of such recommendations.

*Article 51.* TRANSPORTATION AND MARKET STRUCTURE OF NATURAL RUBBER

The Council should encourage and facilitate the promotion of reasonable and equitable freight rates and improvements in the transport system, so as to provide regular supplies to markets and to effect savings in the cost of the products marketed.

*Article 52.* DIFFERENTIAL AND REMEDIAL MEASURES

Developing importing members, and least developed countries which are members, whose interests are adversely affected by measures taken under this Agreement may apply to the Council for appropriate differential and remedial measures. The Council shall consider taking such appropriate measures in accordance with paragraphs 3 and 4 of section III of resolution 93 (IV) of the United Nations Conference on Trade and Development.

*Article 53.* RELIEF FROM OBLIGATIONS

1. Where it is necessary on account of exceptional circumstances or emergency or *force majeure* not expressly provided for in this Agreement, the Council may, by special vote, relieve a member of an obligation under this Agreement if it is satisfied by an explanation from that member regarding the reasons why the obligation cannot be met.

2. The Council, in granting relief to a member under paragraph 1 of this article, shall state explicitly the terms and conditions on which, and the period for which, the member is relieved of such obligation, and the reasons for which the relief is granted.

*Article 54.* FAIR LABOUR STANDARDS

Members declare that they will endeavour to maintain labour standards designed to improve the levels of living of labour in their respective natural rubber sectors.

CHAPTER XIV. COMPLAINTS AND DISPUTES

*Article 55.* COMPLAINTS

1. Any complaint that a member has failed to fulfil its obligations under this Agreement shall, at the request of the member making the complaint, be referred to the Council, which, subject to prior consultation with the members concerned, shall take a decision on the matter.

2. Any decision by the Council that a member is in breach of its obligations under this Agreement shall specify the nature of the breach.

3. Whenever the Council, whether as the result of a complaint or otherwise, finds that a member has committed a breach of this Agreement, it may, by special vote, and without prejudice to such other measures as are specifically provided for in other articles of this Agreement:

(a) Suspend that member's voting rights in the Council and, if it deems necessary, suspend any other rights of such member, including that of holding office in the Council or in any committee established under article 19, and of being eligible for membership of such committees, until it has fulfilled its obligations; or

- (b) Take action under article 65, if such breach significantly impairs the operation of this Agreement.

*Article 56. DISPUTES*

1. Any dispute concerning the interpretation or application of this Agreement which is not settled among the members involved shall, at the request of any member party to the dispute, be referred to the Council for decision.

2. In any case where a dispute has been referred to the Council under paragraph 1 of this article, a majority of members holding at least one third of the total votes may require the Council, after discussion, to seek the opinion of an advisory panel constituted under paragraph 3 of this article on the issue in dispute before giving its decision.

3. (a) Unless the Council, by special vote, decides otherwise, the advisory panel shall consist of five persons as follows:

- (i) Two persons, one having wide experience in matters of the kind in dispute and the other having legal standing and experience, nominated by the exporting members;
- (ii) Two such persons nominated by the importing members; and
- (iii) A chairman selected unanimously by the four persons nominated under (i) and (ii) of this subparagraph or, if they fail to agree, by the Chairman of the Council.

(b) Nationals of members and of non-members shall be eligible to serve on the advisory panel.

(c) Persons appointed to the advisory panel shall act in their personal capacities and without instructions from any government.

(d) The expenses of the advisory panel shall be paid by the Organization.

4. The opinion of the advisory panel and the reasons therefor shall be submitted to the Council which, after considering all the relevant information, shall, by special vote, decide the dispute.

CHAPTER XV. FINAL PROVISIONS

*Article 57. SIGNATURE*

This Agreement shall be open for signature at United Nations Headquarters from 2 January to 30 June 1980 inclusive by the Governments invited to the United Nations Conference on Natural Rubber, 1978.

*Article 58. DEPOSITARY*

The Secretary-General of the United Nations is hereby designated as the depositary of this Agreement.

*Article 59. RATIFICATION, ACCEPTANCE AND APPROVAL*

1. This Agreement shall be subject to ratification, acceptance or approval by the signatory Governments in accordance with their respective constitutional or institutional procedures.

2. Instruments of ratification, acceptance or approval shall be deposited with the depositary not later than 30 September 1980. The Council may, however, grant extensions of time to signatory Governments which have been unable to deposit their instruments by that date.



3. Each Government depositing an instrument of ratification, acceptance or approval shall, at the time of such deposit, declare itself to be an exporting member or an importing member.

*Article 60.* NOTIFICATION OF PROVISIONAL APPLICATION

1. A signatory Government which intends to ratify, accept or approve this Agreement, or a Government for which the Council has established conditions for accession but which has not yet been able to deposit its instrument, may at any time notify the depositary that it will fully apply this Agreement provisionally, either when it enters into force in accordance with article 61, or if it is already in force, at a specified date.

2. Notwithstanding the provisions of paragraph 1 of this article, a Government may provide in its notification of provisional application that it will apply this Agreement only within the limitations of its constitutional and/or legislative procedures. However, such Government shall meet all its financial obligations pertaining to the Administrative Account. The provisional membership of a Government which notifies in this manner shall not exceed 18 months from the provisional entry into force of this Agreement. In case of the need for a call-up of funds for the Buffer Stock Account within the 18-month period, the Council shall decide on the status of a Government holding provisional membership under this paragraph.

*Article 61.* ENTRY INTO FORCE

1. This Agreement shall enter into force definitively on 1 October 1980 or on any date thereafter, if by that date Governments accounting for at least 80 per cent of net exports as set out in annex A to this Agreement, and Governments accounting for at least 80 per cent of net imports as set out in annex B to this Agreement have deposited their instruments of ratification, acceptance, approval or accession, or have assumed full financial commitment to this Agreement.

2. This Agreement shall enter into force provisionally on 1 October 1980, or on any date within two years thereafter, if by that date Governments accounting for at least 65 per cent of net exports as set out in annex A to this Agreement, and Governments accounting for at least 65 per cent of net imports as set out in annex B to this Agreement, have deposited their instruments of ratification, acceptance or approval, or have notified the depositary under article 60 that they will apply this Agreement provisionally. [This] Agreement shall remain in force provisionally up to a maximum of 18 months, unless it enters into force definitively under paragraph 1 of this article or the Council decides otherwise in accordance with paragraph 4 of this article.

3. If this Agreement does not come into force provisionally under paragraph 2 of this article within two years from 1 October 1980, the Secretary-General of the United Nations shall invite, at the earliest time he considers practicable after that date, the Governments which have deposited instruments of ratification, acceptance, approval or accession, or have notified him that they will apply this Agreement provisionally, and all others which participated in the United Nations Conference on Natural Rubber, 1978, to meet with a view to recommending whether or not those Governments in a position to do so should take the necessary steps to put this Agreement provisionally or definitively into force among themselves in whole or in part. If no conclusion is reached at this meeting, the Secretary-General may convene such further meetings as he considers appropriate.

4. If the requirements for definitive entry into force of this Agreement under paragraph I of this article have not been met within 18 calendar months of the Agreement's provisional entry into force under paragraph 2 of this article, the Secretary-General of the United Nations shall, at the earliest time he considers practicable, but before the end of the 18-month period mentioned above, convene those Governments which have deposited instruments of ratification, acceptance, approval or accession, or have notified him that they will apply this Agreement provisionally, and all others which participated in the United Nations Conference on Natural Rubber, 1978, to meet to review the future of this Agreement. Taking into account the recommendations of the meeting convened by the Secretary-General of the United Nations, the Council shall meet to decide the future of this Agreement. The Council shall, by special vote, then decide:

- (a) To put this Agreement definitively into force among the current members in whole or in part;
- (b) To keep this Agreement provisionally in force among the current members in whole or in part for an additional year; or
- (c) To renegotiate this Agreement.

If no decision is reached by the Council, this Agreement shall terminate at the expiry of the 18-month period.

5. For any Government that deposits its instrument of ratification, acceptance, approval or accession after the entry into force of this Agreement, it shall enter into force for that Government on the date of such deposit.

6. The Secretary-General of the United Nations shall convene the first session of the Council as soon as possible after the entry into force of this Agreement.

#### *Article 62. ACCESSION*

1. This Agreement shall be open for accession by the Governments of all States upon conditions established by the Council, which shall include a time limit for the deposit of instruments of accession. The Council may, however, grant extensions of time to Governments which are unable to deposit their instruments of accession by the time limit set in the conditions of accession.

2. Accession shall be effected by the deposit of an instrument of accession with the depositary.

#### *Article 63. AMENDMENTS*

1. The Council may, by special vote, recommend amendments of this Agreement to the members.

2. The Council shall fix a date by which members shall notify the depositary of their acceptance of the amendment.

3. An amendment shall enter into force 90 days after the depositary has received notifications of acceptance from members constituting at least two thirds of the exporting members and accounting for at least 85 per cent of the votes of the exporting members, and from members constituting at least two thirds of the importing members and accounting for at least 85 per cent of the votes of the importing members.

4. After the depositary informs the Council that the requirements for entry into force of the amendment have been met, and notwithstanding the provisions of paragraph 2 of this article relating to the date fixed by the Council, a member may

still notify the depositary of its acceptance of the amendment, provided that such notification is made before the entry into force of the amendment.

5. Any member which has not notified its acceptance of an amendment by the date on which such amendment enters into force shall cease to be a contracting party as from that date, unless such member has satisfied the Council that its acceptance could not be obtained in time owing to difficulties in completing its constitutional or institutional procedures, and the Council decides to extend for that member the period for acceptance of the amendment. Such member shall not be bound by the amendment before it has notified its acceptance thereof.

6. If the requirements for the entry into force of the amendment have not been met by the date fixed by the Council in accordance with paragraph 2 of this article, the amendment shall be considered withdrawn.

#### *Article 64. WITHDRAWAL*

1. A member may withdraw from this Agreement at any time after the entry into force of this Agreement by giving notice of withdrawal to the depositary. That member shall simultaneously inform the Council of the action it has taken.

2. One year after its notice is received by the depositary, that member shall cease to be a contracting party to this Agreement.

#### *Article 65. EXCLUSION*

If the Council decides that any member is in breach of its obligations under this Agreement and decides further that such breach significantly impairs the operation of this Agreement, it may, by special vote, exclude that member from this Agreement. The Council shall immediately so notify the depositary. One year after the date of the Council's decision, that member shall cease to be a contracting party to this Agreement.

#### *Article 66. SETTLEMENT OF ACCOUNTS WITH WITHDRAWING OR EXCLUDED MEMBERS OR MEMBERS UNABLE TO ACCEPT AN AMENDMENT*

1. In accordance with this article, the Council shall determine any settlement of accounts with a member which ceases to be a contracting party to this Agreement owing to:

- (a) Non-acceptance of an amendment to this Agreement pursuant to article 63;
- (b) Withdrawal from this Agreement pursuant to article 64; or
- (c) Exclusion from this Agreement pursuant to article 65.

2. The Council shall retain any contribution paid to the Administrative Account by a member which ceases to be a contracting party to this Agreement.

3. The Council shall refund the share in the Buffer Stock Account in accordance with article 41 to a member which ceases to be a contracting party owing to non-acceptance of an amendment to this Agreement, withdrawal or exclusion, less its share in any surpluses:

- (a) Such refund to a member which ceases to be a contracting party owing to non-acceptance of an amendment to this Agreement shall be made one year after the amendment concerned enters into force;
- (b) Such refund to a member which withdraws shall be made within 60 days after that member ceases to be a contracting party to this Agreement, unless as a result of this withdrawal the Council decides to terminate this Agreement under

paragraph 6 of article 67 prior to such a refund, in which case the provisions of article 41 and paragraph 7 of article 67 shall apply;

(c) Such refund to a member which is excluded shall be made within 60 days after a member ceases to be a contracting party to this Agreement.

4. In the event that the Buffer Stock Account is unable to settle the payment in cash due under subparagraph (a), (b) or (c) of paragraph 3 of this article without either undermining the viability of the Buffer Stock Account or leading to a call-up of additional contributions from members to cover such refunds, payment shall be deferred until the requisite amount of natural rubber in the Buffer Stock can be sold at or above the upper intervention price. In the event that, before the end of the one-year period specified in article 64, the Council informs a withdrawing member that payment will have to be deferred in accordance with this paragraph, the period of one year between notification of intention to withdraw and the actual withdrawal may, if the withdrawing member so wishes, be extended until such time as the Council informs that member that payment of its share can be effected within 60 days.

5. A member which has received an appropriate refund under this article shall not be entitled to any share of the proceeds of liquidation of the Organization. Nor shall such a member be liable for any deficit incurred by the Organization after such refund has been made.

#### *Article 67. DURATION, EXTENSION AND TERMINATION*

1. This Agreement shall remain in force for a period of five years after its entry into force, unless extended under paragraph 2, 3 or 4 of this article or terminated under paragraph 5 or 6 thereof.

2. Before the expiry of the five-year period referred to in paragraph 1 of this article, the Council may, by special vote, decide to extend this Agreement for a period not exceeding two years and/or to renegotiate it. The Council shall notify the depositary of any such decisions.

3. If, before the expiry of the five-year period referred to in paragraph 1 of this article, negotiations for a new agreement to replace this Agreement have not yet been concluded, the Council may, by special vote, extend this Agreement for a period not exceeding two years. The Council shall notify the depositary of any such extension.

4. If, before the expiry of the five-year period referred to in paragraph 1 of this article, a new agreement to replace this Agreement has been negotiated but has not yet entered into force either definitively or provisionally, the Council may, by special vote, extend this Agreement until the provisional or definitive entry into force of the new agreement, provided that this extension shall not exceed two years. The Council shall notify the depositary of any such extension.

5. If a new international natural rubber agreement is negotiated and enters into force during any period of extension of this Agreement pursuant to paragraph 2, 3 or 4 of this article, this Agreement, as extended, shall terminate upon the entry into force of the new agreement.

6. The Council may at any time, by special vote, decide to terminate this Agreement with effect from such date as it may determine. The Council shall notify the depositary of any such decision.

7. Notwithstanding the termination of this Agreement, the Council shall continue in being for a period not exceeding three years to carry out the liquidation of the Organization, including the settlement of accounts, and the disposal of assets in

accordance with the provisions of article 41 and subject to relevant decisions to be taken by special vote, and shall have during that period such powers and functions as may be necessary for these purposes.

*Article 68.* RESERVATIONS

Reservations may not be made with respect to any of the provisions of this Agreement.

*Article 69.* AUTHENTIC TEXTS OF THIS AGREEMENT

The texts of this Agreement in the Chinese, English, French, Russian and Spanish languages shall be equally authentic.

IN WITNESS WHEREOF the undersigned, having been duly authorized to this effect by their respective Governments, have signed this Agreement on the dates appearing opposite their signatures.

DONE at Geneva, this sixth day of October, one thousand nine hundred and seventy-nine.

ANNEX A

SHARES OF INDIVIDUAL EXPORTING COUNTRIES IN TOTAL NET EXPORTS OF COUNTRIES PARTICIPATING IN THE UNITED NATIONS CONFERENCE ON NATURAL RUBBER AS ESTABLISHED FOR THE PURPOSES OF ARTICLE 61

	<i>Per cent<sup>a</sup></i>		<i>Per cent<sup>a</sup></i>
Bolivia .....	0.081	Papua-New-Guinea .....	0.150
Cameroon .....	0.514	Philippines .....	0.018
India .....	0.199	Singapore .....	4.406
Indonesia .....	25.387	Sri Lanka .....	4.367
Liberia .....	2.551	Thailand .....	12.004
Malaysia .....	48.218	Zaire .....	0.792
Nigeria .....	1.313	TOTAL	100.000

<sup>a</sup> Shares are percentages of total net exports of natural rubber in the five-year period 1974 to 1978.

ANNEX B

SHARES OF INDIVIDUAL IMPORTING COUNTRIES AND GROUPS OF COUNTRIES IN TOTAL NET IMPORTS OF COUNTRIES PARTICIPATING IN THE UNITED NATIONS CONFERENCE ON NATURAL RUBBER AS ESTABLISHED FOR THE PURPOSES OF ARTICLE 61

	<i>Per cent<sup>a</sup></i>		<i>Per cent<sup>a</sup></i>
Algeria .....	0.081	EEC .....	23.283
Australia .....	1.467	Belgium/Luxembourg .....	0.772
Austria .....	0.683	Denmark .....	0.171
Brazil .....	1.836	France .....	5.428
Bulgaria .....	0.394	Germany, Federal Republic of .....	6.435
Canada .....	2.934	Ireland .....	0.273
China .....	7.707	Italy .....	4.150
Czechoslovakia .....	1.810	Netherlands .....	0.733
Ecuador .....	0.050	United Kingdom .....	5.321
Egypt .....	0.097	Iraq .....	0.051

	<i>Per cent<sup>a</sup></i>		<i>Per cent<sup>a</sup></i>
Finland .....	0.226	Republic of Korea .....	3.189
German Democratic Republic .....	1.258	Romania .....	1.529
Ghana .....	0.141	Somalia .....	0.000
Guatemala .....	0.070	Spain .....	3.178
Hungary .....	0.534	Sweden .....	0.439
Japan .....	10.780	Switzerland .....	0.122
Madagascar .....	0.000	Syrian Arab Republic .....	0.014
Malta .....	0.000	Tunisia .....	0.008
Mexico .....	1.325	Turkey .....	0.758
Morocco .....	0.150	Union of Soviet Socialist Republics .....	7.148
New Zealand .....	0.291	United States .....	24.756
Norway .....	0.094	Uruguay .....	0.117
Panama .....	0.000	Venezuela .....	0.306
Peru .....	0.225	Yugoslavia .....	0.969
Poland .....	1.980	TOTAL	<u>100.000</u>

<sup>a</sup> Shares are percentages of total net imports of natural rubber in the three-year period 1976, 1977 and 1978.

## ANNEX C

### COST OF THE BUFFER STOCK AS ESTIMATED BY THE CHAIRMAN OF THE UNITED NATIONS CONFERENCE ON NATURAL RUBBER, 1978

In normal circumstances the cost of acquiring and operating a Buffer Stock of 550,000 tonnes might be calculated by multiplying this figure by the lower trigger action price of 168 Malaysian/Singapore cents per kilogramme and adding a further 10 per cent thereof.

## ACCORD<sup>1</sup> INTERNATIONAL DE 1979 SUR LE CAOUTCHOUC NATUREL

### PRÉAMBULE

Les parties contractantes,

Rappelant la Déclaration et le Programme d'action concernant l'instauration d'un nouvel ordre économique international<sup>2</sup>,

Reconnaissant en particulier l'importance des résolutions 93 (IV)<sup>3</sup> et 124 (V)<sup>4</sup> relatives au programme intégré pour les produits de base que la Conférence des Nations Unies sur le commerce et le développement a adoptées à ses quatrième et cinquième sessions,

Reconnaissant l'importance que le caoutchouc naturel présente pour l'économie des membres, plus spécialement pour les exportations dans le cas des membres exportateurs et pour l'approvisionnement dans celui des membres importateurs,

Reconnaissant en outre que la stabilisation des cours du caoutchouc naturel servira les intérêts des producteurs, des consommateurs et des marchés du caoutchouc

<sup>1</sup> Entré en vigueur à titre provisoire à l'égard des Etats suivants le 23 octobre 1980, date à laquelle les gouvernements totalisant au moins 65 p. 100 des exportations nettes indiquées à l'annexe A, et des gouvernements totalisant au moins 65 p. 100 des importations nettes indiquées à l'annexe B, avaient déposé auprès du Secrétaire général de l'Organisation des Nations Unies leur instrument de ratification, acceptation, approbation, ou une notification en vertu de l'article 60 qu'ils appliqueraient l'Accord à titre provisoire, conformément à l'article 61, paragraphe 2 :

	<i>Date du dépôt de l'instrument de ratification, d'acceptation (A), d'approbation (AA), ou date de la réception de la notification d'application provisoire (n)</i>	
<i>Etat importateur ou exportateur *</i>		
Allemagne, République fédérale d' .....	30	septembre 1980 n†
Australie .....	9	septembre 1980 n
Belgique .....	3	octobre 1980 n†
Brésil .....	1 <sup>er</sup>	octobre 1980 n†
Chine .....	15	septembre 1980
Communauté économique européenne .....	29	septembre 1980 n
Danemark .....	30	septembre 1980
Etats-Unis d'Amérique .....	23	octobre 1980 n†
France .....	30	septembre 1980 n†
*Indonésie .....	28	août 1980
Irlande .....	29	septembre 1980
Japon .....	13	juin 1980 A
Luxembourg .....	3	octobre 1980 n†
*Malaisie .....	29	janvier 1980
Norvège .....	30	septembre 1980 n†
Pays-Bas .....	30	septembre 1980 n†
(Pour le Royaume en Europe.)		
Royaume-Uni de Grande-Bretagne et d'Irlande du Nord ....	26	septembre 1980 n†
Suède .....	30	septembre 1980
Tchécoslovaquie .....	17	septembre 1980 AA

† Ces Etats ont stipulé qu'en vertu du paragraphe 2 de l'article 60 de l'Accord, ils appliqueront l'Accord seulement dans les limites de leurs procédures constitutionnelles et/ou législatives.

<sup>2</sup> Voir résolution 3201 (S-VI) dans Nations Unies, *Documents officiels de l'Assemblée générale, sixième session spéciale, Supplément no 1 (A/9559)*, p. 3, et résolution 3202 (S-VI), *ibid.*, p. 5.

<sup>3</sup> *Conférence des Nations Unies sur le commerce et le développement, quatrième session, 1976*, vol. 1, *Rapport et annexes*, p. 6.

<sup>4</sup> *Ibid.*, cinquième session, 1979, vol. 1, *Rapport et annexes*, p. 9.

naturel, et qu'un accord international sur le caoutchouc naturel peut contribuer beaucoup à la croissance et au développement de l'industrie du caoutchouc naturel dans l'intérêt tant des producteurs que des consommateurs,

Sont convenues de ce qui suit :

#### CHAPITRE PREMIER. OBJECTIFS

##### *Article premier.* OBJECTIFS

Les objectifs de l'Accord international de 1979 sur le caoutchouc naturel (ci-après dénommé «le présent Accord»), en vue d'atteindre les objectifs pertinents adoptés par la Conférence des Nations Unies sur le commerce et le développement dans ses résolutions 93 (IV) et 124 (V) relatives au programme intégré pour les produits de base, sont, entre autres, les suivants :

- a) Assurer une croissance équilibrée de l'offre et de la demande de caoutchouc naturel, contribuant ainsi à atténuer les graves difficultés que des excédents ou des pénuries de caoutchouc naturel pourraient créer;
- b) Assurer la stabilité du commerce du caoutchouc naturel en évitant les fluctuations excessives des prix du caoutchouc naturel, qui nuisent aux intérêts à long terme à la fois des producteurs et des consommateurs, et en stabilisant ces prix sans fausser les tendances à long terme du marché, dans l'intérêt des producteurs et des consommateurs;
- c) Aider à stabiliser les recettes que les membres exportateurs tirent de l'exportation du caoutchouc naturel, et accroître leurs recettes par une augmentation des quantités de caoutchouc naturel exportées à des prix équitables et rémunérateurs, contribuant ainsi à donner les encouragements nécessaires à un accroissement dynamique de la production et les ressources permettant une croissance économique et un progrès social accélérés;
- d) Chercher à assurer des approvisionnements en caoutchouc naturel qui soient suffisants pour répondre, à des prix équitables et raisonnables, aux besoins des membres importateurs, et renforcer la sécurité et la régularité de ces approvisionnements;
- e) Prendre les mesures possibles, en cas d'excédent ou de pénurie de caoutchouc naturel, pour atténuer les difficultés économiques que les membres pourraient rencontrer;
- f) Chercher à accroître le commerce international du caoutchouc naturel et des produits transformés qui en sont dérivés, et à améliorer leur accès au marché;
- g) Améliorer la compétitivité du caoutchouc naturel en encourageant la recherche-développement sur les problèmes de ce produit;
- h) Encourager le développement effectif de l'économie du caoutchouc naturel en cherchant à faciliter et à promouvoir des améliorations dans le traitement, la commercialisation et la distribution du caoutchouc naturel à l'état brut;
- i) Favoriser la coopération internationale et des consultations dans le domaine du caoutchouc naturel, au sujet des questions influant sur l'offre et la demande, et faciliter la promotion et la coordination des programmes de recherche, des programmes d'assistance et autres programmes concernant ce produit.



## CHAPITRE II. DÉFINITIONS

## Article 2. DÉFINITIONS

Aux fins du présent Accord :

1) Par «caoutchouc naturel», il faut entendre l'élastomère non vulcanisé, sous forme solide ou liquide, provenant de l'*Hevea brasiliensis* et de toute autre plante que le Conseil peut désigner aux fins du présent Accord.

2) Par «partie contractante», il faut entendre un gouvernement, ou un organisme intergouvernemental visé à l'article 5, qui a accepté d'être lié par le présent Accord à titre provisoire ou définitif.

3) Par «membre», il faut entendre une partie contractante définie à la rubrique 2 du présent article.

4) Par «membre exportateur», il faut entendre un membre qui exporte du caoutchouc naturel et qui s'est déclaré lui-même membre exportateur, sous réserve de l'assentiment du Conseil.

5) Par «membre importateur», il faut entendre un membre qui importe du caoutchouc naturel et qui s'est déclaré lui-même membre importateur, sous réserve de l'assentiment du Conseil.

6) Par «Organisation», il faut entendre l'Organisation internationale du caoutchouc naturel visée à l'article 3.

7) Par «Conseil», il faut entendre le Conseil international du caoutchouc naturel visé à l'article 6.

8) Par «vote spécial», il faut entendre un vote requérant les deux tiers au moins des suffrages exprimés par les membres exportateurs présents et votants et les deux tiers au moins des suffrages exprimés par les membres importateurs présents et votants, comptés séparément, à condition que ces suffrages soient exprimés par la moitié au moins des membres de chaque catégorie présents et votants.

9) Par «exportations de caoutchouc naturel», il faut entendre le caoutchouc naturel qui quitte le territoire douanier d'un membre, et par «importations de caoutchouc naturel», le caoutchouc naturel qui entre sur le territoire douanier d'un membre, étant entendu que, aux fins des présentes définitions, le territoire douanier d'un membre qui se compose de deux ou plusieurs territoires douaniers est réputé être constitué par ses territoires douaniers combinés.

10) Par «vote à la majorité simple répartie», il faut entendre un vote requérant plus de la moitié du total des suffrages exprimés par les membres exportateurs présents et votants et plus de la moitié du total des suffrages exprimés par les membres importateurs présents et votants, comptés séparément.

11) Par «monnaies librement utilisables», il faut entendre le deutsche mark, le dollar des Etats-Unis, le franc français, la livre sterling et le yen japonais.

12) Par «exercice», il faut entendre la période allant du 1er janvier au 31 décembre inclusivement.

13) Par «entrée en vigueur», il faut entendre la date à laquelle le présent Accord entre en vigueur à titre provisoire ou définitif, conformément à l'article 61.

14) Par «tonne», il faut entendre une tonne métrique, c'est-à-dire 1 000 kilogrammes.

15) Par «promesse de garantie gouvernementale», il faut entendre les obligations financières à l'égard du Conseil que les membres ont souscrites à titre de sûreté

pour le financement du stock régulateur d'urgence et dont le Conseil peut demander l'exécution pour faire face à ses obligations financières conformément à l'article 28; les membres sont responsables uniquement à l'égard du Conseil, et ce à concurrence du montant de leur promesse de garantie.

16) Par «cent de Malaisie/Singapour», il faut entendre la moyenne du sen malaisien et du cent de Singapour aux taux de change du moment.

17) Par «contribution nette d'un membre pondérée par un coefficient temps», il faut entendre le montant net de ses contributions pondéré par le nombre d'années où il a été membre de l'Organisation.

### CHAPITRE III. ORGANISATION ET ADMINISTRATION

#### *Article 3. CRÉATION, SIÈGE ET STRUCTURE DE L'ORGANISATION INTERNATIONALE DU CAOUTCHOUC NATUREL*

1. Il est créé une Organisation internationale du caoutchouc naturel chargée d'assurer la mise en œuvre des dispositions du présent Accord et d'en superviser le fonctionnement.

2. L'Organisation exerce ses fonctions par l'intermédiaire du Conseil international du caoutchouc naturel, de son Directeur exécutif et de son personnel, ainsi que des autres organes prévus dans le présent Accord.

3. A sa première session, le Conseil, par un vote spécial, décidera que l'Organisation a son siège à Kuala Lumpur ou à Londres.

4. Le siège de l'Organisation doit toujours être situé sur le territoire d'un membre.

#### *Article 4. MEMBRES DE L'ORGANISATION*

1. Il est institué deux catégories de membres, à savoir :

- a) Les exportateurs; et
- b) Les importateurs.

2. Le Conseil fixe les conditions régissant le passage d'un membre d'une catégorie à l'autre telles que celles-ci sont définies au paragraphe 1 du présent article, compte dûment tenu des dispositions des articles 25 et 28. Un membre qui satisfait à ces conditions peut changer de catégorie, sous réserve que le Conseil donne son accord par un vote spécial.

3. Chaque partie contractante constitue un seul membre de l'Organisation.

#### *Article 5. PARTICIPATION D'ORGANISMES INTERGOUVERNEMENTAUX*

1. Toute mention d'un «Gouvernement» ou de «Gouvernements» dans le présent Accord est réputée valoir aussi pour la Communauté économique européenne et pour tout organisme intergouvernemental ayant des responsabilités dans la négociation, la conclusion et l'application d'accords internationaux, en particulier d'accords sur des produits de base. En conséquence, toute mention, dans le présent Accord, de la signature, de la ratification, de l'acceptation ou de l'approbation, ou de la notification de l'application de l'Accord à titre provisoire, ou de l'adhésion est, dans le cas de ces organismes intergouvernementaux, réputée valoir aussi pour la signature, la ratification, l'acceptation ou l'approbation, ou pour la notification de l'application de l'Accord à titre provisoire, ou pour l'adhésion, par ces organismes intergouvernementaux.

2. En cas de vote sur des questions relevant de leur compétence, lesdits organismes intergouvernementaux exercent leurs droits de vote avec un nombre de voix égal au nombre total de voix attribuées, conformément à l'article 15, à leurs Etats membres.

#### CHAPITRE IV. LE CONSEIL INTERNATIONAL DU CAOUTCHOUC NATUREL

##### *Article 6. COMPOSITION DU CONSEIL INTERNATIONAL DU CAOUTCHOUC NATUREL*

1. L'autorité suprême de l'Organisation est le Conseil international du caoutchouc naturel, qui se compose de tous les membres de l'Organisation.

2. Chaque membre est représenté au Conseil par un seul représentant et peut désigner des suppléants et des conseillers pour assister aux sessions du Conseil.

3. Un suppléant est habilité à agir et à voter au nom du représentant en l'absence de celui-ci ou en des circonstances exceptionnelles.

##### *Article 7. POUVOIRS ET FONCTIONS DU CONSEIL*

1. Le Conseil exerce tous les pouvoirs et s'acquitte, ou veille à l'accomplissement, de toutes les fonctions qui sont nécessaires à l'application des dispositions du présent Accord.

2. Le Conseil, par un vote spécial, adopte les règlements qui sont nécessaires à l'application des dispositions du présent Accord et qui sont compatibles avec celles-ci. Ces règlements comprennent son règlement intérieur et celui des comités institués en application de l'article 19, les règles de gestion et de fonctionnement du stock régulateur, le règlement financier de l'Organisation et le statut du personnel. Le Conseil peut prévoir, dans son règlement intérieur, une procédure lui permettant de prendre, sans se réunir, des décisions sur des questions spécifiques.

3. Le Conseil tient les archives dont il a besoin pour s'acquitter des fonctions que le présent Accord lui confère.

4. Le Conseil publie un rapport annuel sur les activités de l'Organisation et tous autres renseignements qu'il juge appropriés.

##### *Article 8. EMPRUNT DANS DES CIRCONSTANCES EXCEPTIONNELLES*

1. Le Conseil peut, par un vote spécial, emprunter auprès de sources commerciales pour le Compte du stock régulateur et/ou le Compte administratif afin de couvrir les déficits de l'un ou l'autre de ces comptes provoqués par des décalages entre des dépenses autorisées et le versement des contributions requises. Si l'emprunt est effectué à la suite d'un retard dans la perception d'une contribution d'un membre, les coûts financiers assumés par le Conseil au titre dudit emprunt sont mis à la charge du membre qui est en retard dans ses versements, indépendamment du versement intégral de sa contribution.

2. Tout membre peut, à son gré, choisir de verser directement une contribution en espèces au Compte approprié, en lieu et place d'un emprunt commercial contracté par le Conseil pour couvrir la part dudit membre dans les fonds requis.

##### *Article 9. DÉLÉGATION DE POUVOIRS*

1. Le Conseil peut, par un vote spécial, déléguer à tout comité institué en application de l'article 19 tout ou partie de ses pouvoirs dont l'exercice n'exige pas, en vertu des dispositions du présent Accord, un vote spécial du Conseil. Nonobstant

cette délégation, le Conseil peut à tout moment examiner une question renvoyée à l'un de ses comités et prendre une décision à son sujet.

2. Le Conseil peut, par un vote spécial, révoquer toute délégation de pouvoirs à un comité.

*Article 10. COOPÉRATION AVEC D'AUTRES ORGANISMES*

1. Le Conseil peut prendre toutes dispositions appropriées aux fins de consultation ou de coopération avec l'Organisation des Nations Unies, ses organes et ses institutions spécialisées, ainsi qu'avec d'autres organismes intergouvernementaux selon qu'il conviendra.

2. Le Conseil peut aussi prendre des dispositions en vue d'entretenir des contacts avec des organismes internationaux non gouvernementaux appropriés.

*Article 11. ADMISSION D'OBSERVATEURS*

Le Conseil peut inviter tout gouvernement non membre, ou tout organisme visé à l'article 10, à assister en qualité d'observateur à l'une quelconque des séances du Conseil ou de l'un quelconque des comités institués en application de l'article 19.

*Article 12. PRÉSIDENT ET VICE-PRÉSIDENT*

1. Le Conseil élit, pour chaque année, un président et un vice-président.

2. Le Président et le Vice-Président sont élus, l'un parmi les représentants des membres exportateurs, l'autre parmi ceux des membres importateurs. La présidence et la vice-présidence sont attribuées à tour de rôle à chacune des deux catégories de membres pour une année, étant entendu toutefois que cette alternance n'empêche pas la réélection, dans des circonstances exceptionnelles, du Président ou du Vice-Président, ou de l'un et de l'autre, si le Conseil en décide ainsi par un vote spécial.

3. En cas d'absence temporaire, le Président est remplacé par le Vice-Président. En cas d'absence temporaire simultanée du Président et du Vice-Président, ou en cas d'absence permanente de l'un ou de l'autre ou des deux, le Conseil peut élire de nouveaux titulaires de ces fonctions, temporaires ou permanents, selon le cas, parmi les représentants des membres exportateurs et/ou parmi les représentants des membres importateurs, ainsi qu'il convient.

4. Ni le Président, ni aucun autre membre du Bureau qui préside une réunion, n'a le droit de voter à ladite réunion. Il peut toutefois donner pouvoir au représentant d'un autre membre appartenant à la même catégorie pour exercer les droits de vote du membre qu'il représente.

*Article 13. LE DIRECTEUR EXÉCUTIF, LE DIRECTEUR DU STOCK RÉGULATEUR  
ET LES AUTRES MEMBRES DU PERSONNEL*

1. Le Conseil, par un vote spécial, nomme un directeur exécutif et un directeur du stock régulateur.

2. Les conditions de nomination du Directeur exécutif et du Directeur du stock régulateur sont fixées par le Conseil.

3. Le Directeur exécutif est le plus haut fonctionnaire de l'Organisation; il est responsable devant le Conseil de la gestion et du fonctionnement du présent Accord en conformité des décisions du Conseil.

4. Le Directeur du stock régulateur est responsable devant le Directeur exécutif et le Conseil de l'exécution des tâches qui lui incombent en vertu du présent Accord ainsi que de l'exécution de toute autre tâche que le Conseil peut lui confier. Le

Directeur du stock régulateur est responsable de la gestion quotidienne du stock régulateur et tient le Directeur exécutif au courant des opérations générales du stock régulateur de sorte que le Directeur exécutif puisse s'assurer qu'il répond efficacement aux objectifs du présent Accord.

5. Le personnel est nommé par le Directeur exécutif conformément aux règles fixées par le Conseil. Il est responsable devant le Directeur exécutif.

6. Ni le Directeur exécutif, ni les autres membres du personnel, y compris le Directeur du stock régulateur, ne doivent avoir d'intérêt financier dans l'industrie ou le commerce du caoutchouc ni d'activités commerciales connexes.

7. Dans l'exercice de leurs fonctions, le Directeur exécutif, le Directeur du stock régulateur et les autres membres du personnel ne sollicitent ni n'acceptent d'instructions d'aucun membre ni d'aucune autorité extérieure au Conseil ou à l'un quelconque des comités institués en application de l'article 19. Ils s'abstiennent de tout acte incompatible avec leur situation de fonctionnaires internationaux et ne sont responsables que devant le Conseil. Chaque membre de l'Organisation doit respecter le caractère exclusivement international des fonctions du Directeur exécutif, du Directeur du stock régulateur et des autres membres du personnel et ne pas chercher à les influencer dans l'exécution de leur tâche.

#### *Article 14. SESSIONS*

1. En règle générale, le Conseil se réunit en session ordinaire une fois par semestre.

2. Outre les sessions qu'il tient dans les circonstances expressément prévues dans le présent Accord, le Conseil se réunit également en session extraordinaire s'il en décide ainsi ou s'il en est prié :

- a) Par le Président du Conseil;
- b) Par le Directeur exécutif;
- c) Par la majorité des membres exportateurs;
- d) Par la majorité des membres importateurs;
- e) Par un membre exportateur ou des membres exportateurs détenant au moins 200 voix; ou
- f) Par un membre importateur ou des membres importateurs détenant au moins 200 voix.

3. Les sessions se tiennent au siège de l'Organisation, à moins que le Conseil, par un vote spécial, n'en décide autrement. Si, sur l'invitation d'un membre, le Conseil se réunit ailleurs qu'au siège de l'Organisation, ce membre prend à sa charge les frais supplémentaires qui en résultent pour le Conseil.

4. Le Directeur exécutif annonce les sessions aux membres et leur en communique l'ordre du jour au moins 30 jours à l'avance, sauf en cas d'urgence où le préavis sera d'au moins sept jours.

#### *Article 15. RÉPARTITION DES VOIX*

1. Les membres exportateurs détiennent ensemble 1 000 voix et les membres importateurs détiennent ensemble 1 000 voix.

2. Chaque membre exportateur reçoit une voix initiale sur les 1 000 voix à répartir, étant entendu toutefois qu'un membre exportateur dont les exportations nettes sont inférieures à 10 000 tonnes par an ne reçoit pas de voix initiale. Le reste desdites voix est réparti entre les membres exportateurs suivant une proportion aussi

voisine que possible du volume de leurs exportations nettes respectives de caoutchouc naturel pendant la période de cinq années civiles commençant six années civiles avant la répartition des voix, étant entendu toutefois que les exportations nettes de caoutchouc naturel de Singapour pendant cette période sont réputées représenter 13 % de ses exportations totales pour ladite période.

3. Les voix des membres importateurs sont réparties entre eux proportionnellement à la moyenne de leurs importations nettes respectives de caoutchouc naturel pendant la période de trois années civiles commençant quatre années civiles avant la répartition des voix, étant entendu toutefois que chaque membre importateur reçoit une voix même si sa part proportionnelle d'importations nettes n'est pas par ailleurs assez forte pour le justifier.

4. Aux fins des paragraphes 2 et 3 du présent article, des paragraphes 2 et 3 de l'article 28 relatifs aux contributions des membres importateurs, et de l'article 39, le Conseil dresse, à sa première session, un tableau des exportations nettes des membres exportateurs et un tableau des importations nettes des membres importateurs, qui sont révisés chaque année conformément au présent article.

5. Il n'y a pas de fractionnement de voix. Sous réserve des dispositions du paragraphe 3 du présent article, toute fraction inférieure à 0,5 est arrondie au nombre entier inférieur et toute fraction égale ou supérieure à 0,5 est arrondie au nombre entier supérieur.

6. Le Conseil répartit les voix pour chaque exercice au début de la première session de l'exercice conformément aux dispositions du présent article. Cette répartition demeure en vigueur pour le reste de l'exercice, sous réserve des dispositions du paragraphe 7 du présent article.

7. Quand la composition de l'Organisation change ou quand le droit de vote d'un membre est suspendu ou rétabli en application d'une disposition du présent Accord, le Conseil procède à une nouvelle répartition des voix à l'intérieur de la ou des catégories de membres en cause, conformément aux dispositions du présent article.

8. Si, du fait de l'exclusion d'un membre en application de l'article 65, ou du retrait d'un membre en application de l'article 64 ou de l'article 63, la part du commerce total détenue par les membres restant dans l'une ou l'autre catégorie se trouve ramenée à moins de 80 %, le Conseil se réunit et se prononce sur les conditions, les modalités et l'avenir du présent Accord, y compris en particulier sur la nécessité de maintenir les opérations effectives du stock régulateur sans imposer une charge financière excessive aux membres restants.

#### *Article 16. PROCÉDURE DE VOTE*

1. Chaque membre dispose, pour le vote, du nombre de voix qu'il détient au Conseil et il n'a pas la faculté de diviser ses voix.

2. Par notification écrite adressée au Président du Conseil, tout membre exportateur peut autoriser tout autre membre exportateur, et tout membre importateur peut autoriser tout autre membre importateur, à représenter ses intérêts et à exercer son droit de vote à toute session ou séance du Conseil.

3. Un membre autorisé par un autre membre à utiliser les voix que celui-ci détient utilise ces voix comme il y est autorisé.

4. En cas d'abstention, un membre est réputé ne pas avoir utilisé ses voix.

*Article 17. QUORUM*

1. Le quorum exigé pour toute séance du Conseil est constitué par la présence de la majorité des membres exportateurs et de la majorité des membres importateurs, sous réserve que les membres ainsi présents détiennent les deux tiers au moins du total des voix dans chacune des catégories.

2. Si le quorum défini au paragraphe 1 du présent article n'est pas atteint le jour fixé pour la séance et le jour suivant, le quorum est constitué le troisième jour et les jours suivants par la présence de la majorité des membres exportateurs et de la majorité des membres importateurs, à condition que ces membres détiennent la majorité du total des voix dans chacune des catégories.

3. Tout membre représenté conformément au paragraphe 2 de l'article 16 est considéré comme présent.

*Article 18. DÉCISIONS*

1. Le Conseil prend toutes ses décisions et fait toutes ses recommandations par un vote à la majorité simple répartie, sauf disposition contraire du présent Accord.

2. Quand un membre invoque les dispositions de l'article 16 et que ses voix sont utilisées à une séance du Conseil, ce membre est considéré, aux fins du paragraphe 1 du présent article, comme présent et votant.

*Article 19. INSTITUTION DE COMITÉS*

1. Les comités suivants sont institués :

- a) Comité de l'administration;
- b) Comité des opérations du stock régulateur;
- c) Comité des statistiques; et
- d) Comité des autres mesures.

Le Conseil peut aussi instituer d'autres comités par un vote spécial.

2. Chaque comité est responsable devant le Conseil. Le Conseil, par un vote spécial, fixe la composition et le mandat de chaque comité.

*Article 20. GROUPE D'EXPERTS*

1. Le Conseil constitue un groupe d'experts choisis dans l'industrie et le commerce du caoutchouc des membres exportateurs et des membres importateurs.

2. Le Groupe d'experts se met à la disposition du Conseil et de ses comités pour leur donner des avis et une assistance, en particulier en ce qui concerne les opérations du stock régulateur et les autres mesures visées à l'article 44.

3. La composition, les fonctions et les dispositions administratives du Groupe d'experts sont fixées par le Conseil.

**CHAPITRE V. PRIVILÈGES ET IMMUNITÉS***Article 21. PRIVILÈGES ET IMMUNITÉS*

1. L'Organisation a la personnalité juridique. Elle a, en particulier, la capacité de contracter, d'acquérir et de céder des biens meubles et immeubles et d'ester en justice.

2. L'Organisation entreprend, aussitôt que possible après l'entrée en vigueur du présent Accord, de conclure avec le gouvernement du pays où son siège doit être situé (ci-après dénommé le Gouvernement hôte) un accord (ci-après dénommé Ac-

cord de siège) touchant le statut, les privilèges et les immunités de l'Organisation, de son Directeur exécutif, de son personnel et de ses experts, ainsi que des délégations des membres, qui sont normalement nécessaires à l'exercice de leurs fonctions.

3. En attendant la conclusion de l'Accord de siège, l'Organisation demande au Gouvernement hôte d'exonérer d'impôts, dans la mesure compatible avec sa législation, les émoluments versés par l'Organisation à son personnel, et les avoirs, revenus et autres biens de l'Organisation.

4. L'Organisation peut aussi conclure, avec un ou plusieurs autres gouvernements, des accords, qui doivent être approuvés par le Conseil, touchant les privilèges et immunités qui peuvent être nécessaires à la bonne application du présent Accord.

5. Si le siège de l'Organisation est transféré dans un autre pays, le gouvernement de ce pays conclut aussitôt que possible avec l'Organisation un Accord de siège qui doit être approuvé par le Conseil.

6. L'Accord de siège est indépendant du présent Accord. Toutefois, il prend fin :

- a) Par consentement mutuel du Gouvernement hôte et de l'Organisation;
- b) Si le siège de l'Organisation est transféré hors du territoire du Gouvernement hôte; ou
- c) Si l'Organisation cesse d'exister.

## CHAPITRE VI. COMPTES ET VÉRIFICATION DES COMPTES

### *Article 22.* COMPTES FINANCIERS

1. Aux fins du fonctionnement et de la gestion du présent Accord, deux comptes sont créés :

- a) Le Compte du stock régulateur; et
- b) Le Compte administratif.

2. Toutes les recettes et dépenses suivantes découlant de la constitution, du fonctionnement et de l'entretien du stock régulateur sont portées au Compte du stock régulateur : contributions versées par les membres en vertu de l'article 28, emprunts effectués pour le Compte du stock régulateur en vertu de l'article 8, amortissement du principal de ces emprunts et intérêts correspondants, produit des ventes des stocks composant le stock régulateur, intérêts sur les dépôts du Compte du stock régulateur, coûts d'acquisition du stock, commissions, frais d'entreposage, de transport et de manutention, assurances et coûts de la rotation du stock. Le Conseil peut, toutefois, par un vote spécial, porter d'autres recettes ou dépenses imputables à des transactions ou opérations du stock régulateur au Compte du stock régulateur.

3. Toutes les autres recettes et dépenses relatives au fonctionnement du présent Accord sont portées au Compte administratif. Ces autres dépenses sont normalement couvertes par les contributions des membres calculées conformément à l'article 25.

4. L'Organisation ne répond pas des dépenses des délégations ou des observateurs envoyés au Conseil ou à l'un quelconque des comités institués en application de l'article 19.

### *Article 23.* MODE DE PAIEMENT

Les versements en espèces au Compte administratif et au Compte du stock régulateur sont faits en monnaies librement utilisables ou en monnaies qui sont



convertibles sur les principaux marchés de change étrangers en monnaies librement utilisables, et ils ne sont pas assujettis à des restrictions de change.

*Article 24. VÉRIFICATION DES COMPTES*

1. Le Conseil nomme des vérificateurs aux comptes qui sont chargés de vérifier ses livres.

2. Le Compte administratif et le Compte du stock régulateur vérifiés par des vérificateurs indépendants sont mis à la disposition des membres aussitôt que possible, mais pas moins de trois mois après la clôture de chaque exercice, et sont examinés pour approbation par le Conseil à sa session suivante de la manière appropriée. Un résumé des comptes et du bilan vérifiés est ensuite publié.

CHAPITRE VII. LE COMPTE ADMINISTRATIF

*Article 25. CONTRIBUTIONS AU BUDGET*

1. A la première session qu'il tiendra après l'entrée en vigueur du présent Accord, le Conseil approuvera le budget du Compte administratif pour la période comprise entre la date d'entrée en vigueur et la fin du premier exercice. Par la suite, pendant la deuxième moitié de chaque exercice, le Conseil approuve le budget du Compte administratif pour l'exercice suivant. Le Conseil fixe la contribution de chaque membre à ce budget conformément au paragraphe 2 du présent article.

2. Pour chaque exercice, la contribution de chaque membre est proportionnelle au rapport qui existe, au moment de l'adoption du budget administratif de cet exercice, entre le nombre de voix de ce membre et le nombre total des voix de l'ensemble des membres. Pour fixer les contributions, les voix de chaque membre sont comptées sans prendre en considération la suspension des droits de vote d'un membre ni la nouvelle répartition des voix qui en résulte.

3. Le Conseil fixe la contribution initiale au budget administratif de tout gouvernement qui devient membre après l'entrée en vigueur du présent Accord en fonction du nombre des voix qui lui sont attribuées et de la fraction non écoulée de l'exercice en cours; toutefois, les contributions assignées aux autres membres restent inchangées.

*Article 26. VERSEMENT DES CONTRIBUTIONS AU BUDGET ADMINISTRATIF*

1. Les contributions au premier budget administratif sont exigibles à une date fixée par le Conseil à sa première session. Les contributions aux budgets administratifs ultérieurs sont exigibles le premier jour de chaque exercice. La contribution d'un gouvernement qui devient membre après l'entrée en vigueur du présent Accord, calculée conformément au paragraphe 3 de l'article 25, est exigible, pour l'exercice en cause, à une date qui est fixée par le Conseil.

2. Si un membre n'a pas versé intégralement sa contribution au budget administratif dans les deux mois qui suivent la date à laquelle elle est exigible en vertu du paragraphe 1 du présent article, le Directeur exécutif lui demande d'en effectuer le paiement le plus tôt possible. Si un membre n'a pas versé sa contribution dans les deux mois qui suivent une telle demande du Directeur exécutif, ses droits de vote à l'Organisation sont suspendus à moins que le Conseil, par un vote spécial, n'en décide autrement. Si un membre n'a toujours pas versé sa contribution dans les quatre mois qui suivent une telle demande du Directeur exécutif, tous les droits que ledit membre a en vertu du présent Accord sont suspendus par le Conseil, à moins que celui-ci, par un vote spécial, n'en décide autrement.

3. Pour les contributions reçues en retard, le Conseil prélève un intérêt au taux préférentiel du pays hôte à compter de la date à laquelle elles étaient exigibles, ou au taux commercial dans le cas d'un emprunt effectué en vertu de l'article 8, selon ce qui conviendra.

4. Un membre dont les droits ont été suspendus en application du paragraphe 2 du présent article reste tenu, en particulier, de verser sa contribution et de s'acquitter de toutes les autres obligations financières qui lui incombent en vertu du présent Accord.

## CHAPITRE VIII. LE STOCK RÉGULATEUR

### *Article 27. VOLUME DU STOCK RÉGULATEUR*

Aux fins du présent Accord, il est institué un stock régulateur international de 550 000 tonnes au total. Ce stock régulateur est le seul instrument d'intervention sur le marché pour la stabilisation des prix prévu dans le présent Accord. Il comprend :

- a) Le stock régulateur normal de 400 000 tonnes; et
- b) Le stock régulateur d'urgence de 150 000 tonnes.

### *Article 28. FINANCEMENT DU STOCK RÉGULATEUR*

1. Les membres s'engagent à financer le coût total du stock régulateur international de 550 000 tonnes créé en application de l'article 27.

2. Le financement du stock régulateur normal et du stock régulateur d'urgence est partagé également entre la catégorie des membres exportateurs et la catégorie des membres importateurs. Les contributions des membres au Compte du stock régulateur sont calculées d'après la part des voix qu'ils détiennent au Conseil, sous réserve des dispositions des paragraphes 3 et 4 du présent article.

3. S'agissant d'un membre importateur dont la part dans les importations nettes totales indiquée au tableau dressé par le Conseil conformément au paragraphe 4 de l'article 15 représente 0,1 % ou moins des importations nettes totales, la contribution au Compte du stock régulateur est calculée comme suit :

- a) Si sa part des importations nettes totales est inférieure ou égale à 0,1 % mais supérieure à 0,05 %, sa contribution est calculée d'après sa part effective dans les importations nettes totales;
- b) Si sa part des importations nettes totales est égale ou inférieure à 0,05 %, sa contribution est calculée sur la base d'une part des importations nettes totales égale à 0,05 %.

4. Pendant toute période durant laquelle le présent Accord sera en vigueur à titre provisoire en application du paragraphe 2 ou de l'alinéa *b* du paragraphe 4 de l'article 61, l'engagement financier de chaque membre exportateur ou de chaque membre importateur à l'égard du Compte du stock régulateur ne devra pas dépasser au total la contribution dudit membre, calculée d'après le nombre de voix correspondant aux parts en pourcentage indiquées dans les tableaux dressés par le Conseil conformément au paragraphe 4 de l'article 15, dans le total de 275 000 tonnes attribué à la catégorie des exportateurs et à la catégorie des importateurs, respectivement. Les obligations financières incombant aux membres lorsque le présent Accord sera en vigueur à titre provisoire seront réparties également entre la catégorie des membres exportateurs et la catégorie des membres importateurs. Quand l'engagement global d'une catégorie dépassera celui de l'autre catégorie, le plus élevé des deux engagements globaux sera réduit de façon à correspondre à l'autre, les voix de chaque membre dans cet engage-

ment global étant diminuées proportionnellement aux parts dans le total des voix telles qu'elles ressortent des tableaux dressés par le Conseil conformément au paragraphe 4 de l'article 15.

5. Les coûts totaux du stock régulateur normal de 400 000 tonnes sont financés par les contributions en espèces versées par les membres au Compte du stock régulateur. Ces contributions peuvent, le cas échéant, être versées par les organismes appropriés des membres intéressés.

6. Les coûts totaux du stock régulateur d'urgence de 150 000 tonnes sont financés par des contributions versées par les membres sous la forme :

a) De montants en espèces réunis grâce à des emprunts effectués auprès de sources commerciales par le Conseil et garanties à la fois par des warrants de stock et par des garanties gouvernementales, des promesses de garantie gouvernementales; et/ou

b) De montants en espèces.

Ces contributions peuvent, le cas échéant, être fournies par les organismes appropriés des membres intéressés.

7. Chaque membre est libre d'opter pour la formule de l'alinéa *a* ou celle de l'alinéa *b* du paragraphe 6 du présent article, ou pour l'une et l'autre de ces formules; dans tous les cas, le montant en espèces est déposé au Compte du stock régulateur. Dans le cas d'emprunts effectués conformément à l'alinéa *a* du paragraphe 6, la valeur des warrants de stock rapportée à la valeur totale du stock régulateur au moment considéré ne doit pas dépasser la part des voix que les membres emprunteurs détiennent au Conseil. Les membres au nom desquels le Conseil a effectué des emprunts à des conditions commerciales en application de l'alinéa *a* du paragraphe 6 doivent assumer toutes les obligations qui leur incombent respectivement du fait de ces emprunts.

8. Les coûts totaux du stock régulateur international de 550 000 tonnes sont payés par prélèvement sur le Compte du stock régulateur. Ces coûts comprennent notamment toutes les dépenses correspondant à l'acquisition et au fonctionnement du stock régulateur international de 550 000 tonnes. Si le coût estimatif indiqué à l'annexe C du présent Accord ne correspond pas exactement au coût total de l'acquisition et du fonctionnement du stock régulateur, le Conseil se réunit et prend les dispositions nécessaires pour appeler les contributions requises afin de couvrir ce coût total conformément aux parts exprimées en pourcentage du total des voix.

#### *Article 29. VERSEMENT DES CONTRIBUTIONS AU COMPTE DU STOCK RÉGULATEUR*

1. Il est versé au Compte du stock régulateur une contribution initiale en espèces équivalant à 70 millions de ringgit malaisiens. Cette contribution est répartie entre tous les membres d'après la part en pourcentage des voix qu'ils détiennent, compte tenu du paragraphe 3 de l'article 28. La contribution est demandée dès que le Directeur exécutif est informé par tous les membres qu'ils sont en mesure de faire face aux exigences financières, dans les 18 mois suivant la date d'entrée en vigueur provisoire du présent Accord. Ces contributions initiales sont exigibles 45 jours après que le Directeur exécutif les a demandées.

2. Le Directeur exécutif peut à tout moment demander le paiement de contributions à condition que le Directeur du stock régulateur ait certifié que les sommes en question seront nécessaires au fonctionnement du Compte du stock régulateur au cours des quatre mois à venir.

3. En cas d'appel de contributions, le montant demandé doit être versé par les membres dans les 30 jours de la date de notification. S'il en est prié par un membre ou

des membres totalisant 200 voix au Conseil, le Conseil se réunit en session extraordinaire et peut modifier ou refuser l'appel de contributions fondé sur une évaluation du besoin de fonds pour appuyer les opérations du stock régulateur au cours des trois mois à venir. Si le Conseil ne peut arriver à une décision, les contributions doivent être versées par les membres conformément à la décision du Directeur exécutif.

4. Les contributions demandées pour le stock régulateur normal et pour le stock régulateur d'urgence sont évaluées au prix de déclenchement inférieur en vigueur au moment où ces contributions sont demandées.

5. L'appel de contributions destinées au stock régulateur d'urgence est effectué comme suit :

- a) Quand il réexamine le stock régulateur à 300 000 tonnes comme il est prévu à l'article 32, le Conseil :
  - i) Reçoit de chaque membre une déclaration précisant la méthode qu'il utilisera pour financer sa part du stock régulateur d'urgence en application de l'article 28; et
  - ii) Prend toutes les dispositions financières et autres qui peuvent être nécessaires pour la prompte mise en place du stock régulateur d'urgence, y compris un appel de fonds si besoin est;
- b) Quand il réexamine le stock régulateur à 400 000 tonnes comme il est prévu à l'article 32, le Conseil s'assure :
  - i) Que tous les membres ont fait le nécessaire pour le financement de leur part du stock régulateur d'urgence;
  - ii) Que l'intervention du stock régulateur d'urgence a été demandée et que celui-ci est entièrement prêt à intervenir conformément aux dispositions de l'article 31.

#### *Article 30. FOURCHETTE DE PRIX*

1. Pour les opérations du stock régulateur, il est institué :

- a) Un prix de référence;
- b) Un prix d'intervention inférieur;
- c) Un prix d'intervention supérieur;
- d) Un prix de déclenchement inférieur;
- e) Un prix de déclenchement supérieur;
- f) Un prix indicatif inférieur; et
- g) Un prix indicatif supérieur.

2. A l'entrée en vigueur du présent Accord, le prix de référence sera fixé initialement à 210 cents de Malaisie/Singapour le kilogramme. Il sera revu et révisé conformément aux dispositions de la section A de l'article 32.

3. Il est institué un prix d'intervention supérieur et un prix d'intervention inférieur se situant respectivement à  $\pm 15\%$  du prix de référence, à moins que le Conseil, par un vote spécial, n'en décide autrement.

4. Il est institué un prix de déclenchement supérieur et un prix de déclenchement inférieur se situant respectivement à  $\pm 20\%$  du prix de référence, à moins que le Conseil n'en décide autrement par un vote spécial.

5. Les prix visés aux paragraphes 3 et 4 du présent article sont arrondis au cent le plus proche.

6. Sauf dispositions contraires du présent Accord, le prix indicatif inférieur sera de 150 cents de Malaisie/Singapour le kilogramme, et le prix indicatif supérieur de

270 cents de Malaisie/Singapour le kilogramme, pendant les 30 mois suivant l'entrée en vigueur du présent Accord.

*Article 31.* FONCTIONNEMENT DU STOCK RÉGULATEUR

1. Si, eu égard à la fourchette de prix définie à l'article 30, ou ultérieurement révisée conformément aux dispositions des articles 32 et 40, le prix indicateur du marché prévu à l'article 33 :

- a) Est égal ou supérieur au prix de déclenchement supérieur, le Directeur du stock régulateur défend le prix de déclenchement supérieur en mettant en vente du caoutchouc naturel jusqu'à ce que le prix indicateur du marché descende au-dessous du prix de déclenchement supérieur;
- b) Est supérieur au prix d'intervention supérieur, le Directeur du stock régulateur peut vendre du caoutchouc naturel pour défendre le prix de déclenchement supérieur;
- c) Se situe entre les prix d'intervention supérieur et inférieur ou est égal à l'un ou l'autre de ces deux prix, le Directeur du stock régulateur ne doit ni acheter ni vendre de caoutchouc naturel, sauf dans le cadre des responsabilités qui lui incombent en vertu de l'article 36 concernant la rotation du stock;
- d) Est inférieur au prix d'intervention inférieur, le Directeur du stock régulateur peut acheter du caoutchouc naturel pour défendre le prix de déclenchement inférieur;
- e) Est égal ou inférieur au prix de déclenchement inférieur, le Directeur du stock régulateur défend le prix de déclenchement inférieur en procédant à des offres d'achat de caoutchouc naturel jusqu'à ce que le prix indicateur du marché dépasse le prix de déclenchement inférieur.

2. Quand les ventes ou les achats du stock régulateur atteignent le niveau de 400 000 tonnes, le Conseil, par un vote spécial, décide s'il faut faire intervenir le stock régulateur d'urgence :

- a) Au prix de déclenchement inférieur ou supérieur; ou
- b) A un prix se situant entre le prix de déclenchement inférieur et le prix indicatif inférieur, ou entre le prix de déclenchement supérieur et le prix indicatif supérieur.

3. A moins que le Conseil, par un vote spécial, n'en décide autrement en application du paragraphe 2 du présent article, le Directeur du stock régulateur utilise le stock régulateur d'urgence pour défendre le prix indicatif inférieur en faisant intervenir le stock régulateur d'urgence, lorsque le prix indicateur du marché se situe à un niveau à mi-chemin entre le prix indicatif inférieur et le prix de déclenchement inférieur, et pour défendre le prix indicatif supérieur en faisant intervenir le stock régulateur d'urgence lorsque le prix indicateur du marché se situe à un niveau à mi-chemin entre le prix indicatif supérieur et le prix de déclenchement supérieur.

4. La totalité du caoutchouc naturel détenu par le stock régulateur, y compris le stock régulateur normal et le stock régulateur d'urgence, est utilisée pour empêcher que le prix indicateur du marché ne tombe au-dessous du prix indicatif inférieur ou ne s'élève au-dessus du prix indicatif supérieur.

5. Le Directeur du stock régulateur effectue ses achats et ventes sur les marchés commerciaux établis aux prix en vigueur, et toutes ses transactions doivent porter sur du caoutchouc effectif pour livraison dont le terme ne doit pas dépasser trois mois civils.

6. Pour faciliter le fonctionnement du stock régulateur, le Conseil met en place, dans les cas où cela est nécessaire, des bureaux locaux et des services du Bureau du

Directeur du stock régulateur sur les marchés établis du caoutchouc et sur les emplacements d'entrepôts agréés.

7. Le Directeur du stock régulateur prépare un rapport mensuel sur les transactions du stock régulateur et la position financière du Compte du stock régulateur. Le rapport de chaque mois est mis à la disposition des membres 60 jours après la fin de ce mois.

8. Les renseignements sur les transactions du stock régulateur concernent notamment les quantités, les prix, les types, les qualités et les marchés pour toutes les opérations du stock régulateur, y compris les rotations effectuées. Les renseignements sur la position financière du Compte du stock régulateur concernent aussi les taux d'intérêt, conditions et modalités des dépôts et des prêts, les monnaies utilisées dans les opérations et les autres informations pertinentes sur les questions visées au paragraphe 2 de l'article 22.

#### *Article 32. EXAMEN ET RÉVISION DE LA FOURCHETTE DE PRIX*

##### *A. Prix de référence*

1. Le prix de référence est revu et révisé en fonction des tendances du marché et/ou des variations nettes du stock régulateur, sous réserve des dispositions de la présente section du présent article. Le prix de référence est revu par le Conseil tous les 18 mois à compter de l'entrée en vigueur du présent Accord :

- a) Si la moyenne des prix indicateurs quotidiens du marché pour le semestre précédant un examen est égale au prix d'intervention supérieur ou au prix d'intervention inférieur, ou si elle se situe entre ces deux prix, le prix de référence n'est pas révisé;
- b) Si la moyenne des prix indicateurs quotidiens du marché pour le semestre précédant un examen est inférieure au prix d'intervention inférieur, le prix de référence est automatiquement révisé et réduit de 5 % par rapport à son niveau au moment de l'examen, à moins que le Conseil, par un vote spécial, ne décide d'appliquer au prix de référence un pourcentage de réduction différent;
- c) Si la moyenne des prix indicateurs quotidiens du marché pour le semestre précédant un examen est supérieure au prix d'intervention supérieur, le prix de référence est automatiquement révisé et relevé de 5 % par rapport à son niveau au moment de l'examen, à moins que le Conseil ne décide, par un vote à la majorité spéciale, d'appliquer au prix de référence un pourcentage de relèvement différent.

2. S'il s'est produit, depuis la dernière évaluation prévue par le présent paragraphe ou depuis l'entrée en vigueur du présent Accord, une variation nette du stock régulateur égale à 100 000 tonnes, le Directeur exécutif convoque une session extraordinaire du Conseil pour évaluer la situation. Le Conseil peut, par un vote spécial, décider de prendre des mesures appropriées qui peuvent comprendre :

- a) La suspension des opérations du stock régulateur;
- b) Un changement dans le rythme des achats ou des ventes du stock régulateur; et
- c) La révision du prix de référence.

3. Si des achats ou des ventes du stock régulateur d'un montant net de 300 000 tonnes ont eu lieu depuis a) l'entrée en vigueur du présent Accord, b) la dernière révision aux termes du présent paragraphe, ou c) la dernière révision aux termes du paragraphe 2 du présent article, la plus récente des trois dates correspondantes étant retenue, le prix de référence est diminué ou augmenté, selon le cas, de 3 % par

rapport à son niveau du moment, à moins que le Conseil, par un vote spécial, ne décide de le diminuer ou de l'augmenter, selon le cas, d'un pourcentage différent.

4. Aucun ajustement du prix de référence, quelle qu'en soit la raison, ne doit être tel que les prix de déclenchement débordent le prix indicatif inférieur ou supérieur.

#### B. *Prix indicatifs*

5. Le Conseil peut, par un vote spécial, réviser les prix indicatifs inférieur ou supérieur lors des examens prévus dans cette section du présent article.

6. Le Conseil veille à ce que toute révision des prix indicatifs soit compatible avec l'évolution des tendances et de la situation du marché. A cet égard, le Conseil prend en considération les tendances des prix, de la consommation, de l'offre, des coûts de production et des stocks de caoutchouc naturel, ainsi que la quantité de caoutchouc naturel détenue par le stock régulateur et la position financière du Compte du stock régulateur.

7. Les prix indicatifs inférieur et supérieur sont revus :

- a) Tous les 30 mois après l'entrée en vigueur du présent Accord;
- b) Dans des circonstances exceptionnelles, à la demande d'un membre ou de membres totalisant 200 voix ou davantage au Conseil; et
- c) Lorsque le prix de référence a été révisé i) en baisse depuis la dernière révision du prix indicatif inférieur ou depuis l'entrée en vigueur du présent Accord ou ii) en hausse depuis la dernière révision du prix indicatif supérieur ou depuis l'entrée en vigueur du présent Accord, cette baisse ou cette hausse étant d'au moins 3 % conformément au paragraphe 3 du présent article et d'au moins 5 % conformément au paragraphe 1 du présent article, ou d'un montant au moins égal à ce pourcentage conformément aux paragraphes 1, 2 et/ou 3 du présent article, à condition que la moyenne des prix indicateurs quotidiens du marché pour les 60 jours suivant la dernière révision du prix de référence soit, selon le cas, inférieure au prix d'intervention inférieur ou supérieure au prix d'intervention supérieur.

8. Nonobstant les paragraphes 5, 6 et 7 du présent article, le prix indicatif inférieur ou supérieur n'est pas révisé en hausse si la moyenne des prix indicateurs quotidiens du marché pour le semestre précédant un examen de la fourchette de prix prévu par le présent article est inférieure au prix de référence. De même, le prix indicatif inférieur ou supérieur n'est pas révisé en baisse si la moyenne des prix indicateurs quotidiens du marché pour le semestre précédant un examen de la fourchette de prix prévu par le présent article est supérieure au prix de référence.

#### *Article 33. PRIX INDICATEUR DU MARCHÉ*

1. Il est institué un prix indicateur quotidien du marché, qui est une moyenne composite, pondérée — représentative du marché du caoutchouc naturel — des prix officiels quotidiens pour le mois courant sur les places de Kuala Lumpur, Londres, New York et Singapour. Initialement, le prix indicateur quotidien du marché est établi d'après les prix du RSS 1, du RSS 3 et du TSR 20, dont les coefficients de pondération doivent être égaux. Toutes les cotations sont converties en prix f. o. b. aux ports malaisiens/port de Singapour, exprimé en monnaie malaisienne/singapourienne.

2. La composition par type/qualité, les coefficients de pondération et la méthode de calcul du prix indicateur quotidien du marché sont passés en revue et peuvent être révisés par le Conseil par un vote spécial, afin d'assurer que ce prix soit représentatif du marché du caoutchouc naturel.

3. Le prix indicateur du marché est réputé supérieur, égal ou inférieur aux niveaux de prix spécifiés dans le présent Accord si la moyenne des prix indicateurs quotidiens du marché pour les cinq derniers jours de place est supérieure, égale ou inférieure à ces niveaux de prix.

*Article 34. COMPOSITION DES STOCKS CONSTITUANT LE STOCK RÉGULATEUR*

1. A sa première session après l'entrée en vigueur du présent Accord, le Conseil désigne les qualités et types internationalement reconnus de feuilles de caoutchouc fumé et les caoutchoucs faisant l'objet de spécifications techniques qui peuvent entrer dans le stock régulateur, sous réserve que les critères suivants soient respectés :

- a) Les qualités et types inférieurs de caoutchouc naturel agréés pour inclusion dans le stock régulateur sont le RSS 3 et le TSR 20; et
- b) Toutes les qualités et tous les types agréés en application de l'alinéa a du présent paragraphe qui représentent au moins 3 % du commerce international de caoutchouc naturel pendant l'année civile précédente sont désignés.

2. Le Conseil peut, par un vote spécial, modifier ces critères et/ou les types/qualités retenus si c'est nécessaire pour assurer que la composition du stock régulateur reflète l'évolution de la situation du marché, que les objectifs du présent Accord en matière de stabilisation sont atteints et qu'il est tenu compte de la nécessité de maintenir à un niveau élevé la qualité commerciale des stocks composant le stock régulateur.

3. Le Directeur du stock régulateur devrait veiller à ce que la composition du stock régulateur reflète la structure des exportations/importations de caoutchouc naturel, tout en répondant aux objectifs du présent Accord en matière de stabilisation.

4. Le Conseil peut, par un vote spécial, charger le Directeur du stock régulateur de modifier la composition du stock régulateur si l'objectif de stabilisation des prix l'exige.

*Article 35. EMPLACEMENT DES STOCKS COMPOSANT LE STOCK RÉGULATEUR*

1. L'emplacement des stocks composant le stock régulateur doit permettre des opérations commerciales économiques et efficaces. En vertu de ce principe, ces stocks doivent être situés sur le territoire des membres exportateurs et des membres importateurs. Leur répartition entre les membres doit être effectuée de manière à assurer la réalisation des objectifs de stabilisation visés par le présent Accord tout en gardant les coûts au niveau minimum.

2. Pour maintenir des normes de qualité commerciale élevées, le stockage doit se faire uniquement dans des entrepôts agréés en fonction de critères arrêtés par le Conseil.

3. Après l'entrée en vigueur du présent Accord, le Conseil établit et approuve une liste d'entrepôts ainsi que les dispositions nécessaires pour leur utilisation. Le Conseil revoit cette liste périodiquement.

4. Le Conseil revoit aussi périodiquement l'emplacement des stocks composant le stock régulateur et peut, par un vote spécial, charger le Directeur du stock régulateur de modifier l'emplacement de ces stocks pour assurer des opérations commerciales économiques et efficaces.

*Article 36. ROTATION DES STOCKS COMPOSANT LE STOCK RÉGULATEUR*

Le Directeur du stock régulateur veille à ce que tous les stocks composant le stock régulateur soient achetés et maintenus selon des normes de qualité commerciales élevées. Il renouvelle le caoutchouc naturel entreposé dans le stock régulateur



de la manière nécessaire pour assurer le respect de ces normes, en prenant dûment en considération le coût de la rotation et ses répercussions sur la stabilité du marché. Le coût de la rotation est imputé sur le Compte du stock régulateur.

*Article 37. LIMITATION OU SUSPENSION DES OPÉRATIONS DU STOCK RÉGULATEUR*

1. Nonobstant les dispositions de l'article 31, le Conseil, s'il est en session, peut, par un vote spécial, limiter ou suspendre les opérations du stock régulateur s'il estime que le respect des obligations imposées au Directeur du stock régulateur par ledit article ne permettra pas d'atteindre les objectifs du présent Accord.

2. Si le Conseil n'est pas en session, le Directeur exécutif peut, après consultation avec le Président, limiter ou suspendre les opérations du stock régulateur s'il estime que le respect des obligations imposées au Directeur du stock régulateur par l'article 31 ne permettra pas d'atteindre les objectifs du présent Accord.

3. Immédiatement après une décision de limiter ou de suspendre les opérations du stock régulateur en vertu du paragraphe 2 du présent article, le Directeur exécutif convoque une session du Conseil à l'effet d'examiner cette décision. Nonobstant les dispositions du paragraphe 4 de l'article 14, le Conseil se réunit dans les sept jours qui suivent la date de la limitation ou de la suspension et, par un vote spécial, confirme ou annule ladite limitation ou suspension. Si au cours de cette session le Conseil ne peut arriver à une décision, les opérations du stock régulateur reprennent sans être limitées par aucune restriction imposée au titre du présent article.

*Article 38. PÉNALISATION POUR NON-ACQUITTEMENT DES CONTRIBUTIONS  
AU COMPTE DU STOCK RÉGULATEUR*

1. Si un membre ne s'est pas acquitté de son obligation de contribuer au Compte du stock régulateur à la date où sa contribution est exigible, il est réputé être en retard dans ses versements. Un membre en retard de 60 jours ou plus ne compte pas comme membre dans un vote sur les questions visées au paragraphe 2 du présent article.

2. Les droits de vote et autres droits au Conseil d'un membre en retard de 60 jours ou plus dans ses versements aux termes du paragraphe 1 du présent article sont suspendus, à moins que le Conseil, par un vote spécial, n'en décide autrement.

3. Un membre en retard dans ses versements paie des intérêts calculés au taux préférentiel en vigueur dans le pays hôte à compter du jour où ces versements sont exigibles, à moins que cet arriéré ne soit couvert par un emprunt contracté par le Conseil en application de l'article 8, auquel cas le membre en cause doit payer les intérêts de l'emprunt. L'arriéré couvert par les autres membres importateurs et exportateurs l'est à titre volontaire.

4. Lorsqu'il a été mis fin au défaut de paiement à la satisfaction du Conseil, le membre en retard de 60 jours ou plus dans ses versements est rétabli dans ses droits de vote et autres droits. Si les sommes non versées ont été avancées par d'autres membres, ceux-ci sont remboursés intégralement.

*Article 39. AJUSTEMENTS DES CONTRIBUTIONS AU COMPTE DU STOCK RÉGULATEUR*

1. Quand il est procédé à la nouvelle répartition des voix à la première session de chaque exercice, le Conseil opère l'ajustement nécessaire de la contribution de chaque membre au Compte du stock régulateur en conformité des dispositions du présent article. A cette fin, le Directeur exécutif calcule :

- a) La contribution nette de chaque membre, en retranchant les contributions remboursées à ce membre conformément au paragraphe 2 du présent article de la somme de toutes les contributions versées par ce membre depuis l'entrée en vigueur du présent Accord;
- b) Le montant total des contributions nettes, en additionnant les contributions nettes de tous les membres;
- c) La contribution nette révisée de chaque membre, en répartissant le montant total des contributions nettes entre les membres en fonction de la part révisée de chaque membre dans le total des voix au Conseil en application de l'article 15, sous réserve du paragraphe 3 de l'article 28 et étant entendu que la part de chaque membre dans le total des voix doit, aux fins du présent article, être calculée sans tenir compte de la suspension des droits de vote d'un membre ni de la nouvelle répartition des voix qui en résulte.

Quand la contribution nette d'un membre dépasse sa contribution nette révisée, la différence lui est remboursée par prélèvement sur le Compte du stock régulateur. Quand la contribution nette révisée d'un membre dépasse sa contribution nette, il verse la différence au Compte du stock régulateur.

2. Si le Conseil, eu égard aux paragraphes 2 et 3 de l'article 29, conclut qu'il y a des contributions nettes en sus des fonds requis pour appuyer les opérations du stock régulateur dans les quatre mois à venir, le Conseil rembourse ces contributions nettes excédentaires déduction faite des contributions initiales, à moins qu'il ne décide, par un vote spécial, de ne pas procéder à ce remboursement ou de rembourser un montant moindre. La part des membres dans le montant à rembourser est proportionnelle à leurs contributions nettes en espèces.

3. A la demande d'un membre, le montant au remboursement duquel il a droit peut être gardé au Compte du stock régulateur. Si un membre demande que le montant qui doit lui être remboursé soit gardé au Compte du stock régulateur, ce montant vient en déduction de toute contribution supplémentaire demandée en application de l'article 29.

4. Le Directeur exécutif notifie immédiatement aux membres les versements, ou les remboursements, qu'il faut effectuer par suite d'ajustements opérés conformément aux paragraphes 1 et 2 du présent article. Ces versements demandés aux membres, ou les remboursements en leur faveur, sont effectués dans les 60 jours de la date à laquelle le Directeur exécutif a envoyé la notification.

5. Si l'encaisse disponible au Compte du stock régulateur, après remboursement des emprunts éventuels, dépasse la valeur des contributions nettes totales versées par les membres, les fonds excédentaires sont distribués à la fin du présent Accord.

#### *Article 40.* LE STOCK RÉGULATEUR ET LES MODIFICATIONS DES TAUX DE CHANGE

1. Si le taux de change entre le ringgit malaisien/dollar singapourien et les monnaies des principaux membres exportateurs et importateurs de caoutchouc naturel subit une modification d'une ampleur telle qu'elle a des incidences importantes sur les opérations du stock régulateur, le Directeur exécutif doit, conformément à l'article 37, ou des membres peuvent, conformément à l'article 14, convoquer une session extraordinaire du Conseil. Le Conseil se réunit dans les 10 jours pour confirmer ou annuler les mesures déjà prises par le Directeur exécutif en application de l'article 37, et peut, par un vote spécial, décider de prendre des mesures ap-

propriées, y compris la possibilité de réviser la fourchette de prix, en application des principes énoncés à la première phrase des paragraphes 1 et 6 de l'article 32.

2. Le Conseil, par un vote spécial, établit une procédure pour déterminer ce qu'est une modification importante de la parité de ces monnaies à la seule fin d'assurer la convocation en temps voulu du Conseil.

3. S'il existe entre le ringgit malaisien et le dollar singapourien une divergence d'une ampleur telle qu'elle a des incidences importantes sur les opérations du stock régulateur, le Conseil se réunit pour examiner la situation et peut envisager l'adoption d'une seule monnaie.

#### *Article 41. PROCÉDURES DE LIQUIDATION DU COMPTE DU STOCK RÉGULATEUR*

1. A la fin du présent Accord, le Directeur du stock régulateur établit un état estimatif de toutes les dépenses découlant de la liquidation, ou du transfert à un nouvel accord international sur le caoutchouc naturel, des avoirs du Compte du stock régulateur conformément aux dispositions du présent article, et réserve le montant correspondant dans un compte distinct. Si ces soldes sont insuffisants, le Directeur du stock régulateur vend une quantité suffisante de caoutchouc naturel du stock régulateur pour se procurer le montant additionnel nécessaire.

2. La part de chaque membre dans le Compte du stock régulateur est calculée comme suit :

- a) La valeur du stock régulateur est la valeur de la quantité totale de caoutchouc naturel de chaque type/qualité qu'il détient, calculée d'après le plus faible des prix courants des types/qualités respectifs sur les places visées à l'article 33 pendant les 30 jours de place précédant la date à laquelle le présent Accord prend fin;
- b) La valeur du Compte du stock régulateur est la valeur du stock régulateur majorée des avoirs en espèces du Compte du stock régulateur à la date à laquelle le présent Accord prend fin et déduction faite du montant réservé en application du paragraphe 1 du présent article;
- c) La contribution nette de chaque membre est la somme des contributions qu'il a versées pendant toute la durée du présent Accord, déduction faite de tous les remboursements qu'il a reçus en application de l'article 39;
- d) Si la valeur du Compte du stock régulateur est supérieure ou inférieure au montant total des contributions nettes, l'excédent ou le déficit, selon le cas, est réparti entre les membres proportionnellement à leur part des contributions nettes pondérée par un coefficient temps, en application du présent Accord;
- e) La part de chaque membre dans le Compte du stock régulateur correspond à sa contribution nette, diminuée ou majorée de sa part dans les déficits ou les excédents du Compte du stock régulateur, déduction faite de ses éventuelles obligations au titre d'emprunts non remboursés effectués par le Conseil en son nom.

3. Si le présent Accord doit être immédiatement remplacé par un nouvel accord international sur le caoutchouc naturel, le Conseil, par un vote spécial, adopte les procédures propres à assurer le transfert effectif au nouvel accord, selon ce qu'exigera ledit accord, des parts dans le Compte du stock régulateur des membres qui ont l'intention de participer au nouvel accord. Tout membre qui ne veut pas participer au nouvel accord a droit au remboursement de sa part :

- a) Par un prélèvement sur l'encaisse disponible proportionnel à sa part en pourcentage dans le montant total des contributions nettes au Compte du stock régulateur, dans un délai de deux mois; et

b) Par prélèvement sur le produit net de l'écoulement des stocks constituant le stock régulateur, au moyen de ventes méthodiques ou au moyen d'un transfert au nouvel accord international sur le caoutchouc naturel aux prix courants du marché, l'opération devant être terminée dans un délai de 12 mois;

à moins que le Conseil, par un vote spécial, ne décide d'augmenter les paiements visés à l'alinéa *a* du présent paragraphe.

4. Si le présent Accord prend fin sans être remplacé par un nouvel accord international sur le caoutchouc naturel prévoyant un stock régulateur, le Conseil, par un vote spécial, adopte des procédures devant régir l'écoulement méthodique du stock régulateur dans le délai maximum spécifié au paragraphe 7 de l'article 67, sous réserve des prescriptions suivantes :

a) Il n'est procédé à aucun autre achat de caoutchouc naturel;

b) L'Organisation n'engage pas de nouvelles dépenses à l'exception de celles qui sont nécessaires pour écouler le stock régulateur.

5. Sous réserve du droit qu'ont les membres de choisir de se faire rembourser leur part sous forme de caoutchouc naturel conformément au paragraphe 6 du présent article, tout montant en espèces restant éventuellement au Compte du stock régulateur est immédiatement distribué aux membres en proportion de leur part telle qu'elle est définie au paragraphe 2 du présent article.

6. Au lieu de se faire rembourser en espèces la totalité ou une fraction de sa part, chaque membre peut choisir de prendre sa part dans les avoirs du Compte du stock régulateur sous forme de caoutchouc naturel, sous réserve des procédures adoptées par le Conseil.

7. Le Conseil adopte des procédures appropriées pour l'ajustement et le remboursement des parts des membres dans le Compte du stock régulateur. Cet ajustement tient compte :

a) De tout écart pouvant exister entre le prix du caoutchouc naturel spécifié à l'alinéa *a* du paragraphe 2 du présent article et les prix auxquels une partie ou la totalité du stock régulateur est vendue en application des procédures d'écoulement du stock régulateur; et

b) De la différence entre le montant estimatif et le montant effectif des dépenses de liquidation.

8. Le Conseil se réunit dans les 30 jours de la fin des transactions du Compte du stock régulateur pour procéder à la liquidation définitive des comptes des membres dans les 30 jours suivants.

## CHAPITRE IX. RELATIONS AVEC LE FONDS COMMUN

### *Article 42.* RELATIONS AVEC LE FONDS COMMUN

Quand le Fonds commun commencera à fonctionner, le Conseil tirera pleinement parti des facilités offertes par cet organisme, en conformité des principes énoncés dans le présent texte. Le Conseil négociera à cette fin avec le Fonds commun des conditions et modalités mutuellement acceptables pour un accord d'association à signer avec le Fonds commun.

## CHAPITRE X. MESURES RELATIVES AUX APPROVISIONNEMENTS

*Article 43. RÉGULARITÉ DES APPROVISIONNEMENTS*

1. Les membres exportateurs dans toute la mesure du possible s'engagent à mettre en œuvre des politiques et des programmes qui assurent aux consommateurs des approvisionnements réguliers de caoutchouc naturel.

2. Les membres exportateurs continuent de s'efforcer d'améliorer le caoutchouc naturel et d'uniformiser les spécifications des qualités et la présentation du caoutchouc naturel, suivant l'évolution de la technologie et du marché.

3. Au cas où apparaîtrait un risque de pénurie de caoutchouc naturel, le Conseil peut faire des recommandations aux membres en cause concernant les mesures appropriées qui pourraient être prises pour assurer une augmentation aussi rapide que possible des approvisionnements de caoutchouc naturel.

*Article 44. AUTRES MESURES*

1. En vue d'atteindre les objectifs du présent Accord, le Conseil définit et propose des mesures et techniques appropriées tendant à promouvoir le développement de l'économie du caoutchouc naturel par les membres producteurs grâce à l'accroissement et à l'amélioration de la production, de la productivité et de la commercialisation, augmentant ainsi les recettes d'exportation des membres producteurs tout en améliorant la sécurité des approvisionnements.

2. A cette fin, le Comité des autres mesures procède à des analyses économiques et techniques afin de définir :

- a) Des programmes et projets de recherche-développement sur le caoutchouc naturel présentant un intérêt pour les membres exportateurs et importateurs, y compris des activités de recherche scientifique dans des domaines spécifiques;
- b) Des programmes et projets de nature à améliorer la productivité de l'industrie du caoutchouc naturel;
- c) Les moyens d'améliorer la qualité des approvisionnements de caoutchouc naturel et d'uniformiser la spécification des qualités et la présentation du caoutchouc naturel;
- d) Des méthodes permettant d'améliorer le traitement, la commercialisation et la distribution du caoutchouc naturel à l'état brut.

3. Le Conseil examine les incidences financières de ces mesures et techniques et s'emploie à promouvoir et à faciliter l'apport de ressources financières adéquates, selon qu'il convient, par des sources telles que les institutions financières internationales et le deuxième Compte du Fonds commun quand il sera créé.

4. Le Conseil peut faire des recommandations, selon qu'il convient, aux membres, aux institutions internationales et autres organisations en vue de promouvoir la mise en œuvre de mesures spécifiques en application du présent article.

5. Le Comité des autres mesures revoit périodiquement l'application des mesures que le Conseil décide de promouvoir et de recommander, et fait rapport à ce sujet au Conseil.

## CHAPITRE XI. CONSULTATIONS AU SUJET DES POLITIQUES INTÉRIEURES

### *Article 45. CONSULTATIONS*

Le Conseil procède à des consultations, quand un membre le demande, au sujet des politiques gouvernementales concernant le caoutchouc naturel qui ont des incidences directes sur l'offre ou sur la demande. Le Conseil peut soumettre ses recommandations aux membres pour examen.

## CHAPITRE XII. STATISTIQUES, ÉTUDES ET INFORMATION

### *Article 46. STATISTIQUES ET INFORMATION*

1. Le Conseil rassemble, classe et, au besoin, publie les statistiques sur le caoutchouc naturel et les domaines connexes qui sont nécessaires au bon fonctionnement du présent Accord.

2. Les membres doivent communiquer rapidement et de façon aussi complète que possible au Conseil les données disponibles concernant la production, la consommation et le commerce international du caoutchouc naturel, en les ventilant par qualités spécifiques.

3. Le Conseil peut aussi demander aux membres de fournir d'autres informations, y compris des renseignements sur des domaines connexes, qui peuvent être nécessaires au bon fonctionnement du présent Accord.

4. Les membres doivent, autant que possible, fournir, dans un délai raisonnable, toutes les statistiques et informations susmentionnées d'une manière qui ne soit pas incompatible avec leur législation nationale.

5. Le Conseil établit des relations étroites avec les organismes internationaux appropriés, dont le Groupe international d'étude du caoutchouc, et avec les bourses de commerce pour veiller à ce que des données récentes et fiables soient disponibles sur la production, la consommation, les stocks, le commerce international et les prix du caoutchouc naturel et sur d'autres facteurs qui influencent la demande et l'offre de caoutchouc naturel.

6. Le Conseil veille à ce qu'aucune des informations publiées ne porte atteinte au secret des opérations des particuliers ou des sociétés qui produisent, traitent ou commercialisent le caoutchouc naturel ou des produits apparentés.

### *Article 47. EVALUATION ANNUELLE, ESTIMATIONS ET ÉTUDES*

1. Le Conseil établit et publie une évaluation annuelle de la situation mondiale du caoutchouc naturel et des domaines connexes, compte tenu des renseignements communiqués par les membres et par tous les organismes intergouvernementaux et internationaux compétents.

2. Au moins une fois par semestre, le Conseil procède à une estimation de la production, de la consommation, des exportations et des importations de caoutchouc naturel de tous types et qualités pour le semestre suivant. Il communique aux membres ces estimations.

3. Le Conseil établit, ou prend les dispositions voulues pour établir, des études sur les tendances de la production, de la consommation, du commerce, de la commercialisation et des prix du caoutchouc naturel, ainsi que sur les problèmes à court et à long terme de l'économie mondiale du caoutchouc naturel.

*Article 48. EXAMEN ANNUEL*

1. Le Conseil examine chaque année le fonctionnement du présent Accord eu égard aux objectifs énoncés à l'article premier. Il informe les membres des résultats de l'examen.

2. Le Conseil peut ensuite formuler des recommandations à l'intention des membres, et ultérieurement prendre des mesures dans les limites de sa compétence pour améliorer l'efficacité du fonctionnement du présent Accord.

## CHAPITRE XIII. DISPOSITIONS DIVERSES

*Article 49. OBLIGATIONS GÉNÉRALES DES MEMBRES*

1. Pendant la durée du présent Accord, les membres mettront tout en œuvre et coopéreront pour favoriser la réalisation des objectifs du présent Accord et ne prendront aucune mesure allant à l'encontre desdits objectifs.

2. Les membres chercheront en particulier à améliorer la situation de l'économie du caoutchouc naturel et à encourager la production et l'emploi de ce produit de manière à promouvoir la croissance et la modernisation de l'économie du caoutchouc naturel dans l'intérêt mutuel des producteurs et des consommateurs.

3. Les membres acceptent de se considérer liés par toutes les décisions que le Conseil prendra en application du présent Accord et ne prendront pas de mesures qui auraient pour effet de limiter ou de contrecarrer ces décisions.

*Article 50. OBSTACLES AU COMMERCE*

1. Le Conseil détermine, d'après l'évaluation annuelle de la situation mondiale du caoutchouc visée à l'article 47, les obstacles à l'expansion du commerce du caoutchouc naturel sous forme brute, semi-transformée ou modifiée.

2. Le Conseil peut, aux fins du présent article, recommander aux membres de rechercher dans des organismes internationaux appropriés des mesures concrètes mutuellement acceptables destinées à supprimer progressivement ces obstacles et si possible à les éliminer complètement. Il examine périodiquement les résultats de ces recommandations.

*Article 51. TRANSPORT ET STRUCTURE DU MARCHÉ DU CAOUTCHOUC NATUREL*

Le Conseil devrait encourager et faciliter la promotion de taux de fret raisonnables et équitables et l'amélioration du système de transport, de façon à assurer des approvisionnements réguliers aux marchés et à permettre des économies sur le coût des produits commercialisés.

*Article 52. MESURES DIFFÉRENCIÉES ET CORRECTIVES*

Les membres en développement importateurs, et ceux des pays les moins avancés qui sont membres, dont les intérêts sont lésés par des mesures prises en application du présent Accord, peuvent s'adresser au Conseil pour des mesures différenciées et correctives appropriées. Le Conseil envisage de prendre de telles mesures appropriées conformément aux paragraphes 3 et 4 de la section III de la résolution 93 (IV) de la Conférence des Nations Unies sur le commerce et le développement.

*Article 53. DISPENSES*

1. Quand des circonstances exceptionnelles ou des raisons de force majeure qui ne sont pas expressément envisagées dans le présent Accord l'exigent, le Conseil

peut, par un vote spécial, dispenser un membre d'une obligation prescrite par le présent Accord si les explications données par ce membre le convainquent quant aux raisons qui l'empêchent de respecter cette obligation.

2. Quand il accorde une dispense à un membre en vertu du paragraphe 1 du présent article, le Conseil précise les modalités, les conditions, la durée et les motifs de cette dispense.

#### *Article 54. NORMES DE TRAVAIL ÉQUITABLES*

Les membres déclarent qu'ils s'efforceront d'appliquer des normes de travail propres à améliorer le niveau de vie de la main-d'œuvre dans leur secteur du caoutchouc naturel.

### CHAPITRE XIV. PLAINTES ET DIFFÉRENDS

#### *Article 55. PLAINTES*

1. Toute plainte contre un membre pour manquement aux obligations que le présent Accord lui impose est, à la demande du membre auteur de la plainte, déferée au Conseil, qui statue après consultation des membres intéressés.

2. La décision par laquelle le Conseil conclut qu'un membre a manqué aux obligations que le présent Accord lui impose spécifie la nature du manquement.

3. Toutes les fois qu'il conclut, que ce soit ou non à la suite d'une plainte, qu'un membre a enfreint le présent Accord, le Conseil peut, par un vote spécial et sans préjudice des autres mesures expressément prévues dans d'autres articles du présent accord :

- a) Suspendre les droits de vote de ce membre au Conseil et, s'il le juge nécessaire, suspendre tous autres droits du membre en question, y compris le droit d'exercer une fonction au Conseil ou à l'un quelconque des comités institués en application de l'article 19 ainsi que le droit d'être admis comme membre de ces comités, jusqu'à ce qu'il se soit acquitté de ses obligations; ou
- b) Prendre la décision prévue à l'article 65, si le manquement entrave sérieusement le fonctionnement du présent Accord.

#### *Article 56. DIFFÉRENDS*

1. Tout différend relatif à l'interprétation ou à l'application du présent Accord qui n'est pas réglé entre les membres en cause est, à la demande de tout membre partie au différend, déferé au Conseil pour décision.

2. Quand un différend est déferé au Conseil en vertu du paragraphe 1 du présent article, une majorité des membres détenant au moins le tiers du total des voix peut demander au Conseil de prendre, après examen de l'affaire et avant de rendre sa décision, l'opinion, sur la question en litige, d'une commission consultative, constituée ainsi qu'il est indiqué au paragraphe 3 du présent article.

3. a) A moins que le Conseil, par un vote spécial, n'en décide autrement, la commission consultative est composée de cinq personnes se répartissant comme suit :

- i) Deux personnes, désignées par les membres exportateurs, dont l'une possède une grande expérience des questions du genre de celle qui est en litige et l'autre est un juriste qualifié et expérimenté;
- ii) Deux personnes de qualifications analogues, désignées par les membres importateurs;



- iii) Un président choisi à l'unanimité par les quatre personnes désignées conformément aux alinéas i et ii du présent sous-paragraphe, ou, en cas de désaccord entre elles, par le Président du Conseil.
  - b) Des ressortissants de membres et de non-membres peuvent siéger à la commission consultative.
  - c) Les membres de la commission consultative siègent à titre personnel et sans recevoir d'instructions d'aucun gouvernement.
  - d) Les dépenses de la commission consultative sont à la charge de l'Organisation.
4. L'opinion motivée de la commission consultative est soumise au Conseil qui, après avoir pris en considération toutes les données pertinentes, statue par un vote spécial.

## CHAPITRE XV. CLAUSES FINALES

### *Article 57. SIGNATURE*

Le présent Accord sera ouvert à la signature des Gouvernements invités à la Conférence des Nations Unies sur le caoutchouc naturel, 1978, au Siège de l'Organisation des Nations Unies, du 2 janvier au 30 juin 1980 inclus.

### *Article 58. DÉPOSITAIRE*

Le Secrétaire général de l'Organisation des Nations Unies est désigné comme dépositaire du présent Accord.

### *Article 59. RATIFICATION, ACCEPTATION ET APPROBATION*

1. Le présent Accord est sujet à ratification, acceptation ou approbation par les gouvernements signataires conformément à leur procédure constitutionnelle ou institutionnelle.
2. Les instruments de ratification, d'approbation ou d'acceptation seront déposés auprès du dépositaire le 30 septembre 1980 au plus tard. Le Conseil pourra, toutefois, accorder des délais aux gouvernements signataires qui n'auront pu déposer leur instrument à cette date.
3. Chaque gouvernement qui dépose un instrument de ratification, d'acceptation ou d'approbation se déclare, au moment du dépôt, membre exportateur ou membre importateur.

### *Article 60. NOTIFICATION D'APPLICATION À TITRE PROVISOIRE*

1. Un gouvernement signataire qui a l'intention de ratifier, d'accepter ou d'approuver le présent Accord, ou un gouvernement pour lequel le Conseil a fixé des conditions d'adhésion mais qui n'a pas encore pu déposer son instrument, peut, à tout moment, notifier au dépositaire qu'il appliquera intégralement le présent Accord à titre provisoire, soit quand celui-ci entrera en vigueur conformément à l'article 61, soit, s'il est déjà en vigueur, à une date spécifiée.
2. Nonobstant les dispositions du paragraphe I du présent article, un gouvernement peut stipuler, dans sa notification d'application à titre provisoire, qu'il appliquera le présent Accord seulement dans les limites de ses procédures constitutionnelles et/ou législatives. Le gouvernement qui fait une telle stipulation doit toutefois honorer toutes ses obligations financières relatives au Compte administratif. La qualité de membre provisoire reconnue au gouvernement qui fait une telle notifica-

tion ne l'est que pour les 18 mois suivant l'entrée en vigueur provisoire du présent Accord. S'il s'avère nécessaire de procéder à un appel de fonds destinés au Compte du stock régulateur pendant les 18 mois en question, le Conseil prend une décision quant au statut d'un gouvernement ayant la qualité de membre provisoire en vertu du présent paragraphe.

#### *Article 61. ENTRÉE EN VIGUEUR*

1. Le présent Accord entrera en vigueur à titre définitif le 1<sup>er</sup> octobre 1980, ou à toute date ultérieure, si, à cette date, des gouvernements totalisant au moins 80 % des exportations nettes indiquées à l'annexe A du présent Accord, et des gouvernements totalisant au moins 80 % des importations nettes indiquées à l'annexe B du présent Accord, ont déposé leurs instruments de ratification, d'acceptation, d'approbation ou d'adhésion, ou ont assumé dans son intégralité leur engagement financier à l'égard du présent Accord.

2. Le présent Accord entrera en vigueur à titre provisoire le 1<sup>er</sup> octobre 1980, ou à une date quelconque dans les deux années qui suivront, si, à cette date, des gouvernements totalisant au moins 65 % des exportations nettes indiquées à l'annexe A du présent Accord, et des gouvernements totalisant au moins 65 % des importations nettes indiquées à l'annexe B du présent Accord, ont déposé leurs instruments de ratification, d'acceptation ou d'approbation, ou ont notifié au depositaire en vertu de l'article 60 qu'ils appliqueront le présent Accord à titre provisoire. Le présent Accord restera en vigueur à titre provisoire pendant 18 mois au maximum, à moins qu'il n'entre en vigueur à titre définitif en vertu du paragraphe 1 du présent article ou que le Conseil n'en décide autrement en application du paragraphe 4 du présent article.

3. Si le présent Accord n'entre pas en vigueur à titre provisoire en application du paragraphe 2 du présent article dans un délai de deux ans à compter du 1<sup>er</sup> octobre 1980, le Secrétaire général de l'Organisation des Nations Unies invitera, aussitôt qu'il le jugera possible après cette date, les gouvernements qui auront déposé leurs instruments de ratification, d'acceptation, d'approbation ou d'adhésion, ou qui lui auront notifié qu'ils appliqueront le présent Accord à titre provisoire, et tous les autres gouvernements qui ont participé à la Conférence des Nations Unies sur le caoutchouc naturel, 1978, à se réunir en vue de recommander si les gouvernements qui sont en mesure de le faire devraient ou non prendre les mesures nécessaires pour mettre le présent Accord en vigueur entre eux, à titre provisoire ou définitif, en totalité ou en partie. Si aucune conclusion n'est arrêtée à cette réunion, le Secrétaire général de l'Organisation des Nations Unies pourra convoquer ultérieurement d'autres réunions semblables s'il le juge approprié.

4. Si les conditions prévues au paragraphe 1 du présent article pour l'entrée en vigueur définitive du présent Accord ne sont pas remplies pendant la période de 18 mois civils durant laquelle l'Accord était en vigueur à titre provisoire en vertu du paragraphe 2 du présent article, le Secrétaire général de l'Organisation des Nations Unies convoquera, aussitôt qu'il le jugera possible mais en tout état de cause avant l'expiration de la période de 18 mois susmentionnée, les gouvernements qui auront déposé leurs instruments de ratification, d'acceptation, d'approbation ou d'adhésion, ou qui lui auront notifié qu'ils appliqueront le présent Accord à titre provisoire, et tous les autres gouvernements qui ont participé à la Conférence des Nations Unies sur le caoutchouc naturel, 1978, afin d'examiner l'avenir du présent Accord. Compte tenu des recommandations de la réunion convoquée par le Secrétaire général de l'Organisation des Nations Unies, le Conseil se réunira pour décider de l'avenir du présent Accord. Le Conseil, par un vote spécial, décidera alors :

- a) De mettre le présent Accord en vigueur à titre définitif entre les membres du moment, en totalité ou en partie;
- b) De maintenir le présent Accord en vigueur à titre provisoire entre les membres du moment, en totalité ou en partie, pour une année de plus; ou
- c) De renégocier le présent Accord.

Si le Conseil n'arrive à aucune décision, le présent Accord prendra fin à l'expiration de la période de 18 mois.

5. Si un gouvernement dépose son instrument de ratification, d'acceptation, d'approbation ou d'adhésion après l'entrée en vigueur du présent Accord, celui-ci entrera en vigueur pour ledit gouvernement à la date de ce dépôt.

6. Le Secrétaire général de l'Organisation des Nations Unies convoquera la première session du Conseil aussitôt que possible après l'entrée en vigueur du présent Accord.

#### *Article 62. ADHÉSION*

1. Les gouvernements de tous les Etats peuvent adhérer au présent Accord aux conditions que le Conseil détermine et qui comprennent un délai pour le dépôt des instruments d'adhésion. Le Conseil peut toutefois accorder une prorogation aux gouvernements qui ne peuvent pas déposer leur instrument d'adhésion dans le délai fixé.

2. L'adhésion se fait par le dépôt d'un instrument d'adhésion auprès du dépositaire.

#### *Article 63. AMENDEMENTS*

1. Le Conseil peut, par un vote spécial, recommander aux membres des amendements au présent Accord.

2. Le Conseil fixe la date à laquelle les membres doivent notifier au dépositaire qu'ils acceptent l'amendement.

3. Tout amendement entre en vigueur 90 jours après que le dépositaire a reçu des notifications d'acceptation de membres constituant au moins les deux tiers des membres exportateurs et totalisant au moins 85 % des voix des membres exportateurs, et de membres constituant au moins les deux tiers des membres importateurs et totalisant au moins 85 % des voix des membres importateurs.

4. Après que le dépositaire a informé le Conseil que les conditions requises pour l'entrée en vigueur de l'amendement ont été satisfaites, et nonobstant les dispositions du paragraphe 2 du présent article relatives à la date fixée par le Conseil, tout membre peut encore notifier au dépositaire qu'il accepte l'amendement, à condition que cette notification soit faite avant l'entrée en vigueur de l'amendement.

5. Tout membre qui n'a pas notifié son acceptation d'un amendement à la date à laquelle ledit amendement entre en vigueur cesse d'être partie contractante au présent Accord à compter de cette date, à moins qu'il n'ait prouvé au Conseil qu'il n'a pas pu accepter l'amendement en temps voulu par suite de difficultés rencontrées pour mener à terme sa procédure constitutionnelle ou institutionnelle et que le Conseil ne décide de prolonger pour ledit membre le délai d'acceptation. Ce membre n'est pas lié par l'amendement tant qu'il n'a pas notifié qu'il l'accepte.

6. Si les conditions requises pour l'entrée en vigueur de l'amendement ne sont pas satisfaites à la date fixée par le Conseil conformément au paragraphe 2 du présent article, l'amendement est réputé retiré.

*Article 64. RETRAIT*

1. Tout membre peut se retirer du présent Accord à tout moment après l'entrée en vigueur de celui-ci en notifiant son retrait au depositaire. Ledit membre informe simultanément le Conseil de la décision qu'il a prise.

2. Un an après que sa notification a été reçue par le depositaire, ledit membre cesse d'être partie contractante au présent Accord.

*Article 65. EXCLUSION*

Si le Conseil conclut qu'un membre a manqué aux obligations que le présent Accord lui impose et s'il décide en outre que ce manquement entrave sérieusement le fonctionnement du présent Accord, il peut, par un vote spécial, exclure ce membre du présent Accord. Le Conseil en donne immédiatement notification au depositaire. Ledit membre cesse d'être partie contractante au présent Accord un an après la date de la décision du Conseil.

*Article 66. LIQUIDATION DES COMPTES DE MEMBRES QUI SE RETIRENT OU SONT EXCLUS OU DE MEMBRES QUI NE SONT PAS EN MESURE D'ACCEPTER UN AMENDEMENT*

1. Conformément au présent article, le Conseil procède à la liquidation des comptes d'un membre qui cesse d'être partie contractante au présent Accord en raison :

- a) De la non-acceptation d'un amendement au présent Accord en application de l'article 63;
- b) Du retrait du présent Accord en application de l'article 64; ou
- c) De l'exclusion du présent Accord en application de l'article 65.

2. Le Conseil garde toute contribution versée au Compte administratif par un membre qui cesse d'être partie contractante au présent Accord.

3. Le Conseil rembourse, conformément à l'article 41, la part que détient dans le Compte du stock régulateur un membre qui cesse d'être partie contractante par suite de non-acceptation d'un amendement au présent Accord, de retrait ou d'exclusion, déduction faite de la part dudit membre dans d'éventuels excédents :

- a) Le remboursement à un membre qui cesse d'être partie contractante en raison de la non-acceptation d'un amendement au présent Accord est effectué un an après que l'amendement en cause est entré en vigueur;
- b) Le remboursement à un membre qui se retire est effectué dans un délai de 60 jours après que ledit membre cesse d'être partie contractante au présent Accord, à moins que par suite de ce retrait, le Conseil décide de mettre fin au présent Accord, en application du paragraphe 6 de l'article 67, avant le remboursement, auquel cas les dispositions de l'article 41 et du paragraphe 7 de l'article 67 sont applicables;
- c) Le remboursement à un membre qui est exclu est effectué dans un délai de 60 jours après que ledit membre cesse d'être partie contractante au présent Accord.

4. Si le Compte du stock régulateur ne peut effectuer le remboursement en espèces exigible en application de l'alinéa *a*, *b* ou *c* du paragraphe 3 du présent article sans que la viabilité du Compte du stock régulateur en soit compromise ou sans qu'il soit nécessaire de procéder à un appel de contributions supplémentaires auprès des membres pour couvrir le montant à rembourser, le remboursement est différé jusqu'à ce que la quantité nécessaire de caoutchouc naturel du stock régulateur puisse être vendue à un prix égal ou supérieur au prix d'intervention supérieur. Si, avant la fin de

la période d'une année stipulée à l'article 64, le Conseil informe un membre qui se retire que l'embarquement devra être différé conformément au présent paragraphe, la période d'une année entre la notification de l'intention de retrait et le retrait effectif peut, si le membre qui se retire le désire, être prolongée jusqu'à ce que le Conseil informe ce membre que le remboursement de sa part peut être effectué dans les 60 jours.

5. Un membre qui a reçu en remboursement un montant approprié en application du présent article n'aura droit à aucune part du produit de la liquidation de l'Organisation. Il ne pourra lui être imputé non plus aucun déficit éventuel de l'Organisation après que le remboursement aura été effectué.

#### *Article 67. DURÉE, PROROGATION ET FIN DU PRÉSENT ACCORD*

1. Le présent Accord restera en vigueur pendant une période de cinq ans à compter de la date d'entrée en vigueur, à moins qu'il ne soit prorogé en application des paragraphes 2, 3 ou 4 du présent article ou qu'il n'y soit mis fin en application des paragraphes 5 ou 6 du présent article.

2. Avant l'expiration de la période de cinq ans visée au paragraphe 1 du présent article, le Conseil peut, par un vote spécial, décider de proroger le présent Accord pour une période ne dépassant pas deux ans et/ou de le renégocier. Le Conseil notifie cette ou ces décisions au dépositaire.

3. Si, avant l'expiration de la période de cinq ans visée au paragraphe 1 du présent article, les négociations en vue d'un nouvel accord destiné à remplacer le présent Accord n'ont pas encore abouti, le Conseil peut, par un vote spécial, proroger le présent Accord pour une période ne dépassant pas deux ans. Le Conseil notifie cette prorogation au dépositaire.

4. Si, avant l'expiration de la période de cinq ans visée au paragraphe 1 du présent article, un nouvel accord destiné à remplacer le présent Accord a été négocié mais n'est pas encore entré en vigueur à titre provisoire ou définitif, le Conseil peut, par un vote spécial, proroger le présent Accord jusqu'à l'entrée en vigueur à titre provisoire ou définitif du nouvel accord, sous réserve que cette prorogation ne dépasse pas deux ans. Le Conseil notifie la prorogation au dépositaire.

5. Si un nouvel accord international sur le caoutchouc naturel est négocié et entre en vigueur alors que le présent Accord est en cours de prorogation conformément aux paragraphes 2, 3 ou 4 du présent article, le présent Accord, tel qu'il a été prorogé, prend fin au moment de l'entrée en vigueur du nouvel accord.

6. Le Conseil peut à tout moment, par un vote spécial, décider de mettre fin au présent Accord avec effet à la date de son choix. Le Conseil notifie sa décision au dépositaire.

7. Nonobstant la fin du présent Accord, le Conseil continue d'exister pendant une période ne dépassant pas trois ans pour procéder à la liquidation de l'Organisation, y compris la liquidation des comptes, et à la cession des avoirs en conformité des dispositions de l'article 41 et sous réserve des décisions pertinentes à prendre par un vote spécial, et il a, pendant ladite période, les pouvoirs et fonctions qui peuvent lui être nécessaires à ces fins.

#### *Article 68. RÉSERVES*

Aucune réserve ne peut être faite en ce qui concerne l'une quelconque des dispositions du présent Accord.

*Article 69.* TEXTES DU PRÉSENT ACCORD FAISANT FOI

Les textes du présent Accord en anglais, chinois, espagnol, français et russe font tous également foi.

EN FOI DE QUOI les soussignés, dûment autorisés à cet effet par leur gouvernement, ont signé le présent Accord à la date qui figure en regard de leur signature.

FAIT à Genève, le six octobre mille neuf cent soixante-dix-neuf.

## ANNEXE A

PAYS EXPORTATEURS ET LEURS PARTS, CALCULÉES AUX FINS DE L'ARTICLE 61, DANS LE TOTAL DES EXPORTATIONS NETTES DES PAYS AYANT PARTICIPÉ À LA CONFÉRENCE DES NATIONS UNIES SUR LE CAOUTCHOUC NATUREL

	Pourcentages <sup>a</sup>		Pourcentages <sup>a</sup>
Bolivie .....	0,081	Papouasie-Nouvelle-Guinée .....	0,150
Cameroun .....	0,514	Philippines .....	0,018
Inde .....	0,199	Singapour .....	4,406
Indonésie .....	25,387	Sri Lanka .....	4,367
Libéria .....	2,551	Thaïlande .....	12,004
Malaisie .....	48,218	Zaïre .....	0,792
Nigéria .....	1,313	TOTAL	100,000

<sup>a</sup> Il s'agit des parts exprimées en pourcentage du total des exportations nettes de caoutchouc naturel pendant la période quinquennale allant de 1974 à 1978.

## ANNEXE B

PAYS ET GROUPES DE PAYS IMPORTATEURS ET LEURS PARTS, CALCULÉES AUX FINS DE L'ARTICLE 61, DANS LE TOTAL DES IMPORTATIONS NETTES DES PAYS AYANT PARTICIPÉ À LA CONFÉRENCE DES NATIONS UNIES SUR LE CAOUTCHOUC NATUREL

	Pourcentages <sup>a</sup>		Pourcentages <sup>a</sup>
Algérie .....	0,081	Finlande .....	0,226
Australie .....	1,467	Ghana .....	0,141
Autriche .....	0,683	Guatemala .....	0,070
Bésil .....	1,836	Hongrie .....	0,534
Bulgarie .....	0,394	Japon .....	10,780
Canada .....	2,934	Madagascar .....	0,000
Chine .....	7,707	Malte .....	0,000
Communauté économique européenne.	23,283	Maroc .....	0,150
Allemagne, République fédérale d'.	6,435	Mexique .....	1,325
Belgique/Luxembourg .....	0,772	Norvège .....	0,094
Danemark .....	0,171	Nouvelle-Zélande .....	0,291
France .....	5,428	Panama .....	0,000
Irlande .....	0,273	Pérou .....	0,225
Italie .....	4,150	Pologne .....	1,980
Pays-Bas .....	0,733	République arabe syrienne .....	0,014
Royaume-Uni .....	5,321	République de Corée .....	3,189
Egypte .....	0,097	République démocratique allemande ..	1,258
Equateur .....	0,050	Roumanie .....	1,529
Espagne .....	3,178	Somalie .....	0,000
Etats-Unis .....	24,756	Suède .....	0,439
Iraq .....	0,051	Suisse .....	0,122

	<i>Pourcentages<sup>a</sup></i>		<i>Pourcentages<sup>a</sup></i>
Tchécoslovaquie .....	1,810	Uruguay .....	0,117
Tunisie .....	0,008	Venezuela .....	0,306
Turquie .....	0,758	Yougoslavie .....	0,969
Union des Républiques socialistes so- viétiques .....	7,148	TOTAL	100,000

<sup>a</sup> Il s'agit des parts exprimées en pourcentage du total des importations nettes de caoutchouc naturel pendant la période triennale 1976, 1977 et 1978.

### ANNEXE C

#### COÛT ESTIMATIF DU STOCK RÉGULATEUR, CALCULÉ PAR LE PRÉSIDENT DE LA CONFÉRENCE DES NATIONS UNIES SUR LE CAOUTCHOUC NATUREL, 1978

Le coût de l'acquisition et du fonctionnement d'un stock régulateur de 550 000 tonnes pourrait, en temps normal, se calculer en multipliant ce chiffre par le prix de déclenchement inférieur (168 cents de Malaisie/Singapour le kilogramme) et en ajoutant au résultat un montant équivalant à 10 % de ce prix.

[CHINESE TEXT — TEXTE CHINOIS]

## 1979年国际天然胶协定

### 序 言

缔约各方,

回顾关于《建立新的国际经济秩序宣言》和《行动纲领》,\*

特别认识到联合国贸易和发展会议第四届会议和第五届会议分别通过的关于商品综合方案的第93(IV)号决议和第124(V)号决议的重要性,

认识到天然胶对于各成员经济的重要性,尤其是对出口成员的出口以及对进口成员的供应需要的重要性,

又认识到稳定天然胶价格是符合生产者、消费者和天然胶市场的利益的,而国际天然胶协定可以有力地帮助天然胶工业的增长和发展,对生产者和消费者都有利,

一致同意如下:

### 第一章 — 宗旨

#### 第 1 条

#### 宗 旨

为了达到联合国贸易和发展会议关于商品综合方案的第93(IV)和第124(V)号决议规定的有关目标,兹制订1979年国际天然胶协定(下称“本协定”)的宗旨如下:

- (a) 取得天然胶供求的平衡增长,从而帮助减轻天然胶过剩或缺所引起严重困难;
- (b) 通过防止天然胶价格的过分波动,使天然胶贸易达到稳定的状况,因为这种波动对生产者和消费者双方的长期利益都有不利的影晌,并为生产者和消费者的利益,使这些价格稳定,而不使长期的市场趋势失常;

\* 联大1974年5月1日第3201(S-VI)和第3202(S-VI)号决议。



- (c) 帮助稳定出口成员出口天然胶所得的收益，并在以公平、有利的价格扩大天然胶出口数量的基础上增加它们的收益，从而帮助提供必要的鼓励，使生产率有力上升，并提供资源，加速经济增长和社会发展；
- (d) 设法保证天然胶供应充分，以公平、合理的价格满足进口成员的需要，并增加天然胶供应的可靠性和持续性；
- (e) 在天然胶过剩或短缺时，采取可行的步骤，以减轻成员可能遭遇的经济困难；
- (f) 设法扩大天然胶及其加工产品的国际贸易，增加其进入市场的机会；
- (g) 鼓励关于天然胶问题的研究与发展，从而提高天然胶的竞争能力；
- (h) 设法帮助和推动改善天然胶的加工、销售和经销，从而鼓励天然胶经济的有效发展；
- (i) 促进影响供求的天然胶事务的国际合作和协商，帮助推动和协调天然胶的研究、援助和其他计划。

## 第二章 — 定义

### 第 2 条

#### 定 义

本协定中：

- (1) “天然胶”指巴西三叶胶树或理事会为本协定目的可能决定的任何其他植物所产的固体或液体未硫化弹性体。
- (2) “缔约方”指同意暂时或确定受本协定约束的政府，或第5条所述的政府间组织。
- (3) “成员”指符合本条定义(2)的缔约方。
- (4) “出口成员”指出口天然胶并自己宣布为出口成员的成员，但需经理事会同意。
- (5) “进口成员”指进口天然胶并自己宣布为进口成员的成员，但需经理事会同意。
- (6) “本组织”指第3条所述的国际天然胶组织。
- (7) “理事会”指第6条所述的国际天然胶理事会。

(8) “特别表决”指需要以出席并参加表决的出口成员所投票数至少三分之二、出席并参加表决的进口成员所投票数至少三分之二作出的表决，两种票数分开计算，但投票者至少需占出席并参加表决的每一类成员的半数。

(9) “天然胶出口”指任何天然胶离开任一成员的海关辖区；“天然胶进口”指任何天然胶进入任一成员的海关辖区。在这两项定义中，如一成员拥有一个以上的海关辖区，其海关辖区应视为指该成员各海关辖区的总和。

(10) “简单分配多数表决”指需要以出席并参加表决的出口成员所投票数的半数以上、出席并参加表决的进口成员所投票数的半数以上作出的表决，两种票数分开计算。

(11) “自由流通货币”指德国马克、法国法郎、日元、英镑和美元。

(12) “财政年度”指1月1日起至12月31日止的期间。

(13) “生效”指本协定根据第61条规定暂时生效或确定生效的日期。

(14) “吨”指公吨，即1,000公斤。

(15) “政府许诺”指成员向理事会承担财政义务，保证为应急缓冲储存提供资金，理事会可根据第28条，催收这种资金，以便履行其财政义务。成员只就其许诺的金额向理事会负责。

(16) “马来西亚/新加坡分”指按现行汇率计算得出的马来西亚分和新加坡分的平均数。

(17) “成员的时间加权净分摊额”指按成员加入本组织的年数加权计算的净分摊额。

### 第三章 — 组织和行政

#### 第 3 条

##### 国际天然胶组织的设立、总部和结构

1. 兹设立国际天然胶组织以实施本协定的条款和监督本协定的执行。
2. 本组织通过国际天然胶理事会、其执行主任和工作人员以及本协定中规定的其他机构行使职责。
3. 理事会第一届会议应以特别表决决定本组织的总部设在吉隆坡或伦敦。
4. 本组织的总部任何时候都应设在一个成员的领土内。

## 第 4 条

### 本组织的成员

1. 成员分为两类，即：
  - (a) 出口成员，
  - (b) 进口成员。
2. 理事会应充分考虑到第 25 和第 28 条的规定，制订本条第 1 款列明的成员类别的变更标准。符合这种标准的成员可改变其成员类别，但需经理事会以特别表决同意。
3. 每一缔约方为本组织的一个成员。

## 第 5 条

### 政府间组织的成员资格

1. 本协定中任何地方提到“一个政府”或“各政府”，均应解释为包括欧洲经济共同体和任何对国际协定、特别是商品协定负有谈判、缔结和实施责任的政府间组织。因此，就上述政府间组织而论，本协定中任何地方提到签字、批准、接受或同意、暂时适用通知、或加入，均应解释为包括这种政府间组织的签字、批准、接受或同意、暂时适用通知、或加入。
2. 这种政府间组织就其主管范围内的事项行使表决权，其表决票数等于按照第 15 条规定分配给其成员国的票数的总和。

## 第四章 — 国际天然胶理事会

## 第 6 条

### 国际天然胶理事会的组成

1. 本组织的最高权力机关为国际天然胶理事会，由本组织全体成员组成。
2. 每一成员在理事会内有一名代表，并可指派若干副代表和顾问出席理事会会议。
3. 代表缺席时或在其他特殊情况下，副代表有权代行代表的职权和表决权。

## 第 7 条

### 理事会的权力和职责

1. 理事会应行使为贯彻本协定条款所必需的一切权力，应履行或安排履行为贯彻本协定条款所必需的一切职责。
2. 理事会应以特别表决通过为贯彻本协定条款所必需、并符合本协定条款的规章条例。这些规章条例包括理事会本身和根据第 19 条设立的各委员会的议事规则、缓冲储存的管理和经营规则、本组织的财务条例和工作人员条例。理事会在其议事规则中可规定一项程序，按此可不经开会而决定特定问题。
3. 理事会应编制为履行本协定规定的职责所需记录。
4. 理事会应发表关于本组织活动的年度报告和它认为适当的其他资料。

## 第 8 条

### 特殊情况下的借款

1. 理事会得以特别表决为缓冲储存帐户和（或）行政帐户向商业来源借款，以弥补其中任一帐户的核准开支和所需分摊额之间的差额所造成的亏缺。若借款是由于某一成员拖延缴付分摊额所致，拖欠的成员，除悉数支付分摊额外，必须负担理事会因借款引起的财政费用。
2. 任何成员可自行斟酌决定直接以现金向有关帐户缴付它在所需资金中所占的份额，代替理事会的商业借款。

## 第 9 条

### 授 权

1. 理事会得以特别表决授权任何根据第 19 条设立的委员会行使其按照本协定规定无需理事会特别表决的任何一项或全部权力。尽管有这种授权，理事会仍得于任何时候对业已授权其任一委员会处理的问题，进行讨论和作出决定。
2. 理事会得以特别表决撤回授予某一委员会的任何权力。

## 第 10 条

### 同其他组织的合作

1. 理事会可作出一切适当安排，同联合国、联合国所属机构、专门机构和其他适当的政府间组织进行协商或合作。
2. 理事会也可作出安排，同适当的国际非政府组织保持联系。

## 第 11 条

### 准许观察员参加

理事会可邀请任何非成员政府或第 10 条所指的任何组织，以观察员身分参加理事会的任何会议，或根据第 19 条设立的任何委员会的任何会议。

## 第 12 条

### 主席和副主席

1. 理事会每年选出一位主席和一位副主席。
2. 主席和副主席中，一位从出口成员代表中选出，另一位从进口成员代表中选出。这两个职位由这两类成员每年交替担任，但这项规定不妨碍理事会在特殊情况下以特别表决连选原任主席和副主席或其中任何一位。
3. 主席暂时缺席时，由副主席代理。主席和副主席同时暂时缺席、或一人长期缺席、或二人同时长期缺席时，理事会可视情况从出口成员和（或）进口成员代表中另选所需的临时或长期的主席团新成员。
4. 主席或主持理事会会议的任何其他主席团成员不得在该会议上投票，但得授权属于同类成员的另一代表行使前者所代表的成员的表决权。

## 第 13 条

### 执行主任、缓冲储存经理和其他工作人员

1. 理事会应以特别表决任命一位执行主任和一位缓冲储存经理。
2. 执行主任和缓冲储存经理的任用条件由理事会决定。

3. 执行主任是本组织的行政首长，他遵照理事会的决定就本协定的管理和实施对理事会负责。

4. 缓冲储存经理就本协定授予他的职责以及理事会所决定的其他职责，对执行主任和理事会负责。缓冲储存经理应负责缓冲储存的日常经营，并将缓冲储存的一般经营情况经常向执行主任汇报，以便执行主任可确保缓冲储存有效地达到本协定的各项目标。

5. 执行主任应按照理事会制订的条例任命工作人员。工作人员对执行主任负责。

6. 执行主任和任何工作人员，包括缓冲储存经理在内，都不得在橡胶工业、橡胶贸易或有关的商务活动方面拥有任何经济利益。

7. 执行主任、缓冲储存经理和其他工作人员在履行其职责时，不得征求或接受任何成员、理事会或根据第 19 条设立的任何委员会以外的任何其他当局的指示。他们应避免任何可能损害其作为只对理事会负责的国际行政人员地位的行为。各成员应尊重执行主任、缓冲储存经理和其他工作人员的职责的纯粹国际性质，不得企图影响他们执行其职责。

#### 第 14 条

##### 会 议

1. 理事会通常每半年举行一届常会。

2. 理事会除在本协定明确规定的情况下举行会议外，得根据其所作决定或以下各方的要求，举行特别会议：

- (a) 理事会主席；
- (b) 执行主任；
- (c) 出口成员的多数；
- (d) 进口成员的多数；
- (e) 拥有至少 200 票的一个或多个出口成员；
- (f) 拥有至少 200 票的一个或多个进口成员。

3. 会议在本组织总部举行，除非理事会以特别表决另作决定。若理事会应任何成员邀请，在本组织总部以外地点举行会议，该成员应负担理事会的额外开支。

4. 执行主任应将召开任何会议的通知和会议议程至迟在开会前 30 日送达各成员, 迁紧急情况时, 通知至迟应在开会前七日送达。

### 第 15 条

#### 表决票数的分配

1. 出口成员共有 1,000 表决票, 进口成员共有 1,000 表决票。

2. 每一出口成员从这 1,000 表决票中先分得一票, 若一出口成员的年净出口额低于 10,000 吨, 则不先分票。其余票数尽量按表决票分配前第六个日历年算起的五个日历年期间各出口成员的天然胶净出口额的比例, 在出口成员间分配, 但新加坡在这期间的天然胶净出口额, 应以它在该期间出口总额的 13% 计算。

3. 进口成员的表决票按表决票分配前第四个日历年算起的三个日历年期间各该成员的天然胶平均净进口额的比例, 在它们间分配, 但每一进口成员均能得到一票, 即使其净进口额不足分得一票的比例。

4. 就本条第 2、第 3 款、第 28 条关于进口成员分摊额的第 2、第 3 款、以及第 39 条而言, 理事会第一届会议应制订一个出口成员净出口额表和一个进口成员净进口额表, 并按本条规定每年加以修订。

5. 表决票的分配只以整数计算。除了本条第 3 款所规定, 少于一的数目按四舍五入方式处理。

6. 理事会应按本条规定, 在每一财政年度第一届会议开始时分配该年的表决票数。这项分配对这一年的其余时间有效, 但本条第 7 款所规定的情形例外。

7. 凡迁本组织成员有所更动, 或任何成员的表决权按本协定任一规定被中止或恢复时, 理事会应按本条规定重新分配受影响的成员类别的表决票数。

8. 若有成员根据第 65 条被除名, 或有成员根据第 64 或第 63 条退出, 使任一类剩余成员的总贸易额低于 80%, 理事会应召开会议, 决定本协定的条件规定和前途, 其中特别包括需要维持有效的缓冲储存经营而不造成剩余成员过重的资金负担。

## 第 16 条

### 表决程序

1. 每一成员有权投出它在理事会拥有的票数，但不得将其表决票分投两处。
2. 以书面通知理事会主席后，任何出口成员得授权任何其他出口成员，任何进口成员亦得授权任何其他进口成员，在理事会任何一届或一次会议上，代表其利益并代为其表决权。
3. 一成员经另一成员授权代投后者表决票数时，应依授权者的意愿投票。
4. 弃权的成员视为没有参加投票。

## 第 17 条

### 法定人数

1. 理事会任一次会议的法定人数为出口成员多数和进口成员多数、并至少拥有各该类成员表决票总数的三分之二的成员的出席。
2. 如在规定开会之日和第二日均未达到本条第1款规定的法定人数，第三日和以后的法定人数为出口成员多数和进口成员多数、并拥有各该类成员表决票总数的多数的成员的出席。
3. 按第16条第2款规定授权他人代表者，视为出席。

## 第 18 条

### 决 定

1. 除非本协定另有规定，理事会所有决定和所有建议均以简单分配多数表决作出。
2. 当一成员援用第16条规定的方式在理事会会议上投票，就本条第1款而言，该成员视为出席并参加表决。



## 第 19 条

### 委员会的设立

1. 兹设立下列委员会：

- (a) 行政委员会；
- (b) 缓冲储存经营委员会；
- (c) 统计委员会；
- (d) 其他措施委员会。

理事会并得以特别表决设立其他委员会。

2. 每一委员会均对理事会负责。理事会应以特别表决决定每一委员会的成员和职权范围。

## 第 20 条

### 专家组

1. 理事会应设立专家组，由出口成员和进口成员的橡胶工业界和贸易界专家组成。

2. 专家组应特别就缓冲储存的经营和第 44 条所述的其他措施，向理事会及其各委员会提供意见和协助。

3. 专家组的成员、职责和行政安排由理事会决定。

## 第五章 — 特权与豁免

### 第 21 条

#### 特权与豁免

1. 本组织具有法人地位，特别具有订立契约、取得与处置动产和不动产、以及起诉的能力。

2. 本组织在本协定生效后，应尽快同本组织总部所在国政府（下称“东道国政府”）就本组织、其执行主任、工作人员、专家、各成员代表团为履行其职责而在情理上需要的地位、特权与豁免签订协定（下称“总部协定”）。

3. 在总部协定签订之前，本组织应请东道国政府在符合其国家法律范围内对本组织支付雇用人员的薪酬和本组织的资产、收入及其他财产，免于课税。

4. 本组织并得同一个或多个政府签订关于为本协定顺利执行所需特权与豁免的协定，交由理事会批准。

5. 若本组织总部迁移到另一国家，该国政府应尽快同本组织签订总部协定，交由理事会批准。

6. 总部协定同本协定分别存在。它在下述情况下宣布终止：

- (a) 经东道国政府同本组织协商同意；
- (b) 本组织总部从东道国政府的领土迁离；或
- (c) 本组织停止存在。

## 第六章 — 帐户和审计

### 第 22 条

#### 财务帐户

1. 为本协定的实施和管理，应设立两个帐户：

- (a) 缓冲储存帐户；
- (b) 行政帐户。

2. 有关设立、经营和维持缓冲储存的下列一切收入和开支，均记入缓冲储存帐户：根据第 28 条各成员的分摊额、根据第 8 条为缓冲储存帐户进行的借款、借款的还本付息、出售缓冲储存所得、缓冲储存帐户存款利息、购买储存费用、佣金、贮藏费、运输和装卸费、保险费、更换费。但理事会得以特别表决，把任何其他由于缓冲储存交易或经营而产生的收入或开支记入缓冲储存帐户。

3. 有关实施本协定的一切其他收入和开支，均记入行政帐户。这种开支一般以成员根据第 25 条评定的分摊额支付。

4. 本组织不负责出席理事会或根据第 19 条设立的任何委员会的代表团或观察员的费用。

### 第 23 条

#### 付款方式

向行政帐户和缓冲储存帐户缴付的现金应是自由流通货币，或可在主要外汇市场上兑换成自由流通货币的货币，不受外汇管制所限制。

### 第 24 条

#### 审 计

1. 理事会应任命审计员，审查帐目。
2. 经独立审查的行政帐目和缓冲储存帐目报表，应在每一财政年度终了三个月后尽早送交各成员，并由理事会酌情在下一届会议审议批准。其后，审查帐目的摘要和资产负债表应予发表。

## 第七章 — 行政帐户

### 第 25 条

#### 预算分摊额

1. 理事会应在本协定生效后的第一届会议上，核定从生效之日起到第一财政年度终了时这一期间的行政帐户的预算。此后，理事会应在每一财政年度的下半年，核定下一财政年度的行政帐户的预算。理事会应按本条第2款的规定，评定每一成员向该预算缴付的分摊额。
2. 每一财政年度行政预算中每一成员的分摊额，同该财政年度行政预算核定时该成员在所有成员表决票总数中拥有的票数成比例。评定分摊额而计算每一成员的表决票数时，不考虑任何成员的表决权被中止或因此引起的票数重新分配。
3. 本协定生效后成为成员的任何政府对行政帐户的首次分摊额，由理事会根据该成员将拥有的表决票数和当时财政年度所余时间评定，其他成员的分摊额评定不变。

## 第 26 条

### 行政预算分摊额的缴付

1. 第一次行政预算分摊额在理事会第一届会议决定的日期缴付。其后各次行政预算分摊额于每一财政年度开始的第一日缴付。若一个政府在本协定生效后加入，其分摊额按第 25 条第 3 款评定，其中有关财政年度的分摊额应于理事会决定的日期缴付。

2. 若一成员未在本条第 1 款规定缴付分摊额之日起两个月内缴清其行政预算分摊额，执行主任应要求该成员尽快缴付。若该成员未在执行主任提出要求后两个月内缴付其分摊额，其在本组织的表决权应予以中止，除非理事会以特别表决另作决定。若该成员在执行主任提出要求后四个月内仍未缴付其分摊额，理事会应中止其根据本协定所享有的一切权利，除非理事会以特别表决另作决定。

3. 对于迟缴的分摊额，理事会应从分摊额到期日起，视情况，按东道国的最优惠利率、或在根据第 8 条借款时按商业利率，征收利息费用。

4. 成员在其权利已根据本条第 2 款被中止后，仍然有责任缴付其分摊额以及履行其根据本协定所应承担的任何其他财政义务。

## 第八章 — 缓冲储存

### 第 27 条

#### 缓冲储存的规模

为实现本协定的宗旨，应建立一国际缓冲储存。缓冲储存的总额为 55 万吨。这是本协定稳定价格的唯一市场干预手段。缓冲储存包括：

- (a) 经常缓冲储存 40 万吨，
- (b) 应急缓冲储存 15 万吨。

## 第 28 条

### 缓冲储存的筹资

1. 本协定成员承诺为根据第 27 条设立的 55 万吨国际缓冲储存的总费用提供资金。
2. 经常储存和应急储存的资金由出口和进口两类成员平均负担。除本条第 3 和第 4 款所规定，各成员按它们在理事会所占表决票数的比例向缓冲储存帐户缴付分摊额。
3. 任何进口成员，若为理事会根据第 15 条第 4 款所制订的附表列明占净进口总额 0.1% 或低于 0.1% 的份额，应向缓冲储存帐户缴付如下分摊额：
  - (a) 若该成员在净进口总额中所占份额低于或等于 0.1% 但高于 0.05%，它的分摊额根据它在净进口总额中所占实际份额计算；
  - (b) 若该成员在净进口总额中所占份额等于或低于 0.05%，它的分摊额根据净进口总额 0.05% 的份额计算。
4. 在本协定根据第 61 条第 2 款或第 4 款(b)项暂时生效的任何时期内，每一出口或进口成员对缓冲储存帐户的资金承诺总额不得超过该成员的分摊额，按理事会根据第 15 条第 4 款制订的附表列明该成员在出口或进口两类成员各自负担的 27.5 万吨总额中占的百分比所相应的表决票数计算。在本协定暂时生效期间，各成员的财政义务由出口和进口两类成员平均分担。任何时候，一类成员的承诺总额超过另一类，其中承诺总额之较大者应与较小者拉平，该类每一成员的表决票数也按理事会根据第 15 条第 4 款制订的附表计算得出的表决票数比例，相应削减。
5. 40 万吨经常缓冲储存的总费用由成员以现金缴付的分摊额向缓冲储存帐户提供资金。视情况，这些分摊额可由有关成员的适当机构缴付。
6. 15 万吨应急缓冲储存的总费用由成员以下列方式缴付分摊额供资：
  - (a) 由理事会以储存栈单以及政府担保或政府承担额作保，从商业来沅借入现金，和(或)
  - (b) 现金。视情况，这些分摊额可由有关成员的适当机构提供。
7. 每一成员可自由选择根据第 6 款(a)项或(b)项的方式，或兼用两种方式缴付；无论是何种方式，现金均应存入缓冲储存帐户。若根据第 6 款(a)项的方式借款，储存栈

单的价值在当时缓冲储存总额的价值中所占的比例，不应超过这些成员在理事会所占表决票数的比例。理事会根据第6款(a)项以其名义进行商业借贷的成员，应承担这种借款所引起的一切它们各自份内的债务责任。

8. 55万吨国际缓冲储存的总费用由缓冲储存帐户支付。这项费用包括购买和经营55万吨国际缓冲储存所涉及的一切开支。若本协定附件C中的估计费用不敷支付购买和经营缓冲储存的总费用，理事会应召开会议，作出必要的安排，按照各成员所占表决票数的百分比，向它们催收必要的分摊额，以支付这种费用。

## 第 29 条

### 缓冲储存帐户分摊额的缴付

1. 首次向缓冲储存帐户缴付的分摊额为相当于7,000万马来西亚元的现金。这项分摊额按各成员的表决票数百分比分摊，同时要考虑到第28条第3款的规定。本协定暂时生效之日起18个月内，一俟执行主任接到所有成员通知，说明它们已有能力承担财政义务，这项分摊额即行催收。这些首次分摊额应于执行主任催收后45日内缴付。

2. 执行主任可随时催收分摊额，但缓冲储存经理必须证明缓冲储存帐户在其后四个月内可能需要这项资金。

3. 催收分摊额时，成员须在通知之日起30日内缴付。若经理事会中持有200表决票的任何一个或多个成员提出请求，理事会应召开特别会议，根据对其后三个月内经营缓冲储存所需的资金的估计，修改或否决这项催收决定。若理事会未能作出决定，成员应遵从执行主任的决定缴付分摊额。

4. 为经常缓冲储存和应急缓冲储存催收的分摊额，其价值应以催收这项分摊额时有效的下限触发行动价格计算。

5. 应急缓冲储存分摊额应按下列办法催收：

(a) 理事会按照第32条的规定对数额达30万吨的储存进行审查时，应：

- (一) 收到每一成员的一份声明，说明其根据第28条向应急缓冲储存提供资金的方法，
- (二) 为及时执行应急缓冲储存作出一切必要的财政和其他安排，包括在必要时催收资金。

- (b) 理事会按照第 32 条的规定对数额达 40 万吨的储存进行审查时，应确保：
- (一) 所有成员已向应急缓冲储存提供它们各自应分摊的资金，
  - (二) 应急缓冲储存已开始实施，并已完成准备，可随时按第 31 条的规定采取行动。

### 第 30 条

#### 价格幅度

1. 为了缓冲储存的经营，应制订：
  - (a) 一个参考价格，
  - (b) 一个下限干预价格，
  - (c) 一个上限干预价格，
  - (d) 一个下限触发行动价格，
  - (e) 一个上限触发行动价格，
  - (f) 一个下限指示价格，
  - (g) 一个上限指示价格。
2. 在本协定生效时，参考价格先订为每公斤 210 马来西亚/新加坡分。参考价格应按照第 32 条 A 节的规定，予以审查和修订。
3. 上限干预价格和下限干预价格应分别订为参考价格上下 15%，除非理事会以特别表决另作决定。
4. 上限触发行动价格和下限触发行动价格应分别订为参考价格上下 20%，除非理事会以特别表决另作决定。
5. 本条第 3 和第 4 款计算的价格以四舍五入方式折为货币分的单位。
6. 除非本协定另有规定，本协定生效后最初 30 个月，下限指示价格订为每公斤 150 马来西亚/新加坡分，上限指示价格订为每公斤 270 马来西亚/新加坡分。

### 第 31 条

#### 缓冲储存的经营

1. 若在第 30 条规定的价格幅度或其后按照第 32 和第 40 条的规定修订的价格幅度内, 第 33 条规定的市场指示价格:

- (a) 等于或高于上限触发行动价格时, 缓冲储存经理应出售天然胶以维持上限触发行动价格, 直到市场指示价格跌至上限触发行动价格以下时为止;
- (b) 高于上限干预价格时, 缓冲储存经理可出售天然胶以维持上限触发行动价格;
- (c) 等于上限干预价格、等于下限干预价格、或停留在这两个价格之间时, 缓冲储存经理不得买进或卖出天然胶, 但其根据第 36 条规定执行更换储存职务时所进行的买卖不在此限;
- (d) 低于下限干预价格时, 缓冲储存经理可买进天然胶以维持下限触发行动价格;
- (e) 等于或低于下限触发行动价格时, 缓冲储存经理应买进天然胶以维持下限触发行动价格, 直到市场指示价格升至下限触发行动价格以上为止。

2. 当缓冲储存买进或卖出量达到 40 万吨水平时, 理事会应以特别表决决定按下列哪一种价格开始经营应急缓冲储存:

- (a) 下限或上限触发行动价格, 或
- (b) 下限触发行动价格和下限指示价格之间、或上限触发行动价格和上限指示价格之间的任何价格。

3. 除非理事会根据本条第 2 款以特别表决另作决定, 缓冲储存经理应在市场指示价格处于下限指示价格和下限触发行动价格之间的正中时开始经营应急缓冲储存, 以利用应急缓冲储存维持下限指示价格, 并在市场指示价格处于上限指示价格和上限触发行动价格之间的正中时开始经营应急缓冲储存, 以利用应急缓冲储存维持上限指示价格。

4. 为了保证市场指示价格不低于下限指示价格或高于上限指示价格, 全部缓冲储存设施, 包括经常缓冲储存和应急缓冲储存, 应充分予以利用。

5. 缓冲储存经理应在现有商业市场按照时价进行买卖, 所有交易应为现货橡胶, 在三个日历月内交货。



6. 为了便利缓冲储存的经营, 理事会应在现有橡胶市场和核定仓库地点设立必要的缓冲储存经理办事处分处或类似设施。

7. 缓冲储存经理应就缓冲储存的交易情况和缓冲储存帐户的财政状况每月编制报告。每月月底后 60 日, 成员们应收到该月的报告。

8. 关于缓冲储存交易的资料应列明包括已进行的更换在内的一切缓冲储存经营的数量、价格、品种、等级和市场。关于缓冲储存帐户的财政状况的资料也应列明存款和贷款的利率和条件、使用的货币以及与第 22 条第 2 款所指的项目有关的其他资料。

### 第 32 条

#### 价格幅度的审查和修订

##### A. 参考价格

1. 参考价格的审查和修订应以市场趋势和(或)缓冲储存的变动净额为根据, 但以不违反本条本节规定为限。本协定生效后, 理事会应每隔 18 个月审查参考价格一次。

- (a) 若审查前六个月期间的每日市场指示价格的平均数等于上限干预价格、等于下限干预价格、或停留在这两个价格之间, 参考价格无须修订。
- (b) 若审查前六个月期间的每日市场指示价格的平均数低于下限干预价格, 参考价格应自审查时的水平自动向下修订 5%, 除非理事会以特别表决另外决定参考价格的向下调整百分率。
- (c) 若审查前六个月期间的每日市场指示价格的平均数高于上限干预价格, 参考价格应自审查时的水平自动向上修订 5%, 除非理事会以特别表决另外决定参考价格的向上调整百分率。

2. 前次根据本款评审或协定生效后, 若缓冲储存变动净额超过 10 万吨, 执行主任应召开理事会特别会议来评审情况。理事会得以特别表决决定采取适当措施, 包括:

- (a) 暂停缓冲储存的经营;
- (b) 变更缓冲储存的购买率和出售率;
- (c) 修订参考价格。

3. (a) 协定生效、(b) 前次根据本款修订价格、或 (c) 前次根据本条第2款修订价格后，以最近发生者为准，若缓冲储存的购买或出售净额达30万吨，参考价格应分别自其目前的水平提高或降低3%，除非理事会以特别表决决定按另一数额的百分率分别予以提高或降低。

4. 因任何原因对参考价格作任何调整，均不得使触发行动价格高于上限指示价格或低于下限指示价格。

#### B. 指示价格

5. 理事会按本条本节规定进行审查时，得以特别表决修订上限指示价格和下限指示价格。

6. 理事会应确保指示价格的任何修订符合市场的发展趋势和情况。关于这点，理事会应考虑到天然胶的价格趋势、消费量、供应量、生产成本、储存量、缓冲储存所持有的天然胶数量、缓冲储存帐户的财政状况等。

7. 下限指示价格和上限指示价格：

- (a) 在本协定生效后，每隔30个月审查一次，
- (b) 在特殊情况下，应理事会中持有200表决票以上的一个或多个成员的请求，予以审查，
- (c) 当前一次审查参考价格后60日期间的每日市场指示价格的平均数低于下限干预价格或高于上限干预价格，而参考价格分别 (一) 自前一次修订下限指示价格或自本协定生效以后，曾向下修订，或 (二) 自前一次修订上限指示价格或自本协定生效以后，曾向上修订，而且其修订幅度至少达本条第3款所规定的3%和本条第1款所规定的5%、或至少达本条第1、第2和(或)第3款所规定的数量时，予以审查。

8. 虽有本条第5、第6和第7款的规定，若根据本条规定审查价格幅度前六个月期间的每日市场指示价格的平均数低于参考价格，下限指示价格或上限指示价格不得向上修订。同样的，若根据本条规定审查价格幅度前六个月期间的每日市场指示价格的平均数高于参考价格，下限指示价格或上限指示价格不得向下修订。

### 第 33 条

#### 市场指示价格

1. 应规定一个每日市场指示价格；这个指示价格应为吉隆坡、伦敦、纽约和新加坡市场每日的本月官方价格的复合加权平均数，反映天然胶的市场情况。在开始时，每日市场指示价格应包括一号烟片、三号烟片和二十号薄胶片的价格，三者的权数应相同。所有报价应换算成以马来西亚/新加坡货币表示的马来西亚/新加坡港口的离岸价格。

2. 理事会应审查计算每日市场指示价格的品种/等级的组成权数和方法，并得以特别表决方式予以修订，以确保该价格反映天然胶的市场情况。

3. 若每日市场指示价格前五个市场交易日的平均数高于、等于或低于本协定规定的价格水平，应视该市场指示价格为高于、等于或低于这个价格水平。

### 第 34 条

#### 缓冲储存的组成

1. 在本协定生效后，理事会第一届会议应列出将存入缓冲储存的国际公认的烟片和工艺分类橡胶的标准等级和品种，但必须符合下列标准：

- (a) 可存入缓冲储存的天然胶的最低等级和品种应为三号烟片和二十号薄胶片，
- (b) 符合本款(a)项的规定、并占前一个日历年度天然胶国际贸易额至少 3% 的所有等级和品种均应予以列出。

2. 理事会在必要时得以特别表决改变这些标准和(或)选定的品种/等级，以保证缓冲储存的组成反映市场的发展形势，实现本协定的稳定目标，维持缓冲储存高度的商业质量标准。

3. 缓冲储存经理应设法保证，储存的组成反映天然胶的进出口格局，同时又有利于实现本协定的稳定目标。

4. 为了达到稳定价格的目标，理事会得以特别表决指示缓冲储存经理改变储存的组成。

### 第 35 条

#### 缓冲储存的地点

1. 缓冲储存的地点应能保证经济、有效地进行商业经营。根据这项原则，缓冲储存应设在出口成员和进口成员的领土内。缓冲储存在各成员之间的分配方式，不但要能实现本协定的稳定目标，而且要能使费用减到最低。

2. 为了维持高度的商业质量标准，缓冲储存只能存放在根据理事会所订准则核定的仓库中。

3. 在本协定生效后，理事会应制订和核定仓库清单以及使用仓库的各种必要安排，并定期审查这份清单。

4. 理事会也应定期审查缓冲储存的地点，并得以特别表决指示缓冲储存经理更换缓冲储存的地点，以保证经济、有效地进行商业经营。

### 第 36 条

#### 缓冲储存的更换

缓冲储存经理应保证买进或维持的全部储存都符合高度商业质量标准。他应对缓冲储存的天然胶进行必要的更换，以确保上述标准，但要适当考虑到这种更换的费用及其对市场稳定的影响。更换的费用应记入缓冲储存帐户。

### 第 37 条

#### 限制或中止缓冲储存的经营

1. 虽有第 31 条的规定，理事会在开会期间若认为履行该条赋予缓冲储存经理的职责并不能实现本协定的目标，得以特别表决限制或中止缓冲储存的经营。

2. 在理事会休会期间，执行主任若认为履行第 31 条赋予缓冲储存经理的职责并不能实现本协定的目标，同主席协商后，可限制或中止缓冲储存的经营。

3. 执行主任根据本条第 2 款决定限制或中止缓冲储存的经营后，应立即召开理事会会议来审查这项决定。虽有第 14 条第 4 款的规定，理事会应在限制或中止经营后

七日内召开会议，以特别表决确认或撤销这种限制或中止。若理事会不能在上述会议上作出决定，缓冲储存的经营应即恢复，不受本条规定的限制。

### 第 38 条

#### 与缓冲储存帐户分摊额有关的处罚

1. 若一成员在应缴付分摊额之日仍未履行其向缓冲储存帐户缴付分摊额的义务，应视为拖欠分摊额。拖欠分摊额 60 日或 60 日以上的成员，在就本条第 2 款事项进行表决时，不作为成员论。

2. 对根据本条第 1 款为拖欠分摊额 60 日或 60 日以上的成员，应中止其在理事会的表决权和其他权利，除非理事会以特别表决另作决定。

3. 拖欠分摊额的成员自应缴付分摊额之日起，应负担按东道国最优惠利率计算的利息费用，除非拖欠的分摊额已由理事会根据第 8 条借款补足；在此情况下，拖欠分摊额的成员应负担这种借款的利息费用。由其余的进口成员和出口成员缴付拖欠的分摊额，应在自愿的基础上进行。

4. 理事会对拖欠分摊额 60 日或 60 日以上的成员缴清拖欠部分情况感到满意时，应恢复其表决权和其他权利。若拖欠部分曾由其他成员偿付，这些成员应得到悉数偿还。

### 第 39 条

#### 缓冲储存帐户分摊额的调整

1. 理事会在每一财政年度第一届会议上重新分配表决票数时，应按照本条规定，对每一成员向缓冲储存帐户缴付的分摊额作出必要的调整。为此，执行主任应确定：

- (a) 每一成员的净分摊额，即从该成员自本协定生效后缴付的分摊额总额中减去按本条第 2 款退还给该成员的分摊额；
- (b) 净分摊总额，即所有成员的净分摊额的总和；
- (c) 每一成员的订正净分摊额，即根据第 15 条规定、并在不违反第 28 条第 3 款的前提下，按每一成员在理事会持有的订正表决票数比例分摊净分摊

额总额，但就本条而言计算每一成员的表决票比例时，不考虑任何成员表决权的中止或由此而引起的表决票数的重新分配情况。

若一成员的净分摊额高于它的订正净分摊额，相差之数应由缓冲储存帐户退还给该成员。若一成员的订正净分摊额高于它的净分摊额，该成员应将相差之数缴付缓冲储存帐户。

2. 若理事会在考虑了第 29 条第 2 和第 3 款之后，认为净分摊额超出其后四个月内进行缓冲储存经营所需的资金额，理事会应将净分摊额中超出首次分摊额之数退还，除非理事会以特别表决决定不予退还或退还较小的金额。成员所占退还金额的份额，应与它们的净现金分摊额成比例。

3. 应成员的要求，应退还该成员的款项可存留在缓冲储存帐户内。若成员要求将其退款存留在缓冲储存帐户内，该款可贷记入根据第 29 条催收的任何额外分摊额项下。

4. 执行主任应将根据本条第 1 和第 2 款进行调整所引起的任何必要的付款或退款立即通知成员。这种款项应在执行主任发出通知之日起 60 日内缴付或退还。

5. 若在偿还任何借款后，缓冲储存帐户的现金数额超出成员缴付的净分摊总额之值，超出之数应在本协定终止时分给各成员。

#### 第 40 条

##### 缓冲储存与汇率变动

1. 若马来西亚/新加坡元同主要天然胶出口成员和进口成员货币间的汇率发生变动，以致缓冲储存的经营受到重大影响，执行主任应根据第 37 条、或成员可根据第 14 条，要求召开理事会特别会议。理事会应在 10 日内召开会议，确认或撤销执行主任根据第 37 条业已采取的措施，并得以特别表决决定采取适当措施，包括根据第 32 条第 1 和第 6 款的第一句中的原则修订价格幅度。

2. 为了保证及时召开理事会，理事会应以特别表决制订一项确定这些货币平价显著变动的程序。

3. 若马来西亚元和新加坡元的汇率不等，以致缓冲储存的经营受到重大影响，理事会应召开会议审查情况，并可考虑只采用一种货币。

## 第 41 条

### 缓冲储存帐户的清理程序

1. 本协定终止时，缓冲储存经理应根据本条规定，估计清理缓冲储存帐户的资产或将其转移到一项新的国际天然胶协定下的总费用，并留出支付这项费用的金额，另存一帐户。若缓冲储存帐户中所剩的余额不敷这一笔支出，缓冲储存经理应从缓冲储存中卖出足够数量的天然胶，以补足所需的金额。

2. 每一成员在缓冲储存帐户中所占份额应按下列办法计算：

- (a) 缓冲储存的价值为缓冲储存中每一品种/等级天然胶的总数的价值，按本协定终止之日前 30 个市场交易日期间各品种/等级在第 33 条所指的市场的最低市价折算；
- (b) 缓冲储存帐户的价值为缓冲储存价值加上缓冲储存帐户在本协定终止之日的现金资产减去根据本条第 1 款留出的金额；
- (c) 每一成员的净分摊额为该成员在本协定有效期间缴付的分摊额的总和减去根据第 39 条退还的全部款项；
- (d) 若缓冲储存帐户的价值大于或小于净分摊总额，这种盈余或亏损，视情况而定，应按每一成员在本协定中所占的时间加权净分摊额的比例，由各成员分享或分担；
- (e) 每一成员在缓冲储存帐户中所占的份额为其净分摊额减去或加上其应分担或分享的缓冲储存帐户亏损或盈余部分，再减去理事会以该成员名义借款的任何未偿债务中该成员所占的份额。

3. 若本协定即将为一新的国际天然胶协定取代，理事会应以特别表决制订程序，以确保按新协定的规定，将有意加入新协定各成员在缓冲储存帐户中所占的份额，有效率地转移到新协定下。不愿加入新协定的任何成员，其所占份额的支付款应：

- (a) 在两个月内由缓冲储存帐户中的现款归还，按该成员所占缓冲储存帐户的净分摊总额的百分比计算；
- (b) 由处理缓冲储存所得的净收入归还，处理办法或是有条不紊地出售，或是以现时市价转移到新协定下，但必须在 12 个月内完成，除非理事会以特别表决决定增加本款(a)项规定的付款。

4. 若本协议终止，不为一项订有缓冲储存的新国际天然胶协定所取代，理事会应以特别表决制订程序，以便在第 67 条第 7 款规定的最大期限内，有条不紊地处理缓冲储存，但要遵守下列限制：

(a) 不得再买进天然胶；

(b) 除了处理缓冲储存的必要开支外，不得使本组织承担任何新的开支。

5. 除非成员根据本条第 6 款选择领取天然胶，否则缓冲储存帐户剩余的任何现款，应按本条第 2 款确定的各成员各自所占份额的比例分给它们。

6. 每一成员可选择领取它在缓冲储存帐户资产中所占份额的天然胶，代替其应得的全部或部分现金，但要依照理事会制订的程序办理。

7. 理事会应制订适当的程序来调整 and 支付各成员在缓冲储存帐户中所占的份额。调整时应考虑到：

(a) 本条第 2 款(a)项规定的天然胶价格同按照缓冲储存处理程序售出的部分或全部缓冲储存的价格之间的任何差别；

(b) 估计清理费用同实际清理费用之间的差别。

8. 理事会应在缓冲储存帐户最后一笔交易完成后 30 日内召开会议，以便在其后 30 日内完成各成员间的最后帐目结算。

## 第九章 — 同共同基金的关系

### 第 42 条

#### 同共同基金的关系

在共同基金开始经营之后，理事会应按照共同基金规定的原则充分利用共同基金的设施。为此，理事会应同共同基金商定彼此可接受的条件和方式，根据这种条件和方式同共同基金签订一联系协定。



## 第十章 — 供应措施

### 第 43 条

#### 供 应

1. 出口成员应尽最大可能设法施行能保证持续向消费者供应天然胶的政策和计划。
2. 出口成员应根据技术和市场的发展, 不断设法提高天然胶的质量, 做到天然胶质量规格和式样的划一。
3. 天然胶供应可能发生短缺时, 理事会可向有关成员建议各种可能采取的适当步骤, 以保证尽快增加天然胶的供应。

### 第 44 条

#### 其他措施

1. 为了达到本协定的目标, 理事会应认定和建议各种适当的措施和技术, 扩大和改善生产、生产率和销售, 促进生产成员天然胶经济的发展, 从而增加生产成员的出口收入, 同时使供应更为可靠。
2. 为了这个目的, 其他措施委员会应进行经济和技术分析, 以认定:
  - (a) 对进、出口成员双方都有利的天然胶研究与发展方案和项目, 包括特定领域中的科学研究;
  - (b) 提高天然胶工业的生产率的方案和项目;
  - (c) 提高天然胶的供应质量、使天然胶的质量规格和式样划一的方法;
  - (d) 改善天然胶加工、销售和经销的方法。
3. 理事会应审议这种措施和技术所涉的经费问题, 并视情况设法推动和便利由国际金融机构、成立后的共同基金第二帐户等来沅, 提供足够的资金。
4. 理事会可视情况向成员、国际机构和其他组织提出建议, 推动执行本条所述的具体措施。
5. 其他措施委员会应定期审议理事会决定推动和建议的那些措施的进展情况, 并就此向理事会提出报告。

## 第十一章 — 关于国内政策的协商

### 第 45 条

#### 协 商

理事会应在任何成员提出要求时，就直接影响供应或需求的政府天然胶政策，进行协商。理事会可将其建议提交成员审议。

## 第十二章 — 统计、研究和资料

### 第 46 条

#### 统计和资料

1. 理事会应收集和整理为本协定顺利执行所需的关于天然胶及有关领域的统计资料，必要时并予发表。

2. 成员应迅速并尽最大可能向理事会提供有关各种等级天然胶的生产、消费和国际贸易的现有数据。

3. 理事会也可要求成员提供为本协定顺利执行所需的其他资料，包括关于有关领域的资料。

4. 成员应在合理时间内，在不违反其本国法令的情况下，尽最大可能提供所有上述统计和资料。

5. 理事会应同包括国际橡胶研究小组在内的适当国际组织以及各商品交易所建立密切关系，以确保取得有关天然胶生产、消费、储存、国际贸易、价格、以及影响天然胶供求的其他因素的最新可靠数据。

6. 理事会应努力保证所发表的资料不损害生产、加工或销售天然胶或有关产品的厂商或公司的业务机密。

### 第 47 条

#### 年度评价、估计和研究

1. 理事会应根据成员提供的资料和来自所有有关政府间组织和国际组织的资料，编制和发表关于世界天然胶情况和有关领域的年度评价。

2. 理事会还应至少每半年估计一次其后六个月内所有天然胶品种和等级的生产消费和进出口数量。它应将估计通知成员。

3. 理事会应研究、或作出适当安排，研究天然胶的生产、消费、贸易、销售和价格趋势以及世界天然胶经济的短期和长期问题。

### 第 48 条

#### 年度审查

1. 理事会应按照第 1 条所列宗旨，每年审查本协定的执行。它应将审查结果通知成员。

2. 其后，理事会可向成员提出建议，并在其职权范围内采取措施，提高本协定的执行效力。

## 第十三章 — 杂项规定

### 第 49 条

#### 成员的一般义务

1. 成员应在本协定有效期内，作出最大努力，互相合作，促进本协定宗旨的实现，不得采取任何违反本协定宗旨的行动。

2. 成员特别应设法改善天然胶经济的情况，鼓励生产和使用天然胶，以便促进天然胶经济的增长和现代化，从而对生产者和消费者双方都有利。

3. 成员应承认理事会根据本协定所作的一切决定均具有约束力，不执行可能限制或违反这些决定的措施。

## 第 50 条

### 贸易障碍

1. 理事会应根据第 47 条所述的关于世界天然胶情况的年度评价, 认明扩大天然胶生胶半成品或改进品的贸易的任何障碍。

2. 为了促进本条的目标, 理事会可向成员提出建议, 在适当的国际机构内寻求彼此都能接受的切实可行的措施, 逐步排除、并在可能时根除这种障碍。理事会应定期审查这些建议的结果。

## 第 51 条

### 天然胶运输和市场结构

理事会应鼓励和帮助推行合理、公平的运费率, 改善运输体制, 以便正常供应市场, 节省销售产品的费用。

## 第 52 条

### 差别和补救措施

其利益因根据本协定采取措施而受到不利影响的发展中进口成员和最不发达国家成员, 可申请理事会采取适当的差别和补救措施。理事会应考虑根据联合国贸易和发展会议第 93(IV) 号决议第三节第 3 和第 4 段的规定, 采取这类适当的措施。

## 第 53 条

### 免除义务

1. 凡与本协定未明文规定的特殊情况、紧急情况或不可抗力造成的情况而有必要, 理事会若接受某一成员说明为什么不能履行本协定规定的某项义务的理由, 得以特别表决免除该成员的该项义务。

2. 理事会根据本条第 1 款免除某一成员的某项义务时, 应明确说明免除该成员该项义务的条件和期限, 以及准予免除的理由。

## 第 54 条

### 公平的劳工标准

成员宣布，它们将努力维持劳工标准，以期提高各自的天然胶部门的劳工生活水平。

## 第十四章 — 控诉和争端

### 第 55 条

#### 控 诉

1. 关于某一成员没有履行本协定规定的义务的任何控诉，均应在提出控诉的成员的请求下提交理事会，由理事会同有关成员进行协商，然后对控诉作出裁决。

2. 理事会关于某一成员未履行本协定规定的义务的任何裁决，均应明确指出其未履行义务的性质。

3. 无论是否有人提出控诉，若理事会认为某一成员违反了本协定，可在不妨碍本协定其他条款具体规定的其他措施的情况下，以特别表决：

- (a) 中止该成员在理事会中的表决权，若理事会认为必要，中止该成员的任何其他权利，包括在理事会或在根据第 19 条设立的任一委员会中担任职务的权利，以及加入这些委员会的资格，直至该成员履行其义务为止；
- (b) 若该项违反行为重大地危害本协定的实施，根据第 65 条采取行动。

### 第 56 条

#### 争 端

1. 任何关于本协定的解释或适用的争端，若未能在有关成员之间解决，应在任一争端当事方成员的请求下，提交理事会裁决。

2. 若根据本条第 1 款规定将争端提交理事会，拥有全部表决票数至少三分之一的多数成员可要求理事会，在讨论后就争端各点征求根据本条第 3 款组成的咨询小组的意见，然后再作裁决。

3. (a) 除非理事会以特别表决另作决定，咨询小组由下列五人组成：

- (一) 两人由出口成员提名，其中一人对于争端所涉问题具有丰富的经验，另一人则具有法律资望和经验；
  - (二) 两人由进口成员提名，资格同上；
  - (三) 主席一人，由根据本项(一)、(二)两目任命的四人一致同意推选，若四人不能达成一致意见，则由理事会主席选派。
- (b) 成员及非成员的国民均有资格担任咨询小组成员。
  - (c) 咨询小组人员以个人身分参加工作，不得接受任何政府的指示。
  - (d) 咨询小组的费用由本组织支付。

4. 咨询小组的意见及其理由应提交理事会；理事会审议了一切有关资料后，以特别表决对争端作出裁决。

## 第十五章 — 最后条款

### 第 57 条

#### 签 字

本协定自 1980 年 1 月 2 日起，至 1980 年 6 月 30 日止，在联合国总部对应邀参加 1978 年联合国天然胶会议的政府开放签字。

### 第 58 条

#### 保 管 人

兹指定联合国秘书长为本协定的保管人。

### 第 59 条

#### 批准、接受和同意

1. 本协定由各签字政府按照其宪法和体制程序予以批准、接受或同意。
2. 批准书、接受书或同意书至迟在 1980 年 9 月 30 日以前交存保管人。对于未能在该日期交存文书的签字政府，理事会可延长其交存文书期限。

3. 每一个交存批准书、接受书或同意书的政府应在交存文书时声明其为出口成员或进口成员。

### 第 60 条

#### 暂时适用的通知

1. 有意批准、接受或同意本协定的签字政府，或理事会已为其规定加入条件，但尚未能交存文书的政府，可随时通知保管人，表示它将在本协定根据第 61 条生效时，或如果本协定已经生效，在某一确定的日期，暂时适用本协定的所有规定。

2. 虽有本条第 1 款的规定，一个政府可在其暂时适用通知中声明它只在其宪法和（或）立法程序范围内适用本协定。但该政府这样做时仍须满足其对行政帐户的一切财政义务。以此方式发出通知的政府，其暂时成员资格自本协定暂时生效之时起，不得超过 18 个月。若在这 18 个月期间，缓冲储存帐户有必要催收资金，理事会应就根据本款暂时成为成员的政府的资格，作出决定。

### 第 61 条

#### 生效

1. 本协定应于 1980 年 10 月 1 日或其后任何一日确定生效，若届时已有占本协定附件 A 所列净出口额至少 80% 的政府和占本协定附件 B 所列净进口额至少 80% 的政府交存批准书、接受书、同意书或加入书，或对本协定承担全部财务义务。

2. 本协定应于 1980 年 10 月 1 日或其后两年内任何一日暂时生效，若届时已有占本协定附件 A 所列净出口额至少 65% 的政府和占本协定附件 B 所列净进口额至少 65% 的政府交存批准书、接受书或同意书，或根据第 60 条通知保管人它们暂时适用本协定。本协定暂时有效期限最多 18 个月，除非根据本条第 1 款确定生效，或理事会根据本条第 4 款另作决定。

3. 若本协定在从 1980 年 10 月 1 日起的两年内不能根据本条第 2 款暂时生效，联合国秘书长应尽早在该日后他认为可行的时候，邀请已交存批准书、接受书、同意书或加入书、或已通知它们暂时适用本协定的政府、以及曾参加 1978 年联合国天然胶会议的所有其他政府召开会议，以期建议有能力这样做的政府是否应采取必要步骤，使本

协定的全部或一部分在它们彼此间暂时生效或确定生效。若该会议未能作出决定，秘书长可再行召开其他他认为适当的会议。

4. 若根据本条第2款暂时生效后18个日历月内尚未达到本条第1款规定的确定生效条件，联合国秘书长应尽早在他认为可行的时候，但不得超出上述18个月期限，邀请已交存批准书、接受书、同意书或加入书、或已通知它们暂时适用本协定的政府、以及曾参加1978年联合国天然胶会议的所有其他政府召开会议，审议本协定的前途。理事会应考虑到联合国秘书长召开的会议的建议，开会决定本协定的前途。届时，理事会应以特别表决决定：

- (a) 使本协定的全部或一部分在协定当时所有成员彼此间确定生效；
- (b) 使本协定的全部或一部分在协定当时所有成员彼此间再暂时生效一年；
- (c) 重新谈判本协定。

若理事会未能作出决定，本协定在18个月届满后失效。

5. 对于本协定生效后交存批准书、接受书、同意书或加入书的政府，本协定自交存之日起对该政府生效。

6. 联合国秘书长应在本协定生效后尽早召开理事会第一届会议。

## 第 62 条

### 加 入

1. 本协定按照理事会规定的条件对所有国家政府开放加入。上述条件应包括交存加入书的时限。对于未能在加入条件规定时限内交存加入书的政府，理事会可延长交存加入书期限。

2. 加入书交存保管人时，加入即生效。

## 第 63 条

### 修 正 案

1. 理事会得以特别表决，向成员建议对本协定的修正案。

2. 理事会应规定一个日期，成员应在该日期之前通知保管人它们接受修正案。



3. 修正案经代表至少三分之二出口成员、拥有出口成员总票数至少85%、以及代表至少三分之二进口成员、拥有进口成员总票数至少85%的成员将接受通知送交保管人后90日，即生效。

4. 保管人通知理事会修正案已满足生效的条件后，成员可不受本条第2款关于理事会规定日期的限制，仍通知保管人它们接受修正案，但该项通知须在修正案生效之前发出。

5. 任何在修正案生效日之前未提出通知接受修正案的成员，自生效日起即停止为本协定的缔约方，除非该成员向理事会证明，其无法及时提出接受通知是由于难以完成宪法或体制的程序，并经理事会决定延长该成员接受修正案的期限。该成员在提出通知接受修正案之前不受修正案的约束。

6. 若理事会按本条第2款规定的日期已到，而修正案尚未满足生效所需的条件，即视为撤回。

#### 第 64 条

##### 退 出

1. 成员可在本协定生效后随时向保管人提出退出通知，退出本协定。该成员应同时通知理事会它所采取的行动。

2. 在保管人收到通知后一年，该成员停止为本协定的缔约方。

#### 第 65 条

##### 除 名

理事会如认为任何成员没有履行本协定规定的义务，并认为这种违反行为重大地危害本协定的实施，得以特别表决将该成员从本协定除名。理事会应立即就此通知保管人。理事会作出决定后一年，该成员停止为本协定的缔约方。

## 第 66 条

### 清算退出或除名的成员或不能接受修正案的成员的帐目

1. 根据本条规定，理事会应决定如何同因下列理由而停止为本协定缔约方的成员清算帐目：

- (a) 根据第 63 条不接受本协定的修正案；
- (b) 根据第 64 条退出本协定；或
- (c) 根据第 65 条从本协定中除名。

2. 理事会应保留停止为本协定缔约方的成员付入行政帐户的任何分摊额。

3. 理事会应根据第 41 条退还由于不接受本协定的修正案、退出或除名而停止为缔约方的成员在缓冲储存帐户中的份额，但不包括它在任何盈余额中所占的份额。

- (a) 由于不接受本协定的修正案而停止为缔约方的成员的份额，应在有关修正案生效一年后退还。
- (b) 退出的成员的份额，应在该成员停止为本协定缔约方后 60 日内退还，除非理事会由于这种退出而决定根据第 67 条第 6 款在还款前终止本协定，如是这样，则应适用第 41 条和第 67 条第 7 款。
- (c) 除名的成员的份额，应在该成员停止为本协定缔约方后 60 日内退还。

4. 若缓冲储存帐户不能在既不损害缓冲储存帐户的周转能力、又不导致为弥补这种还款向成员催收额外分摊额的情况下用现金清算根据本条第 3 款(a)、(b)和(c)项所欠的款额，则应等到必要数量的缓冲储存天然胶可按最高干预价格、或更高的价格售出后，方始付款。若在第 64 条规定的一年期届满之前，理事会根据本条通知退出的成员其还款须延迟支付，如退出的成员愿意，通知退出意图至实际退出的一年期限可加以延长，直至理事会通知该成员可在 60 日内退还该成员的份额为止。

5. 根据本条规定，得到适当还款的成员，无权分享本组织清理的任何收益。这种成员也无须分担本组织还款后的任何亏损。

## 第 67 条

### 有效期、延长和终止

1. 本协定生效后五年期间内有效，除非根据本条第 2、第 3 或第 4 款予以延长，或根据本条第 5 或第 6 款予以终止。

2. 理事会可在本条第 1 款所指的五年期间届满之前，以特别表决决定将其延长，延长期不超过两年，和（或）重新谈判本协定。理事会应将此种决定通知保管人。

3. 若在本条第 1 款所指的五年期间届满之前，关于以新协定取代本协定的谈判尚未完成，理事会得以特别表决延长本协定，延长期不超过两年。理事会应将此种延长通知保管人。

4. 若在本条第 1 款所指的五年期间届满之前，取代本协定的新协定已谈判完成，但尚未暂时或确定生效，理事会得以特别表决延长本协定，直至新协定暂时或确定生效为止，延长期不超过两年。理事会应将此种延长通知保管人。

5. 若在根据本条第 2、第 3 或第 4 款延长本协定的任何期间内，一项新的国际天然胶协定已经谈判完成并已生效，经延长的本协定应于新协定生效时终止。

6. 理事会可随时以特别表决，在理事会决定的日期终止本协定。理事会应将此种决定通知保管人。

7. 本协定终止后，理事会仍应继续存在，期限不超过三年，以便按照第 41 条的规定和以特别表决作出的有关决定，执行本组织的清理，包括帐目的清算、资产的处理，并在该段期间具有进行上述工作所必需的权力和职责。

## 第 68 条

### 保 留

对本协定任何条款不得作出保留。

## 第 69 条

### 本协定的有效文本

本协定的中文本、英文本、法文本、俄文本和西班牙文本具有同等效力。

为此，下列签署人经各自政府正式授权，于签字侧面所示日期签署本协议，以资证明。

一九七九年十月六日订于日内瓦。

附件 A

为第 61 条目的确定的联合国天然胶会议参加国净出口总额中  
各出口国所占的份额

	<u>百分比<sup>a</sup></u>
玻利维亚	0.081
喀麦隆	0.514
印度	0.199
印度尼西亚	25.387
利比里亚	2.551
马来西亚	48.218
尼日利亚	1.313
巴布亚 — 新几内亚	0.150
菲律宾	0.018
新加坡	4.406
斯里兰卡	4.367
泰国	12.004
扎伊尔	0.792
共 计	100.000

a 下列份额指 1974 至 1978 年五年期间天然胶净出口总额中的百分比。

## 附件 B

为第 61 条目的确定的联合国天然胶会议参加国净进口总额中  
各进口国和进口国集团所占的份额

	<u>百分比<sup>a</sup></u>
阿尔及利亚	0.081
澳大利亚	1.467
奥地利	0.683
巴西	1.836
保加利亚	0.394
加拿大	2.934
中国	7.707
捷克斯洛伐克	1.810
厄瓜多尔	0.050
埃及	0.097
欧洲经济共同体	23.283
比利时/卢森堡	0.772
丹麦	0.171
法国	5.428
德意志联邦共和国	6.435
爱尔兰	0.273
意大利	4.150
荷兰	0.733
联合王国	5.321
伊拉克	0.051
芬兰	0.226
德意志民主共和国	1.258
加纳	0.141

a 下列份额指 1976、1977 和 1978 年三年期间天然胶净进口总额中的百分比。

	<u>百分比</u>
危地马拉	0.070
匈牙利	0.534
日本	10.780
马达加斯加	0.000
马耳他	0.000
墨西哥	1.325
摩洛哥	0.150
新西兰	0.291
挪威	0.094
巴拿马	0.000
秘鲁	0.225
波兰	1.980
大韩民国	3.189
罗马尼亚	1.529
索马里	0.000
西班牙	3.178
瑞典	0.439
瑞士	0.122
阿拉伯叙利亚共和国	0.014
突尼斯	0.008
土耳其	0.758
苏维埃社会主义共和国联盟	7.148
美国	24.756
乌拉圭	0.117
委内瑞拉	0.306
南斯拉夫	0.969
共 计	100.000

## 附件 C

1978 年联合国天然胶会议主席估计的缓冲储存费用

在正常情况下，购买和经营 55 万吨的缓冲储存可按此数乘每公斤 168 马来西亚/新加坡分的下限触发行动价格另加该价格的 10 % 计算。

[RUSSIAN TEXT — TEXTE RUSSE]

## МЕЖДУНАРОДНОЕ СОГЛАШЕНИЕ ПО НАТУРАЛЬНОМУ КАУЧУКУ 1979 ГОДА

### ПРЕАМБУЛА

Договаривающиеся стороны,  
напоминая о Декларации и Программе действий по установлению нового международного экономического порядка\*,

признавая, в частности, большое значение резолюции 93(IV) Конференции Организации Объединенных Наций по торговле и развитию, принятой на ее четвертой сессии, и резолюции 124 (V), принятой на ее пятой сессии, об Интегрированной программе для сырьевых товаров,

признавая важное значение натурального каучука для экономик участников, особенно для экспорта экспортирующих участников и удовлетворения потребностей спроса импортирующих участников,

признавая далее, что стабилизация цен на натуральный каучук отвечает интересам производителей, потребителей и рынка натурального каучука и что международное соглашение по натуральному каучуку может значительно способствовать росту и развитию промышленности натурального каучука в интересах как производителей, так и потребителей,

договорились о следующем:

### ГЛАВА I. ЦЕЛИ

#### Статья I. Цели

Цели настоящего Международного соглашения по натуральному каучуку 1979 года (в дальнейшем именуемого «настоящее Соглашение») в плане достижения соответствующих целей, установленных Конференцией Организации Объединенных Наций по торговле и развитию в ее резолюциях 93 (IV) и 124 (V) об Интегрированной программе для сырьевых товаров, являются, в частности, следующим:

- a) добиваться сбалансированного роста предложения натурального каучука и спроса на него, тем самым способствуя смягчению серьезных трудностей, возникающих в связи с излишками или нехваткой натурального каучука;
- b) добиваться устойчивых условий торговли натуральным каучуком посредством устранения чрезмерных колебаний цен на натуральный каучук, неблагоприятно воздействующих на долгосрочные интересы как производителей, так и потребителей, и стабилизировать эти цены, не нарушая долгосрочных тенденций рынка, в интересах производителей и потребителей;
- c) содействовать стабилизации поступлений экспортирующих участников от экспорта натурального каучука и увеличить их поступления на основе рас-

\* Резолюции 3201(S-VI) и 3202(S-VI) Генеральной Ассамблеи от 1 мая 1974 года.



- ширения объема экспорта натурального каучука по благоприятным и выгодным ценам, тем самым способствуя обеспечению необходимых стимулов для неуклонного роста темпов производства и ресурсов для ускоренного экономического роста и социального развития;
- d) стремиться обеспечивать достаточные поставки натурального каучука для удовлетворения потребностей импортирующих участников по справедливым и разумным ценам и добиваться, чтобы эти поставки были более надежными и бесперебойными;
  - e) принимать все возможные меры в случае появления излишка или нехватки натурального каучука, направленные на смягчение экономических трудностей, с которыми могут столкнуться участники;
  - f) добиваться расширения международной торговли натуральным каучуком и готовыми изделиями из него и улучшения их доступа на рынок;
  - g) повышать конкурентоспособность натурального каучука путем поощрения исследований и разработок по связанным с ним проблемам;
  - h) поощрять эффективное развитие экономики натурального каучука путем приложения усилий, способствующих и содействующих улучшению обработки, маркетингу и распределению натурального каучука; и
  - i) расширять международное сотрудничество и консультации по вопросам, связанным с натуральным каучуком и влияющим на предложение и спрос, и способствовать развитию и координации программ по проведению исследований и оказанию помощи, а также других программ в отношении натурального каучука.

## ГЛАВА II. ОПРЕДЕЛЕНИЯ

### Статья 2. ОПРЕДЕЛЕНИЯ

Для целей настоящего Соглашения:

1) «Натуральный каучук» означает вулканизированный эластомер в твердой или жидкой форме, получаемый из *Hevea brasiliensis* и любого другого растения, в отношении которого Совет может принять решение в целях настоящего Соглашения.

2) «Договаривающаяся сторона» означает правительство или международную организацию, как это предусмотрено в статье 5, которые согласились на обязательность для них условий Соглашения на временной основе или окончательно.

3) «Участник» означает Договаривающуюся сторону, как она определяется выше в определении 2.

4) «Экспортирующий участник» означает участника, который экспортирует натуральный каучук и объявил себя экспортующим участником, при условии согласия со стороны Совета.

5) «Импортирующий участник» означает участника, который импортирует натуральный каучук и объявил себя импортирующим участником, при условии согласия со стороны Совета.

6) «Организация» означает Международную организацию по натуральному каучуку, упомянутую в статье 3.

7) «Совет» означает Международный совет по натуральному каучуку, упомянутый в статье 6.

8) «Специальное большинство голосов» означает большинство голосов, требующее по крайней мере двух третей голосов, поданных экспортирующими участниками, присутствующими и участвующими в голосовании, и по крайней мере двух третей голосов, поданных импортирующими участниками, присутствующими и участвующими в голосовании, и подсчитанных отдельно при условии, что эти голоса поданы по крайней мере половиной участников каждой категории, присутствующих и участвующих в голосовании.

9) «Экспорт натурального каучука» означает любой натуральный каучук, покидающий таможенную территорию любого участника, а «импорт натурального каучука» означает любой натуральный каучук, который поступает на таможенную территорию любого участника, при условии, что для целей постоянных определений таможенной территорией в случае участника, обладающего более чем одной таможенной территорией, считаются все таможенные территории этого участника, взятые вместе.

10) «Раздельное простое большинство голосов» означает большинство голосов, требующее более половины совокупного числа голосов экспортирующих участников, присутствующих и участвующих в голосовании, и более половины совокупного числа голосов импортирующих участников, присутствующих и участвующих в голосовании, подсчитанных раздельно.

11) «Свободно используемая валюта» означает марки Федеративной Республики Германии, французские франки, японские иены, английские фунты стерлингов и доллары Соединенных Штатов Америки.

12) «Финансовый год» означает период с 1 января по 31 декабря включительно.

13) «Вступление в силу» означает дату предварительного или окончательного вступления в силу данного Соглашения в соответствии со статьей 61.

14) «Тонна» означает метрическую тонну, т.е. 1 000 кг.

15) «Обязательства правительств» означают финансовые обязательства перед Советом, которые принимаются участниками в обеспечение финансирования чрезвычайного стабилизационного запаса и которые могут быть запрошены Советом для покрытия своих финансовых обязательств в соответствии со статьей 28; участники несут ответственность только перед Советом и лишь в размерах своих обязательств.

16) «Малазийский/сингапурский цент» означает среднюю стоимость малазийского сена и сингапурского цента по преобладающим обменным курсам.

17) «Взвешенные по времени чистые взносы участника» означают его чистые взносы, взвешенные по числу лет его участия в Организации.

### ГЛАВА III. ОРГАНИЗАЦИЯ И АДМИНИСТРАЦИЯ

#### *Статья 3. Учреждение, местонахождение и структура Международной организации по натуральному каучуку*

1. Настоящим Соглашением учреждается Международная организация по натуральному каучуку для выполнения положений и контроля за действием настоящего Соглашения.

2. Организация осуществляет свои функции через Международный совет по натуральному каучуку, его Исполнительного директора и персонал,

а также через такие другие органы, которые предусмотрены в настоящем Соглашении.

3. На своей первой сессии Совет специальным большинством голосов примет решение о выборе Куала-Лумпура или Лондона в качестве местонахождения штаб-квартиры Организации.

4. Штаб-квартира Организации всегда находится на территории одного из членов.

#### *Статья 4. УЧАСТИЕ В ОРГАНИЗАЦИИ*

1. Устанавливаются две категории участников:

- a) экспортрующие участники; и
- b) импортующие участники.

2. Совет определяет критерии относительно перехода того или иного участника из одной категории, предусмотренной в пункте 1 настоящей статьи, в другую, полностью учитывая положения статей 25 и 28. Любой участник, удовлетворяющий таким критериям, может перейти в другую категорию участников при условии, что Совет специальным большинством голосов одобрит этот переход.

3. Каждая Договаривающаяся сторона является отдельным участником Организации.

#### *Статья 5. УЧАСТИЕ МЕЖПРАВИТЕЛЬСТВЕННЫХ ОРГАНИЗАЦИЙ*

1. Любая ссылка в настоящем Соглашении на «правительство» или «правительства» понимается как включающая ссылку на Европейское экономическое сообщество и на любую межправительственную организацию, несущую ответственность в отношении переговоров, заключения и применения международных соглашений, в частности соглашений по сырьевым товарам. Соответственно, любая ссылка в настоящем Соглашении на подписание, ратификацию, принятие или утверждение, либо на уведомление о временном применении или присоединении понимается в отношении таких межправительственных организаций как включающая ссылку на подписание, ратификацию, принятие или утверждение, либо на уведомление о временном применении или присоединении со стороны таких межправительственных организаций.

2. В случае голосования по вопросам, входящим в сферу их компетенции, такие межправительственные организации осуществляют свое право голоса путем подачи числа голосов, равного общему числу голосов, выделенных в соответствии со статьей 15 их государствам-членам.

### ГЛАВА IV. МЕЖДУНАРОДНЫЙ СОВЕТ ПО НАТУРАЛЬНОМУ КАУЧУКУ

#### *Статья 6. Состав Международного совета по натуральному каучуку*

1. Высшим органом Организации является Международный совет по натуральному каучуку, который состоит из всех участников Организации.

2. Каждый участник представлен в Совете одним представителем, который может назначать заместителей и советников для участия в сессиях Совета.

3. Заместитель представителя наделяется правом действовать и голосовать от имени представителя в случае его отсутствия или в особых обстоятельствах.

### *Статья 7. Полномочия и функции Совета*

1. Совет имеет все такие полномочия и выполняет или обеспечивает выполнение всех таких функций, которые необходимы для осуществления положений настоящего Соглашения.

2. Совет принимает специальным большинством голосов такие правила и положения, которые необходимы для осуществления положений настоящего Соглашения и соответствуют ему. К ним относятся его правила процедуры и правила процедуры комитетов, учрежденных в соответствии со статьей 19, правила в отношении управления стабилизационным запасом и операций с ним, а также финансовые правила и правила персонала Организации, Совет может в своих правилах процедуры предусмотреть процедуру, посредством которой он может решать конкретные вопросы, не собираясь для этой цели.

3. Совет ведет такую документацию, которая требуется для выполнения возложенных на него в соответствии с настоящим Соглашением функций.

4. Совет подает ежегодные доклады о деятельности Организации и такую другую информацию, какую он сочтет необходимой.

### *Статья 8. Займы в исключительных обстоятельствах*

1. Совет может специальным большинством голосов заимствовать средства из коммерческих источников для внесения их на Счет стабилизационного запаса и/или Административный счет с целью покрытия по любому счету дефицита, который возник в результате разрыва между разрешенными расходами и требуемой суммой взносов. Если причиной займа является задержка в поступлении взноса какого-нибудь участника, то финансовые расходы, понесенные Советом при таком займе, будут нести, в дополнение к полной сумме своего взноса, участник, имеющий задолженность.

2. Любой участник может, по собственному усмотрению, предпочесть внести наличные средства непосредственно на соответствующий счет вместо коммерческого займа Советом в счет приходящейся на этого участника доли требуемых ресурсов.

### *Статья 9. Передача полномочий*

1. Совет может специальным большинством голосов передать любому комитету, учрежденному в соответствии со статьей 19, осуществление всех или части своих полномочий, которые в соответствии с положениями настоящего Соглашения не требуют специального голосования в Совете. Независимо от этой передачи полномочий Совет может в любой момент рассматривать и принимать решения по любому вопросу, ранее переданному любому из его комитетов.

2. Совет может специальным большинством голосов отменить любые полномочия, переданные тому или иному комитету.

### *Статья 10. Сотрудничество с другими организациями*

1. Совет может принимать любые необходимые меры в отношении консультаций или сотрудничества с Организацией Объединенных Наций, ее органами специализированными учреждениями, а также с другими межправительственными организациями, когда это будет сочтено целесообразным.

2. Совет может также принимать меры по поддержанию контактов с другими соответствующими международными неправительственными организациями.

#### *Статья 11. Допуск наблюдателей*

Совет может предложить правительству любой страны, не являющейся участником, или любой организации, упомянутой в статье 10, принять участие в качестве наблюдателя в любом заседании Совета и/или любого комитета, учрежденного в соответствии со статьей 19.

#### *Статья 12. ПРЕДСЕДАТЕЛЬ И ЗАМЕСТИТЕЛЬ ПРЕДСЕДАТЕЛЯ*

1. Совет избирает на каждый год Председателя и заместителя Председателя.

2. Председатель и заместитель Председателя избираются по следующему принципу: один—из числа представителей экспортирующих участников, а другой—из числа представителей импортирующих участников. Эти должности ежегодно чередуются между данными двумя категориями участников при условии, однако, что это не препятствует в исключительных обстоятельствах переизбранию каждого из них или того и другого специальным большинством голосов Совета.

3. В случае временного отсутствия Председателя его замещает заместитель Председателя. В случае временного отсутствия Председателя и заместителя Председателя или постоянного отсутствия одного или обоих из них Совет может избрать новых должностных лиц из числа представителей экспортирующих участников и/или из числа представителей импортирующих участников, в зависимости от обстоятельств, на временной или постоянной основе, в зависимости от потребностей.

4. Ни Председатель, ни любое другое должностное лицо, председательствующее на заседании Совета, не участвует в голосовании на этом заседании. Он, однако, может уполномочить другого представителя из той же категории участников на осуществление права голоса участника, которого он представляет.

#### *Статья 13. Исполнительный директор, Управляющий стабилизационным запасом и другой персонал*

1. Совет специальным большинством голосов назначает Исполнительного директора и Управляющего стабилизационным запасом.

2. Условия назначения Исполнительного директора и Управляющего стабилизационным запасом определяются Советом.

3. Исполнительный директор является главным административным должностным лицом Организации и несет ответственность перед Советом за управление механизмом и за действие настоящего Соглашения в соответствии с решениями Совета.

4. Управляющий стабилизационным запасом несет ответственность перед Исполнительным директором и Советом за выполнение функций, возложенных на него настоящим Соглашением, а также дополнительных функций, которые могут быть определены Советом. Управляющий стабилизационным запасом несет ответственность за повседневные операции стабилизационного запаса и постоянно информирует Исполнительного директора об общих опе-

рациях со стабилизационным запасом, с тем чтобы Исполнительный директор мог обеспечивать его эффективность в достижении целей настоящего Соглашения.

5. Исполнительный директор назначает персонал в соответствии с правилами, устанавливаемыми Советом. Персонал несет ответственность перед Исполнительным директором.

6. Ни Исполнительный директор, ни какой-либо сотрудник персонала, включая Управляющего стабилизационным запасом, не должны иметь какой-либо финансовой заинтересованности в производстве или торговле каучуком или в смежных коммерческих видах деятельности.

7. При исполнении своих обязанностей Исполнительный директор, Управляющий стабилизационным запасом и другие сотрудники персонала не должны запрашивать или получать указания от какого-либо участника или от какого-либо другого органа, являющегося посторонним для Совета или для любого комитета, учрежденного в соответствии со статьей 19. Они должны воздержаться от любых действий, которые могут отразиться на их положении как международных должностных лиц, ответственных лишь перед Советом. Каждый участник обязуется уважать строго международный характер обязанностей Исполнительного директора, Управляющего стабилизационным запасом и других сотрудников персонала и не пытаться оказывать на них влияние при исполнении ими своих обязанностей.

#### *Статья 14. СЕССИИ*

1. Совет, как правило, проводит одну очередную сессию в полугодие.

2. Помимо сессий, созываемых в обстоятельствах, конкретно предусмотренных настоящим Соглашением, Совет собирается также на специальную сессию всякий раз, когда он принимает решение об этом, или по требованию:

- a) Председателя Совета;
- b) Исполнительного директора;
- c) большинства экспортирующих участников;
- d) большинства импортирующих участников;
- e) одного из экспортирующих участников или нескольких экспортирующих участников, располагающих, по крайней мере, 200 голосами; или
- f) одного из импортирующих участников или нескольких импортирующих участников, располагающих, по крайней мере, 200 голосами.

3. Сессии проводятся в штаб-квартире Организации, если Совет специальным большинством голосов не примет иного решения. Если по приглашению какого-либо из участников Совет собирается в ином месте, чем штаб-квартира Организации, этот участник несет соответствующие дополнительные расходы Совета.

4. Уведомления о созыве любых сессий и повестка дня таких сессий направляется участникам Исполнительным директором не менее чем за 30 дней до их открытия, за исключением экстренных случаев, когда такие уведомления направляются не менее чем за семь дней до открытия сессии.

#### *Статья 15. РАСПРЕДЕЛЕНИЕ ГОЛОСОВ*

1. Экспортирующие участники имеют вместе 1 000 голосов, и импортирующие участники имеют вместе 1 000 голосов.

2. Каждый экспортирующий участник получает один первоначальный голос из 1 000 голосов, за тем исключением, что в случае экспортирующего участника, чистый экспорт которого составляет менее 10 000 тонн в год, первоначальный голос не применяется. Оставшиеся голоса этой категории распределяются между экспортирующими участниками в максимально возможной степени пропорционально объему их соответствующего чистого экспорта натурального каучука за пять календарных лет, начиная с того года, который за шесть календарных лет предшествует распределению голосов, с тем исключением, что оцененный чистый экспорт Сингапура за такой период исчисляется как 13% его совокупного экспорта за этот период.

3. Голоса импортирующих участников распределяются между ними пропорционально среднему объему их соответствующего чистого импорта натурального каучука в течение трех календарных лет, начиная с того года, который на четыре календарных года предшествует распределению голосов, с тем исключением, что каждый участник получает один голос, даже если его пропорциональная чистая доля недостаточна при отсутствии этого условия для такого распределения.

4. Для целей пунктов 2 и 3 настоящей статьи, пунктов 2 и 3 статьи 28, касающихся взносов импортирующих участников, и статьи 39 Совет на своей первой сессии составляет таблицу данных по чистому экспорту экспортирующих участников и таблицу данных по чистому импорту импортирующих участников, которые ежегодно пересматриваются в соответствии с настоящей статьей.

5. Дробление голосов не допускается. С исключением, установленным в пункте 3 настоящей статьи, при округлении до ближайшего полного голоса любая дробь менее 0,5 округляется до ближайшего меньшего целого числа, а любая дробь более или равная 0,5 округляется до ближайшего большего целого числа.

6. Совет распределяет голоса на каждый финансовый год в начале первой сессии этого года в соответствии с положениями настоящей статьи. Это распределение остается в силе на оставшуюся часть данного года за исключением случаев, предусмотренных в пункте 7 настоящей статьи.

7. При любом изменении состава участников Организации или в случае приостановления или восстановления права голоса какого-либо участника в соответствии с любым положением настоящего Соглашения Совет перераспределяет голоса в рамках соответствующей категории или категорий участников согласно положениям настоящей статьи.

8. В случае исключения участника в соответствии со статьей 65 или выхода участника в соответствии со статьями 64 или 63, что снижает общую долю в торговле, приходящуюся на оставшихся участников данной категории, ниже 80%, Совет собирается на сессию и принимает решение относительно условий и дальнейшего функционирования настоящего Соглашения, включая, в частности, необходимость в поддержании эффективных операций со стабилизационным запасом без возложения излишнего финансового бремени на остающихся участников.

#### *Статья 16. Процедура голосования*

1. Каждый участник имеет право подавать то число голосов, которым он располагает в Совете, и не имеет права делить свои голоса.

2. Путем письменного уведомления председателя Совета любой экспортирующий участник может уполномочить любого другого экспортирующего участника, а любой импортирующий участник может уполномочить любого другого импортирующего участника представлять его интересы и подавать его голоса на любой сессии или любом заседании Совета.

3. Участник, уполномоченный другим участником подавать голоса последнего, подает такие голоса согласно данным полномочиям.

4. Воздержавшийся во время голосования участник рассматривается как не подавший своих голосов.

#### *Статья 17. Кворум*

1. Кворум на любом заседании Совета составляет присутствие большинства экспортирующих участников и большинства импортирующих участников при условии, что такие участники располагают, по крайней мере, двумя третями общего числа голосов в своих соответствующих категориях.

2. Если в день, назначенный для заседания, или на следующий день кворум в соответствии с пунктом 1 настоящей статьи отсутствует, то на третий день и в последующие дни кворум будет составлять присутствие большинства экспортирующих участников и большинства импортирующих участников при условии, что такие участники располагают большинством общего числа голосов в своих соответствующих категориях.

3. Представительство в соответствии с пунктом 2 статьи 16 рассматривается как присутствие.

#### *Статья 18. Решения*

1. Все решения и рекомендации Совета применяются раздельным простым большинством голосов, если настоящим Соглашением не предусмотрено иное.

2. В том случае, когда один из участников использует положения статьи 16 и его голоса поданы на заседании Совета, такой участник рассматривается для целей пункта 1 настоящей статьи как присутствующий и участвующий в голосовании.

#### *Статья 19. Учреждение комитетов*

1. Настоящим учреждаются следующие комитеты:

- a) Комитет по административным вопросам;
- b) Комитет по операциям со стабилизационным запасом;
- c) Комитет по статистике; и
- d) Комитет по прочим мероприятиям.

Кроме того, Совет специальным большинством голосов может принимать решение об учреждении дополнительных комитетов.

2. Каждый комитет ответственен перед Советом. Совет специальным большинством голосов устанавливает и круг ведения каждого комитета.

#### *Статья 20. Группа экспертов*

1. Совет создает Группу экспертов в составе промышленных и торговых экспертов в области каучука экспортирующих и импортирующих участников.



2. Группа собирается для предоставления консультаций и помощи Совету и его комитетам, в частности, относительно функционирования стабилизационного запаса и относительно других мер, указанных в статье 44.

3. Членский состав, функции и административный механизм Группы определяются Советом.

## ГЛАВА V. ПРИВИЛЕГИИ И ИММУНИТЕТЫ

### *Статья 21. Привилегии и иммунитеты*

1. Организация является юридическим лицом. В частности, она обладает правоспособностью заключать договоры, приобретать движимое и недвижимое имущество и распоряжаться им, а также возбуждать судебные дела.

2. В кратчайшие по возможности сроки после вступления в силу настоящего Соглашения Организация добивается заключения с правительством страны, в которой расположена штаб-квартира Организации (именуемым ниже правительством принимающей страны), соглашения (именуемого ниже Соглашением о штаб-квартире) относительно такого статуса, привилегий и иммунитетов Организации, ее Исполнительного директора, персонала, экспертов и делегаций от участников в тех разумных пределах, в каких это необходимо для выполнения ими своих функций.

3. До заключения соглашения о штаб-квартире Организация просит правительство принимающей страны освободить, в пределах, совместных с ее законодательством, от налогообложения суммы вознаграждения, выплачиваемые Организацией своим сотрудникам, а также активы, доходы и прочее имущество Организации.

4. Организация может также заключить с одним или несколькими правительствами соглашения, подлежащие утверждению Организацией и касающиеся таких привилегий и иммунитетов, которые могут быть необходимы для надлежащего функционирования настоящего Соглашения.

5. Если штаб-квартира Организации переводится на территорию другой страны, то правительство такой страны в кратчайший срок заключает с Организацией соглашение о штаб-квартире, подлежащее утверждению Советом.

6. Соглашение о штаб-квартире не является составной частью настоящего Соглашения. Его действие, однако, прекращается:

- a) по соглашению между правительством принимающей страны и Организацией;
- b) в случае перемещения штаб-квартиры Организации с территории принимающей страны; или
- c) в случае прекращения существования Организации.

## ГЛАВА VI. СЧЕТА И РЕВИЗИЯ

### *Статья 22. Финансовые счета*

1. Для функционирования и выполнения настоящего Соглашения учреждаются два счета:

- i) Счет стабилизационного запаса; и
- ii) Административный счет.

2. Все нижеследующие поступления и расходы, связанные с созданием, функционированием и поддержанием стабилизационного запаса, относятся на Счет стабилизационного запаса: взносы участников в соответствии со статьей 28, займы для Счета стабилизационного запаса в соответствии со статьей 8, выплата займов и процентов по ним, доходы от продаж стабилизационных запасов, проценты на вклады Счета стабилизационного запаса, затраты на приобретение запасов, комиссионные, стоимость хранения, оплата перевозки и грузовой обработки, стоимость страхования и оборотные расходы. Совет, однако, может специальным большинством голосов отнести любые другие поступления или расходы, связанные со сделками или операциями со стабилизационным запасом, на Счет стабилизационного запаса.

3. Все другие поступления и расходы, связанные с функционированием настоящего Соглашения, относятся на Административный счет. Такие расходы, как правило, покрываются посредством взносов участников, размеры которых устанавливаются в соответствии со статьей 25.

4. Организация не несет ответственности за расходы делегаций или наблюдателей в Совете и любом комитете, учрежденном в соответствии со статьей 19.

#### *Статья 23. ФОРМА ПЛАТЕЖЕЙ*

Платежи наличными на Административный счет и Счет стабилизационного запаса осуществляются в свободно используемых валютах или в валютах, которые являются конвертируемыми на основных валютных рынках в свободно используемые валюты, и на них не распространяются ограничения, относящиеся к иностранным валютам.

#### *Статья 24. РЕВИЗИЯ*

1. Совет назначает ревизоров для проверки его счетов.

2. Проверенные независимыми ревизорами отчеты о состоянии Административного счета и Счета стабилизационного запаса представляются участниками в кратчайшие, но возможности, сроки, но не ранее чем через три месяца после окончания каждого финансового года, и подлежат, соответственно, утверждению Советом на его следующей сессии. После этого публикуются свободные отчеты о состоянии проверенных счетов и баланса.

### ГЛАВА VII. АДМИНИСТРАТИВНЫЙ СЧЕТ

#### *Статья 25. ВЗНОСЫ В БЮДЖЕТ*

1. На первой сессии после вступления в силу настоящего Соглашения Совет утверждает бюджет Административного счета на период со дня вступления в силу и до конца первого финансового года. В последующем, во второй половине каждого финансового года, Совет утверждает бюджет Административного счета на последующий финансовый год. Совет определяет взносы в данный бюджет каждого участника в соответствии с пунктом 2 настоящей статьи.

2. Взнос каждого участника в административный бюджет на каждый финансовый год должен быть пропорционален числу его голосов в общем числе голосов всех участников в момент утверждения административного бюджета на данный финансовый год. При установлении размеров взносов голоса

каждого участника подсчитываются без учета временного лишения какого-либо из участников права голоса и без учета произведенного в результате этого перераспределения голосов.

3. Размер первоначального взноса в административный бюджет любого правительства, которое становится участником после вступления в силу настоящего Соглашения, устанавливается Советом на основе числа голосов, которыми он будет располагать, и срока, оставшегося до конца текущего финансового года, однако размеры взносов, установленных для других участников, при этом не меняются.

#### *Статья 26. Уплата взносов в административный бюджет*

1. Взносы в первый административный бюджет подлежат уплате в срок, определенный Советом на его первой сессии. Взносы в последующие административные бюджеты подлежат уплате в первый день каждого финансового года. Взнос правительства, которое становится участником после вступления в силу настоящего Соглашения, установленный в соответствии с пунктом 3 статьи 25, за соответствующий финансовый год подлежит уплате в срок, определяемый Советом.

2. Если какой-либо участник не уплатил полностью своего взноса в административный бюджет в течение двух месяцев после наступления срока уплаты такого взноса в соответствии с пунктом 1 настоящей статьи, Исполнительный директор предлагает этому участнику произвести платеж в кратчайший возможный срок. Если участник не уплатил свой взнос в течение двух месяцев после такого обращения Исполнительного директора, его право голоса в Организации приостанавливается, если только Совет специальным большинством голосов не принимает иного решения. Если участник все еще не уплатил свой взнос в течение четырех месяцев после такого обращения Исполнительного директора, Совет временно лишает этого участника всех прав, предоставленных в соответствии с настоящим Соглашением, если Совет специальным большинством голосов не принимает иного решения.

3. За задержку уплаты взносов Совет взимает проценты по базисной ставке в принимающей стране с даты, на которую взносы должны быть уплачены, или по коммерческой ставке в случае заимствования средств в соответствии со статьей 8, в зависимости от случая.

4. Участник, временно лишенный прав в соответствии с пунктом 2 настоящей статьи остается, в частности, обязанным уплачивать свои взносы и выполнять все свои другие финансовые обязательства по настоящему Соглашению.

### ГЛАВА VIII. СТАБИЛИЗАЦИОННЫЙ ЗАПАС

#### *Статья 27. Размеры стабилизационного запаса*

Для достижения целей настоящего Соглашения создается международный стабилизационный запас. Совокупный объем стабилизационного запаса составляет 550 тыс. тонн. Этот запас является единственным инструментом настоящего Соглашения для вмешательства на рынке с целью стабилизации цен. Стабилизационный запас состоит из:

- a) обычного стабилизационного запаса в размере 400 тыс. тонн; и
- b) чрезвычайного стабилизационного запаса в размере 150 тыс. тонн.

*Статья 28. ФИНАНСИРОВАНИЕ СТАБИЛИЗАЦИОННОГО ЗАПАСА*

1. Участники обязуются финансировать все расходы на международный стабилизационный запас в размере 550 000 тонн, учрежденный в соответствии со статьей 27.

2. Финансирование как обычного стабилизационного запаса, так и чрезвычайного стабилизационного запаса распределяется поровну между категориями экспортирующих и импортирующих участников. Размеры взносов участников на Счет стабилизационного запаса пропорциональны доле их голосов в Совете, за исключением случаев, предусмотренных в пунктах 3 и 4 настоящей статьи.

3. Взнос, уплачиваемый на Счет стабилизационного запаса любым импортирующим участником, доля которого в общем чистом импорте, указанная в таблице, составляемой Советом в соответствии с пунктом 4 статьи 15, равна 0,1% или менее от общего чистого импорта, определяется следующим образом:

- a) если доля такого участника в общем чистом импорте меньше или равна 0,1%, но больше 0,5%, то он вносит сумму, определяемую на основе его фактической доли в общем чистом импорте;
- b) если доля такого участника в общем чистом импорте равна 0,5% или менее, то он вносит сумму, определяемую на основе доли, равной 0,5% от общего чистого импорта.

4. В течение любого периода, в который настоящее Соглашение временно находится в силе в соответствии с пунктом 2 или подпунктом «b» пункта 4 статьи 61, финансовые обязательства каждого экспортирующего или импортирующего участника по Счету стабилизационного запаса в целом не превышают взнос этого участника, рассчитанный на основе числа голосов, соответствующего процентным долям, указанным в таблицах, составляемых Советом в соответствии с пунктом 4 статьи 15, от общего количества в 275 000 тонн, приходящегося соответственно на категории экспортирующих и импортирующих участников. Финансовые обязательства участников в период временного действия настоящего Соглашения распределяются на равной основе между категориями экспортирующих и импортирующих участников. В любой момент, когда совокупные обязательства одной категории превышают совокупные обязательства другой категории, большая из этих двух совокупных величин приводится в соответствие с меньшей из них, при этом число голосов каждого участника в этой совокупной величине уменьшается пропорционально долям голосов, рассчитанным по таблицам, составляемым Советом в соответствии с пунктом 4 статьи 15.

5. Все расходы на обычный стабилизационный запас в размере 400 000 тонн финансируются за счет взносов участников наличными на Счет стабилизационного запаса. В соответствующих случаях такие взносы могут выплачиваться соответствующими учреждениями заинтересованных участников.

6. Все расходы на чрезвычайный стабилизационный запас в размере 150 000 тонн финансируются за счет взносов участников в виде:

- a) наличных средств, заимствуемых Советом из коммерческих источников под обеспечение как складскими свидетельствами, так и гарантиями/обязательствами правительств; н/или
- b) наличных средств.

В соответствующих случаях такие взносы могут вноситься соответствующими учреждениями заинтересованных участников.

7. Решение о выборе одного из вариантов, предусмотренных в подпунктах «а» и «б» пункта 6 настоящей статьи, или же обоих вариантов принимается индивидуально каждым участником; во всех случаях наличные средства помещаются на счет стабилизационного запаса. В случаях заимствований в соответствии с подпунктом «а» пункта 6 стоимость складских свидетельств как доля совокупной стоимости стабилизационного запаса на эту дату не должна превышать пропорциональной доли голосов этих участников в Совете. Участники, от имени которых Совет прибегнул к коммерческому заимствованию в соответствии с подпунктом «а» пункта 6, несут ответственность по всем их соответствующим обязательствам в связи с таким заимствованием.

8. Все расходы на международный запас в размере 550 000 тонн оплачиваются со счета стабилизационного запаса. Такие расходы по созданию и функционированию международного стабилизационного запаса в размере 550 000 тонн. В том случае, если сметные расходы, приведенные в приложении С к настоящему соглашению, не могут полностью покрыть общих расходов по созданию и функционированию стабилизационного запаса, Совет собирается на сессию и принимает необходимые меры для востребования взносов, которые требуются для покрытия таких расходов, в соответствии с процентными долями голосов.

#### *Статья 29. Уплата взносов на счет стабилизационного запаса*

1. Первоначальный взнос наличными на счет стабилизационного запаса устанавливается в размере, эквивалентном 70 млн. малайзийских рингитов. Эта сумма пропорционально распределяется между всеми участниками в соответствии с их процентной долей голосов с учетом пункта 3 статьи 28. Взносы истребуются по получении Исполнительным директором извещения от всех участников о возможности выполнения ими финансовых обязательств в течение 18 месяцев после даты временного вступления настоящего Соглашения в силу. Эти первоначальные взносы производятся в течение 45 дней после запроса Исполнительного директора об их внесении.

2. Исполнительный директор может в любое время обратиться с запросом о взносах в случае, если Управляющий стабилизационным запасом свидетельствует, что для счета стабилизационного запаса могут потребоваться такие средства в течение ближайших четырех месяцев.

3. После затребования взносов участники вносят их в течение 30 дней после даты уведомления. По просьбе любого участника или участников, на долю которых приходится 200 голосов в Совете, Совет проводит специальную сессию и может изменить или отменить запрос на основе оценки потребностей в средствах для поддержания операций со стабилизационным запасом в следующие три месяца. Если Совет не может прийти к решению, взносы подлежат уплате участниками в соответствии с решением Исполнительного директора.

4. Взносы, истребуемые для обычного и чрезвычайного стабилизационного запаса, оцениваются по нижней триггерной цене, действующей в момент истребования таких взносов.

5. Истребование взносов в чрезвычайный стабилизационный запас производится следующим образом:

- a) при пересмотре запаса в размере 300 000 тонн, предусмотренном в статье 32, Совет:
  - i) получает от каждого участника заявление относительно метода, с помощью которого он будет финансировать свою долю чрезвычайного стабилизационного запаса в соответствии со статьей 28; и
  - ii) принимает все финансовые и иные меры, которые могут потребоваться для оперативного использования чрезвычайного стабилизационного запаса, включая, в случае необходимости, истребование средств;
- b) при пересмотре запаса в размере 400 000 тонн, предусмотренном в статье 32, Совет обеспечивает:
  - i) предоставление всеми участниками финансирования своих соответствующих долей чрезвычайного стабилизационного запаса;
  - ii) использование чрезвычайного стабилизационного запаса и его полную готовность для принятия мер в соответствии с положениями статьи 31.

#### *Статья 30. Пределы колебания цен*

1. Для проведения операций со стабилизационным запасом устанавливаются:

- a) справочная цена;
- b) нижняя «цена вмешательства»;
- c) верхняя «цена вмешательства»;
- d) нижняя триггерная цена;
- e) верхняя триггерная цена;
- f) нижняя индикативная цена; и
- g) верхняя индикативная цена.

2. В момент вступления в силу настоящего Соглашения справочная цена первоначально устанавливается в размере 210 малайзийских/сингапурских центов за килограмм. Она пересматривается и изменяется в соответствии с разделом А статьи 32.

3. Верхняя «цена вмешательства» и нижняя «цена вмешательства» рассчитываются соответственно, в размере плюс и минус 15% от справочной цены, если Совет специальным большинством голосов не примет иного решения.

4. Верхняя триггерная цена и нижняя триггерная цена рассчитываются, соответственно, в размере плюс и минус 20% от справочной цены, если Совет специальным большинством голосов не примет иного решения.

5. Цены рассчитанные в пунктах 3 и 4 настоящей статьи, округляются до ближайшего цента.

6. За исключением, предусмотренных в настоящем Соглашении, нижняя индикативная цена устанавливается на уровне 150 малайзийских/синга-

пурских центов за килограмм, а верхняя индикативная цена устанавливается на уровне 270 малайзийских/сингапурских центов за килограмм на первые 30 месяцев после вступления в силу настоящего Соглашения.

*Статья 31. ОПЕРАЦИИ СО СТАБИЛИЗАЦИОННЫМ ЗАПАСОМ*

1. Если в отношении пределов колебаний цен, предусмотренных в статье 30 или пересмотренных впоследствии согласно положениям статей 32 и 40, рыночная индикаторная цена, предусмотренная в статье 33:

- a) окажется на уровне или выше верхней триггерной цены, то Управляющий стабилизационным запасом принимает меры для поддержания верхней триггерной цены, предлагая натуральный каучук для продаж до тех пор, пока рыночная индикаторная цена не упадет ниже верхней триггерной цены;
- b) окажется выше верхней «цены вмешательства», то Управляющий стабилизационным запасом может продавать натуральный каучук для поддержания верхней триггерной цены;
- c) находится на уровне верхней или нижней «цены вмешательства» или между ними, то Управляющий стабилизационным запасом не закупает и не продает натуральный каучук, за исключением тех случаев, когда это необходимо для осуществления им своих обязанностей по обновлению запаса согласно статье 36;
- d) окажется ниже нижней «цены вмешательства», то Управляющий стабилизационным запасом может закупать натуральный каучук в целях поддержания нижней триггерной цены;
- e) окажется на уровне или ниже нижней триггерной цены, то Управляющий стабилизационным запасом принимает меры по поддержанию нижней триггерной цены, вступая с предложениями о закупке натурального каучука до тех пор, пока рыночная индикаторная цена не превысит нижнюю триггерную цену.

2. В том случае, если продажи или закупки для стабилизационного запаса достигают уровня 400 000 тонн, Совет принимает специальным большинством голосов решение о проведении операций с чрезвычайным стабилизационным запасом по:

- a) нижней или верхней триггерной цене; или
- b) любой цене между нижней триггерной ценой и нижней индикативной ценой или верхней триггерной ценой и верхней индикативной ценой.

3. Если Совет специальным большинством голосов не примет иного решения в соответствии с пунктом 2 настоящей статьи, Управляющий стабилизационным запасом использует чрезвычайный стабилизационный запас для поддержания нижней индикативной цены посредством проведения операций с чрезвычайным стабилизационным запасом в случае, когда рыночная индикаторная цена находится на среднем уровне между нижней индикативной ценой и нижней триггерной ценой, и для поддержания верхней индикативной цены посредством проведения операций с чрезвычайным стабилизационным запасом в случае, когда рыночная индикаторная цена находится на среднем уровне между верхней индикативной ценой и верхней триггерной ценой.

4. Все возможности стабилизационного запаса, включая обычный стабилизационный запас и чрезвычайный стабилизационный запас, полностью

используются для обеспечения того, чтобы рыночная индикаторная цена не падала ниже нижней индикаторной цены и не поднималась выше верхней индикаторной цены.

5. Продажи и закупки осуществляются Управляющим стабилизационным запасом через признанные коммерческие рынки по преобладающим ценам, и все его сделки осуществляются в реальном каучуке с поставкой не позднее чем через три календарных месяца.

6. В целях упрощения операций со стабилизационным запасом Совет создает филиалы и такие механизмы ведомства Управляющего стабилизационным запасом, какие могут потребоваться на признанных рынках натурального каучука и в местах расположения утвержденных товарных складов.

7. Управляющий стабилизационным запасом подготавливает ежемесячные доклады об операциях со стабилизационным запасом и финансовом положении Счета стабилизационного запаса. Через шестьдесят дней после окончания каждого месяца доклад за этот месяц направляется участникам.

8. Информация об операциях со стабилизационным запасом включает сведения о количествах, ценах, видах, сортах и рынках в отношении всех операций со стабилизационным запасом, включая обновление запасов. Информация о финансовом положении Счета стабилизационного запаса включает также сведения о процентных ставках, условиях депозитов и займов, используемой валюте и другую соответствующую информацию по вопросам, указанным в пункте 2 статьи 22.

### *Статья 32. ПЕРЕСМОТР И ИЗМЕНЕНИЕ ПРЕДЕЛОВ КОЛЕБАНИЯ ЦЕН*

#### *А. Справочная цена*

1. С учетом положений данного раздела настоящей статьи пересмотр и изменение справочной цены осуществляются на основе действующих на рынке тенденций и/или чистых изменений стабилизационного запаса. Справочная цена пересматривается Советом каждые 18 месяцев после вступления в силу настоящего Соглашения :

- a)* Если в течение шестимесячного периода до момента пересмотра средняя величина рыночной индикаторной цены дня находится на уровне верхней «цены вмешательства», нижней «цены вмешательства» или между этими двумя ценами, то справочная цена не пересматривается;
- b)* Если в течение шестимесячного периода до момента пересмотра средняя величина рыночной индикаторной цены дня опускается ниже нижней «цены вмешательства», то справочная цена автоматически пересматривается в сторону понижения в размере 5% от ее уровня в момент пересмотра, если Совет специальным большинством голосов не примет решения об ином процентном значении корректировки в сторону понижения справочной цены;
- c)* Если в течение шестимесячного периода до момента пересмотра средняя величина рыночной индикаторной цены дня превышает верхнюю «цену вмешательства», то справочная цена автоматически пересматривается в сторону повышения в размере 5% от ее уровня в момент пересмотра, если Совет специальным большинством голосов не примет решения об ином процентном значении корректировки в сторону повышения справочной цены.



2. Если после последней оценки в соответствии с настоящим пунктом или вступления в силу настоящего Соглашения чистое изменение стабилизационного запаса составит 100 000 тонн, Исполнительный директор созывает специальную сессию Совета в целях оценки ситуации. Совет специальным большинством голосов может постановить принять соответствующие меры, к которым могут относиться:

- a) приостановление операций со стабилизационным запасом;
- b) изменение объема закупок или продаж в рамках стабилизационного запаса; и
- c) пересмотр справочной цены.

3. Если операции по закупкам в стабилизационный запас или продажам из стабилизационного запаса в размере 300 000 тонн имеют место a) после вступления в силу настоящего Соглашения; b) после последнего пересмотра в соответствии с данным пунктом или c) после пересмотра в соответствии с пунктом 2 настоящей статьи, в зависимости от того, какая из этих дат является более поздней, то справочная цена понижается или повышается соответственно на 3% от ее текущего уровня, если Совет специальным большинством голосов не примет решения понизить или повысить ее соответственно на иное количество процентов.

4. Любые корректировки справочной цены по каким бы то ни было причинам не должны допускать, чтобы триггерные цены выходили за рамки нижней или верхней индикативных цен.

#### *В. Индикативные цены*

5. Совет специальным большинством голосов может пересматривать нижнюю и верхнюю индикативные цены в порядке, предусмотренном в данном разделе настоящей статьи.

6. Совет обеспечивает, чтобы любой пересмотр индикативных цен соответствовал действующим на рынке тенденциям и условиям. В этой связи Совет рассматривает тенденции в области цен на натуральный каучук, потребления, предложения, производственных издержек и запасов, равно как и количество натурального каучука в стабилизационном запасе и финансовое состояние Счета стабилизационного запаса.

7. Нижняя и верхняя индикативные цены пересматриваются:

- a) каждые 30 месяцев после вступления в силу настоящего Соглашения;
- b) в исключительных обстоятельствах—по просьбе одного из участников или группы участников, имеющих 200 или более голосов в Совете; и
- c) в случае пересмотра справочной цены i) в сторону понижения после последнего пересмотра нижней индикативной цены или вступления в силу настоящего Соглашения, или ii) в сторону повышения после последнего пересмотра верхней индикативной цены или вступления в силу настоящего Соглашения, по крайней мере на 3% в соответствии с пунктом 3 настоящей статьи и, по крайней мере, 5% в соответствии с пунктом 1 настоящей статьи, или, по меньшей мере, на эту величину в соответствии с пунктами 1, 2 и/или 3 настоящей статьи, при условии, что в течение 60 дней после последнего пересмотра справочной цены средняя величина рыночной индикаторной цены для была либо ниже нижней «цены вмешательства», либо выше верхней «цены вмешательства», соответственно.

8. Независимо от положений, содержащихся в пунктах 5, 6 и 7 настоящей статьи, не предусматривается какого-либо пересмотра в сторону повышения нижней или верхней индикативной цены, если в течение шести месяцев до момента пересмотра пределов колебания цен в соответствии с настоящей статьей средняя величина рыночной индикаторной цены дня находится ниже справочной цены. Аналогичным образом не предусматривается пересмотр в сторону понижения нижней или верхней индикативной цены в случае, если средняя величина рыночной индикаторной цены дня в течение шести месяцев до момента пересмотра пределов колебания цен в соответствии с настоящей статьей находится выше справочной цены.

### *Статья 33. Рыночная индикаторная цена*

1. Устанавливается рыночная индикаторная цена дня, определяемая как сложная взвешенная средняя, отражающая состояние рынка натурального каучука, на основе официальных цен дня за текущий месяц на рынках Куала-Лумпура, Лондона, Нью-Йорка и Сингапура. Первоначально рыночная индикаторная цена дня включает RSS 1, RSS 3 и TSR 20, и их вес должен быть равным. Все котировки пересчитываются в цены фоб портов Малайзии/Сингапура в валюте Малайзии/Сингапура.

2. Видовой/сортовой состав, вес и метод расчета рыночной индикаторной цены дня пересматриваются Советом и могут изменяться его решением, принимаемым специальным большинством голосов, для обеспечения того, чтобы эта цена отражала положение на рынке натурального каучука.

3. Считается, что рыночная индикаторная цена выше, на уровне или ниже цен, предусмотренных в настоящем Соглашении, если средняя величина рыночных индикаторных цен дня в течение последних пяти рыночных дней выше, на уровне или ниже таких цен.

### *Статья 34. Структура стабилизационных запасов*

1. На своей первой сессии после вступления настоящего Соглашения в силу Совет устанавливает признанные в международном плане стандартные сорта и виды RSS и TSR для включения в стабилизационный запас при условии удовлетворения следующим критериям:

- a) самым низким сортом и видом натурального каучука, разрешенными для включения в стабилизационный запас, являются RSS 3 и TSR 20; и
- b) указываются все разрешенные в соответствии с подпунктом «а» настоящего пункта сорта и виды, на которые приходится не менее 3% международной торговли натуральным каучуком в предыдущем календарном году.

2. Совет может специальным большинством голосов изменить эти критерии и/или отдельные виды/сорта, если это необходимо для обеспечения соответствия структуры стабилизационного запаса изменениям состояния рынка, задаче достижения целей настоящего Соглашения в области стабилизации, а также необходимости поддержания высокого коммерческого уровня качества стабилизационных запасов.

3. Управляющий стабилизационным запасом должен стремиться к обеспечению того, чтобы структура стабилизационного запаса отражала структуру экспорта/импорта натурального каучука, содействуя при этом достижению целей настоящего Соглашения в области стабилизации.

4. Совет может специальным большинством голосов предложить Управляющему стабилизационным запасом изменить структуру стабилизационного запаса, если это диктуется задачей стабилизации цен.

#### *Статья 35. РАЗМЕЩЕНИЕ СТАБИЛИЗАЦИОННЫХ ЗАПАСОВ*

1. Размещение стабилизационных запасов обеспечивает экономичность и эффективность коммерческих операций. В соответствии с этим принципом стабилизационные запасы размещаются на территории как экспортирующих, так и импортирующих участников. Распределение стабилизационных запасов между участниками осуществляется таким образом, чтобы были достигнуты цели настоящего Соглашения в области стабилизации при одновремениом сведении затрат к минимуму.

2. Для поддержания высокого коммерческого уровня качества стабилизационных запасов они должны храниться лишь на складах, утвержденных на основании критериев, которые устанавливаются Советом.

3. После вступления в силу настоящего Соглашения Совет составляет и утверждает перечень складов и меры, необходимые для их использования. Совет периодически проводит обзор этого перечня.

4. Совет проводит также периодический обзор размещения стабилизационных запасов и может специальным большинством голосов дать указание Управляющему стабилизационным запасом об изменении расположения стабилизационных запасов в целях обеспечения экономичности и эффективности коммерческих операций.

#### *Статья 36. ОБНОВЛЕНИЕ СТАБИЛИЗАЦИОННЫХ ЗАПАСОВ*

1. Управляющий стабилизационным запасом обеспечивает, чтобы все стабилизационные запасы закупались и поддерживались на высоком коммерческом уровне качества. Он, по мере необходимости, обновляет запасы натурального каучука, хранящиеся в стабилизационном запасе, с целью обеспечения такого уровня, принимая должным образом во внимание затраты, связанные с таким обновлением, и его влияние на стабильность рынка. Затраты, связанные с обновлением, относятся на счет стабилизационного запаса.

#### *Статья 37. ОГРАНИЧЕНИЕ ИЛИ ПРИОСТАНОВЛЕНИЕ ОПЕРАЦИЙ СО СТАБИЛИЗАЦИОННЫМ ЗАПАСОМ*

1. Независимо от положений статьи 31 Совет, если он заседает, может специальным большинством голосов ограничить или приостановить операции со стабилизационным запасом, если, по его мнению, выполнение обязательств, возложенных на Управляющего стабилизационным запасом согласно этой статье, не приведет к осуществлению целей настоящего Соглашения.

2. Если Совет не заседает, то Исполнительный директор может после консультаций с Председателем ограничить или приостановить операции со стабилизационным запасом, если, по его мнению, выполнение обязательств, возложенных на Управляющего стабилизационным запасом согласно статье 31, не приведет к осуществлению целей настоящего Соглашения.

3. Немедленно по принятии решения об ограничении или приостановлении операций со стабилизационным запасом согласно пункту 2 настоящей статьи Исполнительный директор созывает сессию Совета для обсуждения

этого решения. Независимо от положений пункта 4 статьи 14 Совет собирается в течение семи дней со дня ограничения или приостановления операций и специальным большинством голосов подтверждает или отменяет такое ограничение или приостановление операций. Если Совет не приходит на этой сессии к какому-либо решению, то операции со стабилизационным запасом возобновляются без каких-либо ограничений, паложенных в силу настоящей статьи.

**Статья 38. ШТРАФЫ В СВЯЗИ С УПЛАТОЙ ВЗНОСОВ НА СЧЕТ СТАБИЛИЗАЦИОННОГО ЗАПАСА**

1. Если участник не выполняет обязательства по внесению взносов на счет стабилизационного запаса в срок, установленный для уплаты таких взносов, то за ним числится задолженность. Участник, имеющий задолженность в течение 60 или более дней, не считается участником для целей голосования по вопросам, охватываемым положениями пункта 2 настоящей статьи.

2. Право на участие в голосовании и другие права в Совете участника, имеющего задолженность в течение 60 или более дней, согласно положениям пункта 1 настоящей статьи приостанавливаются в случае, если Совет специальным большинством голосов не примет иного решения.

3. Участник, имеющий задолженность, оплачивает проценты по базисной ставке принимающей страны начиная с даты, установленной для таких платежей, если только эта задолженность не покрывается за счет получения Советом займов в соответствии со статьей 8, в случае чего этот участник, имеющий задолженность, несет издержки, связанные с выплатой процентов по займам. Покрытие задолженности остальными импортирующими или экспортирующими участниками осуществляется на добровольной основе.

4. В том случае, если задолженность выплачивается согласно требованиям Совета, право на участие в голосовании и другие права участника, имеющего задолженность в течение 60 или более дней, восстанавливаются. Если задолженность покрыта другими участниками, то эти участники получают полную компенсацию.

**Статья 39. КОРРЕКТИРОВКИ ВЗНОСОВ НА СЧЕТ СТАБИЛИЗАЦИОННОГО ЗАПАСА**

1. При перераспределении голосов на первой сессии в каждом финансовом году Совет проводит необходимые корректировки взносов каждого участника на счет стабилизационного запаса в соответствии с положениями настоящей статьи. В этих целях Исполнительный директор определяет:

- a) чистый взнос каждого участника путем вычета возмещения взносов этому участнику в соответствии с пунктом 2 настоящей статьи из суммы всех взносов, сделанных этим участником с момента вступления в силу настоящего Соглашения;
- b) общую сумму чистых взносов путем суммирования чистых взносов всех участников; и
- c) пересмотренный чистый взнос для каждого участника путем распределения общей суммы чистых взносов между участниками на основе пересмотренной доли голосов каждого участника в Совете в соответствии со статьей 15 и с учетом положений пункта 3 статьи 28 при условии, что доля голосов каждого участника для целей настоящей статьи рассчитывается

без учета временного лишения любого участника права голоса вытекающего из этого перераспределения голосов.

В случае, когда чистый взнос участника превышает его пересмотренный чистый взнос, этому участнику возмещается разница со Счета стабилизационного запаса. В случае, когда пересмотренный чистый взнос участника превышает его чистый взнос, этот участник выплачивает разницу на Счет стабилизационного запаса.

2. Если Совет, с учетом пунктов 2 и 3 статьи 29, принимает решение, что чистые взносы превышают средства, необходимые для поддержания операций со стабилизационным запасом в течение следующих четырех месяцев, Совет возмещает такие излишки чистых взносов за вычетом первоначальных взносов, если только он не решит специальным большинством голосов не производить такого возмещения либо возместить меньшую сумму. Долг участников в сумме, подлежащей возмещению, пропорциональны их чистым взносам наличными.

3. По просьбе участника причитающееся ему возмещение может быть оставлено на Счете стабилизационного запаса. Если участник просит оставить причитающееся ему возмещение на Счете стабилизационного запаса, эта сумма засчитывается в уплату любого дополнительного взноса, запрашиваемого в соответствии со статьей 29.

4. Исполнительный директор незамедлительно уведомляет участников о каких-либо требующихся платежах или возмещении, являющихся результатом корректировок, произведенных в соответствии с пунктами 1 и 2 настоящей статьи. Такие платежи участников или возмещение участникам осуществляются в течение 60 дней после даты направления Исполнительным директором такого уведомления.

5. В случае, если сумма наличных средств на Счете стабилизационного запаса после погашения займа, если таковой имел место, превышает общую сумму чистых взносов, выплаченных участниками, такие избыточные средства распределяются после прекращения действия настоящего Соглашения.

#### *Статья 40.* Стабилизационный запас и изменения валютных курсов

1. В случае, если обменный курс между малайзийским рингитом/сингапурским долларом и валютами основных участников, экспортирующих и импортирующих натуральный каучук, изменяется настолько, что это существенно отражается на операциях со стабилизационным запасом, Исполнительный директор в соответствии со статьей 37 созывает специальную сессию Совета; такая сессия может быть также созвана по требованию участников в соответствии со статьей 14. Совет собирается в 10-дневный срок для подтверждения или аннулирования мер, принятых Исполнительным директором в соответствии со статьей 37, и может специальным большинством голосов принять решение о соответствующих мерах, включая возможность пересмотра пределов колебаний цен в соответствии с принципами, изложенными в первых предложениях пунктов 1 и 6 статьи 32.

2. Совет специальным большинством голосов устанавливает процедуру определения существенного изменения паритетов этих валют с единственной целью обеспечения своевременного созыва Совета.

3. В случае, если расхождение между малайзийским рингитом и сингапурским долларом таково, что это существенно отражается на операциях со стабилизационным запасом, Совет собирается для рассмотрения положения и может рассмотреть вопрос о принятии единой валюты.

*Статья 41. Процедура ликвидации Счета стабилизационного запаса*

1. По прекращении действия настоящего Соглашения Управляющий стабилизационным запасом оценивает общие расходы на ликвидацию или передачу новому международному соглашению по натуральному каучуку активов Счета стабилизационного запаса в соответствии с положениями настоящей статьи и резервирует эту сумму на отдельном счете. Если эти остатки на счете недостаточны, Управляющий стабилизационным запасом продает достаточное количество натурального каучука из стабилизационного запаса для обеспечения требуемой дополнительной суммы.

2. Доля каждого участника по Счету стабилизационного запаса рассчитывается следующим образом:

- a) стоимость стабилизационного запаса представляет собой стоимость общего количества натурального каучука каждого типа/сорта в стабилизационном запасе, рассчитанную по самой низкой из текущих цен соответствующих типов/сортов на рынках, упомянутых в статье 33, в течение 30 рыночных дней, предшествующих дате прекращения действия настоящего Соглашения;
- b) сумма средств, имеющихся на Счете стабилизационного запаса, представляет собой стоимость стабилизационного запаса плюс чистые активы наличностью по Счету стабилизационного запаса на дату прекращения действия настоящего Соглашения за вычетом любой суммы, зарезервированной в соответствии с пунктом 1 настоящей статьи;
- c) чистый взнос каждого участника представляет собой сумму его взносов в течение всего срока действия настоящего Соглашения за вычетом всех возмещений, осуществленных в соответствии со статьей 39;
- d) если сумма средств, имеющихся на Счете стабилизационного запаса, больше или меньше общих чистых взносов, избыток или дефицит, соответственно, распределяется между участниками пропорционально взвешенной по времени доле каждого участника в чистых взносах в соответствии с настоящим Соглашением;
- e) доля каждого участника по Счету стабилизационного запаса включает его чистый взнос, уменьшенный или увеличенный на величину его доли в дефиците или избытке по Счету стабилизационного запаса и уменьшенный на его долю ответственности, если таковая имеется, по непогашенным займам, полученным Советом от имени этого участника.

3. В случае, если настоящее Соглашение должно быть немедленно заменено новым международным соглашением по натуральному каучуку, Совет специальным большинством голосов утверждает процедуру, обеспечивающую эффективную передачу новому соглашению, в соответствии с требованиями такого соглашения, долей по Счету стабилизационного запаса тех участников, которые намереваются участвовать в новом соглашении. Любой участник настоящего Соглашения, не желающий участвовать в новом соглашении, имеет право на возмещение своей доли:

- a) из имеющихся наличных средств пропорционально его процентной доле в общей сумме чистых взносов на Счет стабилизационного запаса, в течение двух месяцев; и
- b) из чистых поступлений от распродажи запасов, посредством упорядоченных продаж или посредством передачи новому международному соглашению по натуральному каучуку по текущим рыночным ценам, которая должна быть завершена в течение 12 месяцев;

если Совет специальным большинством голосов не примет решения увеличить выплаты в соответствии с подпунктом «а» настоящего пункта.

4. Если действие настоящего Соглашения прекращается без замены его новым международным соглашением по натуральному каучуку, предусматривающим создание стабилизационного запаса, Совет специальным большинством голосов утверждает процедуры, регулирующие упорядоченную распродажу стабилизационного запаса в течение максимального периода, оговоренного в пункте 7 статьи 67, с учетом следующих ограничений:

- a) какие-либо дальнейшие закупки натурального каучука не производятся;
- b) Организация не несет каких-либо новых расходов, за исключением тех, которые необходимы для распродажи стабилизационного запаса.

5. С учетом права любого участника предпочесть возмещение в виде натурального каучука в соответствии с пунктом 6 настоящей статьи, любые наличные средства, остающиеся на Счете стабилизационного запаса, незамедлительно распределяются между участниками пропорционально их долям, как это определено в пункте 2 настоящей статьи.

6. Вместо полной или частичной выплаты наличными каждый участник может предпочесть получить свою долю в активах Счета стабилизационного запаса в виде натурального каучука при условии соблюдения процедур, принятых Советом.

7. Совет утверждает соответствующие процедуры корректировки и выплаты долей участников по Счету стабилизационного запаса. Эта корректировка учитывает:

- a) любое расхождение между ценой на натуральный каучук, оговоренной в подпункте «а» пункта 2 настоящей статьи, и ценами, по которым стабилизационный запас продается полностью или частично в соответствии с процедурами распродажи стабилизационного запаса; и
- b) разницу между оценочными и фактическими расходами по ликвидации.

8. Совет собирается в 30-дневный срок после окончательных операций по Счету стабилизационного запаса для производства окончательных расчетов между участниками в течение 30 последующих дней.

## ГЛАВА IX. СВЯЗЬ С ОБЩИМ ФОНДОМ

### Статья 42. Связь с Общим фондом

С началом операций Общего Фонда Совет полностью использует возможности Общего Фонда в соответствии с принципами, сформулированными в настоящем Соглашении. Совет с этой целью проводит переговоры с Общим фондом о взаимно приемлемых условиях и формах соглашения об ассоциации, которое должно быть заключено с Фондом.

## ГЛАВА X. МЕРЫ ПО ПОСТАВКАМ

*Статья 43. НАЛИЧИЕ ПОСТАВОК*

1. Экспортирующие участники обязуются в максимально возможной степени осуществлять политику и программы, обеспечивающие непрерывность поставок натурального каучука потребителям.

2. Экспортирующие участники стремятся и далее к повышению качества натурального каучука и достижению единообразия в качественных спецификациях и форме представления натурального каучука в соответствии с техническими и рыночными изменениями.

3. В случае потенциального недостатка в производстве натурального каучука Совет может выносить рекомендации заинтересованным участникам о соответствующих возможных мерах, направленных на скорейшее увеличение поставок натурального каучука.

*Статья 44. ПРОЧИЕ МЕРЫ*

1. Для достижения целей настоящего Соглашения Совет устанавливает и предлагает соответствующие меры и методы, направленные на содействие развитию экономики натурального каучука производящих участников путем расширения и улучшения производства, продуктивности и маркетинга, способствуя тем самым увеличению экспортных поступлений производящих участников и в то же время—повышению надежности поставок.

2. Для этого Комитет по прочим мероприятиям проводит экономические и технические анализы с целью определения:

- a) программ и проектов исследований и разработок в области натурального каучука, которые являются выгодными как для экспортирующих, так и для импортующих участников, включая научные исследования в конкретных областях;
- b) программ и проектов повышения производительности в промышленности натурального каучука;
- c) путей и способов улучшения поставок натурального каучука и достижения единообразия в вопросах качественных спецификаций и кондиционирования натурального каучука; и
- d) методов улучшения обработки, маркетинга и распределения необработанного натурального каучука.

3. Совет рассматривает финансовые последствия таких мер и методов и принимает меры для поощрения и упрощения процедур предоставления соответствующих финансовых ресурсов из таких источников, как международные финансовые учреждения и второй счет Общего фонда после его создания.

4. Совет может выносить соответствующие рекомендации участникам, международным учреждениям и другим организациям содействия осуществлению конкретных мер, предусмотренных настоящей статьей.

5. Комитет по прочим мероприятиям периодически рассматривает результаты тех мер, в отношении содействия которым Совет принял решение или которые рекомендованы им, и представляет Совету доклад по этому вопросу.



## ГЛАВА XI. КОНСУЛЬТАЦИИ В ОТНОШЕНИИ ВНУТРЕННЕЙ ПОЛИТИКИ

### *Статья 45.* КОНСУЛЬТАЦИИ

Совет по просьбе любого участника проводит консультации относительно правительственной политики в области натурального каучука, непосредственно затрагивающей предложение или спрос. Совет может представлять свои рекомендации на рассмотрение участников.

## ГЛАВА XII. СТАТИСТИЧЕСКИЕ ДАННЫЕ, ИССЛЕДОВАНИЯ И ИНФОРМАЦИЯ

### *Статья 46.* СТАТИСТИЧЕСКИЕ ДАННЫЕ И ИНФОРМАЦИЯ

1. Совет собирает, сопоставляет и, в случае необходимости, публикует такую статистическую информацию о натуральном каучуке и связанных с ним областях, которая требуется для удовлетворительного функционирования настоящего Соглашения.

2. Участники своевременно и в максимально возможном объеме предоставляют Совету данные относительно производства, потребления и международной торговли натуральным каучуком по конкретным сортам.

3. Совет может также просить участников предоставлять другую информацию, включая информацию о связанных с натуральным каучуком областях, которая может потребоваться для удовлетворительного функционирования настоящего Соглашения.

4. Участники предоставляют все вышеуказанные статистические данные и информацию в разумные сроки в максимально возможной степени, в соответствии с их национальным законодательством.

5. Совет устанавливает тесные контакты с соответствующими международными организациями, в том числе с Международной исследовательской группой по каучуку и с биржами сырьевых товаров, с целью содействия получению свежих и надежных данных о производстве, потреблении, запасах, международной торговле и ценах в отношении натурального каучука, а также о других факторах, влияющих на спрос на натуральный каучук и на его предложение.

6. Совет прилагает усилия для обеспечения того, чтобы никакая опубликованная информация не наносила ущерба конфиденциальности операций лиц или компаний, занимающихся производством, обработкой или маркетингом натурального каучука или связанных с ним продуктов.

### *Статья 47.* Ежегодная оценка положения, перспективные оценки и исследования

1. Совет подготавливает и публикует ежегодную оценку мирового положения в области натурального каучука и в связанных с ним областях в свете информации, представляемой участниками и всеми соответствующими межправительственными и международными организациями.

2. Кроме того, Совет не менее одного раза в полгода оценивает перспективы производства, потребления, экспорта и импорта натурального каучука всех видов и сортов на последующие шесть месяцев. Он информирует участников об этих оценках.

3. Совет проводит или принимает соответствующие меры для проведения исследований тенденций в области производства натурального каучука, его потребления, торговли, маркетинга и цен, а также краткосрочных и долгосрочных проблем мирового хозяйства натурального каучука.

#### *Статья 48.* Ежегодный обзор

1. Совет проводит ежегодный обзор функционирования настоящего Соглашения в свете целей, изложенных в статье 1. Он информирует участников о результатах этого обзора.

2. Совет может затем разработать рекомендации участникам и принять далее меры в рамках своей компетенции по повышению эффективности функционирования настоящего Соглашения.

### ГЛАВА XIII. ПРОЧИЕ ПОСТАНОВЛЕНИЯ

#### *Статья 49.* ОБЩИЕ ОБЯЗАТЕЛЬСТВА УЧАСТНИКОВ

1. В период действия настоящего Соглашения участники прилагают все усилия и сотрудничают в достижении целей настоящего Соглашения и не принимают каких-либо мер, противоречащих этим целям.

2. Участники стремятся, в частности, улучшить положение экономики натурального каучука и поощрять производство и использование натурального каучука для содействия росту и модернизации экономики натурального каучука в интересах взаимной выгоды производителей и потребителей.

3. Участники признают обязательный характер всех решений Совета, принятых в соответствии с настоящим Соглашением, и не будут принимать мер, ограничивающих эти решения или противоречащих им.

#### *Статья 50.* Препятствия для торговли

1. Совет в соответствии с ежегодной оценкой мирового положения в области натурального каучука, предусмотренной в статье 47, выявляет любые препятствия, стоящие на пути расширения торговли натуральным каучуком в сыром, полуобработанном или переработанном виде.

2. Совет может для достижения целей настоящей статьи выносить рекомендации участникам о том, чтобы они стремились на соответствующих международных форумах к принятию общеприемлемых практических мер, направленных на постепенное устранение и, по мере возможности, ликвидацию таких препятствий. Совет периодически изучает результаты таких рекомендаций.

#### *Статья 51.* Перевозки и структура рынка натурального каучука

Совет поощряет и облегчает принятие мер по содействию установлению обоснованных и справедливых фрахтовых ставок и улучшению транспортной системы с целью обеспечения регулярных поставок на рынки и снижения стоимости сбываемых продуктов.

#### *Статья 52.* Дифференцированные и корректировочные меры

Развивающиеся импортирующие участники и наименее развитые страны-участницы, на интересы которых оказывают неблагоприятное влияние меры, принимаемые в рамках настоящего Соглашения, могут обращаться к Совету с просьбой принять соответствующие дифференцированные и кор-

ректировочные меры. Совет рассматривает вопрос о принятии таких надлежащих мер в соответствии с пунктами 3 и 4 раздела III резолюции 93 (IV) Конференции Организации Объединенных Наций по торговле и развитию.

#### *Статья 53. Освобождение от обязательств*

1. В тех случаях, когда это необходимо по причине исключительных обстоятельств, чрезвычайного положения, а также форс-мажорных обстоятельств, о которых конкретно не говорится в настоящем Соглашении, Совет может специальным большинством голосов принять решение об освобождении какого-либо участника от того или иного обязательства, предусмотренного настоящим Соглашением, если он удовлетворен объяснением этого участника в отношении причин, в силу которых это обязательство не может быть выполнено.

2. Освобождая какого-либо участника от обязательства в соответствии с положениями пункта 1 настоящей статьи, Совет четко определяет соответствующие условия и период, на который этот участник освобождается от такого обязательства, а также причины, по которым предоставляется освобождение от обязательства.

#### *Статья 54. Справедливые трудовые нормы*

Участники заявляют, что они будут стремиться поддерживать трудовые нормы, направленные на повышение уровня жизни лиц, занятых в их секторах промышленности натурального каучука.

### ГЛАВА XIV. ЖАЛОБЫ И СПОРЫ

#### *Статья 55. Жалобы*

1. Любая жалоба на невыполнение тем или иным участником своих обязательств по настоящему Соглашению передается по просьбе участника, подающего жалобу, Совету, который после предварительной консультации с заинтересованными участниками выносит решение по этому вопросу.

2. В любом решении Совета о том, что участник нарушает свои обязательства по настоящему Соглашению, указывается характер нарушения.

3. Когда Совет на основании жалобы или на ином основании устанавливает, что участник нарушил настоящее Соглашение, он может специальным большинством голосов и без ущерба для других мер, конкретно предусматриваемых другими статьями настоящего Соглашения:

- a) временно лишить соответствующего участника права голоса в Совете и, если он считает это необходимым, временно лишить такого участника любых других прав, в том числе права занимать пост в Совете или в любом из комитетов, учрежденных в соответствии со статьей 19, и права быть членом таких комитетов, до выполнения им своих обязательств; или
- b) принять решение в соответствии со статьей 65 в том случае, когда такое нарушение серьезно препятствует выполнению настоящего Соглашения.

#### *Статья 56. Споры*

1. Любой спор относительно толкования или применения настоящего Соглашения, не урегулированный соответствующими участниками, пере-

дается по просьбе любого участника, выступающего стороной в споре, на решение Совета.

2. В любом случае передач спора в Совет в соответствии с пунктом 1 настоящей статьи большинство участников, которые располагают, по крайней мере, одной третью общего числа голосов, могут потребовать, чтобы Совет после обсуждения спора и до вынесения своего решения запросил по предмету спора мнение консультативной группы, учрежденной в соответствии с пунктом 3 настоящей статьи.

3. а) Если Совет специальным большинством голосов не принимает иного решения, консультативная группа состоит из пяти следующих лиц:

- i) двух лиц, назначаемых экспортирующими участниками, одно из которых обладает большим опытом в вопросах, аналогичных данному спорному вопросу, а другое—большим юридическим авторитетом и опытом;
- ii) двух лиц, назначаемых импортирующими участниками и отвечающих аналогичным требованиям;
- iii) председателя, единогласно избираемого четырьмя лицами, назначенными согласно подпунктам «i» и «ii» настоящего пункта, или, если они не смогут прийти к соглашению,—Председателем Совета.

b) В состав консультативной группы могут входить граждане стран, как участвующих, так и не участвующих в настоящем Соглашении.

c) Лица, назначенные в состав консультативной группы, действуют в своем личном качестве, не получая указаний от какого-либо правительства.

d) Расходы консультативной группы оплачиваются Организацией.

4. Заключение консультативной группы и мотивировка этого заключения представляются Совету, который по рассмотрении всей относящейся к делу информации специальным большинством голосов выносит решение по данному спору.

## ГЛАВА XV. ЗАКЛЮЧИТЕЛЬНЫЕ ПОЛОЖЕНИЯ

### *Статья 57. Подписание*

Настоящее Соглашение открыто для подписания в Центральных учреждениях Организации Объединенных Наций с 2 января по 30 июня 1980 года включительно правительствами, приглашенными на Конференцию ООН по натуральному каучуку 1978 года.

### *Статья 58. Депозитарий*

Депозитарием данного Соглашения настоящим назначается Генеральный секретарь Организации Объединенных Наций.

### *Статья 59. Ратификация, принятие и утверждение*

1. Настоящее Соглашение подлежит ратификации, принятию или утверждению подписавшими его правительствами согласно их соответствующим конституционным или институциональным процедурам.

2. Ратификационные грамоты или документы о принятии или утверждении сдаются на хранение депозитарию не позднее 30 сентября 1980 года. Совет, однако, может продлить этот срок для подписавших Соглашение правительств, которые не смогли сдать на хранение свои документы в этот срок.

3. Каждое правительство, сдающее на хранение ратификационную грамоту, документ о принятии или утверждении, должно в момент сдачи документа на хранение заявить о своей принадлежности к экспортирующим или импортирующим участникам.

*Статья 60. УВЕДОМЛЕНИЕ О ВРЕМЕННОМ ПРИМЕНЕНИИ*

1. Правительство, подписавшее настоящее Соглашение, которое намеревается ратифицировать, принять или утвердить его, или правительство, для которого Совет установил условия присоединения, но которое еще не смогло сдать на хранение свой соответствующий документ, может в любое время уведомить депозитария о том, что оно будет полностью применять настоящее Соглашение на временной основе либо когда оно вступит в силу в соответствии со статьей 61, либо, если оно уже вступило в силу, в указанный срок.

2. Независимо от положений пункта 1 правительство может предусмотреть в своем уведомлении о применении Соглашения на временной основе, что оно будет применять настоящее Соглашение лишь в рамках, ограниченных его конституционными и/или правовыми процедурами. Такое правительство, однако, выполняет все свои финансовые обязательства, относящиеся к Административному счету. Временное участие правительства, которое делает такое уведомление, не превышает 18 месяцев с момента временного вступления в силу настоящего Соглашения. В случае необходимости истребования средств для Счета стабилизационного запаса в течение указанного 18-месячного периода Совет принимает решение о статусе правительства, являющегося временным участником в соответствии с настоящим пунктом.

*Статья 61. ВСТУПЛЕНИЕ В СИЛУ*

1. Настоящее Соглашение окончательно вступает в силу с 1 октября 1980 года или с любой более поздней даты, если к этой дате правительства, на которые приходится, по крайней мере, 80% чистого экспорта в соответствии с приложением А к настоящему Соглашению, и правительства, на которые приходится, по крайней мере, 80% чистого импорта в соответствии с приложением В к настоящему Соглашению, сдали на хранение свои ратификационные грамоты или документы о принятии, утверждении или присоединении, или в полном объеме взяли на себя финансовые обязательства по настоящему Соглашению.

2. Настоящее Соглашение временно вступает в силу с 1 октября 1980 года или с любой даты в течение последующих двух лет, если к этой дате правительства, на которые приходится, по крайней мере, 65% чистого экспорта в соответствии с приложением А к настоящему Соглашению, и правительства, на которые приходится, по крайней мере, 65% чистого импорта в соответствии с приложением В к настоящему Соглашению, сдали на хранение свои ратификационные грамоты или документы о принятии или утверждении, или уведомили депозитария в соответствии со статьей 60, что они будут применять настоящее Соглашение на временной основе. Соглашение остается в силе на временной основе не больше 18 месяцев, если оно окончательно не вступает в силу в соответствии с пунктом 1 настоящей статьи или если Совет не примет иного решения в соответствии с пунктом 4 настоящей статьи.

3. Если настоящее Соглашение не вступает временно в силу в соответствии с пунктом 2 настоящей статьи в течение двух лет с 1 октября 1980 года, Генеральный секретарь Организации Объединенных Наций в кратчайшие приемлемые, по его мнению, сроки после этой даты созывает представителей правительств, сдавших на хранение ратификационные грамоты или документы о принятии, утверждении или присоединении или же уведомивших его, что они будут применять настоящее Соглашение на временной основе, и всех других участников Конференции Организации Объединенных Наций по натуральному каучуку 1978 года на совещание с целью рекомендовать тем правительствам, которые имеют такую возможность, предпринять необходимые шаги по введению в действие настоящего Соглашения временно или окончательно в отношениях между ними полностью или частично. Если на этом совещании не будет принято какого-либо решения, Генеральный секретарь может созывать такие дополнительные совещания, какие он сочтет необходимым.

4. Если требования, необходимые для окончательного вступления в силу настоящего Соглашения в соответствии с пунктом 1 настоящей статьи, не удовлетворены в течение 18 календарных месяцев с момента временного вступления Соглашения в силу в соответствии с пунктом 2 настоящей статьи, Генеральный секретарь Организации Объединенных Наций в кратчайшие приемлемые, по его мнению, сроки, но до истечения упомянутого выше 18-месячного срока созывает представителей тех правительств, которые сдали на хранение ратификационные грамоты или документы о принятии, утверждении или присоединении или же уведомил его, что они будут применять настоящее Соглашение на временной основе, и всех других участников Конференции Организации Объединенных Наций по натуральному каучуку 1978 года на совещание для рассмотрения перспектив настоящего Соглашения. С учетом рекомендаций совещания, созываемого Генеральным секретарем Организации Объединенных Наций, Совет собирается для принятия решения о перспективах настоящего Соглашения. При этом Совет специальным большинством голосов принимает решение:

- a) окончательно ввести настоящее Соглашение в действие между существующими участниками полностью или частично;
- b) оставить Соглашение временно в силе между существующими участниками полностью или частично еще на один год; или
- c) провести переговоры о пересмотре настоящего Соглашения.

Если Совет не примет какого-либо решения, действие настоящего Соглашения прекращается по истечении 18-месячного периода.

5. Для любого правительства, сдавшего на хранение ратификационную грамоту или документ о принятии, утверждении или присоединении после вступления в силу настоящего Соглашения, оно вступает в силу с даты сдачи на хранение такого документа.

6. Генеральный секретарь Организации Объединенных Наций созывает первую сессию Совета в кратчайшие, по возможности, сроки после вступления в силу настоящего Соглашения.

### *Статья 62. Присоединение*

1. Настоящее Соглашение открыто для присоединения правительств всех государств на устанавливаемых Советом условиях, которые включают сроки сдачи на хранение документа о присоединении. Совет может, однако, продлить эти сроки для правительств, не имеющих возможности сдать документ о присоединении в сроки, установленные в условиях о присоединении.

2. Присоединение осуществляется путем сдачи депозитарию на хранение документа о присоединении.

### *Статья 63. Поправки*

1. Совет может специальным большинством голосов рекомендовать участникам поправки к настоящему Соглашению.

2. Совет устанавливает срок уведомления участниками депозитария о принятии ими поправки.

3. Поправка вступает в силу через 90 дней после получения депозитарием уведомлений о принятии от участников, составляющих, по крайней мере, две трети экспортирующих участников и имеющих, по крайней мере, 85% голосов экспортирующих участников, а также от участников, составляющих, по крайней мере, две трети импортирующих участников и имеющих, по крайней мере, 85% голосов импортирующих участников.

4. После того, как депозитарий информирует Совет о том, что требования в отношении вступления поправки в силу выполнены, любой участник, независимо от положений пункта 2 настоящей статьи относительно срока, устанавливаемого Советом, может, тем не менее, известить депозитария о принятии им данной поправки при условии, что такое уведомление делается до вступления поправки в силу.

5. Любой участник, который не уведомил о принятии им поправки на дату вступления данной поправки в силу, перестает быть договаривающейся стороной настоящего Соглашения с этой даты, если только такой участник не представит Совету доказательств, что он не смог принять поправку в установленный срок вследствие затруднений, связанных с выполнением конституционных или институционных процедур, и Совет не примет решения продлить для этого участника срок, установленный для принятия поправки. Для такого участника поправка не является обязательной до тех пор, пока он не уведомит о своем принятии этой поправки.

6. Если по истечении срока, установленного Советом в соответствии с пунктом 2 настоящей статьи, требования в отношении вступления поправки в силу не выполнены, то поправка считается снятой.

### *Статья 64. Выход*

1. Участник может выйти из настоящего Соглашения в любое время после его вступления в силу путем уведомления депозитария о своем выходе. Этот участник должен одновременно известить о своем решении Совет.

2. По истечении одного года после получения его уведомления депозитарием данный участник перестает быть договаривающейся стороной настоящего Соглашения.

### Статья 65. Исключение

Если Совет сочтет, что какой-либо участник нарушает свои обязательства по настоящему Соглашению, и решит далее, что такое нарушение наносит существенный ущерб функционированию настоящего Соглашения, он может специальным большинством голосов исключить такого участника из настоящего Соглашения. Совет немедленно уведомляет об этом депозитария. По истечении одного года после вынесения решения Советом указанный участник перестает быть договаривающейся стороной настоящего Соглашения.

### Статья 66. Порядок расчетов с выходящими или исключенными участниками или участниками, которые не могут принять поправку

1. В соответствии с положениями настоящей статьи Совет определяет любой порядок расчетов с участником, который перестал быть договаривающейся стороной настоящего Соглашения вследствие:

- a) неприятия поправки к настоящему Соглашению в соответствии со статьей 63;
- b) выхода из настоящего Соглашения в соответствии со статьей 64; или
- c) исключения из настоящего Соглашения в соответствии со статьей 65.

2. Совет удерживает любой взнос, уплаченный на Административный счет участником, который перестает быть договаривающейся стороной настоящего Соглашения.

3. Совет возмещает долю по Счету стабилизационного запаса в соответствии со статьей 41 участнику, который перестает быть договаривающейся стороной вследствие неприятия поправки к настоящему Соглашению, выхода или исключения, за вычетом его доли в любых излишках:

- a) Такое возмещение участнику, который перестает быть договаривающейся стороной вследствие неприятия поправки к настоящему Соглашению, производится через один год после вступления в силу соответствующей поправки;
- b) Такое возмещение выходящему участнику производится в течение 60 дней после того, как этот участник перестает быть договаривающейся стороной настоящего Соглашения, если только Совет в результате выхода этого участника не примет решения о прекращении действия настоящего Соглашения в соответствии с пунктом 6 статьи 67 до такого возмещения, в случае чего применяются положения статьи 41 и пункта 7 статьи 67;
- c) Такое возмещение исключенному участнику производится в течение 60 дней после того, как участник перестает быть договаривающейся стороной настоящего Соглашения.

4. В случае невозможности произвести платеж, причитающийся в соответствии с положениями подпунктов «а» и «b» или «с» пункта 3 настоящей статьи, наличными со Счета стабилизационного запаса без нарушения его функционирования или возникновения необходимости в истребовании дополнительных взносов участников для покрытия такого возмещения, платеж откладывается до такого времени, когда можно будет иродать необходимое количество натурального каучука из стабилизационного запаса по цене, равной или превышающей верхнюю «цену вмешательства». В случае, если до истечения годовичного срока, предусмотренного в статье 64, Совет информирует выходящего участника о том, что расчет должен быть отложен в соот-



ветствии с настоящим пунктом, годичный срок между уведомлением о намерении выйти из Соглашения и фактическим выходом может, по желанию выходящего участника, быть продлен до момента, когда Совет информирует этого участника о том, что выплата его доли может быть произведена в течение 60 дней.

5. Участник, получивший соответствующее возмещение согласно положениям настоящей статьи, не имеет права на какую-либо долю поступлений от ликвидации Организации. На него также не возлагается ответственность по оплате какой-либо части дефицита Организации после выплаты такого возмещения.

*Статья 67. Срок действия, продление и  
прекращение действия Соглашения*

1. Настоящее Соглашение остается в силе в течение пяти лет после вступления его в силу, если только оно не будет продлено согласно пункту 2, 3 или 4 настоящей статьи или если его действие не будет прекращено согласно пункту 5 или 6 настоящей статьи.

2. До истечения пятилетнего периода, указанного в пункте 1 настоящей статьи, Совет может специальным большинством голосов принять решение продлить действие настоящего Соглашения на период, не превышающий двух лет, и/или пересмотреть его. Совет уведомляет депозитария о любых таких решениях.

3. Если до истечения пятилетнего периода, указанного в пункте 1 настоящей статьи, начаты, но еще не закончены переговоры о новом соглашении для замены настоящего Соглашения, Совет может специальным большинством голосов продлить действие настоящего Соглашения на срок, не превышающий двух лет. Совет уведомляет депозитария о любом таком продлении.

4. Если до истечения пятилетнего периода, указанного в пункте 1 настоящей статьи, заключено новое соглашение, заменяющее настоящее Соглашение, но новое соглашение еще не вступило временно или окончательно в силу, то Совет может специальным большинством голосов продлить действие настоящего Соглашения до временного или окончательного вступления в силу нового соглашения при условии, что срок продления не превышает двух лет. Совет уведомляет депозитария о любом таком продлении.

5. Если новое международное соглашение по натуральному каучуку заключено и вступает в силу в течение любого периода продления действия настоящего Соглашения согласно пункту 2, 3 или 4 настоящей статьи, действие настоящего продленного Соглашения прекращается по вступлении в силу нового соглашения.

6. Совет может в любое время специальным большинством голосов принять решение о прекращении действия настоящего Соглашения, начиная с такой даты, какую он может определить. Совет уведомляет депозитария о любом таком решении.

7. Независимо от прекращения действия настоящего Соглашения, Совет продолжает существовать в течение периода, не превышающего трех лет, для проведения ликвидации Организации, включая расчеты, и распродажи активов в соответствии с положениями статьи 41 и при условии принятия соответствующих решений специальным большинством голосов и в течение этого периода

обладает такими полномочиями и выполняет такие функции, какие могут быть необходимыми для указанных целей.

#### Статья 68. Оговорки

Оговорки в отношении какого-либо из положений настоящего Соглашения не допускаются.

#### Статья 69. АУТЕНТИЧНЫЕ ТЕКСТЫ НАСТОЯЩЕГО СОГЛАШЕНИЯ

Тексты настоящего Соглашения на английском, испанском, китайском, русском и французском языках являются равно аутентичными.

В удостоверение чего нижеподписавшиеся, должным образом уполномоченные на то своими соответствующими правительствами, подписали настоящее Соглашение, проставив указанные ниже даты подписания.

Совершено в Женеве шестого октября тысяча девятьсот семьдесят девятого года.

### ПРИЛОЖЕНИЕ А

Доли отдельных стран-экспортеров в совокупном чистом экспорте стран-участниц Конференции Организации Объединенных Наций по натуральному каучуку, рассчитанные для целей статьи 61

	%% <sup>a</sup>		%% <sup>a</sup>
Боливия .....	0,081	Папуа-Новая Гвинея .....	0,150
Камерун .....	0,514	Филиппины .....	0,018
Индия .....	0,199	Сингапур .....	4,406
Индонезия .....	25,387	Шри Ланка .....	4,367
Либерия .....	2,551	Танланд .....	12,004
Малайзия .....	48,218	Заир .....	0,792
Нигерия .....	1,313	Всего	100,000

<sup>a</sup> Доли представляют собой проценты от совокупного чистого экспорта натурального каучука за пятилетний период 1974-1978 гг.

### ПРИЛОЖЕНИЕ В

Доли отдельных стран-импортеров и групп стран-импортеров в совокупном чистом импорте стран-участниц Конференции Организации Объединенных Наций по натуральному каучуку, рассчитанные для целей статьи 61

	%% <sup>a</sup>		%% <sup>a</sup>
Алжир .....	0,081	ЕЭС .....	23,283
Австралия .....	1,467	Бельгия/Люксембург .....	0,772
Австрия .....	0,683	Дания .....	0,171
Бразилия .....	1,836	Франция .....	5,428
Болгария .....	0,394	Федеративная Республика Германия .....	6,435
Канада .....	2,934	Ирландия .....	0,273
Китай .....	7,707	Италия .....	4,150
Чехословакия .....	1,810	Нидерланды .....	0,733
Эквадор .....	0,050	Соединенное Королевство .....	5,321
Египет .....	0,097		

	%% <sup>a</sup>		%% <sup>a</sup>
Ирак .....	0,051	Польша .....	1,980
Финляндия .....	0,226	Корейская Республика .....	3,189
Германская Демократическая Респу- блика .....	1,258	Румыния .....	1,529
Гана .....	0,141	Сомали .....	0,000
Гватемала .....	0,070	Испания .....	3,178
Венгрия .....	0,534	Швеция .....	0,439
Япония .....	10,780	Швейцария .....	0,122
Мадагаскар .....	0,000	Сирийская Арабская Республика .....	0,014
Мальта .....	0,000	Тунис .....	0,008
Мексика .....	1,325	Турция .....	0,758
Марокко .....	0,150	Союз Советских Социалистических Республик .....	7,148
Новая Зеландия .....	0,291	Соединенные Штаты Америки .....	24,756
Норвегия .....	0,094	Уругвай .....	0,117
Панама .....	0,000	Венесуэла .....	0,306
Перу .....	0,225	Югославия .....	0,969
		Всего	100,000

<sup>a</sup> Доли представляют собой проценты от совокупного чистого импорта натурального каучука за трехлетний период 1976, 1977 и 1978 гг.

### ПРИЛОЖЕНИЕ С

#### РАСХОДЫ НА СТАБИЛИЗАЦИОННЫЙ ЗАПАС, РАССЧИТАННЫЕ ПРЕДСЕДАТЕЛЕМ КОНФЕРЕНЦИИ ОРГАНИЗАЦИИ ОБЪЕДИНЕННЫХ НАЦИЙ ПО НАТУРАЛЬНОМУ КАУЧУКУ 1978 ГОДА

В нормальных условиях расходы, связанные с приобретением и функционированием стабилизационного запаса в размере 550 тыс. тонн, могут быть рассчитаны путем умножения этой цифры на нижнюю триггерную цену, составляющую 168 малайзийских/сингапурских центов за килограмм, и увеличения полученной суммы на 10%.

[SPANISH TEXT — TEXTE ESPAGNOL]

## CONVENIO INTERNACIONAL DEL CAUCHO NATURAL, 1979

### PREÁMBULO

Las partes contratantes,  
Recordando la Declaración y el Programa de Acción sobre el Establecimiento de un Nuevo Orden Económico Internacional,

Reconociendo en particular la importancia de las resoluciones 93 (IV) y 124 (V); sobre el Programa Integrado para los Productos Básicos, aprobadas por la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo en sus períodos de sesiones cuarto y quinto, respectivamente,

Reconociendo la importancia del caucho natural para la economía de los miembros particularmente en lo que respecta a las exportaciones de los miembros exportadores y a las necesidades de abastecimiento de los miembros importadores,

Reconociendo asimismo que la estabilización de los precios del caucho natural responde a los intereses de los productores, de los consumidores y de los mercados del caucho natural y que un convenio internacional del caucho natural podría contribuir apreciablemente al crecimiento y el desarrollo de la industria del caucho natural, en beneficio tanto de los productores como de los consumidores,

Han convenido en lo siguiente:

### CAPÍTULO I. OBJETIVOS

#### *Artículo 1. OBJETIVOS*

Los objetivos del Convenio Internacional del Caucho Natural, 1979 (al que en adelante se denominará “el presente Convenio”), con miras al logro de los objetivos pertinentes adoptados por la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo en sus resoluciones 93 (IV) y 124 (V) sobre el Programa Integrado para los Productos Básicos, son, entre otros, los siguientes:

- a) Lograr un crecimiento equilibrado de la oferta y de la demanda de caucho natural, contribuyendo así a aliviar las graves dificultades a que podrían dar lugar la existencia de excedentes o la escasez de caucho natural;
- b) Conseguir unas condiciones estables en el comercio del caucho natural evitando para ello las fluctuaciones excesivas de los precios del caucho natural, que afectan desfavorablemente a los intereses a largo plazo tanto de los productores como de los consumidores, y estabilizando esos precios sin alterar las tendencias a largo plazo del mercado, en interés de los productores y los consumidores;
- c) Ayudar a estabilizar los ingresos obtenidos de la exportación del caucho natural por los miembros exportadores y aumentar esos ingresos mediante la expansión del volumen de las exportaciones de caucho natural a precios equitativos y remuneradores, contribuyendo así a crear los incentivos necesarios para alcanzar un ritmo de producción dinámico y creciente y los recursos precisos para acelerar su crecimiento económico y su desarrollo social;

- d) Tratar de lograr que los suministros de caucho natural sean suficientes para atender las necesidades de los miembros importadores a precios equitativos y razonables y mejorar la confiabilidad y continuidad de esos suministros;
- e) Adoptar medidas factibles, en caso de excedente o escasez de caucho natural, para atenuar las dificultades económicas que pudieran plantearse a los miembros;
- f) Tratar de incrementar el comercio internacional del caucho natural y de sus productos elaborados y de mejorar su acceso a los mercados;
- g) Mejorar la competitividad del caucho natural fomentando las actividades de investigación y desarrollo relativas a los problemas del caucho natural;
- h) Fomentar el desarrollo eficaz de la economía del caucho natural procurando facilitar y promover mejoras en la elaboración, la comercialización y la distribución del caucho natural en bruto; e
- i) Fomentar la cooperación internacional y las consultas en lo referente a las cuestiones relativas al caucho natural que afecten a la oferta y la demanda, y facilitar la promoción y la coordinación de los programas de investigación y asistencia y de otros programas en relación con el caucho natural.

## CAPÍTULO II. DEFINICIONES

### Artículo 2. DEFINICIONES

A los efectos del presente Convenio:

1) Por “caucho natural” se entiende el elastómero no vulcanizado, en forma sólida o líquida, obtenido de la *Hevea Brasiliensis* o de cualquier otra planta que el Consejo decida a los efectos del presente Convenio.

2) Por “parte contratante” se entiende un Gobierno, o una de las organizaciones intergubernamentales a que se refiere el artículo 5, que haya consentido en obligarse por el presente Convenio, provisional o definitivamente.

3) Por “miembro” se entiende toda parte contratante según se define en la definición 2) de este artículo.

4) Por “miembro exportador” se entiende todo miembro que exporte caucho natural y haya declarado ser miembro exportador, con sujeción al acuerdo del Consejo.

5) Por “miembro importador” se entiende todo miembro que importe caucho natural y haya declarado ser miembro importador, con sujeción al acuerdo del Consejo.

6) Por “Organización” se entiende la Organización Internacional del Caucho Natural a que se refiere el artículo 3.

7) Por “Consejo” se entiende el Consejo Internacional del Caucho Natural a que se refiere el artículo 6.

8) Por “votación especial” se entiende una votación que requiera al menos dos tercios de los votos emitidos por los miembros exportadores presentes y votantes y al menos dos tercios de los votos emitidos por los miembros importadores presentes y votantes, contados por separado, a condición de que tales votos sean emitidos por al menos la mitad de los miembros de cada categoría presentes y votantes.

9) Por “exportaciones de caucho natural” se entiende todo el caucho natural que salga del territorio aduanero de cualquier miembro, y por “importaciones de

caucho natural” se entiende todo el caucho natural que entre en el territorio aduanero de cualquier miembro; a los efectos de estas definiciones, por territorio aduanero se entiende, en el caso de un miembro que abarque más de un territorio aduanero, el conjunto de los territorios aduaneros de ese miembro.

10) Por “votación de mayoría distribuida simple” se entiende una votación que requiera más de la mitad del total de los votos de los miembros exportadores presentes y votantes y más de la mitad del total de los votos de los miembros importadores presentes y votantes, contados por separado.

11) Por “monedas de libre uso” se entiende el dólar de los Estados Unidos, el franco francés, la libra esterlina, el marco y el yen japonés.

12) Por “ejercicio económico” se entiende el periodo comprendido entre el 1º de enero y el 31 de diciembre, inclusive.

13) Por “entrada en vigor” se entiende la fecha en que el presente Convenio entre en vigor, provisional o definitivamente, conforme al artículo 61.

14) Por “tonelada” se entiende la tonelada métrica, es decir 1.000 kilogramos.

15) Por “compromisos de los Gobiernos” se entiende las obligaciones financieras que contraen los miembros con el Consejo como garantía para la financiación de la Reserva de Estabilización de emergencia y cuyo pago puede requerir el Consejo para satisfacer sus obligaciones financieras conforme al artículo 28; los miembros serán responsables solamente ante el Consejo y hasta el monto de su compromiso.

16) Por “centavo de Malasia/Singapur” se entiende el promedio del valor del sen de Malasia y el centavo de Singapur a los tipos de cambio vigentes.

17) Por “contribución neta de un miembro ponderada según el tiempo” se entiende sus contribuciones netas ponderadas por el número de años durante los cuales ha sido miembro de la Organización.

### CAPÍTULO III. ORGANIZACIÓN Y ADMINISTRACIÓN

#### *Artículo 3.* ESTABLECIMIENTO, SEDE Y ESTRUCTURA DE LA ORGANIZACIÓN INTERNACIONAL DEL CAUCHO NATURAL

1. Se establece la Organización Internacional del Caucho Natural para administrar las disposiciones del presente Convenio y supervisar su aplicación.

2. La Organización funcionará por intermedio del Consejo Internacional del Caucho Natural, su Director Ejecutivo y su personal, y de los demás órganos establecidos en el presente Convenio.

3. En su primera reunión el Consejo, por votación especial, decidirá si la sede de la Organización estará ubicada en Kuala Lumpur o en Londres.

4. La sede de la Organización estará situada en todo momento en el territorio de uno de los miembros.

#### *Artículo 4.* COMPOSICIÓN DE LA ORGANIZACIÓN

1. Habrá dos categorías de miembros, a saber:

- a) Exportadores; y
- b) Importadores.

2. El Consejo establecerá criterios respecto del paso de un miembro de una a otra de las categorías definidas en el párrafo 1 de este artículo, teniendo plenamente en cuenta las disposiciones de los artículos 25 y 28. Todo miembro que cumpla esos

critérios podrá cambiar de categoría con sujeción al acuerdo del Consejo adoptado por votación especial.

3. Cada parte contratante constituirá un solo miembro de la Organización.

#### *Artículo 5. PARTICIPACIÓN DE LAS ORGANIZACIONES INTERGUBERNAMENTALES*

1. Toda referencia que se haga en el presente Convenio a un “Gobierno” o “Gobiernos” será interpretada en el sentido de que incluye un referencia a la Comunidad Económica Europea y a cualquier organización intergubernamental que tenga responsabilidades respecto de la negociación, celebración y aplicación de convenios internacionales, en particular de convenios sobre productos básicos. En consecuencia, toda referencia que se haga en el presente Convenio a la firma, ratificación, aceptación o aprobación, a la notificación de aplicación provisional, o a la adhesión será interpretada, en el caso de esas organizaciones intergubernamentales, en el sentido de que incluye una referencia a la firma, ratificación, aceptación o aprobación, a la notificación de aplicación provisional, o a la adhesión, por esas organizaciones intergubernamentales.

2. En caso de votaciones sobre cuestiones de su competencia, dichas organizaciones intergubernamentales ejercerán sus derechos de voto con un número de votos igual al número total de votos atribuidos, conforme al artículo 15, a sus Estados Miembros.

#### CAPÍTULO IV. EL CONSEJO INTERNACIONAL DEL CAUCHO NATURAL

##### *Artículo 6. COMPOSICIÓN DEL CONSEJO INTERNACIONAL DEL CAUCHO NATURAL*

1. La autoridad suprema de la Organización será el Consejo Internacional del Caucho Natural, que estará integrado por todos los miembros de la Organización.

2. Cada miembro estará representado en el Consejo por un delegado, y podrá designar suplentes y asesores para que asistan a las reuniones del Consejo.

3. Todo suplente estará facultado para actuar y votar en nombre del delegado en ausencia de éste o en circunstancias especiales.

##### *Artículo 7. FACULTADES Y FUNCIONES DEL CONSEJO*

1. El Consejo ejercerá todas las facultades y desempeñará, o hará que se desempeñen, todas las funciones que sean necesarias para dar cumplimiento a las disposiciones del presente Convenio.

2. El Consejo aprobará, por votación especial, las normas y reglamentaciones que sean necesarias para dar cumplimiento a las disposiciones del presente Convenio y que sean compatibles con él. Entre ellas figurarán su propio reglamento y los de los comités establecidos en virtud del artículo 19, las normas para la administración y el funcionamiento de la Reserva de Estabilización, el reglamento financiero y el reglamento del personal de la Organización. El Consejo podrá establecer en su reglamento un procedimiento que le permita decidir determinadas cuestiones sin reunirse.

3. El Consejo llevará la documentación necesaria para el desempeño de sus funciones con arreglo al presente Convenio.

4. El Consejo publicará un informe anual sobre las actividades de la Organización y cualquier otra información que considere apropiada.

*Artículo 8. OBTENCIÓN DE PRÉSTAMOS EN CIRCUNSTANCIAS EXCEPCIONALES*

1. El Consejo podrá, por votación especial, obtener préstamos de fuentes comerciales para la Cuenta de la Reserva de Estabilización y/o para la Cuenta Administrativa con el fin de cubrir un déficit en una u otra de esas cuentas causado por un retraso en el cobro de las contribuciones requeridas en relación con los gastos autorizados. Si el préstamo se necesita a causa del retraso en el cobro de la contribución de un miembro, ese miembro, además de tener que pagar la totalidad de su contribución, deberá sufragar los costos financieros que entrañe para el Consejo la obtención de dicho préstamo.

2. Todo miembro podrá, si así lo prefiere, elegir el pago de una contribución en efectivo directamente a la cuenta apropiada, en lugar de que el Consejo tenga que obtener préstamos en condiciones comerciales para cubrir la parte de los fondos necesarios que corresponda a ese miembro.

*Artículo 9. DELEGACIÓN DE FACULTADES*

1. El Consejo podrá, por votación especial, delegar en cualquiera de los comités establecidos en virtud del artículo 19 el ejercicio de cualquiera o de la totalidad de sus facultades que no requieran, de conformidad con lo dispuesto en el presente Convenio, una votación especial del Consejo. No obstante, esa delegación, el Consejo podrá en cualquier momento discutir cualquier asunto que pueda haber delegado en alguno de sus comités y tomar una decisión sobre dicho asunto.

2. El Consejo podrá, por votación especial, revocar toda delegación de facultades hecha a un comité.

*Artículo 10. COOPERACIÓN CON OTRAS ORGANIZACIONES*

1. El Consejo podrá adoptar todas las disposiciones que sean procedentes para celebrar consultas o cooperar con las Naciones Unidas, sus órganos y sus organismos especializados y con otras organizaciones intergubernamentales apropiadas.

2. El Consejo podrá también adoptar disposiciones para mantenerse en contacto con las organizaciones internacionales no gubernamentales apropiadas.

*Artículo 11. ADMISIÓN DE OBSERVADORES*

El Consejo podrá invitar a cualquier Gobierno no miembro, o a cualquiera de las organizaciones a que se refiere el artículo 10, a que asista en calidad de observador a cualquiera de las sesiones del Consejo o de cualquiera de los comités establecidos en virtud del artículo 19.

*Artículo 12. PRESIDENTE Y VICEPRESIDENTE*

1. El Consejo elegirá por cada año un Presidente y un Vicepresidente.

2. El Presidente y el Vicepresidente serán elegidos, uno entre los representantes de los miembros exportadores y el otro entre los representantes de los miembros importadores. Esos cargos se alternarán cada año entre las dos categorías de miembros, lo cual no impedirá que, en circunstancias excepcionales, uno de ellos, o ambos, sean reelegidos por votación especial del Consejo.

3. En caso de ausencia temporal del Presidente, éste será sustituido por el Vicepresidente. En caso de ausencia temporal simultánea del Presidente y del Vicepresidente, o en caso de ausencia permanente de uno de ellos o de ambos, el Consejo podrá elegir nuevos titulares de esos cargos entre los representantes de los miembros



exportadores y/o entre los representantes de los miembros importadores, según el caso, con carácter temporal o permanente, según sea necesario.

4. Ni el Presidente ni ningún otro miembro de la Mesa que presida una sesión del Consejo tendrá derecho de voto en esa sesión. Podrá, no obstante, facultar a otro representante de la misma categoría de miembros para ejercer los derechos de voto del miembro al que represente.

*Artículo 13. DIRECTOR EJECUTIVO, GERENTE DE LA RESERVA DE ESTABILIZACIÓN Y OTROS FUNCIONARIOS*

1. El Consejo nombrará, por votación especial, un Director Ejecutivo y un Gerente de la Reserva de Estabilización.

2. El Consejo determinará las modalidades y condiciones del nombramiento del Director Ejecutivo y del Gerente de la Reserva de Estabilización.

3. El Director Ejecutivo será el más alto funcionario administrativo de la Organización y será responsable ante el Consejo de la aplicación y el funcionamiento del presente Convenio de conformidad con las decisiones del Consejo.

4. El Gerente de la Reserva de Estabilización será responsable ante el Director Ejecutivo y el Consejo del desempeño de las funciones que se le confieren por el presente Convenio, así como del desempeño de las demás funciones que determine el Consejo. El Gerente de la Reserva de Estabilización será responsable del funcionamiento cotidiano de la Reserva de Estabilización y mantendrá informado al Director Ejecutivo del funcionamiento general de la Reserva de Estabilización para que el Director Ejecutivo pueda garantizar su eficacia a los efectos de la consecución de los objetivos del presente Convenio.

5. El Director Ejecutivo nombrará al personal conforme al reglamento establecido por el Consejo. El personal será responsable ante el Director Ejecutivo.

6. Ni el Director Ejecutivo ni ningún miembro del personal, incluido el Gerente de la Reserva de Estabilización, tendrán interés financiero alguno en la industria o el comercio del caucho ni en actividades comerciales conexas.

7. En el desempeño de sus funciones, el Director Ejecutivo, el Gerente de la Reserva de Estabilización y los demás funcionarios no solicitarán ni recibirán instrucciones de ningún miembro ni de ninguna autoridad que no sea el Consejo o uno de los comités establecidos en virtud del artículo 19, y se abstendrán de adoptar cualquier medida incompatible con su condición de funcionarios internacionales responsables ante el Consejo únicamente. Todo miembro respetará el carácter exclusivamente internacional de las funciones del Director Ejecutivo, del Gerente de la Reserva de Estabilización y de los demás funcionarios y no tratará de influir en ellos en el desempeño de sus funciones.

*Artículo 14. REUNIONES*

1. Como norma general, el Consejo celebrará una reunión ordinaria cada semestre.

2. Además de reunirse en las circunstancias expresamente establecidas en el presente Convenio, el Consejo celebrará también reuniones extraordinarias siempre que así lo decida o a petición de:

- a) El Presidente del Consejo;
- b) El Director Ejecutivo;
- c) La mayoría de los miembros exportadores;

- d) La mayoría de los miembros importadores;
- e) Un miembro exportador o varios miembros exportadores que reúnan al menos 200 votos; o
- f) Un miembro importador o varios miembros importadores que reúnan al menos 200 votos.

3. Las reuniones se celebrarán en la sede de la Organización, a menos que el Consejo, por votación especial, decida otra cosa. Si, por invitación de cualquier miembro, el Consejo se reúne fuera de la sede de la Organización, ese miembro pagará los gastos adicionales en que incurra el Consejo.

4. La convocación de todas las reuniones, así como los programas de esas reuniones, serán notificados a los miembros por el Director Ejecutivo al menos con 30 días de antelación, excepto en casos de urgencia, en los que la notificación se hará al menos con siete días de antelación.

#### *Artículo 15. DISTRIBUCIÓN DE LOS VOTOS*

1. Los miembros exportadores tendrán en conjunto 1.000 votos y los miembros importadores tendrán en conjunto 1.000 votos.

2. Cada miembro exportador recibirá un voto inicial del total de 1.000 votos, con la salvedad de que el voto inicial no se aplicará en el caso de un miembro exportador cuyas exportaciones netas sean inferiores a 10.000 toneladas anuales. El resto de esos votos se distribuirá entre los miembros exportadores en una proporción que corresponda, en todo lo posible, al volumen de sus respectivas exportaciones netas de caucho natural durante el período de cinco años civiles que comience seis años civiles antes de que se distribuyan los votos; no obstante, las exportaciones netas de caucho natural de Singapur durante ese período se calcularán en un 13% de sus exportaciones totales durante dicho período.

3. Los votos de los miembros importadores se distribuirán entre ellos proporcionalmente a la media de sus respectivas importaciones netas de caucho natural durante el período de tres años civiles que comience cuatro años civiles antes de que se distribuyan los votos; no obstante, cada miembro importador recibirá un voto aun en el caso de que su participación proporcional en las importaciones netas no sea suficiente para justificarlo.

4. A los efectos de los párrafos 2 y 3 de este artículo, de los párrafos 2 y 3 del artículo 28 relativo a las contribuciones de los miembros importadores y del artículo 39, el Consejo, en su primera reunión, establecerá un cuadro de exportaciones netas de los miembros exportadores y un cuadro de importaciones netas de los miembros importadores que se revisarán anualmente conforme a este artículo.

5. No habrá votos fraccionarios. Salvo lo dispuesto en el párrafo 3 de este artículo, las fracciones inferiores a 0,5 se redondearán al número entero inferior y las fracciones iguales o superiores a 0,5 al número entero superior.

6. El Consejo distribuirá los votos para cada ejercicio económico al comienzo de la primera reunión de ese ejercicio, conforme a las disposiciones de este artículo. Esa distribución seguirá siendo efectiva durante el resto del ejercicio, salvo lo dispuesto en el párrafo 7 de este artículo.

7. Siempre que cambie la composición de la Organización o que se suspendan o restablezcan los derechos de voto de cualquier miembro conforme a cualquier disposición del presente Convenio, el Consejo redistribuirá los votos dentro de la

categoría o las categorías de miembros afectadas, conforme a lo dispuesto en este artículo.

8. En caso de que por la exclusión de un miembro en cumplimiento del artículo 65, o por el retiro de un miembro en cumplimiento de los artículos 64 ó 63, se reduzca la participación de los miembros restantes de cada categoría a menos del 80% en el comercio total, el Consejo se reunirá y decidirá las condiciones, modalidades y futuro del presente Convenio, incluyendo en particular la necesidad de mantener las operaciones efectivas de la Reserva de Estabilización sin que ello entrañe para los miembros restantes una carga financiera excesiva.

#### *Artículo 16. PROCEDIMIENTO DE VOTACIÓN*

1. Cada miembro tendrá derecho a emitir el número de votos que posea en el Consejo y no estará autorizado a dividir sus votos.

2. Mediante notificación escrita dirigida al Presidente del Consejo, todo miembro exportador podrá autorizar a cualquier otro miembro exportador, y todo miembro importador podrá autorizar a cualquier otro miembro importador, a que represente sus intereses y ejerza sus derechos de voto en cualquier reunión o sesión del Consejo.

3. Todo miembro autorizado por otro miembro a emitir los votos de este último emitirá esos votos con arreglo a la autorización.

4. Cuando un miembro se abstenga, se considerará que no ha emitido sus votos.

#### *Artículo 17. QUÓRUM*

1. Constituirá quórum para cualquier sesión del Consejo la presencia de la mayoría de los miembros exportadores y de la mayoría de los miembros importadores, siempre que tales miembros reúnan al menos dos tercios del total de votos de sus respectivas categorías.

2. Si no hay quórum, tal como se define en el párrafo 1 de este artículo, el día fijado para la sesión ni el día siguiente, constituirá quórum, el tercer día y posteriormente, la presencia de la mayoría de los miembros exportadores y de la mayoría de los miembros importadores, siempre que tales miembros reúnan la mayoría del total de votos de sus respectivas categorías.

3. Se considerará como presencia toda representación autorizada conforme al párrafo 2 del artículo 16.

#### *Artículo 18. DECISIONES*

1. El Consejo tomará todas sus decisiones y formulará todas sus recomendaciones por votación de mayoría distribuida simple, a menos que en el presente Convenio se disponga otra cosa al respecto.

2. Cuando un miembro se acoja a lo dispuesto en el artículo 16 y se emitan sus votos en una sesión del Consejo, ese miembro será considerado, a los efectos del párrafo 1 de este artículo, como presente y votante.

#### *Artículo 19. CONSTITUCIÓN DE COMITÉS*

1. Quedan constituidos los siguientes comités:

- a) El Comité de Administración;
- b) El Comité de Operaciones de la Reserva de Estabilización;

- c) El Comité de Estadística; y
- d) El Comité de Otras Medidas.

Podrán crearse otros comités por votación especial del Consejo.

2. Todos los comités serán responsables ante el Consejo. El Consejo determinará por votación especial la composición de cada comité y sus atribuciones.

#### *Artículo 20.* GRUPO DE EXPERTOS

1. El Consejo establecerá un grupo de expertos procedentes de la industria y el comercio del caucho de los miembros exportadores e importadores.

2. El Grupo estará a la disposición del Consejo y de sus comités para facilitarles asesoramiento y asistencia, particularmente en lo que respecta a las operaciones de la Reserva de Estabilización y a las otras medidas a que se refiere el artículo 44.

3. La composición y funciones del Grupo, así como las disposiciones administrativas pertinentes, serán determinadas por el Consejo.

### CAPÍTULO V. PRIVILEGIOS E INMUNIDADES

#### *Artículo 21.* PRIVILEGIOS E INMUNIDADES

1. La Organización tendrá personalidad jurídica. En particular, tendrá capacidad para contratar, para adquirir y enajenar bienes muebles e inmuebles, y para litigar.

2. A la mayor brevedad posible después de la entrada en vigor del presente Convenio, la Organización se ocupará de celebrar con el Gobierno del país en que se haya de establecer la sede de la Organización (al que en adelante se denominará el Gobierno huésped) un acuerdo (al que en adelante se denominará Acuerdo de sede) relativo a la condición jurídica, los privilegios y las inmunidades de la Organización, de su Director Ejecutivo, de su personal y de sus expertos, así como de las delegaciones de los miembros, que sean razonablemente necesarios para el desempeño de sus funciones.

3. En tanto se concierta el Acuerdo de sede, la Organización pedirá al Gobierno huésped que, en la medida en que sea compatible con su legislación, exima de impuestos las remuneraciones pagadas por la Organización a su personal y los haberes, ingresos y demás bienes de la Organización.

4. La Organización podrá celebrar también con uno o varios Gobiernos acuerdos, que habrán de ser aprobados por el Consejo, sobre los privilegios e inmunidades que sean necesarios para el debido funcionamiento del presente Convenio.

5. Si la sede de la Organización se traslada a otro país, el Gobierno de ese país celebrará lo antes posible con la Organización un Acuerdo de sede que habrá de ser aprobado por el Consejo.

6. El Acuerdo de sede será independiente del presente Convenio. No obstante, terminará:

- a) Por acuerdo entre el Gobierno huésped y la Organización;
- b) En el caso de que la sede de la Organización deje de estar en el territorio del Gobierno huésped; o
- c) En el caso de que la Organización deje de existir.

## CAPÍTULO VI. CUENTAS Y AUDITORÍA DE CUENTAS

*Artículo 22.* CUENTAS FINANCIERAS

1. Para el funcionamiento y administración del presente Convenio se llevarán dos cuentas:

- a) La Cuenta de la Reserva de Estabilización; y
- b) La Cuenta Administrativa.

2. Todos los ingresos y gastos siguientes, relacionados con la creación, el funcionamiento y el mantenimiento de la Reserva de Estabilización, se anotarán en la Cuenta de la Reserva de Estabilización: contribuciones de los miembros conforme al artículo 28, préstamos para la Cuenta de la Reserva de Estabilización conforme al artículo 8, reembolso del principal y los intereses de esos préstamos, ingresos procedentes de las ventas de existencias de la Reserva, intereses de los depósitos de la Cuenta de la Reserva de Estabilización, gastos de adquisición de existencias, comisiones, gastos de almacenamiento, transporte y manipulación, seguros y costos de rotación. No obstante, el Consejo podrá, por votación especial, asentar en la Cuenta de la Reserva de Estabilización cualquier otro tipo de ingresos o gastos imputables a transacciones u operaciones de la Reserva de Estabilización.

3. Todos los demás ingresos y gastos relacionados con el funcionamiento del presente Convenio se asentarán en la Cuenta Administrativa. Normalmente, esos gastos se sufragarán con las contribuciones de los miembros determinadas conforme al artículo 25.

4. La Organización no responderá de los gastos de las delegaciones u observadores en el Consejo ni en ninguno de los comités establecidos en virtud del artículo 19.

*Artículo 23.* FORMA DE PAGO

Los pagos en efectivo a la Cuenta Administrativa y a la Cuenta de la Reserva de Estabilización se efectuarán en monedas de libre uso o en monedas que sean convertibles en monedas de libre uso en los principales mercados de divisas, y estarán exentos de restricciones cambiarias.

*Artículo 24.* AUDITORÍA DE CUENTAS

1. El Consejo nombrará auditores para que lleven a cabo la auditoría de sus libros de contabilidad.

2. Los estados de la Cuenta Administrativa y de la Cuenta de la Reserva de Estabilización, comprobados por un auditor independiente, se pondrán a disposición de los miembros lo antes posible, pero no antes de tres meses, después del cierre de cada ejercicio económico y serán examinados para su aprobación por el Consejo en la reunión siguiente según proceda. Después se publicará un resumen de las cuentas y del balance comprobados.

## CAPÍTULO VII. CUENTA ADMINISTRATIVA

*Artículo 25.* CONTRIBUCIONES AL PRESUPUESTO

1. El Consejo, en la primera reunión que celebre después de la entrada en vigor del presente Convenio, aprobará el presupuesto de la Cuenta Administrativa para el período comprendido entre la fecha de entrada en vigor y el final del primer ejercicio económico. Posteriormente, durante la segunda mitad de cada ejercicio económico, el Consejo aprobará el presupuesto de la Cuenta Administrativa para el ejercicio

económico siguiente. El Consejo fijará la contribución de cada miembro a ese presupuesto conforme al párrafo 2 de este artículo.

2. La contribución de cada miembro al presupuesto administrativo para cada ejercicio económico será proporcional a la relación que exista, en el momento de aprobarse el presupuesto administrativo correspondiente a ese ejercicio económico, entre el número de sus votos y la totalidad de los votos de todos los miembros. Al fijar las contribuciones, los votos de cada miembro se calcularán sin tener en cuenta la suspensión de los derechos de voto de un miembro ni la redistribución de votos que resulte de ella.

3. La contribución inicial al presupuesto administrativo de todo Gobierno que pase a ser miembro del presente Convenio después de su entrada en vigor será fijada por el Consejo sobre la base del número de votos que se le asignen y del período que reste del ejercicio económico en curso, pero en ningún caso se modificarán las contribuciones fijadas para los demás miembros.

#### *Artículo 26.* PAGO DE LAS CONTRIBUCIONES AL PRESUPUESTO ADMINISTRATIVO

1. Las contribuciones al primer presupuesto administrativo serán exigibles en una fecha que decidirá el Consejo en su primera reunión. Las contribuciones a los presupuestos administrativos siguientes serán exigibles el primer día de cada ejercicio económico. La contribución de un Gobierno que pase a ser miembro después de la entrada en vigor del presente Convenio, fijada conforme al párrafo 3 del artículo 25, será exigible, para el ejercicio económico correspondiente, en una fecha que decidirá el Consejo.

2. Si un miembro no ha pagado íntegramente su contribución al presupuesto administrativo en un plazo de dos meses contado a partir de la fecha en que tal contribución sea exigible conforme al párrafo 1 de este artículo, el Director Ejecutivo le requerirá a que efectúe el pago lo antes posible. Si un miembro no ha pagado su contribución en un plazo de dos meses contado a partir de tal requerimiento del Director Ejecutivo, se suspenderán sus derechos de voto en la Organización, a menos que el Consejo, por votación especial, decida otra cosa. Si un miembro no ha pagado todavía su contribución en un plazo de cuatro meses contado a partir de tal requerimiento del Director Ejecutivo, el Consejo suspenderá todos los derechos de ese miembro conforme al presente Convenio, a menos que el Consejo, por votación especial, decida otra cosa.

3. En el caso de las contribuciones recibidas con retraso, el Consejo cobrará intereses al tipo preferente del país huésped a partir de la fecha en que las contribuciones sean exigibles, o al tipo comercial en el caso de que se hayan obtenido préstamos conforme al artículo 8, según corresponda.

4. Un miembro cuyos derechos hayan sido suspendidos en virtud del párrafo 2 de este artículo seguirá siendo, en particular, responsable del pago de su contribución, así como del cumplimiento de cualquier otra de las obligaciones financieras que le impone el presente Convenio.

### CAPÍTULO VIII. LA RESERVA DE ESTABILIZACIÓN

#### *Artículo 27.* VOLUMEN DE LA RESERVA DE ESTABILIZACIÓN

Para la consecución de los objetivos del presente Convenio, se establecerá una Reserva de Estabilización internacional. La capacidad total de la Reserva de Estabilización será de 550.000 toneladas. Tal Reserva será el único instrumento de interven-

ción en el mercado para la estabilización de los precios establecido en el presente Convenio. La Reserva de Estabilización comprenderá:

- a) La Reserva de Estabilización normal de 400.000 toneladas, y
- b) La Reserva de Estabilización de emergencia de 150.000 toneladas.

*Artículo 28. FINANCIACIÓN DE LA RESERVA DE ESTABILIZACIÓN*

1. Los miembros se comprometen a financiar el costo total de la Reserva de Estabilización internacional de 550.000 toneladas establecida en virtud del artículo 27.

2. La financiación de la Reserva de Estabilización normal y de la Reserva de Estabilización de emergencia se repartirá por igual entre las dos categorías de miembros exportadores y miembros importadores. Las contribuciones de los miembros a la Cuenta de la Reserva de Estabilización se distribuirán en función del porcentaje de votos que tenga cada miembro en el Consejo, a reserva de lo dispuesto en los párrafos 3 y 4 de este artículo.

3. Todo miembro importador cuya participación en las importaciones netas totales, tal como figure en el cuadro que establecerá el Consejo en virtud del párrafo 4 del artículo 15, represente el 0,1% o menos de las importaciones netas totales aportará a la Cuenta de la Reserva de Estabilización la contribución siguiente:

- a) Si su participación en las importaciones netas totales es igual al 0,1%, o inferior a ese porcentaje pero superior al 0,05%, su contribución se determinará sobre la base de su participación efectiva en las importaciones netas totales;
- b) Si su participación en las importaciones netas totales es del 0,05% o menos, su contribución se determinará sobre la base de una participación del 0,05% en las importaciones netas totales.

4. Durante cualquier período en que el presente Convenio esté provisionalmente en vigor en virtud del párrafo 2 o del apartado b) del párrafo 4 del artículo 61, las obligaciones financieras de cada miembro exportador o importador en relación con la Cuenta de la Reserva de Estabilización no excederán en total de la contribución de ese miembro, calculada sobre la base del número de votos correspondiente a los porcentajes que figuren en los cuadros que establecerá el Consejo en virtud del párrafo 4 del artículo 15, de las 275.000 toneladas que corresponden en total a cada una de las dos categorías de miembros exportadores y de importadores. Las obligaciones financieras de los miembros, cuando esté provisionalmente en vigor el presente Convenio, se dividirán por igual entre las categorías de miembros exportadores y miembros importadores. En cualquier momento en que el total de las obligaciones de una categoría sea superior al de la otra, el mayor de esos dos totales se reducirá a una suma igual al menor, reduciéndose el número de votos de cada miembro de esa categoría en proporción a los votos que le correspondan con arreglo a los cuadros que establecerá el Consejo en virtud del párrafo 4 del artículo 15.

5. Los costos totales de la Reserva de Estabilización normal de 400.000 toneladas se financiarán mediante contribuciones en efectivo de los miembros a la Cuenta de la Reserva de Estabilización. En su caso, dichas contribuciones podrán ser pagadas por los organismos competentes de los miembros interesados.

6. Los costos totales de la Reserva de Estabilización de emergencia de 150.000 toneladas se financiarán mediante contribuciones de los miembros:

- a) En forma de préstamos en efectivo obtenidos de fuentes comerciales por el Consejo con el respaldo tanto de resguardos de garantía como de garantías/compromisos de los gobiernos; y/o

b) En efectivo.

En su caso, esas contribuciones podrán ser aportadas por los organismos competentes de los miembros interesados.

7. Cada miembro elegirá, según su buen criterio, entre las opciones que se ofrecen en los apartados a) o b) del párrafo 6 de este artículo, o ambas opciones; en todos los casos, las sumas en efectivo se depositarán en la Cuenta de la Reserva de Estabilización. En caso de obtenerse préstamos conforme al apartado a) del párrafo 6, el valor de los resguardos de garantía, expresado en porcentaje del valor total de la Reserva de Estabilización en ese momento, no será superior al porcentaje de votos que corresponda a esos miembros en el Consejo. Los miembros por cuya cuenta haya obtenido el Consejo préstamos en condiciones comerciales conforme al apartado a) del párrafo 6 de este artículo, asumirán la totalidad de sus respectivas responsabilidades derivadas de esos préstamos.

8. Los costos totales de la Reserva de Estabilización internacional de 550.000 toneladas se sufragarán con cargo a la Cuenta de la Reserva de Estabilización. Dichos costos incluirán todos los gastos relacionados con la adquisición y el funcionamiento de la Reserva de Estabilización internacional de 550.000 toneladas. En el caso de que el costo estimado que se indica en el anexo C del presente Convenio no baste para cubrir íntegramente el costo total de adquisición y funcionamiento de la Reserva de Estabilización, el Consejo se reunirá y tomará las disposiciones necesarias para requerir el pago de las contribuciones que se precisen para cubrir esos costos en función de los porcentajes de votos.

*Artículo 29. PAGO DE LAS CONTRIBUCIONES A LA CUENTA DE LA RESERVA DE ESTABILIZACIÓN*

1. Se hará una contribución inicial en efectivo a la Cuenta de la Reserva de Estabilización por un equivalente de 70 millones de ringgits de Malasia. Esta contribución se distribuirá entre todos los miembros en función del porcentaje de votos que corresponda a cada uno, tomando en consideración lo dispuesto en el párrafo 3 del artículo 28. La contribución se pedirá tan pronto como todos los miembros hayan comunicado al Director Ejecutivo que están en condiciones de hacer frente a los requerimientos financieros, en el plazo de 18 meses contado a partir de la fecha de entrada en vigor provisional del presente Convenio. Estas contribuciones iniciales serán exigibles 45 días después de que el Director Ejecutivo las pida.

2. El Director Ejecutivo podrá en todo momento pedir que se hagan contribuciones, siempre que el Gerente de la Reserva de Estabilización haya certificado que la Cuenta de la Reserva de Estabilización puede necesitar esos fondos en los cuatro meses siguientes.

3. Cuando se pida que se hagan contribuciones, los miembros deberán pagarlas dentro de los 30 días siguientes a la fecha en que se haya hecho la notificación. Si lo solicitan uno o más miembros que tengan 200 votos en el Consejo, éste celebrará una reunión extraordinaria y podrá modificar o desaprobado la petición de contribuciones sobre la base de una evaluación de la necesidad de fondos para apoyar las operaciones de la Reserva de Estabilización en los próximos tres meses. Si el Consejo no puede llegar a una decisión, los miembros deberán pagar las contribuciones pedidas de conformidad con la decisión del Director Ejecutivo.

4. Las contribuciones que se pidan para la Reserva de Estabilización normal y para la Reserva de Estabilización de emergencia se valorarán al precio de activación inferior vigente en el momento en que se pidan esas contribuciones.



5. La petición de contribuciones a la Reserva de Estabilización de emergencia se efectuará en la forma siguiente:

- a) En la revisión correspondiente a las 300.000 toneladas dispuesta en el artículo 32, el Consejo deberá:
  - i) Recibir de cada miembro una declaración relativa a la forma en que financiará su contribución a la Reserva de Estabilización de emergencia en cumplimiento del artículo 28; y
  - ii) Adoptar todas las disposiciones financieras y de otra índole que puedan ser necesarias para la pronta puesta en funcionamiento de la Reserva de Estabilización de emergencia, inclusive la petición de fondos en caso necesario;
- b) En la revisión correspondiente a las 400.000 toneladas dispuesta en el artículo 32, el Consejo se asegurará de que:
  - i) Todos los miembros han proporcionado medios para financiar la parte que les corresponda de la Reserva de Estabilización de emergencia; y
  - ii) Se ha decidido utilizar la Reserva de Estabilización de emergencia y ésta está totalmente lista para entrar en funcionamiento de conformidad con las disposiciones del artículo 31.

#### *Artículo 30. ESCALA DE PRECIOS*

1. Para las operaciones de la Reserva de Estabilización, se establecerán:

- a) Un precio de referencia;
- b) Un precio de intervención inferior;
- c) Un precio de intervención superior;
- d) Un precio de activación inferior;
- e) Un precio de activación superior;
- f) Un precio indicativo inferior; y
- g) Un precio indicativo superior.

2. En el momento de la entrada en vigor del presente Convenio, el precio de referencia se fijará inicialmente en 210 centavos de Malasia/Singapur por kilo. Ese precio se examinará y revisará conforme a lo dispuesto en la sección A del artículo 32.

3. Habrá un precio de intervención superior y un precio de intervención inferior que serán iguales, respectivamente, al precio de referencia  $\pm 15\%$ , a menos que el Consejo, por votación especial, decida otra cosa.

4. Habrá un precio de activación superior y un precio de activación inferior que serán iguales, respectivamente, al precio de referencia  $\pm 20\%$ , a menos que el Consejo, por votación especial, decida otra cosa.

5. Los precios calculados con arreglo a los párrafos 3 y 4 de este artículo se redondearán al centavo más próximo.

6. Excepto en los casos en que el presente Convenio disponga otra cosa, el precio indicativo inferior será de 150 centavos de Malasia/Singapur por kilo, y el precio indicativo superior será de 270 centavos de Malasia/Singapur por kilo, durante los 30 primeros meses después de la entrada en vigor del presente Convenio.

#### *Artículo 31. FUNCIONAMIENTO DE LA RESERVA DE ESTABILIZACIÓN*

1. Si, en relación con la escala de precios establecida en el artículo 30, o revisada posteriormente conforme a las disposiciones de los artículos 32 y 40, el precio indicador del mercado establecido en el artículo 33 es:

- a) Igual o superior al precio de activación superior, el Gerente de la Reserva de Estabilización defenderá el precio de activación superior poniendo en venta caucho natural hasta que el precio indicador del mercado descienda por debajo del precio de activación superior;
- b) Superior al precio de intervención superior, el Gerente de la Reserva de Estabilización podrá vender caucho natural para defender el precio de activación superior;
- c) Igual al precio de intervención superior o al precio de intervención inferior, o está comprendido entre ambos, el Gerente de la Reserva de Estabilización no comprará ni venderá caucho natural, salvo para cumplir sus obligaciones en lo que se refiere a la rotación conforme al artículo 36;
- d) Inferior al precio de intervención inferior, el Gerente de la Reserva de Estabilización podrá comprar caucho natural para defender el precio de activación inferior;
- e) Igual o inferior al precio de activación inferior, el Gerente de la Reserva de Estabilización defenderá el precio de activación inferior ofreciendo comprar caucho natural hasta que el precio indicador del mercado suba por encima del precio de activación inferior.

2. Cuando el volumen de las ventas o las compras de la Reserva de Estabilización llegue al nivel de 400.000 toneladas, el Consejo decidirá, por votación especial, si pone en funcionamiento la Reserva de Estabilización de emergencia:

- a) Al precio de activación inferior o superior; o
- b) A cualquier precio comprendido entre el precio de activación inferior y el precio indicativo inferior o entre el precio de activación superior y el precio indicativo superior.

3. A menos que el Consejo, por votación especial, decida otra cosa conforme al párrafo 2 de este artículo, el Gerente de la Reserva de Estabilización utilizará la Reserva de Estabilización de emergencia para defender el precio indicativo inferior poniendo en funcionamiento la Reserva de Estabilización de emergencia cuando el precio indicador del mercado esté situado a un nivel medio entre el precio indicativo inferior y el precio de activación inferior, y para defender el precio indicativo superior poniendo en funcionamiento la Reserva de Estabilización de emergencia cuando el precio indicador del mercado esté situado a un nivel medio entre el precio indicativo superior y el precio de activación superior.

4. Se utilizarán plenamente todos los recursos de la Reserva de Estabilización, con inclusión de la Reserva de Estabilización normal y la Reserva de Estabilización de emergencia, para evitar que el precio indicador del mercado descienda por debajo del precio indicativo inferior o suba por encima del precio indicativo superior.

5. El Gerente de la Reserva de Estabilización efectuará las compras y las ventas en mercados comerciales establecidos a los precios corrientes, y todas sus transacciones tendrán por objeto caucho físico para su entrega en un plazo no superior a tres meses civiles.

6. Para facilitar el funcionamiento de la Reserva de Estabilización, el Consejo establecerá oficinas locales y servicios de la oficina del Gerente de la Reserva de Estabilización, en los casos en que sean necesarios, en los mercados de caucho establecidos y en los lugares de ubicación de los almacenes aprobados.

7. El Gerente de la Reserva de Estabilización preparará un informe mensual sobre las transacciones de la Reserva de Estabilización y sobre la situación financiera

de la Cuenta de la Reserva de Estabilización. El informe correspondiente a un mes determinado se pondrá a disposición de los miembros 60 días después del final de ese mes.

8. La información sobre las transacciones de la Reserva de Estabilización comprenderá las cantidades, los precios, los tipos, las calidades y los mercados de todas las operaciones de la Reserva de Estabilización, incluidas las operaciones de rotación de existencias efectuadas. La información sobre la situación financiera de la Cuenta de la Reserva de Estabilización comprenderá también los tipos de interés y las condiciones y modalidades de los depósitos y los préstamos, las monedas utilizadas en las operaciones y otra información pertinente sobre las cuestiones a que se refiere el párrafo 2 del artículo 22.

#### *Artículo 32. EXAMEN Y REVISIÓN DE LA ESCALA DE PRECIOS*

##### *A. Precio de referencia*

1. El examen y la revisión del precio de referencia se basarán en las tendencias del mercado y/o en los cambios netos de la Reserva de Estabilización, con sujeción a las disposiciones de esta sección del presente artículo. El Consejo examinará el precio de referencia cada 18 meses después de la entrada en vigor del presente Convenio:

- a)* Si el promedio de los precios indicadores diarios del mercado durante el período de seis meses que preceda a un examen es igual al precio de intervención superior o al precio de intervención inferior, o está comprendido entre ambos, no se efectuará ninguna revisión del precio de referencia;
- b)* Si el promedio de los precios indicadores diarios del mercado durante el período de seis meses que preceda a un examen es inferior al precio de intervención inferior, el precio de referencia se revisará automáticamente a la baja en un 5% de su nivel en el momento del examen, a menos que el Consejo, por votación especial, decida aplicar un porcentaje diferente de ajuste a la baja del precio de referencia;
- c)* Si el promedio de los precios indicadores diarios del mercado durante el período de seis meses que preceda a un examen es superior al precio de intervención superior, el precio de referencia se revisará automáticamente al alza en un 5% de su nivel en el momento del examen, a menos que el Consejo, por votación especial, decida aplicar un porcentaje diferente de ajuste al alza del precio de referencia.

2. Cuando se produzca un cambio neto de 100.000 toneladas en la Reserva de Estabilización desde la última evaluación efectuada conforme a este párrafo o desde la entrada en vigor del presente Convenio, el Director Ejecutivo convocará una reunión extraordinaria del Consejo para evaluar la situación. El Consejo podrá decidir, por votación especial, adoptar las medidas oportunas, que podrán incluir:

- a)* La suspensión de las operaciones de la Reserva de Estabilización;
- b)* Un cambio en el ritmo de las compras o ventas de la Reserva de Estabilización; y
- c)* La revisión del precio de referencia.

3. Si las compras o ventas netas efectuadas por la Reserva de Estabilización desde *a)* la entrada en vigor del presente Convenio, *b)* la última revisión efectuada conforme a este párrafo, o *c)* la última revisión efectuada conforme al párrafo 2 de este artículo, si esta última es más reciente, ascienden a 300.000 toneladas, el precio de referencia se aumentará o reducirá, respectivamente, en un 3% de su nivel co-

riente, a menos que el Consejo, por votación especial, decida reducirlo o aumentarlo, respectivamente, en un porcentaje distinto.

4. Ningún ajuste del precio de referencia será, por motivo alguno, tal que lleve a los precios de activación más allá del precio indicativo inferior o del precio indicativo superior.

#### B. *Precios indicativos*

5. El Consejo podrá, por votación especial, revisar los precios indicativos inferior y superior en los exámenes dispuestos en esta sección del presente artículo.

6. El Consejo se asegurará de que toda revisión de los precios indicativos que se efectúe sea compatible con la evolución de las tendencias y condiciones del mercado. A este respecto, el Consejo tomará en consideración la tendencia de los precios, el consumo, la oferta, los costos de producción y las existencias de caucho natural, así como la cantidad de caucho natural en poder de la Reserva de Estabilización y la situación financiera de la Cuenta de la Reserva de Estabilización.

7. Los precios indicativos inferior y superior se examinarán:

- a) Cada 30 meses después de la entrada en vigor del presente Convenio;
- b) En circunstancias excepcionales, a petición de un miembro o varios miembros que tengan 200 o más votos en el Consejo; y
- c) Cuando el precio de referencia haya sido revisado i) a la baja desde la última revisión del precio indicativo inferior o desde la entrada en vigor del presente Convenio, o ii) al alza desde la última revisión del precio indicativo superior o desde la entrada en vigor del presente Convenio, al menos en un 3% conforme al párrafo 3 de este artículo y al menos en un 5% conforme al párrafo 1 de este artículo, o al menos en esa proporción conforme a los párrafos 1, 2 y/o 3 de este artículo, a condición de que el promedio del precio indicador diario del mercado durante los 60 días que sigan a la última revisión del precio de referencia sea inferior al precio de intervención inferior o superior al precio de intervención superior, respectivamente.

8. Sin perjuicio de lo dispuesto en los párrafos 5, 6 y 7 de este artículo, no se efectuará ninguna revisión al alza del precio indicativo inferior o superior si el promedio de los precios indicadores diarios del mercado durante el período de seis meses que preceda a un examen de la escala de precios conforme a este artículo es inferior al precio de referencia. Análogamente, no se efectuará ninguna revisión a la baja del precio indicativo inferior o superior si el promedio de los precios indicadores diarios del mercado durante el período de seis meses que preceda a un examen de la escala de precios conforme a este artículo es superior al precio de referencia.

#### *Artículo 33. PRECIO INDICADOR DEL MERCADO*

1. Se establecerá un precio indicador diario del mercado que será un promedio compuesto ponderado — representativo del mercado del caucho natural — de los precios diarios oficiales del mes en curso en los mercados de Kuala Lumpur, Londres, Nueva York y Singapur. Inicialmente, el precio indicador diario del mercado comprenderá las calidades RSS 1, RSS 3 y TSR 20, con igual ponderación. Todas las cotizaciones se convertirán en precios f.o.b. en puertos malasios/puerto de Singapur, expresados en la moneda de Malasia/Singapur.

2. Los coeficientes de ponderación de la composición por tipos/calidades y el método de cálculo del precio indicador diario del mercado serán examinados y

podrán ser revisados por el Consejo, por votación especial, a fin de asegurar que ese precio sea representativo del mercado del caucho natural.

3. Se considerará que el precio indicador del mercado es superior, igual o inferior a los niveles de precios especificados en el presente Convenio si el promedio de los precios indicadores diarios del mercado durante los cinco últimos días de mercado es superior, igual o inferior a dichos niveles de precios.

#### *Artículo 34. COMPOSICIÓN DE LA RESERVA DE ESTABILIZACIÓN*

1. En la primera reunión que celebre después de la entrada en vigor del presente Convenio, el Consejo designará los tipos y calidades normalizados internacionalmente reconocidos de planchas nervadas ahumadas y de cauchos de determinadas especificaciones técnicas para su inclusión en la Reserva de Estabilización, en el entendimiento de que habrán de cumplirse los criterios siguientes:

- a) Los tipos y calidades inferiores de caucho natural que podrán incluirse en la Reserva de Estabilización serán el RSS 3 y el TSR 20; y
- b) Se designarán todos los tipos y calidades autorizados conforme al apartado a) de este párrafo que hayan representado al menos el 3% del comercio internacional de caucho natural durante el anterior año civil.

2. El Consejo podrá, por votación especial, modificar estos criterios y/o los tipos/calidades seleccionados, si ello es necesario para lograr que la composición de la Reserva de Estabilización refleje la evolución de la situación del mercado, que se alcancen los objetivos de estabilización del presente Convenio y que se mantenga un alto nivel de calidad comercial de las existencias de la Reserva.

3. El Gerente de la Reserva de Estabilización deberá procurar que la composición de ésta refleje la estructura de las exportaciones/importaciones de caucho natural y contribuya al mismo tiempo a la consecución de los objetivos de estabilización del presente Convenio.

4. El Consejo podrá, por votación especial, encargar al Gerente de la Reserva de Estabilización que modifique la composición de la Reserva de Estabilización si el objetivo de la estabilización de los precios así lo exige.

#### *Artículo 35. UBICACIÓN DE LAS EXISTENCIAS DE LA RESERVA DE ESTABILIZACIÓN*

1. La ubicación de las existencias de la Reserva de Estabilización deberá asegurar que las operaciones comerciales sean económicas y eficientes. Conforme a este principio, las existencias de la Reserva estarán ubicadas en el territorio tanto de los miembros exportadores como de los miembros importadores. La distribución de las existencias de la Reserva entre los miembros se efectuará de modo que se alcancen los objetivos de estabilización del presente Convenio y, al propio tiempo, se reduzcan al mínimo los costos.

2. A fin de mantener altos niveles de calidad comercial, las existencias de la Reserva deberán conservarse únicamente en almacenes aprobados conforme a los criterios que establezca el Consejo.

3. Después de la entrada en vigor del presente Convenio, el Consejo establecerá y aprobará una lista de almacenes, así como las disposiciones necesarias para su utilización. El Consejo revisará periódicamente esa lista.

4. El Consejo examinará también periódicamente la ubicación de las existencias de la Reserva y podrá, por votación especial, encargar al Gerente de la Reserva de Estabilización que cambie la ubicación de las existencias de la Reserva con objeto de asegurar que las operaciones comerciales sean económicas y eficientes.

*Artículo 36. ROTACIÓN DE LAS EXISTENCIAS DE LA RESERVA DE ESTABILIZACIÓN*

El Gerente de la Reserva de Estabilización cuidará de que todas las existencias de la Reserva se compren y mantengan a un alto nivel de calidad comercial. Se ocupará de la rotación del caucho natural almacenado en la Reserva de Estabilización cuando ello sea necesario para asegurar tal nivel, teniendo debidamente en cuenta el costo de esa rotación y sus repercusiones sobre la estabilidad del mercado. Los gastos de la rotación se cargarán a la Cuenta de la Reserva de Estabilización.

*Artículo 37. RESTRICCIÓN O SUSPENSIÓN DE LAS OPERACIONES DE LA RESERVA DE ESTABILIZACIÓN*

1. No obstante lo dispuesto en el artículo 31, el Consejo, si se halla reunido, podrá, por votación especial, restringir o suspender las operaciones de la Reserva de Estabilización si, en su opinión, el cumplimiento de las obligaciones impuestas al Gerente de la Reserva de Estabilización en virtud de ese artículo no llevará a la consecución de los objetivos del presente Convenio.

2. Cuando el Consejo no se halle reunido, el Director Ejecutivo podrá, previa consulta con el Presidente, restringir o suspender las operaciones de la Reserva de Estabilización si, en su opinión, el cumplimiento de las obligaciones impuestas al Gerente de la Reserva de Estabilización en virtud del artículo 31 no llevará a la consecución de los objetivos del presente Convenio.

3. Inmediatamente después de adoptarse la decisión de restringir o suspender las operaciones de la Reserva de Estabilización conforme a lo dispuesto en el párrafo 2 de este artículo, el Director Ejecutivo convocará una reunión del Consejo a fin de examinar tal decisión. No obstante lo dispuesto en el párrafo 4 del artículo 14, el Consejo se reunirá dentro de los siete días siguientes a la fecha de la restricción o suspensión y confirmará o anulará, por votación especial, tal restricción o suspensión. Si el Consejo no puede llegar a una decisión en esa reunión, se reanudarán las operaciones de la Reserva de Estabilización sin que se aplique ninguna de las restricciones impuestas en virtud de este artículo.

*Artículo 38. SANCIONES RELATIVAS A LAS CONTRIBUCIONES A LA CUENTA DE LA RESERVA DE ESTABILIZACIÓN*

1. Si un miembro no ha cumplido su obligación de contribuir a la Cuenta de la Reserva de Estabilización para la fecha en que sea exigible tal contribución, se le considerará atrasado en el pago. El miembro que esté atrasado en el pago durante 60 o más días no será considerado como miembro a efectos de las votaciones sobre las materias a que se refiere el párrafo 2 de este artículo.

2. Se suspenderán los derechos de voto y otros derechos en el Consejo del miembro que esté atrasado en el pago durante 60 o más días conforme al párrafo 1 de este artículo, a menos que el Consejo, por votación especial, decida otra cosa.

3. Un miembro atrasado en el pago deberá abonar intereses, al tipo preferente del país huésped, a partir del día en que sean exigibles los pagos atrasados a menos que éstos se cubran mediante préstamos obtenidos por el Consejo en aplicación del artículo 8 en cuyo caso ese miembro deberá abonar los intereses de esos préstamos. Los demás miembros importadores y exportadores podrán cubrir el importe de los pagos atrasados con carácter voluntario.

4. Cuando se haya subsanado el incumplimiento a satisfacción del Consejo, se restablecerán los derechos de voto y otros derechos del miembro atrasado en el pago

durante 60 o más días. Si los pagos atrasados han sido satisfechos por otros miembros, se reembolsará íntegramente a esos miembros.

*Artículo 39.* AJUSTES DE LAS CONTRIBUCIONES A LA CUENTA DE LA RESERVA DE ESTABILIZACIÓN

1. Cuando los votos se redistribuyan en la primera reunión de cada ejercicio económico, el Consejo efectuará el ajuste necesario de la contribución de cada miembro a la Cuenta de la Reserva de Estabilización de conformidad con las disposiciones de este artículo. Con tal fin, el Director Ejecutivo determinará:

- a) La contribución neta de cada miembro, deduciendo los reembolsos de contribuciones a ese miembro, efectuados conforme al párrafo 2 de este artículo, de la suma de todas las contribuciones hechas por ese miembro desde la entrada en vigor del presente Convenio;
- b) Las contribuciones netas totales, sumando las contribuciones netas de todos los miembros; y
- c) La contribución neta revisada de cada miembro, distribuyendo las contribuciones netas totales entre los miembros sobre la base de su respectiva participación revisada en el total de los votos en el Consejo conforme al artículo 15, con sujeción a lo dispuesto en el párrafo 3 del artículo 28; quedando entendido que el porcentaje de votos de cada miembro se calculará, a los efectos de este artículo, sin tener en cuenta la suspensión de los derechos de voto de cualquier miembro ni cualquier redistribución de votos a que dé lugar esa suspensión.

Cuando la contribución neta de un miembro sea superior a su contribución neta revisada, se le reembolsará la diferencia con cargo a la Cuenta de la Reserva de Estabilización. Cuando la contribución neta revisada de un miembro sea superior a su contribución neta, ese miembro abonará la diferencia a la Cuenta de la Reserva de Estabilización.

2. Si el Consejo, teniendo en cuenta lo dispuesto en los párrafos 2 y 3 del artículo 29, decide que las contribuciones netas son superiores a los fondos requeridos para apoyar las operaciones de la Reserva de Estabilización en los cuatro meses siguientes, el Consejo reembolsará ese excedente de contribuciones netas menos las contribuciones iniciales, salvo que decida, por votación especial, no reembolsar ese excedente o reembolsar una cantidad menor. La parte que corresponda a cada miembro de la suma reembolsada será proporcional a su contribución neta en efectivo.

3. A petición de un miembro, el reembolso a que tenga derecho podrá dejarse en la Cuenta de la Reserva de Estabilización. Si un miembro pide que la suma que deba reembolsársele se deje en la Cuenta de la Reserva de Estabilización, esa suma le será deducida de cualquier contribución adicional que se le pida conforme al artículo 29.

4. El Director Ejecutivo notificará inmediatamente a los miembros todo pago o reembolso que resulte de ajustes efectuados de conformidad con los párrafos 1 y 2 de este artículo. Esos pagos de los miembros, o reembolsos a los miembros, se efectuarán en un plazo de 60 días contado a partir de la fecha en que el Director Ejecutivo haga dicha notificación.

5. En caso de que la suma en efectivo existente en la Cuenta de la Reserva de Estabilización después de reembolsados los préstamos, si los hubiera, fuese superior al valor de las contribuciones netas totales pagadas por los miembros, ese excedente se distribuirá a la terminación del presente Convenio.

*Artículo 40.* LA RESERVA DE ESTABILIZACIÓN Y LAS MODIFICACIONES DE LOS TIPOS DE CAMBIO

1. Si el tipo de cambio entre el ringgit de Malasia/dólar de Singapur y las monedas de los principales miembros exportadores e importadores de caucho natural se modifica de modo que tenga repercusiones importantes en las operaciones de la Reserva de Estabilización, el Director Ejecutivo convocará, conforme al artículo 37, o los miembros podrán convocar, conforme al artículo 14, una reunión extraordinaria del Consejo. Este se reunirá en el plazo de diez días para confirmar o anular las medidas que haya adoptado el Director Ejecutivo conforme al artículo 37, y podrá adoptar, por votación especial, medidas apropiadas, incluida la posibilidad de revisar la escala de precios, con arreglo a los principios enunciados en la primera frase de los párrafos 1 y 6 del artículo 32.

2. El Consejo establecerá, por votación especial, un procedimiento para determinar si se ha producido una modificación importante de las paridades de aquellas monedas, con el único propósito de asegurar que el Consejo sea convocado a tiempo.

3. Cuando exista una diferencia tal entre el ringgit de Malasia y el dólar de Singapur que tenga repercusiones importantes en las operaciones de la Reserva de Estabilización, el Consejo se reunirá para examinar la situación y podrá considerar la posibilidad de adoptar una sola moneda.

*Artículo 41.* PROCEDIMIENTOS PARA LA LIQUIDACIÓN DE LA CUENTA DE LA RESERVA DE ESTABILIZACIÓN

1. A la terminación del presente Convenio, el Gerente de la Reserva de Estabilización calculará los gastos totales de liquidar o transferir a un nuevo convenio internacional del caucho natural el activo de la Cuenta de la Reserva de Estabilización conforme a las disposiciones de este artículo, y reservará esa cantidad en una cuenta separada. Si el saldo es insuficiente, el Gerente de la Reserva de Estabilización venderá una cantidad suficiente del caucho natural que haya en la Reserva de Estabilización para obtener la suma adicional necesaria.

2. La parte de cada miembro en la Cuenta de la Reserva de Estabilización se calculará del modo siguiente:

- a) El valor de la Reserva de Estabilización será el valor de la cantidad total de caucho natural de cada tipo/calidad que haya en la Reserva, calculado al más bajo de los precios corrientes de los respectivos tipos/calidades en los mercados a que se hace referencia en el artículo 33 durante los 30 días hábiles anteriores a la fecha de terminación del presente Convenio;
- b) El valor de la Cuenta de la Reserva de Estabilización será el valor de la Reserva de Estabilización más el efectivo que haya en la Cuenta de la Reserva de Estabilización en la fecha de terminación del presente Convenio, menos la cantidad reservada conforme al párrafo 1 de este artículo;
- c) La contribución neta de cada miembro será la suma de sus contribuciones durante la vigencia del presente Convenio menos todos los reembolsos efectuados conforme al artículo 39;
- d) Si el valor de la Cuenta de la Reserva de Estabilización es superior o inferior a las contribuciones netas totales, el excedente o el déficit, respectivamente, se distribuirá entre los miembros en proporción a la contribución neta ponderada según el tiempo que corresponda a cada miembro en virtud del presente Convenio;
- e) La parte que corresponda a cada miembro en la Cuenta de la Reserva de Estabilización comprenderá su contribución neta, reducida o aumentada en la parte que



le corresponda en los déficit o excedentes de la Cuenta de la Reserva de Estabilización, y reducida, en su caso, en la parte que le corresponda en las obligaciones relacionadas con los préstamos pendientes obtenidos por el Consejo en su nombre.

3. Si el presente Convenio va a ser reemplazado inmediatamente por un nuevo convenio internacional del caucho natural, el Consejo adoptará, por votación especial, procedimientos que aseguren la transmisión eficaz al nuevo convenio, a tenor de lo que éste disponga, de las partes que correspondan en la Cuenta de la Reserva de Estabilización a los miembros que tengan la intención de participar en el nuevo convenio. Todo miembro que no desee participar en el nuevo convenio tendrá derecho a que se le pague su parte:

- a) Con cargo al efectivo disponible, y en el plazo de dos meses, en proporción al porcentaje que le corresponda de las contribuciones netas totales a la Cuenta de la Reserva de Estabilización; y
- b) Con cargo al producto neto de la liquidación de las existencias de la Reserva, mediante su venta ordenada o mediante su transferencia al nuevo convenio internacional del caucho natural a los precios corrientes del mercado, la cual deberá quedar terminada en el plazo de 12 meses;

a menos que el Consejo decida, por votación especial, aumentar los pagos prescritos en el apartado a) de este párrafo.

4. Si el presente Convenio se da por terminado sin que haya sido sustituido por un nuevo convenio internacional del caucho natural que disponga la creación de una reserva de estabilización, el Consejo adoptará, por votación especial, los procedimientos por los que se regirá la liquidación ordenada de la Reserva de Estabilización en el plazo máximo especificado en el párrafo 7 del artículo 67, con las siguientes salvedades:

- a) No se efectuarán más compras de caucho natural;
- b) La Organización no realizará ningún otro gasto, excepto los que sean necesarios para liquidar la Reserva de Estabilización.

5. Sin perjuicio de que un miembro prefiera recibir caucho natural acogién-dose a lo dispuesto en el párrafo 6 de este artículo, todo el efectivo que haya en la Cuenta de la Reserva de Estabilización será distribuido inmediatamente entre los miembros en proporción a la parte correspondiente a cada uno de ellos, calculada conforme a lo dispuesto en el párrafo 2 de este artículo.

6. Todo miembro podrá optar por recibir en caucho natural, con sujeción a los procedimientos que establezca el Consejo, la totalidad o una parte del pago en efectivo a que tenga derecho por concepto de la parte que le corresponda en el activo de la Cuenta de la Reserva de Estabilización.

7. El Consejo adoptará los procedimientos apropiados para el ajuste y pago de las partes de los miembros en la Cuenta de la Reserva de Estabilización. Dicho ajuste se hará a fin de tener en cuenta:

- a) Toda posible diferencia entre el precio del caucho natural especificado en el apartado a) del párrafo 2 de este artículo y los precios a los que se venda una parte o la totalidad de la Reserva de Estabilización conforme a los procedimientos establecidos para la liquidación de la Reserva de Estabilización; y
- b) La diferencia entre los gastos de liquidación estimados y los gastos efectivamente realizados.

8. El Consejo se reunirá dentro de los 30 días siguientes a la última transacción de la Cuenta de la Reserva de Estabilización para proceder a la liquidación definitiva de las cuentas entre los miembros en los 30 días siguientes.

#### CAPÍTULO IX. RELACIÓN CON EL FONDO COMÚN

##### *Artículo 42. RELACIÓN CON EL FONDO COMÚN*

Cuando el Fondo Común sea operacional, el Consejo aprovechará plenamente las facilidades que ofrece dicho Fondo Común, conforme a los principios en él establecidos. Para ello, el Consejo negociará con el Fondo Común condiciones y modalidades mutuamente aceptables para la firma con el Fondo Común de un acuerdo de participación.

#### CAPÍTULO X. MEDIDAS RELATIVAS A LOS SUMINISTROS

##### *Artículo 43. DISPONIBILIDAD DE LOS SUMINISTROS*

1. Los miembros exportadores en toda la medida de lo posible se comprometen a seguir políticas y ejecutar programas que aseguren a los consumidores la continuidad de los suministros de caucho natural.

2. Los miembros exportadores seguirán tratando de mejorar la calidad del caucho natural y de lograr la uniformidad en la especificación de las calidades y en la presentación del caucho natural, en consonancia con el progreso tecnológico y la evolución del mercado.

3. En el caso de una posible escasez de caucho natural, el Consejo podrá hacer recomendaciones a los miembros interesados sobre las medidas apropiadas que se podrían tomar para asegurar el aumento más rápido posible de los suministros de caucho natural.

##### *Artículo 44. OTRAS MEDIDAS*

1. Con miras a la consecución de los objetivos del presente Convenio, el Consejo determinará y propondrá medidas y técnicas apropiadas para fomentar el desarrollo de la economía del caucho natural por los miembros productores mediante la ampliación y la mejora de la producción, la productividad y la comercialización, con lo cual será posible aumentar los ingresos de exportación de los miembros productores y mejorar, al mismo tiempo, la fiabilidad de los suministros.

2. Con tal fin, el Comité de Otras Medidas realizará análisis económicos y técnicos para determinar:

- a) Programas y proyectos de investigación y desarrollo relativos al caucho natural que puedan beneficiar a los miembros exportadores e importadores, inclusive la investigación científica en sectores específicos;
- b) Programas y proyectos que permitan mejorar la productividad de la industria del caucho natural;
- c) Medios de mejorar la calidad de los suministros de caucho natural y de lograr la uniformidad en la especificación de las calidades y en la presentación del caucho natural; y
- d) Métodos para mejorar la elaboración, la comercialización y la distribución del caucho natural en bruto.

3. El Consejo examinará las consecuencias financieras de tales medidas y técnicas y tratará de promover y facilitar la obtención de recursos financieros sufi-

cientes, cuando proceda, de fuentes tales como las instituciones financieras internacionales y la Segunda Cuenta del Fondo Común cuando se establezca.

4. El Consejo podrá hacer recomendaciones, cuando proceda, a los miembros, a las instituciones internacionales y a otras organizaciones para promover la aplicación de las medidas específicas a que se refiere este artículo.

5. El Comité de Otras Medidas estudiará periódicamente los progresos hechos en la aplicación de las medidas que el Consejo decida promover y recomendar, e informará a ese respecto al Consejo.

#### CAPÍTULO XI. CONSULTAS SOBRE LAS POLÍTICAS NACIONALES

##### *Artículo 45. CONSULTAS*

El Consejo celebrará consultas, a petición de cualquier miembro, sobre las políticas seguidas por los Gobiernos en relación con el caucho natural que afecten directamente a la oferta o a la demanda. El Consejo podrá someter sus recomendaciones a los miembros para que las examinen.

#### CAPÍTULO XII. ESTADÍSTICAS, ESTUDIOS E INFORMACIÓN

##### *Artículo 46. ESTADÍSTICAS E INFORMACIÓN*

1. El Consejo reunirá, sistematizará y, cuando sea necesario, publicará la información estadística sobre el caucho natural y las cuestiones conexas que sea necesaria para la aplicación satisfactoria del presente Convenio.

2. Los miembros proporcionarán al Consejo, sin demora y en toda la medida de lo posible, los datos de que dispongan sobre la producción, el consumo y el comercio internacional de caucho natural, por calidades específicas.

3. El Consejo podrá también pedir a los miembros que proporcionen otras informaciones, en particular sobre cuestiones conexas, que sean necesarias para la aplicación satisfactoria del presente Convenio.

4. Los miembros proporcionarán todas las estadísticas y la información arriba mencionadas dentro de un plazo razonable y en la medida en que no sea incompatible con su legislación nacional.

5. EL Consejo establecerá relaciones estrechas con las organizaciones internacionales apropiadas, en particular el Grupo Internacional de Estudio sobre el Caucho, y con las bolsas de productos básicos para contribuir a asegurar la disponibilidad de datos recientes y fiables sobre la producción, el consumo, las existencias, el comercio internacional y los precios del caucho natural y sobre otros factores que influyan en la oferta y la demanda de caucho natural.

6. El Consejo cuidará de que la información publicada no redunde en detrimento del carácter confidencial de las operaciones de personas o sociedades que produzcan, elaboren o comercialicen caucho natural o productos conexas.

##### *Artículo 47. EVALUACIÓN ANUAL, ESTIMACIONES Y ESTUDIOS*

1. El Consejo preparará y publicará una evaluación anual de la situación mundial del caucho natural y cuestiones conexas, teniendo en cuenta la información proporcionada por los miembros y por todas las organizaciones intergubernamentales e internacionales competentes.

2. El Consejo deberá también, al menos una vez cada semestre, estimar la producción, el consumo, las exportaciones y las importaciones de caucho natural de

todos los tipos y calidades para los seis meses siguientes, e informará a los miembros sobre esas estimaciones.

3. El Consejo efectuará estudios de las tendencias de la producción, el consumo, el comercio, la comercialización y los precios del caucho natural, así como de los problemas a corto y a largo plazo de la economía mundial del caucho natural, o tomará las disposiciones pertinentes para que se efectúen tales estudios.

#### *Artículo 48. EXAMEN ANUAL*

1. El Consejo examinará anualmente la aplicación del presente Convenio, teniendo en cuenta los objetivos enunciados en el artículo 1. Informará a los miembros sobre los resultados de tal examen.

2. El Consejo podrá después formular recomendaciones a los miembros y luego tomar medidas dentro de su competencia para mejorar la eficacia de la aplicación del presente Convenio.

### CAPÍTULO XIII. DISPOSICIONES DIVERSAS

#### *Artículo 49. OBLIGACIONES GENERALES DE LOS MIEMBROS*

1. Durante la vigencia del presente Convenio, los miembros cooperarán entre sí y harán todo lo posible para favorecer el logro de los objetivos del presente Convenio y no adoptarán ninguna medida que sea contraria a esos objetivos.

2. Los miembros procurarán en particular mejorar la situación de la economía del caucho natural y fomentar la producción y utilización de caucho natural, a fin de promover el crecimiento y la modernización de la economía del caucho natural en beneficio mutuo de productores y consumidores.

3. Los miembros aceptarán como obligatorias todas las decisiones que el Consejo adopte en virtud del presente Convenio y no aplicarán medidas que tengan por efecto la limitación de esas decisiones o que sean contrarias a ellas.

#### *Artículo 50. OBSTÁCULOS AL COMERCIO*

1. El Consejo, de conformidad con la evaluación anual de la situación mundial del caucho natural a que se refiere el artículo 47, determinará cualesquier obstáculos que se opongan a la expansión del comercio de caucho natural en bruto, semielaborado o modificado.

2. El Consejo, con objeto de promover los objetivos de este artículo, podrá hacer recomendaciones a los miembros para que traten de determinar, en foros internacionales apropiados, medidas prácticas y mutuamente aceptables destinadas a suprimir progresivamente esos obstáculos y, en lo posible, a eliminarlos totalmente. El Consejo examinará periódicamente los resultados de esas recomendaciones.

#### *Artículo 51. TRANSPORTES Y ESTRUCTURA DEL MERCADO DEL CAUCHO NATURAL*

El Consejo debería fomentar y facilitar la promoción de fletes razonables y equitativos y la introducción de mejoras en el sistema de transporte, con objeto de asegurar el abastecimiento regular de los mercados y de reducir el costo de los productos comercializados.

#### *Artículo 52. MEDIDAS DIFERENCIALES Y CORRECTIVAS*

Los miembros importadores en desarrollo, y los países menos adelantados que sean miembros, cuyos intereses resulten perjudicados como consecuencia de medidas

adoptadas en virtud del presente Convenio podrán pedir al Consejo que aplique medidas diferenciales y correctivas. El Consejo estudiará la posibilidad de adoptar medidas apropiadas de esa índole, conforme a los párrafos 3 y 4 de la sección III de la resolución 93 (IV) de la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo.

#### *Artículo 53.* EXENCIÓN DE OBLIGACIONES

1. Cuando ello sea necesario por circunstancias excepcionales, situaciones de emergencia o casos de fuerza mayor no previstos expresamente en el presente Convenio, el Consejo, por votación especial, podrá eximir a un miembro de una obligación impuesta por el presente Convenio si le convencen las explicaciones del miembro interesado acerca de las razones por las que no puede cumplir la obligación.

2. El Consejo, cuando conceda una exención a un miembro conforme al párrafo 1 de este artículo, indicará expresamente en qué condiciones y modalidades y por cuánto tiempo se exime al miembro de esa obligación, así como las razones por las que se otorga la exención.

#### *Artículo 54.* NORMAS JUSTAS DE TRABAJO

Los miembros declaran que se esforzarán en mantener normas de trabajo que contribuyan a mejorar el nivel de vida de los trabajadores de sus respectivas industrias del caucho natural.

### CAPÍTULO XIV. RECLAMACIONES Y CONTROVERSIAS

#### *Artículo 55.* RECLAMACIONES

1. Toda reclamación formulada contra un miembro por incumplimiento de las obligaciones que le impone el presente Convenio será sometida, a petición del miembro que la formule, al Consejo, quien, previa consulta con los miembros interesados, adoptará una decisión al respecto.

2. Toda decisión del Consejo en el sentido de que un miembro ha incumplido las obligaciones que le impone el presente Convenio especificará la naturaleza de ese incumplimiento.

3. El Consejo, siempre que, como consecuencia de una reclamación o de otro modo, llegue a la conclusión de que un miembro ha incumplido las obligaciones que le impone el presente Convenio, podrá, por votación especial y sin perjuicio de las demás medidas expresamente estipuladas en otros artículos del presente Convenio:

- a) Suspender los derechos de voto de ese miembro en el Consejo y, si lo considera necesario, suspender cualesquiera otros derechos de ese miembro, inclusive el de ocupar un cargo en el Consejo o en cualquiera de los comités establecidos en virtud del artículo 19, y el de poder ser elegido para formar parte de esos comités, hasta que haya cumplido sus obligaciones; o
- b) Adoptar medidas conforme al artículo 65, si el incumplimiento menoscaba seriamente la aplicación del presente Convenio.

#### *Artículo 56.* CONTROVERSIAS

1. Toda controversia relativa a la interpretación o aplicación del presente Convenio que no se resuelva entre los miembros que sean partes en ella será sometida, a petición de cualquiera de ellos, a la decisión del Consejo.

2. Cuando una controversia haya sido sometida al Consejo en aplicación de lo dispuesto en el párrafo 1 de este artículo, una mayoría de los miembros, siempre que reúnan al menos un tercio del número total de votos, podrá pedir al Consejo que, después de examinar la cuestión y antes de tomar una decisión, solicite el dictamen de un grupo consultivo, constituido conforme al párrafo 3 de este artículo, sobre la cuestión controvertida.

3. *a)* A menos que el Consejo, por votación especial, decida otra cosa al respecto, el grupo consultivo estará compuesto de cinco personas, como sigue:

- i) Dos personas designadas por los miembros exportadores, de las que una tendrá gran experiencia en cuestiones del tipo de la controvertida y la otra será un jurista calificado y experimentado;
- ii) Dos personas de calificaciones análogas designadas por los miembros importadores; y
- iii) Un Presidente elegido por unanimidad por las cuatro personas designadas conforme a los incisos i) y ii) de este apartado o, en caso de desacuerdo entre ellas, por el Presidente del Consejo.

*b)* Podrán formar parte del grupo consultivo nacionales de miembros y de no miembros.

*c)* Las personas designadas para formar parte del grupo consultivo actuarán a título personal y sin recibir instrucciones de ningún gobierno.

*d)* Los gastos del grupo consultivo serán sufragados por la Organización.

4. El dictamen del grupo consultivo y las razones que lo motiven serán sometidos al Consejo, el cual, después de examinar toda la información pertinente, dirimirá la controversia por votación especial.

## CAPÍTULO XV. DISPOSICIONES FINALES

### *Artículo 57. FIRMA*

El presente Convenio estará abierto en la Sede de las Naciones Unidas, desde el 2 de enero hasta el 30 de junio de 1980 inclusive, a la firma de los Gobiernos invitados a la Conferencia de las Naciones Unidas sobre el Caucho Natural, 1978.

### *Artículo 58. DEPOSITARIO*

El Secretario General de las Naciones Unidas queda designado depositario del presente Convenio.

### *Artículo 59. RATIFICACIÓN, ACEPTACIÓN Y APROBACIÓN*

1. El presente Convenio estará sujeto a la ratificación, aceptación o aprobación de los Gobiernos signatarios, conforme a sus respectivos procedimientos constitucionales o institucionales.

2. Los instrumentos de ratificación, aceptación o aprobación serán depositados en poder del depositario a más tardar el 30 de septiembre de 1980. No obstante, el Consejo podrá conceder prórrogas a los Gobiernos signatarios que no hayan podido depositar sus instrumentos en esa fecha.

3. Cada Gobierno que deposite un instrumento de ratificación, aceptación o aprobación declarará, en el momento de efectuar tal depósito, si es un miembro exportador o un miembro importador.

*Artículo 60.* NOTIFICACIÓN DE APLICACIÓN PROVISIONAL

1. Todo Gobierno signatario que tenga intención de ratificar, aceptar o aprobar el presente Convenio, o todo Gobierno para el que el Consejo haya establecido condiciones de adhesión, pero que todavía no haya podido depositar su instrumento, podrá en todo momento notificar al depositario que aplicará plenamente el presente Convenio con carácter provisional, bien cuando el Convenio entre en vigor conforme al artículo 61, bien, si ya está en vigor, en la fecha que se especifique.

2. No obstante lo dispuesto en el párrafo 1 de este artículo, todo Gobierno podrá indicar en su notificación de aplicación provisional que sólo aplicará el presente Convenio dentro de las limitaciones que le impongan sus procedimientos constitucionales y/o legislativos. No obstante, ese Gobierno deberá cumplir todas las obligaciones financieras que le incumban en relación con la Cuenta Administrativa. La participación provisional de todo Gobierno que haga la mencionada notificación no durará más de 18 meses contados a partir de la entrada en vigor provisional del presente Convenio. En caso de que, dentro de ese periodo de 18 meses, sea necesario solicitar nuevos fondos para la Cuenta de la Reserva de Estabilización, el Consejo decidirá cuál es la situación de los Gobiernos que en virtud del presente párrafo apliquen provisionalmente el Convenio.

*Artículo 61.* ENTRADA EN VIGOR

1. El presente Convenio entrará definitivamente en vigor el 1º de octubre de 1980 o en cualquier otra fecha ulterior si para esa fecha los Gobiernos que han depositado sus instrumentos de ratificación, aceptación, aprobación o adhesión, o han asumido la totalidad de las obligaciones financieras que impone el presente Convenio representan al menos el 80% de las exportaciones netas indicadas en el anexo A del presente Convenio y el 80% de las importaciones netas indicadas en el anexo B del presente Convenio.

2. El presente Convenio entrará provisionalmente en vigor el 1º de octubre de 1980, o en cualquier otra fecha ulterior, dentro de un plazo de dos años, si para esa fecha los Gobiernos que han depositado sus instrumentos de ratificación, aceptación o aprobación, o han notificado al depositario, conforme al artículo 60, que aplicarán provisionalmente el presente Convenio, representan al menos el 65% de las exportaciones netas indicadas en el anexo A del presente Convenio y el 65% de las importaciones netas indicadas en el anexo B del presente Convenio. El Convenio permanecerá provisionalmente en vigor durante un periodo máximo de 18 meses, a menos que entre definitivamente en vigor conforme al párrafo 1 de este artículo o que el Consejo, conforme al párrafo 4 de este artículo, decida otra cosa.

3. Si, dentro del plazo de dos años contados a partir del 1º de octubre de 1980, el presente Convenio no entra provisionalmente en vigor conforme al párrafo 2 de este artículo, el Secretario General de las Naciones Unidas invitará, tan pronto como lo estime posible después de esa fecha, a los Gobiernos que hayan depositado instrumentos de ratificación, aceptación, aprobación o adhesión, o que le hayan notificado que aplicarán provisionalmente el presente Convenio, así como a todos los demás Gobiernos que participaron en la Conferencia de las Naciones Unidas sobre el Caucho Natural, 1978, a reunirse con objeto de recomendar si los Gobiernos que estén en situación de hacerlo deben o no tomar las medidas necesarias para poner provisional o definitivamente en vigor entre ellos el presente Convenio en todo o en parte. Si en dicha reunión no se llega a ninguna conclusión, el Secretario General podrá convocar las reuniones ulteriores que considere apropiadas.

4. Si en el plazo de 18 meses civiles contado a partir de la entrada en vigor provisional del presente Convenio conforme al párrafo 2 de este artículo no se han cumplido los requisitos para la entrada en vigor definitiva del Convenio estipulados en el párrafo 1 de este artículo, el Secretario General de las Naciones Unidas invitará, tan pronto como lo estime posible, pero en todo caso antes de transcurrido el citado plazo de 18 meses, a los Gobiernos que hayan depositado instrumentos de ratificación, aceptación, aprobación o adhesión, o que le hayan notificado que aplicarán provisionalmente el presente Convenio, así como a todos los demás Gobiernos que participaron en la Conferencia de las Naciones Unidas sobre el Caucho Natural, 1978, a reunirse para examinar la cuestión del futuro del presente Convenio. Teniendo en cuenta las recomendaciones de la reunión convocada por el Secretario General de las Naciones Unidas, el Consejo se reunirá para llegar a una decisión sobre esa cuestión. El Consejo decidirá entonces, por votación especial:

- a) Poner definitivamente en vigor, en todo o en parte, el presente Convenio entre los miembros del momento;
- b) Mantener durante un año más provisionalmente en vigor, en todo o en parte, el presente Convenio entre los miembros del momento;
- c) Negociar de nuevo el presente Convenio.

Si el Consejo no adopta ninguna decisión, el presente Convenio se dará por terminado una vez expirado el plazo de 18 meses.

5. Para cualquier Gobierno que deposite su instrumento de ratificación, aceptación, aprobación o adhesión después de la entrada en vigor del presente Convenio, éste entrará en vigor para dicho Gobierno en la fecha de ese depósito.

6. El Secretario General de las Naciones Unidas convocará la primera reunión del Consejo tan pronto como sea posible después de la entrada en vigor del presente Convenio.

#### *Artículo 62. ADHESIÓN*

1. El presente Convenio estará abierto a la adhesión de los Gobiernos de todos los Estados en las condiciones que determine el Consejo, entre las que figurará un plazo para el depósito de instrumentos de adhesión. No obstante, el Consejo podrá conceder prórrogas a los Gobiernos que no puedan depositar sus instrumentos de adhesión en el plazo fijado en las condiciones de adhesión.

2. La adhesión se efectuará mediante el depósito de un instrumento de adhesión en poder del depositario.

#### *Artículo 63. ENMIENDAS*

1. El Consejo podrá, por votación especial, recomendar a los miembros que se enmiende el presente Convenio.

2. El Consejo fijará el plazo dentro del cual los miembros deberán notificar al depositario que aceptan la enmienda.

3. Toda enmienda entrará en vigor 90 días después de que el depositario haya recibido las notificaciones de aceptación de miembros que constituyan al menos dos tercios de los miembros exportadores y que reúnan al menos el 85% de los votos de los miembros exportadores, y de miembros que constituyan al menos dos tercios de los miembros importadores y que reúnan al menos el 85% de los votos de los miembros importadores.



4. Después de que el depositario haya informado al Consejo de que se reúnen las condiciones requeridas para la entrada en vigor de la enmienda, y no obstante las disposiciones del párrafo 2 de este artículo relativas a la fecha fijada por el Consejo, un miembro podrá notificar al depositario que acepta la enmienda, siempre y cuando haga esa notificación antes de la entrada en vigor de la enmienda.

5. Todo miembro que no haya notificado su aceptación de la enmienda en la fecha en que la enmienda entre en vigor dejará de ser parte contratante a partir de esa fecha, a menos que demuestre, a satisfacción del Consejo, que no se pudo conseguir a tiempo su aceptación por dificultades relacionadas con la terminación de sus procedimientos constitucionales o institucionales y que el Consejo decida prorrogar respecto de ese miembro el plazo fijado para la aceptación de la enmienda. Ese miembro no estará obligado por la enmienda hasta que haya notificado que la acepta.

6. Si en la fecha fijada por el Consejo conforme al párrafo 2 de este artículo no se han reunido las condiciones requeridas para que entre en vigor la enmienda, ésta se considerará retirada.

#### *Artículo 64. RETIRO*

1. Todo miembro podrá retirarse del presente Convenio en cualquier momento después de su entrada en vigor notificando su retiro al depositario. Ese miembro informará simultáneamente al Consejo de la decisión que haya adoptado.

2. Un año después de que el depositario reciba tal notificación, ese miembro dejará de ser parte contratante en el presente Convenio.

#### *Artículo 65. EXCLUSIÓN*

Si el Consejo estima que un miembro ha incumplido las obligaciones contraídas en virtud del presente Convenio y decide además que tal incumplimiento entorpece seriamente la aplicación del presente Convenio, podrá, por votación especial, excluir del presente Convenio a ese miembro. El Consejo lo notificará inmediatamente al depositario. Un año después de la fecha de la decisión del Consejo, ese miembro dejará de ser parte contratante en el presente Convenio.

#### *Artículo 66. LIQUIDACIÓN DE LAS CUENTAS EN CASO DE RETIRO O EXCLUSIÓN DE UN MIEMBRO O DE IMPOSIBILIDAD POR PARTE DE UN MIEMBRO DE ACEPTAR UNA ENMIENDA*

1. Con arreglo a lo dispuesto en este artículo, el Consejo procederá a la liquidación de las cuentas con todo miembro que deje de ser parte contratante en el presente Convenio debido a:

- a) No aceptación de una enmienda introducida en el presente Convenio en cumplimiento del artículo 63;
- b) Retiro del presente Convenio en cumplimiento del artículo 64; o
- c) Exclusión del presente Convenio en cumplimiento del artículo 65.

2. El Consejo conservará todas las contribuciones pagadas a la Cuenta Administrativa por todo miembro que deje de ser parte contratante en el presente Convenio.

3. El Consejo reembolsará a todo miembro que deje de ser parte contratante debido a la no aceptación de una enmienda al presente Convenio, o a su retiro o exclusión de éste, la parte que, conforme al artículo 41, corresponda a ese miembro en la Cuenta de la Reserva de Estabilización, previa deducción de la cantidad que le corresponda en cualquier excedente.

- a) En el caso de un miembro que deje de ser parte contratante debido a su no aceptación de una enmienda al presente Convenio, ese reembolso se le hará un año después de la entrada en vigor de dicha enmienda.
- b) En el caso de un miembro que se retire, ese reembolso se le hará dentro de los 60 días siguientes a la fecha en que dicho miembro deje de ser parte contratante en el presente Convenio, a menos que como consecuencia de su retiro el Consejo decida terminar el presente Convenio conforme al párrafo 6 del artículo 67 antes de tal reembolso, en cuyo caso se aplicará lo dispuesto en el artículo 41 y en el párrafo 7 del artículo 67.
- c) En el caso de un miembro que sea excluido, ese reembolso se le hará dentro de los 60 días siguientes a la fecha en que dicho miembro deje de ser parte contratante en el presente Convenio.

4. Si la Cuenta de la Reserva de Estabilización no puede efectuar los pagos en efectivo que debe hacer en virtud de lo dispuesto en los apartados a), b) o c) del párrafo 3 de este artículo sin comprometer la viabilidad de la Cuenta de la Reserva de Estabilización o sin tener que solicitar contribuciones adicionales de los miembros para cubrir esos reembolsos, se aplazará el pago de éstos hasta que pueda venderse la cantidad necesaria de caucho natural de la Reserva de Estabilización a un precio igual o superior al precio de intervención superior. Si, antes del final del período de un año que se especifica en el artículo 64, el Consejo comunica a un miembro que se retire que el pago tendrá que aplazarse de conformidad con este párrafo, el período de un año entre la notificación de su intención de retirarse y el momento en que se retire podrá prorrogarse, si ese miembro lo desea, hasta que el Consejo le comunique que el pago de su participación puede efectuarse dentro de un plazo de 60 días.

5. El miembro que haya recibido un reembolso apropiado en virtud de este artículo no tendrá derecho a recibir ninguna parte del producto de la liquidación de la Organización. Tampoco estará obligado a pagar parte alguna del déficit que pueda tener la Organización después de efectuado el reembolso.

#### *Artículo 67. DURACIÓN, PRÓRROGA Y TERMINACIÓN*

1. El presente Convenio permanecerá en vigor durante un período de cinco años a partir de su entrada en vigor, a menos que sea prorrogado conforme a los párrafos 2, 3 ó 4 de este artículo o que se declare terminado conforme a los párrafos 5 ó 6 del mismo.

2. Antes de que expire el período de cinco años a que se refiere el párrafo 1 de este artículo, el Consejo podrá decidir, por votación especial, prorrogar el presente Convenio durante un período no superior a dos años y/o renegociarlo. El Consejo notificará al depositario cualquier decisión en ese sentido.

3. Si, antes de que expire el período de cinco años a que se refiere el párrafo 1 de este artículo, no se han concluido las negociaciones para la celebración de un nuevo convenio que sustituya al presente Convenio, el Consejo podrá, por votación especial, prorrogar el presente Convenio durante un período no superior a dos años. El Consejo notificará esa prórroga al depositario.

4. Si, antes de que expire el período de cinco años a que se refiere el párrafo 1 de este artículo, se ha negociado un nuevo convenio que sustituya al presente Convenio, pero ese nuevo convenio no ha entrado en vigor provisional o definitivamente, el Consejo podrá, por votación especial, prorrogar el presente Convenio hasta que entre en vigor provisional o definitivamente el nuevo convenio, pero tal prórroga no excederá de dos años. El Consejo notificará esa prórroga al depositario.

5. Si se negocia y entra en vigor un nuevo convenio internacional del caucho natural durante cualquier prórroga del presente Convenio en cumplimiento de los párrafos 2, 3 ó 4 de este artículo, el presente Convenio, prorrogado, terminará al entrar en vigor el nuevo convenio.

6. El Consejo podrá en todo momento, por votación especial, declarar terminado el presente Convenio con efecto a partir de la fecha que establezca el propio Consejo. El Consejo notificará al depositario cualquier decisión en ese sentido.

7. No obstante la terminación del presente Convenio, el Consejo continuará en funciones durante un período no superior a tres años para proceder a la liquidación de la Organización, inclusive la liquidación de las cuentas, y la venta de los haberes conforme a las disposiciones del artículo 41 y con sujeción a las decisiones pertinentes, que se adoptarán por votación especial, y durante ese período conservará todas las facultades y funciones que sean necesarias a tal efecto.

#### Artículo 68. RESERVAS

No se podrán formular reservas con respecto a ninguna de las disposiciones del presente Convenio.

#### Artículo 69. TEXTOS AUTÉNTICOS DEL PRESENTE CONVENIO

Los textos del presente Convenio en los idiomas chino, español, francés, inglés y ruso serán igualmente auténticos.

EN FE DE LO CUAL, los infrascritos, debidamente autorizados al efecto por sus respectivos Gobiernos, han firmado el presente Convenio en las fechas que figuran junto a sus firmas.

HECHO en Ginebra el día seis de octubre de mil novecientos setenta y nueve.

### ANEXO A

PORCENTAJES DE LAS EXPORTACIONES NETAS TOTALES DE LOS PAÍSES PARTICIPANTES EN LA CONFERENCIA DE LAS NACIONES UNIDAS SOBRE EL CAUCHO NATURAL CORRESPONDIENTE A LOS DISTINTOS PAÍSES EXPORTADORES, ESTABLECIDOS A LOS EFECTOS DEL ARTÍCULO 61

	Porcentaje <sup>a</sup>		Porcentaje <sup>a</sup>
Bolivia .....	0,081	Nigeria .....	1,313
Camerún .....	0,514	Papua Nueva Guinea .....	0,150
Filipinas .....	0,018	Singapur .....	4,406
India .....	0,199	Sri Lanka .....	4,367
Indonesia .....	25,387	Tailandia .....	12,004
Liberia .....	2,551	Zaire .....	0,792
Malasia .....	48,218	TOTAL	100,000

<sup>a</sup> Se trata de porcentajes de las exportaciones netas totales de caucho natural efectuadas en el quinquenio 1974-1978.

## ANEXO B

PORCENTAJES DE LAS IMPORTACIONES NETAS TOTALES DE LOS PAÍSES PARTICIPANTES EN LA CONFERENCIA DE LAS NACIONES UNIDAS SOBRE EL CAUCHO NATURAL CORRESPONDIENTES A LOS DISTINTOS PAÍSES IMPORTADORES, ESTABLECIDOS A LOS EFECTOS DEL ARTÍCULO 61

	Porcentaje <sup>a</sup>		Porcentaje <sup>a</sup>
Argelia .....	0,081	Hungría .....	0,534
Australia .....	1,467	Japón .....	10,780
Austria .....	0,683	Madagascar .....	0,000
Brasil .....	1,836	Malta .....	0,000
Bulgaria .....	0,394	Marruecos .....	0,150
Canadá .....	2,934	México .....	1,325
CEE .....	23,283	Noruega .....	0,094
Alemania, República Federal de .....	6,435	Nueva Zelandia .....	0,291
Bélgica/Luxemburgo .....	0,772	Panamá .....	0,000
Dinamarca .....	0,171	Perú .....	0,225
Francia .....	5,428	Polonia .....	1,980
Irlanda .....	0,273	República Árabe Siria .....	0,014
Italia .....	4,150	República de Corea .....	3,189
Países Bajos .....	0,733	República Democrática Alemana .....	1,258
Reino Unido de Gran Bretaña e Irlanda del Norte .....	5,321	Rumania .....	1,529
Checoslovaquia .....	1,810	Somalia .....	0,000
China .....	7,707	Suecia .....	0,439
Ecuador .....	0,050	Suiza .....	0,122
Egipto .....	0,097	Túnez .....	0,008
España .....	3,178	Turquía .....	0,758
Estados Unidos de América .....	24,756	Unión de Repúblicas Socialistas Soviéticas .....	7,148
Iraq .....	0,051	Uruguay .....	0,117
Finlandia .....	0,226	Venezuela .....	0,306
Ghana .....	0,141	Yugoslavia .....	0,969
Guatemala .....	0,070	TOTAL	100,000

<sup>a</sup> Se trata de porcentajes de las importaciones netas totales de caucho natural efectuadas en los tres años 1976, 1977 y 1978.

## ANEXO C

ESTIMACIÓN DEL COSTO DE LA RESERVA DE ESTABILIZACIÓN EFECTUADA POR EL PRESIDENTE DE LA CONFERENCIA DE LAS NACIONES UNIDAS SOBRE EL CAUCHO NATURAL, 1978

En circunstancias normales el costo de adquisición y funcionamiento de una Reserva de Estabilización de 550.000 toneladas podría calcularse multiplicando esta cifra por el precio de activación inferior de 168 centavos de Malasia/Singapur por kilo más un 10% del producto de esa multiplicación.

For Afghanistan:  
Pour l'Afghanistan :  
阿富汗:  
За Афганистан:  
Por el Afganistán:

For Albania:  
Pour l'Albanie :  
阿尔巴尼亚:  
За Албанию:  
Por Albania:

For Algeria:  
Pour l'Algérie :  
阿尔及利亚:  
За Алжир:  
Por Argelia:

For Angola:  
Pour l'Angola :  
安哥拉:  
За Анголу:  
Por Angola:

For Argentina:  
Pour l'Argentine :  
阿根廷:  
За Аргентину:  
Por la Argentina:

For Australia:  
Pour l'Australie :  
澳大利亚:  
За Австралию:  
Por Australia:

D. ANDERSON  
30 June 1980

For Austria:  
Pour l'Autriche :  
奥地利:  
За Австрию:  
Por Austria:

For the Bahamas:  
Pour les Bahamas :  
巴哈马:  
За Багамские острова:  
Por las Bahamas:

For Bahrain:  
Pour Bahreïn :  
巴林:  
За Бахрейн:  
Por Bahrein:

For Bangladesh:  
Pour le Bangladesh :  
孟加拉国:  
За Бангладеш:  
Por Bangladesh:

For Barbados:  
Pour la Barbade :  
巴巴多斯:  
За Барбадос:  
Por Barbados:

For Belgium:  
Pour la Belgique :  
比利时:  
За Бельгию:  
Por Bélgica:

Amb. ERNEMANN  
27 juin 1980

For Benin:  
Pour le Bénin :  
贝宁:  
За Бенин:  
Por Benin:

For Bhutan:  
Pour le Bhoutan :  
不丹:  
За Бутан:  
Por Bhután:

For Bolivia:  
Pour la Bolivie :  
玻利维亚:  
За Боливию:  
Por Bolivia:

For Botswana:  
Pour le Botswana :  
博茨瓦纳:  
За Ботсвану:  
Por Botswana:

For Brazil:  
Pour le Brésil :  
巴西:  
За Бразилию:  
Por el Brasil:

CARLOS ANTONIO BETTENCOURT BUENO  
30 June 1980

For Bulgaria:  
Pour la Bulgarie :  
保加利亚:  
За България:  
Por Bulgaria:

For Burma:  
Pour la Birmanie :  
缅甸:  
За Бирму:  
Por Birmania:

For Burundi:  
Pour le Burundi :  
布隆迪:  
За Бурунди:  
Por Burundi:



For the Byelorussian Soviet Socialist Republic:  
Pour la République socialiste soviétique de Biélorussie :  
白俄罗斯苏维埃社会主义共和国 :  
За Белорусскую Советскую Социалистическую Республику:  
Por la República Socialista Soviética de Bielorrusia:

For Canada:  
Pour le Canada :  
加拿大:  
За Канаду:  
Por el Canadá:

JEREMY KINSMAN  
June 30, 1980

For Cape Verde:  
Pour le Cap-Vert :  
佛得角 :  
За Острова Зеленого Мыса:  
Por Cabo Verde:

For the Central African Republic:  
Pour la République centrafricaine :  
中非共和国:  
За Центральнюафриканскую Республику:  
Por la República Centrafricana:

For Chad:  
Pour le Tchad :  
乍得:  
За Чад:  
Por el Chad:

For Chile:  
Pour le Chili :  
智利:  
За Чили:  
Por Chile:

For China:  
Pour la Chine :  
中国:  
За Китай:  
Por China:

CHEN CHU  
17 June 1980

For Colombia:  
Pour la Colombie :  
哥伦比亚:  
За Колумбию:  
Por Colombia:

For the Comoros:  
Pour les Comores :  
科摩罗:  
За Коморские Острова:  
Por las Comoras:

For the Congo:  
Pour le Congo :  
刚果:  
За Конго:  
Por el Congo:

For Costa Rica:  
Pour le Costa Rica :  
哥斯达黎加:  
За Коста-Рику:  
Por Costa Rica:

For Cuba:  
Pour Cuba :  
古巴:  
За Кубу:  
Por Cuba:

For Cyprus:  
Pour Chypre :  
塞浦路斯:  
За Кипр:  
Por Chipre:

For Czechoslovakia:  
Pour la Tchécoslovaquie :  
捷克斯洛伐克:  
За Чехословакию:  
Por Checoslovaquia:

JIRÍ SIOSTRONEK  
30.6.1980

For Democratic Kampuchea:  
Pour le Kampuchea démocratique :  
民主柬埔寨:  
За Демократическую Кампучию:  
Por Kampuchea Democrática:

For the Democratic People's Republic of Korea:  
Pour la République populaire démocratique de Corée :  
朝鮮民主主义人民共和国:  
За Корейскую Народно-Демократическую Республику:  
Por la República Popular Democrática de Corea:

For Democratic Yemen:  
Pour le Yémen démocratique :  
民主也门:  
За Демократический Йемен:  
Por el Yemen Democrático:

For Denmark:  
Pour le Danemark :  
丹麦:  
За Данию:  
Por Dinamarca:

WILHELM ULRICHSEN  
12th of May 1980

For Djibouti:  
Pour Djibouti :  
吉布提共和国 :  
За Джибути:  
Por Djibouti:

For the Dominica:  
Pour la Dominique :  
多米尼加:  
За Доминику:  
Por Dominica:

For the Dominican Republic:  
Pour la République dominicaine :  
多米尼加共和国:  
За Доминиканскую Республику:  
Por la República Dominicana:

For Ecuador:  
Pour l'Équateur :  
厄瓜多尔:  
За Эквадор:  
Por el Ecuador:

For Egypt:  
Pour l'Égypte :  
埃及:  
За Египет:  
Por Egipto:

For El Salvador:  
Pour El Salvador :  
萨尔瓦多:  
За Сальвадор:  
Por El Salvador:

In the name of the European Economic Community:  
Au nom de la Communauté économique européenne :  
代表欧洲经济共同体:  
От имени Европейского экономического сообщества:  
En nombre de la Comunidad Económica Europea:

PIERRE MALVE  
le 30 mai 1980

For Equatorial Guinea:  
Pour la Guinée équatoriale :  
赤道几内亚:  
За Экваториальную Гвинею:  
Por Guinea Ecuatorial:

For Ethiopia:  
Pour l'Éthiopie :  
埃塞俄比亚:  
За Эфиопию:  
Por Etiópia:

For Fiji:  
Pour Fidji :  
斐济:  
За Фиджи:  
Por Fiji:

For Finland:  
Pour la Finlande :  
芬兰:  
За Финляндию:  
Por Finlandia:

ILKKA PASTINEN  
16 June 1980

For France:  
Pour la France :  
法国:  
За Францию:  
Por Francia:

JACQUES LEPRETTE  
8 janvier 1980

For Gabon:  
Pour le Gabon :  
加蓬:  
За Габон:  
Por el Gabón:

For Gambia:  
Pour la Gambie :  
冈比亚:  
За Гамбию:  
Por Gambia:

For the German Democratic Republic:  
Pour la République démocratique allemande :  
德意志民主共和国:  
За Германскую Демократическую Республику:  
Por la República Democrática Alemana:

For Germany, Federal Republic of:  
Pour l'Allemagne, République fédérale d' :  
德意志联邦共和国:  
За Федеративную Республику Германии:  
Por Alemania, República Federal de:

RÜDIGER FREIHERR VON WECHMAR  
June 27, 1980

For Ghana:  
Pour le Ghana :  
加纳:  
За Гану:  
Por Ghana:

For Greece:  
Pour la Grèce :  
希腊:  
За Грецию:  
Por Grecia:

For Grenada:  
Pour la Grenade :  
格林纳达:  
За Гранаду:  
Por Granada:

For Guatemala:  
Pour le Guatemala :  
危地马拉:  
За Гватемалу:  
Por Guatemala:

For Guinea:  
Pour la Guinée :  
几内亚:  
За Гвинею:  
Por Guinea:

For Guinea-Bissau:  
Pour la Guinée-Bissau :  
几内亚比绍:  
За Гвинею-Бисау:  
Por Guinea-Bissau:

For Guyana:  
Pour la Guyane :  
圭亚那:  
За Гвиану:  
Por Guyana:



For Haiti:  
Pour Haïti :  
海地:  
За Гаити:  
Por Haití:

For the Holy See:  
Pour le Saint-Siège :  
教廷:  
За Святейший Престол:  
Por la Santa Sede:

For Honduras:  
Pour le Honduras :  
洪都拉斯:  
За Гондурас:  
Por Honduras:

For Hungary:  
Pour la Hongrie :  
匈牙利:  
За Венгрию:  
Por Hungría:

For Iceland:  
Pour l'Islande :  
冰島:  
За Исландию:  
Por Islandia:

For India:  
Pour l'Inde :  
印度:  
За Индию:  
Por la India:

For Indonesia:  
Pour l'Indonésie :  
印度尼西亚:  
За Индонезию:  
Por Indonesia:

ABDULLAH KAMIL  
March 17, 1980

For Iran:  
Pour l'Iran :  
伊朗:  
За Иран:  
Por el Irán:

For Iraq:  
Pour l'Irak :  
伊拉克:  
За Ирак:  
Por el Irak:

For Ireland:  
Pour l'Irlande :  
爱尔兰:  
За Ирландию:  
Por Irlanda:

AIDAN MULLOY  
25 June 1980

For Israel:  
Pour Israël :  
以色列:  
За Израиль:  
Por Israel:

For Italy:  
Pour l'Italie :  
意大利:  
За Италию:  
Por Italia:

UMBERTO LA ROCCA  
30 June 1980

For the Ivory Coast:  
Pour la Côte d'Ivoire :  
象牙海岸:  
За Берг Слоиовой Кости:  
Por la Costa de Marfil:

For Jamaica:  
Pour la Jamaïque :  
牙买加:  
За Ямайку:  
Por Jamaica:

For Japan:  
Pour le Japon :  
日本:  
За Японию:  
Por el Japón:

MASAHIRO NISIBORI  
March 7, 1980

For Jordan:  
Pour la Jordanie :  
约旦:  
За Иорданию:  
Por Jordania:

For Kenya:  
Pour le Kenya :  
肯尼亚:  
За Кению:  
Por Kenya:

For Kuwait:  
Pour le Koweït :  
科威特:  
За Кувейт:  
Por Kuwait:

For the Lao People's Democratic Republic:  
Pour la République démocratique populaire lao :  
老挝人民民主共和国:  
За Лаосскую Народно - Демократическую Республику:  
Por la Republica Democratica Popular Lao:

For Lebanon:  
Pour le Liban :  
黎巴嫩:  
За Ливан:  
Por el Líbano:

For Lesotho:  
Pour le Lesotho :  
莱索托:  
За Лесото:  
Por Lesotho:

For Liberia:  
Pour le Libéria :  
利比里亚:  
За Либерию:  
Por Liberia:

Amb. TUBMAN  
30 June 1980

For the Libyan Arab Jamahiriya:  
Pour la Jamahiriya arabe libyenne :  
阿拉伯利比亚共和国 :  
За Ливийскую Арабскую Джамахирию:  
Por la Jamahiriya Arabe Libia:

For Liechtenstein:  
Pour le Liechtenstein :  
列支敦士登:  
За Лихтенштейн:  
Por Liechtenstein:

For Luxembourg:  
Pour le Luxembourg :  
卢森堡 :  
За Люксембург:  
Por Luxemburgo:

Amb. ERNEMANN  
27 juin 1980

For Madagascar:  
Pour Madagascar :  
马达加斯加 :  
За Мадагаскар:  
Por Madagascar:

For Malawi:  
Pour le Malawi :  
马拉维:  
За Малави:  
Por Malawi:

For Malaysia:  
Pour la Malaisie :  
马来西亚:  
За Малайзию:  
Por Malasia:

PAUL LEONG KHEE SEONG  
28.1.80

For the Maldives:  
Pour les Maldives :  
马尔代夫:  
За Мальдивы:  
Por las Maldivas:

For Mali:  
Pour le Mali :  
马里:  
За Мали:  
Por Malí:

For Malta:  
Pour Malte :  
马耳他:  
За Мальту:  
Por Malta:

For Mauritania:  
Pour la Mauritanie :  
毛里塔尼亚:  
За Мавританию:  
Por Mauritania:

For Mauritius:  
Pour Maurice :  
毛里求斯:  
За Маврикий:  
Por Mauricio:

For Mexico:  
Pour le Mexique :  
墨西哥:  
За Мексику:  
Por México:

PORFIRIO MUÑOZ LEDO  
25 juin 1980

For Monaco:  
Pour Monaco :  
摩纳哥:  
За Монако:  
Por Mónaco:

For Mongolia:  
Pour la Mongolie :  
蒙古:  
За Монголию:  
Por Mongolia:

For Morocco:  
Pour le Maroc :  
摩洛哥:  
За Марокко:  
Por Marruecos:

MEHDI MRANI ZENTAR  
Le 26 mai 1980

For Mozambique:  
Pour le Mozambique :  
莫桑比克:  
За Мозамбик:  
Por Mozambique:

For Nepal:  
Pour le Népal :  
尼泊尔:  
За Непал:  
Por Nepal:

For the Netherlands:  
Pour les Pays-Bas :  
荷兰:  
За Нидерланды:  
Por los Países Bajos:

H. SCHELTEMA  
June 26, 1980

For New Zealand:  
Pour la Nouvelle-Zélande :  
新西兰:  
За Новую Зеландию:  
Por Nueva Zelandia:



For Nicaragua:  
Pour le Nicaragua :  
尼加拉瓜：  
За Никарагуа:  
Por Nicaragua:

For the Niger:  
Pour le Niger :  
尼日尔：  
За Нигер:  
Por el Níger:

For Nigeria:  
Pour le Nigéria :  
尼日利亚：  
За Нигерию:  
Por Nigeria:

For Norway:  
Pour la Norvège :  
挪威：  
За Норвегию:  
Por Noruega:

OLE ALGARD  
16 June 1980

For Oman:  
Pour l'Oman :  
阿曼：  
За Оман:  
Por Omán:

For Pakistan:  
Pour le Pakistan :  
巴基斯坦:  
За Пакистан:  
Por el Pakistán:

For Panama:  
Pour le Panama :  
巴拿马:  
За Панаму:  
Por Panamá:

For Papua New Guinea:  
Pour la Papouasie-Nouvelle-Guinée :  
巴布亚新几内亚:  
За Папуа-Новую Гвинею:  
Por Papua Nueva Guinea:

P. MATANE  
25th June 1980

For Paraguay:  
Pour le Paraguay :  
巴拉圭:  
За Парагвай:  
Por el Paraguay:

For Peru:  
Pour le Pérou :  
秘鲁:  
За Перу:  
Por el Perú:

JOSÉ URRUTIA CERUTI  
30 de junio 1980

For the Philippines:  
Pour les Philippines :  
菲 律 宾 :  
За Филиппины:  
Por Filipinas:

ALEJANDRO YANGO  
30th June 1980

For Poland:  
Pour la Pologne :  
波 兰 :  
За Польшу:  
Por Polonia:

For Portugal:  
Pour le Portugal :  
葡 萄 牙 :  
За Португалию:  
Por Portugal:

For Qatar:  
Pour le Qatar :  
卡 塔 尔 :  
За Катар:  
Por Qatar:

For the Republic of Korea:  
Pour la République de Corée :  
大 韩 民 国 :  
За Корейскую Республику:  
Por la República de Corea:

For Romania:  
Pour la Roumanie :  
罗马尼亚:  
За Румынию:  
Por Rumania:

For Rwanda:  
Pour le Rwanda :  
卢旺达:  
За Руанду:  
Por Rwanda:

For Samoa:  
Pour le Samoa :  
萨摩亚:  
За Самоа:  
Por Samoa:

For San Marino:  
Pour Saint-Marin :  
圣马力诺:  
За Сан-Марино:  
Por San Marino:

For Sao Tome and Principe:  
Pour Sao Tomé-et-Principe :  
圣多美和普林西比:  
За Сан-Томе и Принсипи:  
Por Santo Tomé y Príncipe:

For Saudi Arabia:  
Pour l'Arabie Saoudite :  
沙特阿拉伯:  
За Саудовскую Аравию:  
Por Arabia Saudita:

For Senegal:  
Pour le Sénégal :  
塞内加尔：  
За Сенегал:  
Por el Senegal:

For Seychelles:  
Pour les Seychelles :  
塞舌尔：  
За Сейшельские Острова:  
Por Seychelles:

For Sierra Leone:  
Pour la Sierra Leone :  
塞拉勒窝内：  
За Сьерра-Леоне:  
Por Sierra Leona:

For Singapore:  
Pour Singapour :  
新加坡：  
За Сингапур:  
Por Singapur:

For Solomon Islands:  
Pour les Iles Salomon:  
所罗门群岛：  
За Соломоновы острова:  
Por las Islas Salomón:

For Somalia:  
Pour la Somalie :  
索马里：  
За Сомали:  
Por Somalia:

For South Africa:  
Pour l'Afrique du Sud :  
南非:  
За Южную Африку:  
Por Sudáfrica:

For Spain:  
Pour l'Espagne :  
西班牙:  
За Испанию:  
Por España:

For Sri Lanka:  
Pour Sri Lanka :  
斯里兰卡:  
За Шри Ланка:  
Por Sri Lanka:

For the Sudan:  
Pour le Soudan :  
苏丹:  
За Судан:  
Por el Sudán:

For Suriname:  
Pour le Suriname:  
苏里南:  
За Суринам:  
Por Suriname:

For Swaziland:  
Pour le Souaziland :  
斯威士兰:  
За Свазиленд:  
Por Swazilandia:

For Sweden:  
Pour la Suède :  
瑞典:  
За Швецию:  
Por Suecia:

ANDERS THUNBORG  
June 16, 1980

For Switzerland:  
Pour la Suisse :  
瑞士:  
За Швейцарию:  
Por Suiza:

For the Syrian Arab Republic:  
Pour la République arabe syrienne :  
阿拉伯叙利亚共和国:  
За Сирийскую Арабскую Республику:  
Por la República Árabe Siria:

For Thailand:  
Pour la Thaïlande :  
泰国:  
За Таиланд:  
Por Tailandia:

For Togo:  
Pour le Togo :  
多哥:  
За Того:  
Por el Togo:

For Tonga:  
Pour les Tonga :  
汤加:  
За Тонга:  
Por Tonga:

For Trinidad and Tobago:  
Pour la Trinité-et-Tobago :  
特立尼达和多巴哥:  
За Тринидад и Тобаго:  
Por Trinidad y Tabago:

For Tunisia:  
Pour la Tunisie :  
突尼斯:  
За Тунис:  
Por Túnez:

For Turkey:  
Pour la Turquie :  
土耳其:  
За Турцию:  
Por Turquía:

For Uganda:  
Pour l'Ouganda :  
乌干达:  
За Уганду:  
Por Uganda:

For the Ukrainian Soviet Socialist Republic:  
Pour la République socialiste soviétique d'Ukraine :  
乌克兰苏维埃社会主义共和国:  
За Українську Советську Соціалістическу Республіку:  
Por la República Socialista Soviética de Ucrania:



For the Union of Soviet Socialist Republics:  
Pour l'Union des Républiques socialistes soviétiques :  
苏维埃社会主义共和国联盟:  
За Союз Советских Социалистических Республик:  
Por la Unión de Repúblicas Socialistas Soviéticas:

O. ALEKSANDROVICH TROYANOVSKY<sup>1</sup>  
27 June 1980

For the United Arab Emirates:  
Pour les Emirats arabes unis :  
阿拉伯联合酋长国:  
За Объединенные Арабские Эмираты:  
Por los Emiratos Arabes Unidos:

For the United Kingdom of Great Britain and Northern Ireland:  
Pour le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord :  
大不列颠及北爱尔兰联合王国:  
За Соединенное Королевство Великобритании и Северной Ирландии:  
Por el Reino Unido de Gran Bretaña e Irlanda del Norte:

[PARSONS]  
27th June 1980

For the United Republic of Cameroon:  
Pour la République-Unie du Cameroun :  
喀麦隆联合共和国:  
За Объединенную Республику Камерун:  
Por la República Unida del Camerún:

For the United Republic of Tanzania:  
Pour la République-Unie de Tanzanie :  
坦桑尼亚联合共和国:  
За Объединенную Республику Танзания:  
Por la República Unida de Tanzania:

<sup>1</sup> See p. 396 of this volume for the texts of the reservations made upon signature — Voir p. 396 du présent volume pour les textes des réserves faites lors de la signature.

For the United States of America:

Pour les Etats-Unis d'Amérique :

美利堅合眾國:

За Соединенные Штаты Америки:

Por los Estados Unidos de América:

RICHARD M. OGDEN

Jan. 8. 1980

For the Upper Volta:

Pour la Haute-Volta :

上沃尔特:

За Верхнюю Вольту:

Por el Alto Volta:

For Uruguay:

Pour l'Uruguay :

乌拉圭:

За Уругвай:

Por el Uruguay:

For Venezuela:

Pour le Venezuela :

委内瑞拉:

За Венесуэлу:

Por Venezuela:

For Viet Nam:

Pour le Viet Nam :

越南:

За Вьетнам:

Por Viet Nam:

For Yemen:  
Pour le Yémen :  
也门:  
За Йемен:  
Por el Yemen:

For Yugoslavia:  
Pour la Yougoslavie :  
南斯拉夫:  
За Югославию:  
Por Yugoslavia:

For Zaire:  
Pour le Zaïre :  
扎伊尔:  
За Заир:  
Por el Zaire:

For Zambia:  
Pour la Zambie :  
赞比亚:  
За Замбию:  
Por Zambia:

RESERVATIONS  
MADE UPON SIGNATURE

*UNION OF SOVIET SOCIALIST  
REPUBLICS*

RÉSERVES  
FAITES LORS DE LA SIGNATURE

*UNION DES RÉPUBLIQUES  
SOCIALISTES SOVIÉTIQUES*

[RUSSIAN TEXT — TEXTE RUSSE]

«В случае, если участником настоящего Соглашения станет Европейское экономическое сообщество, участие в Соглашении Союза Советских Социалистических Республик не будет создавать для него каких-либо обязательств в отношении этого Сообщества»;

«В свете своей известной позиции по корейскому вопросу Союз Советских Социалистических Республик не может признать правомерным наименование «Корейская Республика», содержащееся в приложении В к Соглашению».

[TRANSLATION]

In the event that the European Economic Community becomes a party to this Agreement, the participation of the Union of Soviet Socialist Republics in the Agreement will not give rise to any obligations on its part in relation to the Community.

In view of its well-known position on the Korean question, the Union of Soviet Socialist Republics cannot recognize as lawful the designation "Republic of Korea" contained in the annex to the Agreement.

[TRADUCTION]

Au cas où la Communauté économique européenne deviendrait partie au présent Accord, la participation de l'Union des Républiques socialistes soviétiques audit Accord ne lui imposera aucune obligation à l'égard de la Communauté.

Du fait de sa position bien connue sur la question de Corée, l'Union des Républiques socialistes soviétiques ne peut accepter la validité de l'expression «République de Corée» qui figure dans l'annexe audit Accord.

OBJECTION TO THE RESERVA-  
TION MADE UPON SIGNATURE  
BY THE UNION OF SOVIET SO-  
CIALIST REPUBLICS

*Instrument deposited on:*

26 September 1980

UNITED KINGDOM OF GREAT BRI-  
TAIN AND NORTHERN IRELAND

“ . . . the Government of the United Kingdom of Great Britain and Northern Ireland does not accept the declaration concerning the European Economic Community made by the Government of the Union of Soviet Socialist Republics upon signing the Agreement on 27 June 1980.”

OBJECTION À LA RÉSERVE FAITE  
LORS DE LA SIGNATURE PAR  
L'UNION DES RÉPUBLIQUES SO-  
CIALISTES SOVIÉTIQUES

*Instrument déposé le :*

26 septembre 1980

ROYAUME-UNI DE GRANDE-BRETAGNE  
ET D'IRLANDE DU NORD

[TRADUCTION — TRANSLATION]

“ . . . le Gouvernement du Royaume-Uni n'accepte pas la déclaration concernant la Communauté économique européenne faite par le Gouvernement de l'Union des Républiques socialistes soviétiques lors de la signature de l'Accord le 27 juin 1980.”



**No. 19185**

---

**LIBYAN ARAB JAMAHIRIYA  
and  
CHAD**

**Treaty of friendship and alliance. Signed at Tripoli on  
15 June 1980**

*Authentic texts: Arabic and French.*

*Registered by the Libyan Arab Jamahiriya on 23 October 1980.*

---

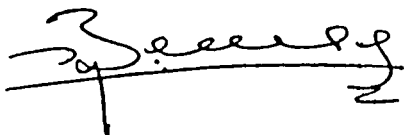
**JAMAHIRIYA ARABE LIBYENNE  
et  
TCHAD**

**Traité d'amitié et d'alliance. Signé à Tripoli le 15 juin 1980**

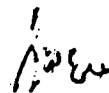
*Textes authentiques : arabe et français.*

*Enregistré par la Jamahiriya arabe libyenne le 23 octobre 1980.*

حررت في طرابلس بتاريخ ٣ شعبان ٨٩ من وفاة الرسول الموافق ١٥ حزيران/يونيه  
١٩٨٠ م من نسختين احدهما بالمربية والاخرى بالفرنسية وكلا النامين متساويين في القوة  
القانونية .



ابراهيم يوسف  
عن جمهورية تشاد



الدكتور علي عبد السلام التركي  
عن الجماهيرية العربية الليبية الشعبية الاشتراكية



(ب) محاربة الاستعمار بجميع أشكاله داخل القارة الأفريقية ،

(ج) التصدي لأي غزو أجنبي للقارة الأفريقية ،

(د) التصدي للاستغلال والاضهاد المفروضين على الشعوب وتدعيم نضال الجماهير الأفريقية لأجل التحرر من هتس أنواع الهيمنة ودعم حق الشعوب في تقرير مصيرها .

#### مادة ٤

يتعهد الطرفان المتعاقدان بعدم الارتباط بأية احلاف أو معاهدات أو اتفاقيات مع دولة أو دول تتعارض مع احكام هذه الاتفاقية .

#### مادة ٥

يعمل الطرفان على حرية تنقل الأشخاص بين البلدين دون أية عوائق أو قيود .

#### مادة ٦

تساهم الجماهيرية العربية الليبية الشعبية الاشتراكية بإمكانياتها الاقتصادية والمادية والثقافية في اعادة بناء جمهورية تشاد اقتصادية وعسكرية ، كما تتيح فرص التعليم والثقافة للتشاديين .

#### مادة ٧

تتعهد جمهورية تشاد بعدم السماح بتواجد أي قاعدة أجنبية أو قوات استعمارية اسبريالية على أراضيها وتحتفظ بحقها في الاستنجد بالجماهيرية العربية الليبية الشعبية الاشتراكية اذا تعرض استقلالها أو وحدة أراضيها أو أمنها الداخلي للخطر ووفقا لاحكام المادة ١ .

#### مادة ٨

تصبح هذه الاتفاقية مارية المفعول من تاريخ التوقيع عليها وتشكل لجنة عليا ليبية تشادية مشتركة لتنفيذ هذه الاتفاقية وتعتبر المحاضر الصادرة عنها جزءا لا يتجزأ من الاتفاقية .

## [ARABIC TEXT — TEXTE ARABE]

معاهدة صداقة وتحالف بين الجماهيرية العربية  
الليبية الشعبية الاشتراكية وجمهورية تشاد

إن الجماهيرية العربية الليبية الشعبية الاشتراكية  
وجمهورية تشاد ،

ايماناً بما أملتته الظروف الجغرافية وقرون من التاريخ المشترك من روابط  
روحية وثقافية واقتصادية وبشرية وحضارية عريقة بين الشعبين الشقيقين ،

واقترعاً بينهما بأن هذه الروابط الحيوية قد تجسدت في وحدة المصير ووحدة  
الهدف والطموحات دونما اعتبار لأي حواجز ،

اتفقا على ما يلي :

## مادة ١

يتمتع الطرفان بالدفاع كل منهما عن الآخر في حالة تعرض أحدهما أو كليهما لأي  
عدوان خارجي مباشر أو غير مباشر ويعتبران أي عدوان على أحدهما عدوان على الطرف  
الأخر ، الذي يتوجب عليه اتخاذ الاجراءات المناسبة لردع هذا المدوان .

## مادة ٢

يتمتع الطرفان بتبادل المعلومات في المجال العسكري ومجال الامن الداخلي  
والخارجي وتقديم المساعدة عند تعرض أمن أحدهما أو كليهما لأي خطر مباشر أو غير  
مباشر .

## مادة ٣

يعمل الطرفان في اطار التحالف بين ثورة الفاتح من سبتمبر العظيمة والشورة  
الثقادية بقيادة فروليننا على ما يلي :

(١) دعم التعاون بين البلدين في المجالات الاقتصادية والثقافية  
والسياسية والعسكرية ومولا لتحقيق طموحات الشعبين الشقيقين ؛

## TRAITÉ D'AMITIÉ ET D'ALLIANCE<sup>1</sup> ENTRE LA JAMAHIRIYA ARABE LIBYENNE POPULAIRE SOCIALISTE ET LA RÉPUBLIQUE DU TCHAD

[La Jamahiriya Arabe Libyenne Populaire Socialiste et la République du Tchad,]

Ayant foi en l'immanence des profonds liens spirituels, économiques, humains et de civilisation, tissés par la géographie et par des siècles d'histoire commune entre les deux peuples,

Convaincus que ces liens vitaux s'incarnent dans une communauté de destin, d'objectif et d'aspiration au-delà de tous les obstacles,

Conviennent de ce qui suit :

*Article 1.* Les deux parties s'engagent à se défendre mutuellement dans le cas où l'une des parties ou les deux seraient menacées par une agression extérieure directe ou indirecte.

Les deux parties considèrent toute agression contre l'une comme une agression contre l'autre à qui incombe le devoir de prendre toutes les dispositions en vue d'enrayer ladite agression.

*Article 2.* Les deux parties s'engagent à échanger des informations sur le plan militaire et sur celui de la sécurité intérieure et extérieure comme elles s'engagent à apporter leur soutien dans le cas où l'une des parties ou les deux seraient exposées à un danger direct ou indirect.

*Article 3.* Dans le cadre de l'alliance entre la grande révolution du 1<sup>er</sup> Septembre et la révolution Tchadienne sous la direction du FROLINAT les deux parties œuvreront pour les principes suivants :

- a) Travailler au renforcement de la coopération entre les pays dans les domaines économiques, politiques, culturels, militaires en vue de réaliser les aspirations de deux peuples frères.
- b) Combattre le colonialisme, le néocolonialisme et l'impérialisme sous toutes les formes à travers le continent africain.
- c) Faire face à toute invasion étrangère sur le continent africain.
- d) S'opposer à l'exploitation et à l'oppression exercée sur les peuples, soutenir les masses africaines pour se libérer de toutes les formes de domination et appuyer le droit des peuples à disposer d'eux-mêmes.

*Article 4.* Les deux parties s'engagent à ne pas se lier par aucun traité et accord, aucune alliance avec un pays ou des pays qui ne soient pas conformes aux dispositions de cet accord.

*Article 5.* Les deux parties veilleront à la libre circulation des personnes entre les deux pays.

<sup>1</sup> Entré en vigueur le 15 juin 1980 par la signature, conformément à l'article 8.

*Article 6.* La Jamahiriya Arabe Libyenne Populaire Socialiste mettra à contribution ses moyens économiques, matériels et culturels pour la reconstruction du Tchad sur le plan économique et militaire; aussi, la Jamahiriya offre les chances d'enseignement et de culture aux Tchadiens.

*Article 7.* La République du Tchad s'engage à rejeter l'implantation de toute base étrangère ou troupes militaires colonialistes et impérialistes sur son territoire national et se réserve le droit de faire appel à la Jamahiriya en cas où son indépendance, son intégrité territoriale ou sa sécurité intérieure seraient menacées conformément à la disposition de l'article 1.

*Article 8.* Les dispositions du présent traité sont applicables dès la date de signature; en outre il est créé une haute commission tchado-libyenne mixte en vue de l'application pratique des dispositions de cet accord; les comptes rendus de cette commission sont parties intégrantes de l'accord.

FAIT à Tripoli le 2 Shaaban 1389 W-A correspondant au 15 juin 1980 en deux textes originaux en arabe et en français, et les deux textes font foi.

[Signé]

IBRAHIM YOUSOUF  
Pour la République du Tchad

[Signé]

Dr. ALI TREKI  
Pour la Jamahiriya Arabe  
Libyenne Populaire Socialiste

---

## [TRANSLATION — TRADUCTION]

TREATY<sup>1</sup> OF FRIENDSHIP AND ALLIANCE BETWEEN THE  
SOCIALIST PEOPLE'S LIBYAN ARAB JAMAHIRIYA AND THE  
REPUBLIC OF CHAD

The Socialist People's Libyan Arab Jamahiriya and the Republic of Chad,  
Having faith in the deep-rooted spiritual, economic, human and cultural ties  
created between the two fraternal peoples by geographic proximity and centuries of  
common history;

Convinced that these vital ties are reflected in a common destiny and common  
objectives and aspirations, transcending all barriers;

Have agreed as follows:

*Article 1.* The two Parties shall defend each other if either Party or both Parties  
are exposed to direct or indirect foreign aggression.

The two Parties shall deem any aggression against one Party to constitute ag-  
gression against the other, which shall be bound to take such action as may be  
necessary to check the said aggression.

*Article 2.* The Parties undertake to exchange information on military matters  
and on matters pertaining to internal and external security and to assist each other if  
either Party or both Parties are exposed to direct or indirect danger.

*Article 3.* Within the framework of the alliance between the great revolution  
of 1 September and the Chadian revolution under the leadership of FROLINAT  
(Front de Libération Nationale du Tchad), the Parties shall endeavour to:

- (a) Strengthen economic, political, cultural and military co-operation between the  
two countries with a view to the realization of the aspirations of the two fraternal  
peoples;
- (b) Combat all forms of colonialism, neo-colonialism and imperialism throughout  
the African continent;
- (c) Resist any foreign invasion of the African continent;
- (d) Oppose the exploitation and oppression of the peoples, support the struggle of  
the African masses for freedom from all forms of domination and uphold the  
right of the peoples to self-determination.

*Article 4.* The two Parties undertake not to be bound by any treaty, agree-  
ment or alliance with any country or countries that is inconsistent with the provisions  
of this Treaty.

*Article 5.* The two Parties shall ensure personal freedom of movement be-  
tween the two countries, without any impediments or restrictions.

*Article 6.* The Socialist People's Libyan Arab Jamahiriya shall make its eco-  
nomic, material and cultural resources available for the economic and military

<sup>1</sup> Came into force on 15 June 1980 by signature, in accordance with article 8.

reconstruction of Chad. The Libyan Arab Jamahiriya shall also provide the people of Chad with educational and cultural opportunities.

*Article 7.* The Republic of Chad undertakes not to permit the presence of any foreign base or colonialist, imperialist troops in its national territory and reserves the right to call upon the Socialist People's Libyan Arab Jamahiriya for assistance in the event of a threat to its independence, territorial integrity or internal security, in accordance with the provisions of article 1.

*Article 8.* The provisions of this Treaty shall enter into force on the date of signature. A Joint Libyan-Chadian-High Commission shall be established to ensure the practical implementation of the provisions of this Treaty. The records of the Commission shall constitute an integral part of the Treaty.

DONE at Tripoli on 2 Sha'ban 1389 from the death of the Prophet, corresponding to 15 June 1980, in duplicate in the Arabic and French languages, both texts being equally authentic.

For the Republic of Chad:

[Signed]

IBRAHIM YOUSOUF

For the Socialist People's  
Libyan Arab Jamahiriya:

[Signed]

ALI TREKI

---

No. 19186

---

**UNITED KINGDOM OF GREAT BRITAIN  
AND NORTHERN IRELAND  
and  
MALAYSIA**

**Agreement concerning public officers' pensions in respect of  
services in Malaysia. Signed at Kuala Lumpur on 1 No-  
vember 1977**

*Authentic text: English.*

*Registered by the United Kingdom of Great Britain and Northern Ireland on  
24 October 1980.*

---

**ROYAUME-UNI DE GRANDE-BRETAGNE  
ET D'IRLANDE DU NORD  
et  
MALAISIE**

**Accord relatif aux pensions versées aux agents de la fonc-  
tion publique pour services accomplis en Malaisie.  
Signé à Kuala Lumpur le 1<sup>er</sup> novembre 1977**

*Texte authentique : anglais.*

*Enregistré par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord le  
24 octobre 1980.*

AGREEMENT<sup>1</sup> BETWEEN THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND AND THE GOVERNMENT OF MALAYSIA CONCERNING PUBLIC OFFICERS' PENSIONS IN RESPECT OF SERVICES IN MALAYSIA

The Government of the United Kingdom of Great Britain and Northern Ireland and the Government of Malaysia have agreed as follows:

*Article 1. INTERPRETATION*

- (1) In this Agreement, except where the context otherwise requires:
- (a) "Actuary" means a Fellow of the Institute of Actuaries or of the Faculty of Actuaries in Scotland or a person suitably qualified in actuarial practice appointed by the Government of Malaysia;
- (b) "The appointed day"\* means the day mutually arranged between the Government of the United Kingdom and the Government of Malaysia;
- (c) (i) "The British element" in relation to a pension means:
- (aa) In respect of a pension arising from death resulting from an injury on duty or from contracting a disease or a pension arising from such an injury or from such a disease, being an injury received or a disease contracted before the operative date, the whole cost;
- (bb) In respect of a pension arising from death resulting from an injury on duty or from contracting a disease or a pension arising from such an injury or from such a disease, being a pension which results from an occurrence during relevant service, that proportion (if any) of the pension which the rate of the officer's inducement allowance at the date he received the injury or contracted the disease bears to his total pensionable emoluments at that date;
- (cc) In respect of a widows' and orphans' pension payable under the Widows' and Orphans' Pension Enactment, F.M.S.Cap.26 and any amendments thereto in force at any time prior to the appointed day and enacted prior to that date (hereinafter referred to as "F.M.S.Cap.26"), the whole cost;
- (dd) In respect of compensation and additional compensation payable under the North Borneo (Compensation and Retiring Benefits) Order in Council, 1963, and the Sarawak (Compensation and Retiring Benefits) Order in Council, 1963, the whole cost;
- (ee) In respect of any other pension (other than a widows' and orphans' pension payable under F.M.S.Cap.26, the Widows' and Orphans' Pensions Ordinance of Sarawak, Sarawak Cap.90 of the Laws of Malaysia and any amendments thereto in force at any time prior to the appointed day and enacted prior to that date (hereinafter referred to as "Sarawak Cap.90"), or the Widows' and Orphans' Pensions Ordinance of Sabah, Sabah Cap.156 of the Laws of Malaysia and any amendments thereto in force at any time prior to the appointed day and enacted prior to that date (hereinafter referred to as "Sabah Cap.156"))

\* The appointed day is 1 September 1979.

<sup>1</sup> Came into force on 27 March 1979, the date of the last of the notifications by which the Parties informed each other of the completion of the preliminary arrangements necessary to carry out the Agreement, in accordance with article 8.



that proportion of the pension payable to or in respect of an officer which accrues from service before the operative date and that proportion (if any) which accrues from relevant service and which is attributable to inducement allowance;

(ii) For the purpose of sub-paragraph 1(c)(i) of this Article the pension benefits shall be calculated according to the pensions laws in force before 1 April 1971 and enacted prior to that date and any other pensions laws accepted by the Government of the United Kingdom and the Government of Malaysia for the purpose of this sub-paragraph;

(iii) For the purposes of sub-paragraph 1(c)(i)(ee) of this Article the proportion of a pension which accrues

(aa) From service before the operative date, is that proportion which the total pensionable emoluments enjoyed by the officer from his public service under the Government of Malaysia or of a State prior to the operative date bears to his total pensionable emoluments enjoyed during all his public service under such Government taken into account in determining the amount of such pension;

(bb) From relevant service and which is attributable to inducement allowance, is that proportion which the total inducement allowance enjoyed by the officer during his relevant service bears to the total pensionable emoluments enjoyed during all his public service under the Government of Malaysia or of a State taken into account in determining the amount of such pension;

(d) "Inducement allowance" means:

(i) In respect of an officer falling within sub-paragraph 1(f)(ii) of this Article, any inducement allowance which is pensionable under the pensions laws enjoyed by the officer under the Overseas Service (North Borneo) Agreement, 1961, or any agreement or arrangement amending or replacing the same;

(ii) In respect of an officer falling within sub-paragraph 1(f)(iii) of this Article, any inducement allowance which is pensionable under the pensions laws enjoyed by the officer under the Overseas Service (Sarawak) Agreement, 1961, or any agreement or arrangement amending or replacing the same;

(e) "The Malaysian element" in relation to a pension means the full cost of the pension other than the British element;

(f) "Officer" means an officer so defined in:

(i) The United Kingdom and Federation of Malaya Public Officers Agreement, 1959, between Her Majesty's Government in the United Kingdom and the Government of the Federation of Malaya and signed at Kuala Lumpur on 27 July 1959;<sup>1</sup> or

(ii) The Public Officers (Sabah) Agreement, 1964, between Her Majesty's Government in the United Kingdom and the Government of Malaysia and signed at Kuala Lumpur on 9 July 1964;<sup>2</sup> or

(iii) The Public Officers (Sarawak) Agreement, 1964, between Her Majesty's Government in the United Kingdom and the Government of Malaysia and signed at Kuala Lumpur on 9 July 1964;<sup>3</sup> and

who was not a citizen of Malaysia on 1 April 1971 or who, having retired from the public service or having died in public service after that date, is not or was not a citizen of Malaysia at the time of his retirement or death as the case may be;

<sup>1</sup> United Nations, *Treaty Series*, vol. 374, p. 21.

<sup>2</sup> *Ibid.*, vol. 522, p. 189.

<sup>3</sup> *Ibid.*, vol. 522, p. 201.

- (g) "The operative date" means:
- (i) In respect of public service under the Government of Malaysia as an officer falling within sub-paragraph (1)(f)(i) of this Article, 31 August 1957;
  - (ii) In respect of public service under the Government of Malaysia as an officer falling within sub-paragraph (1)(f)(ii) or (1)(f)(iii) of this Article, 16 September 1963;
- (h) "Other public service" means public service not under the Government of Malaysia or of a State;
- (i) "Pension" means pension, gratuity, compensation or any retiring allowance or other like benefit, or any increase of pension, or any contributions repayable to, or interest on contributions payable to any officer, payable under the pensions laws by the Government of Malaysia or a State to or in respect of any officer, or to the widow or child of any officer or to his legal personal representative;
- (j) "Pensionable emoluments" means:
- (i) In respect of public service under the Government of Malaysia or a State, emoluments which count for pension under the pensions laws;
  - (ii) In respect of other public service, emoluments which count for pension in accordance with the law or regulations in force in such service;
- (k) "Pensions laws" means:
- (i) In relation to pensions other than widows' and orphans' pensions, any law, regulation or administrative direction providing for the payment of pensions to officers in respect of public service and in force in Malaysia at any time prior to the appointed day and enacted prior to that date, including the North Borneo (Compensation and Retiring Benefits) Order in Council, 1963, and the Sarawak (Compensation and Retiring Benefits) Order in Council, 1963;
  - (ii) In relation to widows' and orphans' pensions, F.M.S.Cap.26, Sarawak Cap.90, Sabah Cap.156, the British North Borneo Company Pensions Ordinance 1963, Ordinance No. 12 of 1963 and any amendments thereto in force at any time prior to the appointed day and enacted prior to that date (in this Agreement referred to as "Sabah Ordinance No. 12"), and Part III (together with any definitions and other provisions applicable thereto) of the Pensions Ordinance, Cap.22 of the Revised Edition of the Laws of Sarawak 1946, and any amendments thereto in force at any time prior to the appointed day and enacted prior to that date (in this Agreement referred to as "Sarawak Cap.22");\* and
  - (iii) Any other law, regulation or administrative direction accepted by the Government of the United Kingdom and the Government of Malaysia for the purpose of this Agreement;
- (l) "Public service" means:
- (i) Service in a civil capacity under the Government of Malaysia or a State or any other country or territory in the Commonwealth;
  - (ii) Service under the East Africa High Commission, the East African Common Services Organisation, the East Africa Posts and Telecommunications Administration, the East African Railways and Harbours Administration, the East African Community, the East African Harbours Corporation, the East African Posts and Telecommunications Corporation or the East African Railways Corporation;

---

\* See footnote on p. 415 of this volume.

- (iii) Service which is pensionable:
  - (aa) Under the Oversea Superannuation Scheme; or
  - (bb) Under any Act relating to the superannuation of teachers in the United Kingdom; or
  - (cc) Under a local authority in the United Kingdom; or
  - (dd) Under the National Health Service of the United Kingdom; or
  - (ee) Under the Post Office, United Kingdom of Great Britain and Northern Ireland;
- (iv) Any other service accepted by the Government of the United Kingdom and the Government of Malaysia to be public service for the purposes of this Agreement;
- (v) Except for the purposes of computation of a pension, gratuity or other allowance and of determination of the maximum pension grantable, service as a Governor in respect of which a pension may be granted under the Overseas Pensions Act, 1973, or any Act amending or replacing that Act;
- (vi) Service as the holder of the office of President, Vice-President, Justice of Appeal, Registrar, officer or servant of the Court of Appeal for Eastern Africa established by the Eastern Africa Court of Appeal Order in Council, 1961 (United Kingdom S.I. 1961 No. 2323), or the Court of Appeal for East Africa;
- (vii) Service in the service of the Interim Commissioner for the West Indies;
  - (m) "Relevant service" means public service under the Government of Malaysia or of a State on or after the operative date;
  - (n) A "State" means a State in Malaysia;
  - (o) "The taxation element" means the sum accepted by the two Governments as being equivalent to the proceeds of income tax or any similar tax received by the Government of Malaysia or of a State on any sums which are reimbursable in accordance with sub-paragraph (1)(d) of Article 3;
  - (p) "Widows' and orphans' pensions" means pensions payable under F.M.S. Cap.26, Sabah Ordinance No. 12, Sabah Cap.156, Sarawak Cap.22 and Sarawak Cap.90.\*

(2) References to the Government of Malaysia, the Government of the Federation of Malaya, or the Government of a State shall be construed as including references to any predecessor Government or successor Government as appropriate.

#### *Article 2. TRANSFER OF LIABILITY TO THE GOVERNMENT OF THE UNITED KINGDOM*

As from the appointed day the liability of the Government of Malaysia in respect of the pensions shall be transferred to the Government of the United Kingdom who shall thereon be responsible for the control, administration and payment of pensions which have been awarded before the appointed day and for the award, control, administration and payment of pensions which would fall to be awarded on or after the appointed day.

#### *Article 3. OBLIGATIONS OF THE GOVERNMENT OF THE UNITED KINGDOM*

- (1) The Government of the United Kingdom undertake:
  - (a) That they shall award, control, administer and pay the pensions referred to in Article 2 of this Agreement to or in respect of the persons concerned in accordance

\* See footnote on p. 415 of this volume.

with the principles and rules contained in the pensions laws, with such modifications as may be necessary in consequence of the transfer of responsibility under this Agreement, or in accordance with such other principles and rules as the Government of the United Kingdom consistent with the next paragraph may from time to time determine;

(b) That apart from any modifications arising from the pensions being payable out of public moneys of the United Kingdom, they shall not apply to or in respect of any officer different provisions from those contained in the pensions laws (other than any provisions, express or implied, relating to the currency and method of payment of a pension) so as to make such provisions less favourable to any beneficiary or potential beneficiary than the provisions applicable to him on the appointed day: Provided that if a beneficiary or potential beneficiary elects to have any provision applied to him, that provision shall be taken to be more favourable to him;

(c) That if in any action, suit or other proceeding relating to a pension for which the Government of the United Kingdom have assumed responsibility under this Agreement the Government of Malaysia should be adjudged by the order of a competent court of law having jurisdiction in Malaysia or outside Malaysia to be liable to pay to or in respect of an officer or to the widow or child or legal personal representative of a deceased officer any sum the Government of the United Kingdom shall repay to the Government of Malaysia any sum or sums paid to such person for the purpose of complying with the order of the court; but in such an event the Government of the United Kingdom shall be free to reduce by corresponding sums, or totally to withhold, any payments of the same pension to or in respect of that person which would otherwise fall to be made by them under this Agreement;

(d) That they shall reimburse the Government of Malaysia, in accordance with such procedure as may be mutually arranged between the two Governments, the aggregate amount, less the taxation element, of the following payments due on or after 1 April 1973, being amounts due under the pensions laws, and made by the Government of Malaysia or of a State to or in respect of officers:

- (i) The full cost of payments representing that proportion of a pension (other than a widows' and orphans' pension) payable to or in respect of an officer which accrues from public service under the Government of Malaysia or of a State before the operative date;
- (ii) Such proportion (if any) of the cost of payments representing that part of the pension (other than a widows' and orphans' pension) payable to or in respect of an officer which accrues from public service under the Government of a State on or after the operative date, as is attributable to his inducement allowance;
- (iii) The full cost of payments representing compensation and additional compensation payable under the North Borneo (Compensation and Retiring Benefits) Order in Council, 1963, and the Sarawak (Compensation and Retiring Benefits) Order in Council, 1963.

(2) For the purposes of sub-paragraphs (1)(d)(i) and (ii) of this Article:

(a) The proportion of a pension which accrues from public service under the Government of Malaysia or of a State before the operative date is that proportion which the total pensionable emoluments enjoyed by an officer from his public service under such Government before the operative date bears to his total pensionable emoluments enjoyed during all his public service under that Government taken into account in determining the amount of such pension;

(b) Subject to sub-paragraph (c) of this paragraph the proportion of a pension which is attributable to inducement allowance is that proportion which the total inducement allowance enjoyed by an officer during his relevant service under the Government of a State bears to the total pensionable emoluments enjoyed during all his public service under such Government taken into account in determining the amount of such pension;

(c) In respect of a pension arising from death resulting from an injury on duty or from contracting a disease or a pension arising from such an injury or from such a disease, being a pension which results from an occurrence during relevant service, the proportion which is attributable to inducement allowance is that proportion of the pension which the rate of the officer's inducement allowance at the date he received the injury or contracted the disease bears to the rate of his total pensionable emoluments at that date;

(d) The pension benefits shall be calculated according to the pensions laws in force before 1 April 1971 and enacted prior to that date, and any other pensions laws accepted by the Government of the United Kingdom for the purpose of this paragraph.

#### *Article 4. OBLIGATIONS OF THE GOVERNMENT OF MALAYSIA*

(1) The Government of Malaysia undertake:

(a) That they shall remain responsible for any instalments of pension granted to or in respect of an officer which remain unpaid on the appointed day;

(b) That they shall as from the appointed day cease to be liable for pensions and shall relinquish responsibility for the award, control, administration and payment of any pension to or in respect of an officer otherwise than in accordance with the terms of this Agreement;

(c) That they shall pay to the Government of the United Kingdom in accordance with such arrangements as may be accepted by the two Governments:

- (i) In respect of any pension (other than a widows' and orphans' pension payable under F.M.S. Cap.26 Sarawak Cap.90 or Sabah Cap.156, and a pension payable under Sabah Ordinance No. 12 or Sarawak Cap.22) awarded before the appointed day to or in respect of an officer, a sum representing the cost, if any, of the Malaysian element of such pension;\*
- (ii) In respect of a pension (including a widows' and orphans' pension) payable under Sabah Ordinance No. 12 or Sarawak Cap.22 to or in respect of an officer, a sum representing the cost, if any, of the Malaysian element of such pension;\*
- (iii) In respect of any pension (other than a widows' and orphans' pension payable under F.M.S. Cap.26, Sabah Cap.156, or Sarawak Cap.90 or in regard to sub-paragraph (1)(c)(iii)(aa) of this Article, a pension or widows' or orphans' pension payable under Sabah Ordinance No. 12 or Sarawak Cap.22) awarded on or after the appointed day to or in respect of an officer in public service on the appointed day;
  - (aa) That part of the sum which would represent the Malaysian element of such pension if the public service of the officer ceased on the appointed day, which is attributable to the officer's public service under the Government of Malaysia or of a State up to the day immediately preceding the appointed day; and

\* See footnote on p. 415 of this volume.

- (bb) 25% of the pensionable emoluments earned by an officer during any part of his public service under the Government of Malaysia or of a State which occurs on or after the appointed day;
- (iv) In respect of a widows' and orphans' pension payable under F.M.S. Cap.26, a sum representing the cost of any increase awarded before the appointed day which is not accepted by the Government of the United Kingdom;
- (v) In respect of widows' and orphans' pensions (other than widows' and orphans' pensions payable under F.M.S. Cap.26, Sabah Ordinance No. 12 or Sarawak Cap.22) such stocks, funds, securities or moneys as represent the interest in the Widows' and Orphans' Pensions Fund of Sabah established under Sabah Cap.156 and in the Sarawak Widows' and Orphans' Pensions Fund established under Sarawak Cap.90 of contributory officers and their potential beneficiaries alive on the appointed day and the beneficiaries alive on the appointed day of deceased contributory officers;\*
- (vi) In respect of any officer who continues in relevant service on or after the appointed day, the contributions of the Government of Malaysia to the scheme for widows' and orphans' pensions which would but for the provisions of this Agreement have been payable during such relevant service under the provisions of Sabah Cap.156 or Sarawak Cap.90;

(d) That the payments in respect of compensation and gratuity paid in Malaysia to or in respect of an officer by the Government of the United Kingdom in accordance with the principles of the North Borneo (Compensation and Retiring Benefits) Order in Council, 1963, and the Sarawak (Compensation and Retiring Benefits) Order in Council, 1963, under Article 3 shall be exempt from income tax in Malaysia;

(e) That they shall as soon as possible after the appointed day and with effect therefrom, enact the necessary domestic legislation to give effect to this article.

(2) The sums payable under sub-paragraphs (1)(c)(i), (1)(c)(ii), (1)(c)(iii)(aa), (1)(c)(iv) and (1)(c)(v) of this Article shall be actuarially determined jointly by two actuaries, one nominated by the Government of the United Kingdom and one nominated by the Government of Malaysia and shall be reduced by a sum accepted by the two Governments as representing the tax which the Government of Malaysia would have received in respect of the Malaysian element of the pensions.

#### *Article 5. SUPPLY OF INFORMATION*

Each of the Parties to this Agreement shall whenever requested to do so by the other Party supply to that Party such information in connection with the operation of the arrangements contained in this Agreement as may be specified in such request.

#### *Article 6. MODIFICATION OF PREVIOUS AGREEMENTS*

(1) On and after the appointed day the provisions of any arrangement relating to the reimbursement of the Government of Malaysia or of a State by the Government of the United Kingdom of a proportion of the cost of a pension shall cease to apply to any pension payable to or in respect of an officer to whom this Agreement applies in respect of any period beginning on the appointed day.

---

\* See footnote on p. 415 of this volume.

(2) On and after the appointed day the provisions of clauses 3, 4, 5, 6, 7 and 8 of the United Kingdom and Federation of Malaya Public Officers Agreement, 1959, shall cease to apply to or in respect of officers to whom this Agreement applies.

(3) On and after the appointed day the provisions of Articles 3, 4, 5 and 6, the words "and shall take any action that may be necessary to preserve his pension rights when he is so transferred or promoted" in Article 8(2) and Article 9 of the Public Officers (Sabah) Agreement, 1964, and of the Public Officers (Sarawak) Agreement, 1964, shall cease to apply to or in respect of officers to whom this Agreement applies.

*Article 7. MODIFICATION OF THIS AGREEMENT*

If the Government of the United Kingdom and the Government of Malaysia mutually decide that this Agreement should be modified in any particular case or class of cases, the foregoing provisions of this Agreement shall be applied to such case or cases with such modifications, additions or exceptions as may be necessary to give effect to such mutual decision.\*

*Article 8. ENTRY INTO FORCE*

Each of the Parties to this Agreement shall notify the other Party in writing as soon as it has completed the preliminary arrangements necessary to enable it to carry out the Agreement, and this Agreement shall come into force on the date of the later of these two notifications.

*Article 9. CITATION*

This Agreement may be cited as the Malaysia-United Kingdom Pensions (Transfer of Liability) Agreement, 1977.

IN WITNESS WHEREOF, the undersigned, duly authorised thereto by their respective Governments, have signed this Agreement.

DONE in two originals at Kuala Lumpur this 1st day of November, 1977.

E. G. NORRIS

For the Government  
of the United Kingdom of Great Britain  
and Northern Ireland

ABDULLAH BIN MOHD SALLEH

For the Government  
of Malaysia

---

\* By an Exchange of Letters dated 28 March 1979, the two Governments mutually decided that in respect of pensions (including widows' and childrens' pensions) payable under Sarawak Order No. P-3 (Pensions (Senior Staff)) and any amendments thereto in force at any time prior to the appointed day and enacted prior to that date the Agreement shall, with effect from the appointed day, be modified to the following extent:

"(a) Article 1(1)(k)(ii) and Article 1(1)(p) of the Agreement shall be read and construed as including a reference to Sarawak Order No. P-3;

"(b) Article 4(1)(c)(i) of the Agreement shall not apply to or in respect of a pension payable under Sarawak Order No. P-3;

"(c) Article 4(1)(c)(ii) of the Agreement shall apply to or in respect of a pension payable under Sarawak Order No. P-3; and

"(d) Article 4(1)(c)(v) of the Agreement shall not apply to or in respect of a pension payable under Sarawak Order No. P-3."

## [TRADUCTION — TRANSLATION]

ACCORD<sup>1</sup> ENTRE LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD ET LE GOUVERNEMENT MALAISIE RELATIF AUX PENSIONS VERSÉES AUX AGENTS DE LA FONCTION PUBLIQUE POUR SERVICES ACCOMPLIS EN MALAISIE

Le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Gouvernement malaisien sont convenus de ce qui suit :

*Article premier.* INTERPRÉTATION

- 1) Dans le présent Accord, et à moins que le contexte n'en dispose autrement :
- a) Le terme «actuaire» désigne un *Fellow* de l'Institute of Actuaries ou de la Faculty of Actuaries of Scotland ou un actuaire qualifié nommé par le Gouvernement malaisien;
  - b) L'expression «date convenu»\* désigne la date convenue entre le Gouvernement du Royaume-Uni et le Gouvernement malaisien;
  - c) i) L'expression «élément britannique», appliqué à une pension, doit s'entendre comme suit :
    - aa) S'agissant d'une pension servie à la suite d'un décès consécutif à un accident survenu en service ou à une maladie, ou d'une pension servie à la suite de cet accident ou de cette maladie, elle s'entend de la totalité de la pension dès lors que le fait générateur de la pension est survenu avant la date de référence;
    - bb) S'agissant d'une pension servie à la suite d'un décès consécutif à un accident survenu en service ou à une maladie, ou d'une pension servie à la suite de cet accident ou de cette maladie, et dès lors que le fait générateur de la pension est survenu pendant la période des services pris en compte, elle s'entend de la part éventuelle de pension égale au rapport entre le taux de la prime d'incitation de l'agent à la date du fait générateur et le total de ses émoluments validables à cette date;
    - cc) S'agissant d'une pension de veuve ou d'orphelin servie en application du *Widows' and Orphans' Pension Enactment*, chapitre 26 des lois de la Fédération de Malaisie, avec tous les amendements y relatifs adoptés et appliqués avant la date convenue (ces textes étant dénommés ci-après «le chapitre 26 des lois de la Fédération de Malaisie»), elle s'entend de la totalité de la pension;
    - dd) S'agissant des prestations et prestations additionnelles servies en application du *North Borneo (Compensation and Retiring Benefits) Order in Council* de 1963 et du *Sarawak (Compensation and Retiring Benefits) Order in Council* de 1963, elle s'entend de la totalité de ces prestations;
    - ee) S'agissant de toute autre pension [hormis les pensions de veuve ou d'orphelin servies en application du chapitre 26 des lois de la Fédération de Malaisie et de la *Widows' and Orphans' Pensions Ordinance* du Sarawak, chapitre 90

\* La date convenue est le 1<sup>er</sup> septembre 1979.

<sup>1</sup> Entré en vigueur le 27 mars 1979, date de la dernière des notifications par lesquelles les Parties se sont informées de l'accomplissement des arrangements préliminaires nécessaires à l'exécution de l'Accord, conformément à l'article 8.



(Sarawak) des lois de Malaisie, avec tous les amendements y relatifs adoptés et appliqués avant la date convenue (ces textes étant dénommés ci-après «le chapitre 90 des lois du Sarawak»), ou de la *Widows' and Orphans' Pensions Ordinance* du Sabah, chapitre 156 (Sabah) des lois de Malaisie, avec tous les amendements y relatifs adoptés et appliqués avant la date convenue (ces textes étant dénommés ci-après «le chapitre 156 des lois du Sabah»)], elle s'entend de la part de pension correspondant aux services accomplis avant la date de référence et de la part éventuelle de pension qui, pour la période des services pris en compte, est imputable à la prime d'incitation;

ii) Aux fins de l'alinéa 1, c, i, du présent article, les pensions seront liquidées conformément à la législation sur les pensions adoptée et appliquée avant le 1<sup>er</sup> avril 1971 et à toute autre législation sur les pensions acceptée par le Gouvernement du Royaume-Uni et le Gouvernement malaisien aux fins du présent alinéa;

iii) Aux fins de l'alinéa 1, c, i, *ee*, du présent article :

*aa*) La part de pension correspondant aux services accomplis avant la date de référence s'entend de la part de pension égale au rapport entre le total des émoluments validables versés à l'agent au titre des services pris en compte dans la fonction publique du Gouvernement malaisien ou du gouvernement d'un Etat avant cette date et le total des émoluments validables reçus pour l'ensemble du service fait dans la fonction publique dudit gouvernement et utilisés pour déterminer le montant de la pension considérée;

*bb*) La part de pension correspondant aux services pris en compte qui est imputable à la prime d'incitation s'entend de la part de pension égale au rapport entre le total de la prime d'incitation reçue par l'agent pendant la période des services pris en compte et le total des émoluments validables reçus pour l'ensemble du service fait dans la fonction publique du Gouvernement malaisien ou du gouvernement d'un Etat et utilisés pour déterminer le montant de la pension considérée;

*d*) L'expression «prime d'incitation» désigne :

i) S'agissant d'un agent visé à l'alinéa 1, *f*, ii, du présent article, toute prime d'incitation valable en application de la législation sur les pensions applicable à cet agent en vertu de l'Accord de 1961 relatif au Service d'outre-mer (Bornéo du Nord) [*Overseas Service (North Borneo) Agreement, 1961*] ou de tout accord ou arrangement le modifiant ou le remplaçant;

ii) S'agissant d'un agent visé à l'alinéa 1, *f*, iii, du présent article, toute prime d'incitation valable en application de la législation sur les pensions applicable à cet agent en vertu de l'Accord de 1961 relatif au Service d'outre-mer (Sarawak) [*Overseas Service (Sarawak) Agreement, 1961*] ou de tout accord ou arrangement le modifiant ou le remplaçant;

*e*) L'expression «élément malaisien», appliquée à une pension, s'entend de la totalité du coût de la pension après déduction de l'élément britannique;

*f*) Le terme «agent» s'entend d'un agent qui est défini comme tel :

i) Dans l'Accord de 1959 relatif aux fonctionnaires entre le Royaume-Uni et la Fédération de Malaisie, signé à Kuala Lumpur le 27 juillet 1959, entre le Gouvernement de Sa Majesté dans le Royaume-Uni et le Gouvernement de la Fédération de Malaisie<sup>1</sup>; ou

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 374, p. 21.

- ii) Dans l'Accord de 1964 relatif aux fonctionnaires (Sabah), signé à Kuala Lumpur le 9 juillet 1964, entre le Gouvernement de Sa Majesté dans le Royaume-Uni et le Gouvernement malaisien<sup>1</sup>; ou
  - iii) Dans l'Accord de 1964 relatif aux fonctionnaires (Sarawak), signé à Kuala Lumpur, le 9 juillet 1964, entre le Gouvernement de Sa Majesté dans le Royaume-Uni et le Gouvernement malaisien<sup>2</sup>; et
- qui n'était pas citoyen malaisien au 1<sup>er</sup> avril 1971 ou qui, ayant pris sa retraite ou étant décédé alors qu'il exerçait une fonction publique après cette date, n'est pas citoyen malaisien ou ne l'était pas au moment de sa retraite ou de son décès;
- g) L'expression «date de référence» désigne :
    - i) Le 31 août 1957 dans le cas des services accomplis dans la fonction publique du Gouvernement malaisien au sens de l'alinéa 1, f, i, du présent article;
    - ii) Le 16 septembre 1963 dans le cas des services accomplis dans la fonction publique du Gouvernement malaisien au sens de l'alinéa 1, f, ii, ou 1, f, iii, du présent article;
  - h) L'expression «autre fonction publique» s'entend d'une fonction publique autre que celle du Gouvernement malaisien ou du gouvernement d'un Etat;
    - i) Le terme «pension» désigne toute pension, prime ou indemnité, prestation de départ ou autre prestation analogue, toute majoration de pension ou toutes contributions remboursables — avec les intérêts sur ces contributions — que le Gouvernement malaisien ou le gouvernement d'un Etat est tenu de verser à un agent, à sa veuve ou à son orphelin, ou à son représentant légal personnel;
  - j) L'expression «émoluments validables» désigne :
    - i) Dans le cas d'une fonction publique exercée auprès du Gouvernement malaisien ou du gouvernement d'un Etat, les émoluments entrant en ligne de compte pour le calcul de la pension aux termes de la législation sur les pensions;
    - ii) Pour les autres fonctions publiques, les émoluments entrant en ligne de compte pour le calcul de la pension conformément aux lois et règlements applicables auxdites fonctions publiques;
  - k) L'expression «législation sur les pensions» désigne :
    - i) S'agissant de pensions autres que celles de veuve ou d'orphelin, toute loi, ordonnance ou instruction administrative prévoyant le versement de pensions à des agents de la fonction publique, qui était adoptée et appliquée en Malaisie avant la date convenue, y compris le *North Borneo (Compensation and Retiring Benefits) Order in Council* de 1963 et le *Sarawak (Compensation and Retiring Benefits) Order in Council* de 1963;
    - ii) S'agissant des pensions de veuve et d'orphelin, le chapitre 26 des lois de la Fédération de Malaisie, le chapitre 90 des lois du Sarawak, le chapitre 156 des lois du Sabah, la *British North Borneo Company Pensions Ordinance* de 1963 et l'ordonnance n° 12 de 1963, avec les amendements y relatifs adoptés et appliqués avant la date convenue (ces textes étant dénommés dans le présent Accord «l'ordonnance n° 12 relative au Sabah») et la partie III (avec les définitions et autres dispositions y relatives) de la *Pension Ordinance*, chapitre 22 de l'édition révisée (1946) des lois du Sarawak, avec les amendements y relatifs adoptés et appliqués

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 522, p. 189.

<sup>2</sup> *Ibid.*, p. 201.

avant la date convenue (ces textes étant dénommés dans le présent Accord «le chapitre 22 des lois du Sarawak»);\* et

iii) Toute autre loi, ordonnance ou instruction administrative acceptée par le Gouvernement du Royaume-Uni et le Gouvernement malaisien aux fins du présent Accord;

l) L'expression «fonction publique» désigne :

i) Une fonction exercée à titre civil pour le compte du Gouvernement malaisien ou du gouvernement d'un Etat ou pour le compte de tout autre pays ou territoire du Commonwealth;

ii) Une fonction exercée pour le compte du Haut Commissariat pour l'Afrique orientale, de l'Organisation des services communs est-africains, de l'Administration des postes et télécommunications de l'Afrique orientale, de l'Administration des chemins de fer et des ports de l'Afrique orientale, de la Communauté de l'Afrique orientale, de la Société des ports de l'Afrique orientale, de la Société des postes et télécommunications de l'Afrique orientale ou de la Société des chemins de fer de l'Afrique orientale;

iii) Des services validables aux fins de pension, au titre :

aa) Du régime des retraites d'outre-mer;

bb) De toute loi du Royaume-Uni relative au régime des retraites des enseignants;

cc) D'une collectivité locale du Royaume-Uni;

dd) Du Service national de la santé du Royaume-Uni; ou

ee) De l'administration postale du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord;

iv) Toute autre fonction considérée par le Gouvernement du Royaume-Uni et le Gouvernement malaisien comme une fonction publique aux fins du présent Accord;

v) Sauf aux fins du calcul d'une pension, prime ou autre prestation ou de la détermination du montant maximal d'une pension, les services accomplis en qualité de gouverneur et au titre desquels une pension peut être accordée en vertu du *Overseas Pension Act* de 1973 ou de toute loi le modifiant ou le remplaçant;

vi) Les services accomplis en qualité de président, vice-président, juge, greffier, agent ou employé de la Court of Appeal for Eastern Africa créée par le *Eastern Africa Court of Appeal Order in Council* de 1961 (*United Kingdom S.I. 1961 No. 2323*) ou de la Court of Appeal for East Africa;

vii) Une fonction exercée pour le compte du Commissariat par intérim pour les Indes occidentales;

m) L'expression «services pris en compte» désigne les services accomplis pour le compte du Gouvernement malaisien ou du gouvernement d'un Etat à compter de la date de référence;

n) Le terme «Etat» s'entend d'un Etat de Malaisie;

o) L'expression «élément fiscal» s'entend de la somme acceptée par les deux gouvernements comme étant l'équivalent du produit de l'impôt sur le revenu ou de tout impôt analogue perçu par le Gouvernement malaisien ou le gouvernement d'un Etat sur toute somme remboursable en application de l'alinéa 1, d, de l'article 3;

\* Voir note à la page 423 du présent volume.

p) L'expression «pensions de veuve et d'orphelin» s'entend des pensions payables en application du chapitre 26 des lois de la Fédération de Malaisie, de l'ordonnance n° 12 relative au Sabah, du chapitre 156 des lois du Sabah et des chapitres 22 et 90 des lois du Sarawak\*.

2) Toute mention du Gouvernement malaisien, du Gouvernement de la Fédération de Malaisie ou du gouvernement d'un Etat s'entend aussi, lorsqu'il y a lieu, de tout gouvernement prédécesseur ou successeur.

#### *Article 2. TRANSFERT DE RESPONSABILITÉ AU GOUVERNEMENT DU ROYAUME-UNI*

A compter de la date convenue, la responsabilité des pensions sera transférée du Gouvernement malaisien au Gouvernement du Royaume-Uni, qui sera chargé de la gestion, de l'ordonnancement et du service des pensions attribuées avant ladite date, ainsi que de l'attribution, de la gestion, de l'ordonnancement et du service des pensions attribuées à compter de cette date.

#### *Article 3. OBLIGATIONS DU GOUVERNEMENT DU ROYAUME-UNI*

1) Le Gouvernement du Royaume-Uni prend les engagements suivants :

a) Il attribuera, gèrera et ordonnancera les pensions visées à l'article 2 du présent Accord, et les servira aux intéressés ou à leurs ayants droit, conformément aux principes et règles énoncés dans la législation sur les pensions et éventuellement modifiés pour tenir compte de la passation de responsabilités prévue par le présent Accord, ou conformément à tous autres principes et règles qu'il pourra arrêter en application de l'alinéa qui suit;

b) En dehors des modifications résultant éventuellement du fait que le service des pensions sera à la charge du Trésor du Royaume-Uni, il n'appliquera à aucun agent ni à ses ayants droit des dispositions différentes de celles de la législation sur les pensions (à l'exception des dispositions, expresses ou implicites, relatives à la monnaie utilisée et au mode de service de la pension) qui seraient moins favorables aux bénéficiaires, actuels ou éventuels, que celles qui leur sont applicables à la date convenue; il est entendu que si un bénéficiaire, actuel ou éventuel, opte pour l'application de telle ou telle disposition, cette disposition sera réputée être la plus favorable en ce qui le concerne;

c) Si, à l'occasion de toute action en justice, instance ou autre procédure concernant une pension dont le Gouvernement du Royaume-Uni aura accepté la responsabilité en vertu du présent Accord, le Gouvernement malaisien se trouve devoir, par décision d'un tribunal compétent en Malaisie ou en dehors de la Malaisie, verser à un agent, à sa veuve ou à son orphelin ou à son représentant légal, une somme quelconque, le Gouvernement du Royaume-Uni remboursera au Gouvernement malaisien la somme versée en exécution de la décision du tribunal; dans ce cas toutefois, il aura la faculté de réduire d'autant, ou de retenir, toute tranche de la même pension qu'il serait normalement tenu de verser, en vertu du présent Accord, à l'agent ou à ses ayants droit;

d) Il remboursera au Gouvernement malaisien, selon les modalités dont pourront convenir les deux gouvernements, la totalité — moins l'élément fiscal — des versements ci-après qui seront venus à échéance le 1<sup>er</sup> avril 1973 ou postérieurement au titre de la législation sur les pensions et que le Gouvernement malaisien ou le gouvernement d'un Etat aura effectués pour le compte d'agents :

\* Voir note à la page 423 du présent volume.

- i) La totalité des versements correspondant à la part de pension (autre qu'une pension de veuve ou d'orphelin) payable à un agent, ou à ses ayants droit, au titre de services accomplis dans la fonction publique du Gouvernement malaisien ou du gouvernement d'un Etat avant la date de référence;
- ii) Dans le cas des versements correspondant à la part de la pension (autre qu'une pension de veuve ou d'orphelin) due à un agent ou à ses ayants droit au titre de services accomplis dans la fonction publique du gouvernement d'un Etat à compter de la date de référence, toute fraction de ces versements éventuellement imputable à la prime d'incitation;
- iii) La totalité des sommes dues, à titre de prestation ou de prestation additionnelle, en application du *North Borneo (Compensation and Retiring Benefits) Order in Council* de 1963 et du *Sarawak (Compensation and Retiring Benefits) Order in Council* de 1963.
  - 2) Aux fins des alinéas 1, d, i, et ii, du présent article :
    - a) La part de pension imputable aux services accomplis dans la fonction publique du Gouvernement malaisien ou du gouvernement d'un Etat avant la date de référence s'entend de la part de pension égale au rapport entre le total des émoluments validables versés à l'agent au titre des services accomplis dans la fonction publique de ce gouvernement avant la date de référence et la totalité des émoluments validables reçus pour l'ensemble du service fait dans la fonction publique dudit gouvernement et utilisés pour déterminer le montant de la pension considérée;
    - b) Sous réserve de l'alinéa c du présent paragraphe, la part de pension qui est imputable à la prime d'incitation est celle qui correspond au rapport entre la totalité de la prime d'incitation reçue par l'agent au titre des services pris en compte dans la fonction publique du gouvernement d'un Etat et la totalité des émoluments validables reçus pour l'ensemble du service fait dans la fonction publique de ce gouvernement et utilisés pour déterminer le montant de la pension considérée;
    - c) S'agissant d'une pension versée à la suite d'un décès consécutif à un accident survenu en service ou à une maladie, ou d'une pension versée à la suite de cet accident ou de cette maladie, et dès lors que le fait générateur de la pension est survenu pendant la période des services pris en compte, la part imputable à la prime d'incitation s'entend de la part de pension égale au rapport entre le taux de la prime d'incitation de l'agent à la date où est survenu le fait générateur et le taux de ses émoluments validables totaux à cette date;
    - d) Les pensions seront liquidées conformément à la législation sur les pensions adoptée et appliquée avant le 1<sup>er</sup> avril 1971 et à toute autre législation sur les pensions acceptée par le Gouvernement du Royaume-Uni aux fins du présent paragraphe.

#### Article 4. OBLIGATIONS DU GOUVERNEMENT MALAISIE

- 1) Le Gouvernement malaisien prend les engagements suivants :
  - a) Il demeurera responsable du service de toute annuité de pension non versée, à la date convenue, à l'agent ou à ses ayants droit;
  - b) A compter de la date convenue, il cessera d'être responsable des pensions et n'assumera plus la responsabilité de l'attribution, de la gestion, de l'ordonnancement et du service d'aucune pension, si ce n'est en vertu des dispositions du présent Accord;
  - c) Il versera au Gouvernement du Royaume-Uni, selon les modalités dont les deux gouvernements pourront convenir :

- i) S'agissant d'une pension (autre qu'une pension de veuve ou d'orphelin relevant du chapitre 26 des lois de la Fédération de Malaisie, du chapitre 90 des lois du Sarawak ou du chapitre 156 des lois du Sabah, ou qu'une pension servie en application de l'ordonnance n° 12 relative au Sabah ou du chapitre 22 des lois du Sarawak) attribuée à un agent ou à ses ayants droit avant la date convenue : une somme équivalant à l'élément malaisien éventuel de la pension\*;
- ii) S'agissant d'une pension (autre qu'une pension de veuve ou d'orphelin) attribuée à un agent ou à ses ayants droit en application de l'ordonnance n° 12 relative au Sabah ou du chapitre 22 des lois du Sarawak: une somme équivalant à l'élément malaisien éventuel de la pension;
- iii) S'agissant d'une pension (autre qu'une pension de veuve ou d'orphelin servie en application du chapitre 26 des lois de la Fédération de Malaisie, du chapitre 156 des lois du Sabah ou du chapitre 90 des lois du Sarawak ou, dans le cas de l'alinéa 1, c, iii, aa, du présent article, autre qu'une pension de veuve ou d'orphelin servie en application de l'ordonnance n° 12 relative au Sabah ou du chapitre 22 des lois du Sarawak) attribuée à compter de la date convenue à un agent en fonctions à ladite date, ou à ses ayants droit :
  - aa) Une part — correspondant aux services accomplis par l'agent dans la fonction publique du Gouvernement malaisien ou du gouvernement d'un Etat jusqu'à la veille de la date convenue — du montant qui équivaldrait à l'élément malaisien de ladite pension si ces services avaient pris fin à cette date; et
  - bb) Vingt-cinq pour cent des émoluments validables versés à l'agent au titre des services accomplis à partir de cette date dans la fonction publique du Gouvernement malaisien ou du gouvernement d'un Etat;
- iv) S'agissant d'une pension de veuve ou d'orphelin servie en application du chapitre 26 des lois de la Fédération de Malaisie : une somme représentant le montant de toute augmentation accordée avant la date convenue et non acceptée par le Gouvernement du Royaume-Uni;
- v) S'agissant de pensions de veuve ou d'orphelin (autres que les pensions de veuve ou d'orphelin servies en application du chapitre 26 des lois de la Fédération de Malaisie, de l'ordonnance n° 12 relative au Sabah ou du chapitre 22 des lois du Sarawak) : les titres, fonds, valeurs et sommes en espèces représentatifs des créances, sur la Caisse des pensions de veuves et d'orphelins du Sabah créée en application du chapitre 156 des lois du Sabah et sur la Caisse des pensions de veuves et d'orphelins du Sarawak créée en application du chapitre 90 des lois du Sarawak, que possèdent les agents cotisants et leurs ayants droit éventuels en vie à la date convenue ainsi que les ayants droit, en vie à cette date, d'agents cotisants décédés\*;
- vi) Dans le cas de tout agent qui continue, à la date convenue ou après cette date, d'assurer un service pris en compte : les cotisations du Gouvernement malaisien au régime de pension des veuves et orphelins qui, n'étaient les dispositions du présent Accord, auraient été dues au titre dudit service en application du chapitre 156 des lois du Sabah ou du chapitre 90 des lois du Sarawak;
  - d) Les sommes versées à titre de prestations ou de primes, en Malaisie, à un agent ou à ses ayants droit par le Gouvernement du Royaume-Uni, conformément aux principes du *North Borneo (Compensation and Retiring Benefits) Order in*

\* Voir la note à la page 423 du présent volume.

*Council* de 1963 et du *Sarawak (Compensation and Retiring Benefits) Order in Council* de 1963, en application de l'article 3, seront exonérées en Malaisie de l'impôt sur le revenu;

e) Aussitôt que possible après la date convenue et avec effet à cette date, il adoptera la législation interne voulue pour donner effet au présent article.

2) Le calcul actuariel des sommes à verser en application des alinéas 1, c, i; 1, c, ii; 1, c, iii, *aa*; 1, c, iv, et 1, c, v, du présent article sera effectué conjointement par deux actuaires, proposés l'un par le Gouvernement du Royaume-Uni et l'autre par le Gouvernement malaisien; les sommes à verser seront minorées d'un montant reconnu par les deux gouvernements comme équivalant à l'impôt que le Gouvernement malaisien aurait perçu sur l'élément malaisien des pensions.

#### Article 5. ECHANGE DE RENSEIGNEMENTS

Chacune des Parties au présent Accord fournira à l'autre Partie les renseignements que celle-ci pourra lui demander sur l'application des dispositions du présent Accord.

#### Article 6. MODIFICATION DES ACCORDS ANTÉRIEURS

1) A compter de la date convenue, les dispositions de tout arrangement prévoyant le remboursement au Gouvernement malaisien ou au gouvernement d'un Etat, par le Gouvernement du Royaume-Uni, d'une part du montant d'une pension cesseront d'être applicables à toute pension due à un agent auquel s'applique le présent Accord, ou à ses ayants droit, pour toute période de service commençant à ladite date.

2) A compter de la date convenue, les dispositions des clauses 3, 4, 5, 6, 7 et 8 de l'Accord de 1959 relatif aux fonctionnaires entre le Royaume-Uni et la Fédération de Malaisie cesseront d'être applicables aux agents auxquels s'applique le présent Accord ainsi qu'à leurs ayants droit.

3) A compter de la date convenue, les dispositions des articles 3, 4, 5 et 6 de l'Accord de 1964 relatif aux fonctionnaires (Sabah) et de l'Accord de 1964 relatif aux fonctionnaires (Sarawak), les mots «et feront le nécessaire pour maintenir les droits à pension de l'intéressé en cas de mutation ou de promotion» qui figurent à l'article 8, paragraphe 2, desdits accords et l'article 9 de ces accords cesseront d'être applicables aux agents auxquels s'applique le présent Accord et à leurs ayants droit.

#### Article 7. MODIFICATION DU PRÉSENT ACCORD

Si le Gouvernement du Royaume-Uni et le Gouvernement malaisien décident de concert que le présent Accord doit être modifié dans un cas particulier ou pour une catégorie de cas, les dispositions du présent Accord s'appliqueront à ce ou à ces cas avec les modifications, additions ou exceptions qui pourront être nécessaires pour donner effet à cette décision concertée\*.

\* Par un échange de lettres datées du 28 mars 1979, les deux gouvernements sont convenus que dans le cas des pensions (y compris les pensions de veuve et d'orphelin) servies en application du *Sarawak Order No. P-3* [*Pensions (Senior Staff)*] et de tous les amendements y relatifs adoptés et appliqués avant la date convenue, l'Accord serait modifié comme suit à compter de ladite date :

a) L'article premier, alinéas 1, k, ii, et 1, p, de l'Accord sera considéré comme comportant une référence au *Sarawak Order No. P-3*;

b) L'article 4, alinéa 1, c, i, de l'Accord ne sera pas applicable aux pensions servies en application du *Sarawak Order No. P-3*;

c) L'article 4, 1, c, ii, de l'Accord sera applicable aux pensions servies en application du *Sarawak Order No. P-3*;

d) L'article 4, alinéa 1, c, v, de l'Accord ne sera pas applicable aux pensions servies en application du *Sarawak Order No. P-3*.

*Article 8.* ENTRÉE EN VIGUEUR

Chacune des Parties au présent Accord enverra une notification écrite à l'autre Partie dès qu'elle aura pris les dispositions préliminaires nécessaires pour lui permettre de donner effet à l'Accord, lequel entrera en vigueur à la date de réception de la seconde notification.

*Article 9.* INTITULÉ

Le présent Accord pourra être cité sous le titre « Accord de 1977 entre la Malaisie et le Royaume-Uni relatif au transfert de responsabilité en matière de pensions ».

EN FOI DE QUOI, les soussignés, dûment habilités par leurs gouvernements respectifs, ont signé le présent Accord.

FAIT en double exemplaire à Kuala Lumpur, le 1<sup>er</sup> novembre 1977.

Pour le Gouvernement  
du Royaume-Uni de Grande-Bretagne  
et d'Irlande du Nord :

E. G. NORRIS

Pour le Gouvernement  
malaisien :

ABDULLAH BIN MOHD SALLEH

---



## II

### *Treaties and international agreements*

*filed and recorded*

*from 1 October 1980 to 24 October 1980*

*Nos. 859 and 860*

---

### *Traités et accords internationaux*

*classés et inscrits au répertoire*

*du 1<sup>er</sup> octobre 1980 au 24 octobre 1980*

*N<sup>os</sup> 859 et 860*



No. 859

---

**WORLD HEALTH ORGANIZATION  
and  
KIRIBATI**

**Basic Agreement for the establishment of technical advisory  
co-operation relations. Signed at Manila on 19 August  
1980 and at Tarawa on 3 September 1980**

*Authentic text: English.*

*Filed and recorded by the World Health Organization on 13 October 1980.*

---

**ORGANISATION MONDIALE DE LA SANTÉ  
et  
KIRIBATI**

**Accord de base pour l'établissement de relations de coopéra-  
tion technique de caractère consultatif. Signé à Manille  
le 19 août 1980 et à Tarawa le 3 septembre 1980**

*Texte authentique : anglais.*

*Classé et inscrit au répertoire par l'Organisation mondiale de la santé le  
13 octobre 1980.*

## BASIC AGREEMENT<sup>1</sup> BETWEEN THE WORLD HEALTH ORGANIZATION AND THE REPUBLIC OF KIRIBATI

The World Health Organization (hereinafter referred to as “the Organization”) and the Republic of Kiribati (hereinafter referred to as “the Government”),

Desiring to give effect to the resolutions and decisions of the United Nations and of the Organization relating to technical advisory cooperation, and to obtain mutual agreement concerning the purpose and scope of each project and the responsibilities which shall be assumed and the services which shall be provided by the Government and the Organization,

Declaring that their mutual responsibilities shall be fulfilled in a spirit of friendly cooperation,

Have agreed as follows:

### *Article I.* ESTABLISHMENT OF TECHNICAL ADVISORY COOPERATION

1. The Organization shall establish technical advisory cooperation with the Government, subject to budgetary limitation or the availability of the necessary funds. The Organization and the Government shall cooperate in arranging, on the basis of the requests received from the Government and approved by the Organization, mutually agreeable plans of operation for the carrying out of the technical advisory cooperation.

2. Such technical advisory cooperation shall be established in accordance with the relevant resolutions and decisions of the World Health Assembly, the Executive Board and other organs of the Organization.

3. Such technical advisory cooperation may consist of:

- (a) Making available the services of advisers in order to render advice and cooperate with the Government or with other parties;
- (b) Organizing and conducting seminars, training programmes, demonstration projects, expert working groups and related activities in such places as may be mutually agreed;
- (c) Awarding scholarships and fellowships or making other arrangements under which candidates nominated by the Government and approved by the Organization shall study or receive training outside the country;
- (d) Preparing and executing pilot projects, tests, experiments or research in such places as may be mutually agreed upon;
- (e) Carrying out any other form of technical advisory cooperation which may be agreed upon by the Organization and the Government.

4. (a) Advisers who are to render advice to and cooperate with the Government or with other parties shall be selected by the Organization in consultation with the Government. They shall be responsible to the Organization;

(b) In the performance of their duties, the advisers shall act in close consultation with the Government and with persons or bodies so authorized by the Government, and shall comply with instructions from the Government as may be ap-

<sup>1</sup> Came into force on 3 September 1980 by signature, in accordance with article VI (1).

propriate to the nature of their duties and the cooperation in view and as may be mutually agreed upon between the Organization and the Government;

(c) The advisers shall, in the course of their advisory work, make every effort to instruct any technical staff the Government may associate with them, in their professional methods, techniques and practices, and in the principles on which these are based.

5. Any technical equipment or supplies which may be furnished by the Organization shall remain its property unless and until such time as title may be transferred in accordance with the policies determined by the World Health Assembly and existing at the date of transfer.

6. The Government shall be responsible for dealing with any claims which may be brought by third parties against the Organization and its advisers, agents and employees and shall hold harmless the Organization and its advisers, agents and employees in case of any claims or liabilities resulting from operations under this Agreement, except where it is agreed by the Government and the Organization that such claims or liabilities arise from the gross negligence or wilful misconduct of such advisers, agents or employees.

#### *Article II. PARTICIPATION OF THE GOVERNMENT IN TECHNICAL ADVISORY COOPERATION*

1. The Government shall do everything in its power to ensure the effective development of the technical advisory cooperation.

2. The Government and the Organization shall consult together regarding the publication, as appropriate, of any findings and reports of advisers that may prove of benefit to other countries and to the Organization.

3. The Government shall actively collaborate with the Organization in the furnishing and compilation of findings, data, statistics and such other information as will enable the Organization to analyse and evaluate the results of the programmes of technical advisory cooperation.

#### *Article III. ADMINISTRATIVE AND FINANCIAL OBLIGATIONS OF THE ORGANIZATION*

1. The Organization shall defray, in full or in part, as may be mutually agreed upon, the costs necessary to the technical advisory cooperation which are payable outside the country, as follows:

- (a) The salaries and subsistence (including duty travel per diem) of the advisers;
- (b) The costs of transportation of the advisers during their travel to and from the point of entry into the country;
- (c) The cost of any other travel outside the country;
- (d) Insurance of the advisers;
- (e) Purchase and transport to and from the point of entry into the country of any equipment or supplies provided by the Organization;
- (f) Any other expenses outside the country approved by the Organization.

2. The Organization shall defray such expenses in local currency as are not covered by the Government pursuant to Article IV, paragraph 1, of this Agreement.

#### *Article IV. ADMINISTRATIVE AND FINANCIAL OBLIGATIONS OF THE GOVERNMENT*

1. The Government shall contribute to the cost of technical advisory cooperation by paying for, or directly furnishing, the following facilities and services:

- (a) Local personnel services, technical and administrative, including the necessary local secretarial help, interpreter-translators and related assistance;
- (b) The necessary office space and other premises;
- (c) Equipment and supplies produced within the country;
- (d) Transportation of personnel, supplies and equipment for official purposes within the country;
- (e) Postage and telecommunications for official purposes;
- (f) Facilities for receiving medical care and hospitalization by the international personnel.

2. The Government shall defray such portion of the expenses to be paid outside the country as are not covered by the Organization, and as may be mutually agreed upon.

3. In appropriate cases the Government shall put at the disposal of the Organization such labour, equipment, supplies and other services or property as may be needed for the execution of its work and as may be mutually agreed upon.

#### *Article V. FACILITIES, PRIVILEGES AND IMMUNITIES*

1. The Government, insofar as it is not already bound to do so, shall apply to the Organization, its staff, funds, properties and assets the appropriate provisions of the Convention on the Privileges and Immunities of the Specialized Agencies.<sup>1</sup>

2. Staff of the Organization, including advisers engaged by it as members of the staff assigned to carry out the purposes of this Agreement, shall be deemed to be officials within the meaning of the above Convention. The WHO Programme Coordinator appointed to the South Pacific area shall be afforded the treatment provided for under Section 21 of the said Convention.

#### *Article VI*

1. The Basic Agreement shall enter into force upon signature by the duly authorized representatives of the Organization and of the Government.

2. This Basic Agreement may be modified by agreement between the Organization and the Government, each of which shall give full and sympathetic consideration to any request by the other for such modification.

3. This Basic Agreement may be terminated by either party upon written notice to the other party and shall terminate sixty days after receipt of such notice.

IN WITNESS WHEREOF the undersigned, duly appointed representatives of the Organization and the Government respectively, have, on behalf of the Parties, signed the present Agreement in three copies.

At Tarawa, on Sept[ember] 3, 1980  
For the Republic of Kiribati:

[Illegible]

Minister for Health  
and Community Affairs

At Manila, on August 19, 1980  
For the World Health Organization:

[Signed]

HIROSHI NAKAJIMA, M.D., Ph.D.  
Regional Director

<sup>1</sup> United Nations, *Treaty Series*, vol. 33, p. 261. For the final and revised texts of annexes published subsequently, see vol. 71, p. 318; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 298; vol. 314, p. 308; vol. 323, p. 364; vol. 327, p. 326; vol. 371, p. 266; vol. 423, p. 284; vol. 559, p. 348; vol. 645, p. 340; vol. 1057, p. 320, and vol. 1060, p. 337.

[TRADUCTION<sup>1</sup> — TRANSLATION<sup>2</sup>]

## ACCORD DE BASE<sup>3</sup> ENTRE L'ORGANISATION MONDIALE DE LA SANTÉ ET LA RÉPUBLIQUE DE KIRIBATI

L'Organisation mondiale de la Santé (dénommée ci-après «l'Organisation») et la République de Kiribati (dénommée ci-après «le Gouvernement»),

Désireuses de donner effet aux résolutions et décisions des Nations Unies et de l'Organisation concernant la coopération technique de caractère consultatif et de parvenir à un accord mutuel sur le but et la portée de chaque projet, ainsi que sur les responsabilités à assumer et les services à fournir par la République et l'Organisation,

Déclarant qu'elles s'acquitteront de leurs obligations réciproques dans un esprit d'amicale coopération,

Sont convenues de ce qui suit :

### *Article I.* ETABLISSEMENT D'UNE COOPÉRATION TECHNIQUE DE CARACTÈRE CONSULTATIF

1. L'Organisation établira avec le Gouvernement une coopération technique de caractère consultatif dans les limites de ses possibilités budgétaires ou sous réserve que les fonds nécessaires soient disponibles. L'Organisation et le Gouvernement collaboreront en vue d'élaborer, d'un commun accord, sur la base des demandes émanant du Gouvernement et approuvées par l'Organisation, des plans d'opérations pour la mise en œuvre de cette coopération technique de caractère consultatif.

2. Cette coopération technique de caractère consultatif sera établie conformément aux résolutions et décisions pertinentes de l'Assemblée mondiale de la Santé, du Conseil exécutif et des autres organes de l'Organisation.

3. Cette coopération technique de caractère consultatif peut consister :

- a) A fournir les services de personnel chargé de donner des avis et de coopérer avec le Gouvernement ou avec d'autres parties;
- b) A organiser et à diriger des cycles d'études, des programmes de formation professionnelle, des projets de démonstrations, des groupes de travail d'experts et des activités connexes en des lieux dont il sera convenu d'un commun accord;
- c) A attribuer des bourses d'études et de perfectionnement ou à prendre d'autres dispositions permettant aux candidats désignés par le Gouvernement et agréés par l'Organisation de faire des études ou de recevoir une formation professionnelle hors du pays;
- d) A préparer et à exécuter des projets types, des essais, des expériences ou des recherches en des lieux dont il sera convenu d'un commun accord;
- e) A assurer selon accord entre l'Organisation et le Gouvernement toute autre forme de coopération technique de caractère consultatif.

4. a) L'Organisation choisira, en consultation avec le Gouvernement, le personnel chargé de prêter des services et de coopérer avec le Gouvernement ou avec d'autres parties. Ces conseillers seront responsables envers l'Organisation.

<sup>1</sup> Traduction fournie par l'Organisation mondiale de la santé.

<sup>2</sup> Translation supplied by the World Health Organization.

<sup>3</sup> Entré en vigueur le 3 septembre 1980 par la signature, conformément à l'article VI, paragraphe 1.

b) Dans l'exercice de leurs fonctions, les conseillers agiront en liaison étroite avec le Gouvernement et avec les personnes ou organismes habilités par lui à cet effet; ils se conformeront aux instructions du Gouvernement qui seront applicables, eu égard à la nature de leurs fonctions et de l'assistance envisagée, et dont l'Organisation et le Gouvernement seront convenus.

c) Dans l'exercice de leurs fonctions consultatives, les conseillers n'épargneront aucun effort pour mettre le personnel technique que le Gouvernement pourra associer à leurs travaux au courant des méthodes, des techniques et des pratiques appliquées dans leur domaine, ainsi que des principes sur lesquels ces méthodes techniques et pratiques sont fondées.

5. L'Organisation conservera la propriété de tout le matériel technique ou de toutes les fournitures qu'elle aura procurés, tant qu'elle n'aura pas cédé les droits de propriété y afférents conformément aux règles arrêtées par l'Assemblée mondiale de la Santé et en vigueur à la date de la cession.

6. Le Gouvernement devra répondre à toutes réclamations que des tiers pourraient formuler contre l'Organisation et ses conseillers, agents ou employés; il mettra hors de cause l'Organisation et ses conseillers, agents et employés en cas de réclamation et les dégagera de toute responsabilité découlant d'opérations exécutées en vertu du présent Accord, sauf si le Gouvernement et l'Organisation conviennent que ladite réclamation ou ladite responsabilité résulte d'une négligence grave ou d'une faute intentionnelle des conseillers, agents ou employés.

#### *Article II.* PARTICIPATION DU GOUVERNEMENT À L'ASSISTANCE TECHNIQUE DE CARACTÈRE CONSULTATIF

1. Le Gouvernement fera tout en son pouvoir pour assurer le déroulement efficace de la coopération technique de caractère consultatif.

2. Le Gouvernement et l'Organisation se consulteront au sujet de la publication, dans les conditions voulues, des conclusions et rapports de conseillers dont les autres pays et l'Organisation elle-même pourraient tirer parti.

3. Le Gouvernement prêtera à l'Organisation sa collaboration active dans la fourniture et l'élaboration de conclusions, de données, de statistiques et de tous autres renseignements susceptibles de permettre à l'Organisation d'analyser et d'évaluer les résultats des programmes de coopération technique de caractère consultatif.

#### *Article III.* OBLIGATIONS ADMINISTRATIVES ET FINANCIÈRES DE L'ORGANISATION

1. L'Organisation prendra à sa charge, en totalité ou en partie, selon les modalités fixées d'un commun accord, les dépenses afférentes à la coopération technique de caractère consultatif, payables en dehors du pays, et indiquées ci-après :

- a) Les traitements et les indemnités de subsistance des conseillers (y compris les indemnités quotidiennes de voyage en mission);
- b) Les frais de transport des conseillers pendant leur voyage à destination ou en provenance du point d'entrée dans le pays;
- c) Les frais entraînés par tout autre voyage effectué hors du pays;
- d) Les primes des assurances contractées au profit des conseillers;
- e) L'achat et le transport, à destination et en provenance du point d'entrée dans le pays, de tout matériel ou de tous articles fournis par l'Organisation;
- f) Toutes autres dépenses engagées hors du pays, et approuvées par l'Organisation.



2. L'Organisation prendra à sa charge les dépenses en monnaie locale qui n'incombent pas au Gouvernement en vertu de l'article IV, paragraphe 1, du présent Accord.

*Article IV. OBLIGATIONS ADMINISTRATIVES ET FINANCIÈRES DU GOUVERNEMENT*

1. Le Gouvernement participera aux frais de la coopération technique de caractère consultatif en prenant à sa charge ou en fournissant directement les facilités et services suivants :

- a) Les services du personnel technique et administratif local, notamment les services locaux de secrétariat, d'interprétation, de traduction et autres services annexes qui seront nécessaires;
- b) Les bureaux et autres locaux nécessaires;
- c) Le matériel et les fournitures qui sont produits dans le pays;
- d) Les transports à l'intérieur du pays, et pour des raisons de service, de personnel, de fournitures et de matériel;
- e) L'utilisation de la poste et des télécommunications pour les besoins officiels;
- f) Des facilités afférentes au traitement médical et à l'hospitalisation éventuelle des membres du personnel international.

2. Le Gouvernement prendra à sa charge, dans les conditions fixées d'un commun accord, la fraction des dépenses payables hors du pays qui n'incombe pas à l'Organisation.

3. Le Gouvernement mettra, le cas échéant, à la disposition de l'Organisation dans les conditions fixées d'un commun accord, la main-d'œuvre, le matériel, les fournitures et les autres services ou biens qui pourront être nécessaires à l'exécution de sa tâche.

*Article V. FACILITÉS, PRIVILÈGES ET IMMUNITÉS*

1. Le Gouvernement, s'il n'est pas déjà tenu de le faire, appliquera à l'Organisation, à son personnel et à ses fonds, biens et avoirs, les dispositions pertinentes de la Convention sur les privilèges et immunités des institutions spécialisées<sup>1</sup>.

2. Les membres du personnel de l'Organisation, y compris les conseillers engagés par elle en qualité de membres du personnel affecté à la réalisation des fins visées par le présent Accord, seront considérés comme fonctionnaires de l'Organisation au sens de ladite Convention. Le Coordonnateur de programme OMS nommé au Kiribati bénéficiera des dispositions de la section 21 de la Convention susvisée.

*Article VI*

1. Le présent Accord de base entrera en vigueur à la date de sa signature par les représentants dûment autorisés de l'Organisation et du Gouvernement.

2. Le présent Accord de base pourra être modifié par voie d'accord entre l'Organisation et le Gouvernement, qui examineront avec une sympathique attention toute demande de modification présentée par l'autre partie.

3. Le présent Accord de base pourra être dénoncé par l'une ou l'autre des Parties, moyennant notification écrite adressée à l'autre Partie, la dénonciation prenant effet soixante jours après réception de la notification.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 33, p. 261. Pour les textes finals et révisés des annexes publiées ultérieurement, voir vol. 71, p. 319; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 299; vol. 314, p. 309; vol. 323, p. 365; vol. 327, p. 327; vol. 371, p. 267; vol. 423, p. 285; vol. 559, p. 349; vol. 645, p. 341; vol. 1057, p. 322, et vol. 1060, p. 337.

EN FOI DE QUOI les soussignés, représentants dûment désignés par l'Organisation et par le Gouvernement, respectivement, ont au nom des Parties, signé le présent Accord, en trois exemplaires en langue anglaise.

Pour la République de Kiribati :

[*Illisible*]

Ministre de la santé  
et des affaires sociales

Signé à Tarawa le 3 septembre 1980

Pour l'Organisation mondiale de la  
Santé, Bureau régional pour le Paci-  
fique occidental :

[*Signé*]

D<sup>r</sup> HIROSHI NAKAJIMA  
Directeur régional

Signé à Manille le 19 août 1980

---

No. 860

---

**UNITED NATIONS  
and  
KIRIBATI**

**Agreement concerning the arrangements for the ninth session of the Committee for Co-ordination of Joint Prospecting for Mineral Resources in South Pacific Offshore Areas of the United Nations Economic and Social Commission for Asia and the Pacific to be held in Tarawa from 20 to 28 October 1980. Signed at Bangkok and Tarawa on 20 October 1980**

*Authentic text: English.*

*Filed and recorded by the Secretariat on 20 October 1980.*

---

**ORGANISATION DES NATIONS UNIES  
et  
KIRIBATI**

**Accord relatif aux arrangements pour la neuvième session du Comité de la Commission économique et sociale des Nations Unies pour l'Asie et le Pacifique pour la coordination de la prospection commune des ressources minérales au large des côtes du Pacifique Sud devant se réunir à Tarawa du 20 au 28 octobre 1980. Signé à Bangkok et à Tarawa le 20 octobre 1980**

*Texte authentique : anglais.*

*Classé et inscrit au répertoire par le Secrétariat le 20 octobre 1980.*

## [TRADUCTION — TRANSLATION]

AGREEMENT<sup>1</sup> BETWEEN THE UNITED NATIONS AND THE GOVERNMENT OF KIRIBATI CONCERNING THE ARRANGEMENTS FOR THE NINTH SESSION OF THE COMMITTEE FOR CO-ORDINATION OF JOINT PROSPECTING FOR MINERAL RESOURCES IN SOUTH PACIFIC OFFSHORE AREAS OF THE UNITED NATIONS ECONOMIC AND SOCIAL COMMISSION FOR ASIA AND THE PACIFIC TO BE HELD IN TARAWA FROM 20 TO 28 OCTOBER 1980

---

*Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.*

---

ACCORD<sup>1</sup> ENTRE L'ORGANISATION DES NATIONS UNIES ET LE GOUVERNEMENT DE LA KIRIBATI RELATIF AUX ARRANGEMENTS POUR LA NEUVIÈME SESSION DU COMITÉ DE LA COMMISSION ÉCONOMIQUE ET SOCIALE DES NATIONS UNIES POUR L'ASIE ET LE PACIFIQUE POUR LA COORDINATION DE LA PROSPECTION COMMUNE DES RESSOURCES MINÉRALES AU LARGE DE CÔTES DU PACIFIQUE SUD DEVANT SE RÉUNIR À TARAWA DU 20 AU 28 OCTOBRE 1980

---

*Publication effectuée conformément à l'article 12, paragraphe 2, du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.*

---

---

<sup>1</sup> Came into force on 20 October 1980 by signature, in accordance with article XI.

---

<sup>1</sup> Entré en vigueur le 20 octobre 1980 par la signature, conformément à l'article XI.

**ANNEX A**

*Ratifications, accessions, prorogations, etc.,  
concerning treaties and international agreements  
registered  
with the Secretariat of the United Nations*

---

**ANNEXE A**

*Ratifications, adhésions, prorogations, etc.,  
concernant des traités et accords internationaux  
enregistrés  
au Secrétariat de l'Organisation des Nations Unies*

## ANNEX A

No. 15034. INTERNATIONAL COFFEE AGREEMENT, 1976. CONCLUDED AT LONDON ON 3 DECEMBER 1975<sup>1</sup>

## ACCESSION

*Instrument deposited on:*

14 October 1980

PHILIPPINES

(With effect from 14 October 1980.)

*Registered ex officio on 14 October 1980.*

## ANNEXE A

N° 15034. ACCORD INTERNATIONAL DE 1976 SUR LE CAFÉ. CONCLU À LONDRES LE 3 DÉCEMBRE 1975<sup>1</sup>

## ADHÉSION

*Instrument déposé le :*

14 octobre 1980

PHILIPPINES

(Avec effet au 14 octobre 1980.)

*Enregistré d'office le 14 octobre 1980.*

No. 15167. GRANT AGREEMENT—COMPOSTING FACILITY— BETWEEN THE UNITED NATIONS CAPITAL DEVELOPMENT FUND AND THE PEOPLE'S DEMOCRATIC REPUBLIC OF YEMEN. SIGNED AT ADEN ON 20 DECEMBER 1976<sup>2</sup>

## TERMINATION

The above-mentioned Agreement ceased to have effect on 16 October 1980, by Letter of Agreement signed at Aden on 11 October 1980 and agreed to on 16 October 1980.

*Registered ex officio on 16 October 1980.*

N° 15167. ACCORD DE DON — INSTALLATIONS POUR LA FABRICATION DE COMPOST — ENTRE LE FONDS D'ÉQUIPEMENT DES NATIONS UNIES ET LE GOUVERNEMENT DE LA RÉPUBLIQUE DÉMOCRATIQUE POPULAIRE DU YÉMEN. SIGNÉ À ADEN LE 20 DÉCEMBRE 1976<sup>2</sup>

## ABROGATION

L'Accord susmentionné a cessé d'avoir effet le 16 octobre 1980, par Lettre d'Accord signée à Aden le 11 octobre 1980 et approuvée le 16 octobre 1980.

*Enregistré d'office le 16 octobre 1980.*

<sup>1</sup> United Nations, *Treaty Series*, vol. 1024, p. 3, and annex A in volumes 1025, 1028, 1029, 1030, 1031, 1033, 1035, 1036, 1039, 1043, 1046, 1050, 1051, 1052, 1055, 1092, 1102, 1103, 1106, 1129, 1130, 1138, 1140, 1141, 1142, 1143, 1144, 1145 and 1146.

<sup>2</sup> *Ibid.*, vol. 1031, p. 69.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1024, p. 3, et annexe A des volumes 1025, 1028, 1029, 1030, 1031, 1033, 1035, 1036, 1039, 1043, 1046, 1050, 1051, 1052, 1055, 1092, 1102, 1103, 1106, 1129, 1130, 1138, 1140, 1141, 1142, 1143, 1144, 1145 et 1146.

<sup>2</sup> *Ibid.*, vol. 1031, p. 69.

## [TRANSLATION — TRADUCTION]

N° 15961. ACCORD DE DON —  
*APPROVISIONNEMENT DE TROIS  
VILLES EN EAU POTABLE* — ENTRE  
LE GOUVERNEMENT DE LA RÉPU-  
BLIQUE D'HAÏTI ET LE FONDS  
D'ÉQUIPEMENT DES NATIONS  
UNIES. SIGNÉ À PORT-AU-PRINCE  
LE 21 OCTOBRE 1977<sup>1</sup>

No. 15961. GRANT AGREEMENT —  
*POTABLE WATER SUPPLY FOR  
THREE TOWNS* — BETWEEN THE  
GOVERNMENT OF THE REPUBLIC  
OF HAITI AND THE UNITED  
NATIONS CAPITAL DEVELOPMENT  
FUND. SIGNED AT PORT-AU-PRINCE  
ON 21 OCTOBER 1977<sup>1</sup>

ACCORD<sup>2</sup> MODIFIANT L'ACCORD SUSMENTIONNÉ.  
SIGNÉ À PORT-AU-PRINCE LE 21 OCTOBRE 1980

AGREEMENT<sup>2</sup> AMENDING THE ABOVE-MENTIONED  
AGREEMENT. SIGNED AT PORT-AU-PRINCE ON  
21 OCTOBER 1980

*Texte authentique : français.*

*Authentic text: French.*

*Enregistré d'office le 21 octobre 1980.*

*Registered ex officio on 21 October 1980.*

*Publication effectuée conformément à l'ar-  
ticle 12, paragraphe 2, du règlement de  
l'Assemblée générale destiné à mettre en ap-  
plication l'Article 102 de la Charte des Na-  
tions Unies tel qu'amendé en dernier lieu par  
la résolution 33/141 A de l'Assemblée  
générale en date du 19 décembre 1978.*

*Publication effected in accordance with  
article 12 (2) of the General Assembly regula-  
tions to give effect to Article 102 of the  
Charter of the United Nations as amended in  
the last instance by General Assembly resolu-  
tion 33/141 A of 19 December 1978.*

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1057, p. 121, et annexe A du volume 1090.

<sup>2</sup> Entré en vigueur le 21 octobre 1980 par la signature.

<sup>1</sup> United Nations, *Treaty Series*, vol. 1057, p. 121, and annex A in volume 1090.

<sup>2</sup> Came into force on 21 October 1980 by signature.

No. 16200. INTERNATIONAL SUGAR AGREEMENT, 1977. CONCLUDED AT GENEVA ON 7 OCTOBER 1977<sup>1</sup>

N° 16200. ACCORD INTERNATIONAL DE 1977 SUR LE SUCRE. CONCLU À GENÈVE LE 7 OCTOBRE 1977<sup>1</sup>

ACCESSION

ADHÉSION

*Instrument deposited on:*

*Instrument déposé le :*

20 October 1980

20 octobre 1980

ZIMBABWE

ZIMBABWE

(With effect from 20 October 1980.)

(Avec effet au 20 octobre 1980.)

*Registered ex officio on 20 October 1980.*

*Enregistré d'office le 20 octobre 1980.*

No. 16510. CUSTOMS CONVENTION ON THE INTERNATIONAL TRANSPORT OF GOODS UNDER COVER OF TIR CARNETS (TIR CONVENTION). CONCLUDED AT GENEVA ON 14 NOVEMBER 1975<sup>2</sup>

N° 16510. CONVENTION DOUANIÈRE RELATIVE AU TRANSPORT INTERNATIONAL DE MARCHANDISES SOUS LE COUVERT DE CARNETS TIR (CONVENTION TIR). CONCLUE À GENÈVE LE 14 NOVEMBRE 1975<sup>2</sup>

ACCESSION

ADHÉSION

*Instrument deposited on:*

*Instrument déposé le :*

21 October 1980

21 octobre 1980

CANADA

CANADA

(With effect from 21 April 1981.)

(Avec effet au 21 avril 1981.)

*Registered ex officio on 21 October 1980.*

*Enregistré d'office le 21 octobre 1980.*

<sup>1</sup> United Nations, *Treaty Series*, vol. 1064, p. 219, and annex A in volumes 1066, 1072, 1077, 1078, 1079, 1080, 1088, 1089, 1090, 1092, 1093, 1095, 1098, 1102, 1103, 1112, 1119, 1120, 1122, 1126, 1132, 1154, 1155, 1157, 1160, 1162, 1163, 1166, 1194 and 1199.

<sup>2</sup> *Ibid.*, vol. 1079, p. 89, and annex A in volumes 1098, 1102, 1110, 1126, 1142, 1155, 1157, 1175 and 1199.

<sup>1</sup> Nations Unies, *Recueil des Traités*, vol. 1064, p. 219, et annexe A des volumes 1066, 1072, 1077, 1078, 1079, 1080, 1088, 1089, 1090, 1092, 1093, 1095, 1098, 1102, 1103, 1112, 1119, 1120, 1122, 1126, 1132, 1154, 1155, 1157, 1160, 1162, 1163, 1166, 1194 et 1199.

<sup>2</sup> *Ibid.*, vol. 1079, p. 89, et annexe A des volumes 1098, 1102, 1110, 1126, 1142, 1155, 1157, 1175 et 1199.